

# *Treaty Series*

---

*Treaties and international agreements  
registered  
or filed and recorded  
with the Secretariat of the United Nations*

---

# *Recueil des Traités*

---

*Traités et accords internationaux  
enregistrés  
ou classés et inscrits au répertoire  
au Secrétariat de l'Organisation des Nations Unies*

Copyright © United Nations 1996  
All rights reserved  
Manufactured in the United States of America

Copyright © Nations Unies 1996  
Tous droits réservés  
Imprimé aux Etats-Unis d'Amérique



## *Treaty Series*

*Treaties and international agreements  
registered  
or filed and recorded  
with the Secretariat of the United Nations*

---

VOLUME 1445

---

## *Recueil des Traités*

*Traités et accords internationaux  
enregistrés  
ou classés et inscrits au répertoire  
au Secrétariat de l'Organisation des Nations Unies*

United Nations • Nations Unies  
New York, 1996

*Treaties and international agreements  
registered or filed and recorded  
with the Secretariat of the United Nations*

**VOLUME 1445**

**1987**

**I. Nos. 24590-24600**

**TABLE OF CONTENTS**

**I**

*Treaties and international agreements  
registered from 1 January 1987 to 19 January 1987*

	<i>Page</i>
<b>No. 24590. Federal Republic of Germany and Uganda:</b>	
Agreement concerning financial co-operation (with annex). Signed at Kampala on 26 November 1981 .....	3
<b>No. 24591. Multilateral:</b>	
International Agreement on olive oil and table olives, 1986 (with annexes). Concluded at Geneva on 1 July 1986 .....	13
<b>No. 24592. Multilateral:</b>	
South Pacific Nuclear Free Zone Treaty (with annexes). Concluded at Rarotonga on 6 August 1985 .....	177
<b>No. 24593. International Pepper Community and Indonesia:</b>	
Agreement on the establishment of the secretariat of the International Pepper Community. Signed at Jakarta on 29 May 1984 .....	197
<b>No. 24594. Austria and Hungary:</b>	
Agreement on the protection of indications of source, appellations of origin and other designations indicative of the provenance of agricultural and industrial products (with protocol). Signed at Vienna on 21 July 1972 .....	209
<b>No. 24595. Austria and Hungary:</b>	
Agreement on equivalence in education at the university level and in academic degrees (with annex). Signed at Vienna on 8 March 1983 .....	237
<b>No. 24596. Austria and Hungary:</b>	
Treaty on reciprocal enforcement of sentences in criminal cases. Signed at Vienna on 6 May 1985 .....	255

*Traités et accords internationaux  
enregistrés ou classés et inscrits au répertoire  
au Secrétariat de l'Organisation des Nations Unies*

VOLUME 1445

1987

1. Nos 24590-24600

TABLE DES MATIÈRES

I

*Traités et accords internationaux  
enregistrés du 1<sup>er</sup> janvier 1987 au 19 janvier 1987*

	<i>Pages</i>
<b>N° 24590. République fédérale d'Allemagne et Ouganda :</b>	
Accord de coopération financière (avec annexe). Signé à Kampala le 26 novembre 1981 .....	3
<b>N° 24591. Multilatéral :</b>	
Accord international de 1986 sur l'huile d'olive et les olives de table (avec annexes). Conclu à Genève le 1 <sup>er</sup> juillet 1986 .....	13
<b>N° 24592. Multilatéral :</b>	
Traité sur la zone dénucléarisée du Pacifique Sud (avec annexes). Conclu à Rarotonga le 6 août 1985 .....	177
<b>N° 24593. Communauté internationale du poivre et Indonésie :</b>	
Accord relatif au siège du secrétariat de la Communauté. Signé à Jakarta le 29 mai 1984 .....	197
<b>N° 24594. Autriche et Hongrie :</b>	
Accord sur la protection des indications de provenance, appellations d'origine et autres dénominations relatives à l'origine des produits agricoles et industriels (avec protocole). Signé à Vienne le 21 juillet 1972 .....	209
<b>N° 24595. Autriche et Hongrie :</b>	
Accord relatif à l'équivalence des études supérieures et des grades universitaires (avec annexe). Signé à Vienne le 8 mars 1983 .....	237
<b>N° 24596. Autriche et Hongrie :</b>	
Traité relatif à l'exécution réciproque des sentences pénales. Signé à Vienne le 6 mai 1985 .....	255

	<i>Page</i>
<b>No. 24597. Oman and Tnnisia:</b>	
Air Transport Agreement (with annex). Signed at Muscat on 16 November 1985 . . .	285
<b>No. 24598. Cyprns and Bulgaria:</b>	
Agreement on co-operation in the field of merchant shipping. Signed at Sofia on 19 December 1985 . . . . .	321
<b>No. 24599. Bulgaria and Nicaragna:</b>	
Agreement on simplified visa regulations. Signed at Sofia on 22 November 1982 . .	333
<b>No. 24600. Bulgaria and Uganda:</b>	
Agreement for co-operation in the field of culture and science. Signed at Sofia on 22 August 1984 . . . . .	347
<b>ANNEX A. <i>Ratifications, accessions, subsequent agreements, etc., concerning treaties and international agreements registered with the Secretariat of the United Nations</i></b>	
<b>No. 5742. Convention on the Contract for the International Carriage of Goods by Road (CMR). Done at Geneva on 19 May 1956:</b>	
Declaration by the Federal Republic of Germany relating to the declaration made by the Union of Soviet Socialist Republics concerning the application to Berlin (West) . . . . .	358
<b>No. 10108. Benelx Convention on trade marks. Signed at Brnssels on 19 March 1962:</b>	
Protocol modifying the Benelux uniform law on trade marks annexed to the above-mentioned Convention. Signed at Brussels on 10 November 1983 . . . .	365
<b>No. 18231. Agreement between the Kingdom of Belginm and Australia for the avoidance of double taxation and the prevention of fiscal evasion with respect to taxes on income. Signed at Canherra on 13 Octoher 1977:</b>	
Protocol amending the above-mentioned Agreement. Signed at Canberra on 20 March 1984 . . . . .	372
<b>No. 21514. Project Agreement (<i>Natural Resources Exploration Project</i>) between the Reprblic of Haiti and the United Nations Revolving Fnnd for Natural Resonrces Exploration. Signed at Port-au-Prince on 21 October 1982:</b>	
Agreement amending the above-mentioned Agreement (with annexes). Signed at Port-au-Prince and New York on 7 January 1987 . . . . .	374
<b>No. 24237. International Wheat Agreement, 1986:</b>	
<b>(a) Wheat Trade Convention, 1986. Concluded at London on 14 March 1986:</b>	
Accession by Pakistan . . . . .	375

	<i>Pages</i>
<b>N° 24597. Oman et Tunisie :</b>	
Accord relatif au transport aérien (avec annexe). Signé à Mascate le 16 novembre 1985 .....	285
<b>N° 24598. Chypre et Bulgarie :</b>	
Accord relatif à la coopération en matière de marine marchande. Signé à Sofia le 19 décembre 1985 .....	321
<b>N° 24599. Bulgarie et Nicaragua :</b>	
Accord d'allégement du régime de visa. Signé à Sofia le 22 novembre 1982 .....	333
<b>N° 24600. Bulgarie et Ouganda :</b>	
Accord de coopération dans le domaine de la science et de la culture. Signé à Sofia le 22 août 1984 .....	347
 <b>ANNEXE A. Ratifications, adhésions, accords ultérieurs, etc., concernant des traités et accords internationaux enregistrés au Secrétariat de l'Organisation des Nations Unies</b>	
<b>N° 5742. Convention relative au contrat de transport international de marchandises par route (CMR). Faite à Genève le 19 mai 1956 :</b>	
Déclaration de la République fédérale d'Allemagne relative à la déclaration formulée par l'Union des Républiques socialistes soviétiques concernant l'application à Berlin-Ouest .....	358
<b>N° 10108. Convention Benelux en matière de marques de produits. Signée à Bruxelles le 19 mars 1962 :</b>	
Protocole portant modification de la loi uniforme Benelux sur les marques des produits annexée à la Convention susmentionnée. Signé à Bruxelles le 10 novembre 1983 .....	362
<b>N° 18231. Convention entre le Royaume de Belgique et l'Australie tendant à éviter la double imposition et à prévenir l'évasion fiscale en matière d'impôts sur le revenu. Signée à Canberra le 13 octobre 1977 :</b>	
Protocole modifiant la Convention susmentionnée. Signé à Canberra le 20 mars 1984 .....	368
<b>N° 21514. Accord relatif au projet (<i>Projet d'exploration des ressources naturelles</i>) entre la République d'Haïti et le Fonds autorenouvelable des Nations Unies pour l'exploration des ressources naturelles. Signé à Port-au-Prince le 21 octobre 1982 :</b>	
Accord portant modification à l'Accord susmentionné (avec annexes). Signé à Port-au-Prince et à New York le 7 janvier 1987 .....	374
<b>N° 24237. Accord international sur le blé de 1986 :</b>	
<b>a) Convention sur le commerce du blé de 1986. Conclue à Londres le 14 mars 1986 :</b>	
Adhésion du Pakistan .....	375

*International Labour Organisation*

- No. 597. Convention (No. 14) concerning the application of the weekly rest in industrial undertakings, adopted by the General Conference of the International Labour Organisation at its third session, Geneva, 17 November 1921, as modified by the Final Articles Revision Convention, 1946:**
- Ratification by Nepal ..... 376
- No. 881. Convention (No. 87) concerning freedom of association and protection of the right to organise. Adopted by the General Conference of the International Labour Organisation at its thirty-first session, San Francisco, 9 July 1948:**
- No. 1341. Convention (No. 98) concerning the application of the principles of the right to organise and to bargain collectively. Adopted by the General Conference of the International Labour Organisation at its thirty-second session, Geneva, 1 July 1949:**
- Ratifications by San Marino ..... 378
- No. 2109. Convention (No. 92) concerning crew accommodation on board ship (revised 1949). Adopted by the General Conference of the International Labour Organisation at its thirty-second session, Geneva, 18 June 1949:**
- Ratification by Greece ..... 380
- No. 5181. Convention (No. 111) concerning discrimination in respect of employment and occupation. Adopted by the General Conference of the International Labour Organisation at its forty-second session, Geneva, 25 June 1958:**
- Ratification by San Marino ..... 382
- No. 6352. Convention (No. 71) concerning seafarers' pensions, adopted by the General Conference of the International Labour Organisation at its twenty-eighth session, Seattle, 28 June 1946, as modified by the Final Articles Revision Convention, 1946:**
- Ratification by Greece ..... 384
- No. 23439. Convention (No. 159) concerning vocational rehabilitation and employment (disabled persons). Adopted by the General Conference of the International Labour Organisation at its sixty-ninth session, Geneva, 20 June 1983:**
- Ratification by El Salvador ..... 386



*Organisation internationale du Travail*

- N° 597.** Convention (n°14) concernant l'application du repos hebdomadaire dans les établissements industriels, adoptée par la Conférence générale de l'Organisation internationale du Travail à sa troisième session, Genève, 17 novembre 1921, telle qu'elle a été modifiée par la Convention portant révision des articles finals, 1946 :
- Ratification du Népal ..... 377
- N° 881.** Convention (n° 87) concernant la liberté syndicale et la protection du droit syndical. Adoptée par la Conférence générale de l'Organisation internationale du Travail à sa trente et unième session, San Francisco, 9 juillet 1948 :
- N° 1341.** Convention (n° 98) concernant l'application des principes du droit d'organisation et de négociation collective. Adoptée par la Conférence générale de l'Organisation internationale du Travail à sa trente-deuxième session, Genève, 1<sup>er</sup> juillet 1949 :
- Ratifications de Saint-Marin ..... 379
- N° 2109.** Convention (n° 92) concernant le logement de l'équipage à bord (révisée en 1949). Adoptée par la Conférence générale de l'Organisation internationale du Travail à sa trente-deuxième session, Genève, 18 juin 1949 :
- Ratification de la Grèce ..... 381
- N° 5181.** Convention (n° 111) concernant la discrimination en matière d'emploi et de profession. Adoptée par la Conférence générale de l'Organisation internationale du Travail à sa quarante-deuxième session, Genève, 25 juin 1958 :
- Ratification de Saint-Marin ..... 383
- N° 6352.** Convention (n° 71) concernant les pensions des gens de mer, adoptée par la Conférence générale de l'Organisation internationale du Travail à sa vingt-huitième session, Seattle, 28 juin 1946, telle qu'elle a été modifiée par la Convention portant révision des articles finals, 1946 :
- Ratification de la Grèce ..... 385
- N° 23439.** Convention (n° 159) concernant la réadaptation professionnelle et l'emploi des personnes handicapées. Adoptée par la Conférence générale de l'Organisation internationale du Travail à sa soixante-neuvième session, Genève, 20 juin 1983 :
- Ratification d'El Salvador ..... 387

#### NOTE BY THE SECRETARIAT

Under Article 102 of the Charter of the United Nations every treaty and every international agreement entered into by any Member of the United Nations after the coming into force of the Charter shall, as soon as possible, be registered with the Secretariat and published by it. Furthermore, no party to a treaty or international agreement subject to registration which has not been registered may invoke that treaty or agreement before any organ of the United Nations. The General Assembly, by resolution 97 (I), established regulations to give effect to Article 102 of the Charter (see text of the regulations, vol. 859, p. VIII).

The terms "treaty" and "international agreement" have not been defined either in the Charter or in the regulations, and the Secretariat follows the principle that it acts in accordance with the position of the Member State submitting an instrument for registration that so far as that party is concerned the instrument is a treaty or an international agreement within the meaning of Article 102. Registration of an instrument submitted by a Member State, therefore, does not imply a judgement by the Secretariat on the nature of the instrument, the status of a party or any similar question. It is the understanding of the Secretariat that its action does not confer on the instrument the status of a treaty or an international agreement if it does not already have that status and does not confer on a party a status which it would not otherwise have.

\*  
\* \*

Unless otherwise indicated, the translations of the original texts of treaties, etc., published in this *Series* have been made by the Secretariat of the United Nations.

---

#### NOTE DU SECRÉTARIAT

Aux termes de l'Article 102 de la Charte des Nations Unies, tout traité ou accord international conclu par un Membre des Nations Unies après l'entrée en vigueur de la Charte sera, le plus tôt possible, enregistré au Secrétariat et publié par lui. De plus, aucune partie à un traité ou accord international qui aurait dû être enregistré mais ne l'a pas été ne pourra invoquer ledit traité ou accord devant un organe des Nations Unies. Par sa résolution 97 (I), l'Assemblée générale a adopté un règlement destiné à mettre en application l'Article 102 de la Charte (voir texte du règlement, vol. 859, p. IX).

Le terme « traité » et l'expression « accord international » n'ont été définis ni dans la Charte ni dans le règlement, et le Secrétariat a pris comme principe de s'en tenir à la position adoptée à cet égard par l'Etat Membre qui a présenté l'instrument à l'enregistrement, à savoir que pour autant qu'il s'agit de cet Etat comme partie contractante l'instrument constitue un traité ou un accord international au sens de l'Article 102. Il s'ensuit que l'enregistrement d'un instrument présenté par un Etat Membre n'implique, de la part du Secrétariat, aucun jugement sur la nature de l'instrument, le statut d'une partie ou toute autre question similaire. Le Secrétariat considère donc que les actes qu'il pourrait être amené à accomplir ne confèrent pas à un instrument la qualité de « traité » ou d'« accord international » si cet instrument n'a pas déjà cette qualité, et qu'ils ne confèrent pas à une partie un statut que, par ailleurs, elle ne posséderait pas.

\*  
\* \*

Sauf indication contraire, les traductions des textes originaux des traités, etc., publiés dans ce *Recueil* ont été établies par le Secrétariat de l'Organisation des Nations Unies.

# I

## *Treaties and international agreements*

*registréed*

*from 1 January 1987 to 19 January 1987*

*Nos. 24590 to 24600*

---

## *Traités et accords internationaux*

*enregistrés*

*du 1<sup>er</sup> janvier 1987 au 19 janvier 1987*

*N<sup>os</sup> 24590 à 24600*



**No. 24590**

---

**FEDERAL REPUBLIC OF GERMANY  
and  
UGANDA**

**Agreement concerning financial co-operation (with annex).  
Signed at Kampala on 26 November 1981**

*Authentic texts: German and English.*

*Registered by the Federal Republic of Germany on 1 January 1987.*

---

**RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE  
et  
OUGANDA**

**Accord de coopération financière (avec annexe). Signé à  
Kampala le 26 novembre 1981**

*Textes authentiques : allemand et anglais.*

*Enregistré par la République fédérale d'Allemagne le 1<sup>er</sup> janvier 1987.*

[GERMAN TEXT — TEXTE ALLEMAND]

## ABKOMMEN ZWISCHEN DER REGIERUNG DER BUNDESREPUBLIK DEUTSCHLAND UND DER REGIERUNG DER REPUBLIK UGANDA ÜBER FINANZIELLE ZUSAMMENARBEIT

Die Regierung der Bundesrepublik Deutschland und die Regierung der Republik Uganda,

im Hinblick auf die Entschließung 165 (S-IX) vom 11. März 1978 des Rates der VN-Konferenz für Handel und Entwicklung, in der die Industrieländer ihre Bereitschaft erklären, die Konditionen für noch ausstehende öffentliche Entwicklungshilfekredite an ärmere Entwicklungsländer, insbesondere an am wenigsten entwickelte Länder, den heute üblichen weicheren Konditionen anzupassen oder andere gleichwertige Maßnahmen zu ergreifen,

im Geiste der bestehenden freundschaftlichen Beziehungen zwischen der Bundesrepublik Deutschland und der Republik Uganda,

in dem Wunsche, diese freundschaftlichen Beziehungen durch partnerschaftliche finanzielle Zusammenarbeit zu festigen und zu vertiefen,

im Bewußtsein, daß die Aufrechterhaltung dieser Beziehungen die Grundlage dieses Abkommens ist,

in der Absicht, zur sozialen und wirtschaftlichen Entwicklung in der Republik Uganda beizutragen,

sind wie folgt übereingekommen:

*Artikel 1.* (1) Die Regierung der Bundesrepublik Deutschland ermöglicht es, die auf der Grundlage der in der Anlage zu diesem Abkommen aufgeführten Regierungsabkommen von der Regierung Ugandas mit der Kreditanstalt für Wiederaufbau, Frankfurt am Main, geschlossenen, ebenfalls in der Anlage aufgeführten Darlehensverträge über insgesamt 76 790 000 DM (in Worten: sechsundsiebzig Millionen siebenhundertneunzigtausend Deutsche Mark) dahingehend zu ändern, daß

a) die der Regierung der Republik Uganda gewährten Darlehen mit Wirkung vom 31. Dezember 1978 in Zuschüsse umgewandelt werden und damit die ab diesem Zeitpunkt fälligen Rückzahlungen und Zinsen aus diesen Darlehensverträgen erlassen werden,

b) Zusageprovisionen auf nicht ausgezahlte Beträge aus diesen Darlehensverträgen ab 1. Juli 1978 nicht mehr berechnet werden.

(2) Aufgrund von Absatz 1 wird — vorbehaltlich der gemäß Artikel 3 mit der Kreditanstalt für Wiederaufbau zu schließenden Verträge — auf Rückzahlungen von insgesamt 60 107 000 DM (in Worten: sechzig Millionen einhundertsiebentausend Deutsche Mark) zuzüglich Zinsen und Zusageprovision verzichtet.

*Artikel 2.* (1) Die Regierung der Bundesrepublik Deutschland hat der Regierung der Republik Uganda ermöglicht, anstelle der

a) mit Regierungsabkommen vom 15. Januar 1969 und mit Note vom 19. Dezember 1974

b) durch Schreiben der Ostafrikanischen Gemeinschaft vom 29. September 1977 (wegen Bilateralisierung)

zugesagten Darlehen im Gesamtbetrag von 7 012 523, 52 DM (in Worten: sieben Millionen zwölftausendfünfhundertdreiundzwanzig Deutsche Mark) nunmehr Finanzierungsbeiträge als Zuschüsse von der Kreditanstalt für Wiederaufbau, Frankfurt am Main, zu erhalten.

(2) Im übrigen gelten alle Bestimmungen der in Absatz 1 Buchstabe *a* genannten Regierungsabkommen sinngemäß weiter. Über die Finanzierungsbeiträge gemäß Absatz 1 Buchstabe *b* bedarf es noch des Abschlusses von gesonderten Regierungsvereinbarungen.

*Artikel 3.* Weitere Einzelheiten werden in gesonderten zwischen der Regierung der Republik Uganda und der Kreditanstalt für Wiederaufbau zu schließenden Verträgen geregelt, die den in der Bundesrepublik Deutschland geltenden Rechtsvorschriften unterliegen.

*Artikel 4.* Dieses Abkommen gilt auch für das Land Berlin, sofern nicht die Regierung der Bundesrepublik Deutschland gegenüber der Regierung der Republik Uganda innerhalb von drei Monaten nach Inkrafttreten des Abkommens eine gegenteilige Erklärung abgibt.

*Artikel 5.* Dieses Abkommen tritt am Tage seiner Unterzeichnung in Kraft.

GESCHEHEN ZU Kampala am 26. November 1981 in zwei Urschriften, jede in deutscher und englischer Sprache, wobei jeder Wortlaut gleichermaßen verbindlich ist.

Für die Regierung der Bundesrepublik Deutschland:  
ROLF ENDERS

Für die Regierung der Republik Uganda:  
WILSON OKWENJE

ANLAGE GEMÄß ARTIKEL I DES ABKOMMENS ZWISCHEN DER REGIERUNG  
DER BUNDESREPUBLIK DEUTSCHLAND UND DER REPUBLIK UGANDA  
ÜBER FINANZIELLE ZUSAMMENARBEIT

Unter Artikel 1 fallen:

- die Regierungsabkommen vom 23. September 1964, vom 19. Oktober 1967, vom 6. März 1974, vom 20. November 1974;
- die Darlehensverträge vom 3. Dezember 1965, vom 26. Oktober 1967, vom 6. Juni 1972, vom 30. Dezember 1974.

AGREEMENT<sup>1</sup> BETWEEN THE GOVERNMENT OF THE REPUBLIC OF UGANDA AND THE GOVERNMENT OF THE FEDERAL REPUBLIC OF GERMANY CONCERNING FINANCIAL CO-OPERATION

---

The Government of the Republic of Uganda and the Government of the Federal Republic of Germany,

Having regard to Resolution 165 (S-IX) of 11 March 1978 of the Trade and Development Board (UNCTAD)<sup>2</sup> in which the industrialized countries state their readiness to adjust the terms of past official development assistance credits to poorer developing countries, particularly the least developed among them, in order to bring them into line with the currently prevailing softer terms, or to adopt other equivalent measures,

In the spirit of the friendly relations existing between the Republic of Uganda and the Federal Republic of Germany,

Desiring to strengthen and intensify those friendly relations by financial co-operation in a spirit of partnership,

Aware that the maintenance of those relations constitutes the basis of this Agreement,

Intending to contribute to social and economic development in the Republic of Uganda,

Have agreed as follows:

*Article 1.* (1) The Government of the Federal Republic of Germany shall provide for the loan agreements listed in the Annex hereto concerning a total of DM 76,790,000 (seventy-six million seven hundred and ninety thousand Deutsche Mark), which were concluded on the basis of the intergovernmental agreements also listed in the Annex hereto by the Government of the Republic of Uganda with the Kreditanstalt für Wiederaufbau (Development Loan Corporation), Frankfurt/Main, to be amended to the effect that

- (a) As from 31 December 1978 the loans granted to the Government of the Republic of Uganda shall be turned into grants and hence the amortization and interest payments falling due under the aforementioned loan agreements from that date onwards be remitted,
- (b) As from 1 July 1978 commitment charges shall not be made on amounts not disbursed under the aforementioned loan agreements.

(2) In accordance with paragraph 1 above and subject to the agreements to be concluded with the Kreditanstalt für Wiederaufbau pursuant to Article 3 of this

---

<sup>1</sup> Came into force on 26 November 1981 by signature, in accordance with article 5.

<sup>2</sup> United Nations, *Official Records of the United Nations Conference on Trade and Development, Ninth Special Session, Supplement No. 1*, p. 1.



Agreement, repayments totalling DM 60,107,000 (sixty million one hundred and seven thousand Deutsche Mark) plus interest and commitment charges shall be remitted.

*Article 2.* (1) The Government of the Federal Republic of Germany has enabled the Government of the Republic of Uganda to obtain from the Kreditanstalt für Wiederaufbau, Frankfurt/Main, financial contributions on a grant basis to replace the loans totalling DM 7,012,523.52 (seven million twelve thousand five hundred and twenty-three Deutsche Mark) committed under

- (a) intergovernmental agreement of 15 January 1969 and Note of 19 December 1974
- (b) Note of 29 September 1977 from the East African Community (owing to bilateralization).

(2) In all other respects the provisions of the intergovernmental agreements referred to in paragraph 1 (a) above shall apply *mutatis mutandis*. Separate intergovernmental arrangements shall be concluded on the financial contributions pursuant to paragraph 1 (b) above.

*Article 3.* Further details shall be settled in separate agreements to be concluded between the Government of the Republic of Uganda and the Kreditanstalt für Wiederaufbau, which shall be subject to the laws and regulations applicable in the Federal Republic of Germany.

*Article 4.* This Agreement shall also apply to Land Berlin, provided that the Government of the Federal Republic of Germany does not make a contrary declaration to the Government of the Republic of Uganda within three months of the date of entry into force of this Agreement.

*Article 5.* This Agreement shall enter into force on the date of signature thereof.

DONE at Kampala on 26th November 1981 in duplicate in the English and German languages, both texts being equally authentic.

For the Government of the Republic of Uganda:

[Signed — Signé]<sup>1</sup>

For the Government of the Federal Republic of Germany:

[Signed — Signé]<sup>2</sup>

<sup>1</sup> Signed by Wilson Okwenje — Signé par Wilson Okwenje.

<sup>2</sup> Signed by Rolf Enders — Signé par Rolf Enders.

ANNEX PURSUANT TO ARTICLE 1 OF THE AGREEMENT BETWEEN THE GOVERNMENT OF THE REPUBLIC OF UGANDA AND THE GOVERNMENT OF THE FEDERAL REPUBLIC OF GERMANY CONCERNING FINANCIAL COOPERATION

Article 1 shall apply to the following:

- The intergovernmental agreements of 23 September 1964, 19 October 1967, 6 March 1974, 20 November 1974<sup>1</sup>;
  - The loan agreements of 3 December 1965, 26 October 1967, 6 June 1972, 30 December 1974.
- 

<sup>1</sup> United Nations, *Treaty Series*, vol. 1009, p. 13.

[TRADUCTION — TRANSLATION]

## ACCORD<sup>1</sup> DE COOPÉRATION FINANCIÈRE ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE ET LE GOUVERNEMENT DE LA RÉPUBLIQUE DE L'OUGANDA

Le Gouvernement de la République fédérale d'Allemagne et le Gouvernement de la République de l'Ouganda,

Considérant que, dans la résolution 165 (S-IX) du Conseil du commerce et du développement (CNUCED) en date du 11 mars 1978<sup>2</sup>, les pays industrialisés se déclarent prêts à aménager les conditions des crédits non encore remboursés de l'aide publique au développement aux pays en développement les plus pauvres, notamment les moins avancés d'entre eux, pour les aligner sur les conditions les plus souples actuellement en vigueur, ou à adopter d'autres mesures d'effet équivalent,

Conformément aux relations amicales qui existent entre la République fédérale d'Allemagne et le Gouvernement de l'Ouganda,

Désireux de consolider et d'approfondir ces relations amicales par une coopération financière établie dans un esprit d'association,

Conscients du fait que le maintien de ces relations fonde le présent Accord,

Entendant contribuer au développement économique et social de la République de l'Ouganda,

Sont convenus de ce qui suit :

*Article premier.* 1. Le Gouvernement de la République fédérale d'Allemagne prendra à sa charge les accords de prêts énumérés à l'annexe au présent Accord d'un montant total de 76 790 000 DM (soixante-seize millions sept cent quatre-vingt-dix mille deutsche mark), qui ont été conclus, sur la base des accords intergouvernementaux également énumérés à l'annexe, entre la République de l'Ouganda et la Kreditanstalt für Wiederaufbau (Banque de crédit pour la reconstruction), sise à Francfort-sur-le-Main. Lesdits accords de prêts seront amendés dans les conditions suivantes :

- a) A compter du 31 décembre 1978, les prêts accordés à la République de l'Ouganda seront convertis en dons et, en conséquence, les paiements au titre de l'amortissement et du paiement des intérêts venant à échéance aux termes desdits accords de prêt seront remis;
- b) A compter du 1<sup>er</sup> juillet 1978, les commissions d'engagement ne seront pas versées en ce qui concerne les montants non déboursés aux termes desdits accords de prêts.

2. Conformément au paragraphe 1 ci-avant et sous réserve des accords à conclure avec la Kreditanstalt für Wiederaufbau aux termes de l'article 3 du présent

<sup>1</sup> Entré en vigueur le 26 novembre 1981 par la signature, conformément à l'article 5.

<sup>2</sup> Nations Unies, *Documents officiels de la Conférence des Nations Unies sur le commerce et le développement, neuvième session extraordinaire, Supplément n° 1*, p. 1.

Accord, les remboursements s'élevant à un montant total de 60 107 000 DM (soixante millions cent sept mille deutsche mark) plus les intérêts et les commissions d'engagement seront remis.

*Article 2.* 1. Le Gouvernement de la République fédérale d'Allemagne a donné à la République de l'Ouganda la possibilité d'obtenir de la Kreditanstalt für Wiederaufbau des contributions financières à titre de don pour remplacer des prêts s'élevant à un montant total de 7 012 523,52 DM (sept millions douze mille cinq cent vingt-trois et cinquante deux deutsche mark) engagés en vertu :

- a) D'un accord intergouvernemental en date du 15 janvier 1969, et d'une note du 19 décembre 1974;
- b) D'une note en date du 29 septembre 1977 de la Communauté de l'Afrique orientale (en raison de la bilatéralisation).

2. A tous autres égards, les dispositions des accords intergouvernementaux visés à l'alinéa *a* du paragraphe 1 ci-avant s'appliqueront *mutatis mutandis*. Des accords intergouvernementaux distincts seront conclus concernant les contributions financières visées à l'alinéa *b* du paragraphe 1 ci-avant.

*Article 3.* Des précisions complémentaires feront l'objet d'accords séparés qui seront conclus entre le Gouvernement de la République de l'Ouganda et la Kreditanstalt für Wiederaufbau qui seront régis par les lois et règlements applicables de la République fédérale d'Allemagne.

*Article 4.* Le présent Accord s'appliquera au *Land Berlin*, sauf notification contraire adressée par le Gouvernement de la République fédérale d'Allemagne au Gouvernement de la République de l'Ouganda dans les trois mois suivant l'entrée en vigueur de l'Accord.

*Article 5.* Le présent Accord entrera en vigueur à la date de sa signature.

FAIT à Kampala, le 26 novembre 1981, en double exemplaire, en langues allemande et anglaise, les deux textes étant également authentiques.

Pour le Gouvernement de la République fédérale d'Allemagne :

ROLF ENDERS

Pour le Gouvernement de la République de l'Ouganda :

WILSON OKWENJE

ANNEXE CONFORMÉMENT À L'ARTICLE PREMIER DE L'ACCORD DE COOPÉ-  
RATION FINANCIÈRE ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE  
FÉDÉRALE D'ALLEMAGNE ET LE GOUVERNEMENT DE LA RÉPUBLIQUE  
DE L'OUGANDA

L'article premier s'applique :

- Aux accords intergouvernementaux du 23 septembre 1964, 19 octobre 1967, 6 mars 1974,  
20 novembre 1974<sup>1</sup>;
  - Aux accords de prêts du 3 décembre 1965, 26 octobre 1967, 6 juin 1972,  
30 décembre 1974.
- 

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 1009, p. 13.



**No. 24591**

---

**MULTILATERAL**

**International Agreement on olive oil and table olives, 1986  
(with annexes). Concluded at Geneva on 1 July 1986**

*Authentic texts: English, French, Italian, Spanish and Arabic.  
Registered ex officio on 1 January 1987.*

---

**MULTILATÉRAL**

**Accord international de 1986 sur l'huile d'olive et les olives  
de table (avec annexes). Conclu à Genève le 1<sup>er</sup> juillet  
1986**

*Textes authentiques : anglais, français, italien, espagnol et arabe.  
Enregistré d'office le 1<sup>er</sup> janvier 1987.*

## INTERNATIONAL AGREEMENT<sup>1</sup> ON OLIVE OIL AND TABLE OLIVES, 1986

### PREAMBLE

The Parties to this Agreement,

Bearing in mind that the olive tree:

- Is not only a plant indispensable for the maintenance and conservation of soils, but one which makes it possible to develop land that will not bear other crops and which, even under non-intensive farming conditions, which account for the bulk of present production, responds favourably to any improvement in cultivation,
- Is a perennial fruit tree that, with appropriate techniques, permits a return on what is invested in its cultivation,

Emphasizing that its cultivation governs the existence and standard of living of millions of families which are wholly dependent on the measures taken to maintain and expand the consumption of its products, both in the producing countries themselves and in non-producing consumer countries,

Mindful that olive oil and table olives are essential basic commodities in the regions where olive-growing is established,

Bearing in mind that the essential feature of olive production lies in irregular harvests and in the irregularity with which supplies reach the market, and that this results in fluctuations in the value of production, instability of prices and export earnings, and considerable differences in producers' incomes,

Bearing in mind that these circumstances give rise to special difficulties which may seriously harm the interests of producers and consumers and jeopardize general policies of economic expansion in countries in the regions where olive-growing is established,

Emphasizing in this connection the major importance of olive production to the economies of many countries, particularly developing olive-growing countries,

Mindful that the measures to be taken in the light of the very particular characteristics of olive-growing and of the market for its products transcend the national sphere, and that international action is essential,

Considering the International Olive Oil Agreement, 1956, as amended by the Protocol of 3 April 1958,<sup>2</sup> as well as the International Olive Oil Agreement, 1963,<sup>3</sup> as

<sup>1</sup> Came into force provisionally on 1 January 1987, the date by which five Governments or organizations accounting for at least 95 per cent of the participation shares had signed it definitively or had deposited their instrument of ratification, acceptance or approval, or a notification of provisional application, in accordance with article 55 (2):

<i>State</i>	<i>Date of definitive signature (s) or of notification of provisional application (n)</i>
Algeria .....	23 December 1986 <i>n</i>
European Economic Community .....	12 December 1986 <i>s</i>
Morocco .....	18 December 1986 <i>n</i>
Tunisia .....	17 December 1986 <i>n</i>
Turkey .....	30 December 1986 <i>n</i>

<sup>2</sup> United Nations, *Treaty Series*, vol. 336, p. 177.

<sup>3</sup> *Ibid.*, vol. 495, p. 3.



extended and amended<sup>1</sup> on several occasions, and the International Olive Oil Agreement, 1979,<sup>2</sup>

Considering that the 1979 Agreement will expire on 31 December 1986,

Being of the view that it is essential to continue and develop the work undertaken within the framework of the said Agreements and that it is desirable to conclude a new Agreement,

Have agreed as follows:

#### CHAPTER 1. GENERAL OBJECTIVES

##### *Article 1.* GENERAL OBJECTIVES

The objectives of the International Agreement on Olive Oil and Table Olives, 1986 (hereinafter termed "this Agreement"), which take account of the provisions of resolutions 93 (IV),<sup>3</sup> 124 (V)<sup>4</sup> and 155 (VI)<sup>5</sup> of the United Nations Conference on Trade and Development, are as follows:

1. *With respect to international co-operation and concerted action:*
  - (a) To foster international co-operation for the integrated development of the world economy for olive products;
  - (b) To maintain fair working conditions throughout the olive-growing and olive-products industry or activities deriving therefrom in order to raise the standard of living of the populations engaged therein;
  - (c) To foster the co-ordination of production, industrialization and marketing policies for olive oil, olive-pomace oils and table olives and the organization of the market for these products;
  - (d) To study and facilitate the application of the necessary measures for the other products of the olive tree;
  - (e) To continue and extend the work done under the previous International Olive Oil Agreements.
2. *With respect to the modernization of olive cultivation and olive-oil extraction:*
  - (a) To encourage research and development to elaborate techniques that could:
    - (i) Modernize olive husbandry and the olive-products industry through technical and scientific planning;
    - (ii) Improve the quality of the products obtained therefrom;
    - (iii) Reduce the cost of production of the products obtained, particularly that of olive oil, with a view to improving the position of that oil in the overall market for fluid edible vegetable oils;
    - (iv) Improve the situation of the olive-products industry as regards the environment, in accordance with the recommendations of the United Nations Conference on the Human Environment, to abate any harmful effects;
  - (b) To encourage the transfer of technology and training in the olive sector.

<sup>1</sup> United Nations, *Treaty Series*, vol. 636, p. 370; vol. 720, p. 246 and vol. 827, p. 286. See also vol. 1219, p. 274 and 363.

<sup>2</sup> *Ibid.*, vol. 1219, p. 135.

<sup>3</sup> United Nations, *Proceedings of the United Nations Conference on Trade and Development, Fourth Session, Nairobi, vol. 1, Report and Annexes*, p. 6.

<sup>4</sup> *Ibid.*, *Fifth Session, Manila, vol. 1, Report and Annexes*, p. 9.

<sup>5</sup> *Ibid.*, *Sixth Session, Belgrade, vol. 1, Report and Annexes*, p. 10.

3. *With respect to the expansion of international trade in olive products:*
- (a) To facilitate the study and application of measures designed to expand international trade in olive products in order to increase the resources that producer countries, and especially developing producer countries, derive from their exports and to enable their economic growth and social development to be hastened, while taking consumer interests into account;
  - (b) To adopt whatever measures are appropriate to develop the consumption of olive oil and table olives;
  - (c) To forestall and, where appropriate, combat any practices of unfair competition in international trade in olive oil, olive-pomace oils and table olives and to ensure the delivery of merchandise that complies fully with the international regulations and standards adopted in this field;
  - (d) To improve market access and reliability of supply, as well as market structures and marketing, distribution and transport systems;
  - (e) To undertake any activities and measures that could highlight the biological value of olive oil and table olives.
4. *With respect to the standardization of international trade in olive products:*
- (a) To facilitate the study and application of measures for balancing production and consumption;
  - (b) To facilitate the study and application of measures for harmonizing national laws relating, in particular, to the marketing of olive oil and table olives;
  - (c) To lessen the drawbacks associated with fluctuations in the availability of supplies on the market, in order in particular:
    - (i) To prevent excessive fluctuations in prices, which must be at levels that are remunerative and just to producers and equitable to consumers;
    - (ii) To create conditions that will enable production, consumption and international trade to expand harmoniously, having regard to the ways in which they are interrelated;
  - (d) To improve procedures for information and consultation in order, *inter alia*, to enhance the transparency of the market for olive oil, olive-pomace oils and table olives.

## CHAPTER II. DEFINITIONS

### Article 2. DEFINITIONS

For the purposes of this Agreement:

1. "Council" means the International Olive Oil Council referred to in article 3, paragraph 1;
2. "Member" means a Party to this Agreement;
3. "Mainly-producing Member" means any Member whose production of olive oil and of table olives in the olive-oil crop years and table-olive crop years 1980/81-1983/84 inclusive was, when converted into its olive-oil equivalent by the application of a conversion coefficient of 20 per cent, greater than its imports for the calendar years 1981-1984 inclusive;
4. "Mainly-importing Member" means any Member whose production of olive oil and of table olives in the olive-oil crop years and table-olive crop years

1980/81-1983/84 inclusive was, when converted into its olive-oil equivalent by the application of a conversion coefficient of 20 per cent, less than its imports for the calendar years 1981-1984 inclusive, or any Member for which no production in either respect was recorded during these crop years;

5. "Olive-oil crop year" means the period from 1 November of each year to 31 October of the following year;

6. "Table-olive crop year" means the period from 1 September of each year to 31 August of the following year;

7. "Olive products" means, in particular, olive oils, table olives and olive-pomace oils.

## PART ONE. INSTITUTIONAL PROVISIONS

### CHAPTER III. INTERNATIONAL OLIVE OIL COUNCIL

#### *Article 3. ESTABLISHMENT, HEADQUARTERS AND STRUCTURE OF THE INTERNATIONAL OLIVE OIL COUNCIL*

1. The International Olive Oil Council, established for the purpose of administering this Agreement and supervising its operation shall have the membership, powers and functions set out in this Agreement.

2. The headquarters of the Council shall be in Madrid unless the Council decides otherwise.

3. The Council shall function directly and/or through the committees and sub-committees referred to in article 1, as well as through the Executive Secretariat comprising its Executive Director, senior officials and staff.

#### *Article 4. MEMBERSHIP OF THE COUNCIL*

1. Each Party to this Agreement shall be a Member of the Council.

2. There shall be two categories of Members, namely:

(a) Mainly-producing Members; and

(b) Mainly-importing Members.

3. Each Member shall have one representative in the Council and, if it so desires, one or more alternates. Furthermore, a Member may appoint one or more advisers to its representative or alternates.

#### *Article 5. MEMBERSHIP OF INTERGOVERNMENTAL ORGANIZATIONS*

Any reference in this Agreement to a "Government" or "Governments" shall be construed as including the European Economic Community and any other intergovernmental organization having responsibilities in respect of the negotiation, conclusion and application of international agreements, in particular commodity agreements. Accordingly, any reference in this Agreement to signature, ratification, acceptance or approval, to notification of provisional application or to accession shall, in the case of such intergovernmental organizations, be construed as including a reference to signature, ratification, acceptance or approval, to notification of provisional application or to accession by such intergovernmental organizations.

### *Article 6. PRIVILEGES AND IMMUNITIES*

1. The Council shall have legal personality. It shall in particular have the capacity to contract, to acquire and dispose of movable and immovable property and to institute legal proceedings.

2. In the territory of each Member, and in so far as that Member's legislation allows, the Council shall have the legal capacity necessary for the performance of the functions conferred upon it by this Agreement.

3. As from the entry into force of this Agreement, the Government of the country in which the headquarters is located shall conclude with the Council an agreement granting it conditions of capacity, privileges and immunities similar to those granted by the host country to international organizations. In the meantime, the Headquarters Agreement between the Government of Spain and the Council signed on 2 July 1962 shall remain in force.

4. The Government of the State in which the headquarters of the Council is situated shall, in so far as that State's legislation allows, exempt the remuneration paid by the Council to its employees and the Council's assets, income and other property from taxation.

5. The Council may conclude with one or more Members agreements connected with the privileges and immunities required to ensure the proper application of this Agreement.

6. If the headquarters of the Council is moved to a country which is a Member of the Agreement, that Member shall, as soon as possible, conclude with the Council an agreement relating to the status, privileges and immunities of the Council, of its Executive Director, senior officials, staff and experts and of representatives of Members while in that country for the purpose of exercising their functions.

7. Unless any other taxation arrangements are implemented under the agreement envisaged in paragraph 6 of this article and pending the conclusion of that agreement, the new host Member shall:

- (a) Grant exemption from taxation on the remuneration paid by the Council to its employees;
- (b) Grant exemption from taxation on the assets, income and other property of the Council.

8. If the headquarters of the Council is to be moved to a country which is not a Member of the Agreement, the Council shall, before that move, obtain a written assurance from the Government of that country:

- (a) That it shall, as soon as possible, conclude with the Council an agreement as described in paragraph 6 of this article; and
- (b) That, pending the conclusion of such an agreement, it shall grant the exemptions provided for in paragraph 7 of this article.

9. The Council shall endeavour to conclude the agreement described in paragraph 6 of this article with the Government of the country to which the headquarters of the Council is to be moved before transferring the headquarters.

### *Article 7. POWERS AND FUNCTIONS OF THE COUNCIL*

1. The Council shall exercise all such powers and perform or arrange for the performance of all such functions as are necessary to carry out the provisions of this Agreement.

2. The Council shall promote any activities conducive to the harmonious expansion of the world olive-products economy by every means and encouragement in its power in the fields of production, consumption and international trade, having regard to the ways in which they are interrelated.

3. The Council is authorized to undertake or arrange for the undertaking of studies or other work, including the collection of detailed information on special assistance in different forms to the olive-growing and olive-products industries, so as to enable it to formulate any recommendations and suggestions it may consider appropriate for achieving the general objectives set forth in article 1. Any such studies and work shall, in particular, cover as many countries or groups of countries as possible and take into account the general, social and economic conditions of the countries concerned.

4. The Council shall establish procedures under which the Members shall inform it of the conclusions they reach after considering the recommendations and suggestions mentioned in this article or arising from the application of this Agreement.

5. The Council shall draw up rules of procedure consistent with the provisions of this Agreement. It shall keep up to date such records as it requires to perform its functions under this Agreement and such other records as it considers desirable. In the event of inconsistency between the rules of procedure it adopts and the provisions of this Agreement, this Agreement shall prevail.

6. The Council shall draw up, prepare and publish such reports, studies and other documents as it considers useful and necessary.

7. The Council shall, at least once a year, publish a report on its activities and on the operation of this Agreement.

8. The Council may appoint such committees and sub-committees as it deems useful for assisting it in the exercise of its functions under this Agreement.

9. The financial provisions relating to the exercise of the Council's powers are set out in Part Two of this Agreement. The Council shall not have the power to borrow money.

#### *Article 8.* CHAIRMAN AND VICE-CHAIRMAN OF THE COUNCIL

1. The Council shall elect, from among the delegations of the Members, a Chairman who shall hold office for one olive-oil crop year. In the event of the Chairman being a representative, his right of participation in decisions of the Council shall be exercised by another member of his delegation. The Chairman shall receive no remuneration.

2. The Council shall also elect a Vice-Chairman from among the delegations of the Members. In the event of the Vice-Chairman being a representative, he shall have the right to participate in decisions of the Council except when acting as Chairman, in which case he shall delegate this right to another member of his delegation. The Vice-Chairman shall hold office for one olive-oil crop year and shall receive no remuneration.

3. In the event of the temporary absence of both the Chairman and the Vice-Chairman or of the permanent absence of one or both, the Council may elect from among the Member delegations new officers, temporary or permanent as appropriate.

*Article 9. SESSIONS OF THE COUNCIL*

1. The Council shall meet at its headquarters unless it decides otherwise. If, on the invitation of any Member, the Council meets elsewhere, that Member shall bear the extra expenditure which this entails for the budget of the Council.

2. The Council shall meet at least twice a year, in the spring and autumn.

3. The Council may be convened at any time at the discretion of its Chairman. The Chairman shall also convene the Council if so requested by one or more of its Members.

4. Notice of the sessions provided for in paragraph 2 of this article shall be given at least 45 days before the date of the first meeting of each such session. Notice of the sessions provided for in paragraph 3 in this article shall be given at least 15 days before the date of the first meeting of each such session.

*Article 10. PARTICIPATION SHARES*

1. The participation share of each Member shall be determined on the basis of the result of the following formula:

$$q = p_1 + i_1 + p_2 + i_2 + 5$$

In this formula:

- $q$  shall be the figure which the Council shall use as the basis to determine the participation share;
- $p_1$  shall be the average annual olive-oil production in thousands of tonnes in the crop years 1980/81-1983/84, any fraction of 1,000 tonnes above a whole number being disregarded;
- $i_1$  shall be the average annual net olive-oil imports in thousands of tonnes in the calendar years 1981-1984, any fraction of 1,000 tonnes above a whole number being disregarded;
- $p_2$  shall be the average annual table-olive production in thousands of tonnes, converted into its olive-oil equivalent by the application of a conversion coefficient of 20 per cent, in the crop years 1980/81-1983/84, any fraction of 1,000 tonnes above a whole number being disregarded;
- $i_2$  shall be the average annual net table-olive imports in thousands of tonnes, converted into their olive-oil equivalent by the application of a conversion coefficient of 20 per cent, in the calendar years 1981-1984, any fraction of 1,000 tonnes above a whole number being disregarded;
- 5 shall be the basic number allotted to each Member in each group of Members.

2. The participation shares determined on the basis of paragraph 1 of this article shall be given in annex A to this Agreement. The Council may, if necessary, revise the above-mentioned shares in the light of the participation in the Agreement.

*Article 11. DECISIONS OF THE COUNCIL*

1. Unless otherwise provided in this Agreement, decisions of the Council shall be taken by consensus of the Members present.

2. Any Member which has not participated in a session at which a decision has been taken shall be invited to notify its position in relation to such decision within the 30 days following the end of the session. Should a reply not be received within the

aforesaid time-limit, it shall be construed that the position of the Member in question is in conformity with the decision adopted.

3. Any Member may authorize the representative of another Member to represent its interests and to exercise its right to participate in decisions of the Council at one or more sessions of the Council. Evidence of such authorization acceptable to the Council shall be submitted to the Council.

4. The representative of a Member may not represent the interests or exercise the right to participate in decisions of the Council of more than one other Member.

5. The Council may take decisions by an exchange of correspondence between the Chairman and the Members without holding a session, provided that no Member objects. Any decision so taken shall be communicated to all the Members by the Executive Secretariat as quickly as possible and shall be entered in the record of the following session of the Council.

#### *Article 12. CO-OPERATION WITH OTHER ORGANIZATIONS*

1. The Council shall make whatever arrangements are appropriate for consultation or co-operation with the United Nations and its organs, in particular UNCTAD and UNDP, and with FAO and such other specialized agencies of the United Nations and intergovernmental, governmental and non-governmental organizations as may be appropriate.

2. The Council, bearing in mind the particular role of UNCTAD in international commodity trade, shall, as appropriate, keep UNCTAD informed of its activities and programmes of work.

#### *Article 13. RELATIONSHIP WITH THE COMMON FUND FOR COMMODITIES*

When the Common Fund becomes operational the Council shall take full advantage, according to the principles set out in the Agreement establishing the Common Fund for Commodities, of the facilities of the Second Account of that Fund.

#### *Article 14. ADMISSION OF OBSERVERS*

1. Any Member or observer Member of the United Nations or of one of its specialized agencies that is not a Party to this Agreement, or any of the organizations referred to in article 12, paragraph 1, may, subject to the consent of the Council, attend, as an observer, any of the sessions of the Council.

2. The Council may, at the request of any Member, decide to hold any of its meetings without observers.

#### *Article 15. QUORUM FOR THE COUNCIL*

1. The quorum required for every session of the Council shall be the presence of the representatives of the majority of the Members holding at least 90 per cent of the total participation shares allotted to the Members.

2. If this quorum does not exist, the session shall be postponed for 24 hours and the quorum required shall be the presence of the representatives of the Members holding at least 85 per cent of the total participation shares allotted to the Members.

## CHAPTER IV. EXECUTIVE SECRETARIAT

*Article 16.* EXECUTIVE SECRETARIAT

1. The Council shall have an Executive Secretariat comprising an Executive Director, senior officials as defined in the rules of procedure established by the Council and such staff as are required to perform the tasks arising from this Agreement.

2. The Council shall appoint the Executive Director. The terms of appointment of the Executive Director shall be fixed by the Council in the light of those applying to corresponding officials of similar intergovernmental organizations.

3. The Executive Director shall be the chief administrative officer of the Council and shall be responsible for the performance of the duties devolving upon him in the administration of this Agreement.

4. The Council shall, after consulting the Executive Director, appoint the senior officials of the Council on such terms as it shall determine, having regard to those applying to corresponding officials of similar intergovernmental organizations.

5. The Executive Director shall appoint the staff in accordance with the rules of procedure established by the Council. In framing such regulations the Council shall have regard to those applying to officials of similar intergovernmental organizations.

6. The Executive Director, the senior officials and the other members of the staff shall not carry out any profit-making activities in any of the various sectors of the olive-growing and olive-products industry.

7. The Executive Director, senior officials and staff shall not seek or receive instructions regarding their duties under this Agreement from any Member or from any authority external to the Council. They shall refrain from any action which might reflect on their position as international officials responsible only to the Council. Each Member shall respect the exclusively international character of the responsibilities of the Executive Director, senior officials and staff and shall not seek to influence them in the discharge of their responsibilities.

## PART TWO. FINANCIAL PROVISIONS

## CHAPTER V. ADMINISTRATIVE BUDGET

*Article 17.* CONSTITUTION AND ADMINISTRATION

1. The expenses necessary for the administration of this Agreement and for the implementation of the programmes of technical co-operation in olive cultivation, olive-oil extraction and table-olive processing provided for in this Agreement shall be charged against the Administrative Budget. The allocation for the implementation of the programmes of technical co-operation in olive cultivation, olive-oil extraction and table-olive processing techniques, which should be entered as a separate chapter in the Administrative Budget, shall be fixed annually at 300,000 United States dollars.

2. The Council may increase the above-mentioned amount, provided that no Member's contribution is increased without that Member's consent.

3. The contribution of each Member to the Administrative Budget for each calendar year shall be proportionate to the share which that Member possesses when the budget for the year in question is approved.



4. The expenses of delegations to the Council shall be met by the Members concerned.

5. At its first session, the Council shall approve an Administrative Budget for the first calendar year and assess the contribution to be paid by each Member. Thereafter, the Council shall, at the autumn session of each year, approve its Administrative Budget for the following calendar year and assess the contribution to be paid by each Member for the calendar year in question.

6. The initial contribution of any Member which becomes a Party to this Agreement after its entry into force shall be assessed by the Council on the basis of the share allotted to that Member and of the unexpired portion of the year in question, but the assessments made upon the other Members for that calendar year shall not be altered.

7. The contributions provided for in this article shall become payable upon the first day of the calendar year for which they are assessed. They shall be determined in United States dollars and be payable in that currency or in the equivalent amount of another freely convertible currency.

8. If a Member does not pay its contribution to the Administrative Budget in full within the six months commencing at the beginning of the calendar year, the Director shall request it to make payment as quickly as possible. If the Member in question does not settle its contribution within the three months following the end of that six-month period, its right to participate in Council decisions and to hold elective office in the Council and its committees and sub-committees shall be suspended until its contribution has been paid in full. It shall not, however, be deprived of any of its other rights or be released from any of its obligations under this Agreement unless the Council so decides. It may not be relieved by any decision of the Council of its financial obligations under this Agreement.

9. Any Member which ceases to be a Party to this Agreement through its withdrawal or exclusion or for any other reason during the life of this Agreement shall make the payments which it owed to the Council, and shall perform all the undertakings which it entered into before the date on which it ceases to be a Party to this Agreement. No such Member may claim any share in the proceeds of liquidation of the assets of the Council upon the expiry of this Agreement.

10. During the first session of each calendar year, the financial statements of the Council for the previous calendar year, certified by an independent auditor, shall be presented to the Council for approval and publication.

11. The Council shall, if dissolved, take the steps stipulated in article 60.

#### CHAPTER VI. FINANCING OF THE PROGRAMMES OF TECHNICAL CO-OPERATION IN OLIVE CULTIVATION, OLIVE-OIL EXTRACTION AND TABLE-OLIVE PROCESSING

##### *Article 18.* SOURCES OF FINANCE AND ADMINISTRATION

1. The programmes of activities referred to in Part Four of this Agreement shall be implemented using the sources of finance laid down in paragraph 2 of this article.

2. The sources of finance shall be:

(a) The allocation fixed in the Administrative Budget for the implementation of programmes of technical co-operation in olive cultivation, olive-oil extraction and table-oil processing;

- (b) Intergovernmental, governmental and non-governmental institutions;
- (c) Voluntary contributions and donations.

3. The Council may receive voluntary contributions and donations, in freely convertible currencies or domestic currencies, to support the activities to be conducted in the donating country.

4. The Council may also receive other forms of supplementary contributions, including services, scientific and technical equipment and/or staff that may meet the requirements of approved programmes.

5. The Council shall, in addition, as part of the development of international co-operation, endeavour to procure such essential financial and/or technical assistance as may be obtainable from the competent international, regional or national organizations, whether financial or of some other kind.

6. The amounts referred to in paragraph 1 of this article that are not used during one calendar year may be carried forward to the following calendar years but may not, under any circumstances, be transferred to other chapters of the Administrative Budget.

7. The Council shall, at its autumn session, adopt the programme of technical co-operation in olive cultivation, olive-oil extraction and table-olive processing that is to be implemented and/or continued in the following calendar year.

8. Decisions relating to the management of the sums emanating from the sources of finance referred to in paragraph 2 of this article shall be taken in accordance with the provisions of article 11.

9. On the expiry of this Agreement, and unless it is prolonged, extended or renewed, any sums not used shall be repaid to Members proportionately to the total of their contributions during the life of this Agreement.

#### CHAPTER VII. PUBLICITY FUND

##### *Article 19.* CONSTITUTION OF THE FUND

1. The mainly-producing Members undertake to place at the disposal of the Council for each calendar year, for the joint publicity defined in chapter XIV of this Agreement, a sum of 600,000 United States dollars.

2. The above sum may be increased by the Council provided, on the one hand, that no Member's contribution is increased without that Member's consent and, on the other, that any alteration occurring in this connection in the shares referred to in article 20 shall require a unanimous decision of the mainly-producing Members.

3. The above-mentioned sum shall be payable in United States dollars or in the equivalent amount of another freely convertible currency.

##### *Article 20.* CONTRIBUTION TO THE FUND

1. Subject to the provisions of paragraph 2 of this article, the mainly-producing Members shall contribute to the Publicity Fund in accordance with the shares set for each of them in relation to their importance in the world olive-products economy and shown in annex B to this Agreement.

2. The Council may, if necessary, revise the above-mentioned shares in the light of the participation of the mainly-producing Members in the Publicity Fund.

3. Contributions to the Publicity Fund shall be payable for the whole of a calendar year. The annual contribution of each mainly-producing Member shall become payable for the first time when it becomes a Member provisionally or definitively and subsequently on 1 January of each year.

4. The provisions of article 17, paragraph 8, shall apply as regards the collection of contributions to the Publicity Fund and in the event of delay in their payment.

5. During the first session of each calendar year, the accounts of the Publicity Fund for the previous calendar year, certified by an independent auditor, shall be presented to the Council for approval and publication.

6. The amounts in the Publicity Fund that are not used in one calendar year may be carried forward to the following calendar years but may not, under any circumstances, be transferred to the Administrative Budget.

#### *Article 21.* VOLUNTARY CONTRIBUTIONS AND DONATIONS

1. Mainly-importing Members may pay contributions to the Publicity Fund by special agreement with the Council. These contributions shall be added to the moneys constituting the Fund as determined pursuant to article 19.

2. The Council may receive donations from Governments or from other sources for the joint publicity in question. Such occasional resources shall be added to the moneys constituting the Publicity Fund as determined pursuant to article 19.

#### *Article 22.* DECISIONS RELATING TO PUBLICITY

1. Decisions relating to publicity shall be taken by consensus of the Members present that contribute to the Publicity Fund in accordance with article 20, paragraph 1. Those Members may, by unanimous decision, allocate part of the Publicity Fund to the achievement of the objectives referred to in article 38.

2. Decisions taken under paragraph 1 of this article shall immediately be communicated, for their information, to any Members absent.

#### *Article 23.* LIQUIDATION OF THE FUND

On the expiry of this Agreement, and unless it is prolonged, extended or renewed, any funds not used for publicity shall be repaid to the Members proportionately to their total contributions for publicity during the life of this Agreement.

### CHAPTER VIII. FINANCIAL CONTROL

#### *Article 24.* FINANCIAL COMMITTEES

The Council shall establish:

- (a) To provide financial control of, in particular, the implementation of chapters V and VI of this Agreement, a Financial Committee for the Administrative Budget comprising one representative of each Member;
- (b) To provide financial control of the implementation of chapter VII of this Agreement, a Financial Committee for the Publicity Fund comprising one representative of each Member participating in that Fund.

## PART THREE. ECONOMIC AND STANDARDIZATION PROVISIONS

CHAPTER IX. DESIGNATIONS AND DEFINITIONS OF OLIVE OILS AND OLIVE-POMACE OILS.  
INDICATIONS OF SOURCE AND APPELLATIONS OF ORIGIN*Article 25. USE OF THE DESIGNATION "OLIVE OIL"*

1. The designation "olive oil" shall be restricted to oil obtained solely from the olive, to the exclusion of oil obtained by solvent or re-esterification processes and of any mixture with oils of other kinds.

2. In no case shall the designation "olive oil" be used alone to refer to olive-pomace oils.

3. The Members undertake to suppress in both internal and international trade any use of the designation "olive oil", alone or in combination with other words, which is not in conformity with this article.

*Article 26. DESIGNATIONS AND DEFINITIONS OF OLIVE OILS  
AND OLIVE-POMACE OILS*

1. The designations of olive oils and olive-pomace oils of the different qualities are given below with the definition corresponding to each designation:

A. *Virgin olive oil*: oil which is obtained from the fruit of the olive tree solely by mechanical or other physical means under conditions, and particularly thermal conditions, that do not lead to deterioration of the oil, and which has not undergone any treatment other than washing, decantation, centrifugation and filtration, to the exclusion of oil obtained by solvent or re-esterification processes and of any mixture with oils of other kinds. Virgin olive oil shall be classified and designated as follows:

(a) Virgin olive oil fit for consumption as it is:<sup>\*</sup>

(i) *Extra virgin olive oil*: virgin olive oil of absolutely perfect flavour having a maximum acidity, in terms of oleic acid, of 1 gram per 100 grams;

(ii) *Fine virgin olive oil*: virgin olive oil complying with the conditions for extra virgin olive oil, except as regards acidity, which in terms of oleic acid shall not exceed 1.5 grams per 100 grams;

(iii) *Semi-fine virgin olive oil (or Ordinary virgin olive oil)*: virgin olive oil of good flavour having a maximum acidity, in terms of oleic acid, of 3 grams per 100 grams with a margin of tolerance of 10 per cent of the acidity indicated.

(b) Virgin olive oil not fit for consumption as it is:

— *Virgin olive oil lampante*: off-flavour virgin olive oil or virgin olive oil having an acidity, in terms of oleic acid, of more than 3.3 grams per 100 grams.

B. *Refined olive oil*: olive oil obtained by refining virgin olive oil.

C. *Olive oil*: oil consisting of a blend of refined olive oil and virgin olive oil. Use of the term "pure olive oil" shall also be permissible.

D. *Crude olive-pomace oil*: oil obtained by treating olive pomace with solvent (excluding oil obtained by re-esterification processes and any mixture with oils of

\* It shall be permissible to use the qualifier "natural" for all virgin olive oils fit for consumption as they are.

other kinds) and intended for subsequent refining for human consumption, or for technical use. Olive-pomace oil shall be classified and designated as follows:

- (a) *Refined olive-pomace oil*: oil intended for food use and obtained by refining crude olive-pomace oil.
- (b) *Refined olive-pomace oil*: blend of refined olive-pomace oil and virgin olive oil. In no case shall this blend be called "olive oil".
- (c) *Olive-pomace oil for technical use*: all other crude olive-pomace oils.

2. Each of the above designations for the various qualities of olive oil and olive-pomace oil shall comply with the quality criteria laid down in conformity with the recommendations made under article 36, paragraph 3, in regard to standards for the physical, chemical and organoleptic characteristics of olive oil and olive-pomace oil.

3. The Council may, by unanimous decision, make all such amendments to the designations or definitions in this article as it deems necessary or appropriate.

#### Article 27. APPLICATION

1. The designations prescribed in article 26, paragraph 1, shall be compulsory in international trade and shall be used for each quality of olive oil and olive-pomace oil; they shall appear in clearly legible characters on all packagings.

2. With respect to quality criteria, the Council shall, as indicated in article 36, paragraph 3, determine uniform standards applicable to international trade.

#### Article 28. INDICATIONS OF SOURCE AND APPELLATIONS OF ORIGIN

1. Indications of source, when given, may only be applied to virgin olive oil produced and originating exclusively in the country, region or locality mentioned.

2. Appellations of origin, when given, may only be applied to extra virgin olive oil produced and originating exclusively in the country, region or locality mentioned.

3. Indications of source and appellations of origin may only be used in conformity with the conditions prescribed by the law of the country of origin.

#### Article 29. UNDERTAKINGS

1. The Members undertake to adopt at the earliest possible date all the necessary measures, in the form prescribed by their respective legislations, to ensure the application of the principles and provisions set forth in articles 25, 26 and 28.

2. They shall, in addition, endeavour to apply the provisions of articles 26 and 28 to their internal trade.

3. They undertake, in particular, to prohibit and repress the use in their territories, for purposes of international trade, of such indications of source, appellations of origin and designations of olive oil and olive-residue oil as conflict with those principles. This undertaking shall apply to all inscriptions placed on packagings, invoices, consignment notes and commercial documents or used in advertising, and to trade marks, registered names and illustrations connected with the international marketing of olive oil and olive-pomace oil, in so far as such inscriptions might constitute false statements or give rise to confusion as to the origin, source or quality of the olive oil or olive-pomace oil concerned.

#### Article 30. DISPUTES AND RECONCILIATION

1. Any dispute concerning indications of source and appellations of origin which arises from the interpretation of the provisions of this chapter or from difficul-

ties of application shall, if the dispute has not been settled by direct negotiation, be examined by the Council.

2. The Council shall endeavour to reconcile the dispute, after seeking the opinion of an advisory panel as provided for in article 50, paragraph 1, and after consultation with the World Intellectual Property Organization, the International Olive Oil Federation and a competent professional organization of a mainly importing Member, and, if necessary, with the International Chamber of Commerce and the specialized international institutions for analytical chemistry; if this is unsuccessful, and after the Council has determined that every means has been employed to reach agreement, the Members concerned shall have the right of recourse in the final instance to the International Court of Justice.

#### CHAPTER X. DESIGNATIONS AND DEFINITIONS OF TABLE OLIVES

##### *Article 31.* DESIGNATIONS AND DEFINITIONS OF TABLE OLIVES

1. "Table olives" means sound fruit of specific varieties of the cultivated olive-tree, harvested at the proper stage of ripeness and of such quality that, in their different categories and when processed in accordance with the trade preparations and styles laid down in the recommended qualitative standards, they produce an edible product that keeps well.

2. Table olives shall be classified in one of the following types:

- (i) *Green olives*: obtained from fruits harvested during the ripening period, prior to colouring and when they have reached normal size. The colour of the fruit may vary from green to straw yellow.
- (ii) *Olives turning colour*: obtained from rose, wine-rose or brown-coloured fruits harvested before the stage of complete ripeness is attained.
- (iii) *Black olives*: obtained from fruits harvested when fully ripe or slightly before full ripeness is reached; they may, according to production region and time of harvesting, be reddish black, violet black, deep violet, greenish black or deep chestnut.

3. Each of the above types of table olives shall comply with the quality criteria laid down in conformity with the recommendations made under article 38, paragraph 1, with regard to the essential composition and quality criteria of table olives.

4. The designations and definitions for the trade preparations of the different types of table olives shall be set in compliance with the recommendations made under article 38, paragraph 1.

##### *Article 32.* APPLICATION

1. The designations prescribed under article 31, paragraph 4, shall be compulsory in international trade; they shall be used for each trade preparation of the different types of table olives and shall appear in clearly legible characters on all packagings.

2. With respect to essential composition and quality factors, the Council shall, as indicated in article 38, paragraph 1, determine uniform standards applicable to international trade.

##### *Article 33.* UNDERTAKINGS

1. The Members undertake to adopt at the earliest possible date all the necessary measures, in the manner required by their respective legislations, to ensure the

application of the principles and provisions set forth in article 31 and shall endeavour to apply them in their internal trade.

2. They undertake, in particular, to prohibit and repress the use in their territories, for purposes of international trade, of such table-olive designations as conflict with those principles. This undertaking shall apply to any inscriptions placed on packagings, invoices, consignment notes and commercial documents or used in advertising, and to trade marks, registered names and illustrations connected with the international marketing of table olives, in so far as such inscriptions might constitute false statements or give rise to confusion as to the quality of the table olives concerned.

#### *Article 34.* DISPUTES AND RECONCILIATION

1. Any dispute arising from the interpretation of the provisions of this chapter or from difficulties in their application shall, if the dispute has not been settled by direct negotiation, be examined by the Council.

2. The Council shall endeavour to reconcile the dispute, after seeking the opinion of an advisory panel as provided for in article 50, paragraph 1, and after consultation with the World Intellectual Property Organization, the International Olive Oil Federation and a competent professional organization of a mainly importing Member and, if necessary, with the International Chamber of Commerce and specialized international institutions; if this is unsuccessful, and after the Council has determined that every means has been employed to reach agreement, the Members concerned shall have the right of recourse in the final instance to the International Court of Justice.

### CHAPTER XI. STANDARDIZATION OF THE MARKETS FOR OLIVE PRODUCTS

#### *Article 35.* EXAMINATION OF THE SITUATION OF AND DEVELOPMENTS IN THE MARKET FOR OLIVE OIL AND OLIVE-POMACE OIL

1. Within the framework of the general objectives set forth in article 1, and with a view to contributing towards the standardization of the market for olive oil and olive-pomace oil and correcting any imbalance between international supply and demand due to irregularity of harvests or to other factors, the Council shall, at the autumn session, make a detailed examination of olive-oil balances and an overall estimate of the supplies of and demand for olive oil and olive-pomace oil, on the basis of the information furnished by each Member under article 48 and any information communicated to the Council by Governments of States not Parties to this agreement but interested in the international olive oil and olive-pomace oil trade, and of any other relevant statistical material available to the Council.

2. Each year, at the spring session, the Council shall, taking into account all the information available to it on that date, make a further examination of the market situation and a further overall estimate of supplies of and demand for these oils, and may propose to the Members such measures as it considers desirable.

3. An Economic Committee shall be set up and shall meet at regular intervals to exchange views on the world situation in the market for olive oil and olive-pomace oil, with the aim of finding solutions to problems liable to disrupt international trade in these oils.

*Article 36.* STANDARDIZATION OF THE MARKET FOR OLIVE OIL  
AND OLIVE-POMACE OIL

1. The Council shall undertake studies with a view to making recommendations to the Members for achieving a balance between production and consumption, and, more generally, standardizing of the olive-oil market over the long term through the application of appropriate measures, including measures to encourage the sale of olive oil at prices which are competitive at the consumer level, so as to narrow the price differential between olive oil and other edible vegetable oils, particularly through the granting of assistance.

2. With a view to such standardization, the Council shall also undertake studies to recommend to Members suitable solutions to the problems which may arise as regards the evolution of the international market for olive oil and olive-pomace oil, through appropriate arrangements, account being taken of market imbalances resulting from fluctuations in production or from other causes.

3. The Council shall examine ways and means of ensuring the expansion of international trade and an increase in olive-oil consumption. In particular, it shall make appropriate recommendations to the Members concerning:

- (a) The adoption and use of a standard international contract for transactions in olive oil and olive-pomace oil;
- (b) The constitution and functioning of an international conciliation and arbitration office to deal with any disputes relating to transactions in olive oil and olive-pomace oil;
- (c) The establishment of uniform standards for the physical, chemical and organoleptic characteristics of olive oil and olive-oil pomace oil;
- (d) The establishment of uniform methods of analysis.

4. The Council shall take any measures it considers useful for the suppression of unfair competition at the international level, including such competition by States which are not Parties to this Agreement or by persons who are nationals of such States.

*Article 37.* EXAMINATION OF THE SITUATION OF AND DEVELOPMENTS  
IN THE TABLE-OLIVE MARKET

1. Within the framework of the general objectives set forth in article I, Members shall make available and furnish all the necessary data, statistics and documentation on table olives in order to contribute to the standardization of the table-olive market.

2. The Council shall, at the autumn session, make a detailed examination of quantitative and qualitative table-olive balances on the basis of the above information, of any information communicated to it by Governments of States not Parties to this Agreement but interested in the international trade in table olives, and of any other statistical material available to the Council on the subject.

3. Each year, at the spring session, the Council shall, taking account of all the information available to it on that date, make a further examination of the market situation and an overall estimate of the supplies of and demand for table olives and may propose to the Members such measures as it considers desirable.



*Article 38. STANDARDIZATION OF THE TABLE-OLIVE MARKET*

1. The Council shall examine ways and means of ensuring the expansion of international trade in and consumption of table olives. In particular, it shall make appropriate recommendations to the Members concerning:

- (a) The implementation of unified qualitative standards applicable to table olives in international trade;
- (b) The adoption and use of a standard international contract for table-olive transactions;
- (c) The constitution and functioning of an international conciliation and arbitration office to deal with any disputes relating to transactions in table olives.

2. The Council shall promote such surveys as are thought conducive to the stimulation of the growth of table-olive consumption. It shall submit them to the Members for the purposes which they consider appropriate.

3. In this connection, the Council shall endeavour to obtain for all Members, or for those of its Members as may require it, such assistance of various kinds, including financial assistance, as international or other competent bodies may grant.

PART FOUR. TECHNICAL PROVISIONS

CHAPTER XII. TECHNICAL CO-OPERATION IN OLIVE CULTIVATION,  
OLIVE-OIL EXTRACTION AND TABLE-OLIVE PROCESSING

*Article 39. PROGRAMMES AND ACTION*

1. In order to achieve the general objectives set forth in article 1 concerning technical co-operation with regard to olives and olive products, the Council shall conceive, promote and elaborate programmes of activities relating thereto.

2. Technical co-operation with regard to olives and olive products shall encompass olive cultivation, olive-oil extraction and table-olive processing.

3. The Council may take direct action to promote such technical co-operation.

4. The Council may decide to call upon the collaboration of State or private bodies and/or concerns, whether national or international, to implement part or all of the provisions of this chapter. It may also give a financial contribution to the afore-mentioned bodies and/or concerns within the limits laid down in article 17, paragraph 1.

*Article 40. RESEARCH AND DEVELOPMENT*

1. The Council shall examine any proposals for research-and-development projects of general interest to Members and shall take such measures as are appropriate in this field.

2. The Council may call upon the collaboration of specialized research institutes, laboratories and centres for the implementation, monitoring, use and dissemination, for the benefit of Members, of the findings of the research-and-development programmes.

3. The Council shall undertake the necessary studies on the economic returns which can be expected from the application of the results of the research-and-development programmes.

*Article 41. TRAINING AND SPECIFIC OPERATIONS*

1. The Council shall take the necessary steps for the organization of refresher and training courses at various levels for technical experts in the olive sector, particularly those from developing Members.

2. The Council shall encourage the transfer of technologies to developing Members from Members highly advanced in olive cultivation, olive-oil extraction and table-olive processing techniques.

3. The Council shall facilitate any technical co-operation enabling consultants and experts to be placed at the disposal of the Members requiring such services.

4. In particular, the Council shall:

- (a) Carry out specific studies and operations;
- (b) Convene or foster international seminars and gatherings;
- (c) Collect technical information and circulate it to all Members;
- (d) Promote the co-ordination of activities relating to technical co-operation among Members in olive cultivation, olive-oil extraction and table-olive processing, including action within the framework of interregional or regional planning;
- (e) Promote such bilateral or multilateral co-operation as may assist the Council in achieving the objectives of this Agreement.

*Article 42. FINANCIAL RESOURCES*

The Council shall, in support of the programmes of technical co-operation in olive cultivation, olive-oil extraction and table-olive processing, create a separate chapter within the Administrative Budget.

CHAPTER XIII. OTHER MEASURES

*Article 43. OTHER MEASURES*

The Council shall:

- (a) Foster and co-ordinate appropriate studies and research on the biological value of olive oil and table olives, with particular reference to their nutritional qualities and other intrinsic properties;
- (b) Draw up, in association with specialist bodies, olive-related terminology, standards covering olive products and related methods of analysis, as well as any other standards connected with the olive sector;
- (c) Take whatever measures are appropriate to draw up a compendium of established, fair trade practices for international trade in olive oil, olive-pomace oil and table olives.

PART FIVE. PUBLICITY PROVISIONS

CHAPTER XIV. WORLD PUBLICITY TO PROMOTE THE CONSUMPTION OF OLIVE OILS AND TABLE OLIVES

*Article 44. PUBLICITY PROGRAMMES TO PROMOTE THE CONSUMPTION OF OLIVE OILS AND TABLE OLIVES*

1. The Members contributing to the Publicity Fund referred to in article 19 undertake jointly to conduct generic publicity activities to expand world consump-

tion of olive oils and table olives, on the basis of the use of the designations of edible olive oils as defined in article 26 and of table olives as defined in article 31.

2. Those activities shall take the form of educational and advertising campaigns and deal with the organoleptic and chemical characteristics of olive oils and table olives, as well as with their nutritive, therapeutic and other properties.

3. Within the framework of the publicity campaigns, consumers shall be informed about the designations, origins and sources of olive oils and table olives, care being taken to ensure that no quality, origin or source is either promoted or given prominence in preference to another.

4. The publicity campaigns to be undertaken under this article shall be decided on by the Council in the light of the resources made available to it. Priority shall be given to action in the mainly-consuming countries in which the consumption of olive oils and table olives is likely to increase.

5. The resources of the Publicity Fund shall be used in the light of the following criteria:

- (a) The volume of consumption and the possibilities of developing existing outlets;
- (b) The creation of new outlets for olive oils and table olives;
- (c) The return obtainable on the publicity expenditure.

6. The Council shall administer the funds allocated for joint publicity purposes. It shall prepare an annual estimate of receipts and expenditure relating to this publicity as an annex to its budget.

7. The technical execution of publicity campaigns may be entrusted by the Council to specialized bodies of its own choice.

#### *Article 45.* INTERNATIONAL GUARANTEE LABEL OF THE COUNCIL

The Members undertake to encourage the use of the international guarantee label of the Council in their domestic and international transactions in olive oils and table olives and to adopt appropriate measures for this purpose.

### PART SIX. OTHER PROVISIONS

#### CHAPTER XV. GENERAL OBLIGATIONS

##### *Article 46.* GENERAL OBLIGATIONS

The Members undertake not to adopt any measure that conflicts with their obligations under this Agreement or with the general objectives set forth in article 1.

##### *Article 47.* ENCOURAGEMENT OF INTERNATIONAL TRADE AND CONSUMPTION

The Members undertake to adopt all the appropriate measures to facilitate trade, encourage consumption of olive oils and table olives and ensure the proper development of the international trade in these products. To that end, they undertake to conform to the principles, rules and guidelines they have approved in the competent international forums. They also undertake to adopt measures to encourage the sale of olive oil at prices which are competitive at the consumer level, including measures for determining assistance and narrowing the price differential between olive oil and other edible vegetable oils, in order to encourage olive-oil consumption.

*Article 48.* INFORMATION

The Members undertake to make available and furnish to the Council all the statistics, data and documentation which it needs to discharge its functions under this Agreement, and in particular any information it requires in order to establish the balances for olive oil, olive-pomace oils and table olives and acquire a knowledge of Members' national policies for olive products.

*Article 49.* FINANCIAL LIABILITY OF MEMBERS

In accordance with the general principles of law, each Member's financial liability to the Council and to other Members is limited to the extent of its obligations under articles 17 and 19 concerning contributions to the Administrative Budget and to the Publicity Fund.

CHAPTER XVI. DISPUTES AND COMPLAINTS

*Article 50.* DISPUTES AND COMPLAINTS

1. Any dispute which concerns the interpretation or application of this Agreement, other than a dispute under article 30 or article 34, and which is not settled by negotiation shall, at the request of any Member which is a party to the dispute, be referred to the Council for the latter to decide after seeking an opinion, where appropriate, from an advisory panel, the composition of which shall be laid down in the Council's rules of procedure.

2. A substantiated opinion by the advisory panel shall be submitted to the Council, which shall in all circumstances settle the dispute after considering all the relevant facts.

3. Any complaint that a Member has failed to fulfil its obligations under this Agreement shall, at the request of the Member making the complaint, be referred to the Council, which shall take a decision on the matter after consulting the Members concerned and, where appropriate, seeking an opinion from the advisory panel referred to in paragraph 1 of this article.

4. A Member may, if the Council so decides, be found in breach of this Agreement.

5. If the Council finds that a Member has committed a breach of this Agreement, it may either impose on that Member sanctions, ranging from a simple warning to the suspension of the Member's right to participate in decisions of the Council until it has met its obligations, or, in accordance with the procedure laid down in article 58, exclude the Member from participation in the Agreement.

CHAPTER XVII. FINAL PROVISIONS

*Article 51.* DEPOSITARY

The Secretary-General of the United Nations is hereby designated as the depositary of this Agreement.

*Article 52.* SIGNATURE, RATIFICATION, ACCEPTANCE AND APPROVAL

1. This Agreement shall be open for signature at United Nations Headquarters from 1 September to 31 December 1986 inclusive by Governments invited to the United Nations Conference on Olive Oil, 1986.

2. Any Government referred to in paragraph 1 of this article may:
  - (a) At the time of signing this Agreement, declare that by such signature it expresses its consent to be bound by this Agreement (definitive signature); or
  - (b) After signing this Agreement, ratify, accept or approve it by the deposit of an instrument to that effect with the depositary.
3. Instruments of ratification, acceptance or approval shall be deposited with the depositary not later than 31 December 1986. The Council may, however, grant extensions of time to signatory Governments which are unable to deposit their instruments by that date.

#### *Article 53. ACCESSION*

1. The Government of any State may accede to this Agreement upon conditions established by the Council, which shall include a time-limit for the deposit of instruments of accession. The Council may, however, grant extensions of time to Governments which are unable to accede by the time-limit set in the conditions of accession.
2. Accession shall be effected by the deposit of an instrument of accession with the depositary. Instruments of accession shall state that the Government accepts all the conditions established by the Council.

#### *Article 54. NOTIFICATION OF PROVISIONAL APPLICATION*

1. A signatory Government which intends to ratify, accept or approve this Agreement, or a Government for which the Council has established conditions for accession but which has not yet been able to deposit its instrument, may, at any time, notify the depositary that it will apply this Agreement provisionally when it enters into force in accordance with article 55, or, if it is already in force, at a specified date.
2. A Government which has notified under paragraph 1 of this article that it will apply this Agreement when it enters into force, or, if it is already in force, at a specified date shall, from that time, be a provisional Member until it deposits its instrument of ratification, acceptance, approval or accession and thus becomes a Member.

#### *Article 55. ENTRY INTO FORCE*

1. This Agreement shall enter into force definitively on 1 January 1987, or on any date thereafter, if five Governments among those mentioned in annex A to this Agreement and accounting for at least 95 per cent of the participation shares have signed this Agreement definitively or have ratified, accepted or approved it, or acceded thereto.
2. If, on 1 January 1987, this Agreement has not entered into force in accordance with paragraph 1 of this article, it shall enter into force provisionally if by that date five Governments satisfying the percentage requirements of paragraph 1 of this article have signed this Agreement definitively or have ratified, accepted or approved it, or have notified the depositary that they will apply this Agreement provisionally.
3. If, on 1 January 1987, the requirements for entry into force under paragraph 1 or paragraph 2 of this article have not been met, the Secretary-General of the United Nations shall invite those Governments which have signed this Agreement definitively or have ratified, accepted or approved it, or have notified that they will

apply this Agreement provisionally, to decide whether to put this Agreement into force definitively or provisionally among themselves, in whole or in part, on such date as they may determine.

4. For any Government which has not notified the depositary under article 54 that it will apply this Agreement provisionally and which deposits an instrument of ratification, acceptance, approval or accession after the entry into force of this Agreement, this Agreement shall enter into force on the date of such deposit.

#### *Article 56. AMENDMENT*

1. The Council may recommend amendments of this Agreement to the Members.

2. The Council shall fix a date by which Members shall notify the depositary of their acceptance of any amendment.

3. An amendment shall enter into force 90 days after the depositary has received notifications of its acceptance from all the Members. If this requirement has not been met by the date fixed by the Council in accordance with paragraph 2 of this article, the amendment shall be considered withdrawn.

#### *Article 57. WITHDRAWAL*

1. Any Member may withdraw from this Agreement at any time after the entry into force of this Agreement by giving written notice of withdrawal to the depositary. That Member shall simultaneously inform the Council of the action it has taken.

2. Withdrawal under this article shall become effective 90 days after the notice is received by the depositary.

#### *Article 58. EXCLUSION*

If the Council decides that any Member is in breach of its obligations under this Agreement and decides further that such breach significantly impairs the operation of this Agreement, it may, by unanimous decision of the other Members, exclude that Member from this Agreement. The Council shall immediately notify the depositary of its decision. The Member in question shall cease to be a Party to this Agreement 30 days after the date of that decision.

#### *Article 59. SETTLEMENT OF ACCOUNTS*

1. The Council shall determine any settlement of accounts which it finds equitable with a Member which has withdrawn from this Agreement or which has been excluded from the Council or has otherwise ceased to be a Party to this Agreement. The Council shall retain any amounts paid by such Member. Such Member shall be bound to pay any amounts due from it to the Council.

2. Upon termination of this Agreement, no Member referred to in paragraph 1 of this article shall be entitled to any share of the proceeds of the liquidation or the other assets of the Council; nor shall it be burdened with any part of the deficit, if any, of the Council.

#### *Article 60. DURATION, PROLONGATION, EXTENSION AND TERMINATION*

1. This Agreement shall remain in force until 31 December 1991 unless the Council decides to prolong it, extend it, renew it or terminate it in advance in accordance with the provisions of this article.

2. The Council may decide to prolong this Agreement for not more than two periods of one year each. Any Member which does not accept any such prolongation of this Agreement shall so inform the Council and shall cease to be a Party to this Agreement from the beginning of the period of prolongation.

3. If, before 31 December 1991 or before the expiry of a period of prolongation referred to in paragraph 2 of this article, as the case may be, a new agreement or a protocol for the extension of this Agreement has been negotiated but has not yet entered into force either definitively or provisionally, this Agreement shall remain in force beyond its expiry date until the new agreement or protocol enters into force, provided that the period of such prolongation does not exceed 12 months.

4. The Council may at any time decide to terminate this Agreement with effect from such date as it may determine.

5. Notwithstanding the expiry or termination of this Agreement, the Council shall continue in being for as long as may be necessary for the purpose of carrying out the liquidation of the Council, including the settlement of accounts, and shall have during that period such powers and functions as may be necessary for these purposes.

6. The Council shall notify the depositary of any decision taken under this article.

#### *Article 61.* RESERVATIONS

No reservations may be made with respect to any of the provisions of this Agreement.

IN WITNESS WHEREOF the undersigned, being duly authorized thereto, have affixed their signatures under this Agreement on the dates indicated.

DONE at Geneva on this first day of July, one thousand nine hundred and eighty-six, the texts of this Agreement in the Arabic, English, French, Italian and Spanish languages being equally authentic.

## ANNEX A

PARTICIPATION SHARES PERTAINING TO THE  
ADMINISTRATIVE BUDGET

Algeria .....	13
European Economic Community .....	740
Egypt .....	4
Libyan Arab Jamahiriya .....	33
Morocco .....	24
Tunisia .....	92
Turkey .....	88
Yugoslavia .....	6
	TOTAL 1,000

## ANNEX B

SHARES FOR THE PURPOSES OF CONTRIBUTION  
TO THE PUBLICITY FUND

Algeria .....	5.8
European Economic Community .....	775.0
Morocco .....	25.0
Tunisia .....	125.0
Turkey .....	66.7
Yugoslavia .....	2.5
	[TOTAL] 1,000.0

*[For the signature pages, see p. 142 of this volume.]*



## ACCORD<sup>1</sup> INTERNATIONAL DE 1986 SUR L'HUILE D'OLIVE ET LES OLIVES DE TABLE

### PRÉAMBULE

Les Parties au présent Accord,

Rappelant que la culture de l'olivier :

- Est une culture indispensable à l'entretien et à la conservation des sols, qui permet de valoriser des terrains ne supportant pas l'implantation d'autres cultures et qui, même dans des conditions extensives d'exploitation, lesquelles représentent l'essentiel de la production actuelle, réagit de façon favorable à toute amélioration culturelle,
- Est une culture fruitière pérenne qui permet de rentabiliser les investissements consentis pour ladite culture avec des techniques appropriées,

Soulignant que de cette culture dépendent l'existence et le niveau de vie de millions de familles qui sont absolument tributaires des mesures prises pour maintenir et développer la consommation de ces produits, tant dans les pays producteurs eux-mêmes que dans les pays consommateurs non producteurs,

Rappelant que l'huile d'olive et les olives de table constituent des produits de base essentiels dans les régions où ladite culture est implantée,

Rappelant que la caractéristique essentielle de la production d'olives réside dans l'irrégularité des récoltes et de l'approvisionnement du marché, qui se traduit par des fluctuations dans la valeur de la production, par l'instabilité des prix et des recettes d'exportation, ainsi que par des écarts considérables dans les revenus des producteurs,

Rappelant qu'il en résulte des difficultés spéciales qui peuvent causer des préjudices graves aux intérêts des producteurs et des consommateurs et compromettre les politiques générales d'expansion économique dans les pays des régions où la culture de l'olivier est implantée,

Soulignant, à cet égard, la très grande importance de la production oléicole dans l'économie de nombreux pays et notamment des pays oléicoles en développement,

Rappelant que les mesures à prendre, compte tenu des données très particulières de la culture de l'olivier et du marché de ses produits, dépassent le cadre national et qu'une action internationale est indispensable,

<sup>1</sup> Entré en vigueur à titre provisoire le 1<sup>er</sup> janvier 1987, date à laquelle cinq Gouvernements ou organisations représentant au moins 95 p. 100 des quotas de participation l'avaient signé définitivement ou avaient déposé leur instrument de ratification, d'acceptation ou d'approbation, ou une notification d'application provisoire, conformément au paragraphe 2 de l'article 55 :

<i>Etat</i>	<i>Date de la signature définitive (s) ou de la notification d'application provisoire (n)</i>
Algérie .....	23 décembre 1986 <i>n</i>
Communauté économique européenne .....	12 décembre 1986 <i>s</i>
Maroc .....	18 décembre 1986 <i>n</i>
Tunisie .....	17 décembre 1986 <i>n</i>
Turquie .....	30 décembre 1986 <i>n</i>

Considérant l'Accord international de 1956 sur l'huile d'olive<sup>1</sup>, modifié par le Protocole du 3 avril 1958<sup>2</sup>, ainsi que l'Accord international de 1963 sur l'huile d'olive<sup>3</sup>, reconduit et amendé à plusieurs reprises<sup>4</sup>, et l'Accord international de 1979 sur l'huile d'olive<sup>5</sup>,

Considérant que l'Accord de 1979 vient à expiration le 31 décembre 1986,

Estimant qu'il est essentiel de poursuivre, en la développant, l'œuvre entreprise dans le cadre des accords précités et qu'il est souhaitable de conclure un nouvel accord,  
Sont convenues de ce qui suit :

## CHAPITRE PREMIER. OBJECTIFS GÉNÉRAUX

### *Article premier.* OBJECTIFS GÉNÉRAUX

Les objectifs de l'Accord international de 1986 sur l'huile d'olive et les olives de table (ci-après dénommé «le présent Accord»), qui tiennent compte des dispositions des résolutions 93 (IV)<sup>6</sup>, 124 (V)<sup>7</sup> et 155 (VI)<sup>8</sup>, adoptées par la Conférence des Nations Unies sur le commerce et le développement, sont les suivants :

1. *En matière de coopération internationale et de concertation :*
  - a) Favoriser la coopération internationale pour le développement intégré de l'économie oléicole mondiale;
  - b) Maintenir des conditions de travail équitables dans toutes les activités oléicoles ou dérivées de l'oléiculture en vue d'élever le niveau de vie des populations;
  - c) Favoriser la coordination des politiques de production, d'industrialisation et de commercialisation de l'huile d'olive, des huiles de grignons d'olive et des olives de table et l'organisation du marché de ces produits;
  - d) Etudier et faciliter l'application des mesures nécessaires en ce qui concerne les autres produits de l'olivier;
  - e) Poursuivre, en la développant, l'œuvre entreprise dans le cadre des accords internationaux antérieurs sur l'huile d'olive.
2. *En matière de modernisation de l'oléiculture et de l'oléotechnie :*
  - a) Encourager la recherche-développement en vue de mettre au point les techniques susceptibles :
    - i) De moderniser, à travers la programmation technique et scientifique, la culture de l'olivier et l'industrie des produits oléicoles;
    - ii) D'améliorer la qualité des productions de cette culture;
    - iii) De réduire le coût de revient des produits obtenus, notamment de l'huile d'olive, en vue d'améliorer la position de cette huile dans l'ensemble du marché des huiles végétales fluides alimentaires;
    - iv) D'améliorer la situation de l'industrie oléicole dans ses rapports avec l'environnement, conformément aux recommandations de la Conférence des

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 336, p. 177

<sup>2</sup> *Ibid.*, vol. 302, p. 121.

<sup>3</sup> *Ibid.*, vol. 495, p. 3.

<sup>4</sup> *Ibid.*, vol. 636, p. 371; vol. 720, p. 247 and vol. 827, p. 289. Voir aussi vol. 1219, p. 290 et 367.

<sup>5</sup> *Ibid.*, vol. 1219, p. 135.

<sup>6</sup> Nations Unies, *Actes de la Conférence des Nations Unies sur le commerce et le développement, Quatrième session, Nairobi*, vol. 1, *Rapport et annexes*, p. 6.

<sup>7</sup> *Ibid.*, *Cinquième session, Manille*, vol. 1, *Rapport et annexes*, p. 9.

<sup>8</sup> *Ibid.*, *Sixième session, Belgrade*, vol. 1, *Rapport et annexes*, p. 12.

Nations Unies sur l'environnement, afin de remédier aux nuisances éventuelles;

- b) Favoriser les transferts de technologie et les actions de formation dans le domaine oléicole.
3. *En matière d'expansion des échanges internationaux des produits oléicoles :*
- a) Faciliter l'étude et l'application de mesures tendant à l'expansion des échanges internationaux des produits oléicoles afin d'accroître les ressources que les pays producteurs, et plus particulièrement les pays producteurs en développement, retirent de leurs exportations, et à permettre l'accélération de leur croissance économique et leur développement social, tout en tenant compte des intérêts des consommateurs;
  - b) Adopter toutes mesures opportunes tendant à développer la consommation de l'huile d'olive et des olives de table;
  - c) Prévenir et, le cas échéant, combattre toute pratique de concurrence déloyale dans le commerce international de l'huile d'olive, des huiles de grignons d'olive et des olives de table et assurer la livraison d'une marchandise conforme en tout aux règles et normes internationales adoptées en la matière;
  - d) Améliorer l'accès aux marchés et la sécurité des approvisionnements, ainsi que les structures des marchés et les systèmes de commercialisation, de distribution et de transport;
  - e) Entreprendre toutes actions et mesures susceptibles de mettre en relief les valeurs biologiques de l'huile d'olive et des olives de table.
4. *En matière de normalisation du commerce international des produits oléicoles :*
- a) Faciliter l'étude et l'application de mesures tendant à la réalisation d'un équilibre entre la production et la consommation;
  - b) Faciliter l'étude et l'application de mesures tendant à l'harmonisation des législations nationales se rapportant, notamment, à la commercialisation de l'huile d'olive et des olives de table;
  - c) Réduire les inconvénients qui tiennent aux fluctuations des disponibilités sur le marché, en vue notamment :
    - i) D'éviter les fluctuations excessives des prix, qui doivent se situer à des niveaux rémunérateurs et justes pour les producteurs et équitables pour les consommateurs;
    - ii) D'assurer des conditions permettant un développement harmonieux de la production, de la consommation et des échanges internationaux, compte tenu de leurs interrelations;
  - d) Améliorer les procédures d'information et de consultation permettant, entre autres choses, la réalisation d'une meilleure transparence du marché de l'huile d'olive, des huiles de grignons d'olive et des olives de table.

## CHAPITRE II. DÉFINITIONS

### Article 2. DÉFINITIONS

Aux fins du présent Accord :

1. Le terme « Conseil » désigne le Conseil oléicole international visé au paragraphe 1 de l'article 3;

2. Le terme «Membre» désigne une Partie au présent Accord;
3. L'expression «Membre principalement producteur» désigne tout Membre dont la production d'huile d'olive et celle d'olives de table, reconvertie en équivalent d'huile d'olive par un coefficient de conversion de 20 %, ont été, durant les campagnes oléicoles et les campagnes des olives de table 1980/81 à 1983/84 comprises, supérieures à ses importations durant les années civiles 1981 à 1984 comprises;
4. L'expression «Membre principalement importateur» désigne tout Membre dont la production d'huile d'olive et celle d'olives de table, reconvertie en équivalent d'huile d'olive par un coefficient de conversion de 20 %, ont été, durant les campagnes oléicoles et les campagnes des olives de table 1980/81 à 1983/84 comprises, inférieures à ses importations durant les années civiles 1981 à 1984 comprises, ou dont aucune de ces productions n'a été enregistrée durant ces mêmes campagnes;
5. L'expression «campagne oléicole» désigne la période allant du 1<sup>er</sup> novembre de chaque année au 31 octobre de l'année suivante;
6. L'expression «campagne des olives de table» désigne la période allant du 1<sup>er</sup> septembre de chaque année au 31 août de l'année suivante;
7. L'expression «produits oléicoles» désigne notamment les huiles d'olive, les olives de table et les huiles de grignons d'olive.

## PREMIÈRE PARTIE. DISPOSITIONS INSTITUTIONNELLES

### CHAPITRE III. LE CONSEIL OLÉICOLE INTERNATIONAL

#### *Article 3. INSTITUTION, SIÈGE ET STRUCTURE DU CONSEIL OLÉICOLE INTERNATIONAL*

1. Le Conseil oléicole international, créé pour assurer la mise en œuvre du présent Accord et en contrôler l'application, a la composition, les pouvoirs et les fonctions définis dans le présent Accord.
2. Le Conseil a son siège à Madrid, à moins qu'il n'en décide autrement.
3. Le Conseil exerce ses fonctions directement et/ou par l'intermédiaire des comités et sous-comités visés à l'article 7, ainsi que du Secrétariat exécutif formé par son Directeur exécutif, ses hauts fonctionnaires et son personnel.

#### *Article 4. COMPOSITION DU CONSEIL*

1. Chaque Partie au présent Accord est Membre du Conseil.
2. Il est institué deux catégories de Membres, à savoir :
  - a) Les Membres principalement producteurs, et
  - b) Les Membres principalement importateurs.
3. Chaque Membre a un représentant au Conseil et, s'il le désire, un ou plusieurs suppléants. Tout Membre peut en outre adjoindre à son représentant ou à ses suppléants un ou plusieurs conseillers.

#### *Article 5. PARTICIPATION D'ORGANISATIONS INTERGOUVERNEMENTALES*

Toute mention, dans le présent Accord, d'un «gouvernement» ou de «gouvernements» est réputée valoir pour la Communauté économique européenne et pour toute autre organisation intergouvernementale ayant des responsabilités dans la négociation, la conclusion et l'application d'accords internationaux, en particulier d'ac-

cords sur des produits de base. En conséquence, toute mention, dans le présent Accord, de la signature, de la ratification, de l'acceptation ou de l'approbation, ou de la notification d'application à titre provisoire, ou de l'adhésion est, dans le cas de ces organisations intergouvernementales, réputée valoir aussi pour la signature, la ratification, l'acceptation ou l'approbation, ou pour la notification d'application à titre provisoire, ou pour l'adhésion, par ces organisations intergouvernementales.

#### *Article 6. PRIVILÈGES ET IMMUNITÉS*

1. Le Conseil a la personnalité juridique. Il peut en particulier conclure des contrats, acquérir et céder des biens meubles et immeubles et ester en justice.

2. Sur le territoire de chaque Membre, et pour autant que la législation de ce Membre le permet, le Conseil jouit de la capacité juridique nécessaire à l'exercice des fonctions que le présent Accord lui confère.

3. Dès l'entrée en vigueur du présent Accord, le gouvernement du pays du siège conclut avec le Conseil un accord octroyant à celui-ci les conditions de pouvoirs, privilèges et immunités semblables à celles concédées par le pays hôte aux organisations internationales. Entre-temps, la convention de siège entre le Gouvernement de l'Espagne et le Conseil, signée le 2 juillet 1962, demeure en vigueur.

4. Pour autant que sa législation le permet, le gouvernement de l'Etat où se trouve le siège du Conseil exonère d'impôts les émoluments versés par celui-ci à son personnel et les avoirs, revenus et autres biens du Conseil.

5. Le Conseil peut conclure avec un ou plusieurs Membres des accords se rapportant aux privilèges et immunités qui peuvent être nécessaires à la bonne application du présent Accord.

6. Si le siège du Conseil est transféré dans un pays qui est Membre de l'Accord, ce Membre conclut aussitôt que possible avec le Conseil un accord touchant le statut, les privilèges et les immunités du Conseil, de son Directeur exécutif, de ses hauts fonctionnaires, de son personnel et de ses experts, ainsi que des représentants des Membres qui se trouvent dans ce pays pour y exercer leurs fonctions.

7. A moins que d'autres dispositions d'ordre fiscal ne soient prises en vertu de l'accord envisagé au paragraphe 6 du présent article et en attendant la conclusion de cet accord, le nouveau Membre hôte :

- a) Exonère de tous impôts les émoluments versés par le Conseil à son personnel.
- b) Exonère de tous impôts les avoirs, revenus et autres biens du Conseil.

8. Si le siège du Conseil est transféré dans un pays qui n'est pas Membre de l'Accord, le Conseil doit, avant le transfert, obtenir du gouvernement de ce pays une assurance écrite attestant :

- a) Qu'il conclura aussitôt que possible avec le Conseil un accord comme celui qui est visé au paragraphe 6 du présent article; et
- b) Qu'en attendant la conclusion d'un tel accord il accordera les exonérations prévues au paragraphe 7 du présent article.

9. Le Conseil s'efforce de conclure, avant le transfert du siège, l'accord visé au paragraphe 6 du présent article avec le gouvernement du pays dans lequel le siège du Conseil doit être transféré.

### *Article 7. POUVOIRS ET FONCTIONS DU CONSEIL*

1. Le Conseil exerce tous les pouvoirs et doit s'acquitter, ou veiller à l'accomplissement, de toutes les fonctions qui sont nécessaires à l'exécution des dispositions du présent Accord.

2. Le Conseil est chargé de promouvoir toute action tendant à un développement harmonieux de l'économie oléicole mondiale par tous moyens et encouragements en son pouvoir dans les domaines de la production, de la consommation et des échanges internationaux, compte tenu de leurs interrelations.

3. Le Conseil est autorisé à entreprendre ou à faire entreprendre des études ou d'autres travaux, notamment la recherche de renseignements détaillés se rapportant à une aide spéciale, sous différentes formes, aux activités oléicoles, afin de pouvoir formuler toutes recommandations et suggestions qu'il estime appropriées pour atteindre les objectifs généraux énumérés à l'article premier. Toutes ces études et tous ces travaux doivent notamment se rapporter au plus grand nombre possible de pays ou groupes de pays et tenir compte des conditions générales, sociales et économiques des pays intéressés.

4. Le Conseil établit les procédures selon lesquelles les Membres l'informent des conclusions auxquelles l'examen des recommandations et des suggestions découlant de l'exécution du présent Accord les a conduits.

5. Le Conseil établit un règlement intérieur conforme aux dispositions du présent Accord. Il tient à jour la documentation qui lui est nécessaire pour remplir les fonctions qui lui sont dévolues par le présent Accord, ainsi que toute autre documentation qu'il juge souhaitable. En cas de conflit entre le règlement intérieur ainsi adopté et les dispositions du présent Accord, celui-ci prévaut.

6. Le Conseil établit, prépare et publie tous rapports, études et autres documents qu'il peut juger utiles et nécessaires.

7. Le Conseil publie, au moins une fois par an, un rapport sur ses activités et sur le fonctionnement du présent Accord.

8. Le Conseil peut nommer les comités et sous-comités qu'il juge utiles en vue de l'assister dans l'exercice des fonctions que le présent Accord lui confère.

9. Les dispositions financières concernant l'exercice des pouvoirs du Conseil sont énoncées dans la deuxième partie du présent Accord. Le Conseil n'est pas habilité à emprunter des fonds.

### *Article 8. PRÉSIDENT ET VICE-PRÉSIDENT DU CONSEIL*

1. Le Conseil élit, parmi les délégations des Membres, un Président qui demeure en fonction pendant une campagne oléicole. Dans le cas où le Président est un représentant, son droit à la participation aux décisions du Conseil est exercé par un autre membre de sa délégation. Le Président n'est pas rétribué.

2. Le Conseil élit également, parmi les délégations des Membres, un Vice-Président. Si le Vice-Président est un représentant, il exerce son droit à la participation aux décisions du Conseil sauf lorsqu'il assume les fonctions de Président, auquel cas il délègue ce droit à un autre membre de sa délégation. Le Vice-Président demeure en fonction pendant une campagne oléicole et n'est pas rétribué.

3. En cas d'absence temporaire simultanée du Président et du Vice-Président, ou en cas d'absence permanente de l'un ou de l'autre ou des deux, le Conseil peut élire, parmi les délégations des Membres, de nouveaux titulaires de ces fonctions, temporaires ou permanents selon le cas.

### Article 9. SESSIONS DU CONSEIL

1. Le Conseil se réunit au lieu de son siège, à moins qu'il n'en décide autrement. Si, sur l'invitation d'un Membre, le Conseil décide de se réunir ailleurs qu'au siège, ce Membre prend à sa charge les frais supplémentaires qui en résultent pour le budget du Conseil.

2. Le Conseil se réunit au moins deux fois par an, au printemps et à l'automne.

3. Le Conseil peut être convoqué à tout moment à la discrétion de son Président. Celui-ci convoque également le Conseil si la demande en est faite par un ou plusieurs de ses Membres.

4. Les convocations aux sessions visées au paragraphe 2 du présent article doivent être adressées au moins 45 jours avant la date de la première séance de chacune d'elles. Les convocations aux sessions visées au paragraphe 3 du présent article doivent être adressées au moins 15 jours avant la date de la première séance de chacune d'elles.

### Article 10. QUOTAS DE PARTICIPATION

1. Le quota de participation de chaque Membre est déterminé en prenant comme base le résultat de la formule suivante :

$$q = p_1 + i_1 + p_2 + i_2 + 5$$

Dans cette formule :

- $q$  représente la donnée sur laquelle le Conseil se base pour déterminer le quota de participation;
- $p_1$  représente, en milliers de tonnes métriques, la moyenne annuelle de production d'huile d'olive durant les campagnes 1980/81 à 1983/84, la fraction de millier de tonnes métriques en sus du nombre entier n'étant pas comptée;
- $i_1$  représente, en milliers de tonnes métriques, la moyenne annuelle des importations nettes d'huile d'olive durant les années civiles 1981 à 1984, la fraction de millier de tonnes métriques en sus du nombre entier n'étant pas comptée;
- $p_2$  représente, en milliers de tonnes métriques, la moyenne annuelle de production d'olives de table, reconvertie en équivalent d'huile d'olive par un coefficient de conversion de 20 %, durant les campagnes 1980/81 à 1983/84, la fraction de millier de tonnes métriques en sus du nombre entier n'étant pas comptée;
- $i_2$  représente, en milliers de tonnes métriques, la moyenne annuelle des importations nettes d'olives de table, reconverties en équivalent d'huile d'olive par un coefficient de conversion de 20 %, durant les années civiles 1981 à 1984, la fraction de millier de tonnes métriques en sus du nombre entier n'étant pas comptée;
- 5 représente la donnée de base attribuée à chaque Membre dans chacun des groupes de Membres.

2. Les quotas de participation déterminés sur la base du paragraphe 1 du présent article font l'objet de l'annexe A au présent Accord. Le Conseil pourra, le cas échéant, réviser les quotas précités en fonction de la participation à l'Accord.

### Article 11. DÉCISIONS DU CONSEIL

1. Sauf disposition contraire du présent Accord, les décisions du Conseil sont prises par consensus des Membres.

2. Tout Membre n'ayant pas participé à la session au cours de laquelle une décision a été prise sera invité à communiquer sa position vis-à-vis de cette décision dans les 30 jours qui suivent la fin de la session. L'absence de réponse dans le délai précité sera interprétée comme un alignement de la position du Membre en question sur la décision adoptée.

3. Tout Membre peut autoriser le représentant d'un autre Membre à représenter ses intérêts et à exercer son droit à la participation aux décisions du Conseil à une ou plusieurs sessions du Conseil. Une attestation de cette autorisation doit être communiquée au Conseil et être jugée satisfaisante par celui-ci.

4. Le représentant d'un Membre ne peut représenter les intérêts et exercer le droit à la participation aux décisions du Conseil que d'un seul autre Membre.

5. Le Conseil peut prendre des décisions, sans tenir de session, par un échange de correspondance entre le Président et les Membres, sous réserve qu'aucun Membre ne fasse objection à cette procédure. Toute décision ainsi prise est communiquée par le Secrétariat exécutif le plus rapidement possible à tous les Membres et elle est consignée au procès-verbal de la session suivante du Conseil.

#### *Article 12. COOPÉRATION AVEC D'AUTRES ORGANISATIONS*

1. Le Conseil prend toutes dispositions appropriées aux fins de consultation ou de coopération avec l'Organisation des Nations Unies et ses organes, en particulier la Conférence des Nations Unies sur le commerce et le développement (CNUCED) et le Programme des Nations Unies pour le développement (PNUD), et avec l'Organisation des Nations Unies pour l'alimentation et l'agriculture (FAO) et les autres institutions spécialisées de l'Organisation des Nations Unies et organisations intergouvernementales, gouvernementales et non gouvernementales qui seraient appropriées.

2. Le Conseil, eu égard au rôle particulier dévolu à la CNUCED dans le commerce international des produits de base, la tient, selon qu'il convient, au courant de ses activités et de ses programmes de travail.

#### *Article 13. RELATIONS AVEC LE FONDS COMMUN POUR LES PRODUITS DE BASE*

Lorsque le Fonds commun entrera en activité, le Conseil tirera pleinement parti des facilités du deuxième compte dudit Fonds commun, conformément aux principes énoncés dans l'Accord portant création du Fonds commun pour les produits de base.

#### *Article 14. ADMISSION D'OBSERVATEURS*

1. Tout Membre ou Membre observateur de l'Organisation des Nations Unies ou de l'une de ses institutions spécialisées, non Partie au présent Accord, ou toute organisation visée au paragraphe 1 de l'article 12, peut assister, en qualité d'observateur, à l'une quelconque des sessions du Conseil, après accord de celui-ci.

2. Le Conseil peut, sur demande de l'un de ses Membres, décider de tenir l'une quelconque de ses réunions sans observateurs.

#### *Article 15. QUORUM AUX SESSIONS DU CONSEIL*

1. Le quorum exigé pour toute session du Conseil est constitué par la présence des représentants de la majorité des Membres détenant au moins 90 % du total des quotas de participation attribués aux Membres.

2. Si ce quorum n'est pas atteint, la session est retardée de 24 heures, et le quorum exigé est constitué par la présence des représentants des Membres détenant au moins 85 % du total des quotas de participation attribués aux Membres.



## CHAPITRE IV. SECRÉTARIAT EXÉCUTIF

*Article 16.* SECRÉTARIAT EXÉCUTIF

1. Le Conseil est pourvu d'un Secrétariat exécutif composé d'un Directeur exécutif, des hauts fonctionnaires tels qu'ils sont définis dans le règlement intérieur arrêté par le Conseil, et du personnel nécessaire à la réalisation des tâches découlant du présent Accord.

2. Le Conseil nomme le Directeur exécutif et fixe les conditions de son engagement en tenant compte de celles des fonctionnaires homologues d'organisations intergouvernementales semblables.

3. Le Directeur exécutif est le plus haut fonctionnaire du Conseil, il est responsable de l'exécution des tâches qui lui incombent dans l'application du présent Accord.

4. Le Conseil, après avoir consulté le Directeur exécutif, nomme également les hauts fonctionnaires du Conseil. Il détermine leurs conditions d'engagement en tenant compte de celles des fonctionnaires homologues d'organisations intergouvernementales semblables.

5. Le Directeur exécutif nomme le personnel conformément au règlement intérieur arrêté par le Conseil. En établissant ce règlement, le Conseil tient compte de ceux qui sont applicables au personnel d'organisations intergouvernementales semblables.

6. Le Directeur exécutif, les hauts fonctionnaires et les autres membres du personnel ne doivent exercer aucune activité lucrative dans l'une quelconque des diverses branches du secteur oléicole.

7. Dans l'accomplissement de leurs devoirs aux termes du présent Accord, le Directeur exécutif, les hauts fonctionnaires et le personnel ne sollicitent ni n'acceptent d'instructions d'aucun Membre ni d'aucune autorité extérieure au Conseil. Ils s'abstiennent de tout acte incompatible avec leur situation de fonctionnaires internationaux responsables seulement envers le Conseil. Chaque Membre doit respecter le caractère exclusivement international des fonctions du Directeur exécutif, des hauts fonctionnaires et du personnel et ne pas chercher à les influencer dans l'exécution de leurs tâches.

## DEUXIÈME PARTIE. DISPOSITIONS FINANCIÈRES

## CHAPITRE V. BUDGET ADMINISTRATIF

*Article 17.* CONSTITUTION ET ADMINISTRATION

1. Les dépenses requises pour l'administration du présent Accord et pour la réalisation des programmes de coopération technique oléicole prévus dans cet Accord sont imputées sur le budget administratif. La dotation pour la réalisation des programmes de coopération technique oléicole, devant être inscrite dans un chapitre individualisé du budget administratif, est fixée annuellement à 300 000 dollars des Etats-Unis.

2. Le montant précité peut être augmenté par le Conseil à condition que la contribution d'aucun Membre ne soit augmentée sans son consentement.

3. La cotisation de chaque Membre au budget administratif, pour chaque année civile, est proportionnelle au quota dont il dispose lorsque le budget pour cette année civile est adopté.

4. Les dépenses des délégations au Conseil sont à la charge des Membres intéressés.

5. Au cours de sa première session, le Conseil adopte un budget administratif pour la première année civile et détermine le montant de la cotisation à verser par chaque Membre. Par la suite, chaque année, au cours de la session d'automne, le Conseil adopte son budget administratif pour l'année civile suivante et détermine le montant de la cotisation à verser par chaque Membre pour ladite année civile.

6. La cotisation initiale de tout Membre qui devient Partie au présent Accord après son entrée en vigueur est fixée par le Conseil en fonction du quota attribué à ce Membre et de la fraction de l'année restant à courir. Cependant, les cotisations fixées pour les autres Membres pour l'année civile en cours ne sont pas modifiées.

7. Les cotisations prévues au présent article sont exigibles le premier jour de l'année civile pour laquelle elles ont été fixées. Elles sont déterminées en dollars des Etats-Unis et payables en cette monnaie ou en leur équivalent dans une autre monnaie librement convertible.

8. Si un Membre ne verse pas intégralement sa cotisation au budget administratif dans un délai de six mois à compter du début de l'année civile, le Directeur l'invite à en effectuer le paiement le plus tôt possible. Si le Membre dont il s'agit ne règle pas sa cotisation dans les trois mois qui suivent le délai précité, l'exercice de son droit à la participation aux décisions du Conseil, ainsi que l'accès aux fonctions électives au sein du Conseil et de ses comités et sous-comités, sont suspendus jusqu'au versement intégral de la cotisation. Toutefois, à moins d'une décision du Conseil, il n'est privé d'aucun de ses autres droits, ni relevé d'aucune de ses obligations résultant du présent Accord. Aucune décision du Conseil ne peut le décharger de ses obligations financières découlant du présent Accord.

9. Tout Membre qui cesse d'être Partie au présent Accord à cause de son retrait, de son exclusion ou de toute autre raison pendant la durée du présent Accord est tenu de s'acquitter des versements qu'il devait effectuer au Conseil et de respecter tous les engagements qu'il aurait contractés antérieurement à la date à laquelle il cesse d'être Partie au présent Accord. Ce Membre ne peut prétendre à aucune part de la liquidation des actifs du Conseil à l'expiration du présent Accord.

10. Dans le courant de la première session de chaque année civile, les comptes financiers du Conseil, concernant l'année civile précédente, certifiés par un commissaire aux comptes indépendant, sont présentés au Conseil pour approbation et publication.

11. En cas de dissolution, et avant celle-ci, le Conseil prend les mesures stipulées à l'article 60.

#### CHAPITRE VI. FINANCEMENT DES PROGRAMMES DE COOPÉRATION TECHNIQUE OLÉICOLE

##### *Article 18.* SOURCES DE FINANCEMENT ET ADMINISTRATION

1. Les programmes d'activités envisagés dans la quatrième partie du présent Accord sont réalisés avec les sources de financement indiquées au paragraphe 2 du présent article.

2. Les sources de financement sont les suivantes :

a) La dotation du budget administratif fixés pour la réalisation des programmes de coopération technique oléicole;

b) Les institutions intergouvernementales, gouvernementales et non gouvernementales;

c) Les contributions volontaires et les dons.

3. Le Conseil peut recevoir des contributions volontaires et des dons, en monnaies librement convertibles ou en monnaies nationales, pour soutenir des actions à réaliser dans le pays donateur.

4. Le Conseil peut aussi recevoir des contributions supplémentaires sous d'autres formes, y compris sous forme de services, de matériel et/ou de personnel scientifique et technique pouvant répondre aux besoins des programmes approuvés.

5. De même, le Conseil s'attache, dans le cadre du développement de la coopération internationale, à s'assurer des concours financiers et/ou techniques indispensables susceptibles d'être obtenus des organismes internationaux, régionaux ou nationaux qualifiés, financiers ou autres.

6. Les sommes visées au paragraphe 1 du présent article non utilisées au cours d'une année civile pourront être reportées sur les années civiles suivantes et ne pourront, en aucun cas, donner lieu à un virement au profit d'autres chapitres du budget administratif.

7. Le Conseil, lors de sa session d'automne, arrête le programme de coopération technique oléicole à réaliser et/ou à poursuivre durant l'année civile suivante.

8. Les décisions relatives à la gestion des sommes provenant des sources de financement visées au paragraphe 2 du présent article sont prises conformément aux dispositions énoncées à l'article 11.

9. A l'expiration du présent Accord, à moins qu'il ne soit prorogé, reconduit ou renouvelé, les sommes non utilisées seront reversées aux Membres au prorata du total de leurs contributions pendant la durée du présent Accord.

## CHAPITRE VII. FONDS DE PROPAGANDE

### Article 19. CONSTITUTION DU FONDS

1. Les Membres principalement producteurs s'engagent à mettre à la disposition du Conseil, pour chaque année civile, en vue de la propagande commune définie au chapitre XIV du présent Accord, une somme de 600 000 dollars des Etats-Unis.

2. Le montant précité peut être augmenté par le Conseil à condition, d'une part, que la contribution d'aucun Membre ne soit augmentée sans son consentement et, d'autre part, que toute modification des quotas dont il est question à l'article 20, pouvant intervenir à cette occasion, exige une décision unanime des Membres principalement producteurs.

3. La somme précitée est payable en dollars des Etats-Unis ou en leur équivalent dans une autre monnaie librement convertible.

### Article 20. CONTRIBUTIONS AU FONDS

1. Sous réserve des dispositions du paragraphe 2 du présent article, les Membres principalement producteurs contribuent au Fonds de propagande en appliquant les quotas fixés pour chacun d'eux figurant en annexe B au présent Accord, ces quotas étant déterminés par référence à l'importance de ces Membres dans l'économie oléicole mondiale.

2. Le Conseil pourra, le cas échéant, réviser les quotas précités en fonction de la participation des Membres principalement producteurs au Fonds de propagande.

3. Les contributions au Fonds de propagande sont dues pour l'année civile entière. La contribution annuelle de chaque Membre principalement producteur est exigible, la première fois, dès qu'il devient Membre à titre provisoire ou définitif et, ensuite, le premier janvier de chaque année.

4. Pour le recouvrement des contributions au Fonds de propagande et en cas de retard dans le versement de ces contributions, les dispositions du paragraphe 8 de l'article 17 sont applicables.

5. Dans le courant de la première session de chaque année civile, les comptes du Fonds de propagande du Conseil concernant l'année civile précédente, certifiés par un commissaire aux comptes indépendant, sont présentés au Conseil pour approbation et publication.

6. Les sommes du Fonds de propagande non utilisées au cours d'une année civile pourront être reportées sur les années civiles suivantes et ne pourront, en aucun cas, donner lieu à un virement au profit du budget administratif.

#### *Article 21. CONTRIBUTIONS VOLONTAIRES ET DONS*

1. Par entente spéciale avec le Conseil, les Membres principalement importateurs peuvent verser des contributions au Fonds de propagande. Ces contributions s'ajoutent au montant du Fonds de propagande tel qu'il est déterminé en vertu de l'article 19.

2. Le Conseil est habilité à recevoir des dons des gouvernements ou d'autres origines pour la propagande commune. Ces ressources occasionnelles s'ajoutent au montant du Fonds de propagande tel qu'il est déterminé en vertu de l'article 19.

#### *Article 22. DÉCISIONS RELATIVES À LA PROPAGANDE*

1. Les décisions relatives à la propagande sont prises par consensus des Membres présents contribuant au Fonds de propagande conformément au paragraphe 1 de l'article 20. Ces Membres, statuant à l'unanimité, peuvent décider d'affecter une partie du Fonds de propagande à la réalisation des objectifs visés à l'article 38.

2. Les décisions prises conformément au paragraphe 1 du présent article sont aussitôt communiquées, pour information, aux Membres absents.

#### *Article 23. LIQUIDATION DU FONDS*

A l'expiration du présent Accord, à moins qu'il ne soit prorogé, reconduit ou renouvelé, les fonds éventuellement inutilisés pour la propagande seront reversés aux Membres au prorata du total de leurs contributions à la propagande pendant la durée du présent Accord.

### CHAPITRE VIII. CONTRÔLE FINANCIER

#### *Article 24. COMITÉS FINANCIERS*

Le Conseil crée :

- a) Un Comité financier du budget administratif, composé d'un représentant de chaque Membre, qui assure le contrôle financier notamment de la mise en application des chapitres V et VI du présent Accord; et
- b) Un Comité financier du Fonds de propagande, composé d'un représentant de chaque Membre participant audit Fonds, qui assure le contrôle financier de la mise en application du chapitre VII du présent Accord.

### TROISIÈME PARTIE. DISPOSITIONS ÉCONOMIQUES ET DE NORMALISATION

#### CHAPITRE IX. DÉNOMINATIONS ET DÉFINITIONS DES HUILES D'OLIVE ET DES HUILES DE GRIGNONS D'OLIVE. INDICATIONS DE PROVENANCE ET APPELLATIONS D'ORIGINE

##### *Article 25. UTILISATION DE LA DÉNOMINATION «HUILE D'OLIVE»*

1. La dénomination «huile d'olive» est réservée à l'huile provenant uniquement de l'olive, à l'exclusion des huiles obtenues par solvant ou par procédés de réestérification, et de tout mélange avec des huiles d'autre nature.

2. La dénomination «huile d'olive» employée seule ne peut en aucun cas s'appliquer aux huiles de grignons d'olive.

3. Les Membres s'engagent à supprimer, tant pour le commerce intérieur que pour le commerce international, tout emploi de la dénomination «huile d'olive», seule ou combinée avec d'autres mots, qui ne soit pas en conformité du présent article.

##### *Article 26. DÉNOMINATIONS ET DÉFINITIONS DES HUILES D'OLIVE ET DES HUILES DE GRIGNONS D'OLIVE*

I. Les dénominations des huiles d'olive et des huiles de grignons d'olive des différentes qualités sont données ci-après, avec la définition correspondante pour chaque dénomination :

A. *Huile d'olive vierge* : huile obtenue à partir du fruit de l'olivier uniquement par des procédés mécaniques ou d'autres procédés physiques dans des conditions, thermiques notamment, qui n'entraînent pas d'altération de l'huile, et n'ayant subi aucun traitement autre que le lavage, la décantation, la centrifugation et la filtration, à l'exclusion des huiles obtenues par solvant ou par procédés de réestérification, et de tout mélange avec des huiles d'autre nature. Elle fait l'objet du classement et des dénominations ci-après :

a) Huile d'olive vierge propre à la consommation en l'état<sup>1</sup> :

- i) *Huile d'olive vierge extra* : huile d'olive vierge de goût parfaitement irréprochable, dont l'acidité exprimée en acide oléique est au maximum de 1 gramme pour 100 grammes;
- ii) *Huile d'olive vierge fine* : huile d'olive vierge remplissant les conditions de l'huile d'olive vierge extra, sauf en ce qui concerne l'acidité exprimée en acide oléique, qui doit être au maximum de 1,5 gramme pour 100 grammes;
- iii) *Huile d'olive vierge semi-fine* (ou encore *Huile d'olive vierge courante*) : huile d'olive vierge de bon goût, dont l'acidité exprimée en acide oléique doit être au maximum de 3 grammes pour 100 grammes, avec une marge de tolérance de 10 % de l'acidité exprimée.

b) Huile d'olive vierge non propre à la consommation en l'état :

— *Huile d'olive vierge lampante* : huile d'olive vierge de goût défectueux ou dont l'acidité exprimée en acide oléique est supérieure à 3,3 grammes pour 100 grammes.

<sup>1</sup> Il est loisible d'utiliser le qualificatif «naturelle» pour toutes les huiles d'olive vierges propres à la consommation en l'état.

B. *Huile d'olive raffinée* : huile d'olive obtenue par le raffinage d'huiles d'olive vierges.

C. *Huile d'olive* : huile constituée par un coupage d'huile d'olive raffinée et d'huile d'olive vierge. Les termes «huile d'olive pure» peuvent également être employés.

D. *Huile de grignons d'olive brute* : huile obtenue par traitement au solvant des grignons d'olive, à l'exclusion des huiles obtenues par des procédés de réestérification et de tout mélange avec des huiles d'autre nature, et destinée au raffinage ultérieur pour la consommation humaine ou à des usages techniques. Elle fait l'objet du classement et des dénominations ci-après :

- a) *Huile de grignons d'olive raffinée* : huile destinée à des usages alimentaires, obtenue par le raffinage d'huile de grignons d'olive brute.
- b) *Huile de grignons d'olive* : coupage d'huile de grignons raffinée et d'huile d'olive vierge. Ce coupage ne peut, en aucun cas, être dénommé «huile d'olive».
- c) *Huile de grignons d'olive à usages techniques* : toutes autres huiles de grignons d'olive brutes.

2. Chacune des dénominations précitées des huiles d'olive et des huiles de grignons d'olive des différentes qualités doivent répondre aux critères de qualité fixés conformément aux recommandations intervenant en vertu du paragraphe 3 de l'article 36 en matière de normes relatives aux caractéristiques physiques, chimiques et organoleptiques de l'huile d'olive et de l'huile de grignons d'olive.

3. Le Conseil, statuant à l'unanimité, peut décider d'apporter toute modification aux dénominations et définitions prévues au présent article qu'il estime nécessaire ou opportune.

#### Article 27. APPLICATION

1. Les dénominations fixées au paragraphe 1 de l'article 26 sont obligatoires dans le commerce international et doivent être employées pour chaque qualité d'huile d'olive et d'huile de grignons d'olive et figurer en caractères très lisibles sur tous les emballages.

2. Le Conseil détermine en matière de critères de qualité, ainsi qu'il est indiqué au paragraphe 3 de l'article 36, des normes unifiées applicables aux échanges dans le commerce international.

#### Article 28. INDICATIONS DE PROVENANCE ET APPELLATIONS D'ORIGINE

1. Les indications de provenance, lorsqu'elles sont données, ne peuvent s'appliquer qu'à des huiles d'olive vierges produites et originaires exclusivement du pays, de la région ou de la localité mentionnés.

2. Les appellations d'origine, lorsqu'elles sont données, ne peuvent s'appliquer qu'aux seules huiles d'olive vierges extra produites et originaires exclusivement du pays, de la région ou de la localité mentionnés.

3. Les indications de provenance et les appellations d'origine ne peuvent être utilisées que conformément aux conditions prévues par le droit du pays d'origine.

#### Article 29. ENGAGEMENTS

1. Les Membres s'engagent à prendre, dans le plus bref délai, toutes les mesures qui, dans la forme requise par leur législation respective, assurent l'application des principes et dispositions énoncés aux articles 25, 26 et 28.

2. Ils s'efforceront, en outre, d'étendre les dispositions des articles 26 et 28 à leur commerce intérieur.

3. Ils s'engagent notamment à prohiber et à réprimer l'emploi sur leur territoire, pour le commerce international, d'indications de provenance, d'appellations d'origine et de dénominations des huiles d'olive et des huiles de grignons d'olive contraires à ces principes. Cet engagement vise toutes mentions apposées sur les emballages, les factures, les lettres de voiture et les papiers de commerce, ou employées dans la publicité, les marques de fabrique, les noms enregistrés et les illustrations se rapportant à la commercialisation internationale des huiles d'olive et des huiles de grignons d'olive, pour autant que ces mentions pourraient constituer de fausses indications ou prêter à confusion sur l'origine, la provenance ou la qualité des huiles d'olive et des huiles de grignons d'olive.

#### Article 30. CONTESTATIONS ET CONCILIATION

1. Les contestations au sujet des indications de provenance et des appellations d'origine suscitées par l'interprétation des clauses du présent chapitre ou par les difficultés d'application qui n'auraient pas été résolues par voie de négociations directes sont examinées par le Conseil.

2. Le Conseil procède à un essai de conciliation, après avis de la commission consultative prévue au paragraphe 1 de l'article 50 et après consultation de l'Organisation mondiale de la propriété intellectuelle, de la Fédération oléicole internationale, d'une organisation professionnelle qualifiée d'un Membre principalement importateur et, si besoin est, de la Chambre de commerce internationale et des institutions internationales spécialisées en matière de chimie analytique; en cas d'insuccès, et après constat par le Conseil que tous les moyens ont été mis en œuvre pour arriver à un accord, les Membres intéressés ont le droit de recourir, en dernière instance, à la Cour internationale de Justice.

### CHAPITRE X. DÉNOMINATIONS ET DÉFINITIONS DES OLIVES DE TABLE

#### Article 31. DÉNOMINATIONS ET DÉFINITIONS DES OLIVES DE TABLE

1. Par «olives de table» on entend le fruit de variétés déterminées de l'olivier cultivé, sain, cueilli au stade de maturité approprié et de qualité telle que, dans ces différentes catégories et faisant l'objet des préparations commerciales et des formes de présentation établies dans les normes qualitatives recommandées, il donne un produit consommable et de bonne conservation.

2. Les olives de table sont classées dans l'un des types ci-après :

- i) *Olives vertes* : Obtenues à partir de fruits récoltés au cours du cycle de maturation, avant la véraison, au moment où ils ont atteint leur taille normale. La couleur du fruit peut varier du vert au jaune paille.
- ii) *Olives tournantes* : Obtenues à partir de fruits de teinte rose, rose vineux ou brune, récoltés avant complète maturité.
- iii) *Olives noires* : Obtenues à partir de fruits récoltés au moment où ils ont atteint leur complète maturité, ou peu avant, leur coloration pouvant varier, selon la zone de production et l'époque de la cueillette, du noir rougeâtre au châtain foncé, en passant par le noir violacé, le violet foncé et le noir olivâtre.

3. Chacun des types précités d'olives de table doit répondre aux critères de qualité fixés conformément aux recommandations intervenant en vertu du para-

graphe 1 de l'article 38 en matière de normes relatives aux facteurs essentiels de composition et de qualité des olives de table.

4. Les dénominations et définitions des préparations commerciales des divers types d'olives de table sont fixées conformément aux recommandations intervenant en vertu du paragraphe 1 de l'article 38.

#### *Article 32. APPLICATION*

1. Les dénominations fixées suivant les termes du paragraphe 4 de l'article 31 sont obligatoires dans le commerce international; elles doivent être employées pour chaque préparation commerciale des différents types d'olives de table et figurer en caractères très lisibles sur tous les emballages.

2. Le Conseil détermine en matière de facteurs essentiels de composition et de qualité, ainsi qu'il est indiqué au paragraphe 1 de l'article 38, des normes unifiées applicables aux échanges dans le commerce international.

#### *Article 33. ENGAGEMENTS*

1. Les Membres s'engagent à prendre, dans le plus bref délai, toutes les mesures qui, dans la forme requise par leur législation respective, assurent l'application des principes et dispositions énoncés à l'article 31 et s'efforceront de les étendre à leur commerce intérieur.

2. Ils s'engagent notamment à prohiber et à réprimer l'emploi sur leur territoire, pour le commerce international, de dénominations d'olives de table contraires à ces principes. Cet engagement vise toutes mentions apposées sur les emballages, les factures, les lettres de voiture et les papiers de commerce, ou employées dans la publicité, les marques de fabrique, les noms enregistrés et les illustrations se rapportant à la commercialisation internationale des olives de table, pour autant que ces mentions pourraient constituer de fausses indications ou prêter à confusion sur la qualité des olives de table.

#### *Article 34. CONTESTATIONS ET CONCILIATION*

1. Les contestations suscitées par l'interprétation des clauses du présent chapitre ou par les difficultés d'application qui n'auraient pas été résolues par voie de négociations directes sont examinées par le Conseil.

2. Le Conseil procède à un essai de conciliation, après avis de la commission consultative prévue au paragraphe 1 de l'article 50 et après consultation de l'Organisation mondiale de la propriété intellectuelle, de la Fédération oléicole internationale, d'une organisation professionnelle qualifiée d'un Membre principalement importateur et, si besoin est, de la Chambre de commerce internationale et des institutions internationales spécialisées; en cas d'insuccès, et après constat par le Conseil que tous les moyens ont été mis en œuvre pour arriver à un accord, les Membres intéressés ont le droit de recourir, en dernière instance, à la Cour internationale de Justice.

### CHAPITRE XI. NORMALISATION DES MARCHÉS DES PRODUITS OLÉICOLES

#### *Article 35. EXAMEN DE LA SITUATION ET DE L'ÉVOLUTION DU MARCHÉ DE L'HUILE D'OLIVE ET DE L'HUILE DE GRIGNONS D'OLIVE*

1. Dans le cadre des objectifs généraux définis à l'article premier, en vue de contribuer à la normalisation du marché de l'huile d'olive et de l'huile de grignons d'olive et de remédier à tout déséquilibre entre l'offre et la demande internationales



provenant de l'irrégularité des récoltes ou d'autres causes, le Conseil procède, à la session d'automne, à un examen détaillé des bilans oléicoles et à une estimation globale des ressources et des besoins en huile d'olive et en huile de grignons d'olive, à partir des informations fournies par chaque Membre conformément à l'article 48, de celles qui peuvent lui être communiquées par les gouvernements d'Etats non membres du présent Accord intéressés au commerce international de l'huile d'olive et de l'huile de grignons d'olive et de toute autre documentation statistique pertinente dont il pourrait disposer.

2. Chaque année, à la session du printemps, le Conseil, en tenant compte de toutes les informations dont il dispose à cette date, procède à un nouvel examen de la situation du marché et à une nouvelle estimation globale des ressources et des besoins en ces huiles, et il peut proposer aux Membres les mesures qu'il juge opportunes.

3. Il est constitué un comité économique qui se réunit régulièrement pour échanger des points de vue sur la situation mondiale du marché de l'huile d'olive et de l'huile de grignons d'olive afin de chercher des solutions aux difficultés qui pourraient perturber le commerce international de ces huiles.

*Article 36.* NORMALISATION DU MARCHÉ DE L'HUILE D'OLIVE  
ET DE L'HUILE DE GRIGNONS D'OLIVE

1. Le Conseil est chargé de mener des études en vue de présenter aux Membres des recommandations destinées à assurer l'équilibre entre la production et la consommation et, plus généralement, la normalisation à long terme du marché oléicole par l'application de mesures appropriées, parmi lesquelles celles qui tendent à favoriser l'écoulement de l'huile d'olive à des prix compétitifs au stade de la consommation, afin de rapprocher les prix de l'huile d'olive de ceux des autres huiles végétales alimentaires, notamment par l'octroi d'aides.

2. En vue d'une telle normalisation, le Conseil est également chargé de mener des études en vue de recommander aux Membres les solutions opportunes aux problèmes qui peuvent se poser au regard de l'évolution du marché international de l'huile d'olive et de l'huile de grignons d'olive selon des modalités appropriées, compte tenu des déséquilibres du marché provenant des fluctuations de la production ou d'autres causes.

3. Le Conseil examine les moyens d'assurer le développement des échanges internationaux et une augmentation de la consommation d'huile d'olive. Il est notamment chargé de faire aux Membres toutes recommandations appropriées concernant :

- a) L'adoption et l'application d'un contrat-type international pour les transactions sur les huiles d'olive et les huiles de grignons d'olive;
- b) La constitution et le fonctionnement d'un bureau de conciliation et d'arbitrage international pour les litiges éventuels en matière de transactions sur les huiles d'olive et les huiles de grignons d'olive;
- c) L'unification des normes relatives aux caractéristiques physiques, chimiques et organoleptiques des huiles d'olive et des huiles de grignons d'olive;
- d) L'unification des méthodes d'analyse.

4. Le Conseil prend toutes mesures qu'il juge utiles pour la répression de la concurrence déloyale sur le plan international, y compris de la part d'Etats qui ne sont pas Parties au présent Accord ou de ressortissants de ces Etats.

*Article 37.* EXAMEN DE LA SITUATION ET DE L'ÉVOLUTION  
DU MARCHÉ DES OLIVES DE TABLE

1. Dans le cadre des objectifs généraux définis à l'article premier, en vue de contribuer à la normalisation du marché des olives de table, les Membres rendent disponibles et fournissent toutes les informations, statistiques et documentation nécessaires en ce qui concerne les olives de table.

2. Le Conseil procède, à la session d'automne, à un examen détaillé des bilans quantitatifs et qualitatifs des olives de table à partir des informations ci-dessus, de celles qui peuvent lui être communiquées par les gouvernements d'Etats non membres du présent Accord intéressés au commerce international des olives de table et de toute autre documentation statistique dont il pourrait disposer en la matière.

3. Chaque année, à la session de printemps, le Conseil, en tenant compte de toutes les informations dont il dispose à cette date, procède à un nouvel examen de la situation du marché et à une estimation globale des ressources et des besoins en olives de table, et il peut proposer aux Membres les mesures qu'il juge opportunes.

*Article 38.* NORMALISATION DU MARCHÉ DES OLIVES DE TABLE

1. Le Conseil examine les moyens d'assurer le développement des échanges internationaux et une augmentation de la consommation des olives de table. Il est notamment chargé de faire aux Membres toutes recommandations appropriées concernant :

- a) L'application de normes qualitatives unifiées applicables aux olives de table dans le commerce international;
- b) L'adoption et l'application d'un contrat-type international pour les transactions sur les olives de table;
- c) La constitution et le fonctionnement d'un bureau de conciliation et d'arbitrage international pour les litiges éventuels en matière de transactions sur les olives de table.

2. Le Conseil est chargé de promouvoir les études jugées appropriées pour encourager le développement de la consommation des olives de table. Il les soumettra aux Membres aux fins qu'ils estimeront opportunes.

3. A cet égard, le Conseil s'attachera à faciliter à tous les Membres ou à ceux d'entre eux qui pourraient en avoir besoin, les concours sous diverses formes, y compris sur le plan financier, qui peuvent être consentis par les organismes internationaux ou autres qualifiés.

QUATRIÈME PARTIE. DISPOSITIONS TECHNIQUES

CHAPITRE XII. COOPÉRATION TECHNIQUE OLÉICOLE

*Article 39.* PROGRAMMES ET INTERVENTIONS

1. En vue d'atteindre les objectifs généraux visés à l'article premier relatifs à la coopération technique oléicole, le Conseil est chargé de concevoir, promouvoir et élaborer les programmes d'intervention s'y rapportant.

2. La coopération technique oléicole concerne l'oléiculture, l'oléotechnie et l'industrie des olives de table.

3. Le Conseil peut intervenir directement pour promouvoir la coopération technique oléicole.

4. Pour la mise en place d'une partie ou de la totalité des dispositions du présent chapitre, le Conseil peut décider de faire appel à la collaboration des organismes et/ou entités, publics ou privés, nationaux ou internationaux. Il peut également apporter toute participation financière aux organismes et/ou entités précités dans la limite des sommes prévues au paragraphe I de l'article 17.

#### *Article 40.* RECHERCHE ET DÉVELOPPEMENT

1. Le Conseil examine toutes propositions de projets de recherche-développement revêtant un intérêt général pour les Membres et prend les dispositions opportunes en la matière.

2. Le Conseil peut faire appel à la collaboration des instituts, laboratoires et centres de recherche spécialisés pour la mise en œuvre, le suivi, l'exploitation et la vulgarisation, au profit des Membres, des résultats des programmes de recherche-développement.

3. Le Conseil effectue les études indispensables sur la rentabilité économique qui peut être escomptée de l'application des résultats des programmes de recherche-développement.

#### *Article 41.* FORMATION ET OPÉRATIONS SPÉCIFIQUES

1. Le Conseil prend les mesures nécessaires pour l'organisation de sessions de recyclage et de cours de formation, à différents niveaux, destinés aux techniciens du secteur oléicole, notamment à ceux des Membres en développement.

2. Le Conseil favorise le transfert de technologies des Membres les plus avancés dans les techniques oléicoles aux Membres en développement.

3. Le Conseil facilite toute coopération technique permettant de mettre des consultants et experts à la disposition des Membres qui en auraient besoin.

4. Le Conseil est notamment chargé :

- a) De réaliser des études et opérations spécifiques;
- b) D'organiser ou de favoriser les séminaires et les rencontres internationaux;
- c) De rassembler les informations techniques et de les diffuser à tous les Membres;
- d) De promouvoir la coordination des activités en matière de coopération technique oléicole entre les Membres, ainsi que celles qui entrent dans le cadre des programmations régionales ou interrégionales;
- e) De susciter la collaboration bilatérale ou multilatérale qui puisse aider le Conseil à atteindre les objectifs du présent Accord.

#### *Article 42.* RESSOURCES FINANCIÈRES

Le Conseil, à l'appui des programmes de coopération technique oléicole, crée un chapitre individualisé faisant partie du budget administratif.

## CHAPITRE XIII. AUTRES MESURES

*Article 43.* AUTRES MESURES

Le Conseil est chargé :

- a) De favoriser et coordonner les études et les recherches appropriées sur la valeur biologique de l'huile d'olive et des olives de table mettant en relief leurs qualités nutritives et leurs autres propriétés intrinsèques;
- b) De mettre au point, en coopération avec les organismes spécialisés, la terminologie oléicole, les normes relatives aux produits oléicoles et les méthodes d'analyse s'y rapportant, ainsi que toute autre norme ayant un rapport avec le domaine oléicole;
- c) De prendre toutes dispositions adéquates pour mettre au point un recueil des usages loyaux et constants du commerce international de l'huile d'olive, de l'huile de grignons d'olive et des olives de table.

## CINQUIÈME PARTIE. DISPOSITIONS RELATIVES À LA PROPAGANDE

CHAPITRE XIV. PROPAGANDE MONDIALE EN FAVEUR DE LA CONSOMMATION  
DES HUILES D'OLIVE ET DES OLIVES DE TABLE*Article 44.* PROGRAMMES DE PROPAGANDE EN FAVEUR  
DE LA CONSOMMATION DES HUILES D'OLIVE ET DES OLIVES DE TABLE

1. Les Membres contribuant au Fonds de propagande visé à l'article 19 s'engagent à entreprendre en commun des actions de propagande générique, en vue de développer la consommation des huiles d'olive et des olives de table dans le monde, en se fondant sur l'utilisation des dénominations des huiles d'olive alimentaires, telles qu'elles sont définies à l'article 26 et des olives de table, telles qu'elles sont définies à l'article 31.

2. Lesdites actions sont entreprises sous une forme éducative et publicitaire et portent sur les caractéristiques organoleptiques et chimiques, ainsi que sur les propriétés nutritives, thérapeutiques et autres des huiles d'olive et des olives de table.

3. Dans le cadre des campagnes de propagande, le consommateur sera informé sur les dénominations, l'origine et la provenance des huiles d'olive et des olives de table, tout en veillant à ne favoriser, ni à mettre en évidence aucune qualité, origine ou provenance de préférence à une autre.

4. Les programmes de propagande à entreprendre en vertu du présent article sont arrêtés par le Conseil en fonction des ressources qui sont mises à sa disposition à cet effet, une orientation prioritaire étant donnée aux actions dans les pays principalement consommateurs et dans les pays où la consommation des huiles d'olive et des olives de table est susceptible d'augmenter.

5. Les ressources du Fonds de propagande sont utilisées compte tenu des critères suivants :

- a) Importance de la consommation et des possibilités de développement des débouchés actuellement existants;
- b) Création de nouveaux débouchés pour les huiles d'olive et les olives de table;
- c) Rentabilité des investissements en propagande.

6. Le Conseil est chargé d'administrer les ressources à la propagande commune. Il établit chaque année, en annexe à son propre budget, un état prévisionnel des recettes et des dépenses destinées à cette propagande.

7. L'exécution technique des programmes de propagande incombe au Conseil qui peut également confier cette exécution à des entités spécialisées de son choix.

*Article 45. LABEL DE GARANTIE INTERNATIONALE DU CONSEIL*

Les Membres s'engagent à encourager l'utilisation du label de garantie internationale du Conseil dans leurs transactions nationales et internationales d'huiles d'olive et d'olives de table et à adopter les dispositions opportunes à cet effet.

SIXIÈME PARTIE. AUTRES DISPOSITIONS

CHAPITRE XV. OBLIGATIONS GÉNÉRALES

*Article 46. OBLIGATIONS GÉNÉRALES*

Les Membres s'engagent à ne prendre aucune mesure allant à l'encontre des obligations contractées aux termes du présent Accord et des objectifs généraux définis à l'article premier.

*Article 47. ENCOURAGEMENT DES ÉCHANGES INTERNATIONAUX  
ET DE LA CONSOMMATION*

Les Membres s'engagent à prendre toutes les mesures appropriées ayant pour objet de faciliter les échanges, d'encourager la consommation d'huiles d'olive et d'olives de table et d'assurer le développement normal du commerce international de ces produits. Ils s'engagent à cet effet à se conformer aux principes, règles et lignes directrices qu'ils ont agréés dans les enceintes internationales compétentes. Ils s'engagent également à prendre des mesures tendant à favoriser l'écoulement de l'huile d'olive à des prix compétitifs au stade de la consommation, parmi lesquelles la fixation d'aides et le rapprochement des prix des huiles d'olive de ceux des autres huiles végétales alimentaires, en vue d'encourager la consommation d'huile d'olive.

*Article 48. INFORMATION*

Les Membres s'engagent à rendre disponibles et à fournir au Conseil toutes les statistiques, les informations et la documentation nécessaires pour lui permettre de remplir les fonctions qui lui sont dévolues par le présent Accord et, notamment, toutes les indications dont il a besoin pour établir les bilans des huiles d'olive, des huiles de grignons d'olive et des olives de table et connaître la politique nationale oléicole des Membres.

*Article 49. OBLIGATIONS FINANCIÈRES DES MEMBRES*

Conformément aux principes généraux du droit, les obligations financières d'un Membre à l'égard du Conseil et des autres Membres se limitent aux obligations qui découlent des articles 17 et 19 concernant les contributions au budget administratif et au Fonds de propagande.

## CHAPITRE XVI. DIFFÉRENDS ET RÉCLAMATIONS

*Article 50.* DIFFÉRENDS ET RÉCLAMATIONS

1. Tout différend, autre que les contestations visées aux articles 30 et 34, relatif à l'interprétation ou à l'application du présent Accord, qui n'est pas réglé par voie de négociations, est, à la demande d'un Membre partie au différend, déféré au Conseil pour décision, après avis, le cas échéant, d'une commission consultative dont la composition est fixée par le règlement intérieur dudit Conseil.

2. L'avis motivé de la commission consultative est soumis au Conseil, qui tranche en tous cas le différend après avoir pris en considération tous les éléments d'information utiles.

3. Une plainte selon laquelle un Membre n'aurait pas rempli les obligations imposées par le présent Accord est, sur la demande du Membre auteur de la plainte, déferée au Conseil, qui prend une décision en la matière après consultation des Membres intéressés et après avis, le cas échéant, de la commission consultative visée au paragraphe 1 du présent article.

4. Un Membre peut, par une décision du Conseil, être reconnu coupable de manquement au présent Accord.

5. Si le Conseil constate qu'un Membre s'est rendu coupable d'un manquement au présent Accord, il peut appliquer à ce Membre des sanctions qui peuvent aller d'un simple avertissement à la suspension du droit à la participation aux décisions du Conseil jusqu'à ce que ledit Membre se soit acquitté de ses obligations, ou bien exclure ce Membre de l'Accord selon la procédure prévue à l'article 58.

## CHAPITRE XVII. DISPOSITIONS FINALES

*Article 51.* DÉPOSITAIRE

Le Secrétaire général de l'Organisation des Nations Unies est désigné comme dépositaire du présent Accord.

*Article 52.* SIGNATURE, RATIFICATION, ACCEPTATION ET APPROBATION

1. Le présent Accord sera ouvert à la signature des gouvernements invités à la Conférence des Nations Unies sur l'huile d'olive, 1986, au Siège de l'Organisation des Nations Unies, du 1<sup>er</sup> septembre au 31 décembre 1986 inclus.

2. Tout gouvernement visé au paragraphe 1 du présent article peut :

- a) Au moment de signer le présent Accord, déclarer que par cette signature il exprime son consentement à être lié par le présent Accord (signature définitive); ou
- b) Après avoir signé le présent Accord, le ratifier, l'accepter ou l'approuver par le dépôt d'un instrument à cet effet auprès du dépositaire.

3. Les instruments de ratification, d'acceptation ou d'approbation seront déposés auprès du dépositaire le 31 décembre 1986 au plus tard. Le Conseil pourra toutefois accorder des délais aux gouvernements signataires qui n'auront pu déposer leur instrument à cette date.

*Article 53.* ADHÉSION

1. Le gouvernement de tout Etat peut adhérer au présent Accord aux conditions déterminées par le Conseil, qui comprennent un délai pour le dépôt des instruments

d'adhésion. Le Conseil peut toutefois accorder une prorogation aux gouvernements qui ne sont pas en mesure d'adhérer dans le délai fixé.

2. L'adhésion se fait par le dépôt d'un instrument d'adhésion auprès du dépositaire. Les instruments d'adhésion doivent indiquer que le gouvernement accepte toutes les conditions fixées par le Conseil.

*Article 54. NOTIFICATION D'APPLICATION  
À TITRE PROVISOIRE*

1. Un gouvernement signataire qui a l'intention de ratifier, accepter ou approuver le présent Accord, ou un gouvernement pour lequel le Conseil a fixé des conditions d'adhésion mais qui n'a pas encore pu déposer son instrument, peut, à tout moment, notifier au dépositaire qu'il appliquera le présent Accord à titre provisoire, soit quand celui-ci entrera en vigueur conformément à l'article 55, soit, s'il est déjà en vigueur, à une date spécifiée.

2. Un gouvernement qui a notifié conformément au paragraphe 1 du présent article qu'il appliquera le présent Accord quand celui-ci entrera en vigueur ou, s'il est déjà en vigueur, à une date spécifiée, est dès lors Membre à titre provisoire jusqu'à ce qu'il dépose son instrument de ratification, d'acceptation, d'approbation ou d'adhésion et devienne ainsi Membre.

*Article 55. ENTRÉE EN VIGUEUR*

1. Le présent Accord entrera en vigueur à titre définitif le 1<sup>er</sup> janvier 1987 ou à toute date ultérieure si cinq gouvernements, parmi ceux mentionnés à l'annexe A au présent Accord, représentant au moins 95 % des quotas de participation, ont signé définitivement le présent Accord ou l'ont ratifié, accepté ou approuvé, ou y ont adhéré.

2. Si, au 1<sup>er</sup> janvier 1987, le présent Accord n'est pas entré en vigueur conformément au paragraphe 1 du présent article, il entrera en vigueur à titre provisoire, si, à cette date, cinq gouvernements remplissant les conditions en matière de pourcentage indiquées au paragraphe 1 du présent article ont signé définitivement le présent Accord ou l'ont ratifié, accepté ou approuvé, ou ont notifié au dépositaire qu'ils appliqueront le présent Accord à titre provisoire.

3. Si, au 1<sup>er</sup> janvier 1987, les conditions d'entrée en vigueur prévues au paragraphe 1 ou au paragraphe 2 du présent article ne sont pas remplies, le Secrétaire général de l'Organisation des Nations Unies invitera les gouvernements qui auront signé définitivement le présent Accord ou l'auront ratifié, accepté ou approuvé, ou qui auront notifié au dépositaire qu'ils appliqueront le présent Accord à titre provisoire, à décider si le présent Accord entrera en vigueur entre eux, à titre provisoire ou définitif, en totalité ou en partie, à la date qu'ils pourront fixer.

4. Pour tout gouvernement qui n'a pas notifié au dépositaire, conformément à l'article 54, qu'il appliquera le présent Accord à titre provisoire et qui dépose un instrument de ratification, d'acceptation, d'approbation ou d'adhésion après l'entrée en vigueur du présent Accord, l'Accord entrera en vigueur à la date de ce dépôt.

*Article 56. AMENDEMENT*

1. Le Conseil peut recommander aux Membres un amendement au présent Accord.

2. Le Conseil fixe la date à laquelle les Membres doivent avoir notifié au dépositaire qu'ils acceptent l'amendement.

3. Un amendement entre en vigueur 90 jours après que le dépositaire aura reçu des notifications d'acceptation de tous les Membres. Si cette condition n'est pas satisfaite à la date fixée par le Conseil conformément au paragraphe 2 du présent article, l'amendement est réputé retiré.

*Article 57. RETRAIT*

1. Tout Membre peut se retirer du présent Accord à tout moment après l'entrée en vigueur de celui-ci, en notifiant son retrait par écrit au dépositaire. Il informe simultanément le Conseil de la décision qu'il a prise.

2. Le retrait effectué en vertu du présent article prend effet 90 jours après que le dépositaire en a reçu notification.

*Article 58. EXCLUSION*

Si le Conseil conclut qu'un Membre a manqué aux obligations que le présent Accord lui impose et s'il décide, en outre, que ce manquement entrave sérieusement le fonctionnement du présent Accord, il peut, par une décision unanime des autres Membres, exclure ce Membre du présent Accord. Le Conseil en donne immédiatement notification au dépositaire. Ledit Membre cesse d'être Partie au présent Accord 30 jours après la date de la décision du Conseil.

*Article 59. LIQUIDATION DES COMPTES*

1. Le Conseil procède dans les conditions qu'il juge équitables à la liquidation des comptes d'un Membre qui s'est retiré du présent Accord ou qui a été exclu du Conseil ou qui a, de toute autre manière, cessé d'être Partie au présent Accord. Le Conseil conserve les sommes déjà versées par ledit Membre. Ce Membre est tenu de régler toute somme qu'il doit au Conseil.

2. A la fin du présent Accord, un Membre se trouvant dans la situation visée au paragraphe 1 n'a droit à aucune part du produit de la liquidation ni des autres avoirs du Conseil, il ne peut non plus avoir à couvrir aucune partie du déficit du Conseil.

*Article 60. DURÉE, PROROGATION, RECONDUCTION ET FIN*

1. Le présent Accord restera en vigueur jusqu'au 31 décembre 1991 à moins que le Conseil ne décide de le proroger, de le reconduire, de le renouveler ou d'y mettre fin auparavant conformément aux dispositions du présent article.

2. Le Conseil peut décider de proroger le présent Accord pour un maximum de deux périodes d'une année chacune. Tout Membre qui n'accepte pas une prorogation ainsi décidée du présent Accord le fera savoir au Conseil et cessera d'être Partie au présent Accord à compter du début de la période de prorogation.

3. Si, avant le 31 décembre 1991, ou avant l'expiration d'une période de prorogation visée au paragraphe 2 du présent article, selon le cas, un nouvel accord ou un protocole destiné à reconduire le présent Accord a été négocié mais n'est pas encore entré en vigueur à titre provisoire ou définitif, le présent Accord demeurera en vigueur au-delà de sa date d'expiration jusqu'à l'entrée en vigueur du nouvel accord ou du protocole, sous réserve que la durée de cette prorogation ne dépasse pas douze mois.

4. Le Conseil peut à tout moment décider de mettre fin au présent Accord avec effet à la date de son choix.



5. Nonobstant la fin du présent Accord, le Conseil continue d'exister aussi longtemps qu'il le faut pour procéder à la liquidation du Conseil y compris la liquidation des comptes, et il a pendant ladite période les pouvoirs et fonctions qui peuvent lui être nécessaires à ces fins.

6. Le Conseil notifie au dépositaire toute décision prise en vertu du présent article.

#### *Article 61. RÉSERVES*

Aucune réserve ne peut être faite en ce qui concerne l'une quelconque des dispositions du présent Accord.

EN FOI DE QUOI les soussignés, dûment autorisés à cet effet, ont apposé leur signature sur le présent Accord aux dates indiquées.

FAIT à Genève, le premier juillet mil neuf cent quatre-vingt-six, les textes du présent Accord en langues anglaise, arabe, espagnole, française et italienne faisant tous également foi.

### ANNEXE A

#### QUOTAS DE PARTICIPATION AU BUDGET ADMINISTRATIF

Algérie .....	13
Communauté économique européenne .....	740
Egypte .....	4
Jamahiriya arabe libyenne .....	33
Maroc .....	24
Tunisie .....	92
Turquie .....	88
Yougoslavie .....	6
TOTAL	1 000

### ANNEXE B

#### QUOTAS ATTRIBUÉS AUX FINS DE LA CONTRIBUTION AU FONDS DE PROPAGANDE

Algérie .....	5.8
Communauté économique européenne .....	775.0
Maroc .....	25.0
Tunisie .....	125.0
Turquie .....	66.7
Yougoslavie .....	2.5
TOTAL	1 000.0

[*Pour les pages de signature, voir p. 142 du présent volume.*]

[ITALIAN TEXT — TEXTE ITALIEN]

## ACCORDO INTERNAZIONALE SULL'OLIO DI OLIVA E SULLE OLIVE DA TAVOLA, 1986

### PREAMBOLO

Le Parti del presente Accordo,

Ricordando che la coltura dell'olivo:

- è una coltura indispensabile al mantenimento e alla conservazione dei suoli, che permette di valorizzare terreni che non consentono di piantare altre colture e che, anche in condizioni estensive di sfruttamento, che rappresentano l'essenziale della produzione attuale, reagisce in maniera favorevole a qualsiasi miglioramento colturale,
- è una coltura da frutto perenne che permette un rendimento degli investimenti ad essa dedicati con tecniche appropriate,

Sottolineando che da questa coltura dipende l'esistenza e il livello di vita di milioni di famiglie che a loro volta dipendono completamente dalle misure prese per mantenere e sviluppare il consumo dei suoi prodotti, tanto negli stessi paesi produttori, quanto nei paesi consumatori non produttori,

Ricordando che l'olio d'oliva e le olive da tavola sono prodotti di base essenziali nelle regioni ove detta coltura esiste,

Ricordando che la caratteristica essenziale della produzione di olive consiste nell'irregolarità dei raccolti e dell'approvvigionamento del mercato, che si risolve in fluttuazioni nel valore della produzione, nell'instabilità dei prezzi e dei proventi dell'esportazione, così come in considerevoli variazioni nel reddito dei produttori,

Ricordando che ne derivano particolari difficoltà che possono danneggiare gravemente gli interessi dei produttori e dei consumatori e compromettere le politiche generali d'espansione economica nei paesi delle regioni ove la coltura dell'olivo esiste,

Sottolineando, a tal proposito, la grandissima importanza della produzione oleicola nell'economia di numerosi paesi e segnatamente dei paesi oleicoli in via di sviluppo,

Ricordando che le misure da prendere, tenuto conto degli aspetti molto particolari della coltura dell'olivo e del mercato dei suoi prodotti, superano il quadro nazionale e che è indispensabile un'azione internazionale,

Considerando l'Accordo internazionale sull'olio di oliva, 1956, modificato dal Protocollo del 3 aprile 1958, nonché l'Accordo internazionale sull'olio d'oliva, 1963, più volte ricondotto ed emendato e l'Accordo internazionale sull'olio di oliva, 1979,

Considerando che l'Accordo del 1979 scadrà il 31 dicembre 1986,

Stimando ch'è essenziale proseguire, sviluppandola, l'opera intrapresa nel quadro di detti Accordi e che è auspicabile concludere un nuovo accordo,

Hanno deciso quanto segue:

## CAPITOLO PRIMO. OBIETTIVI GENERALI

*Articolo primo.* OBIETTIVI GENERALI

Gli obiettivi dell'Accordo internazionale sull'olio di oliva e sulle olive da tavola (appresso denominato "il presente Accordo"), che tengono conto delle disposizioni delle risoluzioni 93 (IV), 124 (V) e 155 (VI), adottate dalla Conferenza delle Nazioni Unite sul commercio e sullo sviluppo, sono i seguenti:

1. *In materia di cooperazione internazionale e di concertazione:*
  - a) Favorire la cooperazione internazionale per lo sviluppo integrato dell'economia oleicola mondiale;
  - b) Mantenere condizioni di lavoro eque in tutte le attività oleicole o derivate dall'olivicoltura per elevare i livelli di vita delle popolazioni;
  - c) Favorire il coordinamento delle politiche di produzione, di industrializzazione e di commercializzazione dell'olio d'oliva, degli oli di sansa di oliva e delle olive da tavola e l'organizzazione del mercato di questi prodotti;
  - d) Studiare e facilitare l'applicazione delle misure necessarie per ciò che concerne gli altri prodotti dell'olivo;
  - e) Proseguire, sviluppandola, l'opera intrapresa nel quadro degli anteriori Accordi internazionali sull'olio di oliva.
2. *In materia di ammodernamento dell'olivicoltura e dell'elaiotecnica:*
  - a) Incoraggiare la ricerca-sviluppo per definire le tecniche suscettibili:
    - i) di rimodernare, attraverso la programmazione tecnica e scientifica, la coltura dell'olivo e l'industria dei prodotti oleicoli;
    - ii) di migliorare la qualità delle produzioni di questa coltura;
    - iii) di ridurre il prezzo di costo dei prodotti ottenuti, in particolare dell'olio di oliva, per migliorare la posizione di quest'olio nel complesso del mercato degli oli vegetali fluidi alimentari;
    - iv) di migliorare la situazione dell'industria olearia nei suoi rapporti con l'ambiente, secondo le raccomandazioni della Conferenza delle Nazioni Unite sull'ambiente, per rimediare ai possibili danni;
  - b) Favorire il trasferimento di tecnologia e le azioni di formazione nel campo oleicolo.
3. *In materia di espansione degli scambi internazionali dei prodotti oleicoli:*
  - a) Facilitare lo studio e l'applicazione di misure tendenti all'espansione degli scambi internazionali dei prodotti oleicoli per accrescere le risorse che i paesi produttori e, più particolarmente, i paesi produttori in via di sviluppo traggono dalle loro esportazioni, e per permettere l'accelerazione della loro crescita economica e del loro sviluppo sociale, tenendo contemporaneamente conto degli interessi dei consumatori;
  - b) Adottare ogni opportuna misura tendente a sviluppare il consumo dell'olio di oliva e delle olive da tavola;
  - c) Prevenire e, all'occorrenza, combattere ogni pratica di concorrenza sleale nel commercio internazionale dell'olio di oliva, degli oli di sansa di oliva e delle olive da tavola e garantire la consegna di una merce conforme in tutto alle regole e norme internazionali adottate in materia;

- d) Migliorare l'accesso ai mercati e la sicurezza degli approvvigionamenti, così come le strutture dei mercati e i sistemi di commercializzazione, di distribuzione e di trasporto;
- e) Intraprendere ogni azione e misura suscettibile di dar risalto ai valori biologici dell'olio di oliva e delle olive da tavola.
- 4. *In materia di normalizzazione del commercio internazionale dei prodotti oleicoli:*
  - a) Facilitare lo studio e l'applicazione di misure tendenti alla realizzazione di un equilibrio tra la produzione e il consumo;
  - b) Facilitare lo studio e l'applicazione di misure tendenti all'armonizzazione delle legislazioni nazionali riferentisi, in particolare, alla commercializzazione dell'olio di oliva e delle olive da tavola;
  - c) Ridurre gli inconvenienti che dipendono dalle fluttuazioni delle disponibilità sul mercato, particolarmente per:
    - i) evitare le eccessive fluttuazioni dei prezzi, che devono situarsi a livelli remunerativi e giusti per i produttori ed equi per i consumatori;
    - ii) garantire condizioni che permettano un armonioso sviluppo della produzione, del consumo e degli scambi internazionali, tenuto conto delle loro interrelazioni;
  - d) Migliorare le procedure d'informazione e di consultazione che permettano, tra l'altro, la realizzazione di una miglior trasparenza del mercato dell'olio d'oliva, degli oli di sansa di oliva e delle olive da tavola.

## CAPITOLO II. DEFINIZIONI

### Articolo 2. DEFINIZIONI

Ai fini del presente Accordo:

1. Il termine "Consiglio" designa il Consiglio Oleicolo Internazionale di cui al paragrafo 1 dell'articolo 3;
2. Il termine "Membro" designa una Parte del presente Accordo;
3. L'espressione "Membro principalmente produttore" designa qualsiasi Membro la cui produzione di olio di oliva e quella di olive da tavola, convertita in equivalente di olio di oliva con un coefficiente di conversione del 20%, siano state, durante le campagne oleicole e le campagne delle olive da tavola dal 1980/81 al 1983/84 comprese, superiori alle sue importazioni durante gli anni civili dal 1981 al 1984 compresi;
4. L'espressione "Membro principalmente importatore" designa qualsiasi Membro la cui produzione di olio di oliva e quella di olive da tavola, convertita in equivalente di olio di oliva con un coefficiente di conversione del 20%, siano state, durante le campagne oleicole e le campagne delle olive da tavola dal 1980/81 al 1983/84 comprese, inferiori alle sue importazioni durante gli anni civili dal 1981 al 1984 compresi, o per il quale non sia stata registrata nessuna di queste produzioni durante queste stesse campagne;
5. L'espressione "campagna oleicola" designa il periodo che va dal 1° novembre di ogni anno al 31 ottobre dell'anno seguente;
6. L'espressione "campagna delle olive da tavola", designa il periodo che va dal 1° settembre di ogni anno al 31 agosto dell'anno seguente;
7. L'espressione "prodotti oleicoli" designa particolarmente gli oli di oliva, le olive da tavola e gli oli di sansa di oliva.

## PRIMA PARTE. DISPOSIZIONI ISTITUZIONALI

## CAPITOLO III. CONSIGLIO OLEICOLO INTERNAZIONALE

*Articolo 3.* ISTITUZIONE, SEDE E STRUTTURA DEL  
CONSIGLIO OLEICOLO INTERNAZIONALE

1. Il Consiglio oleicolo internazionale, creato per garantire l'attuazione del presente Accordo e controllarne l'applicazione, ha la composizione, i poteri e le funzioni definiti nel presente Accordo.

2. Il Consiglio ha sede in Madrid, a meno che non decida altrimenti.

3. Il Consiglio esercita le sue funzioni direttamente e/o attraverso i Comitati e Sottocomitati di cui all'articolo 7, nonché la Segreteria esecutiva, composta dal suo Direttore esecutivo, dai suoi alti funzionari e dal suo personale.

*Articolo 4.* COMPOSIZIONE DEL CONSIGLIO

1. Ciascuna Parte del presente Accordo è Membro del Consiglio.

2. Si istituiscono due categorie di Membri, ossia:

a) i Membri principalmente produttori; e

b) i Membri principalmente importatori.

3. Ciascun Membro ha un rappresentante al Consiglio e, se lo desidera, uno o più supplenti. Ogni Membro può associare al suo rappresentante o ai suoi supplenti uno o più consiglieri.

*Articolo 5.* PARTECIPAZIONE DI ORGANIZZAZIONI INTERGOVERNATIVE

Ogni menzione, nel presente Accordo, di un "governo" o di "governi" vale anche per la Comunità economica europea e per ogni altra organizzazione intergovernativa con responsabilità nella negoziazione, conclusione e applicazione di accordi internazionali, in particolare di accordi sui prodotti di base. Di conseguenza, ogni menzione, nel presente Accordo, della firma, della ratifica, dell'accettazione o dell'approvazione o della notificazione di applicazione provvisoria, o dell'adesione è, nel caso di queste organizzazioni intergovernative, considerata valida anche per la firma, la ratifica, l'accettazione o l'approvazione, o per la notificazione di applicazione provvisoria, o per l'adesione, da parte di queste organizzazioni intergovernative.

*Articolo 6.* PRIVILEGI E IMMUNITÀ

1. Il Consiglio ha personalità giuridica. Può, in particolare, stipulare contratti, acquistare e cedere beni mobili e immobili e stare in giudizio.

2. Sul territorio di ciascun Membro, per quanto permesso dalla legislazione di questo Membro, il Consiglio gode della capacità giuridica necessaria all'esercizio delle funzioni che il presente Accordo gli conferisce.

3. Dall'entrata in vigore del presente Accordo, il Governo del paese di sede conclude con il Consiglio un accordo che conceda a questo le condizioni dei poteri, privilegi e immunità simili a quelle concesse dal paese ospite alle organizzazioni internazionali. Frattanto resta in vigore la Convenzione di sede tra il Governo di Spagna e il Consiglio firmato il 2 luglio 1962.

4. Per quanto permesso dalla sua legislazione, il Governo dello Stato in cui si trova la sede del Consiglio esenta da imposte gli stipendi da questo pagati al suo personale e gli averi, redditi e altri beni del Consiglio.

5. Il Consiglio può concludere con uno o più Membri accordi sui privilegi e immunità che possano essere necessari alla buona applicazione del presente Accordo.

6. Se la sede del Consiglio è trasferita in un paese che è Membro dell'Accordo, questo Membro conclude il più presto possibile con il Consiglio un accordo sullo statuto, i privilegi e le immunità del Consiglio, del suo Direttore esecutivo, dei suoi alti funzionari, del suo personale e dei suoi esperti, nonché dei rappresentanti dei Membri che si trovano in questo paese per esercitare le loro funzioni.

7. A meno che non siano prese altre disposizioni di ordine fiscale in virtù dell'accordo contemplato nel paragrafo 6 e in attesa della conclusione di quest'accordo, il nuovo Membro ospite:

- a) Esenta da qualsiasi imposta gli emolumenti pagati dal Consiglio al suo personale;
- b) Esonera da qualsiasi imposta gli averi, i redditi e gli altri beni del Consiglio.

8. Se la sede del Consiglio è trasferita in un paese che non è Membro dell'Accordo, il Consiglio deve, prima del trasferimento, ottenere dal governo di questo paese una garanzia scritta che attesti:

- a) che concluderà il più presto possibile con il Consiglio un accordo come quello di cui al paragrafo 6; e
- b) che in attesa della conclusione di tale accordo concederà le esenzioni previste nel paragrafo 7.

9. Il Consiglio si sforza di concludere, prima del trasferimento della sede, l'accordo di cui al paragrafo 6 con il governo del paese nel quale deve essere trasferita la sede del Consiglio.

#### *Articolo 7. POTERI E FUNZIONI DEL CONSIGLIO*

1. Il Consiglio esercita tutti i poteri e deve compiere, o vegliare al compimento, di tutte le funzioni necessarie all'esecuzione delle disposizioni del presente Accordo.

2. Il Consiglio è incaricato di promuovere qualsiasi azione tendente a uno sviluppo armonioso dell'economia oleicola mondiale con ogni mezzo e incoraggiamento in suo potere nei campi della produzione, del consumo e degli scambi internazionali, tenuto conto delle loro interrelazioni.

3. Il Consiglio è autorizzato ad intraprendere o a far intraprendere studi od altri lavori, specialmente la ricerca di particolareggiate informazioni concernenti un aiuto speciale, sotto diverse forme, alle attività oleicole, allo scopo di formulare ogni raccomandazione e suggerimento che stimi idonei per raggiungere gli obiettivi generali enumerati nell'articolo primo. Tutti questi studi e lavori devono riferirsi in particolare al massimo numero possibile di paesi o gruppi di paesi e tener conto delle condizioni generali, sociali ed economiche, dei paesi interessati.

4. Il Consiglio stabilisce le procedure secondo le quali i Membri l'informano delle conclusioni alle quali li ha portati l'esame delle raccomandazioni e dei suggerimenti derivanti dall'esecuzione del presente Accordo.

5. Il Consiglio stabilisce un regolamento interno conforme alle disposizioni del presente Accordo. Tiene aggiornata la documentazione che gli è necessaria per compiere le funzioni che gli sono devolute dal presente Accordo, ed ogni altra documentazione che stimi auspicabile. In caso di conflitto tra il regolamento interno così adottato e le disposizioni del presente Accordo, questo prevale.

6. Il Consiglio stabilisce, prepara e pubblica tutti i rapporti, studi ed altri documenti che può stimare utili e necessari.

7. Il Consiglio pubblica, almeno una volta l'anno, un rapporto sulle sue attività e sul funzionamento del presente Accordo.

8. Il Consiglio può nominare i comitati e i sottocomitati che stimi utili per assisterlo nell'esercizio delle funzioni che gli conferisce il presente Accordo.

9. Le disposizioni finanziarie concernenti l'esercizio dei poteri del Consiglio sono enunciate nella seconda parte del presente Accordo. Il Consiglio non ha il potere di chiedere prestiti.

#### *Articolo 8. PRESIDENTE E VICEPRESIDENTE DEL CONSIGLIO*

1. Il Consiglio elegge, fra le delegazioni dei Membri, un Presidente che rimane in carica durante una campagna oleicola. Nel caso in cui il Presidente sia un rappresentante, il suo diritto di partecipazione alle decisioni del Consiglio è esercitato da un altro membro della sua delegazione. Il Presidente non è retribuito.

2. Il Consiglio elegge anche, fra le delegazioni dei Membri, un Vicepresidente. Se il Vicepresidente è un rappresentante, esercita il suo diritto di partecipazione alle decisioni del Consiglio eccetto quando assume le funzioni di Presidente, nel qual caso delega questo diritto ad un altro membro della sua delegazione. Il Vicepresidente rimane in carica durante una campagna oleicola e non è retribuito.

3. In caso di assenza temporanea simultanea del Presidente e del Vicepresidente, o in caso di assenza permanente di uno o dell'altro o di tutti e due, il Consiglio può eleggere, tra le delegazioni dei Membri, nuovi titolari di queste cariche, temporanei o permanenti secondo il caso.

#### *Articolo 9. SESSIONI DEL CONSIGLIO*

1. Il Consiglio si riunisce nella sua sede, a meno che non decida altrimenti. Se, su invito di un Membro, il Consiglio decide di riunirsi fuori della sede, le spese supplementari che ne risultino per il bilancio del Consiglio sono a carico di questo Membro.

2. Il Consiglio si riunisce almeno due volte l'anno, in primavera e in autunno.

3. Il Consiglio può essere convocato in ogni momento a discrezione del suo Presidente. Questi convoca ugualmente il Consiglio se viene richiesto da uno o più Membri.

4. Le convocazioni alle sessioni di cui al paragrafo 2 devono essere spedite almeno 45 giorni prima della data della prima seduta di ciascuna d'esse. Le convocazioni alle sessioni di cui al paragrafo 3 devono essere inviate almeno 15 giorni prima della data della prima seduta di ciascuna d'esse.

#### *Articolo 10. QUOTA DI PARTECIPAZIONE*

1. La quota di partecipazione di ciascun Membro è determinata prendendo come base il risultato della formula seguente:

$$q = p_1 + i_1 + p_2 + i_2 + 5$$

ove:

- $q$  indica il dato sul quale si basa il Consiglio per determinare la quota di partecipazione;
- $p_1$  indica, in migliaia di tonnellate metriche, la media annua di produzione d'olio d'oliva durante le campagne oleicole dal 1980/81 al 1983/84, non contando la frazione di migliaia di tonnellate metriche superiore al numero intero;

- $i_1$  indica, in migliaia di tonnellate metriche, la media annua delle importazioni nette d'olio d'oliva durante gli anni civili dal 1981 al 1984, non contando la frazione di migliaia di tonnellate metriche superiore al numero intero;
- $p_2$  indica, in migliaia di tonnellate metriche, la media annua di produzione di olive da tavola, convertita in equivalente di olio di oliva con un coefficiente di conversione del 20%, durante le campagne dal 1980/81 al 1983/84, non contando la frazione di migliaia di tonnellate metriche superiore al numero intero;
- $i_2$  indica, in migliaia di tonnellate metriche, la media annua delle importazioni nette di olive da tavola, convertite in equivalente di olio di oliva con un coefficiente di conversione del 20%, durante gli anni civili dal 1981 al 1984, non contando la frazione di migliaia di tonnellate metriche superiore al numero intero;
- 5 indica il dato di base assegnato a ciascun Membro in ciascuno dei gruppi di Membri.

2. Le quote di partecipazione determinate sulla base del paragrafo 1 del presente articolo sono oggetto dell'allegato A al presente Accordo. Il Consiglio potrà, all'occorrenza, rivedere le quote precitate in funzione della partecipazione all'Accordo.

#### *Articolo 11. DECISIONI DEL CONSIGLIO*

1. Salvo disposizione contraria del presente Accordo, le decisioni del Consiglio sono prese per consenso dei Membri.

2. Qualsiasi Membro che non abbia partecipato alla sessione nel corso della quale sarà stata presa una decisione sarà invitato a comunicare la sua posizione nei confronti di questa decisione nei 30 giorni successivi alla fine della sessione. L'assenza di risposta nel termine succitato sarà interpretata come un allineamento della posizione del Membro in questione con la decisione adottata.

3. Qualsiasi Membro può autorizzare il rappresentante di un altro Membro a rappresentare i suoi interessi e ad esercitare il suo diritto di partecipazione alle decisioni del Consiglio ad una o più riunioni del Consiglio. Un attestato di questa autorizzazione deve essere comunicato al Consiglio ed essere da questo considerato soddisfacente.

4. Il rappresentante di un Membro può rappresentare gli interessi ed esercitare il diritto di partecipazione alle decisioni del Consiglio di un solo altro Membro.

5. Il Consiglio può prendere decisioni, senza tenere sessione, con uno scambio di corrispondenza tra il Presidente e i Membri, con riserva che nessun Membro faccia obiezione a tale procedura. Ogni decisione così presa è comunicata dalla Segreteria esecutiva il più rapidamente possibile a tutti i Membri ed è riportata nel processo verbale della successiva sessione del Consiglio.

#### *Articolo 12. COOPERAZIONE CON ALTRE ORGANIZZAZIONI*

1. Il Consiglio prende ogni opportuna disposizione per consultazione o cooperazione con l'Organizzazione delle Nazioni Unite e suoi organi, in particolare con l'UNCTAD e il PNUD e con la FAO e con le altre istituzioni specializzate dell'Organizzazione delle Nazioni Unite e organizzazioni intergovernative, governative e non governative appropriate.

2. Il Consiglio, considerato il ruolo particolare assolto dall'UNCTAD nel commercio internazionale dei prodotti di base, la tiene, secondo convenga, al corrente delle sue attività e dei suoi programmi di lavoro.



*Articolo 13.* RELAZIONI CON IL FONDO COMUNE  
PER I PRODOTTI DI BASE

Quando il Fondo comune entrerà in attività, il Consiglio trarrà pienamente partito dalle facilità del secondo conto di detto Fondo comune, in conformità dei principii enunciati nell'Accordo sulla creazione del Fondo comune per i prodotti di base.

*Articolo 14.* AMMISSIONE DI OSSERVATORI

1. Qualsiasi Membro o Membro osservatore dell'Organizzazione delle Nazioni Unite o di una delle sue istituzioni specializzate, non Parte del presente Accordo, o qualsiasi organizzazione di cui al paragrafo 1 dell'articolo 12 può assistere, come osservatore, a una qualsiasi delle sessioni del Consiglio, dopo accordo di quest'ultimo.

2. Il Consiglio può, su domanda di uno dei suoi Membri, decidere di tenere una qualsiasi delle sue riunioni senza osservatori.

*Articolo 15.* QUORUM PER LE SESSIONI DEL CONSIGLIO

1. Il quorum richiesto per qualsiasi sessione del Consiglio è costituito dalla presenza dei rappresentanti della maggioranza dei Membri detentori di almeno il 90% del totale delle quote di partecipazione assegnate ai Membri.

2. Se questo quorum non è raggiunto, la sessione è rinviata a 24 ore dopo e il quorum richiesto è costituito dalla presenza dei rappresentanti dei Membri detentori di almeno l'85% del totale delle quote di partecipazione assegnate ai Membri.

CAPITOLO IV. SEGRETERIA ESECUTIVA

*Articolo 16.* SEGRETERIA ESECUTIVA

1. Il Consiglio dispone di una Segreteria esecutiva composta da un Direttore esecutivo, dagli alti funzionari come definiti nel regolamento interno stabilito dal Consiglio e dal personale necessario alla realizzazione dei compiti derivanti dal presente Accordo.

2. Il Consiglio nomina il Direttore esecutivo e fissa le condizioni della sua assunzione tenendo conto di quelle dei funzionari omologhi di organizzazioni intergovernative similari.

3. Il Direttore esecutivo è il più alto funzionario del Consiglio; è responsabile dell'esecuzione dei compiti che gli incombono dall'applicazione del presente Accordo.

4. Il Consiglio, dopo aver consultato il Direttore esecutivo, nomina anche gli alti funzionari del Consiglio. Determina le loro condizioni di assunzione tenendo conto di quelle dei funzionari omologhi di organizzazioni intergovernative similari.

5. Il Direttore esecutivo nomina il personale conformemente al regolamento interno stabilito dal Consiglio. Stabilendo questo regolamento, il Consiglio tiene conto di quelli applicabili al personale di organizzazioni internazionali similari.

6. Il Direttore esecutivo, gli alti funzionari e gli altri membri del personale non devono esercitare nessuna attività lucrativa in nessuna dei vari rami del settore oleicolo.

7. Nel compimento dei loro doveri ai termini del presente Accordo, il Direttore esecutivo, gli alti funzionari e il personale non chiedono, né accettano istruzioni da nessun Membro, né da nessuna autorità esterna al Consiglio. Si astengono da qualsiasi atto incompatibile con il loro stato di funzionari internazionali responsabili soltanto verso il Consiglio. Ciascun Membro deve rispettare il carattere esclusiva-

mente internazionale delle funzioni del Direttore esecutivo, degli alti funzionari e del personale e non cercare di influire nell'esecuzione dei loro compiti.

## SECONDA PARTE. DISPOSIZIONI FINANZIARIE

### CAPITOLO V. BILANCIO AMMINISTRATIVO

#### *Articolo 17. COSTITUZIONE E AMMINISTRAZIONE*

1. Le spese necessarie all'amministrazione del presente Accordo e alla realizzazione dei programmi di cooperazione tecnica oleicola in esso previsti sono imputate al bilancio amministrativo. La dotazione per la realizzazione dei programmi di cooperazione tecnica oleicola, che deve essere iscritta in un capitolo individualizzato del bilancio amministrativo, è fissata annualmente in 300.000 dollari degli Stati Uniti di America.

2. L'ammontare precitato può essere aumentato dal Consiglio a condizione che la contribuzione di nessun Membro sia aumentata senza il suo consenso.

3. La quota di ciascun Membro al bilancio amministrativo, per ogni anno civile, è proporzionale alla quota di cui dispone quando si adotta il bilancio per tale anno civile.

4. Le spese delle delegazioni al Consiglio sono a carico dei Membri interessati.

5. Nel corso della sua prima sessione, il Consiglio adotta un bilancio amministrativo per il primo anno civile e determina l'importo della quota che ciascun Membro deve pagare. In seguito, ogni anno, nel corso della sessione di autunno il Consiglio adotta il suo bilancio amministrativo per l'anno civile seguente e determina l'importo della quota che ogni Membro deve pagare per detto anno civile.

6. La quota iniziale di ogni Membro che diviene Parte del presente Accordo dopo la sua entrata in vigore è fissata dal Consiglio in funzione della quota assegnata a questo Membro e della frazione dell'anno restante. Tuttavia, non sono modificate le quote fissate per gli altri Membri per l'anno civile in corso.

7. Le quote previste nel presente articolo sono esigibili il primo giorno dell'anno civile per il quale sono state fissate. Sono determinate in dollari USA e pagabili in questa moneta o nel loro equivalente in un'altra moneta liberamente convertibile.

8. Se un Membro non paga interamente la sua quota al bilancio amministrativo entro sei mesi dall'inizio dell'anno civile, il Direttore l'invita ad eseguire il pagamento il più presto possibile. Se il Membro di cui trattasi non regola la sua quota nei tre mesi successivi al termine succitato vien sospeso l'esercizio del suo diritto di partecipazione alle decisioni del Consiglio, come anche l'accesso alle funzioni elettive nel Consiglio e nei suoi comitati e sottocomitati, fino all'intero pagamento della quota. Tuttavia, a meno che non lo decida il Consiglio, non è né privato di nessuno dei suoi altri diritti, né esonerato da nessuno dei suoi obblighi derivanti dal presente Accordo. Nessuna decisione del Consiglio può liberarlo dai suoi obblighi finanziari derivanti dal presente Accordo.

9. Qualsiasi Membro che cessi di essere Parte del presente Accordo a causa del suo ritiro, della sua esclusione o di qualsiasi altra ragione durante la durata del presente Accordo è tenuto ad eseguire i versamenti che doveva al Consiglio e a rispettare tutti gli impegni assunti anteriormente alla data in cui cessa di essere Parte del presente Accordo. Questo Membro non può pretendere nessuna parte della liquidazione degli attivi del Consiglio alla scadenza del presente Accordo.

10. Nel corso della prima sessione di ogni anno civile, i conti finanziari del Consiglio, concernenti l'anno civile precedente, certificati da un revisore indipendente, sono presentati al Consiglio per approvazione e pubblicazione.

11. In caso di scioglimento, e prima d'esso, il Consiglio prende le misure stipulate nell'articolo 60 del presente Accordo.

#### CAPITOLO VI. FINANZIAMENTO DEI PROGRAMMI DI COOPERAZIONE TECNICA OLEICOLA

##### *Articolo 18. FONTI DI FINANZIAMENTO E AMMINISTRAZIONE*

1. I programmi di attività contemplati nella Quarta Parte del presente Accordo sono realizzati con le fonti di finanziamento indicate nel paragrafo 2 del presente articolo.

2. Le fonti di finanziamento sono le seguenti:

- a) la dotazione del bilancio amministrativo fissata per la realizzazione dei programmi di cooperazione tecnica oleicola;
- b) le istituzioni intergovernative, governative e non governative;
- c) le contribuzioni volontarie e i doni.

3. Il Consiglio può ricevere contribuzioni volontarie e doni, in monete liberamente convertibili o in monete nazionali, per sostenere azioni da realizzare nel paese donante.

4. Il Consiglio può anche ricevere contribuzioni supplementari in altre forme, compreso sotto forma di servizi, di materiale e/o di personale scientifico e tecnico che può rispondere ai bisogni dei programmi approvati.

5. Parimenti, il Consiglio, nel quadro dello sviluppo della cooperazione internazionale, cerca di procurarsi i concorsi finanziari e/o tecnici indispensabili suscettibili di essere ottenuti dagli organismi internazionali, regionali o nazionali qualificati, finanziari o altri.

6. Le somme previste al paragrafo 1 del presente articolo non utilizzate nel corso di un anno civile potranno essere riportate negli anni civili seguenti e non potranno, in nessun caso, essere stornate ad altri capitoli del bilancio amministrativo.

7. Il Consiglio, nella sua sessione di autunno, fissa il programma della cooperazione tecnica oleicola da realizzare e/o da proseguire durante l'anno civile seguente.

8. Le decisioni relative alla gestione delle somme provenienti dalle fonti di finanziamento previste al paragrafo 2 del presente articolo sono prese secondo le disposizioni enunciate nell'articolo 11.

9. Alla scadenza del presente Accordo, a meno che non sia prorogato, ricondotto o rinnovato, le somme non utilizzate saranno rimborsate ai Membri pro-rata del totale delle loro contribuzioni durante la durata del presente Accordo.

#### CAPITOLO VII. FONDO DI PROPAGANDA

##### *Articolo 19. COSTITUZIONE DEL FONDO*

1. I Membri principalmente produttori si impegnano a mettere a disposizione del Consiglio, per ciascun anno civile, per la propaganda comune definita nel Capitolo XIV del presente Accordo, una somma di 600.000 dollari degli Stati Uniti di America.

2. Il succitato importo può essere aumentato dal Consiglio a condizione, da una parte, che non aumenti le contribuzioni di nessun Membro senza il suo consenso e, dall'altra, che qualsiasi modificazione delle quote di cui all'articolo 20, che può intervenire in questa occasione, richieda una decisione unanime dei Membri principalmente produttori.

3. La succitata somma è pagabile in dollari degli Stati Uniti di America o loro equivalente in un'altra moneta liberamente convertibile.

#### *Articolo 20. CONTRIBUTIONI AL FONDO*

1. Con riserva delle disposizioni del paragrafo 2 del presente articolo, i Membri principalmente produttori contribuiscono al Fondo di propaganda applicando le quote, fissate per ciascuno di essi, che figurano nell'allegato B del presente Accordo; queste quote sono stabilite con riferimento all'importanza di detti Membri nell'economia oleicola mondiale.

2. Il Consiglio potrà, all'occorrenza, rivedere le quote precitate in funzione della partecipazione dei Membri principalmente produttori al Fondo di propaganda.

3. Le contribuzioni al Fondo di propaganda sono dovute per l'intero anno civile. La contribuzione annua di ciascun Membro principalmente produttore è esigibile, la prima volta, dacché diviene Membro provvisorio o definitivo e, poi, il 1° gennaio di ogni anno.

4. Per la riscossione delle contribuzioni al Fondo di propaganda e in caso di ritardo nel pagamento di queste contribuzioni sono applicabili le disposizioni del paragrafo 8 dell'articolo 17.

5. Nel corso della prima sessione di ogni anno civile, i conti del Fondo di propaganda del Consiglio concernenti l'anno civile precedente, certificati da un revisore indipendente, sono presentati al Consiglio per approvazione e pubblicazione.

6. Le somme del Fondo di propaganda non utilizzate nel corso di un anno civile potranno essere riportate negli anni civili seguenti e non potranno, in nessun caso essere stornate al bilancio amministrativo.

#### *Articolo 21. CONTRIBUTIONI VOLONTARIE E DONI*

1. Mediante speciale intesa con il Consiglio, i Membri principalmente importatori possono versare contribuzioni al Fondo di propaganda. Queste contribuzioni si aggiungono all'importo del Fondo di propaganda come determinato in applicazione dell'articolo 19.

2. Il Consiglio è abilitato a ricevere doni dai Governi o da altre origini per la propaganda comune. Queste risorse occasionali si aggiungono all'importo del Fondo di propaganda come determinato in applicazione dell'articolo 19.

#### *Articolo 22. DECISIONI SULLA PROPAGANDA*

1. Le decisioni sulla propaganda sono prese per consenso dei Membri presenti che contribuiscono al Fondo di propaganda conformemente al paragrafo 1 dell'articolo 20. Questi Membri, decidendo all'unanimità, possono destinare una parte del Fondo di propaganda alla realizzazione degli obiettivi previsti all'articolo 38.

2. Le decisioni prese conformemente al paragrafo 1 del presente articolo sono subito comunicate, per informazione, ai Membri assenti.

### Articolo 23. LIQUIDAZIONE DEL FONDO

Allo scadere del presente Accordo, a meno che non sia prorogato, ricondotto o rinnovato, i fondi eventualmente non utilizzati per la propaganda saranno rimborsati ai Membri pro-rata del totale delle loro contribuzioni alla propaganda durante la durata del presente Accordo.

## CAPITOLO VIII. CONTROLLO FINANZIARIO

### Articolo 24. COMITATI FINANZIARI

Il Consiglio crea:

- a) un Comitato finanziario del bilancio amministrativo, composto da un rappresentante di ogni Membro, che assicura il controllo finanziario, in particolare, dell'attuazione dei capitoli V e VI del presente Accordo, e
- b) un Comitato finanziario del Fondo di propaganda, composto da un rappresentante di ogni Membro che partecipa a detto Fondo, che assicura il controllo finanziario dell'attuazione del capitolo VII del presente Accordo.

## TERZA PARTE. DISPOSIZIONI ECONOMICHE E DI NORMALIZZAZIONE

### CAPITOLO IX. DENOMINAZIONI E DEFINIZIONI DEGLI OLI D'OLIVA E DEGLI OLI DI SANSA DI OLIVA. INDICAZIONI DI PROVENIENZA E DENOMINAZIONI DI ORIGINE

#### Articolo 25. UTILIZZAZIONE DELLA DENOMINAZIONE "OLIO D'OLIVA"

1. La denominazione "olio d'oliva" è riservata all'olio proveniente unicamente dall'oliva, ad esclusione degli oli ottenuti con solvente o mediante procedimenti di riesterificazione, e di qualsiasi miscela con oli di altra natura.

2. La denominazione "olio d'oliva" impiegata sola non può in nessun caso applicarsi agli oli di sansa di oliva.

3. I Membri si impegnano ad abolire, tanto per il commercio interno, quanto per il commercio internazionale, qualsiasi impiego della denominazione "olio d'oliva", sola o combinata con altre parole, che non sia in conformità col presente articolo.

#### Articolo 26. DENOMINAZIONI E DEFINIZIONI DEGLI OLI D'OLIVA E DEGLI OLI DI SANSA DI OLIVA

1. Le denominazioni degli oli d'oliva e degli oli di sansa di oliva delle differenti qualità sono qui indicate, con la definizione corrispondente per ciascuna denominazione:

A. *Olio d'oliva vergine*: Olio ottenuto dai frutti dell'olivo unicamente mediante procedimenti meccanici o altri procedimenti fisici in condizioni, termiche particolarmente, che non implicino l'alterazione dell'olio e che non abbia subito nessun trattamento diverso dal lavaggio, dalla decantazione, dalla centrifugazione e dalla filtrazione, ad esclusione degli oli ottenuti con solvente o mediante procedimenti di riesterificazione, e di qualsiasi miscela con oli di altra natura. Tale olio è così classificato e denominato:

- a) Olio d'oliva vergine<sup>1</sup> adatto al consumo tal quale:
- i) *Olio d'oliva vergine extra*: olio d'oliva vergine di gusto perfettamente irreperibile, con acidità massima espressa in acido oleico di 1 grammo per 100 grammi;
  - ii) *Olio d'oliva vergine fino*: olio d'oliva vergine che soddisfa alle condizioni dell'olio d'oliva vergine extra, salvo per ciò che concerne l'acidità espressa in acido oleico che deve essere al massimo di 1,5 grammi per 100 grammi;
  - iii) *Olio d'oliva vergine semifino* (o anche *Olio d'oliva vergine corrente*): olio d'oliva vergine di buon gusto, con acidità massima espressa in acido oleico di 3 grammi per 100 grammi, con una tolleranza del 10 per 100 dell'acidità espressa.
- b) Olio d'oliva vergine inadeguato al consumo tal quale:
- *Olio d'oliva vergine lampante*: olio d'oliva vergine di gusto difettoso o con acidità espressa in acido oleico superiore a 3,3 grammi per 100 grammi.
- B. *Olio d'oliva raffinato*: olio d'oliva ottenuto mediante raffinazione di oli d'oliva vergini.
- C. *Olio d'oliva*: olio costituito da un taglio di olio d'oliva raffinato e di olio d'oliva vergine. Le parole "olio d'oliva puro" possono essere ugualmente impiegate.
- D. *Olio di sansa di oliva grezzo*: olio ottenuto mediante trattamento con solvente dalle sansi di oliva, con esclusione degli oli ottenuti mediante procedimenti di riesterificazione, e di qualsiasi miscela con oli di altra natura, e destinato a ulteriore raffinazione per il consumo umano o a usi tecnici. Tale olio è così classificato e denominato:
- a) *Olio di sansa di oliva raffinato*: olio destinato ad usi alimentari, ottenuto mediante raffinazione di olio di sansa di oliva grezzo.
  - b) *Olio di sansa di oliva*: taglio di olio di sansa raffinato e di olio d'oliva vergine. Questo taglio non può, in nessun caso, essere denominato "olio d'oliva".
  - c) *Olio di sansa di oliva per usi tecnici*: qualsiasi altro olio di sansa di oliva grezzo.
2. Ciascuna delle suddette denominazioni degli oli d'oliva e degli oli di sansa di oliva delle differenti qualità deve rispondere ai criteri di qualità fissati conformemente alle raccomandazioni che intervengono in virtù del paragrafo 3 dell'articolo 36 in materia di norme sulle caratteristiche fisiche, chimiche e organolettiche dell'olio d'oliva e dell'olio di sansa di oliva.
3. Il Consiglio, decidendo all'unanimità, può apportare qualsiasi modificazione alle denominazioni e definizioni previste nel presente articolo che ritenga necessaria o opportuna.

#### Articolo 27. APPLICAZIONE

1. Le denominazioni fissate nel paragrafo 1 dell'articolo 26 sono obbligatorie nel commercio internazionale e devono essere impiegate per ogni qualità di olio d'oliva e di olio di sansa di oliva e apparire in caratteri molto leggibili su tutti i recipienti.

2. Il Consiglio determina in materia di criteri di qualità, com'è indicato nel paragrafo 3 dell'articolo 36, norme unificate applicabili agli scambi nel commercio internazionale.

<sup>1</sup> È permesso utilizzare la qualificazione "naturale" per tutti gli oli d'oliva vergini adatti al consumo tal quale.

*Articolo 28. INDICAZIONI DI PROVENIENZA  
E DENOMINAZIONI DI ORIGINE*

1. Le indicazioni di provenienza, quando sono date, non possono applicarsi che a oli d'oliva vergini prodotti e originari esclusivamente del paese, della regione o del luogo menzionati.
2. Le denominazioni di origine, quando sono date, non possono applicarsi che ai soli oli d'oliva vergini extra prodotti e originari esclusivamente del paese, della regione o del luogo menzionati.
3. Le indicazioni di provenienza e le denominazioni di origine possono, inoltre, essere utilizzate soltanto in conformità delle condizioni previste dal diritto del paese di origine.

*Articolo 29. IMPEGNI*

1. I Membri si impegnano a prendere, nel minor tempo possibile, tutte le misure che, nella forma richiesta dalla loro legislazione, garantiscono l'applicazione dei principii e delle disposizioni enunciati negli articoli 25, 26 e 28.
2. Si sforzeranno, inoltre, ad estendere le disposizioni degli articoli 26 e 28 al loro commercio interno.
3. Si impegnano particolarmente a vietare e a reprimere l'impiego sul loro territorio, per il commercio internazionale, di indicazioni di provenienza, di denominazioni di origine e di denominazioni degli oli d'oliva e degli oli di sansa di oliva contrarie a questi principii. Questo impegno riguarda ogni menzione apposta sui recipienti, sulle fatture, sulle lettere di vettura e sulle carte di commercio, o impiegata nella pubblicità, nei marchi di fabbrica, nei nomi registrati e nelle illustrazioni riferentisi alla commercializzazione internazionale degli oli d'oliva e degli oli di sansa di oliva, per quanto queste menzioni potrebbero costituire false indicazioni o prestar-si a confusione sull'origine, sulla provenienza o sulla qualità degli oli di oliva e degli oli di sansa di oliva.

*Articolo 30. CONTESTAZIONI E CONCILIAZIONE*

1. Le contestazioni a proposito delle indicazioni di provenienza e delle denominazioni di origine suscitate dall'interpretazione delle clausole di questo capitolo o dalle difficoltà di applicazione, non risolte mediante negoziati diretti, sono esaminate dal Consiglio.
2. Il Consiglio procede a un tentativo di conciliazione, dopo parere della commissione consultiva prevista nel paragrafo 1 dell'articolo 50 e dopo consultazione dell'Organizzazione Mondiale della Proprietà Intellettuale, della Federazione Oleicola Internazionale, di un'organizzazione professionale qualificata di un Membro principalmente importatore e, se necessario, della Camera di Commercio Internazionale e delle istituzioni internazionali specializzate in materia di chimica analitica; in caso d'insuccesso e dopo che il Consiglio ha constatato che tutti i mezzi sono stati messi in opera per giungere ad un accordo, i Membri interessati hanno il diritto di ricorrere, in ultima istanza, alla Corte Internazionale di Giustizia.

CAPITOLO X. DENOMINAZIONI E DEFINIZIONI DELLE OLIVE DA TAVOLA

*Articolo 31. DENOMINAZIONI E DEFINIZIONI  
DELLE OLIVE DA TAVOLA*

- I. Per "oliva da tavola" s'intende il frutto di varietà determinate dell'olivo coltivato, sano, colto al punto giusto di maturità e di qualità tale che, nelle sue differenti

categorie, e oggetto delle preparazioni commerciali e delle forme di presentazione stabilite nelle norme qualitative raccomandate, dia un prodotto di consumo e di buona conservazione.

2. Le olive da tavola sono classificate in uno dei seguenti tipi:

- i) *Olive verdi*: ottenute da frutti colti durante il ciclo di maturazione, prima dell'invasatura e quando hanno raggiunto dimensioni normali. Il colore del frutto può variare dal verde al giallo paglia.
- ii) *Olive cangianti*: ottenute da frutti di color rosato, rosa vinaceo o castagno, colti prima della completa maturità.
- iii) *Olive nere*: ottenute da frutti colti in piena maturità, o poco prima, dal colore, secondo la zona di produzione ed epoca della raccolta, nero rossastro, nero violaceo, viola scuro, nero olivastro o castagno scuro.

3. Ciascuno dei succitati tipi di olive da tavola deve rispondere ai criteri di qualità fissati conformemente alle raccomandazioni che intervengono in virtù del paragrafo 1 dell'articolo 38 in materia di norme sui fattori essenziali di composizione e di qualità delle olive da tavola.

4. Le denominazioni e definizioni delle preparazioni commerciali dei diversi tipi di olive da tavola sono fissate conformemente alle raccomandazioni che intervengono in virtù del paragrafo 1 dell'articolo 38.

#### *Articolo 32. APPLICAZIONE*

1. Le denominazioni fissate secondo i termini del paragrafo 4 dell'articolo 31 sono obbligatorie nel commercio internazionale; devono essere impiegate per ogni preparazione commerciale dei differenti tipi di olive da tavola e apparire in caratteri molto leggibili su tutti i recipienti.

2. Il Consiglio determina in materia di fattori essenziali di composizione e di qualità, così come è indicato nel paragrafo 1 dell'articolo 38, norme unificate applicabili agli scambi nel commercio internazionale.

#### *Articolo 33. IMPEGNI*

1. I Membri si impegnano a prendere, nel minor tempo possibile, tutte le misure che, nella forma richiesta dalla loro legislazione, garantiscano l'applicazione dei principi e delle disposizioni enunciati nell'articolo 31 e si sforzeranno ad estenderle al loro commercio interno.

2. Si impegnano particolarmente a vietare e a reprimere l'impiego sul loro territorio, per il commercio internazionale, di denominazioni di olive da tavola contrarie a questi principi. Questo impegno riguarda ogni menzione apposta sui recipienti, sulle fatture, sulle lettere di vettura e sulle carte di commercio, o impiegata nella pubblicità, nei marchi di fabbrica, nei nomi registrati e nelle illustrazioni riferentisi alla commercializzazione internazionale delle olive da tavola, per quanto queste menzioni potrebbero costituire false indicazioni o prestarsi a confusione sulla qualità delle olive da tavola.

#### *Articolo 34. CONTESTAZIONI E CONCILIAZIONE*

1. Le contestazioni suscitate dall'interpretazione delle clausole di questo capitolo o dalle difficoltà di applicazione non risolte mediante negoziati diretti sono esaminate dal Consiglio.

2. Il Consiglio procede a un tentativo di conciliazione, dopo parere della commissione consultiva prevista nel paragrafo 1 dell'articolo 50 e dopo consultazione



dell'Organizzazione Mondiale della Proprietà Intellettuale, della Federazione Oleicola Internazionale, di un'organizzazione professionale qualificata di un Membro principalmente importatore e, se necessario, della Camera di Commercio Internazionale e delle istituzioni internazionali specializzate; in caso d'insuccesso, e dopo che il Consiglio ha constatato che tutti i mezzi sono stati messi in opera per giungere ad un accordo, i Membri interessati hanno il diritto di ricorrere, in ultima istanza, alla Corte Internazionale di Giustizia.

#### CAPITOLO XI. NORMALIZZAZIONE DEI MERCATI DEI PRODOTTI OLEICOLI

##### *Articolo 35. ESAME DELLA SITUAZIONE E DELL'EVOLUZIONE DEL MERCATO DELL'OLIO D'OLIVA E DELL'OLIO DI SANSÀ DI OLIVA*

1. Nel quadro degli obiettivi generali definiti nell'articolo primo per contribuire alla normalizzazione del mercato dell'olio d'oliva e dell'olio di sansa di oliva e ovviare ad ogni squilibrio tra l'offerta e la domanda internazionali proveniente dall'irregolarità dei raccolti o da altre cause, il Consiglio provvede, nella sessione di autunno, ad un particolareggiato esame dei bilanci oleicoli e a una stima globale delle risorse e dei bisogni di olio d'oliva e di olio di sansa di oliva, a partire dalle informazioni fornite da ciascun Membro in conformità dell'articolo 48, da quelle che possono essergli comunicate dai Governi di Stati non membri del presente Accordo interessati al commercio internazionale dell'olio d'oliva e dell'olio di sansa di oliva e da ogni altra documentazione statistica pertinente di cui potrebbe disporre.

2. Ogni anno, nella sessione di primavera, il Consiglio, tenendo conto di tutte le informazioni di cui dispone a questa data, provvede ad un nuovo esame della situazione del mercato e ad una nuova stima globale delle risorse e dei bisogni di questi oli e può proporre ai Membri le misure che giudica opportune.

3. Si costituisce un Comitato Economico che si riunisce regolarmente per uno scambio di punti di vista sulla situazione mondiale del mercato dell'olio d'oliva e dell'olio di sansa di oliva per cercare soluzioni alle difficoltà che potrebbero perturbare il commercio internazionale di questi oli.

##### *Articolo 36. NORMALIZZAZIONE DEL MERCATO DELL'OLIO D'OLIVA E DELL'OLIO DI SANSÀ DI OLIVA*

1. Il Consiglio è incaricato di condurre degli studi allo scopo di presentare ai Membri raccomandazioni destinate a garantire l'equilibrio tra la produzione e il consumo e, più generalmente, la normalizzazione a lungo termine del mercato oleicolo mediante l'applicazione di misure appropriate, tra le quali quelle che tendono a favorire lo smaltimento dell'olio d'oliva a prezzi competitivi alla fase del consumo, per ravvicinare i prezzi dell'olio d'oliva a quelli degli altri oli vegetali alimentari, particolarmente con la concessione di aiuti.

2. Per tale normalizzazione, il Consiglio è ugualmente incaricato di condurre degli studi per raccomandare ai Membri le soluzioni opportune ai problemi che possono porsi riguardo all'evoluzione del mercato internazionale dell'olio d'oliva e dell'olio di sansa di oliva secondo modalità appropriate, tenuto conto degli squilibri del mercato provenienti dalle fluttuazioni della produzione o da altre cause.

3. Il Consiglio esamina i mezzi per garantire lo sviluppo degli scambi internazionali e un aumento del consumo di olio d'oliva. E specialmente incaricato di fare ai Membri ogni appropriata raccomandazione circa:

a) l'adozione e l'applicazione di un contratto-tipo internazionale per le operazioni sugli oli d'oliva e gli oli di sansa di oliva;

- b) la costituzione e il funzionamento di un ufficio di conciliazione e d'arbitrato internazionale per le eventuali controversie in materia di operazioni sugli oli d'oliva e gli oli di sansa di oliva;
- c) l'unificazione delle norme relative alle caratteristiche fisiche, chimiche e organolettiche degli oli d'oliva e degli oli di sansa di oliva;
- d) l'unificazione dei metodi di analisi.

4. Il Consiglio prende ogni misura che giudica utile per la repressione della concorrenza sleale sul piano internazionale anche da parte di Stati che non sono Parti del presente Accordo o di cittadini di questi Stati.

*Articolo 37. ESAME DELLA SITUAZIONE E DELL'EVOLUZIONE  
DEL MERCATO DELLE OLIVE DA TAVOLA*

1. Nel quadro degli obiettivi generali definiti nell'articolo primo, per contribuire alla normalizzazione del mercato delle olive da tavola, i Membri rendono disponibili e forniscono tutte le informazioni, statistiche e documentazione, necessarie sulle olive da tavola.

2. Il Consiglio provvede, nella sessione di autunno, ad un esame particolareggiato dei bilanci quantitativi e qualitativi delle olive da tavola a partire dalle informazioni di cui sopra, da quelle che possono essergli comunicate dai Governi di Stati non membri del presente Accordo interessati al commercio internazionale delle olive da tavola e da qualsiasi altra documentazione statistica pertinente di cui potrebbe disporre.

3. Ogni anno, nella sessione di primavera, il Consiglio, tenendo conto di tutte le informazioni di cui dispone a questa data, provvede ad un nuovo esame della situazione del mercato e ad una stima globale delle risorse e dei bisogni di olive da tavola, e può proporre ai Membri le misure che giudica opportune.

*Articolo 38. NORMALIZZAZIONE DEL MERCATO  
DELLE OLIVE DA TAVOLA*

1. Il Consiglio esamina i mezzi per garantire lo sviluppo degli scambi internazionali e un aumento del consumo delle olive da tavola. È specialmente incaricato di fare ai Membri ogni appropriata raccomandazione circa:

- a) l'applicazione di norme qualitative unificate applicabili alle olive da tavola nel commercio internazionale;
- b) l'adozione e l'applicazione di un contratto-tipo internazionale per le operazioni sulle olive da tavola;
- c) la costituzione e il funzionamento di un ufficio di conciliazione e di arbitramento internazionale per le eventuali controversie in materia di operazioni sulle olive da tavola.

2. Il Consiglio è incaricato di promuovere gli studi giudicati appropriati per incoraggiare lo sviluppo del consumo delle olive da tavola. Li sottoporrà ai Membri ai fini che stimeranno opportuni.

3. A tal proposito, il Consiglio cercherà di fornire a tutti i Membri, o a quelli che potrebbero averne bisogno, i concorsi sotto diverse forme, finanziaria compresa, che possano essere concessi dagli organismi internazionali o altri qualificati.

## QUARTA PARTE. DISPOSIZIONI TECNICHE

## CAPITOLO XII. COOPERAZIONE TECNICA OLEICOLA

*Articolo 39. PROGRAMMI E INTERVENTI*

1. Per raggiungere gli obiettivi generali di cui all'articolo primo relativi alla cooperazione tecnica oleicola, il Consiglio è incaricato di concepire, promuovere ed elaborare i programmi d'intervento pertinenti.
2. La cooperazione tecnica oleicola riguarda l'olivicoltura, l'elaiotecnica e l'industria delle olive da tavola.
3. Il Consiglio può intervenire direttamente per promuovere la cooperazione tecnica oleicola.
4. Per l'applicazione di una parte o di tutte le disposizioni del presente capitolo, il Consiglio può decidere di ricorrere alla collaborazione di organismi e/o enti, pubblici o privati, nazionali o internazionali. Può anche apportare qualsiasi partecipazione finanziaria agli organismi e/o agli enti succitati nel limite delle somme previste nel paragrafo 1 dell'articolo 17.

*Articolo 40. RICERCA E SVILUPPO*

1. Il Consiglio esamina ogni proposta di progetti di ricerca-sviluppo di generale interesse per i Membri e prende le opportune disposizioni in materia.
2. Il Consiglio può ricorrere alla collaborazione degli istituti, laboratori e centri di ricerca specializzati per l'attuazione, il seguimento, lo sfruttamento e la divulgazione a beneficio dei Membri dei risultati dei programmi di ricerca-sviluppo.
3. Il Consiglio esegue gli indispensabili studi sulla rentabilità economica che può derivare dall'applicazione dei risultati dei programmi di ricerca-sviluppo.

*Articolo 41. FORMAZIONE E OPERAZIONI SPECIFICHE*

1. Il Consiglio prende le misure necessarie per l'organizzazione di sessioni di aggiornamento e di corsi di formazione, a differenti livelli, per tecnici del settore oleicolo, specialmente per quelli dei Membri in via di sviluppo.
2. Il Consiglio favorisce il trasferimento di tecnologie dai Membri più avanzati nelle tecniche oleicole ai Membri in via di sviluppo.
3. Il Consiglio agevola qualsiasi cooperazione tecnica che permetta di mettere consulenti ed esperti a disposizione dei Membri che ne avessero bisogno.
4. Il Consiglio è specialmente incaricato:
  - a) di realizzare studi e operazioni specifiche;
  - b) di organizzare o di favorire i seminari e gli incontri internazionali;
  - c) di raccogliere le informazioni tecniche e di diffonderle tra tutti i Membri;
  - d) di promuovere il coordinamento delle attività in materia di cooperazione tecnica oleicola tra i Membri, e quelle che entrano nel quadro delle programmazioni regionali o interregionali;
  - e) di promuovere la collaborazione bilaterale o multilaterale che possa aiutare il Consiglio a raggiungere gli obiettivi del presente Accordo.

*Articolo 42. RISORSE FINANZIARIE*

Il Consiglio, a sostegno dei programmi di cooperazione tecnica oleicola, crea un capitolo individualizzato nel bilancio amministrativo.

## CAPITOLO XIII. ALTRE MISURE

*Articolo 43.* ALTRE MISURE

Il Consiglio è incaricato di:

- a) favorire e coordinare gli studi e le ricerche appropriate sul valore biologico dell'olio d'oliva e delle olive da tavola, dando risalto alle loro qualità nutritive e alle loro altre proprietà intrinseche;
- b) definire, in cooperazione con gli organismi specializzati, la terminologia oleicola, le norme sui prodotti oleicoli e i relativi metodi di analisi, nonché qualsiasi altra norma attinente al campo olcicolo;
- c) prendere ogni disposizione adeguata per definire una raccolta degli usi leali e costanti del commercio internazionale dell'olio d'oliva, dell'olio di sansa di oliva e delle olive da tavola.

## QUINTA PARTE. DISPOSIZIONI SULLA PROPAGANDA

CAPITOLO XIV. PROPAGANDA MONDIALE IN FAVORE  
DEL CONSUMO DEGLI OLI D'OLIVA E DELLE OLIVE DA TAVOLA*Articolo 44.* PROGRAMMI DI PROPAGANDA IN FAVORE  
DEL CONSUMO DEGLI OLI D'OLIVA E DELLE OLIVE DA TAVOLA

1. I Membri che contribuiscono al Fondo di propaganda di cui all'articolo 19 si impegnano a intraprendere in comune azioni di propaganda generica per sviluppare il consumo degli oli d'oliva e delle olive da tavola nel mondo, basandosi sull'utilizzazione delle denominazioni degli oli d'oliva alimentari, così come sono definiti nell'articolo 26, e delle olive da tavola, così come sono definite nell'articolo 31.

2. Dette azioni sono intraprese sotto una forma educativa e pubblicitaria e si basano sulle caratteristiche organolettiche e chimiche, nonché sulle proprietà nutritive, terapeutiche ed altre degli oli d'oliva e delle olive da tavola.

3. Nel quadro delle campagne di propaganda, il consumatore sarà informato sulle denominazioni, sull'origine e sulla provenienza degli oli d'oliva e delle olive da tavola, pur badando a non favorire, né a dar risalto a nessuna qualità, origine o provenienza più che a un'altra.

4. I programmi di propaganda da intraprendere in virtù del presente articolo sono fissati dal Consiglio in funzione delle risorse messe a sua disposizione allo scopo; si dà un'orientazione prioritaria alle azioni nei paesi principalmente consumatori e nei paesi ove il consumo degli oli d'oliva è suscettibile di aumento.

5. Le risorse del Fondo di propaganda sono utilizzate tenendo conto dei seguenti criteri:

- a) importanza del consumo e delle possibilità di sviluppo degli sbocchi attualmente esistenti;
- b) creazioni di nuovi sbocchi per gli oli d'oliva e le olive da tavola;
- c) rendimento degli investimenti in propaganda.

6. Il Consiglio è incaricato di amministrare le risorse assegnate alla propaganda comune. Stabilisce ogni anno, in allegato al suo bilancio, uno stato preventivo delle entrate e delle uscite destinate a questa propaganda.

7. L'esecuzione tecnica dei programmi di propaganda spetta al Consiglio, che può anche affidarla a enti specializzati di sua scelta.

*Articolo 45.* MARCHIO DI GARANZIA INTERNAZIONALE DEL CONSIGLIO

I Membri si impegnano ad incoraggiare l'uso del marchio di garanzia internazionale del Consiglio nelle loro operazioni nazionali e internazionali degli oli d'oliva e delle olive da tavola e ad adottare le opportune disposizioni allo scopo.

SESTA PARTE. ALTRE DISPOSIZIONI

CAPITOLO XV. OBBLIGHI GENERALI

*Articolo 46.* OBBLIGHI GENERALI

I Membri si impegnano a non prendere nessuna misura contraria agli obblighi contrattati ai termini del presente Accordo e agli obiettivi generali definiti nell'articolo primo.

*Articolo 47.* INCORAGGIAMENTO DEGLI SCAMBI INTERNAZIONALI E DEL CONSUMO

I Membri si impegnano a prendere tutte le misure appropriate atte a facilitare gli scambi, ad incoraggiare il consumo degli oli d'oliva e delle olive da tavola e a garantire il normale sviluppo del commercio internazionale di questi prodotti. A tale scopo si impegnano a conformarsi ai principii, alle regole e alle linee direttrici che hanno accettato negli ambienti internazionali competenti. Si impegnano anche a prendere misure tendenti a favorire lo smaltimento dell'olio d'oliva a prezzi competitivi alla fase del consumo, tra le quali la fissazione di aiuti e il riavvicinamento dei prezzi degli oli d'oliva a quelli degli altri oli vegetali alimentari, per incoraggiare il consumo dell'olio d'oliva.

*Articolo 48.* INFORMAZIONE

I Membri si impegnano a rendere disponibili e a fornire al Consiglio tutte le statistiche, le informazioni e la documentazione necessarie per permettergli d'adempiere le funzioni che gli sono devolute dal presente Accordo e, segnatamente, tutte le indicazioni delle quali ha bisogno per stabilire i bilanci degli oli d'oliva, degli oli di sansa di oliva e delle olive da tavola e conoscere la politica nazionale oleicola dei Membri.

*Articolo 49.* OBBLIGHI FINANZIARI DEI MEMBRI

In conformità con i principii generali del diritto, gli obblighi finanziari di un Membro, nei riguardi del Consiglio e degli altri Membri, si limitano a quelli che derivano dagli articoli 17 e 19 concernenti le contribuzioni al bilancio amministrativo ed al Fondo di propaganda.

CAPITOLO XVI. CONTROVERSIE E RECLAMI

*Articolo 50.* CONTROVERSIE E RECLAMI

1. Qualsiasi controversia diversa dalle contestazioni di cui all'articolo 30 e 34, sull'interpretazione o sull'applicazione del presente Accordo, non risolta da negoziati, viene, a richiesta di un Membro parte della controversia, deferita per decisione al Consiglio, previo parere, all'occorrenza, di una commissione consultiva la cui composizione è fissata dal regolamento interno del Consiglio.

2. Il parere motivato della commissione consultiva è sottoposto al Consiglio che risolve la controversia dopo aver considerato tutti gli elementi d'informazione utili.

3. Un reclamo secondo il quale un Membro non avrebbe adempiuto gli obblighi imposti dal presente Accordo viene, a richiesta del Membro autore del reclamo, deferito al Consiglio che prende una decisione in materia dopo aver consultato i Membri interessati e dopo parere, all'occorrenza, della commissione consultiva di cui al paragrafo 1 del presente articolo.

4. Un Membro può, con una decisione del Consiglio, essere riconosciuto colpevole d'infrazione al presente Accordo.

5. Se il Consiglio costata che un Membro si è reso colpevole d'infrazione al presente Accordo, può applicare a questo Membro sanzioni che possono andare da un semplice avvertimento alla sospensione del diritto di partecipazione alle decisioni del Consiglio fino a quando questo Membro non abbia adempiuto ai suoi obblighi, oppure escluderlo dall'Accordo, secondo la procedura prevista all'articolo 58.

#### CAPITOLO XVII. DISPOSIZIONI FINALI

##### *Articolo 51. DEPOSITARIO*

Il Segretario Generale dell'Organizzazione delle Nazioni Unite è designato quale depositario del presente Accordo.

##### *Articolo 52. FIRMA, RATIFICA, ACCETTAZIONE E APPROVAZIONE*

1. Il presente Accordo sarà aperto alla firma dei governi invitati alla Conferenza delle Nazioni Unite sull'Olio d'Oliiva, 1986, nella Sede dell'Organizzazione delle Nazioni Unite, dal 1° settembre al 31 dicembre 1986 compresi.

2. Qualsiasi governo di cui al paragrafo 1 del presente articolo può:

- a) Al momento di firmare il presente Accordo, dichiarare che con questa firma esprime il suo consenso ad essere vincolato dal presente Accordo (firma definitiva); o
- b) Dopo aver firmato il presente Accordo, ratificarlo, accettarlo o approvarlo con il deposito di uno strumento a tal fine presso il depositario.

3. Gli strumenti di ratifica, di accettazione o di approvazione saranno depositati presso il depositario il più tardi il 31 dicembre 1986. Il Consiglio potrà tuttavia concedere proroghe ai governi firmatari che non avranno potuto depositare il loro strumento a questa data.

##### *Articolo 53. ADESIONE*

1. Il governo di qualsiasi Stato può aderire al presente Accordo alle condizioni determinate dal Consiglio, che comprendono un termine per il deposito degli strumenti di adesione. Il Consiglio può tuttavia concedere una proroga ai governi che non sono in grado di aderire nel termine fissato.

2. L'adesione avviene mediante deposito di uno strumento di adesione presso il depositario. Gli strumenti di adesione devono indicare che il governo accetta tutte le condizioni fissate dal Consiglio.

##### *Articolo 54. NOTIFICAZIONE DI APPLICAZIONE PROVVISORIA*

1. Un governo firmatario che ha intenzione di ratificare, accettare o approvare il presente Accordo, o un governo per il quale il Consiglio ha fissato condizioni di adesione ma che non ha ancora potuto depositare il suo strumento, può, in qualsiasi momento, notificare al depositario che applicherà il presente Accordo prov-

visoriamente, sia quando questo entrerà in vigore conformemente all'articolo 55, sia, se è già in vigore, a una data specificata.

2. Un governo che ha notificato conformemente al paragrafo 1 del presente articolo che applicherà il presente Accordo quando questo entrerà in vigore o, se è già in vigore, a una data specificata, è Membro provvisorio fino a quando deposita il suo strumento di ratifica, di accettazione, di approvazione o di adesione e diviene così Membro.

#### *Articolo 55. ENTRATA IN VIGORE*

1. Il presente Accordo entrerà in vigore definitivamente il 1º gennaio 1987 o a qualsiasi data ulteriore se cinque governi, tra quelli menzionati in allegato A, che rappresentino almeno il 95% delle quote di partecipazione, hanno firmato definitivamente il presente Accordo o lo hanno ratificato, accettato o approvato, o vi hanno aderito.

2. Se, il 1º gennaio 1987, il presente Accordo non è entrato in vigore conformemente al paragrafo 1 del presente articolo, entrerà in vigore provvisoriamente se, a questa data, cinque governi che soddisfano le condizioni in materia di percentuale indicate nel paragrafo 1 del presente articolo hanno firmato definitivamente il presente Accordo o lo hanno ratificato, accettato o approvato, o hanno notificato al depositario che lo applicheranno provvisoriamente.

3. Se, il 1º gennaio 1987, non sono soddisfatte le condizioni di entrata in vigore previste nel paragrafo 1 o nel paragrafo 2 del presente articolo, il Segretario Generale dell'Organizzazione delle Nazioni Unite inviterà i governi che avranno firmato definitivamente il presente Accordo o l'avranno ratificato, accettato o approvato, o che avranno notificato al depositario che lo applicheranno provvisoriamente a decidere se entrerà in vigore tra loro, provvisoriamente o definitivamente, totalmente o in parte, alla data che potranno fissare.

4. Per qualsiasi governo che non abbia notificato al depositario, conformemente all'articolo 54, che applicherà il presente Accordo provvisoriamente e che deposita uno strumento di ratifica, di accettazione, di approvazione o di adesione dopo la sua entrata in vigore, l'Accordo entrerà in vigore alla data di questo deposito.

#### *Articolo 56. EMENDAMENTO*

1. Il Consiglio può raccomandare ai Membri un emendamento al presente Accordo.

2. Il Consiglio fissa la data in cui i Membri devono aver notificato al depositario che accettano l'emendamento.

3. Un emendamento entra in vigore 90 giorni dopo che il depositario avrà ricevuto notificazioni di accettazione da tutti i Membri. Se questa condizione non è soddisfatta alla data fissata dal Consiglio, conformemente al paragrafo 2 del presente articolo, l'emendamento si considera ritirato.

#### *Articolo 57. RITIRO*

1. Qualsiasi Membro può ritirarsi dal presente Accordo in qualsiasi momento dopo la sua entrata in vigore notificando per iscritto il suo ritiro al depositario. Informa simultaneamente il Consiglio della decisione che ha preso.

2. Il ritiro avvenuto in virtù del presente articolo prende effetto 90 giorni dopo che il depositario ne ha ricevuto notificazione.

#### *Articolo 58. ESCLUSIONE*

Se il Consiglio conclude che un Membro ha mancato agli obblighi che il presente Accordo gli impone e se decide, inoltre, che questa mancanza intralcia seriamente il funzionamento del presente Accordo, può, per decisione unanime degli altri Membri escludere questo Membro dal presente Accordo. Il Consiglio ne dà immediatamente notificazione al depositario. Detto Membro cessa di essere Parte del presente Accordo 30 giorni dopo la data della decisione del Consiglio.

#### *Articolo 59. LIQUIDAZIONE DEI CONTI*

1. Il Consiglio provvede, nelle condizioni che stima eque, alla liquidazione dei conti di un Membro che si è ritirato dal presente Accordo o che è stato escluso dal Consiglio o che, comunque, cessa di essere Parte del presente Accordo. Il Consiglio conserva le somme già pagate da detto Membro. Questo Membro è tenuto a regolare qualsiasi somma che deve al Consiglio.

2. Alla fine del presente Accordo, un Membro che si trovi nella condizione di cui al paragrafo 1 non ha diritto a nessuna parte del prodotto della liquidazione, né degli altri averi del Consiglio; non può nemmeno essere richiesto di coprire nessuna parte del deficit del Consiglio.

#### *Articolo 60. DURATA, PROROGA, RICONDUZIONE O RINNOVO E SCADENZA*

1. Il presente Accordo rimarrà in vigore fino al 31 dicembre 1991 a meno che il Consiglio non decida di prorogarlo, di ricondurlo, di rinnovarlo o di mettervi fine conformemente alle disposizioni del presente articolo.

2. Il Consiglio può decidere di prorogare il presente Accordo per un massimo di due periodi di un anno ciascuno. Qualsiasi Membro che non accetti una proroga così decisa del presente Accordo lo farà sapere al Consiglio e cesserà di essere Parte del presente Accordo a decorrere dall'inizio del periodo di proroga.

3. Se, prima del 31 dicembre 1991, o prima della scadenza di un periodo di proroga di cui al paragrafo 2 del presente articolo, secondo il caso, è stato negoziato ma non è ancora entrato in vigore provvisoriamente o definitivamente un nuovo Accordo o un protocollo destinato a ricondurre il presente Accordo, questo resterà in vigore oltre la sua data di scadenza fino all'entrata in vigore del nuovo accordo o del protocollo, con riserva che la durata di questa proroga non sia superiore a 12 mesi.

4. Il Consiglio può in qualsiasi momento decidere di mettere fine al presente Accordo con effetto alla data di sua scelta.

5. Nonostante la fine del presente Accordo, il Consiglio continua ad esistere tutto il tempo di cui ha bisogno per provvedere alla liquidazione del Consiglio, compresa la liquidazione dei conti, ed ha durante detto periodo i poteri e le funzioni che possono essergli necessari a questi fini.

6. Il Consiglio notifica al depositario ogni decisione presa in virtù del presente articolo.

#### *Articolo 61. RISERVE*

Non può essere fatta nessuna riserva su nessuna delle disposizioni del presente Accordo.



IN FEDE DI CHE i sottoscritti, debitamente autorizzati a tale scopo, hanno firmato il presente Accordo alle date indicate.

FATTO a Ginevra, il primo luglio mille novecento ottantasei; i testi del presente Accordo in lingua araba, francese, inglese, italiana e spagnola fanno tutti ugualmente fede.

#### ALLEGATO A

##### QUOTE DI PARTECIPAZIONE AL BILANCIO AMMINISTRATIVO

Algeria .....	13
Comunità Economica Europea .....	740
Egitto .....	4
Iugoslavia .....	6
Libia (Algiamairiya Araba) .....	33
Marocco .....	24
Tunisia .....	92
Turchia .....	88
	TOTALE 1.000

#### ALLEGATO B

##### QUOTE ATTRIBUITE AI FINI DELLE CONTRIBUTIONI AL FONDO DI PROPAGANDA

Algeria .....	5,8
Comunità Economica Europea .....	775,0
Iugoslavia .....	2,5
Marocco .....	25,0
Tunisia .....	125,0
Turchia .....	66,7
	TOTALE 1.000,0

*[For the signature pages, see p. 142 of this volume — Pour les pages de signature, voir p. 142 du présent volume.]*

[SPANISH TEXT — TEXTE ESPAGNOL]

## CONVENIO INTERNACIONAL DEL ACEITE DE OLIVA Y LAS ACEITUNAS DE MESA, 1986

### PREÁMBULO

Las Partes en el presente Convenio,

Recordando que el cultivo del olivo:

- Es un cultivo indispensable para el mantenimiento y la conservación de los suelos, que permite revalorizar tierras que no admiten otras plantaciones y que, incluso en condiciones extensivas de explotación, que representan la mayor parte de la producción actual, reacciona de forma favorable a toda mejora de métodos de cultivo,
- Es un cultivo frutal perenne que permite hacer rentables las inversiones hechas utilizando técnicas apropiadas,

Subrayando que de ese cultivo dependen la existencia y el nivel de vida de millones de familias, que a su vez dependen por completo de las medidas adoptadas para mantener y desarrollar el consumo de sus productos, tanto en los propios países productores como en los países consumidores no productores,

Recordando que el aceite de oliva y las aceitunas de mesa constituyen productos básicos esenciales en las regiones en que se cultiva el olivo,

Recordando que la característica esencial de la producción de aceitunas estriba en la irregularidad de las cosechas y del abastecimiento del mercado, que da origen a fluctuaciones en el valor de la producción, a inestabilidad de los precios y de los ingresos de exportación, así como a considerables diferencias en los ingresos de los productores,

Recordando que de todo ello se derivan dificultades especiales que pueden perjudicar seriamente los intereses de los productores y de los consumidores y comprometer las políticas generales de expansión económica en los países de las regiones en que se cultiva el olivo,

Subrayando, a este respecto, la gran importancia de la producción oleícola para la economía de numerosos países, en particular de los países oleícolas en desarrollo,

Recordando que las medidas que han de adoptarse, teniendo en cuenta las particularidades de este cultivo y del mercado de sus productos, sobrepasan el ámbito nacional, y que se hace indispensable una acción internacional,

Considerando el Convenio Internacional del Aceite de Oliva de 1956, modificado por el Protocolo de 3 de abril de 1958, así como el Convenio Internacional del Aceite de Oliva de 1963, varias veces prorrogado y enmendado, y el Convenio Internacional del Aceite de Oliva de 1979,

Considerando que la vigencia del Convenio de 1979 termina el 31 de diciembre de 1986,

Estimando que es esencial proseguir, desarrollándola, la labor emprendida en el marco de dichos Convenios y que es aconsejable concluir un nuevo Convenio,

Deciden lo siguiente:

## CAPÍTULO I. OBJETIVOS GENERALES

*Artículo 1. OBJETIVOS GENERALES*

Los objetivos del Convenio Internacional del Aceite de Oliva y de las Aceitunas de Mesa, 1986 (al que en adelante se denominará, en este instrumento, “el presente Convenio”), que tienen en cuenta las disposiciones de las resoluciones 93 (IV), 124 (V) y 155 (VI), adoptadas por la Conferencia de las Naciones Unidas sobre Comercio y Desarrollo, son los siguientes:

1. *En materia de cooperación internacional y de acción concertada:*
  - a) Fomentar la cooperación internacional para el desarrollo integrado de la economía oleícola mundial;
  - b) Mantener condiciones equitativas de trabajo en todas las actividades oleícolas o derivadas de la oleicultura a fin de elevar el nivel de vida de las poblaciones;
  - c) Favorecer la coordinación de las políticas de producción, industrialización y comercialización del aceite de oliva, de los aceites de orujo de aceituna y de las aceitunas de mesa, y la organización del mercado de estos productos;
  - d) Estudiar y facilitar la aplicación de las medidas necesarias en lo que respecta a los otros productos del olivo;
  - e) Proseguir y ampliar la acción emprendida en el marco de los anteriores Convenios Internacionales del Aceite de Oliva.
2. *En materia de modernización de la oleicultura y de la elayotecnia:*
  - a) Favorecer las actividades de investigación y desarrollo para poner a punto técnicas capaces de:
    - i) Modernizar, a través de la programación técnica y científica, el cultivo del olivo y la industria de los productos oleícolas;
    - ii) Mejorar la calidad de las producciones de este cultivo;
    - iii) Reducir el precio de costo de los productos obtenidos, especialmente del aceite de oliva, para mejorar la posición de este aceite en el mercado global de los aceites vegetales fluidos comestibles;
    - iv) Mejorar la situación de la industria oleícola desde el punto de vista de sus relaciones con el medio ambiente, de conformidad con las recomendaciones de la Conferencia de las Naciones Unidas sobre el Medio Ambiente, a fin de poner remedio a los posibles efectos nocivos;
  - b) Favorecer la transferencia de tecnología y las acciones de formación en el ámbito oleícola.
3. *En materia de expansión de los intercambios internacionales de los productos oleícolas:*
  - a) Facilitar el estudio y la aplicación de medidas tendentes a la expansión de los intercambios internacionales de los productos oleícolas con objeto de incrementar los ingresos que los países productores, y sobre todo los países productores en desarrollo, obtienen de sus exportaciones y de permitir la aceleración de su crecimiento económico y su desarrollo social, teniendo en cuenta al mismo tiempo los intereses de los consumidores;
  - b) Adoptar todas las medidas apropiadas tendentes a fomentar el consumo de aceite de oliva y de aceitunas de mesa;
  - c) Prevenir y combatir, en su caso, toda competencia desleal en el comercio internacional del aceite de oliva, de los aceites de orujo de aceituna y de las aceitunas

- de mesa y asegurar la entrega de una mercancía que sea enteramente conforme con las reglas y normas internacionales adoptadas al respecto;
- d) Mejorar el acceso a los mercados y la seguridad de los abastecimientos, así como las estructuras de los mercados y los sistemas de comercialización, distribución y transporte;
  - e) Empezar todas las acciones y medidas que permitan poner de relieve los valores biológicos del aceite de oliva y de las aceitunas de mesa.
4. *En materia de normalización del comercio internacional de los productos oleícolas:*
- a) Facilitar el estudio y la aplicación de medidas tendentes a la realización de un equilibrio entre producción y consumo;
  - b) Facilitar el estudio y la aplicación de medidas tendentes a la armonización de las legislaciones nacionales relacionadas, en particular, con la comercialización del aceite de oliva y de las aceitunas de mesa;
  - c) Reducir los inconvenientes debidos a las fluctuaciones de las disponibilidades del mercado, especialmente con miras a:
    - i) Evitar las fluctuaciones excesivas de los precios, que deben situarse a niveles remuneradores y justos para los productores y equitativos para los consumidores;
    - ii) Asegurar unas condiciones que permitan un desarrollo armonioso de la producción, del consumo y de los intercambios internacionales, habida cuenta de sus interrelaciones;
  - d) Mejorar los procedimientos de información y de consulta que permitan, entre otras cosas, la realización de una mayor transparencia del mercado del aceite de oliva, de los aceites de orujo de aceituna y de las aceitunas de mesa.

## CAPÍTULO II. DEFINICIONES

### Artículo 2. DEFINICIONES

A los efectos del presente Convenio:

1. Por “Consejo” se entiende el Consejo Oleícola Internacional a que se refiere el párrafo 1 del artículo 3;
2. Por “Miembro” se entiende una Parte en el presente Convenio;
3. Por “Miembro principalmente productor” se entiende un Miembro cuyas producciones de aceite de oliva y de aceitunas de mesa, reconvertida ésta en equivalente de aceite de oliva por un coeficiente de conversión del 20%, hayan sido, durante las campañas oleícolas y las campañas de aceitunas de mesa 1980/81 a 1983/84, ambas inclusive, superiores a sus importaciones durante los años civiles 1981 a 1984, ambos inclusive;
4. Por “Miembro principalmente importador” se entiende un Miembro cuyas producciones de aceite de oliva y de aceitunas de mesa, reconvertida ésta en equivalente de aceite de oliva por un coeficiente de conversión del 20%, hayan sido, durante las campañas oleícolas y las campañas de aceitunas de mesa 1980/81 a 1983/84, ambas inclusive, inferiores a sus importaciones durante los años civiles 1981 a 1984, ambos inclusive, o en el que no se haya registrado ninguna de estas producciones durante estas mismas campañas;
5. Por “campaña oleícola” se entiende el período de tiempo comprendido entre el 1º de noviembre de cada año y el 31 de octubre del año siguiente;

6. Por “campana de aceitunas de mesa” se entiende el período de tiempo comprendido entre el 1º de septiembre de cada año y el 31 de agosto del año siguiente;

7. Por “productos oleícolas” se entiende, en particular, los aceites de oliva, las aceitunas de mesa y los aceites de orujo de aceituna.

## PRIMERA PARTE. DISPOSICIONES INSTITUCIONALES

### CAPÍTULO III. CONSEJO OLEÍCOLA INTERNACIONAL

#### *Artículo 3.* INSTITUCIÓN, SEDE Y ESTRUCTURA DEL CONSEJO OLEÍCOLA INTERNACIONAL

1. El Consejo Oleícola Internacional, creado para asegurar la puesta en práctica del presente Convenio y supervisar su aplicación, tendrá la composición, las atribuciones y las funciones establecidas en el presente Convenio.

2. El Consejo tendrá su sede en Madrid, a menos que decida otra cosa.

3. El Consejo ejercerá sus funciones directamente y/o a través de los Comités y Subcomités a que se refiere el artículo 7, así como de la Secretaría Ejecutiva compuesta por su Director Ejecutivo, sus funcionarios superiores y su personal.

#### *Artículo 4.* COMPOSICIÓN DEL CONSEJO

1. Cada una de las Partes en el presente Convenio será Miembro del Consejo.

2. Habrá dos categorías de Miembros, a saber:

a) Los Miembros principalmente productores, y

b) Los Miembros principalmente importadores.

3) Cada Miembro tendrá un representante en el Consejo y, si lo desea, uno o varios suplentes. Además, cada Miembro podrá nombrar uno o varios asesores de su representante o de sus suplentes.

#### *Artículo 5.* PARTICIPACIÓN DE ORGANIZACIONES INTERGUBERNAMENTALES

Toda referencia que se haga en el presente Convenio a un “gobierno” o “gobiernos” será interpretada en el sentido de que incluye a la Comunidad Económica Europea y a cualquier otra organización intergubernamental que sea competente en lo que respecta a la negociación, celebración y aplicación de convenios internacionales, en particular de convenios sobre productos básicos. En consecuencia, toda referencia que se haga en el presente Convenio a la firma, ratificación, aceptación o aprobación, o a la notificación de aplicación provisional, o a la adhesión, será interpretada, en el caso de esas organizaciones intergubernamentales, en el sentido de que incluye una referencia a la firma, ratificación, aceptación o aprobación, o a la notificación de aplicación provisional, o a la adhesión, por esas organizaciones intergubernamentales.

#### *Artículo 6.* PRIVILEGIOS E INMUNIDADES

1. El Consejo tendrá personalidad jurídica. En particular, tendrá capacidad para contratar, para adquirir y enajenar bienes muebles e inmuebles y para litigar.

2. En el territorio de cada Miembro, y siempre que lo permita su legislación, el Consejo gozará de la capacidad jurídica necesaria para el desempeño de las funciones que le asigna el presente Convenio.

3. Después de la entrada en vigor del presente Convenio, el Gobierno del país de sede celebrará con el Consejo un acuerdo por el que se le concederán condiciones jurídicas, privilegios e inmunidades similares a los concedidos por el país huésped a las organizaciones internacionales. Mientras tanto, seguirá en vigor el Acuerdo de sede entre el Gobierno de España y el Consejo, firmado el 2 de julio de 1962.

4. Siempre que su legislación lo permita, el Gobierno del Estado en que se encuentre la sede del Consejo eximirá de impuestos los emolumentos abonados por éste a su personal y los haberes, ingresos y demás bienes del Consejo.

5. El Consejo podrá celebrar con uno o varios Miembros acuerdos en relación con los privilegios e inmunidades que puedan ser necesarios para la buena aplicación del presente Convenio.

6. Si la sede del Consejo se traslada a un país Miembro del Convenio, ese Miembro celebrará con el Consejo, lo antes posible, un acuerdo relativo a la condición jurídica, los privilegios y las inmunidades del Consejo, de su Director Ejecutivo, de sus funcionarios superiores, de su personal y de sus expertos, así como de los representantes de los Miembros mientras se encuentren en ese país para ejercer sus funciones.

7. A menos que se adopten otras disposiciones fiscales en el acuerdo a que se refiere el párrafo 6 del presente artículo y hasta que se celebre ese acuerdo, el nuevo Miembro huésped:

- a) Otorgará exención de impuestos sobre las remuneraciones pagadas por el Consejo a su personal;
- b) Otorgará exención de impuestos sobre los haberes, ingresos y demás bienes del Consejo.

8. Si la sede del Consejo ha de trasladarse a un país que no sea Miembro del Convenio, el Consejo recabará antes de ese traslado, del gobierno de ese país una garantía escrita de que:

- a) Celebrará lo antes posible con el Consejo un acuerdo como el previsto en el párrafo 6 del presente artículo, y
- b) Otorgará, hasta que se celebre ese acuerdo, las exenciones dispuestas en el párrafo 7 del presente artículo.

9. El Consejo procurará celebrar el acuerdo previsto en el párrafo 6 del presente artículo con el gobierno del país al que haya de trasladarse la sede del Consejo antes de que se efectúe el traslado.

#### *Artículo 7. ATRIBUCIONES Y FUNCIONES DEL CONSEJO*

1. El Consejo ejercerá todos los poderes y deberá cumplir, o velar por que se cumplan, todas las funciones necesarias para la ejecución de las disposiciones del presente Convenio.

2. El Consejo estará encargado de promover toda acción tendente a un desarrollo armonioso de la economía oleícola mundial por todos los medios y estímulos de que disponga en los campos de la producción, el consumo y los intercambios internacionales, habida cuenta de sus interrelaciones.

3. El Consejo estará autorizado para emprender, o hacer que se emprendan, estudios u otros trabajos, en particular la recopilación de datos detallados sobre la ayuda especial que en diversas formas pueda prestarse a las actividades oleícolas, con objeto de que pueda formular todas las recomendaciones y sugerencias que estime oportunas para alcanzar los objetivos generales enumerados en el artículo 1. Todos

estos estudios y trabajos deberán abarcar el mayor número posible de países o grupos de países y tener en cuenta las condiciones generales de carácter social y económico de los países interesados.

4. El Consejo establecerá los procedimientos según los cuales los Miembros le informarán de las conclusiones a que hayan llegado después de examinar las recomendaciones y sugerencias derivadas de la ejecución del presente Convenio.

5. El Consejo establecerá un reglamento de conformidad con lo dispuesto en el presente Convenio. Mantendrá al día la documentación necesaria para el desempeño de las funciones que le confía el presente Convenio y cualquier otra documentación que estime conveniente. En caso de discrepancia entre el reglamento así adoptado y las disposiciones del presente Convenio, prevalecerá este último.

6. El Consejo preparará, redactará y publicará todos los informes, estudios y demás documentos que estime útiles y necesarios.

7. El Consejo publicará, por lo menos una vez al año, un informe sobre sus actividades y sobre el funcionamiento del presente Convenio.

8. El Consejo podrá nombrar los Comités y los Subcomités que considere convenientes para que le ayuden en el ejercicio de las funciones que le atribuye el presente Convenio.

9. Las disposiciones financieras relativas al ejercicio de los poderes del Consejo figuran en la Segunda Parte del presente Convenio. El Consejo no estará facultado para tomar fondos en préstamo.

#### *Artículo 8. PRESIDENTE Y VICEPRESIDENTE DEL CONSEJO*

1. El Consejo elegirá entre las delegaciones de los Miembros un Presidente cuyo mandato durará una campaña oleícola. En el caso de que la presidencia recaiga en un representante, su derecho a la participación en las decisiones del Consejo será ejercido por otro miembro de su delegación. El Presidente no será retribuido.

2. El Consejo elegirá también un Vicepresidente entre las delegaciones de los Miembros. En el caso de que la vicepresidencia recaiga en un representante, éste ejercerá su derecho a participar en las decisiones del Consejo, salvo cuando actúe como Presidente, siendo entonces ejercido este derecho por otro miembro de su delegación. Su mandato durará una campaña oleícola y no será retribuido.

3. En caso de ausencia temporal simultánea del Presidente y del Vicepresidente, o en caso de ausencia permanente de uno de ellos o de ambos, el Consejo podrá elegir, entre las delegaciones de los miembros, nuevos titulares de estas funciones, con carácter temporal o permanente según el caso.

#### *Artículo 9. REUNIONES DEL CONSEJO*

1. El Consejo se reunirá en el lugar de su sede, a menos que adopte otra decisión. Si por invitación de un Miembro, el Consejo decide reunirse en un lugar distinto de la sede, el Miembro tomará a su cargo los gastos suplementarios que resulten para el presupuesto del Consejo.

2. El Consejo se reunirá por lo menos dos veces al año, en primavera y en otoño.

3. El Consejo podrá ser convocado en cualquier momento a discreción del Presidente. Este convocará también el Consejo, si lo piden uno o varios Miembros.

4. Las convocatorias para las reuniones a que se refiere el párrafo 2 del presente artículo se deberán cursar al menos 45 días antes de la fecha de la primera

sesión de cada una de ellas. Las convocatorias para las reuniones a que se refiere el párrafo 3 del presente artículo se deberán cursar al menos 15 días antes de la fecha de la primera sesión de cada una de ellas.

#### *Artículo 10.* CUOTAS DE PARTICIPACIÓN

1. La cuota de participación de cada Miembro se determinará tomando como base el resultado de la fórmula siguiente:

$$q = p_1 + i_1 + p_2 + i_2 + 5$$

En esta fórmula:

- $q$  representa el dato en el que se basa el Consejo para determinar la cuota de participación;
- $p_1$  representa, en miles de toneladas métricas, la media anual de producción de aceite de oliva durante las campañas 1980/81 a 1983/84, sin tener en cuenta la fracción de mil toneladas métricas que sobrepase el número entero;
- $i_1$  representa, en miles de toneladas métricas, la media anual de las importaciones netas de aceite de oliva durante los años civiles 1981 a 1984, sin tener en cuenta la fracción de mil toneladas métricas que sobrepase al número entero;
- $p_2$  representa, en miles de toneladas métricas, la media anual de producción de aceitunas de mesa, reconvertida en equivalente de aceite de oliva mediante un coeficiente de conversión del 20%, durante las campañas 1980/81 a 1983/84, sin tener en cuenta la fracción de mil toneladas métricas que sobrepase al número entero;
- $i_2$  representa, en miles de toneladas métricas, la media anual de las importaciones netas de aceitunas de mesa, reconvertidas en equivalente de aceite de oliva mediante un coeficiente de conversión del 20%, durante los años civiles 1981 a 1984, sin tener en cuenta la fracción de mil toneladas métricas que sobrepase al número entero;
- 5 representa el dato de base atribuido a cada Miembro en cada uno de los grupos de Miembros.

2. Las cuotas de participación determinadas sobre la base del párrafo 1 del presente artículo son objeto del anexo A al presente Convenio. El Consejo podrá, cuando proceda, revisar dichas cuotas en función de la participación en el Convenio.

#### *Artículo 11.* DECISIONES DEL CONSEJO

1. Salvo disposición contraria del presente Convenio las decisiones del Consejo se tomarán por consenso de los Miembros.

2. Todo Miembro que no haya participado en la reunión en la que se haya tomado una decisión será invitado a comunicar su posición con respecto a esa decisión en los 30 días siguientes al final de la reunión. La falta de respuesta en el plazo citado se interpretará como una expresión por parte de ese Miembro de la conformidad de su posición con la decisión adoptada.

3. Cualquier Miembro podrá autorizar al representante de otro Miembro para que represente sus intereses y ejerza su derecho a participar en las decisiones del Consejo en una o varias reuniones del Consejo. Prueba de esa autorización deberá ser comunicada al Consejo, que juzgará si es aceptable.

4. El representante de un Miembro podrá representar los intereses de uno solo de los demás Miembros y ejercer su derecho a participar en las decisiones del Consejo.



5. El Consejo podrá adoptar decisiones sin reunirse, mediante un intercambio de correspondencia entre el Presidente y los Miembros, siempre que ninguno de éstos se oponga a este procedimiento. La Secretaría Ejecutiva comunicará lo antes posible a todos los Miembros toda decisión así adoptada, la cual será consignada en el acta de la siguiente reunión del Consejo.

#### *Artículo 12. COOPERACIÓN CON OTRAS ORGANIZACIONES*

1. El Consejo tomará todas las disposiciones necesarias para consultar o cooperar con las Naciones Unidas y sus órganos, en especial la UNCTAD y el PNUD, así como con la FAO y los otros organismos especializados de las Naciones Unidas, y con las organizaciones intergubernamentales, gubernamentales y no gubernamentales que sean apropiadas.

2. El Consejo, teniendo presente la función especial de la UNCTAD en el comercio internacional de productos básicos, la mantendrá informada, en su caso, de sus actividades y de sus programas de trabajo.

#### *Artículo 13. RELACIONES CON EL FONDO COMÚN PARA LOS PRODUCTOS BÁSICOS*

Cuando el Fondo Común para los Productos Básicos entre en funcionamiento, el Consejo aprovechará plenamente las facilidades que ofrece la Segunda Cuenta del Fondo Común conforme a los principios establecidos en el Convenio Constitutivo del Fondo Común para los Productos Básicos.

#### *Artículo 14. ADMISIÓN DE OBSERVADORES*

1. Cualquier Miembro o Miembro observador de la Organización de las Naciones Unidas o de uno de sus organismos especializados que no sea Parte en el presente Convenio, o cualquiera de las organizaciones a que se refiere el párrafo 1 del artículo 12 podrá asistir, como observador, a cualquiera de las reuniones del Consejo, previo acuerdo de éste.

2. El Consejo podrá, a petición de cualquiera de sus Miembros, tomar la decisión de celebrar cualquiera de sus reuniones sin observadores.

#### *Artículo 15. QUÓRUM EN LAS REUNIONES DEL CONSEJO*

1. En cualquier reunión del Consejo habrá quórum cuando estén presentes los representantes de la mayoría de los Miembros que posean por lo menos el 90% del total de las cuotas de participación atribuidas a los Miembros.

2. Si no hubiera quórum se aplazará la reunión por 24 horas, y entonces habrá quórum cuando estén presentes los representantes de los Miembros que posean por lo menos el 85% del total de las cuotas de participación atribuidas a los Miembros.

### CAPÍTULO IV. SECRETARÍA EJECUTIVA

#### *Artículo 16. SECRETARÍA EJECUTIVA*

1. El Consejo tendrá una Secretaría Ejecutiva compuesta de un Director Ejecutivo, de funcionarios superiores, tal como se definen en el reglamento adoptado por el Consejo, y del personal necesario para llevar a cabo las tareas que emanan del presente Convenio.

2. El Consejo nombrará al Director Ejecutivo y fijará sus condiciones de empleo teniendo en cuenta las que se aplican a los funcionarios de igual categoría de organizaciones intergubernamentales similares.

3. El Director Ejecutivo será el funcionario administrativo superior del Consejo y será responsable de la ejecución de todas las funciones que le incumban en la aplicación del presente Convenio.

4. El Consejo, después de consultar con el Director Ejecutivo, nombrará también a los funcionarios superiores del Consejo y determinará sus condiciones de empleo teniendo en cuenta las que se aplican a los funcionarios de igual categoría de organizaciones intergubernamentales similares.

5. El Director Ejecutivo nombrará al personal conforme al reglamento adoptado por el Consejo. Al establecer este reglamento, el Consejo deberá tener en cuenta las normas que se aplican al personal de organizaciones intergubernamentales similares.

6. Ni el Director Ejecutivo ni los funcionarios superiores ni ningún miembro del personal podrán tener ninguna actividad lucrativa en cualquiera de las ramas del sector oleícola.

7. En el desempeño de las funciones que les incumban conforme al presente Convenio, el Director Ejecutivo, los funcionarios superiores y el personal no solicitarán ni recibirán instrucciones de ningún Miembro ni de ninguna autoridad ajena al Consejo. Se abstendrán de actuar en forma alguna que sea incompatible con su condición de funcionarios internacionales responsables únicamente ante el Consejo. Cada uno de los Miembros respetará el carácter exclusivamente internacional de las funciones de Director Ejecutivo, los funcionarios superiores y el personal, y no tratará de influir en ellos en el desempeño de las mismas.

## SEGUNDA PARTE. DISPOSICIONES FINANCIERAS

### CAPÍTULO V. PRESUPUESTO ADMINISTRATIVO

#### *Artículo 17. CONSTITUCIÓN Y ADMINISTRACIÓN*

1. Los gastos necesarios para la administración del presente Convenio y para la realización de los programas de cooperación técnica oleícola previstos en el presente Convenio se cargarán al presupuesto administrativo. La dotación para la realización de los programas de cooperación técnica oleícola, que ha de inscribirse en un capítulo individual del presupuesto administrativo, será anualmente de 300.000 dólares de los Estados Unidos.

2. La cantidad citada podrá ser aumentada por el Consejo a condición de que no se aumente la contribución de ningún Miembro sin el consentimiento de éste.

3. La contribución al presupuesto administrativo asignada a cada Miembro, para cada año civil, será proporcional a la cuota de que disponga cuando se apruebe el presupuesto para ese año civil.

4. Los gastos de las delegaciones en el Consejo correrán a cargo de los Miembros interesados.

5. En el curso de su primera reunión, el Consejo adoptará un presupuesto administrativo para el primer año civil y determinará la contribución que habrá de pagar cada Miembro. En adelante, cada año, durante la reunión de otoño, el Consejo adoptará su presupuesto administrativo para el siguiente año civil y determinará la contribución que para dicho año civil deberá pagar cada Miembro.

6. La contribución inicial de cualquier Miembro que pase a ser Parte en el presente Convenio después de su entrada en vigor será fijada por el Consejo tomando como base la cuota atribuida al Miembro interesado y la fracción de año no transcurrida. No obstante, no se modificarán las contribuciones asignadas a los demás Miembros para el año civil en curso.

7. Las contribuciones previstas en el presente artículo serán exigibles el primer día del año civil para el que se han fijado. Se determinarán en dólares de los Estados Unidos y se pagarán en esta moneda o en su equivalente en otra moneda libremente convertible.

8. Si un Miembro no abona íntegramente su contribución al presupuesto administrativo en el plazo de seis meses a partir del comienzo del año civil, el Director le invitará a efectuar el pago lo antes posible. Si ese Miembro no abona su contribución en los tres meses siguientes al plazo citado, se suspenderá su derecho a la participación en las decisiones del Consejo, así como el acceso a las funciones electivas en el Consejo, en sus comités y en los subcomités, hasta que abone la totalidad de su contribución. Pero, salvo por decisión del Consejo, no será privado de ninguno de sus otros derechos, ni relevado de ninguna de sus obligaciones contraídas en virtud del presente Convenio. Ninguna decisión del Consejo podrá relevarlo de sus obligaciones financieras derivadas del presente Convenio.

9. Cualquier Miembro que deje de ser Parte en el presente Convenio como consecuencia de su retirada, de su expulsión o por cualquier otra causa, durante la vigencia del presente Convenio, tendrá que abonar las contribuciones que hubiera de satisfacer al Consejo y respetar todos los compromisos que hubiere contraído antes de la fecha en que deje de ser Parte en el presente Convenio. Ese Miembro no podrá exigir parte alguna del producto que el Consejo obtenga cuando liquide sus activos a la terminación del presente Convenio.

10. Durante la primera reunión de cada año civil, se presentarán al Consejo, para su aprobación y publicación, los estados financieros del Consejo correspondientes al anterior año civil, comprobados por un auditor independiente.

11. En caso de que sea disuelto, y antes de su disolución, el Consejo adoptará las disposiciones estipuladas en el artículo 60.

#### CAPÍTULO VI. FINANCIACIÓN DE LOS PROGRAMAS DE COOPERACIÓN TÉCNICA OLEÍCOLA

##### *Artículo 18.* FUENTES DE FINANCIACIÓN Y ADMINISTRACIÓN

1. Los programas de actividades previstos en la Cuarta Parte del presente Convenio se llevarán a cabo con las fuentes de financiación indicadas en el párrafo 2 del presente artículo.

2. Las fuentes de financiación serán las siguientes:

- a) La dotación del presupuesto administrativo fijada para realizar los programas de cooperación técnica oleícola,
- b) Las instituciones intergubernamentales, gubernamentales y no gubernamentales,
- c) Las contribuciones voluntarias y los donativos.

3. El Consejo podrá recibir contribuciones voluntarias y donativos, en monedas libremente convertibles o en monedas nacionales, para sostener acciones que se hayan de realizar en el país donante.

4. El Consejo podrá también recibir contribuciones suplementarias en otra forma, inclusive en forma de servicios, material y/o personal científico y técnico que pueda responder a las necesidades de los programas aprobados.

5. Asimismo, el Consejo procurará, en el marco del desarrollo de la cooperación internacional, asegurarse las indispensables colaboraciones financieras y/o técnicas que puedan obtenerse en los organismos internacionales, regionales o nacionales calificados, financieros o de otro tipo.

6. Las sumas a que se refiere el párrafo 1 del presente artículo no utilizadas en un año civil podrán transferirse a los años civiles siguientes, pero no podrán, en ningún caso, dar lugar a transferencias a otros capítulos del presupuesto administrativo.

7. El Consejo establecerá, en su reunión de otoño, el programa de cooperación técnica oleícola que se ha de realizar y/o proseguir durante el siguiente año civil.

8. Las decisiones relativas a la gestión de las sumas procedentes de las fuentes de financiación indicadas en el párrafo 1 del presente artículo se tomarán de conformidad con las disposiciones del artículo 11.

9. Terminada la vigencia del presente Convenio, salvo si fuese prorrogado, reconducido o renovado, las sumas no utilizadas serán reintegradas a los Miembros en proporción al total de sus contribuciones durante la vigencia del presente Convenio.

#### CAPÍTULO VII. FONDO DE PROPAGANDA

##### *Artículo 19. CONSTITUCIÓN DEL FONDO*

1. Los Miembros principalmente productores se comprometen a poner a disposición del Consejo, para cada año civil y con destino a la propaganda común definida en el capítulo XIV del presente Convenio, la suma de 600.000 dólares de los Estados Unidos.

2. El Consejo podrá aumentar la cantidad citada a condición, por una parte, de que no se aumente la contribución de ningún Miembro sin su consentimiento y, por otra parte, de que cualquier revisión de las cuotas mencionadas en el artículo 20 que pueda efectuarse en esta ocasión exigirá una decisión unánime de los Miembros principalmente productores.

3. La cantidad mencionada será pagadera en dólares de los Estados Unidos o en su equivalente en cualquier otra moneda libremente convertible.

##### *Artículo 20. CONTRIBUCIONES AL FONDO*

1. Sin perjuicio de lo dispuesto en el párrafo 2 del presente artículo, los Miembros principalmente productores contribuirán al Fondo de Propaganda con arreglo a las cuotas que para cada uno de ellos se fijan en el anexo B del presente Convenio, cuotas que se han determinado teniendo en cuenta la importancia de esos Miembros en la economía oleícola mundial.

2. El Consejo podrá, cuando proceda, revisar dichas cuotas en función de la participación de los Miembros principalmente productores en el Fondo de Propaganda.

3. Las contribuciones al Fondo de Propaganda serán pagaderas por todo el año civil. La contribución anual de cada Miembro principalmente productor será exigible, la primera vez, tan pronto como haya pasado a ser Miembro con carácter provisional o definitivo y, en lo sucesivo, el 1º de enero de cada año.

4. Para el cobro de las contribuciones al Fondo de Propaganda, y en caso de retraso en el pago de esas contribuciones, se aplicará lo dispuesto en el párrafo 8 del artículo 17.

5. Durante la primera reunión de cada año civil se presentarán al Consejo, para su aprobación y publicación, las cuentas del Fondo de Propaganda del Consejo correspondientes al año civil anterior, comprobadas por un auditor independiente.

6. Las sumas del Fondo de Propaganda que no se hayan utilizado durante un año civil podrán transferirse a los años civiles siguientes, pero no podrán, en ningún caso, dar lugar a una transferencia al presupuesto administrativo.

#### *Artículo 21.* CONTRIBUCIONES VOLUNTARIAS Y DONATIVOS

1. Por acuerdo especial con el Consejo, los Miembros principalmente importadores podrán aportar contribuciones al Fondo de Propaganda. Esas contribuciones se agregarán al monto del Fondo de Propaganda, determinado en virtud de lo dispuesto en el artículo 19.

2. El Consejo está facultado para recibir donativos de los Gobiernos o de otra procedencia destinados a la propaganda común. Esos recursos ocasionales se agregarán al monto del Fondo de Propaganda, determinado en virtud de lo dispuesto en el artículo 19.

#### *Artículo 22.* DECISIONES RELATIVAS A LA PROPAGANDA

1. Las decisiones relativas a la propaganda se tomarán por consenso de los Miembros presentes que contribuyan al Fondo de Propaganda de conformidad con el párrafo 1 del artículo 20. Esos Miembros podrán, si así lo deciden por unanimidad, destinar una parte del Fondo de Propaganda a la realización de los objetivos a que se refiere el artículo 38.

2. Las decisiones tomadas de conformidad con el párrafo 1 del presente artículo se comunicarán inmediatamente, para su información, a los Miembros ausentes.

#### *Artículo 23.* LIQUIDACIÓN DEL FONDO

Terminada la vigencia del presente Convenio, salvo si fuese prorrogado, reconducido o renovado, los fondos no utilizados para la propaganda se reintegrarán a los Miembros en proporción al total de sus contribuciones a la propaganda durante la vigencia del presente Convenio.

### CAPÍTULO VIII. CONTROL FINANCIERO

#### *Artículo 24.* COMITÉS FINANCIEROS

El Consejo establecerá:

- a) Un comité financiero del presupuesto administrativo, compuesto de un representante de cada Miembro, que se encargará del control financiero de la aplicación, en particular, de los capítulos V y VI del presente Convenio, y
- b) Un comité financiero del Fondo de Propaganda, compuesto de un representante de cada uno de los Miembros que participen en dicho Fondo, que se encargará del control financiero de la aplicación del capítulo VII del presente Convenio.

### TERCERA PARTE. DISPOSICIONES ECONÓMICAS Y DE NORMALIZACIÓN

#### CAPÍTULO IX. DENOMINACIONES Y DEFINICIONES DE LOS ACEITES DE OLIVA Y DE LOS ACEITES DE ORUJO DE ACEITUNA. INDICACIONES DE PROCEDENCIA Y DENOMINACIONES DE ORIGEN

##### *Artículo 25. UTILIZACIÓN DE LA DENOMINACIÓN “ACEITE DE OLIVA”*

1. La denominación “aceite de oliva” se reserva al aceite procedente únicamente de la aceituna, con exclusión de los aceites obtenidos por disolventes o por procedimientos de esterificación y de toda mezcla con aceites de otra naturaleza.
2. La denominación “aceite de oliva”, empleada sola, no se aplicará en ningún caso al aceite de orujo de aceituna.
3. Los Miembros se comprometen a suprimir, tanto en el comercio interior como en el comercio internacional, todo empleo de la denominación “aceite de oliva”, sola o combinada con otras palabras, que no corresponda a lo dispuesto en este artículo.

##### *Artículo 26. DENOMINACIONES Y DEFINICIONES DE LOS ACEITES DE OLIVA Y DE LOS ACEITES DE ORUJO DE ACEITUNA*

1. Las denominaciones de los aceites de oliva y de los aceites de orujo de aceituna de las diferentes calidades se dan a continuación con la definición correspondiente a cada denominación.

A. *Aceite de oliva virgen*: aceite obtenido del fruto del olivo únicamente por procedimientos mecánicos o por otros medios físicos en condiciones, especialmente térmicas, que no produzcan la alteración del aceite, que no haya tenido más tratamiento que el lavado, la decantación, la centrifugación y el filtrado, con exclusión de los aceites obtenidos por disolventes o por procedimientos de esterificación y de toda mezcla con aceites de otra naturaleza. Se clasifica y denomina de la siguiente forma:

- a) Aceite de oliva virgen apto para el consumo en la forma en que se obtiene<sup>1</sup>:
  - i) *Aceite de oliva virgen extra*: aceite de oliva virgen de sabor absolutamente irreprochable, cuya acidez expresada en ácido oleico es como máximo de 1 gramo por 100 gramos;
  - ii) *Aceite de oliva virgen fino*: aceite de oliva virgen que reúne las condiciones del aceite de oliva virgen extra, salvo en cuanto a la acidez expresada en ácido oleico, que debe ser como máximo de 1,5 gramos por 100 gramos;
  - iii) *Aceite de oliva virgen semifino* (o *Aceite de oliva virgen corriente*): aceite de oliva virgen de buen sabor cuya acidez expresada en ácido oleico debe ser como máximo de 3 gramos por 100 gramos, con un margen de tolerancia de 10% sobre la acidez expresada.
- b) Aceite de oliva virgen no apto para el consumo en la forma en que se obtiene:
  - Aceite de oliva virgen lampante: aceite de oliva virgen de sabor defectuoso o cuya acidez expresada en ácido oleico es superior a 3,3 gramos por 100 gramos.

<sup>1</sup> Para todos los aceites de oliva vírgenes aptos para el consumo en la forma en que se obtienen puede utilizarse igualmente el calificativo “natural”.

B. *Aceite de oliva refinado*: aceite de oliva obtenido por refinado de aceites de oliva vírgenes.

C. *Aceite de oliva*: aceite constituido por una mezcla de aceite de oliva refinado y de aceite de oliva virgen. Podrá utilizarse igualmente la denominación "aceite de oliva puro".

D. *Aceite de orujo de aceituna crudo*: aceite obtenido por tratamiento de los orujos de aceituna por disolventes, con exclusión de los aceites obtenidos por procedimientos de esterificación y de toda mezcla con aceites de otra naturaleza, y destinado a posterior refinado para el consumo humano o a usos técnicos. Se clasifica y denomina de la siguiente forma:

- a) *Aceite de orujo de aceituna refinado*: aceite destinado a usos comestibles obtenido por el refinado de aceite crudo de orujo de aceituna.
- b) *Aceite de orujo de aceituna*: mezcla de aceite de orujo de aceituna refinado y de aceite de oliva virgen. Esta mezcla no podrá en ningún caso denominarse simplemente "aceite de oliva".
- c) *Aceite de orujo de aceituna para usos técnicos*: todos los demás aceites crudos de orujo de aceituna.

2. Cada una de las denominaciones citadas de aceites de oliva y de aceites de orujo de aceituna de las diferentes calidades deben responder a los criterios de calidad fijados de conformidad con las recomendaciones que se adopten en virtud del párrafo 3 del artículo 36 en materia de normas relativas a las características físicas, químicas y organolépticas del aceite de oliva y del aceite de orujo de aceituna.

3. El Consejo podrá, por decisión adoptada por unanimidad, introducir en las denominaciones y definiciones previstas en el presente artículo cualquier modificación que considere necesaria u oportuna.

#### *Artículo 27. APLICACIÓN*

1. Las denominaciones fijadas en el párrafo 1 del artículo 26 serán obligatorias en el comercio internacional y deberán emplearse para cada calidad de aceite de oliva y de aceite de orujo de aceituna y figurar en caracteres muy legibles en todos los envases.

2. En materia de criterios de calidad, el Consejo determinará, según se indica en el párrafo 3 del artículo 36, las normas unificadas aplicables a los intercambios en el comercio internacional.

#### *Artículo 28. INDICACIONES DE PROCEDENCIA Y DENOMINACIONES DE ORIGEN*

1. Cuando se hagan constar las indicaciones de procedencia, éstas sólo podrán aplicarse a los aceites de oliva vírgenes producidos y originarios exclusivamente del país, región o localidad mencionados.

2. Cuando se hagan constar denominaciones de origen, éstas sólo podrán aplicarse a los aceites de oliva vírgenes extra producidos y originarios exclusivamente del país, región o localidad mencionados.

3. Las indicaciones de procedencia y las denominaciones de origen sólo podrán utilizarse de conformidad con las condiciones previstas por la legislación del país de origen.

### Artículo 29. COMPROMISOS

1. Los Miembros se comprometen a adoptar lo antes posible todas las medidas que, en la forma que exijan sus respectivas legislaciones, aseguren la aplicación de los principios y disposiciones que establecen los artículos 25, 26 y 28.

2. Se esforzarán, además, por extender a su comercio interior las disposiciones de los artículos 26 y 28.

3. Se comprometen, de un modo especial, a prohibir y a reprimir en su territorio el empleo, para el comercio internacional de indicaciones de procedencia, denominaciones de origen y denominaciones de los aceites de oliva y de los aceites de orujo de aceituna contrarias a estos principios. Este compromiso afecta a todas las menciones que figuren en los envases, las facturas, las guías de transporte y los documentos comerciales, así como en la publicidad, las marcas, los nombres registrados y las ilustraciones que se relacionen con la comercialización internacional de los aceites de oliva y de los aceites de orujo de aceituna, en la medida en que tales menciones puedan constituir falsas indicaciones o dar lugar a confusión sobre el origen, la procedencia o la calidad de los aceites de oliva y de los aceites de orujo de aceituna.

### Artículo 30. DIFERENCIAS Y CONCILIACIÓN

1. Las diferencias relativas a las indicaciones de procedencia y denominaciones de origen que se susciten por la interpretación de las cláusulas de este capítulo o por dificultades de aplicación y que no queden resueltas mediante negociaciones directas serán examinadas por el Consejo.

2. El Consejo intentará la conciliación después de oír a la comisión consultiva prevista en el párrafo 1 del artículo 50 y previa consulta con la Organización Mundial de la Propiedad Intelectual, con la Federación Oleícola Internacional y con una organización profesional competente de un Miembro principalmente importador, así como, en caso necesario, con la Cámara de Comercio Internacional y las instituciones internacionales especializadas en materia de química analítica. Si no se logra ningún resultado, y previa constatación por el Consejo de que se han agotado todos los medios de conciliación, los Miembros interesados tendrán el derecho de recurrir, en última instancia, a la Corte Internacional de Justicia.

## CAPÍTULO X. DENOMINACIONES Y DEFINICIONES DE LAS ACEITUNAS DE MESA

### Artículo 31. DENOMINACIONES Y DEFINICIONES DE LAS ACEITUNAS DE MESA

1. Por "aceituna de mesa" se entiende el fruto de variedades determinadas de olivo cultivado, sano, cogido en el estado de madurez adecuado y de calidad tal que, en sus distintas categorías y sometido a las preparaciones comerciales y formas de presentación establecidas en las normas cualitativas recomendadas, dé un producto de consumo y de buena conservación.

2. Las aceitunas de mesa se clasifican en uno de los siguientes tipos:

- i) *Aceitunas verdes*: son las obtenidas de frutos recogidos durante el ciclo de maduración, antes del envero y cuando han alcanzado su tamaño normal. La coloración del fruto podrá variar del verde al amarillo paja.



- ii) *Aceitunas de color cambiante*: obtenidas de frutos con color rosado, rosa vinoso o castaño, recogidos antes de su completa madurez.
- iii) *Aceitunas negras*: obtenidas de frutos recogidos en plena madurez o poco antes de ella, pudiendo presentar, según zona de producción y época de la recogida, color negro rojizo, negro violáceo, violeta oscuro, negro verdoso o castaño oscuro.

3. Cada uno de los tipos citados de aceitunas de mesa debe responder a los criterios de calidad fijados de conformidad con las recomendaciones del párrafo 1 del artículo 35 en materia de normas relativas a los factores esenciales de composición y de calidad de las aceitunas de mesa.

4. Las denominaciones y definiciones de las preparaciones comerciales de los diversos tipos de aceitunas de mesa se fijarán de conformidad con las recomendaciones del párrafo 1 del artículo 38.

#### *Artículo 32. APLICACIÓN*

1. Las denominaciones fijadas en el párrafo 4 del artículo 31 serán obligatorias en el comercio internacional y deberán emplearse para cada preparación comercial de los diferentes tipos de aceituna de mesa y figurar en caracteres muy legibles en todos los envases.

2. En materia de factores esenciales de composición y de calidad, el Consejo determinará, según se indica en el párrafo 1 del artículo 38, las normas unificadas aplicables a los intercambios en el comercio internacional.

#### *Artículo 33. COMPROMISOS*

1. Los Miembros se comprometen a adoptar lo antes posible todas las medidas que, en la forma que exijan sus respectivas legislaciones, aseguren la aplicación de los principios y disposiciones que establece el artículo 31 y se esforzarán por hacerlas extensivas a su comercio interior.

2. Se comprometen, de un modo especial, a prohibir y reprimir en su territorio el empleo, para el comercio internacional, de denominaciones de aceitunas de mesa contrarias a estos principios. Este compromiso afecta a todas las menciones que figuren en los envases, las facturas, las guías de transporte y los documentos comerciales, así como en la publicidad, las marcas, los nombres registrados y las ilustraciones que se relacionen con la comercialización internacional de las aceitunas de mesa, en la medida en que tales menciones puedan constituir falsas indicaciones o dar lugar a confusión sobre la calidad de las aceitunas de mesa.

#### *Artículo 34. DIFERENCIAS Y CONCILIACIÓN*

1. Las diferencias que se susciten por la interpretación de las cláusulas de este capítulo o por dificultades de aplicación y que no queden resueltas mediante negociaciones directas serán examinadas por el Consejo.

2. El Consejo intentará la conciliación después de oír a la comisión consultiva prevista en el párrafo 1 del artículo 50 y previa consulta con la Organización Mundial de la Propiedad Intelectual, con la Federación Oleícola Internacional y con una organización profesional competente de un Miembro principalmente importador, así como, en caso necesario, con la Cámara de Comercio Internacional y las instituciones internacionales especializadas. Si no se logra ningún resultado, y previa constatación

tación por el Consejo de que se han agotado todos los medios de conciliación, los Miembros interesados tendrán el derecho de recurrir, en última instancia, a la Corte Internacional de Justicia.

#### CAPÍTULO XI. NORMALIZACIÓN DE LOS MERCADOS DE LOS PRODUCTOS OLEÍCOLAS

##### *Artículo 35. EXAMEN DE LA SITUACIÓN Y DE LA EVOLUCIÓN DEL MERCADO DEL ACEITE DE OLIVA Y DEL ACEITE DE ORUJO DE ACEITUNA*

1. Dentro del marco de los objetivos generales definidos en el artículo 1, con objeto de contribuir a la normalización del mercado del aceite de oliva y del aceite de orujo de aceituna y de corregir todo desequilibrio entre la oferta y la demanda internacionales provocado por la irregularidad de las cosechas o por otras causas, el Consejo, en la reunión de otoño, procederá a un examen detallado de los balances oleícolas y a una estimación global de las disponibilidades y las necesidades de aceite de oliva y de aceite de orujo de aceituna, utilizando para ello los datos facilitados por cada Miembro según lo dispuesto en el artículo 48, así como cualquier información que puedan facilitarle los gobiernos de Estados no miembros del presente Convenio que se interesen en el comercio internacional del aceite de oliva y del aceite de orujo de aceituna, y cualquier otro dato estadístico pertinente de que disponga el Consejo.

2. Cada año, en la reunión de primavera, el Consejo, teniendo en cuenta todos los datos de que entonces disponga, hará un nuevo examen de la situación del mercado y una nueva estimación global de las disponibilidades y las necesidades de estos aceites y podrá proponer a los Miembros las medidas que estime pertinentes.

3. Se constituirá un comité económico que se reunirá regularmente para intercambiar puntos de vista sobre la situación mundial del mercado del aceite de oliva y del aceite de orujo de aceituna, con miras a buscar soluciones a las dificultades que puedan perturbar el comercio internacional de estos aceites.

##### *Artículo 36. NORMALIZACIÓN DEL MERCADO DE ACEITE DE OLIVA Y DEL ACEITE DE ORUJO DE ACEITUNA*

1. El Consejo estará encargado de realizar estudios con objeto de hacer a los Miembros recomendaciones destinadas a garantizar el equilibrio entre la producción y el consumo y, en general, la normalización a largo plazo del mercado oleícola mediante la aplicación de medidas apropiadas, entre ellas las tendentes a favorecer la venta del aceite de oliva a precios competitivos para el consumo, con objeto de aproximar los precios del aceite de oliva a los de los demás aceites vegetales comestibles, en particular mediante la concesión de ayudas.

2. Para llevar a cabo esta normalización, el Consejo estará asimismo encargado de realizar estudios con objeto de recomendar a los Miembros las soluciones oportunas a los problemas que puedan plantearse con respecto a la evolución del mercado internacional del aceite de oliva y del aceite de orujo de aceituna según unas modalidades adecuadas, teniendo en cuenta los desequilibrios del mercado resultantes de las fluctuaciones de la producción o de otras causas.

3. El Consejo estudiará la manera de lograr el fomento de los intercambios internacionales y un aumento del consumo de aceite de oliva. Estará especialmente encargado de hacer a los Miembros las recomendaciones apropiadas acerca de:

a) La adopción y la aplicación de un contrato tipo internacional para las transacciones sobre los aceites de oliva y los aceites de orujo de aceituna;

- b) La constitución y el funcionamiento de un órgano internacional de conciliación y arbitraje para los litigios que puedan surgir en materia de transacciones sobre los aceites de oliva y los aceites de orujo de aceituna;
- c) La unificación de las normas relativas a las características físicas, químicas y organolépticas de los aceites de oliva y de los aceites de orujo de aceituna;
- d) La unificación de los métodos de análisis.

4. El Consejo adoptará las medidas que estime convenientes para reprimir la competencia desleal en el ámbito internacional, incluida la que puedan hacer los Estados que no sean Partes en el presente Convenio o personas sujetas a la jurisdicción de dichos Estados.

*Artículo 37. EXAMEN DE LA SITUACIÓN Y DE LA EVOLUCIÓN DEL MERCADO DE LAS ACEITUNAS DE MESA*

1. Dentro del marco de los objetivos generales definidos en el artículo 1, para contribuir a la normalización del mercado de las aceitunas de mesa, los Miembros pondrán a disposición del Consejo y proporcionarán todas las informaciones, estadísticas y documentación necesarias sobre las aceitunas de mesa.

2. En su reunión de otoño, el Consejo llevará a cabo un examen detallado de los balances cuantitativos y cualitativos de las aceitunas de mesa sobre la base de esas informaciones, de las que puedan facilitarle los gobiernos de los Estados no miembros del presente Convenio interesados en el comercio internacional de aceitunas de mesa y de cualquier otra documentación estadística de que disponga.

3. Cada año, en la reunión de primavera, el Consejo, teniendo en cuenta todos los datos de que entonces disponga, hará un nuevo examen de la situación del mercado y una estimación global de las disponibilidades y las necesidades de aceitunas de mesa, y podrá proponer a los Miembros las medidas que estime pertinentes.

*Artículo 38. NORMALIZACIÓN DEL MERCADO DE ACEITUNAS DE MESA*

1. El Consejo estudiará la manera de lograr el fomento de los intercambios internacionales y un aumento del consumo de aceitunas de mesa. Estará especialmente encargado de hacer a los Miembros las recomendaciones apropiadas acerca de:

- a) La aplicación de normas cualitativas unificadas aplicables a las aceitunas de mesa en el comercio internacional;
- b) La adopción y aplicación de un contrato tipo internacional para las transacciones de aceitunas de mesa;
- c) La constitución y el funcionamiento de un órgano de conciliación y arbitraje internacional en relación con los litigios que puedan surgir en materia de transacciones de aceitunas de mesa.

2. El Consejo estará encargado de promover los estudios que considere oportunos para fomentar el desarrollo del consumo de aceitunas de mesa. Presentará estos estudios a los Miembros a los efectos que éstos estimen pertinentes.

3. A este respecto, el Consejo procurará facilitar a todos los Miembros o a aquellos Miembros que pudieran necesitarla, la asistencia en diversas formas, inclusive de orden financiero, que puedan aportar los organismos internacionales u otros organismos competentes.

## CUARTA PARTE. DISPOSICIONES TÉCNICAS

### CAPÍTULO XII. COOPERACIÓN TÉCNICA OLEÍCOLA

#### *Artículo 39. PROGRAMAS E INTERVENCIONES*

1. Para alcanzar los objetivos generales fijados en el artículo I relativos a la cooperación técnica oleícola, el Consejo estará encargado de concebir, promover y elaborar los programas de intervención correspondientes.
2. La cooperación técnica oleícola se refiere a la oleicultura, a la elayotecnia y a la industria de las aceitunas de mesa.
3. El Consejo podrá intervenir directamente para promover la cooperación técnica oleícola.
4. Para poner en práctica una parte o la totalidad de las disposiciones del presente capítulo, el Consejo podrá adoptar la decisión de recurrir a la colaboración de organismos y/o entidades, públicos o privados, nacionales o internacionales. Podrá asimismo aportar cualquier participación financiera a los organismos y/o entidades citados, dentro del límite de las sumas previstas en el párrafo I del artículo 17.

#### *Artículo 40. INVESTIGACIÓN Y DESARROLLO*

1. El Consejo examinará todas las propuestas de proyectos de investigación y desarrollo de interés general para los Miembros y adoptará las disposiciones oportunas al respecto.
2. El Consejo podrá recurrir a la colaboración de institutos, laboratorios y centros de investigación especializados para la puesta en práctica, el seguimiento, la explotación y la divulgación, en beneficio de los Miembros, de los resultados de los programas de investigación y desarrollo.
3. El Consejo efectuará los estudios indispensables sobre la rentabilidad económica que pueda esperarse de la aplicación de los resultados de los programas de investigación y desarrollo.

#### *Artículo 41. FORMACIÓN Y OPERACIONES ESPECÍFICAS*

1. El Consejo adoptará las medidas necesarias para organizar reuniones de actualización de conocimientos y cursos de formación, a diferentes niveles, destinados a los técnicos del sector oleícola, especialmente a los de los Miembros en desarrollo.
2. El Consejo favorecerá la transferencia de tecnologías de los Miembros más avanzados en las técnicas oleícolas a los Miembros en desarrollo.
3. El Consejo facilitará toda cooperación técnica que permita poner a disposición de los Miembros que los necesiten a consultores y expertos.
4. En particular, el Consejo estará encargado de:
  - a) Realizar estudios y operaciones específicas;
  - b) Organizar o favorecer seminarios y reuniones internacionales;
  - c) Reunir informaciones técnicas y difundirlas a todos los Miembros;
  - d) Promover la coordinación de las actividades de cooperación técnica oleícola entre los Miembros, así como las que entran dentro del ámbito de la programación regional o interregional;
  - e) Suscitar la colaboración bilateral o multilateral que pueda ayudar al Consejo a alcanzar los objetivos del presente Convenio.

*Artículo 42.* RECURSOS FINANCIEROS

El Consejo, en apoyo de los programas de cooperación técnica oleícola, establecerá un capítulo separado dentro del presupuesto administrativo.

## CAPÍTULO XIII. OTRAS MEDIDAS

*Artículo 43.* OTRAS MEDIDAS

El Consejo estará encargado de:

- a) Favorecer y coordinar los estudios y las investigaciones apropiadas sobre el valor biológico del aceite de oliva y de las aceitunas de mesa poniendo de relieve sus cualidades nutritivas y sus demás propiedades intrínsecas;
- b) Poner a punto, en cooperación con los organismos especializados, la terminología oleícola, las normas relativas a los productos oleícolas y los correspondientes métodos de análisis, así como cualquier otra norma relacionada con el ámbito oleícola;
- c) Adoptar todas las disposiciones adecuadas para poner a punto una recopilación de prácticas comerciales equitativas y uniformes del comercio internacional del aceite de oliva, del aceite de orujo de aceitunas y de las aceitunas de mesa.

## QUINTA PARTE. DISPOSICIONES RELATIVAS A LA PROPAGANDA

CAPÍTULO XIV. PROPAGANDA MUNDIAL EN FAVOR DEL CONSUMO  
DE LOS ACEITES DE OLIVA Y DE LAS ACEITUNAS DE MESA*Artículo 44.* PROGRAMAS DE PROPAGANDA EN FAVOR DEL CONSUMO  
DE LOS ACEITES DE OLIVA Y DE LAS ACEITUNAS DE MESA

1. Los Miembros que contribuyan al Fondo de Propaganda a que se refiere el artículo 19 se comprometen a emprender en común campañas de propaganda genérica para fomentar el consumo de los aceites de oliva y de las aceitunas de mesa en el mundo. Estas campañas se basarán en el empleo de las denominaciones de los aceites de oliva comestibles, tal como se definen en el artículo 26, y de las aceitunas de mesa, tal como se definen en el artículo 31.
2. Dichas campañas se emprenderán bajo una forma educativa y publicitaria en la que se insista sobre las características organolépticas y químicas del aceite de oliva y de las aceitunas de mesa, así como sobre sus propiedades nutritivas, terapéuticas y de otra naturaleza.
3. En las campañas de propaganda se informará al consumidor sobre las denominaciones, el origen y la procedencia de los aceites de oliva y de las aceitunas de mesa, velando por que no se favorezca ni se resalte ninguna calidad, origen o procedencia con preferencia a otra.
4. Los programas de propaganda que se emprendan en virtud de este artículo serán decididos por el Consejo en función de los recursos que se pongan a su disposición con tal fin, dándose carácter prioritario a las acciones en los países principalmente consumidores y en los países en que haya posibilidades de incrementar el consumo de aceite de oliva y de aceitunas de mesa.
5. Los recursos del Fondo de Propaganda se utilizarán teniendo en cuenta los siguientes criterios:

- a) Importancia del consumo y de las posibilidades de desarrollar los mercados existentes;
- b) Creación de nuevos mercados para el aceite de oliva y las aceitunas de mesa;
- c) Rentabilidad de las inversiones en propaganda.

6. El Consejo estará encargado de administrar los recursos asignados a la propaganda común. Anualmente, como anexo a su presupuesto, hará una estimación de los ingresos y gastos destinados a esta propaganda.

7. La ejecución técnica de los programas de propaganda incumbirá al Consejo que asimismo podrá confiarla a entidades especializadas de su elección.

#### *Artículo 45.* SELLO DE GARANTÍA INTERNACIONAL DEL CONSEJO

Los Miembros se comprometen a fomentar el uso del sello de garantía internacional del Consejo en sus transacciones nacionales e internacionales de aceites de oliva y de aceitunas de mesa y a adoptar las disposiciones oportunas con tal fin.

### SEXTA PARTE. OTRAS DISPOSICIONES

#### CAPÍTULO XV. OBLIGACIONES GENERALES

##### *Artículo 46.* OBLIGACIONES GENERALES

Los Miembros se comprometen a no adoptar ninguna medida opuesta a las obligaciones contraídas en virtud del presente Convenio ni a los objetivos generales definidos en el artículo 1.

##### *Artículo 47.* FOMENTO DE LOS INTERCAMBIOS INTERNACIONALES Y DEL CONSUMO

Los Miembros se comprometen a adoptar todas las medidas pertinentes para facilitar los intercambios y fomentar el consumo de aceites de oliva y de aceitunas de mesa, así como asegurar el desarrollo normal del comercio internacional de estos productos. A estos efectos se comprometen a atenerse a los principios, normas y líneas directrices por ellos convenidos en los foros internacionales competentes. Asimismo se comprometen a adoptar medidas tendentes a favorecer la colocación en el mercado del aceite de oliva a precios competitivos en la fase de consumo, entre ellas la fijación de ayudas y el acercamiento de los precios de los aceites de oliva a los de los otros aceites vegetales comestibles, para fomentar el consumo del aceite de oliva.

##### *Artículo 48.* INFORMACIÓN

Los Miembros se comprometen a poner a disposición del Consejo y a facilitarle todas las estadísticas, informaciones y documentación necesarias para desempeñar las funciones que le asigna el presente Convenio, y especialmente todos los datos adecuados para establecer los balances de los aceites de oliva, de los aceites de orujo de aceituna y los de aceitunas de mesa y para conocer la política nacional oleícola de los Miembros.

##### *Artículo 49.* OBLIGACIONES FINANCIERAS DE LOS MIEMBROS

Conforme a los principios generales del derecho, las obligaciones financieras de cada Miembro en relación con el Consejo y en relación con los demás Miembros se limitarán a las obligaciones que se derivan de los artículos 17 y 19 del presente Con-

venio relativos a las contribuciones al presupuesto administrativo y al Fondo de Propaganda.

#### CAPÍTULO XVI. CONFLICTOS Y RECLAMACIONES

##### *Artículo 50.* CONFLICTOS Y RECLAMACIONES

1. Cualquier conflicto, que no sean las diferencias a que se refieren los artículos 30 y 34, relativo a la interpretación o aplicación del presente Convenio, que no sea resuelto por medio de negociaciones, será a petición de un Miembro que sea parte en el conflicto, sometido al Consejo, para que éste lo resuelva, una vez oída, si fuere necesario, una comisión consultiva cuya composición se determinará en el reglamento del Consejo.

2. La opinión razonada de la comisión consultiva se someterá al Consejo, el cual resolverá el conflicto, en todo caso, después de haber examinado todos los elementos de juicio pertinentes.

3. Cualquier reclamación basada en que un Miembro ha dejado de cumplir obligaciones impuestas por el presente Convenio será, a petición del Miembro que la formule, sometida al Consejo, el cual decidirá sobre ella después de consultar con los Miembros interesados, y una vez oída, si fuere necesario, la comisión consultiva a que se refiere el párrafo 1 del presente artículo.

4. Cualquier Miembro podrá ser declarado culpable de incumplimiento del presente Convenio por decisión del Consejo.

5. Si el Consejo declarase a un Miembro culpable de incumplimiento del presente Convenio, podrá aplicarle sanciones que variarán entre una simple advertencia y la privación del derecho a la participación en las decisiones del Consejo, hasta que haya cumplido sus obligaciones, o excluirle del Convenio con arreglo al procedimiento previsto en el artículo 58.

#### CAPÍTULO XVII. DISPOSICIONES FINALES

##### *Artículo 51.* DEPOSITARIO

Queda designado depositario del presente Convenio el Secretario General de las Naciones Unidas.

##### *Artículo 52.* FIRMA, RATIFICACIÓN, ACEPTACIÓN Y APROBACIÓN

1. Desde el 1º de septiembre hasta el 31 de diciembre de 1986, ambos inclusive, el presente Convenio estará abierto en la Sede de las Naciones Unidas a la firma de los gobiernos invitados a la Conferencia de las Naciones Unidas sobre el Aceite de Oliva, 1986.

2. Cualquiera de los gobiernos a que se refiere el párrafo 1 del presente artículo podrá:

- a) En el momento de firmar el presente Convenio, declarar que por dicha firma expresa su consentimiento a obligarse por el presente Convenio (firma definitiva); o
- b) Después de haber firmado el presente Convenio, ratificarlo, aceptarlo o aprobarlo mediante el depósito de un instrumento a tal efecto en poder del depositario.

3. Los instrumentos de ratificación, aceptación o aprobación serán depositados en poder del depositario a más tardar el 31 de diciembre de 1986. El Consejo

podrá, no obstante, conceder prórrogas a los gobiernos signatarios que no hayan podido depositar sus instrumentos hasta esa fecha.

#### *Artículo 53. ADHESIÓN*

1. El gobierno de cualquier Estado podrá adherirse al presente Convenio en las condiciones que determine el Consejo, que incluirán un plazo para el depósito de los instrumentos de adhesión. El Consejo podrá, no obstante, conceder prórrogas a los gobiernos que no estén en condiciones de adherirse en el plazo fijado.

2. La adhesión se efectuará mediante el depósito de un instrumento de adhesión en poder del depositario. En los instrumentos de adhesión se declarará que el gobierno acepta todas las condiciones establecidas por el Consejo.

#### *Artículo 54. NOTIFICACIÓN DE APLICACIÓN PROVISIONAL*

1. Todo gobierno signatario que tenga intención de ratificar, aceptar o aprobar el presente Convenio, o todo gobierno para el que el Consejo haya establecido condiciones de adhesión pero que todavía no haya podido depositar su instrumento, podrá en todo momento notificar al depositario que aplicará el presente Convenio con carácter provisional, bien cuando éste entre en vigor conforme al artículo 55, bien, si está ya en vigor, en la fecha que se especifique.

2. Todo gobierno que haya notificado conforme al párrafo 1 del presente artículo que aplicará el presente Convenio, bien cuando éste entre en vigor, bien, si está ya en vigor, en la fecha que se especifique, será desde ese momento Miembro provisional hasta la fecha en que deposite su instrumento de ratificación, aceptación, aprobación o adhesión y se convierta así en Miembro.

#### *Artículo 55. ENTRADA EN VIGOR*

1. El presente Convenio entrará definitivamente en vigor el 1º de enero de 1987 o en cualquier otra fecha posterior si cinco gobiernos, de entre los mencionados en el anexo A del presente Convenio, que representen al menos el 95% de las cuotas de participación han firmado definitivamente el presente Convenio o lo han ratificado, aceptado o aprobado, o se han adherido a él.

2. Si el 1º de enero de 1987 el presente Convenio no ha entrado en vigor de conformidad con lo dispuesto en el párrafo 1 del presente artículo, entrará en vigor provisionalmente si, en esa fecha, cinco gobiernos que reúnan las condiciones que, en materia de porcentaje, se indican en el párrafo 1 del presente artículo han firmado definitivamente el presente Convenio o lo han ratificado, aceptado o aprobado, o han notificado al depositario que aplicarán provisionalmente el presente Convenio.

3. Si el 1º de enero de 1987 no se han cumplido las condiciones para la entrada en vigor establecidas en el párrafo 1 o en el párrafo 2 del presente artículo, el Secretario General de las Naciones Unidas invitará a los gobiernos que han firmado definitivamente el presente Convenio o lo hayan ratificado, aceptado o aprobado, o hayan notificado al depositario que aplicarán provisionalmente el presente Convenio, a decidir si el presente Convenio entrará provisional o definitivamente en vigor entre ellos, en su totalidad o en parte, en la fecha que determinen.

4. En el caso de cualquier gobierno que no haya notificado al depositario, de conformidad con el artículo 54, su decisión de aplicar provisionalmente el presente Convenio y que deposite su instrumento de ratificación, aceptación, aprobación o adhesión después de la entrada en vigor del presente Convenio, el presente Convenio entrará en vigor para ese gobierno en la fecha de tal depósito.



#### *Artículo 56. ENMIENDAS*

1. El Consejo podrá recomendar a los Miembros cualquier enmienda al presente Convenio.
2. El Consejo fijará el plazo dentro del cual los Miembros deberán notificar al depositario que aceptan la enmienda.
3. Toda enmienda entrará en vigor 90 días después de que el depositario haya recibido las notificaciones de aceptación de todos los Miembros. Si esta condición no se ha cumplido en la fecha fijada por el Consejo de conformidad con el párrafo 2 del presente artículo, la enmienda se considerará retirada.

#### *Artículo 57. RETIRADA*

1. Cualquier Miembro podrá retirarse del presente Convenio en cualquier momento después de la entrada en vigor de éste, notificando por escrito su retirada al depositario. Ese Miembro informará simultáneamente al Consejo de la decisión que ha tomado.
2. La retirada conforme a este artículo tendrá efecto 90 días después de que el depositario reciba la notificación de la misma.

#### *Artículo 58. EXCLUSIÓN*

Si el Consejo estima que un Miembro ha incumplido las obligaciones contraídas en virtud del presente Convenio y decide, además, que tal incumplimiento entorpece seriamente la aplicación del presente Convenio, podrá, mediante decisión unánime de los demás Miembros, excluir del presente Convenio a ese Miembro. El Consejo lo notificará inmediatamente al depositario. Treinta días después de la fecha de la decisión del Consejo, ese Miembro dejará de ser Parte en el presente Convenio.

#### *Artículo 59. LIQUIDACIÓN DE LAS CUENTAS*

1. El Consejo procederá, en las condiciones que estime equitativas, a la liquidación de las cuentas con todo Miembro que se haya retirado del presente Convenio o que haya sido excluido de él, o haya dejado por otra causa de ser Parte en el presente Convenio. El Consejo conservará las cantidades ya abonadas por dicho Miembro. Este estará obligado a pagar toda cantidad que adeude al Consejo.
2. Los Miembros a que se hace referencia en el párrafo 1 del presente artículo no tendrán derecho, a la terminación del presente Convenio, a recibir ninguna parte del producto de la liquidación o de los demás haberes del Consejo; tampoco responderán de parte alguna del déficit que pudiere tener el Consejo.

#### *Artículo 60. DURACIÓN, PRÓRROGA, RECONDUCCIÓN Y TERMINACIÓN*

1. El presente Convenio permanecerá en vigor hasta el 31 de diciembre de 1991, a menos que el Consejo decida prorrogarlo, reconducirlo, renovarlo o ponerle fin, de conformidad con las disposiciones del presente artículo.
2. El Consejo podrá adoptar la decisión de prorrogar el presente Convenio por un máximo de dos períodos de un año cada uno. Todo Miembro que no acepte una prórroga así decidida del presente Convenio informará de ello al Consejo y dejará de ser Parte en el presente Convenio desde el comienzo de la prórroga no aceptada.
3. Si, antes del 31 de diciembre de 1991, o antes de la expiración de una de las prórrogas a que se refiere el párrafo 2 del presente artículo, según el caso, se ha negociado un nuevo convenio o un protocolo destinado a reconducir el presente Convenio, pero el nuevo instrumento no ha entrado todavía en vigor provisional o

definitivamente, el presente Convenio seguirá en vigor después de su fecha de terminación hasta la entrada en vigor del nuevo convenio o del protocolo, pero sin que la duración de esta prórroga pueda ser superior a doce meses.

4. El Consejo podrá en cualquier momento declarar terminado el presente Convenio con efecto a partir de la fecha que establezca el propio Consejo.

5. No obstante la terminación del presente Convenio, el Consejo seguirá existiendo durante el tiempo necesario para proceder a su liquidación, incluida la liquidación de las cuentas, y conservará durante ese período todas las facultades y funciones que sean necesarias a tal efecto.

6. El Consejo notificará al depositario toda decisión tomada en virtud del presente artículo.

#### Artículo 61. RESERVAS

No se podrán formular reservas con respecto a ninguna de las disposiciones del presente Convenio.

EN FE DE LO CUAL los infrascritos, debidamente autorizados para ello, han puesto sus firmas al pie del presente Convenio en las fechas indicadas.

HECHO en Ginebra el primero de julio de mil novecientos ochenta y seis, siendo igualmente auténticos los textos en árabe, español, francés, inglés e italiano del presente Convenio.

#### ANEXO A

##### CUOTAS DE PARTICIPACIÓN EN EL PRESUPUESTO ADMINISTRATIVO

Argelia .....	13
Comunidad Económica Europea .....	740
Egipto .....	4
Jamahiriyá Árabe Libia .....	33
Marruecos .....	24
Túnez .....	92
Turquía .....	88
Yugoslavia .....	6
	TOTAL 1 000

#### ANEXO B

##### CUOTAS ATRIBUIDAS A LOS EFECTOS DE LA CONTRIBUCIÓN AL FONDO DE PROPAGANDA

Argelia .....	5,8
Comunidad Económica Europea .....	775,0
Marruecos .....	25,0
Túnez .....	125,0
Turquía .....	66,7
Yugoslavia .....	2,5
	TOTAL 1 000,0

[For the signature pages, see p. 142 of this volume — Pour les pages de signature, voir p. 142 du présent volume.]

حرر في جنيف في أول تموز/ يوليه من سنة ألف وتسعمائة وست وثمانين ، ونصوص هـذا الاتفاق باللغات الاسبانية والانكليزية والايطالية والعربية والفرنسية متساوية جميعها في الحجية .

### المرفق ألف

#### حصص المشاركة في الميزانية الادارية

٨٨	.....	تركيا
٩٢	.....	تونس
١٣	.....	المزائر
٧٤٠	.....	الجماعة الاقتصادية الأوروبية
٣٣	.....	الجمهورية العربية الليبية
٤	.....	مصر
٢٤	.....	المغرب
٦	.....	يوغوسلافيا
<hr/>		
١ ٠٠٠		المجموع

### المرفق باء

#### الحصص المخفضة لافراض المساهمة في صندوق الدعاية

٦٦,٧	.....	تركيا
١٢٥-	.....	تونس
٥٨	.....	المزائر
٧٧٥-	.....	الجماعة الاقتصادية الأوروبية
٢٥-	.....	المغرب
٢٥	.....	يوغوسلافيا
<hr/>		
١ ٠٠٠		المجموع

[For the pages of signature, see p. 142 of this volume — Pour les pages de signature, voir p. 142 du présent volume.]

## المادة ٥٩

تصفية الحسابات

- ١ - إذا انسحب أحد الأعضاء من هذا الاتفاق أو أقصي من المجلس أو كف لأي سبب آخر من أن يكون طرفا في هذا الاتفاق ، فإن المجلس يقوم بتصفية حساباته بالشروط التي يراها عادلة . ويحتفظ المجلس بالمبالغ التي يكون العضو قد سدها . ويكون هذا الأخير ملزما بأن يسدد للمجلس أية مبالغ مستحقة عليه للمجلس .
- ٢ - لدى انتهاء هذا الاتفاق لا يحق للعضو الذي تنطبق عليه الحالة المشار إليها في الفقرة ١ الحصول على أي نصيب من ناتج التصفية أو من أية أصول أخرى للمجلس . ولا يتحمل أيضا بتغطية أي جزء مما يكون لدى المجلس من مجز .

## المادة ٦٠

مدة الاتفاق وإطالة أمده وتمديده وانتهائه

- ١ - يظل هذا الاتفاق ساريا حتى ٣١ كانون الأول/ ديسمبر ١٩٩١ ما لم يقرر المجلس إطالة أمده أو تمديده أو تجديده أو إنهائه قبل ذلك وفقا لأحكام هذه المادة .
- ٢ - يجوز للمجلس أن يقرر إطالة أمد هذا الاتفاق لمدة أقصاها فترتان تدوم كل منهما سنة واحدة . وعلى كل عضو لا يقبل إطالة أمد هذا الاتفاق على النحو المذكور أن يعلم المجلس بذلك ، ويكف من أن يكون طرفا في هذا الاتفاق منذ بدء فترة الإطالة .
- ٣ - إذا تم التفاوض قبل ٣١ كانون الأول/ ديسمبر ١٩٩١ أو قبل انتهاء فترة الإطالة الأمد المذكورة في الفقرة ٢ من هذه المادة ، حسبما يكون ، على اتفاق جديد أو بروتوكول لتمديد هذا الاتفاق ، غير أنه لم يبدأ نفاذه مؤقتا أو نهائيا فإن هذا الاتفاق يظل نافذا بعد تاريخ انتهائه حتى يبدأ العمل بالاتفاق الجديد أو بالبروتوكول ، شريطة ألا تتعدى إطالة الأمد فترة ١٢ شهرا .
- ٤ - يجوز للمجلس أن يقرر في أي وقت إنهاء العمل بهذا الاتفاق ابتداء من التاريخ الذي يختاره .
- ٥ - متى ما انتهى هذا الاتفاق يستمر المجلس قائما طيلة الفترة اللازمة لتصفيته ، بما في ذلك تصفية حساباته ، ويتمتع المجلس خلال تلك الفترة بما قد يقتضيه الأمر من سلطات ووظائف لهذه الأغراض .
- ٦ - يشعر المجلس الوديع بأي قرار يتخذ بموجب هذه المادة .

## المادة ٦١

التحفظات

- لا يجوز ابداء أي تحفظ بخصوص أي من أحكام هذا الاتفاق .

Vol. 1445, I-24591

دس ، بتنيسل هذا

واشباتا لذلك ، قام الموقعون أدناه ، المفوضون لهذا  
الاتفاق بتوقيعاتهم في التواريخ المبينة .

المثوية المذكورة في الفقرة ١ من هذه المادة بتوقيع هذا الاتفاق بصفة نهائية أو بالتصديق عليه أو قبوله أو الموافقة عليه أو بإشعار الوديع بأنها ستطبق هذا الاتفاق بصفة مؤقتة .

٣ - إذا لم تستوف في ١ كانون الثاني/يناير ١٩٨٧ شروط بدء النفاذ المنصوص عليها في الفقرة ١ أو ٢ من هذه المادة ، يدعو الأمين العام للأمم المتحدة الحكومات التي تكون قد وقعت بصفة نهائية على هذا الاتفاق أو تكون قد صدقت عليه أو قبلته أو وافقت عليه أو أشعرت الوديع بأنها ستطبق هذا الاتفاق مؤقتا الى البت في ما اذا كان سيبدأ نفاذ هذا الاتفاق فيما بينها ، بصفة مؤقتة أو نهائية ، كلياً أو جزئياً ، في التاريخ الذي قد تحدده .

٤ - يبدأ نفاذ هذا الاتفاق بالنسبة لأي حكومة لم تشمر الوديع ، وفقاً للمادة ٥٤ بأنها ستطبق هذا الاتفاق مؤقتا ، وتودع مك التصديق أو القبول أو الموافقة أو الانضمام بعد بدء نفاذ هذا الاتفاق في تاريخ هذا الأيداع .

#### المادة ٥٦

##### التعديل

- ١ - يجوز للمجلس أن يوصي الأعضاء بتعديل هذا الاتفاق .
- ٢ - يعدد المجلس التاريخ الذي يجب أن يشعر فيه الأعضاء الوديع بأنهم يقبلون التعديل .
- ٣ - يبدأ العمل بالتعديل بعد ٩٠ يوماً من استلام الوديع اشعارات القبول من جميع الأعضاء . وإذا لم يتحقق هذا الشرط في التاريخ الذي يحدده المجلس وفقاً للفقرة ٢ من هذه المادة فإن التعديل يعدّ مسحوباً .

#### المادة ٥٧

##### الانسحاب

- ١ - يجوز لأي عضو أن ينسحب من هذا الاتفاق في أي وقت بعد بدء نفاذه ، عن طريق تقديم اشعار كتابي بانسحابه الى الوديع . وعلى العضو أن يعلم المجلس في ذات الوقت بالقرار الذي اتخذته .
- ٢ - يصير الانسحاب الذي يتم وفقاً لهذه المادة نافذ المفعول بعد ٩٠ يوماً من استلام الوديع للاشعار .

#### المادة ٥٨

##### الاقصاء

إذا تبيّن للمجلس أن أحد الأعضاء أخلّ بالالتزامات التي يفرضها عليه هذا الاتفاق وتقرر أيضاً أن هذا الاخلال يعرقل جدياً سير هذا الاتفاق ، فإنه يجوز له ، بقرار اجماعي من باقي أعضائه ، أن يقصي العضو المذكور من هذا الاتفاق . وعلى المجلس أن يشعر الوديع فوراً بذلك . ويكف العضو عن أن يكون غير طرفاً في هذا الاتفاق بعد ٣٠ يوماً من تاريخ قرار المجلس .

- (أ) أن تعلن ، عند توقيعها هذا الاتفاق ، بأنها تعرب بهذا التوقيع من موافقتها على الارتباط بهذا الاتفاق ( توقيع نهائي ) ، أو
- (ب) أن تقوم ، بعد توقيع هذا الاتفاق ، بالتصديق عليه أو قبوله أو الموافقة عليه بإيداع مك لهذه الغاية لدى الوديع .
- ٣ - تودع صكوك المصادقة أو القبول أو الموافقة لدى الوديع في ميعاد أقصاه ٣١ كانون الأول/ ديسمبر ١٩٨٦ . غير أنه يجوز للمجلس أن يعهل الحكومات الموقعة التي لا تستطيع إيداع صكوكها حتى ذلك التاريخ .

### المادة ٥٣

#### الانضمام

- ١ - يجوز لحكومة أي دولة أن تنضم الى هذا الاتفاق بالشروط التي يحددها المجلس على أن تشمل مهلة لإيداع صكوك الانضمام . ويجوز للمجلس مع ذلك أن يطيل الأمد للحكومات التي لا تستطيع الانضمام في المهلة المحددة .
- ٢ - يتم الانضمام بإيداع مك الانضمام لدى الوديع . وينبغي أن تشير صكوك الانضمام الى أن الحكومة تقبل جميع الشروط التي وضعها المجلس .

### المادة ٥٤

#### الاشعار بالتطبيق المؤقت

- ١ - يجوز لأي حكومة موقعة تنوي التصديق على هذا الاتفاق أو قبوله أو الموافقة عليه ، أو أي حكومة يكون المجلس قد وضع لها شروطا للانضمام الا أنها لم تتمكن بعد من ايداع صكوكها ، أن تشعر الوديع في أي وقت بأنها ستطبق هذا الاتفاق مؤقتا ، اما حينما يبدأ نفاذه وفقا للمادة ٥٥ . واما في تاريخ محدد ، اذا كان قد بدأ نفاذه .
- ٢ - متى أشعرت حكومة ما ، وفقا للفقرة ١ من هذه المادة بأنها ستطبق هذا الاتفاق حينما يبدأ نفاذه أو ، اذا كان قد بدأ نفاذه ، في تاريخ حدده لذلك ، فانها تصبح حينذاك عضوا مؤقتا الى أن تودع مك التصديق أو القبول أو الموافقة أو الانضمام وتصير بذلك عضوا .

### المادة ٥٥

#### بدء النفاذ

- ١ - يبدأ نفاذ هذا الاتفاق بصورة نهائية في ١ كانون الثاني/ يناير ١٩٨٧ أو في أي تاريخ لاحق تقوم فيه خمس من بين الحكومات المذكورة في المرفق ألف بهذا الاتفاق تمثل ٩٥ في المائة على الأقل من حصص المشاركة ، بالتوقيع على هذا الاتفاق بحفة نهائية أو بالتصديق عليه أو قبوله أو الموافقة عليه أو الانضمام اليه .
- ٢ - اذا لم يبدأ نفاذ هذا الاتفاق في ١ كانون الثاني/ يناير ١٩٨٧ وفقا للفقرة ١ من هذه المادة ، يبدأ نفاذه بحفة مؤقتة اذا قامت في ذلك التاريخ خمس حكومات مستوفية لشروط النسبة

## الفصل السادس عشر

### المنازعات والشكاوي

#### المادة ٥٠

### المنازعات والشكاوي

- ١ - كل نزاع ، غير الخلافات المشار إليها في المادتين ٣٠ و ٣٤ ، يتعلّق بتفسير أو تطبيق هذا الاتفاق لم يتيسّر حله بواسطة المفاوضات ، يعرض على المجلس بناء على طلب من عضو يكون طرفاً في النزاع ، للبت فيه بعد أن يؤخذ ، إذا اقتضت الضرورة ، رأي لجنة استشارية يحدّد تكوينها في النظام الداخلي للمجلس .
- ٢ - يعرض رأي اللجنة الاستشارية مسبقاً على المجلس ، ويحسم المجلس النزاع على أي حال بعد أخذ جميع عناصر المعلومات المفيدة بعين الاعتبار .
- ٣ - كل شكوى تنفيّد بأن عضواً ما لم يف بالالتزامات التي يفرضها عليه هذا الاتفاق تعرض على المجلس ، بناء على طلب من العضو مقدم الشكوى ، ويتخذ المجلس قراراً في الموضوع بعد التشاور مع الأعضاء المعنيين بالأمر وبعد أن يأخذ ، إذا اقتضت الضرورة ، رأي اللجنة الاستشارية المشار إليها في الفقرة ١ من هذه المادة .
- ٤ - يجوز بقرار من المجلس ، التصريح بأن أحد الأعضاء قد أخلّ بتنفيذ هذا الاتفاق .
- ٥ - إذا تبين للمجلس أن عضواً ما قد أخلّ بهذا الاتفاق ، يحوز للمجلس أن يطبّق على هذا العضو عقوبات قد تتراوح بين الإنذار البسيط وبين تعليق حق المشاركة في قرارات المجلس التي أن يفرض بالتزاماته ، أو أن يقصيه من الاتفاق وفقاً للإجراء المنصوص عليه في المادة ٥٨ .

## الفصل السابع عشر

### الأحكام الختامية

#### المادة ٥١

### الوديع

- يعيّن الأمين العام للأمم المتحدة وديعاً لهذا الاتفاق .

#### المادة ٥٢

### التوقيع والتصديق والقبول والموافقة

- ١ - يفتح باب التوقيع على هذا الاتفاق أمام الحكومات المصدّرة التي موّتمر الأمم المتحدة المعني بزيت الزيتون ، ١٩٨٦ ، في مقر الأمم المتحدة من ١ أيلول/ سبتمبر إلى وبما فسي ذلك ٣١ كانون الأول / ديسمبر ١٩٨٦ .
- ٢ - يحوز لكل حكومة تشير إليها الفقرة ١ من هذه المادة :

## الباب السادس - أحكام أخرى

### الفصل الخامس عشر

#### الالتزامات العامة

##### المادة ٤٦

#### الالتزامات العامة

يلتزم الأعضاء بعدم اتخاذ أي إجراء يتنافى مع الالتزامات المتعاقد عليها بموجب هذا الاتفاق ومع الأهداف العامة المعروفة في المادة الأولى •

##### المادة ٤٧

#### تشجيع المبادلات الدولية والاستهلاك

يلتزم الأعضاء باتخاذ كافة التدابير المناسبة التي تستهدف تسهيل المبادلات ، وتشجيع استهلاك زيوت الزيتون وزيتون المائدة وضمان التنمية الطبيعية للتجارة الدولية في هذه المنتجات • ويلتزمون في هذا الصدد بالتقيّد بالمبادئ والقواعد والخطوط التوجيهية التي وافقوا عليها في المحافل الدولية المختصة • ويلتزمون كذلك باتخاذ تدابير ترمي إلى تيسير تصريف زيت الزيتون بأسعار تنافسية في مرحلة الاستهلاك ، وتشمل هذه التدابير تقرير امانات وتقريب أسعار زيوت الزيتون من أسعار الزيوت النباتية الغذائية الأخرى لتشجيع استهلاك زيت الزيتون •

##### المادة ٤٨

#### الأمم

يلتزم الأعضاء بأن يضعوا تحت تصرف المجلس ويقدموا له جميع الإحصاءات والمعلومات والوثائق الضرورية لأداء المهام التي يسندها اليه هذا الاتفاق ، ولا سيما كل البيانات التي يحتاج إليها لتقرير محصلة أوضاع زيوت الزيتون وزيوت ثفل الزيتون وزيتون المائدة ولمعرفة السياسة الوطنية للأعضاء في قطاع الزيتون •

##### المادة ٤٩

#### الالتزامات المالية للأعضاء

طبقاً للمبادئ العامة للقانون تقتصر التزامات العضو المالية قبل المجلس وقبل الأعضاء الآخرين على الالتزامات المترتبة على المادتين ١٧ و ١٩ بشأن المساهمات في الميزانية الادارية وصندوق الدعاية •



## الباب الخامس - الأحكام المتعلقة بالدعاية

### الفصل الرابع عشر

#### الدعاية العالمية لاستهلاك زيوت الزيتون وزيتون المائدة

##### المادة ٤٤

#### برامج الدعاية لاستهلاك زيوت الزيتون وزيتون المائدة

- ١ - يلتزم الأعضاء الساهمون في صندوق الدعاية المشار اليه في المادة ١٩ بالاضطلاع معا بأنشطة الدعاية النوعية بغية زيادة استهلاك زيوت الزيتون وزيتون المائدة في العالم ، معتمدين في ذلك على استعمال تسميات زيوت الزيتون الغذائية طبقا للتعاريف الواردة في المادة ٢٦ وتسميات زيتون المائدة طبقا للتعاريف الواردة في المادة ٣١ .
- ٢ - تتخذ الأنشطة الآتفة الذكر صورة التوعية والاعلان وتتاول الخصائص المذاقيسة والكيميائية لزيوت الزيتون وزيتون المائدة ، وكذا خواصهما الغذائية والعلاجية وغيرها .
- ٣ - يجرى اعلام المستهلك ، في نطاق حملات الدعاية ، بتسميات زيوت الزيتون وزيتون المائدة وبمنشأهما ومصدرهما ، مع توخي عدم تعبيد أو إبراز أي نوعية أو أي منشأ أو مصدر على نحو يفضي على سواء .
- ٤ - يقرر المجلس برامج الدعاية التي تباشر بموجب هذه المادة ، على أساس الموارد الموضوعة تحت تصرفه لهذا الغرض ، مع توجيه الأنشطة من حيث الإدارة الى البلدان المستهلكة بصفة رئيسية والبلدان التي يمكن أن يزيد فيها استهلاك زيوت الزيتون وزيتون المائدة .
- ٥ - تستعمل موارد صندوق الدعاية وفقا للمعايير التالية :
  - (أ) أهمية الاستهلاك وامكانيات زيادة المنافذ القائمة حاليا ؛
  - (ب) ايجاد منافذ جديدة لزيوت الزيتون وزيتون المائدة ؛
  - (ج) عائد الاستثمارات الدعائية .
- ٦ - يكلف المجلس بإدارة الموارد المخصصة للدعاية المشتركة . ويضع سنويا تقديرات للإيرادات والتنفقات المستهدفة لهذه الدعاية ، تدرج في مرفق لميزانيته .
- ٧ - تقع مسؤولية التنفيذ التقني لبرامج الدعاية على عاتق المجلس ، الذي يجوز له أيضا أن يسند هذا التنفيذ الى هيئات متخصصة يختارها .

##### المادة ٤٥

#### طابع الضمانة الدولية للمجلس

- ١ - يلتزم الأعضاء بتشجيع استعمال طابع الضمانة الدولية للمجلس في صفقاتهم الوطنية والدولية الخاصة بزيوت الزيتون وزيتون المائدة ، وباتخاذ الاجراءات المناسبة لهذا الغرض .

- ٣ - يسهل المجلس أي تعاون تقني يتيح وضع المستشارين والخبراء تحت تصرف الأعضاء ذوي الحاجة اليهم .
- ٤ - يكلف المجلس خاصة بما يلي :
- ( أ ) اجراء دراسات وعمليات محددة ؛
- ( ب ) تنظيم أو تشجيع الحلقات الدراسية والندوات الدولية ؛
- ( ج ) جمع المعلومات التقنية وتعميمها على جميع الأعضاء ؛
- ( د ) النهوض بتنسيق أنشطة التعاون التقني في قطاع الزيتون بين الأعضاء وكذلك الأنشطة التي تدخل في نطاق البرمجة الاقليمية أو الاقاليمية ؛
- ( هـ ) حفز التعاون الشائبي أو المتعدد الأطراف الذي يمكن أن يساعد المجلس على تحقيق أهداف هذا الاتفاق .

#### المادة ٤٢

##### الموارد المالية

- ينشئ المجلس ، دعماً لبرامج التعاون التقني في قطاع الزيتون باباً منفرداً يكون جزءاً من الميزانية الادارية .

#### الفصل الثالث عشر

##### تدابير أخرى

#### المادة ٤٣

##### تدابير أخرى

- يكلف المجلس بما يلي :
- ( أ ) تشجيع وتنسيق الدراسات والأبحاث المناسبة من القيمة البيولوجية لزيت الزيتون وزيتون المائدة ، مبرزاً خصائصهما الغذائية وغير ذلك من خصائصهما الذاتية .
- ( ب ) القيام ، بالتعاون مع الهيئات المتخصصة ، باعداد مصطلحات قطاع الزيتون ، والأنماط المتعلقة بمنتجات قطاع الزيتون ، وطرق التحليل الخاصة بها ، وأي نمط آخر ذي صلة بقطاع الزيتون .
- ( ج ) اتخاذ كافة الاجراءات الملائمة لاعداد مجموعة السارسات الأمنية والدائمة للتجارة الدولية في زيت الزيتون وزيت ثفل الزيتون وزيتون المائدة .

## الباب الرابع - الأحكام التقنيّة

### الفصل الثاني عشر

### التعاون التقني في قطاع الزيتون

#### المادة ٣٩

#### البرامج ومطيات التدخل

- ١ - من أجل بلوغ الأهداف العامة المذكورة في المادة الأولى فيما يتعلق بالتعاون التقني في قطاع الزيتون ، يكلف المجلس بتصميم برامج التدخل المتصلة بذلك وبإعدادها وتعزيزها .
- ٢ - يتناول التعاون التقني في قطاع الزيتون زراعة الزيتون ، وتقنيات استخلاص زيت الزيتون وصناعة زيتون السائدة .
- ٣ - يجوز للمجلس أن يتدخل مباشرة لتعزيز التعاون التقني في قطاع الزيتون .
- ٤ - يجوز للمجلس أن يقرر أن يلتبس تعاون الهيئات و / أو المؤسسات ، العامة أو الخاصة ، الوطنية أو الدولية لتنفيذ بعض أو كل أحكام هذا الفصل . ويجوز له أيضا أن يقدم أية مساهمة مالية الى الهيئات و / أو المؤسسات المذكورة في حدود المبالغ المنصوص عليها في الفقرة ١ من المادة ١٧ .

#### المادة ٤٠

#### البحث والتطوير

- ١ - يفحص المجلس جميع ما يقترح من مشاريع للبحث والتطوير تكون له أهمية عامة بالنسبة للأعضاء ويتخذ في هذا الشأن ما يراه مناسبا من تدابير .
- ٢ - يجوز للمجلس أن يلتبس تعاون المعاهد والمختبرات ومراكز البحث المتخصصة من أجل تطبيق النتائج التي تسفر عنها برامج البحث والتطوير ، ورصدها ، واستغلالها ، وتعميمها لصالح الأعضاء .
- ٣ - يجري المجلس الدراسات الضرورية عن العائد الاقتصادي الذي يمكن توقعه من تطبيق النتائج التي تسفر عنها برامج البحث والتطوير .

#### المادة ٤١

#### التدريب والمطيات المحددة

- ١ - يتخذ المجلس ما يلزم من تدابير لتنظيم دورات لتجديد المعارف وحلقات للتدريب على مختلف المستويات لإفادة الكوادر الفنية في قطاع الزيتون ، ولاسيما كوادر البلدان النامية الأعضاء .
- ٢ - يشجّع المجلس نقل التكنولوجيات من البلدان الأعضاء الأكثر تقدما في تقنيات قطاع الزيتون الى البلدان النامية الأعضاء .

- (ج) توحيد الأنماط المتعلقة بالخصائص الطبيعية والكيميائية والمذاقية لزيتون الزيتون وزيتون شغل الزيتون ؛
- (د) توحيد طرائق التحليل .
- ٤ - يتخذ المجلس جميع التدابير التي يراها مفيدة لدرء المنافسة غير المشروعة على الصعيد الدولي ، بما في ذلك ما يكون منها من جانب الدول غير الأطراف في هذا الاتفاق أو من جانب رعايا هذه الدول .

### المادة ٣٧

#### دراسة حالة وتطور سوق زيتون المائدة

- ١ - يقوم الأعضاء ، في إطار الأهداف العامة المحددة في المادة الأولى ، ومن أجل المساهمة في تنميط سوق زيتون المائدة ، بتوفير وتقديم جميع المعلومات والاحصاءات والوثائق اللازمة فيما يتعلق بزيتون المائدة .
- ٢ - يجري المجلس ، في دورة الخريف ، دراسة مفصلة لحصلة الأوضاع الكمية والنوعية لزيتون المائدة استناداً الى المعلومات السالفة الذكر والى المعلومات التي يمكن أن تبلغه اياها حكومات الدول غير الأطراف في هذا الاتفاق والمهتمة بالتجارة الدولية في زيتون المائدة . والى أي وثائق احصائية أخرى ذات صلة بالموضوع يمكن أن تتوفر له .
- ٣ - يقوم المجلس ، في دورة الربيع من كل سنة ، باجراء دراسة جديدة لحالة السوق وتقدير شامل للموارد والاحتياجات من زيتون المائدة مراعيًا في ذلك جميع ما يوجد لديه من معلومات في هذا التاريخ . ويجوز له أن يقترح على الأعضاء التدابير التي يراها مناسبة .

### المادة ٣٨

#### تنميط سوق زيتون المائدة

- ١ - يبحث المجلس وسائل تنمية المبادلات الدولية لزيتون المائدة وزيادة استهلاكه . ويكلف بصفة خاصة بأن يقدم الى الأعضاء جميع التوصيات المناسبة بشأن :
- (أ) تطبيق أنماط نوعية موحدة تنطبق على زيتون المائدة في التجارة الدولية ؛
- (ب) اعتماد وتطبيق نقد نموذجي دولي لسفقات زيتون المائدة ؛
- (ج) انشاء وتشغيل مكتب دولي للتوفيق والتحكيم بالنسبة للنازعات التي يحتمل أن تنشأ في مجال سفقات زيتون المائدة .
- ٢ - يكلف المجلس بالنهوض بالدراسات التي يستنسبها لتشجيع زيادة استهلاك زيتون المائدة ويقوم بعرضها على الأعضاء لاستخدامها فيما يرونه مناسباً من الأفاض .
- ٣ - يهتم المجلس ، في هذا الصدد ، بأن ييسر لجميع الأعضاء ، أو لمن قد يحتاج منهم الى ذلك ، الحصول على المساعدات بمختلف أشكالها ، بما في ذلك المساعدات المالية ، مما يمكن أن توافق على تقديمه الهيئات الدولية أو غيرها من الهيئات المختصة .

## الفصل الحادي عشر

تنميط أسواق المنتجات في قطاع الزيتون

## المادة ٣٥

دراسة حالة وتطور سوق زيت الزيتون وزيت ثفل الزيتون

- ١ - يقوم المجلس في دورة الخريف ، في اطار الأهداف العامة المحددة في المادة الأولى ، ومن أجل المساهمة في تنميط سوق زيت الزيتون وزيت ثفل الزيتون ومعالجة أي اختلال بين العرض والطلب الدوليين ينجم عن تفاوت مواعيد الحصاد أو عن أسباب أخرى ، بدراسة مفصلة لمحتملة الأوضاع في قطاع الزيتون وباجراء تقدير شامل للموارد والاحتياجات من زيت الزيتون ومن زيت ثفل الزيتون ، استنادا الى المعلومات التي يقدمها كل عضو وفقا للمادة ٤٨ ، والى المعلومات التي قد تبلغه اياها حكومات الدول غير الأطراف في هذا الاتفاق والمهتمة بالتجارة الدولية في زيت الزيتون وزيت ثفل الزيتون ، والى أي وثائق احصائية أخرى ذات صلة بالموضوع يمكن أن تتوفر له .
- ٢ - يقوم المجلس ، في دورة الربيع من كل سنة ، باجراء دراسة جديدة لحالة السوق وتقدير شامل جديد للموارد والاحتياجات من هذه الزيوت مراعيًا في ذلك جميع ما يوجد لديه من معلومات في هذا التاريخ . ويجوز له أن يقترح على الأعضاء التدابير التي يراها مناسبة .
- ٣ - تشكل لجنة اقتصادية تجتمع بانتظام لتبادل وجهات النظر بشأن الحالة العالمية لسوق زيت الزيتون وزيت ثفل الزيتون بغية ايجاد حلول للمصوبات التي قد تسبب اضطراب التجارة الدولية في هذه الزيوت .

## المادة ٣٦

تنميط سوق زيت الزيتون وزيت ثفل الزيتون

- ١ - يكلف المجلس باجراء دراسات لكي يقدم الى الأعضاء توصيات تهدف الى ضمان التوازن بين الانتاج والاستهلاك . وبوجه أعم ، الى تنميط سوق زيت الزيتون على المدى الطويل ميسر طريق اتخاذ تدابير مناسبة يتجه بعضها الى تسهيل تصريف زيت الزيتون بأسعار تنافسية في مرحلة الاستهلاك لتقريب أسعار زيت الزيتون من أسعار الزيوت النباتية الغذائية الأخرى ، وبخاصة من خلال منح الاعانات .
- ٢ - يكلف المجلس أيضا ، توصلا الى هذا التنميط ، باجراء دراسات لكسي يقدم الى الأعضاء توصيات بشأن الحلول المناسبة للمشاكل التي يمكن أن تنشأ فيما يتعلق بتطور السوق الدولية لزيت الزيتون وزيت ثفل الزيتون وفقا لطرائق مناسبة ، مع مراعاة حالات اختلال السوق الناجمة عن تذبذب الانتاج أو عن أسباب أخرى .
- ٣ - يبحث المجلس وسائل تنمية المبادلات الدولية لزيت الزيتون وزيادة استهلاكه . ويكلف بصفة خاصة بأن يقدم الى الأعضاء جميع التوصيات المناسبة بشأن :
  - ( أ ) اعتماد وتطبيق عقد نمونجي دولي لمصفقات زيوت الزيتون وزيت ثفل الزيتون ؛
  - ( ب ) انشاء وتشغيل مكتب لدولي للتوفيق والتحكيم بالنسبة للمنازعات التي يحتمل أن تنشأ في مجال مصفقات زيوت الزيتون وزيت ثفل الزيتون ؛

## المادة ٣٢

التطبيق

- ١ - التسميات المحددة في الفقرة ٤ من المادة ٣١ هي تسميات الزامية في التجارة الدولية ، وينبغي استعمالها لكل مستحضر تجاري من مختلف أنواع زيتون المائدة ويتعين أن تظهر بأحرف مقروءة جيدا على جميع الأغلقة .
- ٢ - يقوم المجلس ، فيما يتعلق بالعناصر الأساسية للتكوين والنوعية ، كما جاء في الفقرة ١ من المادة ٣٨ ، بتحديد أنماط موحدة تنطبق على المبادلات في التجارة الدولية .

## المادة ٣٣

الالتزامات

- ١ - يلتزم الأعضاء بأن يتخذوا ، في أقرب وقت ، جميع التدابير التي تضمن ، بالشكل الذي تقتضيه قوانين كل منهم ، تطبيق المبادئ والأحكام المنصوص عليها في المادة ٣١ . وعليهم أن يعملوا جاهدين على مد نطاق تطبيقها الى تجارتهم الداخلية .
- ٢ - يلتزم الأعضاء بصفة خاصة بأن يحظروا وبأن يدرعوا أن تستخدم في أراضيهم ، بالنسبة للتجارة الدولية ، تسميات لزيتون المائدة تخالف هذه المبادئ . ويستهدف هذا الالتزام جميع العبارات المكتوبة على الأغلقة والفواتير ، وايصالات الشحن والأوراق التجارية ، أو العبارات المستخدمة في الدعاية ، وعلامات المصانع والأسماء المسجلة والبرسومات المتعلقة بالتسويق الدولي لزيتون المائدة طالما كان من المحتمل أن تشكل هذه العبارات اشارات خاطئة أو أن تفسح مجالا للبس فيما يتعلق بنوعية زيتون المائدة .

## المادة ٣٤

المنازعات والتوفيق

- ١ - ينظر المجلس في المنازعات الفاجمة عن تفسير أحكام هذا الفصل أو عن صعوبات التطبيق التي لم يتييسر حلها بطريق المفاوضات المباشرة .
- ٢ - يقوم المجلس بمحاولة للتوفيق بعد أن يستطلع رأي اللجنة الاستشارية المشار اليها في الفقرة ١ من المادة ٥٠ ، وبعد التشاور مع المنظمة العالمية للملكية الفكرية ، والاتحاد الدولي لزراعة الزيتون ، ومنظمة فنية موهلة ، وعضو مستورد بصفة رئيسية ، وعند الحاجة ، الغرفة التجارية الدولية والمؤسسات الدولية المتخصصة . وفي حالة فشل هذه المماولة ، وبعد أن يتحقق المجلس من أن جميع الوسائل قد استخدمت للوصول الى اتفاق ، يحق للأعضاء المعنيين أن يلجأوا ، كإجراء أخير ، الى محكمة العدل الدولية .

## المادة ٣٠

المنازعات والتوفيق

- ١ - ينظر المجلس في المنازعات المتعلقة بإشارات المصدر وأسماء المنشأ الناجمة عن تفسير أحكام هذا الفصل أو عن صعوبات التطبيق التي لم يتيسر حلها بطريق المفاوضات المباشرة .
- ٢ - يقوم المجلس بمحاولة للتوفيق ، بعد أن يستطلع رأي اللجنة الاستشارية المشار إليها في الفقرة ١ من المادة ٥٠ ، وبعد التشاور مع المنظمة العالمية للملكية الفكرية ، والاتمساد الدولي لزراعة الزيتون ، ومنظمة فنية موهلة ، وعضو مستورد بصفة رئيسية ، وعند الحاجة ، الفرصة التجارية الدولية والمؤسسات الدولية المتخصصة في الكيمياء التحليلية . وفي حالة فشل هذه المحاولة ، وبعد أن يتحقق المجلس من أن جميع الوسائل قد استخدمت للوصول الى اتفاق ، يحق للأعضاء المعنيين أن يلجأوا ، كإجراء أخير ، الى محكمة العدل الدولية .

## الفصل العاشر

تسميات وتعريف زيتون المائدة

## المادة ٣١

تسميات وتعريف زيتون المائدة

- ١ - يقصد بعبارة " زيتون المائدة " شرة سليمة من أنواع معينة من شجر الزيتون المزروع، مقطوفة في مرحلة النضج المناسب وذات نوعية تعطى بجميع فئاتها بعد تحضيرها تجاريا وعرضها بالأشكال المقررة في الأنماط النوعية الموصى بها ، منتجا صالحا للاستهلاك وجيد الحفظ .
- ٢ - يصنّف زيتون المائدة في أحد الأنواع المذكورة فيما يلي :
- ١' الزيتون الأخضر : وهو الذي يحصل عليه من قطف الشار أثناء دورة النضج ، قبل الالماص في وقت بلوغها حجمها الطبيعي . ويمكن أن يختلف لون الشرة من الأخضر الى الأصفر التبنّي .
- ٢' الزيتون المتغير اللون : وهو الذي يحصل عليه من شار وردية اللون أو ذات لسون وردي خمري أو أسمر تم قطفها قبل اكتمال نضجها .
- ٣' الزيتون الأسود : وهو الذي يحصل عليه من قطف الشار عند اكتمال نضجها أو قبله بقليل ، وقد يختلف لونها حسب منطقة الإنتاج وزمن القطف ، من اللون الأسود المائل الى الحمرة الى الكستنائي الداكن ، مروراً بالأسود الغارب الى البنفسجي والبنفسجي الداكن والأسود المائل الى الأخضر الزيتوني .
- ٣ - يجب أن يطابق كل نوع من أنواع زيتون المائدة السالف الذكر معايير التسمية المحددة وفقاً للتوصيات الواردة في الفقرة ١ من المادة ٣٨ في مجال الأنماط المتعلقة بالمناصر الأساسية لتكوين زيتون المائدة ونوعيته .
- ٤ - تحدد تسميات وتعريف المستحضرات التجارية من مختلف أنواع زيتون المائدة وفقاً للتوصيات الواردة في الفقرة ١ من المادة ٣٨ .

- ٣ - يجوز للمجلس ، شريطة صدور قرار بالاجماع ، أن يقرر ادخال أي تعديل يرتئيه ضروريا أو ملائما ، على التسميات والتعاريف المنصوص عليها في هذه المادة •

#### المادة ٢٧

##### التطبيق

- ١ - التسميات المحددة في الفقرة ١ من المادة ٢٦ تسميات الزامية في التجارة الدولية ويتعين استعمالها لكل نوع من أنواع زيت الزيتون وزيت ثفل الزيتون وكتابتها بأحرف مقروعة جيدا على جميع الأغلفة •
- ٢ - يضع المجلس ، فيما يتعلق بمعايير الجودة على النحو المشار اليه في الفقرة ٣ من المادة ٢٦ ، أنماطا موحدة تنطبق على المبادلات في التجارة الدولية •

#### المادة ٢٨

##### اشارات المحدر وأسماء المنشأ

- ١ - لا يجوز أن تنطبق الاشارات الى المصدر ، حال ايرادها ، الا على زيوت الزيتون البكر المنتجة والناشئة في البلد ، أو المنطقة ، أو المكان ، المذكور دون سواء •
- ٢ - لا يجوز أن تنطبق أسماء المنشأ ، حال ايرادها ، الا على زيوت الزيتون البكر الممتاز وحدها المنتجة والناشئة في البلد ، أو المنطقة ، أو المكان ، المذكور دون سواء •
- ٣ - لا يجوز استخدام الاشارات الى المصدر وأسماء المنشأ الا وفقا للشروط المنصوص عليها في قانون بلد المنشأ •

#### المادة ٢٩

##### الالتزامات

- ١ - يلتزم الأعضاء بأن يتخذوا ، في أقرب وقت ، جميع التدابير التي تضمن ، بالشكل الذي تقتضيه قوانين كل منهم ، تطبيق المبادئ والأحكام المنصوص عليها في المواد ٢٥ و ٢٦ و ٢٨ •
- ٢ - يجتهد الأعضاء ، علاوة على ذلك ، في مد نطاق أحكام المادتين ٢٦ و ٢٨ الى تجارتهم الداخلية •
- ٣ - يلتزم الأعضاء بصفة خاصة بأن يحظروا وبأن يدرعوا أن تستخدم في أراضيهم ، بالنسبة للتجارة الدولية ، اشارات للمصدر وأحماء للمنشأ وتسميات لزيوت الزيتون وزيوت ثفل الزيتون تخالف هذه المبادئ • ويستهدف هذا الالتزام جميع العبارات المكتوبة على الأغلفة والفواتير ، وايصالات الشحن ، والأوراق التجارية أو العبارات المستخدمة في الدعاية ، وعلامات المصانع ، والأسماء المسجلة والرسومات المتعلقة بالتحقيق الدولي لزيوت الزيتون وزيوت ثفل الزيتون ، طالما كان من المحتمل أن تشكل هذه العبارات اشارات خاطئة أو أن تفسح مجالا للبس فيما يتعلق بمنشأ زيوت الزيتون وزيوت ثفل الزيتون أو بمصدرها أو نوعيتها •



الغسل والترسيب والمعالجة بالقوة الطاردة والترشيح ، ولا يشمل الزيوت المستخلصة بالمذيبات أو بطرق تكرار الأسترة ، وكل خليط تدخل فيه زيوت من نوعيات أخرى • ويخضع هذا الزيت للتصنيف والتسميات التالية :

( ١ ) زيت الزيتون البكر الصالح للاستهلاك على حالته (١) :

(١) يباح استخدام صفة " الطبيعي " لكل زيوت الزيتون المكر الصالحة للاستهلاك على حالتها •

١٠ زيت الزيتون البكر الممتاز : زيت الزيتون البكر ذو الطعم الخالي تماما من العيب ، والذي تبلغ حموضته معبّراً عنها بحامض الأولييك ١ غرام في كل ١٠٠ غرام كحد أقصى ؛

٢٠ زيت الزيتون البكر الجيد : زيت الزيتون البكر الذي يستوفي شروط زيت الزيتون البكر الممتاز ، الا من حيث الحموضة معبّراً عنها بحامض الأولييك والتي يجب ألا تتجاوز ١.٥ غرام في كل ١٠٠ غرام ؛

٣٠ زيت الزيتون البكر شبه الجيد ( أو أيضا زيت الزيتون البكر العادي ) : زيت الزيتون البكر حسن الطعم الذي لا تتجاوز حموضته معبّراً عنها بحامض الأولييك ، ٣ غرامات في كل ١٠٠ غرام ، مع هامش سماح يبلغ ١٠ في المائة من الحموضة المعلنة •

(ب) زيت الزيتون البكر غير الصالح للاستهلاك على حالته :

زيت الزيتون البكر الوقاد ( زيت المصباح ) : زيت الزيتون البكر معيب الطعم أو الذي تفوق حموضته معبّراً عنها بحامض الأولييك ٣.٣ غرام في كل ١٠٠ غرام •

باء - زيت الزيتون المكرر : زيت الزيتون المستخلص بتكرير زيوت الزيتون البكر •

جيم - زيت الزيتون : زيت مركّب من خليط زيت الزيتون المكرر وزيت الزيتون البكر • ويجوز أيضا استعمال وصف " زيت الزيتون الضالض " •

دال - زيت ثفل الزيتون الخام : الزيت المستخلص بمعالجة ثفل الزيتون بمذيب ، فيما عدا الزيوت المستخلصة بطرق تكرار الأسترة وأي خليط تدخل فيه زيوت من نوعيات أخرى ، والمعدّ لتكرير لاحق يجعله قابلاً للاستهلاك البشري أو للاستعمالات التقنية • ويخضع هذا الزيت للتصنيف والتسميات التالية :

(١) زيت ثفل الزيتون المكرر : زيت مخصص للاستعمالات الغذائية ، استخلص بتكرير

زيت ثفل الزيتون الخام •

(ب) زيت ثفل الزيتون : زيت مركّب من خلط زيت ثفل الزيتون المكرر بزيت الزيتون البكر • ولا يجوز بحال تسمية هذا الخليط باسم " زيت الزيتون " •

(ج) زيت ثفل الزيتون للاستعمالات التقنية : جميع زيوت ثفل الزيتون الخام الأخرى •

٢ - كل تسمية من التسميات المذكورة أعلاه لزيوت الزيتون وزيوت ثفل الزيتون بأنواعها المختلفة ينبغي أن تستوفي معايير الجودة المعددة طبقاً للتوصيات التي تعتمد عملاً بالفقرة ٣ من المادة ٣٦ بشأن القواعد المتعلقة بالخصائص الفيزيائية والكيميائية والمذاقية لزيت الزيتون وزيت ثفل الزيتون •

## الفصل الثامن

### الرقابة المالية

#### المادة ٢٤

### اللجان المالية

ينشئ المجلس :

- (أ) لجنة مالية للميزانية الادارية ، مكوّنة من ممثل لكل عضو ، تختص بالرقابة المالية لاسيما على تطبيق الفصلين السادس والسابع من هذا الاتفاق ؛ و
- (ب) لجنة مالية لصندوق الدعاية ، مكوّنة من ممثل لكل عضو مشترك في الصندوق المذكور تختص بالرقابة المالية على تطبيق الفصل السابع من هذا الاتفاق .

### الباب الثالث - الاحكام التنميطية والاقتصادية

## الفصل التاسع

### تسميات وتعريف زيوت الزيتون وزيوت ثفل الزيتون اشارات المصدر وأسماء المنشأ

#### المادة ٢٥

### استعمال تسمية " زيت الزيتون "

- ١ - تقتصر تسمية " زيت الزيتون " على الزيت المستخلص من الزيتون وحده ، دون الزيوت المستخلصة بالمذيبات أو بطرق تكرار الأسترة ، ودون أي خليط تدخل فيه زيوت من نوعيات أخرى .
- ٢ - يمنع في جميع الأحوال انطباق تسمية " زيت الزيتون " ، المستعملة وحدها ، على زيوت ثفل الزيتون .
- ٣ - يلتزم الأعضاء بالغاء كل استعمال لتسمية " زيت الزيتون " ، وحدها أو مقترنة بكلمات أخرى ، سواء في التجارة الداخلية أو التجارة الدولية ، استعمالا لا يتفق مع هذه المادة .

#### المادة ٢٦

### تسميات وتعريف زيوت الزيتون وزيوت ثفل الزيتون

- ١ - فيما يلي تسميات زيوت الزيتون وزيوت ثفل الزيتون بأنواعها المختلفة مع التعريف الخاص بكل تسمية :
- ألف - زيت الزيتون البكر : الزيت المستخلص من ثمر الزيتون فقط بطرق ميكانيكية أو طـــــــرق فيزيائية أخرى في ظروف ، وخاصة ظروف حرارية ، لا تسبب اتلافا للزيت ، وبدون أية معالجة سوى

- ٣ - تستحق المساهمات في صندوق الدعاية من السنة التقييمية كاملة • وتصبح المساهمة السنوية لكل عضو من الأعضاء المنتجين بصفة رئيسية واجبة الأداء ، في المرة الأولى ، منذ الوقت الذي يصبح فيه عضوا بصفة مؤقتة أو نهائية ، وبعد ذلك ، في أول كانون الثاني/يناير من كل سنة .
- ٤ - تطبّق أحكام الفقرة ٨ من المادة ١٧ بالنسبة لتحصيل المساهمات في صندوق الدعاية وفي حالة التأخر في دفعها •
- ٥ - خلال الدورة الأولى لكل سنة تقييمية تعرض على المجلس حسابات صندوق الدعاية التابع للمجلس والمتعلقة بالسنة التقييمية السابقة ، مصدقا عليها من مراقب حسابات مستقل ، لاقراها ونشرها •
- ٦ - يجوز ترحيل أموال صندوق الدعاية غير المستخدمة خلال سنة تقييمية معينة إلى السنوات التقييمية التالية ، ولا يجوز بحال تحويلها إلى الميزانية الإدارية •

#### المادة ٢١

##### المساهمات الطوعية والمنح

- ١ - يجوز للأعضاء المستوردين بصفة رئيسية أن يقدموا ، باتفاق خاص مع المجلس ، مساهمات إلى صندوق الدعاية • وتضاف هذه المساهمات إلى أموال الصندوق على النحو المحدد بموجب المادة ١٩ •
- ٢ - للمجلس أهلية تلقي المنح ، لأفراض الدعاية المشتركة ، من الحكومات وغيرها من المصادر • وتضاف هذه الموارد العارضة إلى أموال صندوق الدعاية على النحو المحدد بموجب المادة ١٩ •

#### المادة ٢٢

##### القرارات المتعلقة بالدعاية

- ١ - تتخذ القرارات المتعلقة بالدعاية بخوافق آراء الأعضاء الحاضرين المساهمين في صندوق الدعاية وفقا للفقرة ١ من المادة ٢٠ • ويجوز لهؤلاء الأعضاء أن يقرروا تخصيص جزء من أموال صندوق الدعاية لتحقيق الأهداف المشار إليها في المادة ٣٨ ، شريطة صدور قرارهم بالاجماع •
- ٢ - القرارات التي تتخذ وفقا للفقرة ١ من هذه المادة تبلغ إلى الأعضاء الغائبين فور صدورهم لإعلامهم بها •

#### المادة ٢٣

##### تصفية الصندوق

- لدى انقضاء هذا الاتفاق ، دون اطالة أمده ودون تعديده أو تجديده ، يرد إلى الأعضاء ما لا يكون قد استخدم في أفراض الدعاية من أموال ، كل بنسبة مجموع مساهماته في الدعاية خلال مدة هذا الاتفاق •

- ٤ - يجوز للمجلس أيضا تلقي مساهمات اضافية في أشكال أخرى ، ومنها المساهمة في شكل خدمات ، ومواد و/ أو أفراد علميين وتقنيين يلبيون احتياجات البرامج المعتمدة .
- ٥ - يحرض المجلس كذلك ، في اطار تنمية التعاون الدولي ، على أن يكفل لنفسه ما لا غنى منه من المساعدات المالية و/ أو التقنية الممكن الحصول عليها من الهيئات الدولية أو الاقليمية أو الوطنية المتخصصة ، المالية وغير المالية .
- ٦ - المبالغ المشار اليها في الفقرة ١ من هذه المادة ، غير المستخدمة خلال السنة التقويمية ، يجوز تحويلها الى السنوات التقويمية التالية ، ولا يجوز بأي حال تحويلها الى أبواب أخرى من الميزانية الادارية .
- ٧ - يضع المجلس ، أثناء دورته الخريفية ، برنامج التعاون التقني في قطاع الزيتون المزمع تنفيذه و / أو متابعتها خلال السنة التقويمية التالية .
- ٨ - القرارات المتعلقة بإدارة المبالغ المتحصلة من مصادر التمويل المشار اليها في الفقرة ٢ من هذه المادة ، تتخذ وفقا للأحكام المنصوص عليها في المادة ١١ .
- ٩ - لدى انقضاء هذا الاتفاق ، دون اطالة أمده ودون تعديده أو تجديده ، تردّ المبالغ غير المستخدمة الى الأعضاء كل بنسبة مجموع مساهماتهم خلال مدة هذا الاتفاق .

## الفصل السابع

### صندوق الدعاية

#### المادة ١٩

### تكوين الصندوق

- ١ - يلتزم الأعضاء المنتجون بصفة رئيسية بأن يضعوا تحت تصرف المجلس ، في كل سنة تقويمية ، مبلغ ٦٠٠ ٠٠٠ دولار من دولارات الولايات المتحدة ، لأغراض الدعاية المشتركة السوارد تصريفها في الفصل الرابع عشر من هذا الاتفاق .
- ٢ - يجوز للمجلس زيادة المبلغ المذكور بشرط ألا تزيد مساهمة أي عضو دون موافقته ، من ناحية ، ومن ناحية أخرى بشرط اقتضاء قرار اجماعي من الأعضاء المنتجين بصفة رئيسية لاقترار أي تعديل يتمين اجراءه بهذه المناسبة في الحصص المشار اليها في المادة ٢٠ .

#### المادة ٢٠

### المساهمات في الصندوق

- ١ - رهنا بأحكام الفقرة ٢ من هذه المادة ، يساهم الأعضاء المنتجون بصفة رئيسية في صندوق الدعاية بتطبيق الحصص المقررة على كل منهم في المرفق بء بهذا الاتفاق ، وقد حددت الحصص وفقا لأهمية هؤلاء الأعضاء في اقتصاد الزيتون العالمي .
- ٢ - يجوز للمجلس ، عند الاقتضاء ، إعادة النظر في الحصص المذكورة عاليه تبعسسا لمشاركة الأعضاء المنتجين بصفة رئيسية في صندوق الدعاية .

- ٦ - يحدد المجلس الاشتراك الأول لكل عضو يصبح طرفاً في هذا الاتفاق بعد بدء نفاذه ، وفقاً للحصة المخصصة لهذا العضو وللفترة المتبقية من السنة • ومع ذلك لا تعدّل الاشتراكات المحددة للأعضاء الآخرين عن السنة التقييمية الجارية •
- ٧ - تصبح الاشتراكات المنصوص عليها في هذه المادة واجبة الأداء منذ اليوم الأول من السنة التقييمية التي حددت لها • وتعدد الاشتراكات بدولارات الولايات المتحدة وتسدّد بهذه العملة أو بما يعادلها من العملات الحرة الأخرى القابلة للتحويل •
- ٨ - إذا لم يسدّد عضو من الأعضاء اشتراكه كاملاً في الميزانية الإدارية خلال ستة أشهر اعتباراً من بداية السنة التقييمية ، يقوم المدير بدعوته إلى السداد في أقرب وقت ممكن • فساداً لسم يسدّد العضو المعني اشتراكه في غضون الأشهر الثلاثة التالية للمهلة المذكورة ، يوقف حقه في الاشتراك في قرارات المجلس ، وفي شغل المناصب الانتخابية في المجلس ولجانته ولجانته الفرعية ، إلى أن يسدّد اشتراكه كاملاً • ومع ذلك فلا يحرم من أي حق من حقوقه الأخرى ، ولا يعفى من أي التزام من التزاماته الناشئة عن هذا الاتفاق ، إلا بقرار من المجلس • ولا يجوز لقرار من المجلس أن يعفيه من التزاماته المالية المترتبة على هذا الاتفاق •
- ٩ - كل عضو لا يعود طرفاً في هذا الاتفاق بسبب انسحابه أو اقصائه أو بأي سبب آخر خلال مدة هذا الاتفاق ، ملزم بسداد المدفوعات التي كان عليه أن يؤديها إلى المجلس ، وباحترام جميع الالتزامات التي يكون قد تعاقدها قبل التاريخ الذي لا يعود فيه طرفاً في هذا الاتفاق • ولا يجوز لهذا العضو أن يطالب بأي نصيب في تصفية أصول المجلس منذ انتهاء هذا الاتفاق •
- ١٠ - خلال الدورة الأولى لكل سنة تقييمية تحرض على المجلس ، الحسابات المالية للمجلس المتعلقة بالسنة التقييمية الحابقة مصدقاً عليها من مراقب حسابات مستقل ، لقرارها ونشرها •
- ١١ - في حالة الحل ، وقبل حله ، يتخذ المجلس التدابير المنصوص عليها في المادة ٦٠ •

#### الفصل السادس

#### تمويل برامج التعاون التقني في مجال زيت الزيتون

#### المادة ١٨

#### مصادر التمويل والإدارة

- ١ - تنفّذ برامج الأنشطة المتوخاة في الباب الرابع من هذا الاتفاق بمصادر التمويل المبينة في الفقرة ٢ من هذه المادة •
- ٢ - فيما يلي بيان مصادر التمويل :
- (أ) المخصص المحدد في الميزانية الإدارية لتنفيذ برامج التعاون التقني في قطاع الزيتون ؛
- (ب) المؤسسات الحكومية الدولية ، والمؤسسات الحكومية وغير الحكومية ؛
- (ج) المساهمات الطوعية والمنح •
- ٣ - يجوز للمجلس تلقي المساهمات الطوعية والمنح ، بعملات حرة قابلة للتحويل أو بالعملات الوطنية ، دعماً لأعمال تنفّذ في البلد المانح •

- ٢ - يحدّد المجلس المدير التنفيذي ويحدّد شروط تعيينه مراعىً في ذلك شروط تعيينه نظراً من موظفي المنظمات الحكومية الدولية المشيئة .
- ٣ - المدير التنفيذي هو أعلى موظفي المجلس ، وهو مسؤول من تنفيذ كافة المهام المنوطة به في تطبيق هذا الاتفاق .
- ٤ - يحدّد المجلس شروط تعيينهم مراعىً في ذلك شروط تعيين نظرائهم من موظفي المنظمات الحكومية الدولية المشيئة .
- ٥ - يحدّد المدير التنفيذي المستخدمين وفقاً للنظام الداخلي المعتمد من المجلس . ويراعى المجلس في وضع هذا النظام الأنظمة المنطبقة على موظفي المنظمات الحكومية الدولية المشيئة .
- ٦ - لا يجوز للمدير التنفيذي وكبار الموظفين وغيرهم من مستخدمي الأمانة ممارسة أي نشاط بأجر في أي فرع من مختلف فروع قطاع الزيتون .
- ٧ - لا يجوز للمدير التنفيذي ، وكبار الموظفين وغيرهم من مستخدمي الأمانة ، حين الانطلاق بالواجبات المنوطة بهم بموجب هذا الاتفاق ، التماس أو قبول أية تعليمات من أي عضو أو أية سلطة خارج المجلس . وعليهم الامتناع من أي عمل يتنافى مع مركزهم كموظفين دوليين مسؤولين أمام المجلس وحده . وعلى كل عضو أن يحترم الطامع الدولي البحت لوظائف المدير التنفيذي ، وكبار الموظفين ، وغيرهم من مستخدمي الأمانة ، ولا يحاول التأثير عليهم في قيامهم بالمهام المنوطة بهم .

## الباب الثاني - الأحكام المالية

### الفصل الخامس

#### الميزانية الإدارية

#### المادة ١٧

#### التكوين والإدارة

- ١ - النفقات اللازمة لإدارة هذا الاتفاق ، ولتنفيذ برامج التعاون التقني في قطاع الزيتون المنصوص عليها في هذا الاتفاق ، يخضع بها على الميزانية الإدارية . ويحدد مخصص تنفيذ برامج التعاون التقني في قطاع الزيتون ، الواجب إدراجه في باب يفرد له في الميزانية الإدارية ، بمبلغ ٣٠٠ ٠٠٠ دولار من دولارات الولايات المتحدة سنوياً .
- ٢ - يجوز للمجلس زيادة المبلغ المذكور بشرط ألا تزيد مساهمة أي عضو دون موافقته .
- ٣ - يكون اشتراك كل عضو في الميزانية الإدارية ، من كل سنة تقويمية ، متناسباً مع الحصة التي يتمتع بها وقت اعتماد الميزانية المتعلقة بتلك السنة التقويمية .
- ٤ - نفقات الوفود إلى المجلس يتحملها الأعضاء المعنيون .
- ٥ - يعتمد المجلس ، في دورته الأولى ، ميزانية إدارية للسنة التقويمية الأولى ، ويحدد مبلغ الاشتراك الذي سيؤديه كل عضو . وبعد ذلك ، يعتمد المجلس كل سنة ، خلال دورة الخريف ، ميزانيته الإدارية للسنة التقويمية التالية ويحدد مبلغ الاشتراك الذي سيؤديه كل عضو من تلك السنة التقويمية .

- ٢ - يقوم المجلس ، مراعاة منه للدور الخاص الذي يضطلع به الأونكتاد في التجارة الدولية للسلع الأساسية ، بإطلاعه ، حسب الاقتضاء ، على أنشطته وبرامج عمله .

### المادة ١٣

#### العلاقات مع الصندوق المشترك للسلع الأساسية

عندما يبدأ الصندوق المشترك نشاطه ، يسمى المجلس للاستفادة تماما من تهيئات هذا الصندوق في الحساب الثاني ، طبقاً للمبادئ الواردة في اتفاق انشاء الصندوق المشترك للسلع الأساسية .

### المادة ١٤

#### قبول المراقبين

- ١ - لكل عضو أو عضو مراقب في الأمم المتحدة أو في إحدى وكالاتها المتخصصة ، يكون غير عضو في هذا الاتفاق ، أو لاية منظمة مذكورة في الفقرة ١ من المادة ١٢ ، حضور أي من دورات المجلس بصفة مراقب ، بعد الحصول الى موافقته .
- ٢ - يجوز للمجلس أن يقرر ، بناء على طلب أحد أعضائه ، عقد أي من اجتماعاته بدون مراقبين .

### المادة ١٥

#### النصاب في دورات المجلس

- ١ - يتوافر النصاب القانوني لأي دورة من دورات المجلس بحضور ممثلي أغلبية الأعضاء الذين لهم على الأقل ٩٠ في المائة من مجموع حصص المشاركة المخصصة للأعضاء .
- ٢ - وإذا لم يتوفر هذا النصاب ، توَجَّل الدورة لمدة ٢٤ ساعة ، يعتبر بعدها النصاب القانوني متوافراً بحضور ممثلي الأعضاء الذين لهم على الأقل ٨٥ في المائة من مجموع حصص المشاركة المخصصة للأعضاء .

### الفصل الرابع

#### الامانة التنفيذية

### المادة ١٦

#### الامانة التنفيذية

- ١ - تكون للمجلس امانة تنفيذية تتألف من مدير تنفيذي ، ومن كبار الموظفين الذين يرد تعريفهم في النظام الداخلي المعتمد من المجلس ، ومن المستخدمين اللازمين لانجساز المهام المترتبة على هذا الاتفاق .

- ج ٢ - تمثل ، بألاف الأطنان المترية ، المتوسط السنوي لانتاج زيتون المائدة ، بعد تحويله الى مكافئ زيت الزيتون بمعامل للتحويل نسبته ٢٠ في المائة ، خلال المواسم ١٩٨١/١٩٨٠ الى ١٩٨٤/١٩٨٣ ، دون احتساب كسر الألف من الأطنان المترية الزائد من العدد الصحيح ؛
- د ٢ - تمثل ، بألاف الأطنان المترية ، المتوسط السنوي للواردات الصافية من زيتون المائدة ، بعد تحويلها الى مكافئ زيت الزيتون بمعامل للتحويل نسبته ٢٠ في المائة خلال السنوات التقويمية ١٩٨١ الى ١٩٨٤ دون احتساب كسر الألف من الأطنان المترية الزائد من العدد الصحيح ؛
- ه ٥ - تمثل المعطية الأساسية المخصصة لكل عضو في كل مجموعة من الأعضاء .
- ٢ - ترد حصص المشاركة المحددة على أساس الفقرة ١ من هذه المادة في المرفق ألف بهذا الاتفاق . ويجوز للمجلس ، عند الاقتضاء ، إعادة النظر في الحصص المذكورة تبعا للمشاركة في الاتفاق .

#### المادة ١١

##### قرارات المجلس

- ١ - تتخذ قرارات المجلس يتوافق آراء الأعضاء ، ما لم يوجد حكم بخلاف ذلك في هذا الاتفاق .
- ٢ - يدمى كل عضو لم يشترك في الدورة التي اتخذ خلالها قرار ما الى ابداء موقفه من هذا القرار في غضون ثلاثين يوما من انتهاء الدورة . ويفسر عدم الرد في غضون المهلة المذكورة على أن موقف العضو المذكور يتفق مع القرار المتخذ .
- ٣ - يجوز لأي عضو أن يأذن لممثل عضو آخر بتمثيل مصالحه وممارسة حقه في الاشتراك في قرارات المجلس في دورة أو أكثر من دورات المجلس . ويجب أن ترسل الى المجلس شهادة بهذا الأذن تلقى قبولا لديه .
- ٤ - لا يجوز لممثل أي عضو أن يقوم بتمثيل مصالح أكثر من عضو واحد آخر وبممارسة حقه في الاشتراك في قرارات المجلس .
- ٥ - يجوز للمجلس أن يتخذ قرارات ، دون الاجتماع في دورة ، بواسطة تبادل المراسلات بين الرئيس والأعضاء ، بشرط ألا يعترض أي عضو على هذا الاجراء . وتبليغ الأمانة التنفيذية أي قرار اتخذ على هذا المنوال لجميع الأعضاء في أسرع وقت ممكن ، ويسجل في محضر اجتماع الدورة التالية للمجلس .

#### المادة ١٢

##### التعاون مع المنظمات الأخرى

- ١ - للمجلس أن يتخذ كل ما يناسب من الترتيبات للتشاور أو التعاون مع الأمم المتحدة وهيئاتها ، ولاسيما مؤتمر الأمم المتحدة للتجارة والتنمية ( الأونكتاد ) وبرنامج الأمم المتحدة الإنمائي ومع منظمة الأمم المتحدة للأغذية والزراعة ( الفاو ) ، وغيرها من الوكالات المتخصصة التابعة للأمم المتحدة والمنظمات الحكومية الدولية ، والمنظمات الحكومية وغير الحكومية المناسبة .



لزيت الزيتون • وفي حالة ما اذا كان الرئيس معثلا ، فيمارس حقه في الاشتراك في قرارات المجلس  
عضو آخر من وفده • ولا يتقاضى الرئيس راتباً •

٢ - ينتخب المجلس أيضا من بين وفود الأعضاء نائبا للرئيس • واذا كان نائب الرئيس  
معثلا ، فله أن يمارس حقه في الاشتراك في قرارات المجلس ، الا حينما يشغل منصب الرئيس فيفوض  
في هذه الحالة هذا الحق الى أحد أعضاء وفده • ويبقى نائب الرئيس في منصبه طيلة موسم واحد  
لزيت الزيتون ولا يتقاضى راتباً •

٣ - في حالة غياب الرئيس ونائب الرئيس مؤقتا معا ، أو في حالة غياب أحدهما  
أو كليهما غيابا دائما ، يجوز للمجلس أن ينتخب من بين وفود الأعضاء من يشغل هذين المنصبين مسر  
جديد بصفة مؤقتة أو دائمة حسب الحالة •

#### المادة ٩

##### دورات المجلس

١ - يجتمع المجلس في مقره ، ما لم يقرر خلاف ذلك • فاذا قرر المجلس بناء على دعوة  
من أحد أعضائه ، أن يجتمع في غير مقره ، فإن العضو المذكور يتحمل النفقات الاضافية المترتبة على ذلك  
في ميزانية المجلس •

٢ - يجتمع المجلس مرتين على الأقل في السنة ، في الربيع وفي الخريف •

٣ - يجوز دعوة المجلس للانعقاد في أي وقت بدعوة من رئيسه • ويدعو الرئيس المجلس  
الى الانعقاد أيضا اذا طلب ذلك عضو أو أكثر من أعضائه •

٤ - يجب أن توجه الدعوة لعقد الدورتين المشار اليهما في الفقرة ٢ من هذه المادة  
قبل تاريخ انعقاد الجلسة الأولى لأي منهما بخمسة وأربعين يوما على الأقل • ويجب أن توجه الدعوة  
لعقد الدورات المشار اليها في الفقرة ٣ من هذه المادة قبل تاريخ الجلسة الأولى لأي منهما  
بحمسة عشر يوما على الأقل •

#### المادة ١٠

##### حصة المشاركة

١ - تقدر حصة مشاركة كل عضو على أساس نتيجة الصيغة التالية :

$$٢ = ١٤ + ١٥ + ٢٤ + ٢٥ + ٥$$

وفي هذه الصيغة :

- م - تمثل المعطية التي يعتمد عليها المجلس في تعيين حصة المشاركة ؛
- ج ١ - تمثل ، بألف الأطنان المترية ، المتوسط السنوي لانتاج زيت الزيتون خلال  
المواسم ١٩٨٠/١٩٨١ الى ١٩٨٣/١٩٨٤ ، دون احتساب كسر الألف من  
الأطنان المترية الزائد عن العدد الصحيح ؛
- و ١ - تمثل ، بألف الأطنان المترية ، المتوسط السنوي للواردات العافية من  
زيت الزيتون خلال السنوات التقويمية ١٩٨١ الى ١٩٨٤ ، دون احتساب  
كسر الألف من الأطنان المترية الزائد عن العدد الصحيح ؛

(ب) وأنها ستقوم ، ريثما يتم إبرام هذا الاتفاق ، بمنح الامفئات المنصوص عليها في الفقرة ٧ من هذه المادة .

٩ - يسمى المجلس ، قبل انتقال المقر ، الى إبرام الاتفاق المذكور في الفقرة ٦ من هذه المادة مع حكومة البلد الذي سوف ينتقل اليه مقر المجلس .

#### المادة ٧

##### سلطات المجلس ووظائفه

١ - يمارس المجلس كل ما يلزم من سلطات ، ويؤدي أو يرتب لأداء كل ما يلزم من وظائف لتنفيذ أحكام هذا الاتفاق .

٢ - يكلف المجلس بتشجيع أي إجراء يستهدف اتساق التنمية في اقتصاد الزيتون العالمي بكل ما يملك من وسائل وسبل تشجيع في مجالات الإنتاج والاستهلاك والمبادلات الدولية ، مع مراعاة تشابك العلاقات فيما بين هذه المجالات .

٣ - يخول المجلس إجراء أو تدبير إجراء دراسات أو أعمال أخرى ، وخاصة جمسع معلومات تفصيلية من المعونة الخاصة التي تقدم بمختلف الأشكال لأنشطة قطاع الزيتون كي يستطيع صياغة أية توصيات واقتراحات يراها ملائمة لتحقيق الأهداف العامة المذكورة في المادة الأولى . ويجب أن تكون كل هذه الدراسات والأعمال متصلة خاصة بأكبر عدد ممكن من البلدان أو مجموعات البلدان ، مع مراعاة الظروف الاجتماعية والاقتصادية العامة للبلدان المعنية .

٤ - يحدد المجلس الإجراءات التي يتبناها الأعضاء لابلافه بالنتائج التي قد يتوصلون إليها بعد دراسة التوصيات والاقتراحات الناجمة من تنفيذ هذا الاتفاق .

٥ - يضع المجلس نظاما داخليا طبقا لأحكام هذا الاتفاق . ويستكمل باستمرار الوثائق التي يحتاج إليها في أداء الوظائف التي يسندها اليه هذا الاتفاق وكذلك أية وثائق أخرى يرى من المستصوب جمعها . وفي حالة اختلاف النظام الداخلي المعتمد على هذا النحو مع أحكام هذا الاتفاق يسري هذا الأخير .

٦ - يقوم المجلس بوضع واعداد ونشر جميع التقارير والدراسات وغيرها من الوثائق التي يراها مفيدة وضرورية .

٧ - ينشر المجلس ، مرة في السنة على الأقل ، تقريرا عن أنشطته وعن تطبيقه هذا الاتفاق .

٨ - للمجلس أن يشكل اللجان واللجان الفرعية التي يراها مفيدة لمعانته في ممارسة الوظائف التي يسندها اليه هذا الاتفاق .

٩ - ترد الأحكام المالية المتعلقة بممارسة المجلس لسلطاته في الباب الثاني من هذا الاتفاق . وليس للمجلس أهلية اقتراض الأموال .

#### المادة ٨

##### رئيس ونائب رئيس المجلس

١ - ينتخب المجلس من بين وفود الأعضاء رئيسا يبقى في منصبه طيلة موسم واحد

## المادة ٥

اشترك المنظمات الحكومية الدولية

أي إشارة في هذا الاتفاق الى " حكومة " أو الى " حكومات " تنصرف أيضا الى الجماعة الاقتصادية الأوروبية والى أية منظمة حكومية دولية أخرى تتحمل مسؤوليات في مفاوضة وإبرام وتطبيق اتفاقات دولية ، وخاصة اتفاقات السلع الأساسية . وبالتالي ، فإن كل إشارة في هذا الاتفاق الى التوقيع أو التصديق أو القبول أو الموافقة أو الى اشعار التطبيق المؤقت أو الانضمام تنصرف أيضا ، في حالة المنظمات الحكومية الدولية ، الى التوقيع أو التصديق أو القبول أو الموافقة أو الى اشعار التطبيق المؤقت من جانب هذه المنظمات الحكومية الدولية أو انضمامها .

## المادة ٦

الامتيازات والحصانات

- ١ - للمجلس شخصية قانونية . وله على وجه الخصوص أهلية التعاقد وامتيازات ممتلكات منقولة وغير منقولة والتصرف فيها واقامة الدعاوى أمام القضاء .
- ٢ - يتمتع المجلس في أراضي كل عضو وفي حدود ما تسمح به تشريعات ذلك العضو ، بالأهلية القانونية اللازمة لأداء الوظائف التي يخولها له هذا الاتفاق .
- ٣ - عند بدء نفاذ هذا الاتفاق ، تبرم حكومة بلد المقر مع المجلس اتفاقا يمنح هذا الأخير أوضاعا من حيث السلطات والامتيازات والحصانات تماثل الأوضاع الممنوحة من البلد المضيف للمنظمات الدولية . والى ذلك الحين يظل اتفاق المقر الموقع بين حكومة إسبانيا والمجلس في ٢ تموز / يوليه ١٩٦٢ ساريا .
- ٤ - تعفي حكومة الدولة التي يقع فيها مقر المجلس الرواتب التي يودعها المجلس لموظفيه ، وكذلك أموال المجلس وايراداته وممتلكاته من الضرائب في حدود ما يسمح به تشريعها .
- ٥ - للمجلس أن يبرم مع عضو أو أكثر اتفاقات بخصوص ما قد يلزم من امتيازات وحصانات لحسن تطبيق هذا الاتفاق .
- ٦ - إذا انتقل مقر المجلس الى بلد آخر عضو في الاتفاق ، يقوم هذا العضو في أقرب وقت ممكن بإبرام اتفاق مع المجلس يتعلق بمركز وامتيازات وحصانات المجلس ومديره التنفيذي وكبار موظفيه ومستخدميه وخبرائه وأيضا ممثلي الأعضاء الموجودين في ذلك البلد لتأدية مهامهم فيه .
- ٧ - ما لم تتخذ ترتيبات مالية أخرى بمقتضى الاتفاق المذكور في الفقرة ٦ من هذه المادة ، وريشا يتم إبرام ذلك الاتفاق ، يقوم العضو المضيف الجديد بما يلي :
  - (أ) اعفاء الرواتب التي يودعها المجلس لموظفيه من الضرائب ؛
  - (ب) اعفاء أموال المجلس وايراداته وممتلكاته الأخرى من الضرائب .
- ٨ - إذا انتقل مقر المجلس الى بلد غير عضو في الاتفاق فيجب على المجلس أن يحصل، قبل الانتقال ، على تأكيد كتابي من حكومة ذلك البلد يفيد :
  - (أ) بأنها ستبرم مع المجلس في أقرب وقت ممكن اتفاقا على النسق المشار اليه في الفقرة ٦ من هذه المادة ؛

- ٤ - تعبير "العضو المستورد بصفة رئيسية" يعني أي عضو يكون انتاجه من زيت الزيتون و انتاجه من زيتون المائدة بعد تحويله الى مكافئ زيت الزيتون بمعامل للتحويل نسبتته ٢٠ في المائة ، خلال مواسم زيت الزيتون و مواسم زيتون المائدة ١٩٨٠/١٩٨١ الى ١٩٨٣/١٩٨٤ بما في ذلك الموسمان المذكوران ، أقل من وارداته خلال السنوات التقويمية ١٩٨١ الى ١٩٨٤ ، بما في ذلك السنتان المذكورتان ، أو لم يسجل له أي من هذين الانتاجين خلال نفس هذه المواسم ؛
- ٥ - تعبير "موسم زيت الزيتون" يعني الفترة الممتدة من أول تشرين الثاني/ نوفمبر من كل سنة الى ٣١ تشرين الأول/ أكتوبر من السنة التالية ؛
- ٦ - تعبير "موسم زيتون المائدة" يعني الفترة الممتدة من أول أيلول/ سبتمبر من كل سنة الى ٣١ آب/ اغسطس من السنة التالية ؛
- ٧ - تعبير "منتجات الزيتون" يعني بصفة خاصة زيوت الزيتون ، وزيتون المائدة بأنواعه ، وزيوت شغل الزيتون .

### الباب الأول - الأحكام المؤسسية

#### الفصل الثالث

#### المجلس الدولي لزيت الزيتون

##### المادة ٣

#### انشاء المجلس الدولي لزيت الزيتون ومقره وهيكله

- ١ - يكون للمجلس الدولي لزيت الزيتون ، المنشأ لضمان تنفيذ هذا الاتفاق ومراقبة تطبيقه التكوين والسلطات والوظائف المحددة في هذا الاتفاق .
- ٢ - يكون مقر المجلس في مدريد ما لم يقرر خلاف ذلك .
- ٣ - يمارس المجلس وظائفه مباشرة و/ أو من خلال اللجان واللجان الفرعية المذكورة في المادة ٧ ، وكذلك بواسطة الأمانة التنفيذية الموظفة من مديرها التنفيذي وكبار موظفيها ومسئول استخدامها .

##### المادة ٤

#### تكوين المجلس

- ١ - كل طرف في هذا الاتفاق يكون عضوا في المجلس .
- ٢ - تنشأ فئتان من الأعضاء هما :
- (أ) الأعضاء المنتجون بصفة رئيسية ؛
- (ب) الأعضاء المستوردون بصفة رئيسية .
- ٣ - يكون لكل عضو ممثل واحد في المجلس وأيضا ، متى شاء ، منابو واحد أو أكثر . ويجوز لأي عضو فضلا عن ذلك أن يضم الى ممثله أو الى منابويه مستشارا واحدا أو أكثر .

- (ج) منع أية ممارسة تنافسية غير مشروعة في التجارة الدولية لزيت الزيتون ، وزيتون ثفل الزيتون وزيتون المائدة ومكافحتها ، اذا اقتضى الأمر ، وضمان تسليم بضاعة تتفق تماما مع القواعد والمعايير الدولية المتبعة في هذا المجال ؛
- (د) تحسين فرص الوصول الى الأسواق وضمان التوريدات ، وكذلك تحسين هياكل الأسواق ونظم التسويق والتوزيع والنقل ؛
- (هـ) اتخاذ كافة الاجراءات والتدابير الكفيلة بإبراز القيمة البيولوجية لزيت الزيتون وزيتون المائدة •

#### ٤ - في مجال تنميط التجارة الدولية في منتجات الزيتون

- (أ) تسهيل دراسة وتطبيق التدابير الرامية الى تحقيق التوازن بين الانتاج والاستهلاك ؛
- (ب) تسهيل دراسة وتطبيق التدابير الرامية الى تساوق التشريعات الوطنية ، فيما يتصل منها على وجه الخصوص بتسويق زيت الزيتون وزيتون المائدة ؛
- (ج) الحد من المساويء الفاتجة عن تذبذب العرض في السوق ، وخاصة بقصد :
- ١٠ تفادي التقلبات المفرطة في الأسعار التي يجب أن تكون مستوياتها مجزية وعادلة للمنتجين ومنصفة للمستهلكين ؛
- ٢٠ توفير ظروف تفضي الى زيادة متسقة في الانتاج والاستهلاك والمبادلات الدولية ، مع مراعاة تشابك العلاقات فيما بينها ؛
- (د) تحسين طرق الاعلام والتشاور بما يتيح جملة أمور منها زيادة شفافية سوق زيت الزيتون ، وزيتون ثفل الزيتون ، وزيتون المائدة •

### الفصل الثاني

#### التعاريف

##### المادة ٢

#### التعاريف

لأغراض هذا الاتفاق :

- ١ - مصطلح " المجلس " يعني المجلس الدولي لزيت الزيتون المشار اليه في الفقرة ١ من المادة ٣ ؛
- ٢ - مصطلح " العضو " يعني طرفا في هذا الاتفاق ؛
- ٣ - تعبير " العضو المنتج بصفة رئيسية " يعني أي عضو يكون انتاجه من زيت الزيتون ، وانتاجه من زيتون المائدة بعد تحويله الى مكافئ زيت الزيتون بمعامل للتحويل نسبته ٢٠ في المائة ، خلال مواسم زيت الزيتون ومواسم زيتون المائدة ١٩٨٠/١٩٨١ الى ١٩٨٣/١٩٨٤ بما في ذلك الموسمان المذكوران ، أعلى من وارداته خلال السنوات التقويمية ١٩٨١ الى ١٩٨٤ ، بما في ذلك السننتان المذكورتان ؛

## الفصل الأول

### الأهداف العامة

#### المادة الأولى

### الأهداف العامة

أهداف الاتفاق الدولي لزيت الزيتون وزيتون المائدة لعام ١٩٨٦، (المشار إليه فيما بعد بعبارة "هذا الاتفاق") التي تأخذ في الاعتبار أحكام القرارات ٩٣ (د-٤) و ١٢٤ (د-٥) و ١٥٥ (د-٦) المعمدة من مؤتمر الأمم المتحدة للتجارة والتنمية هي التالية :

- ١ - في مجال التعاون الدولي والتنسيق
  - (أ) تيسير التعاون الدولي توصل الى تكامل التنمية في اقتصاد الزيتون العالمي ؛
  - (ب) الحفاظ على شروط عمل منصفة في كافة الأنشطة المتصلة بهزيت الزيتون أو المتفرسة عن زراعة الزيتون لرفع مستوى معيشة السكان ؛
  - (ج) تيسير تنسيق سياسات انتاج وتصنيع وتسويق زيت الزيتون ، وزيتون شغل الزيتون ، وزيتون المائدة وتنظيم سوق هذه المنتجات ؛
  - (د) دراسة وتيسير تطبيق الاجراءات الضرورية فيما يتعلق بسائر منتجات الزيتون ؛
  - (هـ) مواصلة العمل الذي تم في اطار الاتفاقات الدولية السابقة لزيت الزيتون مسع تطويره ؛

#### ٢ - في مجال تحديث زراعة الزيتون وتقنياته

- (أ) تشجيع البحث والتطوير توصل الى وضع تقنيات تفضي الى :
  - ١' تحديث زراعة الزيتون وتصنيع منتجاته من خلال البرمجة التقنية والعلمية ؛
  - ٢' تجويد انتاج هذه الزراعة ؛
  - ٣' تخفيض سعر تكلفة النواتج المستخلصة ، ولاسيما زيت الزيتون ، لتحسين مركز هذا الزيت في مجمل سوق الزيوت النباتية السائلة الغذائية ؛
  - ٤' تحسين حالة صناعة زيت الزيتون من حيث علاقاتها بالبيئة ، طبقا لتوصيات مؤتمر الأمم المتحدة للبيئة ، بغية محالجة ما قد يطرأ من أضرار ؛
- (ب) تيسير نقل التكنولوجيا والتدريب في قطاع الزيتون .

#### ٣ - في مجال توسيع المبادلات الدولية لمنتجات الزيتون

- (أ) تيسير دراسة وتطبيق التدابير الرامية الى توسيع المبادلات الدولية لمنتجات الزيتون بهدف زيادة الموارد التي تعود على البلدان المنتجة ، وعلى الأخص البلدان الغامية المنتجة ، من تصديرها ، واتاحة التعجيل بنموها الاقتصادي وتطورها الاجتماعي ، مع مراعاة مصالح المستهلكين ؛
- (ب) اتخاذ كافة التدابير اللائقة التي تفضي الى زيادة استهلاك زيت الزيتون وزيتون المائدة ؛

[ARABIC TEXT — TEXTE ARABE]

## الاتفاق الدولي لزيت الزيتون وزيتون المائدة لعام ١٩٨٦

### الديهاجة

إن الأطراف في هذا الاتفاق ،

إذ تشير إلى أن زراعة الزيتون :

- زراعة لا غنى عنها لصيانة التربة والمحافظة عليها ، تفضي إلى رفع قيمة الأراضي التي لا تملح لأي زراعات أخرى ، وأنها حتى في ظروف الاستزراع غير الكثيف ، وهي الظروف السائدة في معظم الانتاج الحالي ، تستجيب بشكل موات لأي تحسين زراعي ،

- وزراعة لشجر مشمر دائم ، تتيح تحقيق عائد للأموال المستثمرة فيها عبر تقنيات ملائمة ،

وإذ تؤكد أن هذه الزراعة يتوقف عليها وجود ومستوى معيشة ملايين من الأسر التي تعتمد اعتمادا مطلقا على التدابير التي تتخذ للمحافظة على مستوى استهلاك منتجاتها وتنمية هذا الاستهلاك ، سواء في البلدان المنتجة نفسها أو في البلدان المستهلكة غير المنتجة ،

وإذ تشير إلى أن زيت الزيتون وزيتون المائدة يشكّلان سلعتين أساسيتين هامتين في المناطق التي توجد بها زراعة الزيتون ،

وإذ تشير إلى أن السمة الأساسية لانتاج الزيتون تتجلى في تفاوت مواعيد حصاده وامداد السوق به ، مما تترتب عليه تقلبات في قيمة الانتاج ، وعدم استقرار الأسعار وحاصل المادرات ، وأيضا فوارق ظاهرة في دخول المنتجين ،

وإذ تشير إلى ما ينشأ عن ذلك كله من صعوبات خاصة قد تسبب أضرارا جسيمة لمصالح المنتجين والمستهلكين وتعرض للخطر السياسات العامة للتوسع الاقتصادي في بلدان المناطق التي توجد بها زراعة الزيتون ،

وإذ تبرز في هذا الصدد الأهمية الكبرى لانتاج الزيتون في اقتصاد بلدان عديدة ، ولاسيما البلدان الغامية المنتجة للزيتون ،

وإذ تشير إلى أن التدابير التي ينبغي اتخاذها ، على ضوء الخصائص التي تنفرد بها زراعة الزيتون وسوق منتجاته ، تتعدى الصعيد الوطني وتستلزم ملاما دوليا ،

وإذ تضع في اعتبارها الاتفاق الدولي لزيت الزيتون لعام ١٩٥٦ المعدل ببروتوكول ٣ نيسان / أبريل ١٩٥٨ ، وأيضا الاتفاق الدولي لزيت الزيتون لعام ١٩٦٣ ، الممدد والمعدل عدة مرات ، والاتفاق الدولي لزيت الزيتون لعام ١٩٧٩ ،

ولما كان اتفاق عام ١٩٧٩ سوف ينتهي في ٣١ كانون الأول/ ديسمبر ١٩٨٦ ،

وإذ ترى ضرورة مواصلة العمل الذي تم في اطار الاتفاقات المذكورة مع تطويره ، واستصواب ابرام اتفاق جديد ،

فقد اتفقت على ما يلي :

باسم افغانستان :

代表阿富汗:

In the name of Afghanistan:

Au nom de l'Afghanistan :

От имени Афганистана:

En nombre del Afganistán:

باسم ألبانيا :

代表阿尔巴尼亚:

In the name of Albania:

Au nom de l'Albanie :

От имени Албании:

En nombre de Albania:

باسم الجزائر :

代表阿尔及利亚:

In the name of Algeria:

Au nom de l'Algérie :

От имени Алжира:

En nombre de Argelia:

HOCINE DJOUDI  
23 Décembre 1986

باسم أنغولا :

代表安哥拉:

In the name of Angola:

Au nom de l'Angola :

От имени Анголы:

En nombre de Angola:



باسم أنتيغوا وباربودا :

代表安提瓜和巴布达:

In the name of Antigua and Barbuda:

Au nom d'Antigua-et-Barbuda :

От имени Антигуа и Варбуды:

En nombre de Antigua y Barbuda:

باسم الأرجنتين :

代表阿根廷:

In the name of Argentina:

Au nom de l'Argentine :

От имени Аргентины:

En nombre de la Argentina:

باسم استراليا :

代表澳大利亚:

In the name of Australia:

Au nom de l'Australie :

От имени Австралии:

En nombre de Australia:

باسم النمسا :

代表奥地利:

In the name of Austria:

Au nom de l'Autriche :

От имени Австрии:

En nombre de Austria:

باسم البهاما :

代表巴哈马:

In the name of the Bahamas:

Au nom des Bahamas :

От имени Багамских островов:

En nombre de las Bahamas:

باسم البحرين :

代表巴林:

In the name of Bahrain:

Au nom de Bahreïn :

От имени Бахрейна:

En nombre de Bahrein:

باسم بنغلاديش :

代表孟加拉国:

In the name of Bangladesh:

Au nom du Bangladesh :

От имени Бангладеш:

En nombre de Bangladesh:

باسم بربادوس :

代表巴巴多斯:

In the name of Barbados:

Au nom de la Barbade :

От имени Барбадоса:

En nombre de Barbados:

باسم بلجيكا :

代表比利时:

In the name of Belgium:

Au nom de la Belgique :

От имени Бельгии:

En nombre de Belgique:

باسم بليز :

代表伯利兹

In the name of Belize:

Au nom du Belize :

От имени Белхза:

En nombre de Belice:

باسم بنين :

代表贝宁:

In the name of Benin:  
Au nom du Bénin :  
От имени Бенина:  
En nombre de Benin:

باسم بوتان :

代表不丹:

In the name of Bhutan:  
Au nom du Bhoutan :  
От имени Бутана:  
En nombre de Bhután:

باسم بوليفيا :

代表玻利维亚:

In the name of Bolivia:  
Au nom de la Bolivie :  
От имени Боливии:  
En nombre de Bolivia:

باسم بوتسوانا :

代表博茨瓦纳:

In the name of Botswana:  
Au nom du Botswana :  
От имени Ботсвана:  
En nombre de Botswana:

باسم البرازيل :

代表巴西:

In the name of Brazil:  
Au nom du Brésil :  
От имени Бразилии:  
En nombre del Brasil:

باسم بروني دارالسلام :

代表文莱国：

In the name of Brunei Darussalam:

Au nom de Brunei Darussalam :

От имени Брунея Даруссалама:

En nombre de Brunei Darussalam:

باسم بلغاريا :

代表保加利亚：

In the name of Bulgaria:

Au nom de la Bulgarie :

От имени Болгарии:

En nombre de Bulgaria:

باسم بوركينا فاسو :

代表布尔基纳法索：

In the name of Burkina Faso:

Au nom du Burkina Faso :

От имени Буркина Фасо:

En nombre de Burkina Faso:

باسم بورما :

代表缅甸：

In the name of Burma:

Au nom de la Birmanie :

От имени Бирмы:

En nombre de Birmania:

باسم بوروندي :

代表布隆迪：

In the name of Burundi:

Au nom du Burundi :

От имени Бурунди:

En nombre de Burundi:

باسم جمهورية بيلوروسيا الاشتراكية السوفياتية :

代表白俄罗斯苏维埃社会主义共和国：

In the name of the Byelorussian Soviet Socialist Republic:

Au nom de la République socialiste soviétique de Biélorussie :

От имени Белорусской Советской Социалистической Республики:

En nombre de la República Socialista Soviética de Bielorrusia:

باسم الكاميرون :

喀麦隆代表：

In the name of Cameroon:

Au nom du Cameroun :

От имени Камеруна:

En nombre del Camerún:

باسم كندا :

代表加拿大：

In the name of Canada:

Au nom du Canada :

От имени Канады:

En nombre del Canadá:

باسم الرأس الأخضر :

代表佛得角：

In the name of Cape Verde:

Au nom du Cap-Vert :

От имени Островов Зеленого Мыса:

En nombre de Cabo Verde:

باسم جمهورية افريقيا الوسطى :

代表中非共和国：

In the name of the Central African Republic:

Au nom de la République centrafricaine :

От имени Цейтральпоафриканской Республики:

En nombre de la República Centrafricana:

**باسم تشاد :****代表乍得:**

In the name of Chad:  
Au nom du Tchad :  
От имени Чада:  
En nombre del Chad:

**باسم شيلي :****代表智利:**

In the name of Chile:  
Au nom du Chili :  
От имени Чили:  
En nombre de Chile:

**باسم الصين :****代表中国:**

In the name of China:  
Au nom de la Chine :  
От имени Китая:  
En nombre de China:

**باسم كولومبيا :****代表哥伦比亚:**

In the name of Colombia:  
Au nom de la Colombie :  
От имени Колумбии:  
En nombre de Colombia:

**باسم كومورو :****代表科摩罗:**

In the name of the Comoros:  
Au nom des Comores :  
От имени Коморских островов:  
En nombre de las Comoras:

باسم الكونغو:

代表刚果:

In the name of the Congo:

Au nom du Congo :

От имени Конго:

En nombre del Congo:

باسم كوستاريكا:

代表哥斯达黎加:

In the name of Costa Rica:

Au nom du Costa Rica :

От имени Коста-Рики:

En nombre de Costa Rica:

باسم كوت ديفوار:

科特迪瓦代表

In the name of Côte d'Ivoire:

Au nom de la Côte d'Ivoire :

От имени Кот д'Ивуар:

En nombre de Côte d'Ivoire:

باسم كوبا:

代表古巴:

In the name of Cuba:

Au nom de Cuba :

От имени Кубы:

En nombre de Cuba:

باسم قبرص:

代表塞浦路斯:

In the name of Cyprus:

Au nom de Chypre :

От имени Кипра:

En nombre de Chipre:

باسم تشيكوسلوفاكيا :

代表捷克斯洛伐克:

In the name of Czechoslovakia:

Au nom de la Tchécoslovaquie :

От имени Чехословакии:

En nombre de Checoslovaquia:

باسم كمبوتشيا الديمقراطية :

代表民主柬埔寨:

In the name of Democratic Kampuchea:

Au nom du Kampuchea démocratique :

От имени Демократической Кампучии:

En nombre de Kampuchea Democrática:

باسم جمهورية كوريا الشعبية الديمقراطية :

代表朝鲜民主主义人民共和国:

In the name of the Democratic People's Republic of Korea:

Au nom de la République populaire démocratique de Corée :

От имени Корейской Народно-Демократической Республики:

En nombre de la República Popular Democrática de Corea:

باسم اليمن الديمقراطية :

代表民主也门:

In the name of Democratic Yemen:

Au nom du Yémen démocratique :

От имени Демократического Йемена:

En nombre del Yemen Democrático:

باسم الدانمرك :

代表丹麦:

In the name of Denmark:

Au nom du Danemark :

От имени Дании:

En nombre de Dinamarca:



باسم جيبوتي :

代表吉布提:

In the name of Djibouti:

Au nom de Djibouti :

От имени Джибути:

En nombre de Djibouti:

باسم دومينيكا :

代表多米尼加:

In the name of Dominica:

Au nom de la Dominique :

От имени Доминики:

En nombre de Dominica:

باسم الجمهورية الدومينيكية :

代表多米尼加共和国:

In the name of the Dominican Republic:

Au nom de la République dominicaine :

От имени Доминиканской Республнки:

En nombre de la República Dominicana:

باسم اکوادور :

代表厄瓜多尔:

In the name of Ecuador:

Au nom de l'Equateur :

От имени Эквадора:

En nombre del Eucador:

باسم مصر :

代表埃及:

In the name of Egypt:

Au nom de l'Egypte :

От имени Егнпта:

En nombre de Egipto:

باسم السلفادور:

代表萨尔瓦多:

In the name of El Salvador:

Au nom d'El Salvador :

От имени Сальвадора:

En nombre de El Salvador:

باسم فينما الاقترابية:

代表赤道几内亚:

In the name of Equatorial Guinea:

Au nom de la Guinée équatoriale :

От имени Экваториальной Гвинеи:

En nombre de Guinea Ecuatorial:

باسم اثيوبيا:

代表埃塞俄比亚:

In the name of Ethiopia:

Au nom de l'Ethiopie :

От имени Эфиопии:

En nombre de Etiopia:

باسم فيجي:

代表斐济:

In the name of Fiji:

Au nom de Fidji :

От имени Фиджи:

En nombre de Fiji:

باسم جمهورية ألمانيا الاتحادية:

代表德意志联邦共和国:

In the name of the Federal Republic of Germany:

Au nom de la République fédérale d'Allemagne :

От имени Федеративной Республики Германии:

En nombre de la República Federal de Alemania:

باسم فنلندا :

代表芬兰:

In the name of Finland:  
 Au nom de la Finlande :  
 От имени Финляндии:  
 En nombre de Finlandia:

باسم فرنسا :

代表法国:

In the name of France:  
 Au nom de la France :  
 От имени Франции:  
 En nombre de Francia:

باسم غابون :

代表加蓬:

In the name of Gabon:  
 Au nom du Gabon :  
 От имени Габона:  
 En nombre del Gabón:

باسم غامبيا :

代表冈比亚:

In the name of the Gambia:  
 Au nom de la Gambie :  
 От имени Гамбии:  
 En nombre de Gambia:

باسم الجمهورية الديمقراطية الألمانية :

代表德意志民主共和国:

In the name of the German Democratic Republic:  
 Au nom de la République démocratique allemande :  
 От имени Германской Демократической Республики:  
 En nombre de la República Democrática Alemana:

باسم غانا :

代表加纳:

In the name of Ghana:

Au nom du Ghana :

От имени Ганы:

En nombre de Ghana:

باسم اليونان :

代表希腊:

In the name of Greece:

Au nom de la Grèce :

От имени Греции:

En nombre de Grecia:

باسم غرينادا :

代表格林纳达:

In the name of Grenada:

Au nom de la Grenade :

От имени Гренады:

En nombre de Granada:

باسم غواتيمالا :

代表危地马拉:

In the name of Guatemala:

Au nom du Guatemala :

От имени Гватемалы:

En nombre de Guatemala:

باسم غينيا :

代表几内亚:

In the name of Guinea:

Au nom de la Guinée :

От имени Гвинеи:

En nombre de Guinea:

باسم فينبا - بيساو :

代表几内亚比绍:

In the name of Guinea-Bissau:

Au nom de la Guinée-Bissau :

От имени Гвинеи-Бисау:

En nombre de Guinea-Bissau:

باسم غيانا :

代表圭亚那:

In the name of Guyana:

Au nom de la Guyane :

От имени Гвианы:

En nombre de Guyana:

باسم هايتي :

代表海地:

In the name of Haiti:

Au nom d'Haïti :

От имени Гаити:

En nombre de Haïti:

باسم الكرسي الرسولي :

代表教廷:

In the name of the Holy See:

Au nom du Saint-Siège :

От имени Святейшего престола:

En nombre de la Santa Sede:

باسم هندوراس :

代表洪都拉斯:

In the name of Honduras:

Au nom du Honduras :

От имени Гондураса:

En nombre de Honduras:

باسم هنغاريا :

代表匈牙利:

In the name of Hungary:

Au nom de la Hongrie :

От имени Венгрии:

En nombre de Hungría:

باسم ايسلندا :

代表冰岛:

In the name of Iceland:

Au nom de l'Islande :

От имени Исландии:

En nombre de Islandia:

باسم الهند :

代表印度:

In the name of India:

Au nom de l'Inde :

От имени Индии:

En nombre de la India:

باسم اندونيسيا :

代表印度尼西亚:

In the name of Indonesia:

Au nom de l'Indonésie :

От имени Индонезии:

En nombre de Indonesia:

باسم العراق :

代表伊拉克:

In the name of Iraq:

Au nom de l'Iraq :

От имени Ирака:

En nombre del Iraq:

باسم ایرلندا :

代表爱尔兰:

In the name of Ireland:

Au nom de l'Irlande :

От имени Ирландии:

En nombre de Irlanda:

باسم جمهورية ايران الاسلامية :

代表伊朗伊斯兰共和国:

In the name of the Islamic Republic of Iran:

Au nom de la République islamique d'Iran :

От имени Исламской Республики Иран:

En nombre de la República Islámica del Irán:

باسم اسرائيل :

代表以色列:

In the name of Israel:

Au nom d'Israël :

От имени Израиля:

En nombre de Israel:

باسم ايطاليا :

代表意大利:

In the name of Italy:

Au nom de l'Italie :

От имени Италин:

En nombre de Italia:

باسم جامايكا :

代表牙买加:

In the name of Jamaica:

Au nom de la Jamaïque :

От имени Ямайки:

En nombre de Jamaica:

باسم اليابان :

代表日本:

In the name of Japan:

Au nom du Japon :

От имени Японии:

En nombre del Japón:

باسم الأردن :

代表约旦:

In the name of Jordan:

Au nom de la Jordanie :

От имени Иордании:

En nombre de Jordania:

باسم كينيا :

代表肯尼亚:

In the name of Kenya:

Au nom du Kenya :

От имени Кении:

En nombre de Kenya:

باسم الكويت :

代表科威特:

In the name of Kuwait:

Au nom du Koweït :

От имени Кувейта:

En nombre de Kuwait:

باسم جمهورية لاو الديمقراطية الشعبية :

代表老挝人民民主共和国:

In the name of the Lao People's Democratic Republic:

Au nom de la République démocratique populaire lao :

От имени Лаосской Народно-Демократической Республики:

En nombre de la República Democrática Popular Lao:



باسم لبنان :

代表黎巴嫩:

In the name of Lebanon:

Au nom du Liban :

От имени Ливана:

En nombre del Líbano:

باسم ليمونو :

代表莱索托:

In the name of Lesotho:

Au nom du Lesotho :

От имени Лесото:

En nombre de Lesotho:

باسم ليريا :

代表利比里亚:

In the name of Liberia:

Au nom du Libéria :

От имени Либерии:

En nombre de Liberia:

باسم الجماهيرية العربية الليبية :

代表阿拉伯利比亚民众国:

In the name of the Libyan Arab Jamahiriya:

Au nom de la Jamahiriya arabe libyenne :

От имени Ливийской Арабской Джамахирии:

En nombre de la Jamahiriya Arabe Libia:

باسم لختنشتاين :

代表列支敦士登:

In the name of Liechtenstein:

Au nom du Liechtenstein :

От имени Лихтенштейна:

En nombre de Liechtenstein:

باسم لكسمبرغ :

代表卢森堡:

In the name of Luxembourg:

Au nom du Luxembourg :

От имени Люксембурга:

En nombre de Luxemburgo:

باسم مدغشقر :

代表马达加斯加:

In the name of Madagascar:

Au nom de Madagascar :

От имени Мадагаскара:

En nombre de Madagascar:

باسم ملاوى :

代表马拉维:

In the name of Malawi:

Au nom du Malawi :

От имени Малави:

En nombre de Malawi:

باسم ماليزيا :

代表马来西亚:

In the name of Malaysia:

Au nom de la Malaisie :

От имени Малайзии:

En nombre de Malasia:

باسم ملديف :

代表马尔代夫:

In the name of Maldives:

Au nom des Maldives :

От имени Мальдивов:

En nombre de Maldivas:

باسم مالي :

代表马里:

In the name of Mali:

Au nom du Mali :

От имени Мали:

En nombre de Mali:

باسم مالطة :

代表马耳他:

In the name of Malta:

Au nom de Malte :

От имени Мальты:

En nombre de Malta:

باسم موريتانيا :

代表毛里塔尼亚:

In the name of Mauritania:

Au nom de la Mauritanie :

От имени Мавритании:

En nombre de Mauritania:

باسم موريشوس :

代表毛里求斯:

In the name of Mauritius:

Au nom de Maurice :

От имени Маврикия:

En nombre de Mauricio:

باسم المكسيك :

代表墨西哥:

In the name of Mexico:

Au nom du Mexique :

От имени Мексики:

En nombre de México:

باسم موناكو:

代表摩纳哥:

In the name of Monaco:

Au nom de Monaco :

От имени Монако:

En nombre de Mónaco:

باسم منغوليا:

代表蒙古:

In the name of Mongolia:

Au nom de la Mongolie :

От имени Монголии:

En nombre de Mongolia:

باسم المغرب:

代表摩洛哥:

In the name of Morocco:

Au nom du Maroc :

От имени Марокко:

En nombre de Marruecos:

DRISS SLAOUI  
Le 18.12.1986

باسم موزامبيق:

代表莫桑比克:

In the name of Mozambique:

Au nom du Mozambique :

От имени Мозамбика:

En nombre de Mozambique:

باسم نيبال :

代表尼泊尔:

In the name of Nepal:

Au nom du Népal :

От имени Непала:

En nombre de Nepal:

باسم هولندا :

代表荷兰:

In the name of the Netherlands:

Au nom des Pays-Bas :

От имени Нидерландов:

En nombre de los Países Bajos:

باسم نيوزيلندا :

代表新西兰:

In the name of New Zealand:

Au nom de la Nouvelle-Zélande :

От имени Новой Зеландии:

En nombre de Nueva Zelandia:

باسم نيكاراغوا :

代表尼加拉瓜:

In the name of Nicaragua:

Au nom du Nicaragua :

От имени Никарагуа:

En nombre de Nicaragua:

باسم النيجر :

代表尼日尔:

In the name of the Niger:

Au nom du Niger :

От имени Нигера:

En nombre del Niger:

باسم نيجيريا :

代表尼日利亚:

In the name of Nigeria:

Au nom du Nigéria :

От имени Нигерии:

En nombre de Nigéria:

باسم النرويج :

代表挪威:

In the name of Norway:

Au nom de la Norvège :

От имени Норвегии:

En nombre de Noruega:

باسم عمان :

代表阿曼:

In the name of Oman:

Au nom de l'Oman :

От имени Омана:

En nombre de Omán:

باسم باكستان :

代表巴基斯坦:

In the name of Pakistan:

Au nom du Pakistan :

От имени Пакистана:

En nombre del Pakistán:

باسم بنما :

代表巴拿马:

In the name of Panama:

Au nom du Panama :

От имени Панамы:

En nombre de Panamá:

باسم بابوا غينيا الجديدة :

代表巴布亚新几内亚:

In the name of Papua New Guinea:  
 Au nom de la Papouasie-Nouvelle-Guinée :  
 От имени Папуа-Новой Гвинеи:  
 En nombre de Papua Nueva Guinea:

باسم باراغواي :

代表巴拉圭:

In the name of Paraguay:  
 Au nom du Paraguay :  
 От имени Парагвая:  
 En nombre del Paraguay:

باسم بيرو :

代表秘鲁:

In the name of Peru:  
 Au nom du Pérou :  
 От имени Перу:  
 En nombre del Perú:

باسم الفلبين :

代表菲律宾:

In the name of the Philippines:  
 Au nom des Philippines :  
 От имени Филиппин:  
 En nombre de Filipinas:

باسم بولندا :

代表波兰:

In the name of Poland:  
 Au nom de la Pologne :  
 От имени Польши:  
 En nombre de Polonia:

باسم البرتغال :

代表葡萄牙：

In the name of Portugal:

Au nom du Portugal :

От имени Португалии:

En nombre de Portugal:

باسم قطر :

代表卡塔尔：

In the name of Qatar:

Au nom du Qatar :

От имени Катара:

En nombre de Qatar:

باسم جمهورية كوريا :

代表大韩民国：

In the name of the Republic of Korea:

Au nom de la République de Corée :

От имени Корейской Республики:

En nombre de la República de Corea:

باسم رومانيا :

代表罗马尼亚：

In the name of Romania:

Au nom de la Roumanie :

От имени Румынии:

En nombre de Rumania:

باسم رواندا :

代表卢旺达：

In the name of Rwanda:

Au nom du Rwanda :

От имени Руанды:

En nombre de Rwanda:



باسم سانت کریستوفر ونیفیس :

代表圣克里斯托弗和尼维斯:

In the name of Saint Christopher and Nevis:

Au nom de Saint-Christophe-et-Nevis :

От имени Сент-Кристофер и Невис:

En nombre de San Cristóbal y Nieves:

باسم سانت لوسیا :

代表圣卢西亚:

In the name of Saint Lucia:

Au nom de Sainte-Lucie :

От имени Сент-Люсии:

En nombre de Santa Lucía:

باسم سانت فنسنت وجزر گرینادین :

代表圣文森特和格林纳丁斯:

In the name of Saint Vincent and the Grenadines:

Au nom de Saint-Vincent-et-Grenadines :

От имени Сент-Винсента и Гренады:

En nombre de San Vicente y las Granadinas:

باسم ساموا :

代表萨摩亚:

In the name of Samoa:

Au nom du Samoa :

От имени Самоа:

En nombre de Samoa:

باسم سان مارینو :

代表圣马力诺:

In the name of San Marino:

Au nom de Saint-Marin :

От имени Сан-Марино:

En nombre de San Marino:

باسم سان تومي وبرينسيبي :

代表圣多美和普林西比:

In the name of Sao Tome and Principe:

Au nom de Sao Tomé-et-Principe :

От имени Сан-Томе и Принсипи:

En nombre de Santo Tomé y Príncipe:

باسم المملكة العربية السعودية :

代表沙特阿拉伯:

In the name of Saudi Arabia:

Au nom de l'Arabie saoudite :

От имени Саудовской Аравии:

En nombre de Arabia Saudita:

باسم السنغال :

代表塞内加尔:

In the name of Senegal:

Au nom du Sénégal :

От имени Сенегала:

En nombre del Senegal:

باسم سيشيل :

代表塞舌尔:

In the name of Seychelles:

Au nom des Seychelles :

От имени Сейшельских островов:

En nombre de Seychelles:

باسم سيراليون :

代表塞拉利昂:

In the name of Sierra Leone:

Au nom de la Sierra Leone :

От имени Сьерра-Леоне:

En nombre de Sierra Leona:

باسم سنغافوره :

代表新加坡:

In the name of Singapore:

Au nom de Singapour :

От имени Сингапура:

En nombre de Singapur:

باسم جزر سليمان :

代表所罗门群岛:

In the name of Solomon Islands:

Au nom des Iles Salomon :

От имени Соломоновых Островов:

En nombre de las Islas Salomón:

باسم الصومال :

代表索马里:

In the name of Somalia:

Au nom de la Somalie :

От имени Сомали:

En nombre de Somalia:

باسم افريقيا الجنوبية :

代表南非:

In the name of South Africa:

Au nom de l'Afrique de Sud :

От имени Южной Африки:

En nombre de Sudáfrica:

باسم اسبانيا :

代表西班牙:

In the name of Spain:

Au nom de l'Espagne :

От имени Испании:

En nombre de España:

باسم سرى لانكا :

代表斯里兰卡:

In the name of Sri Lanka:

Au nom de Sri Lanka :

От имени Шри Ланки:

En nombre de Sri Lanka:

باسم السودان :

代表苏丹:

In the name of the Sudan:

Au nom du Soudan :

От имени Судана:

En nombre del Sudán:

باسم سورينام :

代表苏里南:

In the name of Suriname:

Au nom du Suriname :

От имени Суринана:

En nombre de Suriname:

باسم سوازيلاند :

代表斯威士兰:

In the name of Swaziland:

Au nom du Swaziland :

От имени Свазиленда:

En nombre de Swazilandia:

باسم السويد :

代表瑞典:

In the name of Sweden:

Au nom de la Suède :

От имени Швеции:

En nombre de Suecia:

باسم سويسرا :

代表瑞士:

In the name of Switzerland:  
Au nom de la Suisse :  
От имени Швейцарии:  
En nombre de Suiza:

باسم الجمهورية العربية السورية :

代表阿拉伯叙利亚共和国:

In the name of the Syrian Arab Republic:  
Au nom de la République arabe syrienne :  
От имени Сирийской Арабской Республики:  
En nombre de la República Árabe Siria:

باسم تايلاند :

代表泰国:

In the name of Thailand:  
Au nom de la Thaïlande :  
От имени Таиланда:  
En nombre de Tailandia:

باسم توغو :

代表多哥:

In the name of Togo:  
Au nom du Togo :  
От имени Того:  
En nombre del Togo:

باسم تونغا :

代表汤加:

In the name of Tonga:  
Au nom des Tonga :  
От имени Тонга:  
En nombre de Tonga:

باسم ترينيداد وتوباغو:

代表特立尼达和多巴哥:

In the name of Trinidad and Tobago:

Au nom de la Trinité-et-Tobago :

От имени Тринидада и Тобаго:

En nombre de Trinidad y Tabago:

باسم تونس:

代表突尼斯:

In the name of Tunisia:

Au nom de la Tunisie :

От имени Туниса:

En nombre de Túnez:

MAHMOUD MESTIRI  
Le 17 décembre 1986

باسم تركيا:

代表土耳其:

In the name of Turkey:

Au nom de la Turquie :

От имени Турции:

En nombre de Turquía:

KORKMAZ HAKTANIR  
Dec. 30, 1986

باسم أوغندا:

代表乌干达:

In the name of Uganda:

Au nom de l'Ouganda :

От имени Уганды:

En nombre de Uganda:

باسم جمهورية اوكرانيا الاشتراكية السوفياتية :

代表乌克兰苏维埃社会主义共和国:

In the name of the Ukrainian Soviet Socialist Republic:  
Au nom de la République socialiste soviétique d'Ukraine :  
От имени Украинской Советской Социалистической Республики:  
En nombre de la República Socialista Soviética de Ucrania:

باسم اتحاد الجمهوريات الاشتراكية السوفياتية:

代表苏维埃社会主义共和国联盟:

In the name of the Union of Soviet Socialist Republics:  
Au nom de l'Union des Républiques socialistes soviétiques :  
От имени Союза Советских Социалистических Республик:  
En nombre de la Unión de Repúblicas Socialistas Soviéticas:

باسم الامارات العربية المتحدة:

代表阿拉伯联合酋长国:

In the name of the United Arab Emirates:  
Au nom des Emirats arabes unis :  
От имени Объединенных Арабских Эмиратов:  
En nombre de los Emiratos Arabes Unidos:

باسم المملكة المتحدة لبريطانيا العظمى وايرلندا الشمالية:

代表大不列颠及北爱尔兰联合王国:

In the name of the United Kingdom of Great Britain and Northern Ireland:  
Au nom du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord :  
От имени Соединенного Королевства Великобритании и Северной Ирландии:  
En nombre del Reino Unido de Gran Bretaña e Irlanda del Norte:

باسم جمهورية تنزانيا المتحدة:

代表坦桑尼亚联合共和国:

In the name of the United Republic of Tanzania:  
Au nom de la République-Unie de Tanzanie :  
От имени Объединенной Республики Танзания:  
En nombre de la República Unida de Tanzania:

باسم الولايات المتحدة الأمريكية:

代表美利坚合众国:

In the name of the United States of America:

Au nom des Etats-Unis d'Amérique :

От имени Соединенных Штатов Америки:

En nombre de los Estados Unidos de América:

باسم أوروغواي:

代表乌拉圭:

In the name of Uruguay:

Au nom de l'Uruguay :

От имени Уругвая:

En nombre del Uruguay:

باسم فانواتو:

代表瓦努阿图:

In the name of Vanuatu:

Au nom de Vanuatu :

От имени Вануату:

En nombre de Vanuatu:

باسم فنزويلا:

代表委内瑞拉:

In the name of Venezuela:

Au nom du Venezuela :

От имени Венесуэлы:

En nombre de Venezuela:

باسم فيت نام:

代表越南社会主义共和国:

In the name of Viet Nam:

Au nom du Viet Nam :

От имени Вьетнама:

En nombre de Viet Nam:



باسم اليمن :

代表也门:

In the name of Yemen:

Au nom du Yémen :

От имени Йемена:

En nombre del Yemen:

باسم يوغوسلافيا :

代表南斯拉夫:

In the name of Yugoslavia:

Au nom de la Yougoslavie :

От имени Югославин:

En nombre de Yugoslavia:

باسم زائير :

代表扎伊尔:

In the name of Zaire:

Au nom du Zaïre :

От имени Заира:

En nombre del Zaire:

باسم زامبيا :

代表赞比亚:

In the name of Zambia:

Au nom de la Zambie :

От имени Замбни:

En nombre de Zambia:

باسم زيمبابوي :

代表津巴布韦:

In the name of Zimbabwe:

Au nom du Zimbabwe :

От имени Зимбабве:

En nombre de Zimbabwe:

باسم المجتمع الاقتصادي الأروبي :

代表欧洲经济共同体:

In the name of European Economic Community:

Au nom de la Communauté économique européenne :

От имени Европейского экономического сообщества:

En nombre de la Comunidad Económica Europea:

MICHAEL HARDY

---

**No. 24592**

---

**MULTILATERAL**

**South Pacific Nuclear Free Zone Treaty (with annexes).  
Concluded at Rarotonga on 6 August 1985**

*Authentic text: English.*

*Registered by the South Pacific Bureau for Economic Co-operation on 2 January 1987.*

---

**MULTILATÉRAL**

**Traité sur la zone dénucléarisée du Pacifique Sud (avec annexes). Couclu à Rarotonga le 6 août 1985**

*Texte authentique : anglais.*

*Enregistré par le Bureau de coopération économique pour le Pacifique Sud le 2 janvier 1987.*

## SOUTH PACIFIC NUCLEAR FREE ZONE TREATY<sup>1</sup>

The Parties to this Treaty,

United in their commitment to a world at peace;

Gravely concerned that the continuing nuclear arms race presents the risk of nuclear war which would have devastating consequences for all people;

Convinced that all countries have an obligation to make every effort to achieve the goal of eliminating nuclear weapons, the terror which they hold for humankind and the threat which they pose to life on earth;

Believing that regional arms control measures can contribute to global efforts to reverse the nuclear arms race and promote the national security of each country in the region and the common security of all;

Determined to ensure, so far as lies within their power, that the bounty and beauty of the land and sea in their region shall remain the heritage of their peoples and their descendants in perpetuity to be enjoyed by all in peace;

Reaffirming the importance of the Treaty on the Non-Proliferation of Nuclear Weapons (NPT)<sup>2</sup> in preventing the proliferation of nuclear weapons and in contributing to world security;

Noting, in particular, that Article VII of the NPT recognises the right of any group of States to conclude regional treaties in order to assure the total absence of nuclear weapons in their respective territories;

Noting that the prohibitions of emplantation and emplacement of nuclear weapons on the seabed and the ocean floor and in the subsoil thereof contained in the Treaty on the Prohibition of the Emplacement of Nuclear Weapons and Other Weapons of Mass Destruction on the Seabed and the Ocean Floor and in the Subsoil Thereof<sup>3</sup> apply in the South Pacific;

Noting also that the prohibition of testing of nuclear weapons in the atmosphere or under water, including territorial waters or high seas, contained in the Treaty Banning Nuclear Weapon Tests in the Atmosphere, in Outer Space and Under Water<sup>4</sup> applies in the South Pacific;

Determined to keep the region free of environmental pollution by radioactive wastes and other radioactive matter;

<sup>1</sup> Came into force on 11 December 1988, the date of deposit with the Director of the South Pacific Bureau for Economic Co-operation of the eighth instrument of ratification, in accordance with article 15 (1):

<i>State</i>	<i>Date of deposit of the instrument of ratification</i>
Australia .....	11 December 1986
Cook Islands .....	28 October 1985
Fiji .....	4 October 1985
Kiribati .....	28 October 1886
New Zealand .....	13 November 1986
Niue .....	8 May 1986
Tuvalu .....	10 January 1986
Western Samoa .....	20 October 1986

<sup>2</sup> United Nations, *Treaty Series*, vol. 729, p. 161.

<sup>3</sup> *Ibid.*, vol. 955, p. 115.

<sup>4</sup> *Ibid.*, vol. 480, p. 43.

Guided by the decision of the Fifteenth South Pacific Forum at Tuvalu that a nuclear free zone should be established in the region at the earliest possible opportunity in accordance with the principles set out in the communique of that meeting;

Agreed as follows:

#### *Article 1. USAGE OF TERMS*

For the purposes of this Treaty and its Protocols:

- a) "South Pacific Nuclear Free Zone" means the areas described in Annex 1 as illustrated by the map attached to that Annex;
- b) "Territory" means internal waters, territorial sea and archipelagic waters, the seabed and subsoil beneath, the land territory and the airspace above them;
- c) "Nuclear explosive device" means any nuclear weapon or other explosive device capable of releasing nuclear energy, irrespective of the purpose for which it could be used. The term includes such a weapon or device in unassembled and partly assembled forms, but does not include the means of transport or delivery of such a weapon or device if separable from and not an indivisible part of it;
- d) "Stationing" means emplantation, emplacement, transportation on land or inland waters, stockpiling, storage, installation and deployment.

#### *Article 2. APPLICATION OF THE TREATY*

1. Except where otherwise specified, this Treaty and its Protocols shall apply to territory within the South Pacific Nuclear Free Zone.
2. Nothing in this Treaty shall prejudice or in any way affect the rights, or the exercise of the rights, of any State under international law with regard to freedom of the seas.

#### *Article 3. RENUNCIATION OF NUCLEAR EXPLOSIVE DEVICES*

Each Party undertakes:

- (a) Not to manufacture or otherwise acquire, possess or have control over any nuclear explosive device by any means anywhere inside or outside the South Pacific Nuclear Free Zone;
- (b) Not to seek or receive any assistance in the manufacture or acquisition of any nuclear explosive device;
- (c) Not to take any action to assist or encourage the manufacture or acquisition of any nuclear explosive device by any State.

#### *Article 4. PEACEFUL NUCLEAR ACTIVITIES*

Each Party undertakes:

- (a) Not to provide source or special fissionable material, or equipment or material especially designed or prepared for the processing, use or production of special fissionable material for peaceful purposes to:
  - (i) Any non-nuclear-weapon State unless subject to the safeguards required by Article III.1 of the NPT, or
  - (ii) Any nuclear-weapon State unless subject to applicable safeguards agreements with the International Atomic Energy Agency (IAEA).

Any such provision shall be in accordance with strict non-proliferation measures to provide assurance of exclusively peaceful non-explosive use;

- (b) To support the continued effectiveness of the international non-proliferation system based on the NPT and the IAEA safeguards system.

*Article 5. PREVENTION OF STATIONING  
OF NUCLEAR EXPLOSIVE DEVICES*

1. Each Party undertakes to prevent in its territory the stationing of any nuclear explosive device.
2. Each Party in the exercise of its sovereign rights remains free to decide for itself whether to allow visits by foreign ships and aircraft to its ports and airfields, transit of its airspace by foreign aircraft, and navigation by foreign ships in its territorial sea or archipelagic waters in a manner not covered by the rights of innocent passage, archipelagic sea lane passage or transit passage of straits.

*Article 6. PREVENTION OF TESTING  
OF NUCLEAR EXPLOSIVE DEVICES*

Each Party undertakes:

- (a) To prevent in its territory the testing of any nuclear explosive device;
- (b) Not to take any action to assist or encourage the testing of any nuclear explosive device by any State.

*Article 7. PREVENTION OF DUMPING*

1. Each Party undertakes:
  - (a) Not to dump radioactive wastes and other radioactive matter at sea anywhere within the South Pacific Nuclear Free Zone;
  - (b) To prevent the dumping of radioactive wastes and other radioactive matter by anyone in its territorial sea;
  - (c) Not to take any action to assist or encourage the dumping by anyone of radioactive wastes and other radioactive matter at sea anywhere within the South Pacific Nuclear Free Zone;
  - (d) To support the conclusion as soon as possible of the proposed Convention relating to the protection of the natural resources and environment of the South Pacific region and its Protocol for the prevention of pollution of the South Pacific region by dumping, with the aim of precluding dumping at sea of radioactive wastes and other radioactive matter by anyone anywhere in the region.
2. Paragraphs 1(a) and 1(b) of this Article shall not apply to areas of the South Pacific Nuclear Free Zone in respect of which such a Convention and Protocol have entered into force.

*Article 8. CONTROL SYSTEM*

1. The Parties hereby establish a control system for the purpose of verifying compliance with their obligations under this Treaty.
2. The control system shall comprise:
  - (a) Reports and exchange of information as provided for in Article 9;
  - (b) Consultations as provided for in Article 10 and Annex 4 (1);
  - (c) The application to peaceful nuclear activities of safeguards by the IAEA as provided for in Annex 2;
  - (d) A complaints procedure as provided for in Annex 4.

*Article 9. REPORTS AND EXCHANGES OF INFORMATION*

1. Each Party shall report to the Director of the South Pacific bureau for Economic Co-operation (the Director) as soon as possible any significant event within its jurisdiction affecting the implementation of this Treaty. The Director shall circulate such reports promptly to all Parties.

2. The Parties shall endeavour to keep each other informed on matters arising under or in relation to this Treaty. They may exchange information by communicating it to the Director, who shall circulate it to all Parties.

3. The Director shall report annually to the South Pacific Forum on the status of this Treaty and matters arising under or in relation to it, incorporating reports and communications made under paragraphs 1 and 2 of this Article and matters arising under Articles 8(2)(d) and 10 and Annex 2(4).

*Article 10. CONSULTATIONS AND REVIEW*

Without prejudice to the conduct of consultations among Parties by other means, the Director, at the request of any Party, shall convene a meeting of the Consultative Committee established by Annex 3 for consultation and co-operation on any matter arising in relation to this Treaty or for reviewing its operation.

*Article 11. AMENDMENT*

The Consultative Committee shall consider proposals for amendment of the provisions of this treaty proposed by any Party and circulated by the Director to all Parties not less than three months prior to the convening of the Consultative Committee for this purpose. Any proposal agreed upon by consensus by the Consultative Committee shall be communicated to the Director who shall circulate it for acceptance to all Parties. An amendment shall enter into force thirty days after receipt by the depositary of acceptances from all Parties.

*Article 12. SIGNATURE AND RATIFICATION*

1. This Treaty shall be open for signature by any Member of the South Pacific Forum.

2. This Treaty shall be subject to ratification. Instruments of ratification shall be deposited with the Director who is hereby designated depositary of this Treaty and its Protocols.

3. If a Member of the South Pacific Forum whose territory is outside the South Pacific Nuclear Free Zone becomes a Party to this Treaty, Annex 1 shall be deemed to be amended so far as is required to enclose at least the territory of that Party within the boundaries of the South Pacific Nuclear Free Zone. The delineation of any area added pursuant to this paragraph shall be approved by the South Pacific Forum.

*Article 13. WITHDRAWAL*

1. This Treaty is of a permanent nature and shall remain in force indefinitely, provided that in the event of a violation by any Party of a provision of this Treaty essential to the achievement of the objectives of the Treaty or of the spirit of the Treaty, every other Party shall have the right to withdraw from the Treaty.

2. Withdrawal shall be effected by giving notice twelve months in advance to the Director who shall circulate such notice to all other Parties.

*Article 14.* RESERVATIONS

This Treaty shall not be subject to reservations.

*Article 15.* ENTRY INTO FORCE

1. This Treaty shall enter into force on the date of deposit of the eighth instrument of ratification.

2. For a signatory which ratifies this Treaty after the date of deposit of the eighth instrument of ratification, the Treaty shall enter into force on the date of deposit of its instrument of ratification.

*Article 16.* DEPOSITARY FUNCTIONS

The depositary shall register this Treaty and its Protocols pursuant to Article 102 of the Charter of the United Nations and shall transmit certified copies of the Treaty and its Protocols to all Members of the South Pacific Forum and all States eligible to become Party to the Protocols to the Treaty and shall notify them of signatures and ratifications of the Treaty and its Protocols.

IN WITNESS WHEREOF the undersigned, being duly authorised by their Governments, have signed this Treaty.

For the Government of Australia:

R. J. L. HAWKE

For the Government of the Cook Islands:

T. R. A. H. DAVIS

For the Government of Fiji:

K. K. T. MARA

For the Government of Kiribati:

I. TABAI

For the Government of New Zealand:

D. LANGE

For the Government of Niue:

R. R. REX

For the Government of Tuvalu:

T. PUAPUA

For the Government of Western Samoa:

TOFILAU ETI

DONE at Rarotonga, this sixth day of August, one thousand nine hundred and eighty-five, in a single original in the English language.



## ANNEX 1

## SOUTH PACIFIC NUCLEAR FREE ZONE

## A. The area bounded by a line:

- (1) Commencing at the point of intersection of the Equator by the maritime boundary between Indonesia and Papua New Guinea;
- (2) Running thence northerly along that maritime boundary to its intersection by the outer limit of the Exclusive Economic Zone of Papua New Guinea;
- (3) Thence generally north-easterly, easterly and south-easterly along that outer limit to its intersection by the Equator;
- (4) Thence east along the Equator to its intersection by the meridian of Longitude 163 degrees East;
- (5) Thence north along that meridian to its intersection by the parallel of Latitude 3 degrees North;
- (6) Thence east along that parallel to its intersection by the meridian of Longitude 171 degrees East;
- (7) Thence north along that meridian to its intersection by the parallel of Latitude 4 degrees North;
- (8) Thence east along that parallel to its intersection by the meridian of Longitude 180 degrees East;
- (9) Thence south along that meridian to its intersection by the Equator;
- (10) Thence east along the Equator to its intersection by the meridian of Longitude 165 degrees West;
- (11) Thence north along that meridian to its intersection by the parallel of Latitude 5 degrees 30 minutes North;
- (12) Thence east along that parallel to its intersection by the meridian of Longitude 154 degrees West;
- (13) Thence south along that meridian to its intersection by the Equator;
- (14) Thence east along the Equator to its intersection by the meridian of Longitude 115 degrees West;
- (15) Thence south along that meridian to its intersection by the parallel of Latitude 60 degrees South;
- (16) Thence west along that parallel to its intersection by the meridian of Longitude 115 degrees East;
- (17) Thence north along that meridian to its southernmost intersection by the outer limit of the territorial sea of Australia;
- (18) Thence generally northerly and easterly along the outer limit of the territorial sea of Australia to its intersection by the meridian of Longitude 136 degrees 45 minutes East;
- (19) Thence north-easterly along the geodesic to the point of Latitude 10 degrees 50 minutes South, Longitude 139 degrees 12 minutes East;
- (20) Thence north-easterly along the maritime boundary between Indonesia and Papua New Guinea to where it joins the land border between those two countries;
- (21) Thence generally northerly along that land border to where it joins the maritime boundary between Indonesia and Papua New Guinea, on the northern coastline of Papua New Guinea; and
- (22) Thence generally northerly along that boundary to the point of commencement.

B. The areas within the outer limits of the territorial seas of all Australian islands lying westward of the area described in paragraph A and north of Latitude 60 degrees South, provided that any such areas shall cease to be part of the South Pacific Nuclear Free Zone upon receipt by the depositary of written notice from the Government of Australia stating that the areas have become subject to another treaty having an object and purpose substantially the same as that of this Treaty.

## ANNEX 2

### IAEA SAFEGUARDS

1. The safeguards referred to in Article 8 shall in respect of each Party be applied by the IAEA as set forth in an agreement negotiated and concluded with the IAEA on all source or special fissionable material in all peaceful nuclear activities within the territory of the Party, under its jurisdiction or carried out under its control anywhere.

2. The agreement referred to in paragraph 1 shall be, or shall be equivalent in its scope and effect to, an agreement required in connection with the NPT on the basis of the material reproduced in document INFCIRC/153 (Corrected) of the IAEA. Each Party shall take all appropriate steps to ensure that such an agreement is in force for it not later than eighteen months after the date of entry into force for that Party of this Treaty.

3. For the purposes of this Treaty, the safeguards referred to in paragraph 1 shall have as their purpose the verification of the non-diversion of nuclear material from peaceful nuclear activities to nuclear explosive devices.

4. Each Party agrees upon the request of any other Party to transmit to that Party and to the Director for the information of all Parties a copy of the overall conclusions of the most recent report by the IAEA on its inspection activities in the territory of the Party concerned, and to advise the Director promptly of any subsequent findings of the Board of Governors of the IAEA in relation to those conclusions for the information of all Parties.

## ANNEX 3

### CONSULTATIVE COMMITTEE

1. There is hereby established a Consultative Committee which shall be convened by the Director from time to time pursuant to Articles 10 and 11 and Annex 4 (2). The Consultative Committee shall be constituted of representatives of the Parties, each Party being entitled to appoint one representative who may be accompanied by advisers. Unless otherwise agreed, the Consultative Committee shall be chaired at any given meeting by the representative of the Party which last hosted the meeting of Heads of Government of Members of the South Pacific Forum. A quorum shall be constituted by representatives of half the Parties. Subject to the provisions of Article 11, decisions of the Consultative Committee shall be taken by consensus or, failing consensus, by a two-thirds majority of those present and voting. The Consultative Committee shall adopt such other rules of procedure as it sees fit.

2. The costs of the Consultative Committee, including the costs of special inspections pursuant to Annex 4, shall be borne by the South Pacific Bureau for Economic Co-operation. It may seek special funding should this be required.

## ANNEX 4

## COMPLAINTS PROCEDURE

1. A Party which considers that there are grounds for a complaint that another Party is in breach of its obligations under this Treaty shall, before bringing such a complaint to the Director, bring the subject matter of the complaint to the attention of the Party complained of and shall allow the latter reasonable opportunity to provide it with an explanation and to resolve the matter.

2. If the matter is not so resolved, the complainant Party may bring the complaint to the Director with a request that the Consultative Committee be convened to consider it. Complaints shall be supported by an account of evidence of breach of obligations known to the complainant Party. Upon receipt of a complaint the Director shall convene the Consultative Committee as quickly as possible to consider it.

3. The Consultative Committee, taking account of efforts made under paragraph 1, shall afford the Party complained of a reasonable opportunity to provide it with an explanation of the matter.

4. If, after considering any explanation given to it by the representatives of the Party complained of, the Consultative Committee decides that there is sufficient substance in the complaint to warrant a special inspection in the territory of that Party or elsewhere, the Consultative Committee shall direct that such special inspection be made as quickly as possible by a special inspection team of three suitably qualified special inspectors appointed by the Consultative Committee in consultation with the complained of and complainant Parties, provided that no national of either Party shall serve on the special inspection team. If so requested by the Party complained of, the special inspection team shall be accompanied by representatives of that Party. Neither the right of consultation on the appointment of special inspectors, nor the right to accompany special inspectors, shall delay the work of the special inspection team.

5. In making a special inspection, special inspectors shall be subject to the direction only of the Consultative Committee and shall comply with such directives concerning tasks, objectives, confidentiality and procedures as may be decided upon by it. Directives shall take account of the legitimate interests of the Party complained of in complying with its other international obligations and commitments and shall not duplicate safeguards procedures to be undertaken by the IAEA pursuant to agreements referred to in Annex 2(1). The special inspectors shall discharge their duties with due respect for the laws of the Party complained of.

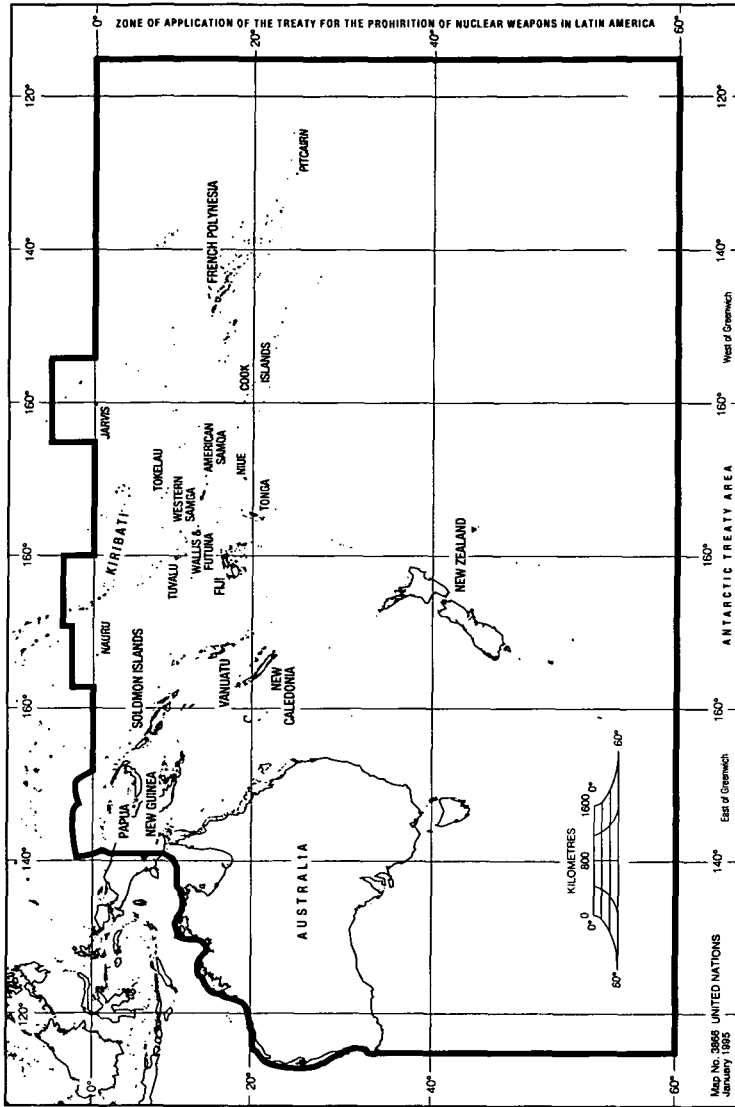
6. Each Party shall give to special inspectors full and free access to all information and places within its territory which may be relevant to enable the special inspectors to implement the directives given to them by the Consultative Committee.

7. The Party complained of shall take all appropriate steps to facilitate the special inspection, and shall grant to special inspectors privileges and immunities necessary for the performance of their functions, including inviolability for all papers and documents and immunity from arrest, detention and legal process for acts done and words spoken and written, for the purpose of the special inspection.

8. The special inspectors shall report in writing as quickly as possible to the Consultative Committee, outlining their activities, setting out relevant facts and information as ascertained by them, with supporting evidence and documentation as appropriate, and stating their conclusions. The Consultative Committee shall report fully to all Members of the South Pacific Forum, giving its decision as to whether the Party complained of is in breach of its obligations under this Treaty.

9. If the Consultative Committee has decided that the Party complained of is in breach of its obligations under this Treaty, or that the above provisions have not been complied with, or at any time at the request of either the complainant or complained of Party, the Parties shall meet promptly at a meeting of the South Pacific Forum.

**ATTACHMENT TO ANNEX 1 TO THE SOUTH PACIFIC NUCLEAR FREE ZONE TREATY:-  
ILLUSTRATIVE MAP**  
(Australian islands in the Indian Ocean, which are also part of the South Pacific Nuclear Free Zone, are not shown)



[TRADUCTION — TRANSLATION]

TRAITÉ<sup>1</sup> SUR LA ZONE DÉNUCLÉARISÉE DU PACIFIQUE SUD

Les parties au présent traité,

Unies dans leur engagement en faveur d'un monde pacifique;

Gravement préoccupées par le fait que la poursuite de la course aux armements nucléaires comporte le risque d'une guerre nucléaire qui aurait des conséquences dévastatrices pour tous les peuples;

Convaincues que tous les pays ont l'obligation de ne négliger aucun effort pour atteindre l'objectif de l'élimination des armes nucléaires, de la terreur qu'elles présentent pour l'humanité et de la menace qu'elles constituent pour la vie sur la Terre;

Convaincues que des mesures régionales de contrôle des armements peuvent contribuer aux efforts d'inverser la course aux armements nucléaires à l'échelle mondiale et de promouvoir la sécurité nationale de chaque pays de la région ainsi que la sécurité commune de tous;

Déterminées à s'assurer, dans toute la mesure en leur pouvoir, que les richesses et la beauté des terres et des mers de leur région demeurent à perpétuité le patrimoine de leurs peuples et de leurs descendants, pour que tous puissent en jouir en paix;

Réaffirmant l'importance que le Traité sur la non-prolifération des armes nucléaires (TNP) présente pour empêcher la prolifération des armes nucléaires et contribuer à la sécurité mondiale;

Notant, en particulier, que l'article VII du TNP reconnaît le droit de tout groupe d'Etats de conclure des traités régionaux de façon à assurer l'absence totale d'armes nucléaires sur leurs territoires respectifs;

Notant que les interdictions d'installer ou de placer des armes nucléaires sur le fond des mers et des océans ou dans leur sous-sol, énoncées dans le Traité interdisant de placer des armes nucléaires et d'autres armes de destruction massive sur le fond des mers et des océans ainsi que dans leur sous-sol, s'appliquent au Pacifique Sud;

Notant également que l'interdiction de procéder à des essais d'armes nucléaires dans l'atmosphère ou sous l'eau, y compris les eaux territoriales et la haute mer, énoncée dans le Traité interdisant les essais d'armes nucléaires dans l'atmosphère, dans l'espace extra-atmosphérique et sous l'eau, s'applique au Pacifique Sud;

Déterminées à garder la région exempte de toute pollution environnementale par des déchets radioactifs ou d'autres matières radioactives;

<sup>1</sup> Entré en vigueur le 11 décembre 1986, date du dépôt auprès du Directeur du Bureau de coopération économique du Pacifique Sud du huitième instrument de ratification, conformément au paragraphe 1 de l'article 15 :

<i>Etat</i>	<i>Date du dépôt de l'instrument de ratification</i>
Australie .....	11 décembre 1986
Fidji .....	4 octobre 1985
Iles Cook .....	28 octobre 1985
Kiribati .....	28 octobre 1986
Nioué .....	8 mai 1986
Nouvelle-Zélande .....	13 novembre 1986
Samoa-Occidental .....	20 octobre 1986
Tuvalu .....	10 janvier 1986

<sup>2</sup> Nations Unies, *Recueil des Traités*, vol. 729, p. 161.

S'inspirant de la décision du quinzième Forum du Pacifique Sud, à Tuvalu, selon laquelle une zone dénucléarisée devrait être créée dans la région à la première occasion possible, conformément aux principes énoncés dans le communiqué publié à l'issue de cette réunion;

Sont convenues de ce qui suit :

*Article premier.* EMPLOI DES TERMES

Aux fins du présent traité et de ses protocoles :

- a) On entend par «zone dénucléarisée du Pacifique Sud» les régions décrites dans l'annexe 1 et illustrées sur la carte jointe à cette annexe;
- b) On entend par «territoire» les eaux intérieures, la mer territoriale et les eaux archipélagiques, les fonds marins et leur sous-sol, les étendues terrestres et l'espace aérien surjacent;
- c) On entend par «dispositif explosif nucléaire» toute arme nucléaire ou tout dispositif explosif capable de libérer de l'énergie nucléaire, quelle que soit la fin à laquelle celle-ci pourrait être utilisée. Cette expression couvre ces armes ou ces dispositifs sous forme non assemblée ou partiellement assemblée, mais elle ne couvre pas les moyens de transport ou les vecteurs de ces armes ou de ces dispositifs s'ils peuvent en être séparés et n'en constituent pas une partie indivisible;
- d) On entend par «stationnement» l'implantation, la mise en place, le transport sur terre ou dans des eaux intérieures, le stockage, le magasinage, l'installation et le déploiement.

*Article 2.* APPLICATION DU TRAITÉ

1. Sauf indication contraire, le présent traité et ses protocoles s'appliqueront aux territoires situés à l'intérieur de la zone dénucléarisée du Pacifique Sud.
2. Aucune disposition du présent traité ne portera atteinte ou n'affectera, de quelque façon que ce soit, les droits ou l'exercice des droits de tout Etat reconnu par le droit international en ce qui concerne la liberté des mers.

*Article 3.* RENONCIATION AUX DISPOSITIFS EXPLOSIFS NUCLÉAIRES

Chaque partie s'engage :

- a) A ne pas fabriquer ni acquérir d'une autre manière, posséder ou exercer un contrôle sur tout dispositif explosif nucléaire par quelque moyen et en quelque lieu que ce soit à l'intérieur ou à l'extérieur de la zone dénucléarisée du Pacifique Sud;
- b) A ne pas rechercher ni recevoir une aide quelconque pour la fabrication ou l'acquisition de tout dispositif explosif nucléaire;
- c) A s'abstenir de tout acte visant à aider ou encourager la fabrication ou l'acquisition de tout dispositif explosif nucléaire par tout Etat quel qu'il soit.

*Article 4.* ACTIVITÉS NUCLÉAIRES PACIFIQUES

Chaque partie s'engage :

- a) A ne pas fournir de matières brutes ou de produits fissiles spéciaux ou de l'équipement ou du matériel spécialement conçu ou préparé pour traiter, utiliser ou fabriquer des produits fissiles spéciaux à des fins pacifiques :
  - i) A tout Etat non doté d'armes nucléaires, si ce n'est conformément aux garanties requises en vertu du paragraphe 1 de l'article III du TNP, ou

- ii) A tout Etat doté d'armes nucléaires, si ce n'est conformément à des accords de garanties applicables conclus avec l'Agence internationale de l'énergie atomique (AIEA).

Toute fourniture de cette nature s'effectuera conformément à des mesures de non-prolifération très strictes garantissant une utilisation à des fins exclusivement pacifiques excluant toute explosion;

- b) A œuvrer en faveur de l'efficacité continue du système international de non-prolifération fondé sur le TNP et le système de garanties de l'AIEA.

*Article 5. PRÉVENTION DU STATIONNEMENT  
DE DISPOSITIFS EXPLOSIFS NUCLÉAIRES*

1. Chaque partie s'engage à empêcher le stationnement de tout dispositif explosif nucléaire sur son territoire.

2. Chaque partie demeure libre, dans l'exercice de ses droits souverains, de décider par elle-même si elle doit autoriser ou non des escales de navires et d'aéronefs étrangers dans ses ports maritimes et ses aérodromes, le passage en transit d'aéronefs étrangers dans son espace aérien et la navigation de navires étrangers dans sa mer territoriale ou ses eaux archipélagiques, effectués dans des conditions ne relevant pas des droits de passage inoffensifs, de passage dans les voies de circulation archipélagiques ou de passage en transit par les détroits.

*Article 6. PRÉVENTION DES ESSAIS  
DE DISPOSITIFS NUCLÉAIRES*

Chaque partie s'engage :

- a) A empêcher l'essai de tout dispositif explosif nucléaire sur son territoire;  
b) A s'abstenir de tout acte visant à aider ou encourager l'essai de tout dispositif explosif nucléaire par tout Etat quel qu'il soit.

*Article 7. PRÉVENTION DES IMMERSIONS*

1. Chaque partie s'engage :

- a) A ne pas immerger de déchets radioactifs ou d'autres matières radioactives en quelque lieu que ce soit à l'intérieur de la zone dénucléarisée du Pacifique Sud;  
b) A empêcher l'immersion, par qui que ce soit, de déchets radioactifs ou d'autres matières radioactives dans sa mer territoriale;  
c) A s'abstenir de tout acte visant à aider ou encourager l'immersion, par qui que ce soit, de déchets radioactifs ou d'autres matières radioactives en quelque lieu que ce soit à l'intérieur de la zone dénucléarisée du Pacifique Sud;  
d) A favoriser la conclusion, aussi rapidement que possible, de la convention envisagée sur la protection des ressources naturelles et de l'environnement dans la région du Pacifique Sud et de son protocole sur la prévention de la pollution de la région du Pacifique Sud par des immersions, en vue d'exclure le rejet en mer de déchets radioactifs ou d'autres matières radioactives par qui que ce soit et en quelque lieu que ce soit dans la région.

2. Les alinéas *a* et *b* du paragraphe 1 du présent article ne s'appliqueront pas aux régions de la zone dénucléarisée du Pacifique Sud à l'égard desquelles une telle convention et un tel protocole seront entrés en vigueur.

#### *Article 8. SYSTÈME DE CONTRÔLE*

1. Les parties créent par les présentes un système de contrôle aux fins de vérifier le respect de leurs obligations découlant du présent traité.

2. Le système de contrôle comprendra les éléments suivants :

- a) Des comptes rendus et des échanges d'informations, comme prévu dans l'article 9;
- b) Des consultations, comme prévu dans l'article 10 et dans le paragraphe 1 de l'annexe 4;
- c) L'application aux activités nucléaires pacifiques des garanties de l'AIEA, comme prévu dans l'annexe 2;
- d) Une procédure de plainte, comme prévu dans l'annexe 4.

#### *Article 9. COMPTES RENDUS ET ÉCHANGES D'INFORMATIONS*

1. Chaque partie rendra compte au Directeur du Bureau de coopération économique pour le Pacifique Sud («le Directeur»), aussi rapidement que possible, de tout événement de quelque importance survenant sous sa juridiction et ayant des incidences sur l'application du présent traité. Le Directeur communiquera sans retard des comptes rendus à toutes les parties.

2. Les parties s'efforceront de se tenir mutuellement au courant des questions qui découlent du présent traité ou sont en rapport avec celui-ci. Elles peuvent échanger des informations en les communiquant au Directeur, qui les transmettra à toutes les parties.

3. Le Directeur fera annuellement rapport au Forum du Pacifique Sud sur l'état du présent traité et les questions qui en découlent ou sont en rapport avec lui, en y incorporant les comptes rendus et les communications faits en vertu des paragraphes 1 et 2 du présent article ainsi que les sujets se rapportant au paragraphe 2, d, de l'article 8, à l'article 10 et au paragraphe 4 de l'annexe 2.

#### *Article 10. CONSULTATIONS ET EXAMEN DU FONCTIONNEMENT*

Sans préjudice de la tenue de consultations entre les parties selon d'autres modalités, le Directeur, agissant à la demande de toute partie, convoquera une réunion du Comité consultatif créé conformément à l'annexe 3 à des fins de consultations et de coopération à propos de toute question survenant en rapport avec le présent traité, ou pour examiner le fonctionnement de celui-ci.

#### *Article 11. AMENDEMENT*

Le Comité consultatif examinera les propositions d'amendement des dispositions du présent traité présentées par toute partie et qui auront été communiquées à toutes les parties par le Directeur trois mois au moins avant la réunion du Comité consultatif à cette fin. Toute proposition acceptée par consensus par le Comité consultatif sera communiquée au Directeur, qui la transmettra à toutes les parties pour acceptation. Un amendement entrera en vigueur trente jours après réception par le dépositaire des acceptations de toutes les parties.

#### *Article 12. SIGNATURE ET RATIFICATION*

1. Le présent traité est ouvert à la signature de tout membre du Forum du Pacifique Sud.



2. Le présent traité est soumis à ratification. Les instruments de ratification seront déposés auprès du Directeur, qui est désigné par les présentes dépositaire du présent traité et de ses protocoles.

3. Si un membre du Forum du Pacifique Sud dont le territoire est situé en dehors de la zone dénucléarisée du Pacifique Sud devient partie au présent traité, l'annexe 1 sera considérée comme étant modifiée dans la mesure nécessaire pour que tout au moins le territoire de cette partie se situe à l'intérieur des limites de la zone dénucléarisée du Pacifique Sud. La délimitation de toute région ajoutée conformément au présent paragraphe sera soumise à l'approbation du Forum du Pacifique Sud.

#### *Article 13. RETRAIT*

1. Le présent traité a un caractère permanent et restera en vigueur pour une durée indéterminée, étant entendu que, dans le cas d'une violation, par une partie, d'une disposition du Traité qui est essentielle pour la réalisation des objectifs du Traité ou pour l'esprit de celui-ci, chacune des autres parties aura la faculté de se retirer du Traité.

2. Le retrait s'effectuera en adressant, avec un préavis de douze mois, une notification au Directeur, qui communiquera celle-ci à toutes les autres parties.

#### *Article 14. RÉSERVES*

Le présent traité ne pourra pas faire l'objet de réserves.

#### *Article 15. ENTRÉE EN VIGUEUR*

1. Le présent traité entrera en vigueur à la date du dépôt du huitième instrument de ratification.

2. Pour un signataire qui ratifie le présent traité après la date du dépôt du huitième instrument de ratification, le Traité entrera en vigueur à la date du dépôt de son propre instrument de ratification.

#### *Article 16. FONCTIONS DU DÉPOSITAIRE*

Le dépositaire enregistrera le présent traité et ses protocoles conformément à l'Article 102 de la Charte des Nations Unies et il adressera une copie certifiée conforme du Traité et de ses protocoles à tous les membres du Forum du Pacifique Sud et à tous les États en droit de devenir parties aux Protocoles du Traité et les informera des signatures et des ratifications du Traité et de ses protocoles.

EN FOI DE QUOI les soussignés, dûment habilités par leurs gouvernements respectifs, ont signé le présent traité.

Pour le Gouvernement de l'Australie :

R. J. L. HAWKE

Pour le Gouvernement des îles Cook :

T. R. A. H. DAVIS

Pour le Gouvernement de Fidji :

K. K. T. MARA

Pour le Gouvernement de Kiribati :

I. TABAI

Pour le Gouvernement de la Nouvelle-Zélande :

D. LANGE

Pour le Gouvernement de Nioué :

R. R. REX

Pour le Gouvernement de Tuvalu :

T. PUAPUA

Pour le Gouvernement du Samoa-Occidental :

TOFILAU ETI

FAIT à Rarotonga le 6 août 1985 en un seul exemplaire original en langue anglaise.

#### ANNEXE 1

##### ZONE DÉNUCLÉARISÉE DU PACIFIQUE SUD

A. La région délimitée par une ligne

- 1) Commencant au point d'intersection de l'Equateur et de la frontière maritime entre l'Indonésie et la Papouasie-Nouvelle-Guinée;
- 2) Puis se dirigeant vers le nord le long de cette frontière maritime jusqu'à son intersection avec la limite extérieure de la zone économique exclusive de la Papouasie-Nouvelle-Guinée;
- 3) Puis en direction générale du nord-est, de l'est et du sud-est le long de cette limite extérieure jusqu'à son intersection avec l'Equateur;
- 4) Puis vers l'est le long de l'Equateur jusqu'à son intersection avec le méridien de 163° longitude est;
- 5) Puis vers le nord le long de ce méridien jusqu'à son intersection avec le parallèle de 3° latitude nord;
- 6) Puis vers l'est le long de ce parallèle jusqu'à son intersection avec le méridien de 171° longitude est;
- 7) Puis vers le nord le long de ce méridien jusqu'à son intersection avec le parallèle de 4° latitude nord;
- 8) Puis vers l'est le long de ce parallèle jusqu'à son intersection avec le méridien de 180° longitude est;
- 9) Puis vers le sud le long de ce méridien jusqu'à son intersection avec l'Equateur;
- 10) Puis vers l'est le long de l'Equateur jusqu'à son intersection avec le méridien de 165° longitude ouest;
- 11) Puis vers le nord le long de ce méridien jusqu'à son intersection avec le parallèle de 5° 30' latitude nord;
- 12) Puis vers l'est le long de ce parallèle jusqu'à son intersection avec le méridien de 154° longitude ouest;

- 13) Puis vers le sud le long de ce méridien jusqu'à son intersection avec l'Equateur;
- 14) Puis vers l'est le long de l'Equateur jusqu'à son intersection avec le méridien de 115° longitude ouest;
- 15) Puis vers le sud le long de ce méridien jusqu'à son intersection avec le parallèle de 60° latitude sud;
- 16) Puis vers l'ouest le long de ce parallèle jusqu'à son intersection avec le méridien de 115° longitude est;
- 17) Puis vers le nord le long de ce méridien jusqu'à son intersection la plus méridionale avec la limite extérieure de la mer territoriale de l'Australie;
- 18) Puis en direction générale du nord et de l'est le long de la limite extérieure de la mer territoriale de l'Australie jusqu'à son intersection avec le méridien de 136° 45' longitude est;
- 19) Puis en direction du nord-est le long de la ligne géodésique jusqu'au point situé à 10° 50' de latitude sud et 139° 12' de longitude est;
- 20) Puis en direction du nord-est le long de la frontière maritime entre l'Indonésie et la Papouasie-Nouvelle-Guinée jusqu'au point où elle rejoint la frontière terrestre entre ces deux pays;
- 21) Puis en direction générale du nord le long de cette frontière terrestre jusqu'au point où elle rejoint la frontière maritime entre l'Indonésie et la Papouasie-Nouvelle-Guinée, sur la côte nord de la Papouasie-Nouvelle-Guinée; et
- 22) Puis en direction générale du nord le long de cette frontière jusqu'au point de départ.

B. Les régions situées à l'intérieur des limites extérieures des mers territoriales de toutes les îles australiennes se trouvent à l'ouest de la région décrite au paragraphe A et au nord du parallèle de 60° latitude sud, étant entendu que ces régions cesseront de faire partie de la zone dénucléarisée du Pacifique Sud dès réception par le depositaire d'une notification écrite du Gouvernement australien indiquant que ces régions relèvent désormais d'un autre traité ayant essentiellement le même objectif et les mêmes fins que le présent traité.

## ANNEXE 2

### GARANTIES DE L'AIEA

1. Les garanties mentionnées à l'article 8 seront appliquées par l'AIEA à l'égard de chaque partie comme stipulé dans un accord négocié et conclu avec l'AIEA concernant toutes matières brutes ou tous produits fissiles spéciaux dans toutes les activités nucléaires pacifiques exercées sur le territoire de cet Etat sous sa juridiction, ou entreprises sous son contrôle en quelque lieu que ce soit.

2. L'accord visé au paragraphe 1 sera un accord tel que celui exige à propos du TNP en vertu des dispositions reproduites dans le document INFCIRC/153 (corrigé) de l'AIEA, ou un accord équivalent quant à sa portée et ses effets. Chacune des parties prendra toutes les mesures nécessaires pour faire en sorte qu'un tel accord entre en vigueur à son égard dix-huit mois au plus tard après la date d'entrée en vigueur de ce traité pour cet Etat.

3. Aux fins du présent traité, les garanties mentionnées au paragraphe I auront pour objet de vérifier que des matières nucléaires ne sont pas détournées des activités nucléaires pacifiques vers des dispositifs explosifs nucléaires.

4. Chacune des parties convient, à la demande de toute autre partie, de lui transmettre, ainsi qu'au Directeur, pour information de toutes les parties, un exemplaire des conclusions générales du plus récent rapport de l'AIEA sur ses activités d'inspection dans le territoire de la partie concernée et d'aviser promptement le Directeur pour information de toutes les parties, de toutes constatations subséquentes du Conseil des gouverneurs de l'AIEA à propos de ces conclusions.

## ANNEXE 3

## COMITÉ CONSULTATIF

1. Il est créé par les présentes un comité consultatif, que le Directeur réunit de temps à autre conformément aux articles 10 et 11 et au paragraphe 2 de l'annexe 4. Le Comité consultatif sera composé de représentants des parties, chaque partie ayant le droit de désigner un représentant, qui peut être accompagné de conseillers. A moins qu'il n'en soit autrement convenu, le Comité consultatif sera présidé à une réunion donnée par le représentant de la partie qui aura été l'hôte de la dernière réunion en date des chefs de gouvernement des membres du Forum du Pacifique Sud. Le quorum sera constitué par les représentants de la moitié des parties. Sous réserve des dispositions de l'Article 11, les décisions du Comité consultatif seront prises par consensus ou, à défaut de consensus, à la majorité des deux tiers des membres présents et votants. Le Comité consultatif adoptera les autres règles de procédure qu'il jugera appropriées.

2. Les dépenses du Comité consultatif, y compris le coût des inspections spéciales prévues dans l'annexe 4, seront à la charge du Bureau de coopération économique pour le Pacifique Sud. Si besoin est, celui-ci pourra avoir recours à un mode de financement spécial.

## ANNEXE 4

## PROCÉDURE DE PLAINTE

1. Toute partie qui estime avoir des motifs de plainte du fait d'un manquement d'une autre partie à ses obligations en vertu du présent traité devra, avant de saisir le Directeur de cette plainte, porter la question qui fait l'objet de la plainte à l'attention de cette autre partie et lui laisser une possibilité raisonnable de fournir une explication et de régler la question.

2. Si la question n'est pas réglée, la partie plaignante peut saisir le Directeur de cette plainte en le priant de convoquer une réunion du Comité consultatif pour l'examiner. Les plaintes devront être étayées par un exposé des faits connus de la partie plaignante tendant à prouver l'existence d'un manquement aux obligations. Au reçu d'une plainte, le Directeur convoque, dans les meilleurs délais, une réunion du Comité consultatif pour examiner cette plainte.

3. Tenant compte des efforts faits au titre du paragraphe 1, le Comité consultatif accordera à la partie en cause faisant l'objet de la plainte une possibilité raisonnable de fournir une explication de la situation.

4. Si, après avoir examiné l'explication à lui fournie par les représentants de la partie faisant l'objet de la plainte, le Comité consultatif décide que la plainte est suffisamment motivée pour justifier une inspection spéciale sur le territoire de cette partie ou ailleurs, il ordonnera que cette inspection spéciale soit effectuée dans les meilleurs délais par une équipe spéciale d'inspection, composée de trois inspecteurs spéciaux dûment qualifiés désignés par le Comité consultatif en consultation avec la partie plaignante et la partie faisant l'objet de la plainte, aucun national de l'une ou l'autre partie ne pouvant faire partie de l'équipe spéciale d'inspection. Si la partie en cause faisant l'objet de la plainte le demande, l'équipe spéciale d'inspection sera accompagnée de représentants de cette partie. Ni le droit de consultation pour la désignation des inspecteurs spéciaux ni le droit d'accompagner les inspecteurs spéciaux ne devront retarder les travaux de l'équipe spéciale d'inspection.

5. En procédant à une inspection spéciale, les inspecteurs spéciaux seront sous l'autorité exclusive du Comité consultatif et se conformeront aux directives que celui-ci pourra leur donner concernant les tâches à accomplir, les objectifs à atteindre, le secret de l'inspection et les procédures d'inspection. Ces directives devront tenir compte des intérêts légitimes qu'a la partie faisant l'objet de la plainte à se conformer à ses autres obligations et engagements internationaux et ne pas faire double emploi avec les procédures de garanties à mettre en œuvre par l'AIEA conformément aux accords visés au paragraphe 1 de l'annexe 2. Les inspecteurs spéciaux s'acquitteront de leur mission en respectant dûment les lois de la partie faisant l'objet de la plainte.

6. Chaque partie accordera aux inspecteurs spéciaux un plein et libre accès à toutes les sources d'information et à tous les lieux se trouvant sur son territoire auxquels cet accès peut être utile aux inspecteurs spéciaux pour leur permettre d'appliquer les directives qui leur auront été données par le Comité consultatif.

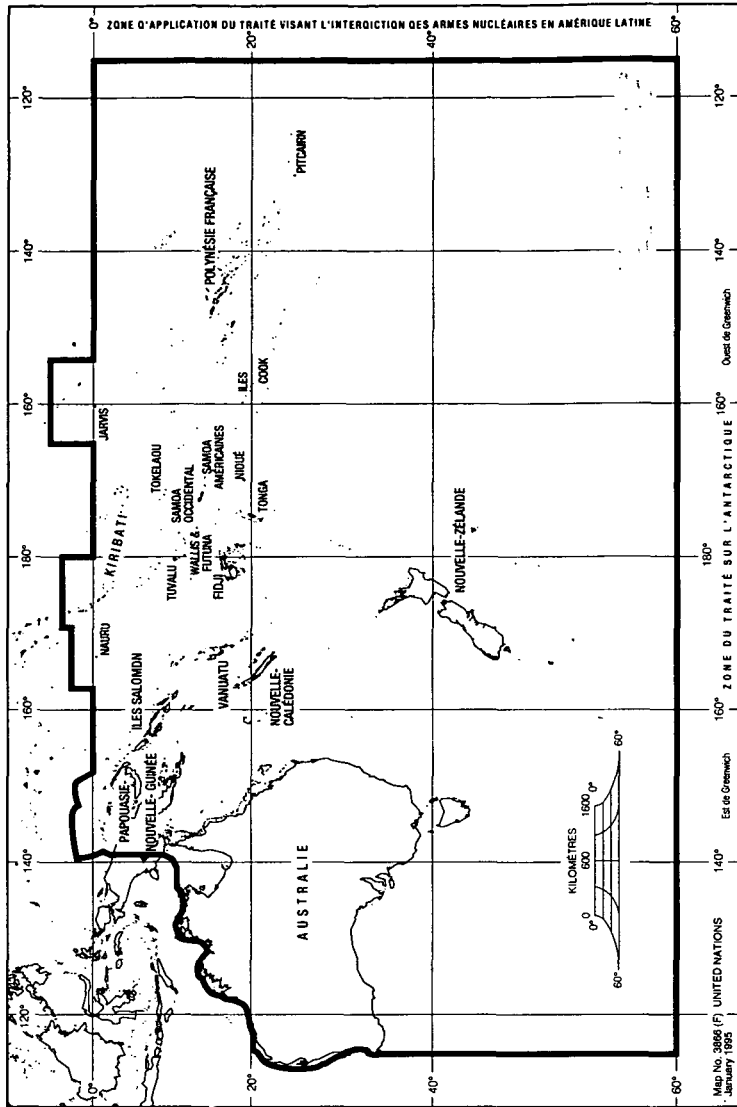
7. La partie faisant l'objet de la plainte prendra toutes les mesures appropriées pour faciliter l'inspection spéciale et accordera aux inspecteurs spéciaux les privilèges et immunités nécessaires à l'exercice de leurs fonctions, y compris l'inviolabilité de tous papiers et documents et l'immunité d'arrestation, de détention et de poursuites judiciaires pour tout ce qu'ils pourront faire, dire ou écrire aux fins de l'inspection spéciale.

8. Les inspecteurs spéciaux feront rapport au Comité consultatif, par écrit et dans les meilleurs délais, en exposant leurs activités, en indiquant les faits constatés par eux et les informations qu'ils auront pu vérifier, avec éléments de preuve et documents à l'appui, et en formulant leurs conclusions. Le Comité consultatif adressera à tous les membres du Forum du Pacifique Sud un rapport complet, avec sa décision sur le point de savoir si la partie faisant l'objet de la plainte a manqué à ses obligations en vertu du présent traité.

9. Si le Comité consultatif décide que la partie faisant l'objet de la plainte a manqué à ses obligations en vertu du présent traité, ou que les dispositions qui précèdent n'ont pas été respectées, ou si à un moment quelconque la partie plaignante ou la partie faisant l'objet de la plainte le demande, les parties tiendront sans tarder une réunion du Forum du Pacifique Sud.

CARTE JOINTE À L'ANNEXE I AU TRAITÉ SUR LA ZONE DÉNUCLÉAIRISÉE DU PACIFIQUE SUD

(Les îles australiennes situées dans l'océan Indien, qui font également partie de la zone dénucléarisée du Pacifique Sud, n'apparaissent pas sur cette carte.)



Map No. 3886 (F) UNITED NATIONS 140° 160° 180° 120° 140° 120°  
January 1995

**No. 24593**

---

**INTERNATIONAL PEPPER COMMUNITY  
and  
INDONESIA**

**Agreement on the establishment of the secretariat of the International Pepper Community. Signed at Jakarta on 29 May 1984**

*Authentic text: English.*

*Registered by the International Pepper Community on 5 January 1987.*

---

**COMMUNAUTÉ INTERNATIONALE DU POIVRE  
et  
INDONÉSIE**

**Accord relatif au siège du secrétariat de la Communauté.  
Signé à Jakarta le 29 mai 1984**

*Texte authentique : anglais.*

*Enregistré par la Communauté internationale du poivre le 5 janvier 1987.*

## AGREEMENT<sup>1</sup> BETWEEN THE GOVERNMENT OF THE REPUBLIC OF INDONESIA AND THE INTERNATIONAL PEPPER COMMUNITY ON THE ESTABLISHMENT OF THE SECRETARIAT OF THE INTERNATIONAL PEPPER COMMUNITY

---

The Government of the Republic of Indonesia and the International Pepper Community (hereinafter referred to as “The IPC”);

Whereas, the “Agreement Establishing the International Pepper Community”<sup>2</sup> calls for the establishment of the Secretariat of the IPC;

In view of the offer made by the Government of the Republic of Indonesia, to host the permanent Secretariat of the IPC at Jakarta, Indonesia, and in order to facilitate the effective discharge of its function;

Now therefore, the Contracting Parties have agreed as follows:

### *Article 1. DEFINITIONS*

For the purpose of this Agreement:

1. “The Government” means the Government of the Republic of Indonesia;
2. “The Government authorities concerned” means the official of the Department of Foreign Affairs of the Republic of Indonesia or such other authorities which the Department of Foreign Affairs deems appropriate;
3. “Archives of the Secretariat of the IPC” means records, correspondence, documents, manuscripts, static and motion pictures, film and sound recordings, belonging to or held by the Secretariat of the IPC;
4. “Laws and Regulations of Indonesia” means all legislative acts and decrees, regulations or orders, issued by or under the authority of the Government or appropriate Indonesian authorities;
5. “Panel of Technical Experts” means representatives of the Member Countries nominated to the Panel of the Technical Experts of the IPC;
6. “Member Country” means the country which is a member of the IPC;
7. “Secretariat” means the Secretariat of the IPC;
8. “Staff of the Secretariat” means all staff [members] of the Secretariat of the IPC;
9. “Executive Director” means the Executive Director of the IPC;
10. “National Interests” means any activity which would be beneficial to the country including security, economic, social and political interest;
11. “Property” includes funds, assets and income of the Secretariat;
12. “Premises” means the buildings or parts of the buildings and the land ancillary thereto, irrespective of ownership, used for the purposes of the Secretariat.

---

<sup>1</sup> Came into force on 29 May 1984 by signature, in accordance with article 13 (1).

<sup>2</sup> United Nations, *Treaty Series*, vol. 818, p. 89.



*Article 2.* THE ESTABLISHMENT OF THE PERMANENT SECRETARIAT

The Government agreed to authorize the establishment of the Permanent Secretariat of the IPC composed of a Director (Executive Director) and such other staff as the IPC may decide, and notify that decision to the Government.

*Article 3.* NOTIFICATION OF APPOINTMENT

1. The Executive Director shall inform the Government when a staff or the Secretariat takes up or relinquishes his assignment;

2. The Secretariat shall from time to time submit to the Government a list of all staffs of the Secretariat. In each case the Secretariat shall indicate whether a staff of the Secretariat is a citizen of Indonesia or a permanent resident in Indonesia;

3. The Government shall issue to all staffs of the Secretariat, in notification of their assignment, a card bearing the photograph of the holder identifying him as a staff of the Secretariat. This card shall be accepted by appropriate authorities as evidence of identity and of assignment. The Secretariat shall return the card to the Government when the holder relinquishes his assignment.

*Article 4.* FACILITIES

1. The Government shall permit the IPC to purchase duty free up to four locally assembled vehicles in accordance with the provisions stipulated for the import of automobiles for International Organization as stated in the Government Regulation No. 19/1955 of 20 June 1955;

2. Without prejudice to the provisions of paragraph 1:

- (a) The Executive Director shall be accorded by the Government the privilege to import duty free one automobile for his use;
- (b) This automobile to be imported is in addition to the 4 automobiles stipulated in the above paragraph;
- (c) Other officials of the IPC may purchase free of duty and taxes locally assembled cars within the period of six months from the date of [their] arrival in Indonesia.

*Article 5.* TAX EXEMPTION

1. The Executive Director and the professional staff of the Secretariat who do not have Indonesian Nationality and who are residents of Indonesia, for the purpose of serving with the IPC shall be exempted from:

- (a) Customs duties on import of their households and personal effects within one year of the first arrival in Indonesia;
- (b) Taxation on the salary and emolument paid by the Secretariat.

2. The Secretariat, their assets and other property shall be exempted from:

- (a) All direct taxes; it is understood, however, that the Secretariat will not claim exemption from taxes which are, in fact, no more than charges for public utility services;
- (b) Customs duties on import in respect of articles imported or exported by the Secretariat for their official use;
- (c) Customs duties on import in respect of the publications.

3. It is understood, however, [that] those articles imported under such exemption shall not be sold in Indonesia except under such conditions agreed to by the Government.

*Article 6. FINANCIAL ARRANGEMENT*

1. For the purpose of performing its functions, the Secretariat:
  - (a) May hold funds or currency of any kind in banking account in the name of the IPC;
  - (b) May transfer its funds, securities or currency from one member country to another or within Indonesia and to convert any currency into any other currency, provided that the Secretariat shall comply with the procedure concerning the transfer of funds, securities or currency from or into Indonesia.
2. The Secretariat shall in exercising its right under this Article give due regard to any notification made by the Government in so far as effect can be given to such notification.

*Article 7. PRIVILEGES AND IMMUNITIES*

1. The Executive Director shall be accorded whilst in service of the Secretariat immunity from jurisdiction in respect of acts done by him in the exercise of his functions, including words written or spoken;
2. Members of the Secretariat shall enjoy immunity for all their official papers and documents but this immunity shall not extend to matters which infringe the national interest of Indonesia;
3. The Property of the Secretariat wherever located and by whomsoever held, shall enjoy immunity from legal process except in so far as in any particular case they have expressly waived their immunity;
4. The premises of the Secretariat shall be inviolable. The property of the Secretariat, wherever located and by whomsoever held, shall be immune from search, requisition, confiscation, expropriation and any other form of interference, whether by executive, administrative and judicial action;
5. The archives of the Secretariat, and in general documents belonging to them or held by them, shall be inviolable, wherever located;
6. The Executive Director shall take measures to ensure that the use of the premises shall be [comply] with the laws and regulations of Indonesia.

*Article 8. ABUSE OF THE PRIVILEGES*

1. The IPC shall cooperate at all times with the appropriate Government authorities in order to prevent any abuse of the privileges and facilities provided for in this Agreement. Without prejudice to their privileges and facilities it is the duty of the staff of the Secretariat and the Panel of Experts enjoying such privileges and facilities to respect the laws and regulations of Indonesia. In all circumstances they will not interfere in the internal affairs of Indonesia;
2. The Executive Director shall take every precaution to ensure that no abuse of privileges or facilities accorded under this Agreement shall occur and for this purpose shall establish such rules and regulations as may be deemed necessary and expedient for the staff of the Secretariat;
3. Should the Government consider that an abuse of privilege or facilities accorded under this Agreement has occurred, the Executive Director shall, upon request, consult appropriate Indonesian authorities to determine whether any such abuse has occurred.

*Article 9. PUBLICATION, COMMUNICATION AND INFORMATION*

1. Subject to matters affecting the national interest of Indonesia, no censorship shall be applied to the official correspondence or communication of the IPC. Such privileges shall extend to the publication and archives of the Secretariat. When circumstances requiring the enforcement of censorship in Indonesia exist, the Executive Director shall take necessary measures, at the request of the Government, to prevent any abuse of the privileges on censorship enjoyed by the Secretariat;

2. Nothing in this Agreement shall be construed to preclude the adoption of appropriate national interest to be determined by supplemental agreement between the Government and the IPC.

*Article 10. WAIVER*

1. The privileges and immunities accorded in this Agreement to the Executive Director [are] provided solely to ensure in all circumstances the expeditious functioning of the IPC;

2. The Executive Director may waive his privileges when it considers that such privileges are preventing the carrying out of justice and when prejudicing the interest of the IPC;

3. The Government may at any time, without giving reasons for its decision, notify the Executive Director that a staff of the Secretariat who is not an Indonesia citizen or a non-permanent resident of Indonesia is a *persona non grata*. The Executive Director shall forthwith at the request of the responsible [authority arrange] for the departure of the member concerned from Indonesia;

4. If the member concerned who is a non-Indonesian citizen or a non-permanent resident of Indonesia refuses to leave Indonesia when asked to do so by the Executive Director within a reasonable time, the Government may cease to consider such staff of the Secretariat. And he shall forthwith be subjected to the laws and regulations of Indonesia.

*Article 11. THE PURPOSE OF PRIVILEGES AND IMMUNITIES*

1. Privileges and immunities accorded to the IPC shall be subject to the prevailing laws and regulations of Indonesia and the provisions of this Agreement and are granted in the interest of the implementation of the functions of the IPC and not for personal benefit of the individual staff;

2. Any provisions of this Agreement shall not prejudice the rights of the Government to take all precautionary measures to safeguard her National Interest.

*Article 12. EMBLEM*

The IPC shall be entitled to display its emblem on the premises and means of transport of the IPC and that of the Executive Director.

*Article 13. ENTRY INTO FORCE AND TERMINATION*

1. This Agreement shall enter into force on the date of signature by the Contracting Parties;

2. At the request either of the Government or of the Executive Director, consultations shall take place with respect to the implementation and modification of this Agreement. The result agreed upon thereof shall be effective on the date of communications by both Parties;

3. This Agreement shall cease to be in force six months after either of the Parties shall have given notice in writing to the other of its decision to terminate the Agreement.

IN WITNESS WHEREOF, the undersigned, being duly authorized have signed this Agreement.

DONE at Jakarta, 29th May of 1984 in the English language in two original copies, both texts being equally authentic.

For the International Pepper  
Community:

[Signed — Signé]<sup>1</sup>

For the Government  
of the Republic of Indonesia:

[Signed — Signé]<sup>2</sup>

---

<sup>1</sup> Signed by A. G. Nasution — Signé par A. G. Nasution.

<sup>2</sup> Signed by Soesilo Sardadi — Signé par Soesilo Sardadi.

[TRADUCTION — TRANSLATION]

ACCORD<sup>1</sup> ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE D'INDONÉSIE ET LA COMMUNAUTÉ INTERNATIONALE DU POIVRE RELATIF AU SIÈGE DU SECRÉTARIAT DE LA COMMUNAUTÉ

Le Gouvernement de la République d'Indonésie et la Communauté internationale du poivre (ci-après dénommée «la CIP»),

Considérant que l'Accord instituant la Communauté internationale du poivre<sup>2</sup> prévoit la création d'un secrétariat de la CIP,

Considérant que le Gouvernement de la République d'Indonésie a offert d'accueillir à Jakarta (Indonésie), le Secrétariat permanent de la CIP, et désireux de faciliter l'accomplissement efficace de ses fonctions,

Sont convenus de ce qui suit :

*Article premier.* DÉFINITIONS

Aux fins du présent Accord :

1. Le terme «Gouvernement» désigne le Gouvernement de la République d'Indonésie;
2. L'expression «autorités gouvernementales intéressées» désigne le responsable du Ministère des affaires étrangères de la République d'Indonésie ou toutes autres autorités que le Ministère des affaires étrangères juge appropriées;
3. L'expression «archives du Secrétariat de la CIP» désigne les dossiers, la correspondance, les documents, les manuscrits, les photographies, les films, les pellicules et les enregistrements sonores appartenant au Secrétariat de la CIP ou détenus par lui;
4. L'expression «lois et règlements indonésiens» désignent tous les actes législatifs, décrets, règlements ou ordonnances édictés par le Gouvernement ou les autorités indonésiennes compétentes ou exécutés sous leur autorité;
5. L'expression «Groupe d'experts techniques» désigne les représentants des pays membres qui siègent au Groupe d'experts techniques de la CIP;
6. L'expression «pays membre» désigne tout pays membre de la CIP;
7. Le terme «Secrétariat» désigne le Secrétariat de la CIP;
8. L'expression «fonctionnaire du Secrétariat» désigne tout membre du personnel du Secrétariat de la CIP;
9. L'expression «Directeur exécutif» désigne le Directeur exécutif de la CIP;
10. L'expression «intérêts nationaux» désigne toute activité pouvant être bénéfique pour le pays, y compris en matière de sécurité et dans les domaines économique, social et politique;
11. Le terme «biens» englobe les fonds, avoirs et revenus du Secrétariat;

<sup>1</sup> Entré en vigueur le 29 mai 1984 par la signature, conformément au paragraphe 1 de l'article 13.

<sup>2</sup> Nations Unies, *Recueil des Traités*, vol. 818, p. 89.

12. Le terme «locaux» désigne les bâtiments ou parties de bâtiments et le terrain attenant, quel qu'en soit le propriétaire, utilisés pour les besoins du Secrétariat.

*Article 2. ETABLISSEMENT DU SECRÉTARIAT PERMANENT*

Le Gouvernement est convenu d'autoriser l'établissement du Secrétariat permanent de la CIP, qui sera composé d'un directeur, ayant titre de Directeur exécutif, et de tout autre fonctionnaire que la CIP pourra juger nécessaire, sous réserve d'en informer le Gouvernement.

*Article 3. NOTIFICATION DES NOMINATIONS*

1. Lorsqu'un fonctionnaire du Secrétariat assume ou cesse ses fonctions, le Directeur exécutif en informe le Gouvernement.

2. Le Secrétariat soumet périodiquement au Gouvernement une liste de tous ses fonctionnaires, en indiquant, dans chaque cas, s'ils sont ou non ressortissants indonésiens ou ont leur résidence permanente en Indonésie.

3. Le Gouvernement délivre à chaque fonctionnaire du Secrétariat, dès notification de sa prise de fonctions, une carte d'identité portant sa photographie et indiquant sa qualité de fonctionnaire du Secrétariat. Ladite carte est acceptée par les autorités compétentes comme faisant preuve de l'identité et des fonctions de l'intéressé. Lorsque son titulaire cesse ses fonctions, le Secrétariat restitue la carte d'identité au Gouvernement.

*Article 4. FACILITÉS*

1. Le Gouvernement autorise la CIP à acheter, en franchise de droits, au maximum, quatre véhicules montés localement, conformément aux dispositions applicables à l'importation d'automobiles par des organisations internationales figurant dans le règlement gouvernemental n° 19/1955 du 20 juin 1955.

2. Sans préjudice des dispositions du paragraphe 1 :

- a) Le Directeur exécutif est autorisé par le Gouvernement à importer en franchise de droits une automobile pour son usage personnel;
- b) L'automobile susmentionnée est en sus des quatre automobiles visées au paragraphe 1;
- c) Les autres hauts fonctionnaires de la CIP peuvent acheter en franchise de droits et d'impôts des automobiles montées localement dans un délai de six mois à compter de leur date d'arrivée en Indonésie.

*Article 5. EXONÉRATION FISCALE*

1. Le Directeur exécutif et les fonctionnaires du Secrétariat de la catégorie des administrateurs autres que de nationalité indonésienne qui résident dans le pays en raison de leurs fonctions à la CIP sont exonérés :

- a) Des droits de douanes sur le mobilier et les effets personnels importés dans l'année suivant leur arrivée en Indonésie;
- b) D'impôts sur les salaires et émoluments versés par le Secrétariat.

2. Le Secrétariat, ses avoirs et tous ses autres biens sont exonérés :

- a) De tous impôts directs, étant entendu toutefois que le Secrétariat ne demandera pas l'exonération de taxes correspondant en fait à des services d'utilité publique;
- b) De droits de douane sur les articles importés ou exportés par le Secrétariat à des fins officielles;

c) De droits de douane sur les publications importées.

3. Les articles importés en franchise ne peuvent être vendus en Indonésie que conformément aux conditions convenues par le Gouvernement.

#### *Article 6. FACILITÉS D'ORDRE FINANCIER*

1. Le Secrétariat peut, dans l'accomplissement de ses fonctions :

- a) Détenir des fonds ou avoir des comptes en toutes monnaies dans des comptes en banque au nom de la CIP;
- b) Transférer ces fonds, ces valeurs et ces devises d'un pays membre à l'autre ou à l'intérieur de l'Indonésie et convertir toute monnaie en toute autre monnaie, sous réserve pour le Secrétariat de se conformer aux procédures applicables au transfert de fonds, de valeurs ou de devises en provenance ou à destination d'Indonésie.

2. Dans l'exercice des droits qui lui sont conférés par le présent article, le Secrétariat tient dûment compte de toutes représentations qui lui seraient faites par le Gouvernement dans la mesure où il peut y donner suite.

#### *Article 7. PRIVILÈGES ET IMMUNITÉS*

1. Le Directeur exécutif jouit, pendant qu'il est au service du Secrétariat, de l'immunité de juridiction pour ses paroles, ses écrits et tous les actes accomplis par lui dans l'exercice de ses fonctions officielles.

2. Les membres du Secrétariat jouissent de l'immunité pour tous leurs papiers et documents officiels, étant entendu toutefois que cette immunité ne s'étend pas aux questions qui affectent l'intérêt national de l'Indonésie.

3. Les biens du Secrétariat, où qu'ils se trouvent et quel qu'en soit le détenteur, jouissent de l'immunité de juridiction, sauf dans la mesure où le Secrétariat a, dans ce cas particulier, expressément renoncé à ladite immunité.

4. Les locaux du Secrétariat sont inviolables. Les biens du Secrétariat, où qu'ils se trouvent et quel qu'en soit le détenteur, jouissent de l'immunité de perquisition, de réquisition, de confiscation, d'expropriation et de toute autre forme d'ingérence, qu'elle résulte d'un acte de l'exécutif ou d'un acte administratif ou judiciaire.

5. Les archives du Secrétariat, et d'une façon générale les documents qui lui appartiennent ou qu'il détient, sont inviolables, où qu'ils se trouvent.

6. Le Directeur exécutif prend les mesures voulues pour veiller à ce que les locaux du Secrétariat soient utilisés conformément aux lois et règlements indonésiens.

#### *Article 8. ABUS DES PRIVILÈGES*

1. La CIP coopère à tout moment avec les autorités gouvernementales compétentes afin d'empêcher tout abus des privilèges et facilités prévus par le présent Accord. Sans préjudice des privilèges et des facilités dont ils jouissent, les fonctionnaires du Secrétariat et les membres du Groupe d'experts ont l'obligation de respecter les lois et règlements indonésiens. Ils ne doivent en aucune circonstance s'ingérer dans les affaires intérieures de l'Indonésie.

2. Le Directeur exécutif prend toutes les précautions voulues pour veiller à ce qu'il n'y ait aucun abus des privilèges ou facilités accordés en vertu du présent Accord et, à cette fin, établit des règles et des règlements jugés nécessaires et opportuns à l'intention des fonctionnaires du Secrétariat.

3. Si le Gouvernement considère qu'il y a eu un abus des privilèges ou facilités accordés en vertu du présent Accord, le Directeur exécutif, s'il y est invité, consulte les autorités indonésiennes compétentes pour déterminer si un tel abus s'est effectivement produit.

#### Article 9. PUBLICATIONS, COMMUNICATIONS ET INFORMATIONS

1. Sous réserve des questions affectant l'intérêt national de l'Indonésie, la correspondance ou les communications officielles de la CIP ne font l'objet d'aucune censure. Ce privilège s'étend aux publications et aux archives du Secrétariat. Lorsque les circonstances exigent l'application d'une censure en Indonésie, le Directeur exécutif prend, sur la demande du Gouvernement, les mesures nécessaires pour empêcher tout abus des privilèges dont jouit le Secrétariat en matière de censure.

2. Aucune disposition du présent Accord ne peut être interprétée comme empêchant l'adoption, dans un accord supplémentaire entre le Gouvernement et la CIP, de mesures appropriées visant à sauvegarder l'intérêt national.

#### Article 10. RENONCIATION AUX IMMUNITÉS

1. Les privilèges et immunités accordés au Directeur exécutif en vertu du présent Accord le sont exclusivement pour assurer dans toutes circonstances le bon fonctionnement de la CIP.

2. Le Directeur exécutif peut renoncer à ses privilèges s'il considère que ceux-ci empêchent l'administration de la justice et sont contraires aux intérêts de la CIP.

3. Le Gouvernement peut à tout moment, sans avoir à motiver sa décision, notifier au Directeur exécutif qu'un fonctionnaire du Secrétariat qui n'est pas un citoyen indonésien ou qui n'est pas résident permanent en Indonésie est *persona non grata*. Le Directeur exécutif assure immédiatement, sur la demande des autorités responsables, le départ d'Indonésie du fonctionnaire intéressé.

4. Si le fonctionnaire intéressé, n'étant pas citoyen indonésien ou résident permanent de l'Indonésie, refuse de quitter le pays dans un délai raisonnable après y avoir été invité par le Directeur exécutif, le Gouvernement peut cesser de considérer l'intéressé comme fonctionnaire du Secrétariat, auquel cas ce dernier est immédiatement soumis aux lois et règlements indonésiens.

#### Article 11. OBJET DES PRIVILÈGES ET IMMUNITÉS

1. Les privilèges et immunités accordés à la CIP sont soumis aux lois et règlements indonésiens en vigueur et aux dispositions du présent Accord et sont accordés dans l'intérêt du bon fonctionnement de la CIP et non dans l'intérêt personnel des fonctionnaires.

2. Aucune disposition du présent Accord ne porte atteinte au droit du Gouvernement de prendre toutes les mesures de précaution nécessaires pour sauvegarder l'intérêt national.

#### Article 12. EMBLÈME

La CIP est autorisée à arborer son emblème sur les locaux et les moyens de transport de la CIP et du Directeur exécutif.

#### Article 13. ENTRÉE EN VIGUEUR ET DÉNONCIATION

1. Le présent Accord entrera en vigueur à la date de la signature par les Parties contractantes.



2. Le Gouvernement ou le Directeur exécutif peuvent demander l'ouverture de consultations concernant l'application et la modification du présent Accord. Les mesures convenues à l'issue desdites consultations prennent effet à la date des communications correspondantes entre les deux Parties.

3. Le présent Accord cessera de produire effet six mois après la date à laquelle l'une ou l'autre des Parties aura notifié par écrit à l'autre sa décision de le dénoncer.

EN FOI DE QUOI les soussignés, à ce dûment autorisés, ont signé le présent Accord.

FAIT à Jakarta le 29 mai 1984, en double exemplaire en langue anglaise, les deux textes faisant également foi.

Pour la Communauté internationale  
du poivre :

[A. G. NASUTION]

Pour le Gouvernement  
de la République d'Indonésie :

[SOESILO SARDADI]



**No. 24594**

---

**AUSTRIA  
and  
HUNGARY**

**Agreement on the protection of indications of source, appellations of origin and other designations indicative of the provenance of agricultural and industrial products (with protocol). Signed at Vienna on 21 July 1972**

*Authentic texts: German and Hungarian.  
Registered by Austria on 8 January 1987.*

---

**AUTRICHE  
et  
HONGRIE**

**Accord sur la protection des indications de provenance, appellations d'origine et autres dénominations relatives à l'origine des produits agricoles et industriels (avec protocole). Signé à Vienne le 21 juillet 1972**

*Textes authentiques : allemand et hongrois.  
Enregistré par l'Autriche le 8 janvier 1987.*

[GERMAN TEXT — TEXTE ALLEMAND]

ABKOMMEN ZWISCHEN DER REPUBLIK ÖSTERREICH UND DER  
UNGARISCHEN VOLKSREPUBLIK ÜBER DEN SCHUTZ VON  
HERKUNFTSANGABEN, URSPRUNGSBEZEICHNUNGEN UND  
SONSTIGEN AUF DIE HERKUNFT HINWEISENDEN BENEN-  
NUNGEN LANDWIRTSCHAFTLICHER UND GEWERBLICHER  
ERZEUGNISSE

Die Republik Österreich und die Ungarische Volksrepublik, geleitet von dem Wunsch, Herkunftsangaben, Ursprungsbezeichnungen und sonstige auf die Herkunft hinweisende Benennungen landwirtschaftlicher und gewerblicher Erzeugnisse gegen unlauteren Wettbewerb zu schützen, sind übereingekommen, zu diesem Zweck folgendes Abkommen zu schließen.

*Artikel I.* Jeder der Vertragsstaaten verpflichtet sich, alle notwendigen Maßnahmen zu ergreifen, um in wirksamer Weise nach Maßgabe dieses Abkommens die Bezeichnungen von landwirtschaftlichen und gewerblichen Erzeugnissen, die aus dem Gebiet des anderen Vertragsstaates stammen und im Artikel II umschrieben sind, gegen unlauteren Wettbewerb im geschäftlichen Verkehr zu schützen und diesen Schutz zu gewährleisten.

*Artikel II.* (1) Dem Abkommen unterliegen die Herkunftsangaben, Ursprungsbezeichnungen und sonstigen auf die Herkunft hinweisenden Benennungen landwirtschaftlicher und gewerblicher Erzeugnisse, die unter die im Artikel IV genannten Gruppen fallen und im Übereinkommen nach Artikel V näher bezeichnet sind.

(2) Unter Herkunftsangaben, Ursprungsbezeichnungen und sonstigen auf die Herkunft hinweisenden Benennungen im Sinne dieses Abkommens werden alle Hinweise verstanden, die sich unmittelbar oder mittelbar auf die Herkunft eines Erzeugnisses beziehen. Ein solcher Hinweis besteht im allgemeinen aus einer geographischen Bezeichnung. Er kann aber auch aus anderen Angaben bestehen, wenn innerhalb beteiligter Verkehrskreise des Herkunftslandes darin im Zusammenhang mit dem so bezeichneten Erzeugnis ein Hinweis auf das Erzeugungsland erblickt wird. Die genannten Bezeichnungen können neben einer Aussage über die Herkunft aus einem bestimmten geographischen Bereich auch eine Aussage über die Qualität des betreffenden Erzeugnisses enthalten. Diese besonderen Eigenschaften der Erzeugnisse werden ausschließlich oder überwiegend durch geographische oder auch menschliche Einflüsse bedingt.

*Artikel III.* Dem Abkommen unterliegen ferner der Name „Republik Österreich“ („Osztrák Köztársaság“), die Bezeichnung „Österreich“ („Ausztria“), die Namen der österreichischen Bundesländer — einschließlich ihrer Übersetzungen ins Ungarische — der Name „Ungarische Volksrepublik“ („Magyar Népköztársaság“), die Bezeichnung „Ungarn“ („Magyarország“), soweit sie zur Bezeichnung landwirtschaftlicher oder gewerblicher Erzeugnisse verwendet werden.

*Artikel IV.* Die Gruppen der österreichischen und der ungarischen Erzeugnisse sind folgende:

A. *Weine*

B. *Ernährung und Landwirtschaft (ohne Weine)*

1. Backwaren
2. Bier
3. Mineralwässer
4. Käse
5. Fleisch und Fleischwaren
6. Obst und Gartenbauerzeugnisse
7. Spirituosen (Liköre und Brände)
8. Süßwaren
9. Spezialitäten (österreichische und ungarische)
10. Diverse Waren

C. *Gewerbliche Wirtschaft*

1. Textilwaren
2. Sonstige industrielle und handwerkliche Erzeugnisse
3. Diverse Waren

*Artikel V.* (1) Die Bezeichnungen für die einzelnen Erzeugnisse, bei welchen die Voraussetzungen der Artikel II und IV zutreffen und welche den Schutz des Abkommens genießen sollen, werden in einem Übereinkommen angeführt, das von den jeweils innerstaatlich zuständigen Stellen abzuschließen sein wird.

(2) Für allfällige Einschränkungen, Änderungen und Erweiterungen des Übereinkommens gelten die Bestimmungen des Absatzes 1.

*Artikel VI.* (1) Die auf Grund des Abkommens geschützten österreichischen Bezeichnungen sind im Gebiet der Ungarischen Volksrepublik ausschließlich österreichischen Erzeugnissen, auf welche sich die vorgenannten Bezeichnungen beziehen, vorbehalten.

(2) Die Bestimmungen des Absatzes 1 dieses Artikels stehen dem Gebrauch eines Eigennamens auf dem Gebiet der Ungarischen Volksrepublik durch den zu seiner Führung Berechtigten dann nicht entgegen, wenn dieser Name zur Gänze oder zum Teil eine österreichische Bezeichnung ist, die auf Grund des Abkommens geschützt ist. In diesem Falle darf der Eigenname nur unverändert und nicht in einer Weise verwendet werden, die zur Irreführung geeignet ist.

*Artikel VII.* (1) Die auf Grund des Abkommens geschützten ungarischen Bezeichnungen sind im Gebiet der Republik Österreich ausschließlich ungarischen Erzeugnissen, auf welche sich die vorgenannten Bezeichnungen beziehen, vorbehalten.

(2) Die Bestimmungen des Absatzes 1 dieses Artikels stehen dem Gebrauch eines Eigennamens auf dem Gebiet der Republik Österreich durch den zu seiner Führung Berechtigten nicht entgegen, wenn dieser Name zur Gänze oder zum Teil eine ungarische Bezeichnung ist, die auf Grund des Abkommens geschützt ist. In diesem Falle darf der Eigenname nur unverändert und nicht in einer Weise verwendet werden, die zur Irreführung geeignet ist.

*Artikel VIII.* (1) Wird eine auf Grund des Abkommens geschützte Bezeichnung im geschäftlichen Verkehr entgegen den Bestimmungen der Artikel VI und VII

dieses Abkommens für Erzeugnisse, insbesondere für deren Aufmachung oder Verpackung, oder auf Rechnungen, Frachtbriefen oder anderen Geschäftspapieren oder in der Werbung benutzt, so finden alle gerichtlichen und behördlichen Maßnahmen, die nach der Gesetzgebung des Vertragsstaates, in dem der Schutz in Anspruch genommen wird, für die Bekämpfung unlauteren Wettbewerbs oder sonst für die Unterdrückung unzulässiger Bezeichnungen in Betracht kommen, unter den in dieser Gesetzgebung festgelegten Voraussetzungen und nach Maßgabe der Bestimmungen des Artikels X Anwendung.

(2) Die Bestimmungen dieses Artikels sind auch dann anzuwenden, wenn die auf Grund des Abkommens geschützten Bezeichnungen in Übersetzung oder mit einem Hinweis auf die tatsächliche Herkunft oder mit Zusätzen wie „Art“, „Typ“, „Fasson“, „Nachahmung“ oder dergleichen benutzt werden.

(3) Die Bestimmungen des Absatzes 1 dieses Artikels sind auf Übersetzungen von Bezeichnungen des einen Vertragsstaates dann nicht anzuwenden, wenn die Übersetzung in der Sprache des anderen Vertragsstaates ein Wort der Umgangssprache ist.

*Artikel IX.* (1) Die Bestimmungen des Artikels VIII dieses Abkommens sind auch anzuwenden, wenn für Erzeugnisse, deren Bezeichnungen auf Grund des Abkommens geschützt sind oder für deren Aufmachung oder Verpackung oder auf Rechnungen, Frachtbriefen oder sonstigen Geschäftspapieren oder in der Werbung unmittelbar oder mittelbar Kennzeichnungen, Marken, Namen, Aufschriften, Abbildungen, insbesondere National- und Landesfarben, Wappen und Fahnen benutzt werden, die falsche oder irreführende Angaben über Herkunft, Ursprung, Wesen, Sorte oder wesentliche Eigenschaften der Erzeugnisse enthalten.

(2) Werden im geschäftlichen Verkehr Namen oder Abbildungen von Orten, Gebäuden, Denkmälern, Flüssen, Bergen oder dergleichen eines Vertragsstaates für nicht aus diesem Staate stammende Erzeugnisse oder Waren im anderen Vertragsstaat verwendet, so wird vermutet, daß diese Verwendung zur Irreführung über die Herkunft der so bezeichneten Erzeugnisse oder Waren geeignet ist, es sei denn, daß schon unter den gegebenen Umständen vernünftigerweise eine Irreführung nicht anzunehmen ist.

*Artikel X.* (1) Ansprüche wegen Zuwiderhandlungen gegen die Bestimmungen dieses Abkommens können vor den Gerichten der Ungarischen Volksrepublik außer von natürlichen und juristischen Personen, die nach der Gesetzgebung der Ungarischen Volksrepublik hiezu berechtigt sind, auch von Verbänden, Vereinigungen und Einrichtungen mit dem Sitz in der Republik Österreich, die die beteiligten Erzeuger, Hersteller oder Händler vertreten, geltend gemacht werden, soweit die Gesetzgebung der Ungarischen Volksrepublik dies ungarischen Verbänden, Vereinigungen und Einrichtungen ermöglicht.

(2) Ansprüche wegen Zuwiderhandlungen gegen die Bestimmungen dieses Abkommens können vor den Gerichten der Republik Österreich außer von natürlichen und juristischen Personen, die nach der Gesetzgebung der Republik Österreich hiezu berechtigt sind, auch von Verbänden, Vereinigungen und Einrichtungen mit dem Sitz in der Ungarischen Volksrepublik, die die beteiligten Erzeuger, Hersteller oder Händler vertreten, geltend gemacht werden, soweit die Gesetzgebung der Republik Österreich dies österreichischen Verbänden, Vereinigungen und Einrichtungen ermöglicht.

*Artikel XI.* (1) Dieses Abkommen steht dem Gebrauch einer vor dem 1. Jänner 1971 (Stichtag) registrierten und aufrecht bestehenden Marke nicht entgegen.

(2) Auf Bezeichnungen, die erst auf Grund einer Änderung oder Ergänzung der in dem Übereinkommen (Artikel V) enthaltenen Listen dem Abkommen unterliegen, ist Absatz 1 dieses Artikels mit der Maßgabe anzuwenden, daß als Stichtag der Tag des Inkrafttretens des geänderten Übereinkommens (Artikel V) anzusehen ist.

*Artikel XII.* (1) Erzeugnisse, Verpackung und Werbemittel sowie Rechnungen, Frachtbriefe und sonstige Geschäftspapiere, die sich bei Inkrafttreten des Übereinkommens (Artikel V) im Gebiet eines der Vertragsstaaten befinden und rechtmäßig mit Angaben versehen worden sind, die nach diesem Abkommen nicht benutzt werden dürfen, können bis zum Ablauf von einem Jahr nach dem Inkrafttreten des Übereinkommens (Artikel V) verwendet werden.

(2) Im Falle der Änderung oder Erweiterung der in dem Übereinkommen (Artikel V) enthaltenen Listen der Bezeichnungen sind die Bestimmungen des Absatzes 1 anzuwenden mit der Maßgabe, daß die Frist von einem Jahr mit dem Inkrafttreten des geänderten Übereinkommens (Artikel V) beginnt.

*Artikel XIII.* Dieses Abkommen ist auf Bezeichnungen solcher Erzeugnisse nicht anzuwenden, die durch das Gebiet eines der Vertragsstaaten lediglich durchgeführt werden.

*Artikel XIV.* Durch die Aufnahme von Bezeichnungen für Erzeugnisse unter den Schutz dieses Abkommens werden die in jedem der Vertragsstaaten bestehenden Bestimmungen über die Einfuhr solcher Erzeugnisse nicht berührt.

*Artikel XV.* Die Bestimmungen dieses Abkommens schließen einen weitergehenden Schutz nicht aus, der in den Vertragsstaaten für die auf Grund des Abkommens geschützten Bezeichnungen auf Grund innerstaatlicher Rechtsvorschriften oder anderer internationaler Vereinbarungen besteht oder künftig gewährt wird.

*Artikel XVI.* Die zuständigen Behörden der Vertragsstaaten werden regelmäßig miteinander in Verbindung bleiben, um Vorschläge zur Änderung oder Erweiterung des Übereinkommens (Artikel V) und Fragen zu beraten, die sich bei der Anwendung des Abkommens ergeben könnten.

*Artikel XVII.* (1) Dieses Abkommen bedarf der Ratifikation; die Ratifikationsurkunden werden sobald wie möglich in Wien ausgetauscht.

(2) Dieses Abkommen tritt 60 Tage nach Austausch der Ratifikationsurkunden in Kraft und ist unbefristet.

(3) Dieses Abkommen kann von jedem der beiden Vertragsstaaten unter Einhaltung einer Frist von mindestens einem Jahr schriftlich gekündigt werden.

(4) Übereinkommen gemäß Artikel V können schon vor dem Inkrafttreten des Abkommens geschlossen werden, treten jedoch frühestens gleichzeitig mit dem Abkommen in Kraft.

ZU URKUND DESSEN haben die Bevollmächtigten der beiden Vertragsstaaten dieses Abkommen unterzeichnet und mit Siegeln versehen.

GESCHEHEN zu Wien, am 21. Juli 1972 in zwei Urschriften, jede in deutscher und ungarischer Sprache, wobei jeder wortlaut gleichermaßen authentisch ist.

Für die Republik Österreich:  
STARIBACHER

Für die Volksrepublik Ungarn:  
BIRÓ



## PROTOKOLL

Die hohen vertragsschliessenden Parteien

von dem Wunsche geleitet, die Anwendung gewisser Vorschriften des Abkommens vom heutigen Tage über den Schutz von Herkunftsangaben, Ursprungsbezeichnungen und sonstigen auf die Herkunft hinweisenden Benennungen landwirtschaftlicher und gewerblicher Erzeugnisse näher zu regeln,

Haben die nachstehenden Bestimmungen vereinbart, die einen integrierenden Bestandteil dieses Abkommens bilden:

1. Durch die Bestimmungen des Abkommens wird die Verwendung der folgenden Rebsortenbezeichnungen grundsätzlich nicht beschränkt:

Bouviertraube	Muskat-Ottonel
Blaufränkisch	Muskat-Sylvaner
Blauer Portugieser	Neuburger
Blauer Wildbacher (oder Schilcher)	Rheinriesling (oder Riesling)
Burgunder oder Pinot (Klevner, Blauburgunder, Grauburgunder, Weißburgunder)	Rotgipfler
Cabernet	Ruländer (oder grauer Burgunder)
Cabernet — Sauvignon	St. Laurent (oder Laurenzitraube)
Jubiläumsrebe	Sauvignon (oder Muskat-Sylvaner)
Malvasier	Sylvaner
Merlot	Traminer (Roter Traminer, Gewürztraminer)
Morillon (oder Chardonnay)	Veltliner (Grüner Veltliner, Roter Veltliner, Frühroter Veltliner)
Müller-Thurgau	Welschriesling (oder Riesling)
Muskat	Zierfandler (oder Spätrot)
Muskateller	Zweigeltrebe

2. Angaben über wesentliche Eigenschaften im Sinne des Artikels IX des Abkommens sind bei Weinen insbesondere:

- die Angabe des Erntejahres (Jahrgang),
- der Name einer oder mehrerer Rebsorten,
- Alkoholgehalt, Hersteller (Produzent), Abfüller, Händler,
- die Bezeichnungen: weiß, rosé, Schiller (Siller), rot, méthode champenoise, Wachstum, Gewächs, Kreszenz, original, Originalabfüllung, Originalabzug, Kellerabfüllung, Kellerabzug, Eigengewächs, Spätlese, Auslese, Beerenauslese, Trockenbeerenauslese, Ausbruch, Hochgewächs, Spitzengewächs, Clarettwein, Kabinett (Cabinet), Tischwein (Tafelwein), Bratenwein, Qualitätswein, Delikatesswein, aromatisierter Wein, Dessertwein, Schaumwein, Perlwein.

3. Unter Eigennamen im Sinne der Artikel VI und VII des Abkommens werden sowohl Personennamen als auch geographische Bezeichnungen verstanden.

4. Unter einer Übersetzung im Sinne des Artikels VIII Abs. 2 ist auch eine traditionelle Bezeichnung in der jeweils anderen oder in der lateinischen Sprache zu verstehen.

5. Durch die Aufnahme der Bezeichnungen „Magyar Szalami“ und „Magyar marhagulyas“ in die Anlage B des zu diesem Vertragswerk gehörenden Übereinkommens wird nicht ausgeschlossen, daß in der Republik Österreich diese Bezeichnungen in deutscher Übersetzung für österreichische Erzeugnisse unter folgenden Bedingungen benutzt werden:

- a) Im örtlichen Zusammenhang mit der Bezeichnung „ungarisch“ ist in nach Schriftart, Größe und Farbe gleichen Buchstaben wie diese Bezeichnung der Zusatz „österreichisches Erzeugnis“ oder „made in Austria“ aufzunehmen.
- b) Die Erzeugerfirma ist mit Name und Sitz anzugeben.

6. Durch die Aufnahme der Bezeichnung „Csabai kolbász“ in die Anlage B des zu diesem Vertragswerk gehörenden Übereinkommens ist die Verwendung der Bezeichnungen „Csabai“ oder „Czabaier“ für österreichische Erzeugnisse nur dann zulässig, wenn die österreichische Herkunft eindeutig gekennzeichnet ist.

7. Durch die Aufnahme der Bezeichnung „Debreceni páros-kolbász“ in die Anlage B des zu diesem Vertragswerk gehörenden Übereinkommens wird die Verwendung der Bezeichnung „Debreziner“ in Österreich nicht eingeschränkt.

8. Auf Frischspeisen, die unmittelbar an den Letztverbraucher verkauft oder verabreicht werden, z. B. im Gast- und Schankgewerbe, findet das Abkommen keine Anwendung.

9. Die in der Anlage B, Gruppe „Weine“, des zu diesem Vertragswerk gehörenden Übereinkommens enthaltene Bezeichnung „Helvécia“ darf in der Republik Österreich nur in dieser Schreibweise benutzt werden und nur wenn ihr die Bezeichnung „Ungarn“ hinzugefügt wird.

10. Die Bezeichnung „Győr“ kann für ungarische Erzeugnisse nur in dieser Form oder als „Győr-Raab“ verwendet werden. Dadurch wird der Gebrauch der Bezeichnung „Raab“ für österreichische Erzeugnisse nicht eingeschränkt.

11. Die vertragsschließenden Parteien sind übereingekommen, zur Durchführung des Artikels XVI des Abkommens jedenfalls eine gemischte Kommission, bestehend aus Vertretern der zuständigen Behörden der Vertragsstaaten und beizuziehenden Sachverständigen, einzurichten. Die Kommission wird regelmäßig zumindest einmal jährlich zusammentreten, um die aus der praktischen Anwendung des Abkommens sich ergebenden Probleme und Erfahrungen zu beraten und zu erörtern.

ZU URKUND DESSEN haben die Bevollmächtigten dieses Protokoll unterzeichnet und mit Siegeln versehen.

GESCHEHEN zu Wien, am 21. Juli 1972 in zwei Urschriften, jede in deutscher und ungarischer Sprache, wobei jeder Wortlaut gleichermaßen authentisch ist.

Für die Republik Österreich:

STARIBACHER

Für die Volksrepublik Ungarn:

BIRÓ

## [HUNGARIAN TEXT — TEXTE HONGROIS]

**EGYEZMÉNY AZ OSZTRÁK KÖZTÁRSASÁG ÉS A MAGYAR NÉPKÖZTÁRSASÁG KÖZÖTT A MEZŐGAZDASÁGI ÉS IPARI TERMÉKEK SZÁRMAZÁSI JELZÉSEINEK, EREDETMEGJELÖLÉSEINEK ÉS A SZÁRMAZÁSRA UTALÓ EGYÉB MEGNEVEZÉSEKNEK A VÉDELMEÉRŐL**

Az Osztrák Köztársaság és a Magyar Népköztársaság attól az óhajtól vezérelve, hogy a mezőgazdasági és ipari termékek származási jelzéseit, eredetmegjelöléseit és a származásra utaló egyéb megnevezéseket megvédjék a tisztességtelen verseny ellen, megegyeztek abban, hogy ebből a céből az alábbi Egyezményt kötik:

*I. Cikk.* A Szerződő Felek mindegyike kötelezi magát minden szükséges intézkedés megtételére, hogy a másik Szerződő Fél területéről származó és a II. Cikkben körülírt mezőgazdasági- és ipari termékek megjelöléseit ennek az Egyezménynek a rendelkezései szerint az üzleti forgalomban a tisztességtelen verseny ellen hatékony módon megvédje és ezt a védelmet biztosítsa.

*II. Cikk.* (1) Az Egyezmény a IV. Cikkben felsorolt csoportokba tartozó és az V. Cikk szerinti Megállapodásban közelebbről meghatározott mezőgazdasági és ipari termékek származási jelzéseire, eredetmegjelöléseire és a származásra utaló egyéb megnevezéseire terjed ki.

(2) Ezen Egyezmény értelmében származási jelzés, eredetmegjelölés és származásra utaló egyéb megnevezés alatt minden olyan utalás értendő, amely közvetlenül vagy közvetve valamely termék eredetére vonatkozik. Az ilyen utalás általában földrajzi megjelölésből áll. Állhat azonban egyéb adatokból is, ha a származási ország érdekelt forgalmazási körei az ekként megjelölt termékkel kapcsolatban az ilyen adatokat a termelő országra való utalásnak tekintik. Az említett megjelölések valamely meghatározott földrajzi területről való származás megjelölésén kívül az illető termék minőségére is utalhatnak. A termékek ezen különleges tulajdonságait kizárólag vagy túlnyomórészt földrajzi vagy emberi tényezők határozzák meg.

*III. Cikk.* Az Egyezmény hatálya kiterjed továbbá a következő megnevezésekre is: Osztrák Köztársaság (Republik Österreich), Ausztria (Österreich), az osztrák tartományok nevei, beleértve magyar fordításukat is; Magyar Népköztársaság (Ungarische Volksrepublik), Magyarország (Ungarn), amennyiben ezeket mezőgazdasági vagy ipari termékek megjelölésére használják.

*IV. Cikk.* Az osztrák és a magyar termékek csoportjai a következők:

- A. *Borok*
- B. *Elelmezés és mezőgazdaság (borok nélkül)*
  - 1. *Sütőipari termékek*
  - 2. *Sörök*
  - 3. *Ásványvizek*
  - 4. *Sajtok*

5. Hús és húsból készült termékek
  6. Gyümölcs és kertészeti termékek
  7. Szeszesitalok (likőrök és égetett szeszesitalok)
  8. Édesipari termékek
  9. Különlegességek (osztrák és magyar különlegességek)
  10. Különféle egyéb termékek
- C. Ipari termékek
1. Textilárúk
  2. Egyéb gyáripari és kézműipari termékek
  3. Különféle egyéb termékek

*V. Cikk.* (1) Azon termékek megjelölését, amelyek a II. és IV. Cikk feltételeinek megfelelnek és az Egyezmény védelme alá tartoznak, a belső államjogilag mindenkor illetékes szervek által kötendő külön Megállapodásba kell foglalni.

(2) A Megállapodás esetleges korlátozásaira, módosítására és bővítésére az (1) bekezdés rendelkezései az irányadók.

*VI. Cikk.* (1) Az Egyezmény alapján védett osztrák megjelölések a Magyar Népköztársaság területén kizárólag olyan osztrák termékeknek vannak fenntartva, amelyekre a fentebb említett megjelölések vonatkoznak.

(2) E Cikk (1) bekezdésének rendelkezései nem érintik a tulajdonneveknek a Magyar Népköztársaság területén az annak viselésére jogosultak által való használatát, ha az illető név egészben vagy részben olyan osztrák megjelölés, amely az Egyezmény alapján védelmet élvez. Ilyen esetben a tulajdonnevet csak változatlanul és megtévesztésre nem alkalmas módon szabad használni.

*VII. Cikk.* (1) Az Egyezmény alapján védett magyar megjelölések az Osztrák Köztársaság területén kizárólag olyan magyar termékeknek vannak fenntartva, amelyekre a fentebb említett megjelölések vonatkoznak.

(2) E Cikk (1) bekezdésének rendelkezései nem érintik a tulajdonneveknek az Osztrák Köztársaság területén az annak viselésére jogosultak által való használatát, ha az illető név egészben vagy részben olyan magyar megjelölés, amely az Egyezmény alapján védelmet élvez. Ilyen esetben a tulajdonnevet csak változatlanul és megtévesztésre nem alkalmas módon szabad használni.

*VIII. Cikk.* (1) Ha az Egyezmény által védett valamely megjelölést az üzleti forgalomban ezen Egyezmény VI. és VII. Cikkében foglalt rendelkezésekkel ellentétben használják valamely termékre, így különösen annak burkolatán vagy csomagolásán, vagy számlákon, szállítóleveleken és egyéb üzleti papírokon vagy reklám céljára, úgy mindazokat a bírósági és hatósági intézkedéseket meg kell tenni, amelyeket azon Szerződő Fél törvényei szerint, amelyben a védelmet igénylik, a tisztességtelen verseny ellen vagy meg nem engedett megjelölések használata miatt egyébként alkalmazni lehet, e törvényekben meghatározott feltételek között és a X. Cikk rendelkezéseinek megfelelően.

(2) Ennek a cikknek a rendelkezéseit akkor is alkalmazni kell, ha az Egyezmény alapján védett megjelölést fordításban vagy a tényleges származásra való utalással vagy „fajta”, „típus”, „módjára”, „utánezat” vagy hasonló toldatokkal használják.

(3) E Cikk (1) bekezdésében foglalt rendelkezések az egyik Szerződő Fél megjelöléseinek fordítására akkor nem alkalmazandók, ha a fordítás a másik Szerződő Fél nyelvéen köznyelvi kifejezés.

*IX. Cikk.* (1) Ezen Egyezmény VIII. Cikkének rendelkezéseit akkor is alkalmazni kell, ha azokon a termékeken, amelyeknek megjelölései ezen Egyezmény alapján védelmet élveznek, vagy az illető termékek burkolatán vagy csomagolásán, vagy számlákon, fuvarleveleken és egyéb üzleti papirokon, vagy reklámcélra közvetlenül vagy közvetve olyan ismertetőjeleket, védjegyeket, neveket, feliratokat, ábrákat, különösen nemzeti és tartományi színeket, címereket és zászlókat használnak, amelyek a termék származására, eredetére, lényegére, fajtájára vagy lényeges tulajdonságaira vonatkozólag helytelen vagy megtévesztő adatokat tartalmaznak.

(2) Ha az üzleti forgalomban az egyik Szerződő Fél területén lévő helyek, épületek, emlékművek, folyók, hegyek vagy hasonlók nevét vagy ábrázolását a másik Szerződő Fél területén nem az előbbi Szerződő Fél termékeire vagy áruira használják, akkor azt kell vélelmezni, hogy az ilyen használat az így megjelölt termék vagy áru származására vonatkozólag megtévesztésre alkalmas, kivéve, ha az adott körülmények között a megtévesztés értelemszerűen nem tételezhető fel.

*X. Cikk.* (1) Ezen Egyezmény rendelkezéseinek megsértéséből eredő igényeket a Magyar Népköztársaság bíróságai előtt a Magyar Népköztársaság jogszabályai szerint erre jogosult természetes és jogi személyeken kívül az érdekelt termelőket, gyártókat vagy kereskedőket képviselő és az Osztrák Köztársaságban székhellyel bíró szövetségek, egyesületek és intézmények is érvényesíthetik, amennyiben a Magyar Népköztársaság jogszabályai szerint ezt magyar szövetségek, egyesületek és intézmények is megtehetik.

(2) Ezen Egyezmény rendelkezéseinek megsértéséből eredő igényeket az Osztrák Köztársaság bíróságai előtt az Osztrák Köztársaság jogszabályai szerint erre jogosult természetes és jogi személyeken kívül az érdekelt termelőket, gyártókat vagy kereskedőket képviselő és a Magyar Népköztársaságban székhellyel bíró szövetségek, egyesületek és intézmények is érvényesíthetik, amennyiben az Osztrák Köztársaság jogszabályai szerint ezt osztrák szövetségek, egyesületek és intézmények is megtehetik.

*XI. Cikk.* (1) Ez az Egyezmény az 1971. január 1. napja (határnap) előtt lajstromozott és fennálló védjegyek használatát nem érinti.

(2) Azokra a megjelölésekre, amelyek csak az V. Cikk szerinti Megállapodásban foglalt jegyzék módosítása vagy kiegészítése folytán kerülnek az Egyezmény hatálya alá, e Cikk (1) bekezdése azzal alkalmazandó, hogy a módosított Megállapodás hatályba lépésének napját kell kezdő napnak tekinteni.

*XII. Cikk.* (1) Az olyan termékek, csomagolások és reklámeszközök, valamint számlák, fuvarlevelek és egyéb üzleti papirok, amelyek az V. Cikk szerinti Megállapodás hatálybalépésekor valamelyik Szerződő Fél területén található és jogszerűen vannak olyan adatokkal ellátva, amelyek ezen Egyezmény szerint nem lennének használhatók, a Megállapodás hatálybalépésétől számított egy év leteltéig használatban maradhatnak.

(2) Az V. Cikk szerinti Megállapodásban foglalt jegyzékek módosítása vagy bővítése esetén az (1) bekezdés rendelkezései azzal alkalmazandók, hogy az egy éves időtartam a módosított Megállapodás hatálybalépésének napjától számítandó.

*XIII. Cikk.* Ez az Egyezmény olyan termékek megjelöléseire nem alkalmazható, amelyet a Szerződő Felek valamelyikének területén csupán átszállítanak.

*XIV. Cikk.* Valamely termék megjelöléseinek az Egyezmény védelme alá való helyezése a Szerződő Feleknek az ilyen termékek behozatalára vonatkozó szabályait nem érinti.

*XV. Cikk.* Ennek az Egyezménynek a rendelkezései nem zárják ki az olyan szélesebbkörű védelmet, amelyet a Szerződő Felek az Egyezmény által védett megjelölések számára belső jogszabályaik vagy más nemzetközi megegyezések alapján nyújtanak vagy a jövőben nyújtani fognak.

*XVI. Cikk.* A Szerződő Felek illetékes hatóságai egymással rendszeres kapcsolatban maradnak, hogy az V. Cikk szerinti Megállapodás módosítására vagy bővítésére irányuló javaslatokat és az Egyezmény alkalmazása során felmerülhető kérdéseket megtárgyalják.

*XVII. Cikk.* (1) Ez az Egyezmény megerősítésre szorul; a megerősítő okmányokat a lehető legrövidebb időn belül Bécsben kell kicserélni.

(2) Ez az Egyezmény a megerősítő okmányok kicserélése után 60 nappal, határozatlan időre lép hatályba.

(3) Ezt az Egyezményt a Szerződő Felek bármelyike, legalább egy éves határidő betartásával, írásban felmondhatja.

(4) Az V. Cikk szerinti Megállapodás már az Egyezmény hatálybalépése előtt megköthető, legkorábban azonban az Egyezménnyel egyidejűleg léphet hatályba.

A FENTIEK HITELEŰL a Szerződő Felek meghatalmazottai ezt az Egyezményt aláírták és pecsétjükkel ellátták.

Ez az Egyezmény két eredeti példányban készült; mindegyik német és magyar nyelven, mindkét szöveg egyformán hiteles.

KELT Bécsben, az 1972. évi július hó 21. napján.

Az Osztrák Köztársaság nevében:

STARIBACHER

A Magyar Népköztársaság nevében:

BIRÓ

## JEGYZŐKÖNYV

## A magas Szerződő Felek

azon céltól vezetettve, hogy a mezőgazdasági és ipari termékek származási jelzéseinek, eredetmegjelöléseinek és a származásra utaló egyéb megnevezéseknek a védelme tárgyában a mai napon aláírt Egyezmény egyes rendelkezéseinek alkalmazását közelebbről szabályozzák,

Az alábbi feltételekben állapodtak meg, amelyek az említett Egyezmény szerves részét képezik:

1. Az Egyezmény rendelkezései az alábbi szőlőfajta megjelölések használatát elvileg nem korlátozzák:

Bouvier	Ottonel muskotály
Kékfrankos	Szilváni muskotály
Kék portugál	Neuburgi
Kék Wildbacher (vagy schilcher)	Rajnai rizling (vagy rizling)
Burgundi vagy Pinot (Klevner, kék burgundi, szürke burgundi, fehér burgundi)	Rotgipfler
Cabernet	Ruländer (vagy szürke burgundi)
Cabernet — Sauvignon	St. Laurent (vagy Laurenzitraube)
Jubileumi szőlő	Sauvignon (vagy szilváni muskotály)
Malvasier	Szilváni
Merlot	Tramini (piros tramini, fűszeres tramini)
Morillon (vagy Chardonnay)	Veltelini (zöld veltelini, piros veltelini, korai piros veltelini)
Müller-Thurgau	Vels-rizling (vagy rizling)
Muskat	Cirfandli (vagy kései vörös)
Muskotály	Zweigeltrebe

2. Az Egyezmény IX. Cikke értelmében lényeges tulajdonságokra vonatkozó adatoknak kell tekinteni borok esetében különösen a következőket:

- a termés évére vonatkozó adat (évjárat)
- egy vagy több szőlőfajta neve
- alkoholtartaloni
- az előállító (termelő), palackozó, kereskedő

a következő megjelölések: fehér, rozé, schiller (siller), vörös, méthode champenoise, Wachstum, Gewächs, Kreszenz, eredeti, eredeti palackozású, eredeti lehúzás, pinceletöltés, pincelehúzás, sajáttermés, aszú (Spätlese, Auslese, Beerenauslese, Trockenbeerenauslese, Ausbruch), magasművelésű, csúcsmínőségű, Clarettwein, Kabinett (Cabinet), asztali bor, pecsenye bor, minőségi bor, csemege bor, aromásított bor, desszert bor, habzó bor, gyöngyöző bor.

3. Az Egyezmény VI. és VII. Cikkei értelmében tulajdonnevek alatt mind személyneveket, mind földrajzi megnevezéseket érteni kell.

4. A VIII. Cikk (2) bekezdése értelmében fordítás alatt érteni kell a másik nyelven vagy latin nyelven ismert hagyományos megjelölést is.

5. A „Magyar Szalámi” és „Magyar marhagulyás” megjelölések felvétele ehhez a szerződési rendszerhez tartozó Megállapodás „B” mellékletébe, nem zárja ki, hogy az Osztrák Köztársaságban ezeket a megjelöléseket osztrák termékekre, német fordításban, a következő feltételekkel használják:

- a) Az „ungarische” megjelöléssel helyi összefüggésben, nagyság és szín tekintetében azonos betűkkel mint ez a megjelölés, az „österreichisches Erzeugnis” vagy „made in Austria” kiegészítést kell alkalmazni;
- b) Fel kell tüntetni az előállító céget annak nevével és telephelyével.

6. A „Csabai kolbász” megjelölésnek az ehhez a szerződési rendszerhez tartozó Megállapodás „B” mellékletébe való felvétele következtében „Csabai” vagy „Csabaier” megjelölés alkalmazása osztrák termékekre csak akkor megengedett, ha az osztrák ercdetet egyértelműen feltüntetik.

7. A „Debreceni páros kolbász” megjelölés felvétele az ehhez a szerződési rendszerhez tartozó Megállapodás „B” mellékletébe, nem korlátozza a „Debreciner” megjelölés alkalmazását Ausztriában.

8. Olyan frissen készült (nem tartósított) készételekre, amelyeket közvetlenül a végső fogyasztónak adnak el vagy szolgálnak fel, pl. a vendéglátóiparban, az Egyezmény nem alkalmazható.

9. Az ehhez a szerződési rendszerhez tartozó Megállapodás „B” mellékletében a „Borok” csoportjában szereplő „Helvécia” megjelölést az Osztrák Köztársaságban csak ezen írásmóddal lehet alkalmazni és ahhoz az „Ungarn” megjelölést kell hozzáfűzni.

10. A „Győr” megjelölést magyar termékekre csak ebben a formában, vagy „Győr-Raab” szöveggel lehet alkalmazni. A „Raab” megjelölés alkalmazását osztrák termékekre ez nem korlátozza.

11. A Szerződő Felek megállapodtak abban, hogy az Egyezmény XVI. Cikkének végrehajtása érdekében Vegyesbizottságot alakítanak, amely a Szerződő Felek illetékes hatóságainak képviselőiből és bevonandó szakértőkből áll. A Vegyesbizottság rendszeresen, évenként legalább egyszer ülésezik, hogy az Egyezmény gyakorlati alkalmazásából eredő kérdéseket és tapasztalatokat megvizsgálja és megvitassa.

MINDEZEK HITELEŰL a Szerződő Felek meghatalmazottai ezt a jegyzőkönyvet aláírták és pecsétjükkel látták el.

KÉLT Bécsben, az 1972. évi július hó 21. napján, két eredeti példányban, német és magyar nyelven, mindkét nyelvű szöveg egyformán hiteles.

As Osztrák Köztársaság nevében:

STARIBACHER

A Magyar Népköztársaság nevében:

BIRÓ



## [TRANSLATION — TRADUCTION]

**AGREEMENT<sup>1</sup> BETWEEN THE REPUBLIC OF AUSTRIA AND THE HUNGARIAN PEOPLE'S REPUBLIC ON THE PROTECTION OF INDICATIONS OF SOURCE, APPELLATIONS OF ORIGIN AND OTHER DESIGNATIONS INDICATIVE OF THE PROVENANCE OF AGRICULTURAL AND INDUSTRIAL PRODUCTS**

The Republic of Austria and the Hungarian People's Republic, desiring to protect indications of source, appellations of origin and other designations of agricultural and industrial products against unfair competition, have to that end decided to conclude the following Agreement:

*Article I.* Each Contracting State shall take all necessary measures effectively to protect against unfair competition in trade, in accordance with the provisions of this Agreement, the designations of agricultural and industrial products which originate in the territory of the other Contracting State and are defined in article II, and to guarantee such protection.

*Article II.* 1. This Agreement shall apply to indications of source, appellations of origin and other designations indicative of the provenance of agricultural and industrial products which fall within the categories referred to in article IV and are specified in the Convention provided for in article V.

2. For the purposes of this Agreement, indications of source, appellations of origin and other designations indicative of provenance shall include all indications which relate directly or indirectly to the origin of a product. Such an indication shall generally consist of a geographical appellation. It may also, however, consist of other information which, if applied to the product concerned, is seen by interested commercial circles in the country of origin to constitute a reference to the producing country. The aforementioned appellations may include, in addition to an indication of provenance from a specific geographical region, a declaration concerning the quality of the product concerned. Such special qualities of products shall be determined exclusively or predominantly by geographical or even human factors.

*Article III.* This Agreement shall also apply to the name "Republik Österreich" ("Oszták Köztársaság"), the appellation "Österreich" ("Ausztria"), the names of the Austrian provinces including their translation into Hungarian, the name "Ungarische Volksrepublik" ("Magyar Népköztársaság") and the appellation "Ungarn" ("Magyarország"), where these are used to designate agricultural or industrial products.

*Article IV.* The categories of Austrian and Hungarian products are as follows:

A. *Wines*

B. *Food and agricultural products (excluding wines)*

I. *Baked goods;*

<sup>1</sup> Came into force on 11 August 1973, i.e., 60 days after the exchange of the instruments of ratification, which took place at Vienna on 12 June 1973, in accordance with article XVII (2).

2. Beers;
3. Mineral waters;
4. Cheeses;
5. Meats and meat products;
6. Fruits and horticultural products;
7. Spirits (liqueurs and brandies);
8. Confectionery;
9. Specialities (Austrian and Hungarian);
10. Miscellaneous products.

C. *Industrial products*

1. Textile goods;
2. Other industrial and artisanal products;
3. Miscellaneous goods.

*Article V.* 1. The designation of the various products to which the provisions of articles II and IV apply and which are to be protected under this Agreement shall be listed in a Convention to be concluded by the competent national authorities of each Contracting Party.

2. The provisions of paragraph (1) shall apply to any limitation, amendment or expansion of the Protocol.

*Article VI.* 1. The Austrian designations protected under this Agreement shall be reserved in the territory of the Hungarian People's Republic exclusively for Austrian products to which the said designations apply.

2. The provisions of paragraph (1) of this article shall not preclude the use of a proper name in the territory of the Hungarian People's Republic by a person entitled to use it if that name is in whole or in part an Austrian designation protected under this Agreement. In such a case, the proper name may only be used unchanged and in a manner which allows of no misunderstanding.

*Article VII.* 1. The Hungarian designations protected under this Agreement shall be reserved in the territory of the Republic of Austria exclusively for Hungarian products to which the said designations apply.

2. The provisions of paragraph (1) of this article shall not preclude the use of a proper name in the territory of the Republic of Austria by a person entitled to use it if that name is in whole or in part a Hungarian designation protected under this Agreement. In such a case, the proper name may only be used unchanged and in a manner which allows of no misunderstanding.

*Article VIII.* 1. If any designation protected under this Agreement is used in trade in contravention of the provisions of articles VI and VII of the Agreement, particularly in connection with the presentation or packaging of products or on invoices, way-bills or other commercial documents or in advertising, all judicial and administrative measures available under the legislation of the Contracting State in which protection is sought for the purpose of combating unfair competition or preventing the unlawful use of designations shall be applied in accordance with the conditions laid down in the said legislation and with the provisions of article X.

2. The provisions of this article shall also apply where designations protected under this Agreement are used in translation or with an indication of the true source, or with additions such as “class”, “type”, “style”, “imitation” or the like.

3. The provisions of paragraph (1) of this article shall not apply to translations of designations of a Contracting State if the translation is a word in common use in the language of the other Contracting State.

*Article IX.* 1. The provisions of article VIII of this Agreement shall also apply where use is made, directly or indirectly, for products whose designations are protected under the Agreement or in connection with the presentation or packaging or on invoices, way-bills or other commercial documents or in advertising of indications, trademarks, names, inscriptions or illustrations, in particular national or provincial colours, emblems or flags, which contain false or misleading indications of the source, origin, nature, class or essential qualities of the products.

2. If names or illustrations of places, buildings, monuments, rivers, mountains or the like of a Contracting State are used in trade in the other Contracting State for products or goods which do not originate in the first-mentioned State, such use shall be presumed to be misleading as to the origin of the products or goods thus designated unless, in the specific circumstances, no attempt to mislead can reasonably be assumed.

*Article X.* 1. Actions on grounds of violation of the provisions of this Agreement may be brought before the courts of the Hungarian People's Republic not only by natural and juridical persons entitled to bring such actions under the legislation of the Hungarian People's Republic but also by federations, associations and organizations having their headquarters in the Republic of Austria and representing the producers, manufacturers or traders concerned, where the legislation of the Hungarian People's Republic permits such actions to be brought by Hungarian federations, associations and organizations.

2. Actions on grounds of violations of the provisions of this Agreement may be brought before the courts of the Republic of Austria not only by natural and juridical persons entitled to bring such actions under the legislation of the Republic of Austria but also by federations, associations and organizations having their headquarters in the Hungarian People's Republic and representing the producers, manufacturers or traders concerned, where the legislation of the Republic of Austria permits such actions to be brought by Austrian federations, associations and organizations.

*Article XI.* 1. This Agreement shall not preclude the use of a trademark registered and in use prior to 1 January 1971.

2. Where a designation becomes subject to this Agreement as a result of amendment or expansion of the lists contained in the Convention provided for in article V, the provisions of paragraph (1) shall apply as from the date of entry into force of the amended Protocol.

*Article XII.* 1. Products, packaging and advertising material, and invoices, way-bills and other commercial documents which are in the territory of one of the Contracting States at the time of the entry into force of the Convention provided for in article V and lawfully bear indications whose use is prohibited under this Agreement may be used for a period of one year from the date of entry into force of the Protocol.

2. In the event of amendment or expansion of the lists of designations contained in the Convention provided for in article V, the provisions of paragraph (1) shall apply and the period of one year shall run from the date of entry into force of the amended Convention.

*Article XIII.* This Agreement shall not apply to designations of products which are merely in transit through the territory of one of the Contracting States.

*Article XIV.* The acceptance of designations for products protected by this Agreement shall not affect the provisions in force in either Contracting State concerning the import of such products.

*Article XV.* The provisions of this Agreement shall not preclude any more extensive protection which is or may hereafter be accorded in the Contracting States, under internal legislation or international agreements, to the designations protected under this Agreement.

*Article XVI.* The competent authorities of the Contracting States shall maintain regular contacts for the purpose of consultation on proposals for the amendment or expansion of the Convention referred to in article V or on any questions which may arise from the application of this Agreement.

*Article XVII.* 1. This Agreement shall be subject to ratification. The instruments of ratification shall be exchanged as soon as possible at Vienna.

2. This Agreement shall enter into force 60 days after the exchange of the instruments of ratification and shall remain in force indefinitely.

3. Either Contracting State may denounce this Agreement by giving at least one year's notice in writing.

4. Protocols under article V may be concluded before the entry into force of the Agreement, but shall take effect at the earliest on the entry into force of the Agreement.

IN WITNESS WHEREOF the Plenipotentiaries of the two Contracting States have signed this Agreement and have thereto affixed their seals.

DONE at Vienna on 21 July 1972, in two originals, each in the German and Hungarian languages, both texts being equally authentic.

For the Republic of Austria:

STARIBACHER

For the People's Republic of Hungary:

BIRÓ

## PROTOCOL

The High Contracting Parties,

Desiring to regulate in greater detail the application of certain provisions of the Agreement concluded this day on the protection of indications of source, appellations of origin and other designations of agricultural and industrial products,

Have agreed on the following provisions, which shall form an integral part of the Agreement:

1. Nothing in the Agreement shall, in principle, restrict the use of the following designations of varieties of grape:

Bouviertraube	Muskat-Ottonel
Blaufränkisch	Muskat-Sylvaner
Blauer Portugieser	Neuburger
Blauer Wildbacher (or Schilcher)	Rheinriesling (or Riesling)
Burgunder or Pinot (Klevner, Blauburgunder, Grauburgunder, Weissburgunder)	Rotgipfler
Cabernet	Ruländer (or Grauer Burgunder)
Cabernet — Sauvignon	St. Laurent (or Laurenzitraube)
Jubiläumsrebe	Sauvignon (or Muskat-Sylvaner)
Malvasier	Sylvaner
Merlot	Traminer (Roter Traminer, Gewürztraminer)
Morillon (or Chardonnay)	Veltliner (Grüner Veltliner, Roter Veltliner, Frühroter Veltliner)
Müller-Thurgau	Welschriesling (or Riesling)
Muskat	Zierfandler (or Spätrot)
Muskateller	Zweigeltrebe

2. Indications of essential qualities within the meaning of article IX of the Agreement are, in the case of wines, in particular:

- Indication of vintage (year),
- Name of one or several varieties of grape,
- Alcohol content, producer, bottler, distributor;
- the designations: weiss, rosé, Schiller (Siller), rot, méthode champenoise, Wachstum, Gewächs, Kreszenz, original, Originalabfüllung, Originalabzug, Kellerabfüllung, Kellerabzug, Eigengewächs, Spätlese, Auslese, Beerenauslese, Trockenbeerenauslese, Ausbruch, Hochgewächs, Spitzengewächs, Clarettwein, Kabinett (Cabinet), Tischwein (Tafelwein), Bratenwein, Qualitätswein, Delikatesswein, aromatisierter Wein, Dessertwein, Schaumwein, Perlwein.

3. For the purposes of articles VI and VII of the Agreement, the term “proper names” shall mean both personal names and place names.

4. For the purposes of article VIII, paragraph 2, the term “translation” shall also mean a traditional designation in the other language or in Latin.

5. Inclusion of the designations “Magyar Szalami” and “Magyar marhagulyas” in annex B of the Protocol to this Agreement shall not preclude the use of these designations in German translation in the Republic of Austria for Austrian products on the following conditions:

- (a) The additional words “österreichisches Erzeugnis” or “made in Austria” shall be inserted close to the designation “ungarisch” in letters of the same style, size and colour as that designation;

(b) The name and business address of the manufacturing firm must be indicated.

6. Inclusion of the designation “Csabai kolbász” in annex B of the Protocol to this Agreement shall render the use of the designations “Csabai” or “Czabaier” for Austrian products permissible, provided that their Austrian source is clearly indicated.

7. Inclusion of the designation “Debreceni páros-kolbász” in annex B of the Protocol to this Agreement shall not restrict the use of the designation “Debreziner” in Austria.

8. The Agreement shall not apply to freshly prepared foods sold or served directly to the consumer, for example, in restaurants and inns.

9. The designation “Helvécia” in annex B, category “Wines”, of the Protocol to this Agreement may be used in the Republic of Austria only in this spelling and only with the addition of the designation “Úngarn”.

10. The designation “Győr” may be used for Hungarian products only in this form or as “Győr-Raab”. Use of the designation “Raab” for Austrian products shall not be restricted by the foregoing.

11. For the purpose of implementing article XVI of the Agreement, the Contracting Parties have decided to establish a Joint Commission composed of representatives of the competent authorities of the Contracting States and of experts to be invited by them. The Commission shall meet regularly at least once a year in order to confer and discuss problems and experiences arising from the practical implementation of the Agreement.

IN WITNESS WHEREOF the Plenipotentiaries have signed this Protocol and have thereto affixed their seals.

DONE at Vienna on 21 July 1972, in two originals, each in the German and Hungarian languages, both texts being equally authentic.

For the Republic of Austria:

STARIBACHER

For the Hungarian People's Republic:

BIRÓ

---

## [TRADUCTION — TRANSLATION]

**ACCORD<sup>1</sup> ENTRE LA RÉPUBLIQUE D'AUTRICHE ET LA RÉPUBLIQUE POPULAIRE HONGROISE SUR LA PROTECTION DES INDICATIONS DE PROVENANCE, APPELLATIONS D'ORIGINE ET AUTRES DÉNOMINATIONS RELATIVES À L'ORIGINE DES PRODUITS AGRICOLES ET INDUSTRIELS**

La République d'Autriche et la République populaire hongroise, désireuses de protéger contre la concurrence déloyale les indications de provenance, appellations d'origine et autres dénominations relatives à l'origine des produits agricoles et industriels, sont convenues de conclure le présent Accord.

*Article premier.* Chacun des Etats contractants s'engage à prendre toutes les mesures nécessaires pour protéger contre la concurrence déloyale dans le domaine commercial, efficacement et conformément aux dispositions du présent Accord, les dénominations des produits agricoles et industriels provenant du territoire de l'autre Etat contractant et décrits à l'article II du présent Accord, et à assurer cette protection.

*Article II.* 1. Le présent Accord est applicable aux indications de provenance et appellations d'origine et autres dénominations indiquant l'origine des produits agricoles et industriels entrant dans les catégories mentionnées à l'article IV dudit Accord et spécifiées dans la Convention visée à l'article V dudit Accord.

2. Aux fins du présent Accord, on entend par indications de provenance et appellations d'origine et autres dénominations indiquant l'origine toutes les indications se référant directement ou indirectement à l'origine d'un produit. Ces indications correspondent, d'une façon générale, à des dénominations géographiques. Néanmoins, elles peuvent également correspondre à d'autres types de dénominations dans les cas où, pour les milieux commerciaux du pays d'origine, les dénominations désignant certains produits sous-entendent une référence au pays producteur. Lesdites dénominations peuvent contenir, indépendamment de l'indication d'origine d'une région géographique donnée, une déclaration sur la qualité du produit en question. Ces qualités spécifiques du produit sont déterminées exclusivement ou essentiellement par les caractéristiques géographiques ou humaines.

*Article III.* Le présent Accord s'applique, en outre, aux intitulés «Republik Österreich» et «République d'Autriche» («Osztrák Köztársaság»), aux dénominations «Österreich» et «Autriche» («Ausztria»), ainsi qu'aux noms des Etats fédéraux autrichiens, y compris à leur traduction en langue hongroise, aux intitulés «Ungarische Volksrepublik» et «République populaire hongroise» («Magyar Népköztársaság») et aux dénominations «Ungarn» et «Hongrie» («Magyarország»), pour autant qu'ils sont utilisés pour désigner des produits agricoles ou industriels.

<sup>1</sup> Entré en vigueur le 11 août 1973, soit 60 jours après l'échange des instruments de ratification, qui a eu lieu à Vienne le 12 juin 1973, conformément au paragraphe 2 de l'article XVII.

*Article IV.* Les catégories de produits autrichiens et hongrois sont les suivantes :

A. *Vins*

B. *Alimentation et agriculture* (à l'exception des vins)

1. Produits de la boulangerie et de la pâtisserie;
2. Bières;
3. Eaux minérales;
4. Fromages;
5. Viande et produits de la viande;
6. Fruits et produits de l'horticulture;
7. Boissons alcoolisées (liqueurs et brandies);
8. Confiserie;
9. Spécialités autrichiennes et hongroises;
10. Produits divers.

C. *Produits industriels*

1. Textiles;
2. Autres produits de l'industrie et de l'artisanat;
3. Produits divers.

*Article V.* 1. Les dénominations des différents produits visés aux articles II et IV du présent Accord et qui bénéficient de la protection dudit Accord seront définies dans une Convention qui sera conclue par les autorités compétentes des deux Etats.

2. Les dispositions du paragraphe 1 du présent article s'appliquent à toute restriction, modification ou extension éventuelle de la Convention.

*Article VI.* 1. Les dénominations autrichiennes protégées en vertu du présent Accord sont exclusivement réservées, sur le territoire de la République populaire hongroise, aux produits autrichiens auxquels elles se rapportent.

2. Les dispositions du paragraphe 1 du présent article n'interdisent pas l'utilisation, par une personne à ce autorisée, d'un nom propre sur le territoire de la République populaire hongroise, à condition que ledit nom corresponde, en tout ou en partie, à une dénomination autrichienne protégée en vertu du présent Accord. Dans ce cas, le nom propre ne peut être utilisé que tel quel et d'aucune façon qui puisse induire en erreur.

*Article VII.* 1. Les dénominations hongroises protégées en vertu du présent Accord sont exclusivement réservées, sur le territoire de la République d'Autriche, aux produits hongrois auxquels elles se rapportent.

2. Les dispositions du paragraphe 1 du présent article n'interdisent pas l'utilisation, par une personne à ce autorisée, d'un nom propre sur le territoire de la République d'Autriche, à condition que ledit nom corresponde, en tout ou en partie, à une dénomination hongroise protégée en vertu du présent Accord. Dans ce cas, ledit nom propre ne peut être utilisé que tel quel et d'aucune façon pouvant induire en erreur.

*Article VIII.* 1. Au cas où une dénomination protégée en vertu du présent Accord est utilisée dans le commerce d'une façon contraire aux dispositions des articles VI et VII dudit Accord, spécialement en ce qui concerne la présentation des produits, l'emballage, la facture, les documents de transport, les autres documents commerciaux ou la publicité relatifs auxdits produits, toutes les mesures judiciaires



ou administratives pouvant être invoquées pour lutter contre la concurrence déloyale ou pour réprimer la contrefaçon de marque sont appliquées conformément à la législation de l'Etat contractant sur le territoire duquel la protection est invoquée. Lesdites mesures sont appliquées conformément aux conditions établies dans ladite législation ainsi qu'aux dispositions de l'article X du présent Accord.

2. Les dispositions du présent article sont également applicables lorsque les dénominations protégées en vertu du présent Accord sont utilisées sous leur forme traduite, ou avec une indication de leur origine véritable ou avec des qualificatifs tels que «classe», «type», «forme», «imitation», ou autres qualificatifs analogues.

3. Les dispositions du paragraphe 1 du présent article ne sont pas applicables aux cas où la traduction d'une dénomination d'un Etat contractant dans la langue de l'autre Etat contractant équivaut à un mot de la langue courante.

*Article IX.* 1. Les dispositions de l'article VIII du présent Accord sont également applicables lorsque les produits dont la désignation est protégée par le présent Accord ou dont la présentation, les emballages, les factures, les documents de transport, les autres documents commerciaux ou la publicité utilisent, directement ou indirectement, des indications, marques, noms, inscriptions ou illustrations, en particulier couleurs, armes et drapeaux du pays ou des Etats, contenant des indications fausses ou de nature à induire en erreur sur leur origine, provenance, nature ou catégorie ou sur leurs qualités essentielles.

2. Au cas où des noms ou illustrations désignant des lieux, édifices, monuments, rivières, montagnes ou autres d'un Etat contractant sont utilisés, dans l'autre Etat contractant, pour des produits ou articles non originaires du premier Etat, cette utilisation est réputée induire en erreur sur l'origine desdits produits ou articles, à moins qu'il ne ressorte raisonnablement des circonstances de l'espèce qu'une telle possibilité d'erreur n'existe pas.

*Article X.* 1. Les plaintes résultant d'actes contraires aux dispositions du présent Accord peuvent être déposées devant les tribunaux de la République populaire hongroise, indépendamment des personnes physiques et morales habilitées à agir au regard de la législation de la République populaire hongroise, par les associations, groupements et organismes ayant leur siège en République d'Autriche et représentant les producteurs, fabricants ou commerçants intéressés, dans la mesure où les associations, groupements et organismes hongrois sont autorisés à le faire par la législation de la République populaire hongroise.

2. Les plaintes résultant d'actes contraires aux dispositions du présent Accord peuvent être déposées devant les tribunaux de la République d'Autriche, indépendamment des personnes physiques et morales habilitées à agir au regard de la législation de la République d'Autriche, par les associations, groupements et organismes ayant leur siège en République populaire hongroise et représentant les producteurs, fabricants ou commerçants intéressés, dans la mesure où les associations, groupements et organismes autrichiens sont autorisés à le faire par la législation de la République populaire hongroise.

*Article XI.* 1. Les dispositions du présent Accord ne s'opposent pas à l'emploi des marques déposées et utilisées avant le 1<sup>er</sup> janvier 1971.

2. Au cas où une dénomination se trouverait soumise aux dispositions du présent Accord uniquement à la suite d'une modification ou d'un élargissement des listes

figurant dans la Convention visée à l'article V, les dispositions du paragraphe 1 du présent article lui sont applicables seulement à partir de la date d'entrée en vigueur de la Convention modifiée visée à l'article V.

*Article XII.* 1. Les produits, emballages et moyens publicitaires, ainsi que les factures, documents de transport et autres documents commerciaux se trouvant sur le territoire de l'un des Etats contractants lors de l'entrée en vigueur de la Convention visée à l'article V et portant légitimement des indications qui ne peuvent être employées en vertu du présent Accord pourront être utilisés encore pendant un délai d'un an à partir de la date d'entrée en vigueur de ladite Convention.

2. En cas de modification ou d'élargissement des listes de dénominations figurant dans la Convention visée à l'article V, les dispositions du paragraphe 1 sont applicables, étant entendu que le délai d'un an commence à courir à partir de l'entrée en vigueur de la Convention modifiée.

*Article XIII.* Le présent Accord n'est pas applicable aux dénominations des produits se trouvant simplement en transit sur le territoire de l'un des Etats contractants.

*Article XIV.* L'acceptation de dénominations désignant des produits protégés par le présent Accord n'affecte aucunement les dispositions en vigueur sur le territoire de chacun des Etats contractants en ce qui concerne l'importation desdits produits.

*Article XV.* Les dispositions du présent Accord n'excluent pas l'octroi d'une protection plus étendue pouvant exister ou pouvant être accordée à l'avenir, sur le territoire des Etats contractants, aux dénominations protégées en vertu du présent Accord, par suite de dispositions du droit interne ou d'autres accords internationaux.

*Article XVI.* Les autorités compétentes des Etats contractants maintiennent des contacts réguliers afin de se consulter sur toute proposition de modification ou d'élargissement de la Convention visée à l'article V, ou sur d'autres questions pouvant découler de l'application du présent Accord.

*Article XVII.* 1. Le présent Accord est soumis à ratification. Les instruments de ratification seront échangés à Vienne dès que possible.

2. Le présent Accord entrera en vigueur 60 jours après l'échange des instruments de ratification et le restera pendant une durée indéfinie.

3. Le présent Accord pourra être dénoncé par l'un ou l'autre des Etats contractants moyennant préavis écrit d'un an.

4. La Convention prévue à l'article V du présent Accord pourra être conclue avant l'entrée en vigueur dudit Accord, mais elle ne produira effet qu'à l'entrée en vigueur dudit Accord.

EN FOI DE QUOI les plénipotentiaires des deux Etats contractants ont signé le présent Accord et y ont apposé leur sceau.

FAIT à Vienne, le 21 juillet 1972, en deux exemplaires originaux en langues allemande et hongroise, les deux textes faisant également foi.

Pour la République d'Autriche :

STARIBACHER

Pour la République populaire hongroise :

BIRÓ

## PROTOCOLE

Les hautes Parties contractantes,

Désireuses de réglementer plus en détail l'application de certaines dispositions de l'Accord conclu ce jour sur la protection des indications de provenance, appellations d'origine et autres dénominations relatives à l'origine des produits agricoles et industriels,

Sont convenues des dispositions suivantes qui font partie intégrante de l'Accord :

1. Les dispositions de l'Accord ne restreignent aucunement en principe l'utilisation des dénominations de variétés de céps ci-après :

Bouviertraube	Muskat-Ottonel
Blaufränkisch	Muskat-Sylvaner
Blauer Portugieser	Neuburger
Blauer Wildbacher (ou Schilcher)	Rheinriesling (ou Riesling)
Burgunder ou Pinot (Klevner, Blauburgunder, Grauburgunder, Weissburgunder)	Roggipfler
Cabernet	Ruländer (ou grauer Burgunder)
Cabernet-Sauvignon	St. Laurent (ou Laurenzitraube)
Jubiläumsrebe	Sauvignon (ou Muskat-Sylvaner)
Malvasier	Sylvaner
Merlot	Traminer (Roter Traminer, Gewürztraminer)
Morillon (ou Chardonnay)	Veltliner (Grüner Veltliner, Roter Veltliner, Frühroter Veltliner)
Müller-Thurgau	Welschriesling (ou Riesling)
Muskat	Zierfandler (ou Spätrot)
Muskateller	Zweigeltrebe

2. Au sens de l'article IX de l'Accord, les indications désignant des qualités essentielles sont spécialement les suivantes en ce qui concerne les vins :

- Année de la récolte (année du vin),
- Nom d'un ou de plusieurs cépages,
- Degré d'alcool, producteur, auteur de la mise en bouteille, négociant,
- Les dénominations : weiss, rosé, Schiller (Siller), rot, méthode champenoise, Wachstum, Gewächs, Kreszenz, original, Originalabfüllung, Originalabzug, Kellerabfüllung, Kellerabzug, Eigengewächs, Spätlese, Auslese, Beerenauslese, Trockenbeerenauslese, Ausbruch, Hochgewächs, Spitzengewächs, Clarettwein, Kabinett (Cabinet), Tischwein (Tafelwein), Bratenwein, Qualitätswein, Delikatesswein, aromatisierter Wein, Dessertwein, Schaumwein, Perlwein.

3. Par « nom propre » au sens des articles VI et VII de l'Accord, on entend aussi bien des noms de personnes que des indications géographiques.

4. Par « forme traduite » au sens du paragraphe 2 de l'article VIII de l'Accord, on entend aussi les dénominations traditionnelles dans l'autre langue ou en langue latine.

5. L'inscription des dénominations « Magyar Szalami » et « Magyar marhagulyas » à l'annexe B de la Convention qui fait partie intégrante de l'Accord n'interdit

pas qu'en République d'Autriche cette dénomination, sous sa forme traduite en langue allemande, soit utilisée pour désigner des produits autrichiens, à condition que :

- a) L'indication «*österreiches Erzeugniss*» ou «*made in Austria*» figure à côté du mot «*ungarisch*» en lettres de caractères, de taille et de couleur identiques.
- b) Le nom et le siège du fabricant soient indiqués.

6. L'inscription de la dénomination «*Csabai kolbász*» à l'annexe B de la Convention qui fait partie intégrante de l'Accord n'autorise l'utilisation de la dénomination «*Csabai*» ou «*Czabaier*» pour désigner des produits autrichiens que si l'origine autrichienne est clairement indiquée.

7. L'inscription de la dénomination «*Debreceni páros-kolbász*» à l'annexe B de la Convention qui fait partie intégrante de l'Accord ne restreint aucunement l'utilisation de la dénomination «*Debreziner*» en Autriche.

8. Les dispositions de l'Accord ne sont pas applicables aux aliments fraîchement préparés, vendus ou livrés directement au consommateur, notamment dans le cas d'hôtels ou de restaurants.

9. La dénomination «*Helvécia*» inscrite à l'annexe B dans la rubrique «*Vins*» de la Convention qui fait partie intégrante de l'Accord ne peut être utilisée en République d'Autriche qu'avec cette orthographe et uniquement à condition d'être accompagnée de la dénomination «*Ungarn*».

10. La dénomination «*Györ*» ne peut être utilisée pour désigner des produits hongrois que sous cette forme ou sous la forme «*Györ-Raab*». La présente disposition ne restreint nullement l'emploi de la dénomination «*Raab*» pour désigner des produits autrichiens.

11. Les Parties contractantes sont convenues, aux fins de l'application de l'article XVI de l'Accord, de créer une commission mixte formée des représentants de leurs autorités compétentes respectives et d'experts. La commission mixte se réunira au moins une fois par an afin d'examiner et d'étudier les problèmes d'application et l'exécution concrète de l'Accord.

EN FOI DE QUOI les plénipotentiaires ont signé le présent Protocole et y ont apposé leur sceau.

FAIT à Vienne, le 21 juillet 1972, en deux exemplaires originaux en langues allemande et hongroise, les deux textes faisant également foi.

Pour la République d'Autriche :

STARIBACHER

Pour la République populaire hongroise :

BIRÓ



**No. 24595**



**AUSTRIA  
and  
HUNGARY**

**Agreement on equivalence in education at the university level and in academic degrees (with annex). Signed at Vienna on 8 March 1983**

*Authentic texts: German and Hungarian.*

*Registered by Austria on 8 January 1987.*



**AUTRICHE  
et  
HONGRIE**

**Accord relatif à l'équivalence des études supérieures et des grades universitaires (avec annexe). Signé à Vienne le 8 mars 1983**

*Textes authentiques : allemand et hongrois.*

*Enregistré par l'Autriche le 8 janvier 1987.*

[GERMAN TEXT — TEXTE ALLEMAND]

ABKOMMEN ZWISCHEN DER REPUBLIK ÖSTERREICH UND DER  
UNGARISCHEN VOLKSREPUBLIK ÜBER DIE GLEICHWERTIG-  
KEIT DER STUDIEN AN DEN UNIVERSITÄTEN UND DER AKA-  
DEMISCHEN GRADE

Die Republik Österreich und die Ungarische Volksrepublik,  
vom Wunsche geleitet, die Zusammenarbeit zwischen den beiden Staaten auf  
dem Gebiete der Wissenschaft und des Bildungswesens zu entwickeln  
und der Jugend beider Staaten freien Zugang zu den geistigen Gütern der beiden  
Staaten zu gewähren,  
haben folgendes vereinbart:

*Artikel 1.* In diesem Abkommen bedeutet:

a) der Ausdruck „Universitäten“ die Universitäten, Hochschulen und  
Institutionen, denen vom Vertragsstaat, in dessen Hoheitsgebiet sie sich befinden,  
Universitätscharakter zuerkannt wird;

b) der Ausdruck „akademischer Grad“ in Österreich jenen akademischen  
Grad, der nach Abschluß eines Universitätsstudiums verliehen wird, in Ungarn  
hingegen das abgeschlossene Universitätsstudium, ferner den nach Abschluß des  
Universitätsstudiums mittels Dissertation erworbenen Universitäts-Doktorgrad;

c) der Ausdruck „Diplom“ jede Urkunde, welche von einer Universität nach  
Abschluß eines Universitätsstudiums ausgestellt wird;

d) der Ausdruck „Universitätszeugnisse“ alle Zeugnisse oder Bestätigungen  
über Ergebnisse von Prüfungen oder den Erfolg der Teilnahme an Lehrveranstal-  
tungen;

e) der Ausdruck „Prüfungen“ alle Prüfungen zur Feststellung des durch die  
Studien erworbenen Wissens, der Kenntnisse und der Fertigkeiten beziehungsweise  
die Feststellung des Erfolges der Teilnahme an Lehrveranstaltungen gemäß den Stu-  
dienvorschriften der Vertragsstaaten;

f) der Ausdruck „Studiendauer“ die in den Studienvorschriften der Ver-  
tragsstaaten vorgeschriebene Mindestzeit für die Absolvierung der Universitätsstu-  
dien;

g) der Ausdruck „Universitätsstudium“ die Studien, deren gesetzliche Stu-  
diendauer in beiden Staaten mindestens acht Semester beträgt.

*Artikel 2.* Die Bestimmungen dieses Abkommens finden nur dann Anwen-  
dung, wenn das Universitätsstudium vorwiegend an einer Universität eines der Ver-  
tragsstaaten durchgeführt und auf Grund dieses Studiums der akademische Grad  
verliehen oder das Diplom ausgestellt wurde.

*Artikel 3.* Dieses Abkommen findet nur auf Staatsangehörige der Vertrags-  
staaten Anwendung.



*Artikel 4.* (1) Die akademischen Grade sind einander auf Grund dieses Abkommens wie folgt gleichwertig:

- a) Die Inhaber eines österreichischen akademischen Grades der in der Anlage, die einen integrierenden Bestandteil dieses Abkommens bildet, angeführten österreichischen Studienrichtungen werden ohne Zusatz- und Ergänzungsprüfungen unmittelbar zum weiterführenden Studium zum Zwecke des Erwerbs des Universitäts- Doktorgrades an einer Universität in Ungarn, an der dieses Studium durchgeführt werden kann, zugelassen.
- b) Die Inhaber eines ungarischen akademischen Grades oder Diplomas auf Grund der in der Anlage angeführten ungarischen Studienrichtungen werden ohne Zusatz- und Ergänzungsprüfungen unmittelbar zum weiterführenden Studium zum Zwecke des Erwerbs des Doktorgrades an einer Universität in Österreich, an der dieses Studium eingerichtet ist, zugelassen.

(2) Die Zulassung zu diesen Studien erfolgt in beiden Vertragsstaaten im Rahmen der verfügbaren Plätze und erfordert neben der Vorlage der entsprechenden Diplome oder Universitätszeugnisse nur den Nachweis der Kenntnis der jeweiligen Sprache in genügendem Ausmaß.

*Artikel 5.* (1) Der durch ein Studium gemäß Artikel 4 dieses Abkommens an einer österreichischen Universität erworbene Doktorgrad bzw. der an einer ungarischen Universität erworbene Doktorgrad werden als einander gleichwertige akademische Grade in beiden Vertragsstaaten anerkannt.

(2) Zum Zwecke der Anerkennung dieser Gleichwertigkeit haben Personen, welche den Doktorgrad in Österreich erworben haben, die erforderlichen Unterlagen dem ungarischen Ministerium für Bildung und Kultur vorzulegen; Personen, welche den Doktorgrad in Ungarn erworben haben, haben die erforderlichen Unterlagen dem österreichischen Bundesministerium für Wissenschaft und Forschung vorzulegen.

*Artikel 6.* (1) Von österreichischen Studierenden der Studienrichtung Finno-Ugristik an einer ungarischen Universität absolvierte Semester werden bis zum Höchstausmaß von zwei Semestern auf die Studiendauer in Österreich voll angerechnet und die während dieser Semester positiv abgelegten Prüfungen voll anerkannt. Voraussetzung ist, daß dieser Studierende das Studium in Ungarn als Hörer gemäß den ungarischen Studienvorschriften absolviert hat und die entsprechenden Universitätszeugnisse vorlegt.

(2) Von ungarischen Studierenden der Studienrichtung Germanistik an einer österreichischen Universität absolvierte Semester werden bis zum Höchstausmaß von zwei Semestern auf die Studiendauer in Ungarn voll angerechnet und die während dieser Semester positiv abgelegten Prüfungen voll anerkannt. Voraussetzung ist, daß dieser Studierende das Studium in Österreich als ordentlicher Hörer gemäß den österreichischen Studienvorschriften absolviert hat und die entsprechenden Universitätszeugnisse vorlegt.

(3) Voraussetzung für die Anwendbarkeit dieses Artikels ist in beiden Vertragsstaaten, daß diese Studierenden mindestens die Hälfte ihres Studiums im Heimatstaat abgeschlossen haben.

*Artikel 7.* Die gemäß Artikel 4 des Abkommens zwischen der Republik Österreich und der Ungarischen Volksrepublik über die Gleichwertigkeit der Reifezeugnisse vom 16. [Juli] 1982 eingesetzte Ständige Expertenkommission ist auch für die Beratung aller Fragen aus diesem Abkommen zuständig.

*Artikel 8.* (1) Dieses Abkommen bedarf der Ratifikation. Die Ratifikationsurkunden werden so bald wie möglich in Budapest ausgetauscht.

(2) Das Abkommen tritt am ersten Tag des dritten Monats in Kraft, der auf den Monat folgt, in dem die Ratifikationsurkunden ausgetauscht werden.

(3) Dieses Abkommen wird auf unbegrenzte Dauer abgeschlossen. Es kann jederzeit von einem der Vertragsstaaten schriftlich auf diplomatischem Wege gekündigt werden. Die Kündigung tritt ein Jahr nach Einlangen der Notifikation beim anderen Vertragsstaat in Kraft.

ZU URKUND DESSEN haben die gefertigten Bevollmächtigten das vorliegende Abkommen unterzeichnet und mit Siegeln versehen.

GESCHEHEN zu Wien am 8. März 1983 in zwei Urschriften, jede in deutscher und ungarischer Sprache, wobei beide Texte in gleicher Weise authentisch sind.

Für die Republik Österreich:

Dr. HERTHA FIRNBERG M.P.

Für die Ungarische Volksrepublik:

DDr. BÉLA KÖPECZI M.P.

## ANLAGE

<i>Österreichische Studienrichtungen</i>	<i>Ungarische Studienrichtungen</i>
Montanmaschinenwesen	Bányamérnök képzés Bányagépészeti és bányavillamossági szak
Bergwesen	Bányamérnök képzés Bányászati szak
Erdölwesen	Bányamérnök képzés Kőolaj- és földgázipari szak
Hüttenwesen	Kohómérnök képzés Metallurgus szak
Eisenhüttenwesen	Vas- és fémkohász ágazat
Metallhüttenwesen	Metallurgus szak
Gießereiwesen	Öntő ágazat
Verformungslehre	Fémalakító szak Alakítástechnológiai ágazat
Werkstoffwissenschaften	Kohómérnök képzés Fémalakító szak Fémtani ágazat
Erdwissenschaften	Bányamérnök képzés Műszaki földtudomány szak Mérnökgeológiai ágazat
Technische Geologie	Építőmérnök képzés Szerkezetépítő szak Közlekedésépítő szak Vízépítő mérnöki szak
Bauingenieurwesen	Építőmérnök képzés Földmérő mérnöki szak
Konstruktiver Ingenieurbau	Építőmérnök képzés Építésmérnök képzés
Verkehrswesen und Verkehrswirtschaft	Gépészmérnök képzés
Wasserwirtschaft und Wasserbau	Vegyészmérnök képzés Nehézvegyipari szak Szerves és biológiai vegyipari szak Gyógyszeripari ágazat
Vermessungswesen	Biológiai és élelmiszeripari ágazat Szerves szintetikus ágazat
Architektur	Villamosmérnök képzés Erősáramu szak Villamosművek ágazat
Maschinenbau	Erősáramu szak Gépesítési és automatizálási ágazat Műszer- és Irányítástechnika szak
Maschinenbau	Hiradástechnikai szak
Technische Chemie	Agrármérnök képzés Növénytermesztési szakirány Állattenyésztési szakirány
Anorganische Chemie	Táj- és kertépítő szak
Organische Chemie	Erdőmérnök képzés Erdőmérnöki szak Faipari mérnöki szak
Biochemie und Lebensmittelchemie	
Chemieingenieurwesen	
Elektrotechnik	
Elektrische Energietechnik	
Industrielle Elektronik und Regelungstechnik	
Nachrichtentechnik	
Landwirtschaft	
Pflanzenproduktion	
Tierproduktion	
Grünraumgestaltung und Gartenbau	
Forst- und Holzwirtschaft	
Forstwirtschaft	
Holzwirtschaft	

[HUNGARIAN TEXT — TEXTE HONGROIS]

## EGYEZMÉNY A MAGYAR NÉPKÖZTÁRSASÁG ÉS AZ OSZTRÁK KÖZTÁRSASÁG KÖZÖTT AZ EGYETEMI TANULMÁNYOK ÉS EGYETEMI FOKOZATOK EGYENÉRTÉKÜSÉGÉRŐL

### A Magyar Népköztársaság és az Osztrák Köztársaság

attól az óhajtól vezérelve, hogy a két állam között fejlesszék az együttműködést a tudomány és az oktatás területén és biztosítsák mindkét állam

ifjúsága számára a szellemi javakhoz való hozzáférés lehetőségét egymás országában,

a következőkben állapodtak meg:

*1. cikk.* Ebben az Egyezményben:

*a)* az „egyetem” kifejezés azokat, a szerződő államok területén található egyetemeket, főiskolákat és intézményeket jelöli, melyeket azok egyetemi jellegűnek ismernek el;

*b)* az „egyetemi fokozat” kifejezés Ausztriában minden olyan egyetemi fokozatot jelöl, melyeket az egyetemi tanulmányok befejezése után adományoznak, Magyarországon pedig a befejezett egyetemi tanulmányokat, továbbá a befejezett egyetemi tanulmányok után doktori cselekmények eredményeként szerzett egyetemi doktorátust jelenti;

*c)* az „oklevél” kifejezés minden olyan okiratot jelöl, melyet valamely egyetem az egyetemi tanulmányok befejezéséről állít ki;

*d)* az „egyetemi bizonyítvány” kifejezés minden olyan bizonyítványt vagy igazolást jelöl, mely vizsgaeredményt vagy tanulmányi foglalkozásokon való sikeres részvételt tanúsít;

*e)* a „vizsgák” kifejezésen minden olyan vizsga értendő, mely a tanulmányok során szerzett tudást, ismereteket, készségeket, illetve a tanulmányi foglalkozásokon való sikeres részvételt tanúsít, a szerződő államok előírásainak megfelelően;

*f)* a „tanulmányi időtartam” kifejezés az egyetemi tanulmányok befejezésére a szerződő államok tanulmányi előírásaiban meghatározott legkevesebb időtartamot jelöli;

*g)* az „egyetemi tanulmányok” kifejezés azokat a tanulmányokat jelöli, melyeknek törvényes tanulmányi időtartama mindkét államban legalább nyolc félév.

*2. cikk.* Ezen Egyezmény rendelkezései csak akkor kerülnek alkalmazásra, ha az egyetemi tanulmányokat túlnyomórészt a szerződő államok egyikének valamelyik egyetemén folytatták és az egyetemi fokozatot, illetőleg oklevelet e tanulmányok alapján adományozták.

*3. cikk.* Ez az Egyezmény csak a szerződő államok állampolgáira alkalmazható.

*4. cikk.* (1) Az egyetemi fokozatok ezen Egyezmény alapján a következők szerint egyenértékűek egymással:

- a) az osztrák egyetemi fokozat tulajdonosa jogosult arra, hogy az ennek az Egyezménynek a részét képező Mellékletben megjelölt valamelyik osztrák tanulmányi szakirány alapján pótlólagos vagy kiegészítő vizsga tétele nélkül közvetlenül folytathasson tanulmányokat egyetemi doktorátus megszerzése céljából egy magyar egyetemen, mely ilyen tanulmányokra alkalmas;
- b) a magyar egyetemi fokozat tulajdonosa jogosult arra, hogy az ennek az Egyezménynek a részét képező Mellékletben megjelölt valamelyik magyar tanulmányi szakirány alapján pótlólagos vagy kiegészítő vizsga tétele nélkül közvetlenül folytathasson tanulmányokat doktori fokozat megszerzése céljából egy osztrák egyetemen, mely ilyen tanulmányokra alkalmas.

(2) E tanulmányok lehetővé tétele mindkét szerződő államban a rendelkezésre álló férőhelyek keretében történik és a megfelelő oklevél bemutatása mellett igazolni kell a mindenkori nyelvtudás elégséges szintjét.

*5. cikk.* (1) Az ezen Egyezmény 4. cikke szerinti tanulmányok által egy osztrák egyetemen szerzett doktori fokozat, illetve egy magyar egyetemen szerzett egyetemi doktorátus egymással egyenértékű mindkét szerződő államban.

(2) Ezen egyenértékűség elismerése céljából azoknak a személyeknek, akik a doktori fokozatot Ausztriában szerezték meg, a megkívánt igazolásokat a Művelődési Minisztériumnak kell bemutatniuk. Azoknak a személyeknek, akik az egyetemi doktorátust Magyarországon szerezték meg, a megkívánt igazolásokat az osztrák Szövetségi Tudományügyi és Kutatásügyi Minisztériumnak kell bemutatniuk.

*6. cikk.* (1) Osztrák hallgató által valamely magyar egyetem finn-ugrisztika szakán elvégzett félévek Ausztriában legfeljebb két félév terjedelméig számíthatók be teljesen a tanulmányi időbe és ismerhetők el teljesen az e félévek alatt eredményesen letett vizsgák. Előfeltétel, hogy e tanulmányokat Magyarországon a hallgató a magyar tanulmányi előírásoknak megfelelően végezte és megfelelő egyetemi bizonyítványát bemutatta.

(2) Magyar hallgató által valamely osztrák egyetem germanisztikai szakán elvégzett félévek Magyarországon legfeljebb két félév terjedelméig számíthatók be a tanulmányi időbe és ismerhetők el teljesen az e félévek alatt eredményesen letett vizsgák. Előfeltétel, hogy ezeket a tanulmányokat Ausztriában mint rendes hallgató az osztrák tanulmányi előírásoknak megfelelően végezte és megfelelő egyetemi bizonyítványát bemutatta.

(3) E cikke alkalmazhatóságának mindkét szerződő államban előfeltétele, hogy a hallgatók tanulmányaiknak legalább a felét hazájukban elvégezték.

*7. cikk.* A Magyar Népköztársaság és az Osztrák Köztársaság között az érettségi bizonyítványok egyenértékűségéről kötött 1982. [július] 16-án kelt egyezmény 4. cikkében megjelölt Állandó Szakértői Bizottság ennek az Egyezménynek a kérdéseit is illetékes megtárgyalni.

*8. cikk.* (1) Ezt az Egyezményt meg kell erősíteni. A megerősítő okiratokat Budapesten mielőbb ki kell cserélni.

(2) Az Egyezmény a megerősítő okiratok kicserélése hónapját követő harmadik hónap első napján lép hatályba.

(3) Ez az Egyezmény határozatlan időre szól. Az Egyezmény bármely Fél által mindenkor írásban, diplomáciai úton felmondható. A felmondás attól a naptól

számított egy év elteltével lép hatályba, amikor a bármelyik szerződő Fél által közölt felmondást a másik szerződő Fél kézhez vette.

ENNEK HITELEÉUL alulírott meghatalmazottak ezt az Egyezményt aláírták és pecsétjükkel ellátták.

KÉSZÜLT Bécsben, 1983. március 8.-án kettő eredeti példányban, mindegyik magyar és német nyelven, mindkét nyelvű szöveg egyaránt hiteles.

Az Osztrák Köztársaság nevében:

Dr. HERTHA FIRNBERG M.P.

A Magyar Népköztársaság nevében:

DDr. BÉLA KÖPECZI M.P.

## MELLÉKLET

*Magyar tanulmányi szakirányok*

Bányamérnökképzés  
 Bányagépészeti és bányavillamossági szak  
 Bányamérnökképzés  
 Bányászati szak  
 Bányamérnökképzés  
 Kőolaj- és földgázipari szak  
 Kohómérnökképzés  
 Metallurgus szak  
 Vas- és fémkohász ágazat  
 Metallurgus szak  
 Öntő ágazat  
 Fémalakító szak  
 Alakítástechnológiai ágazat  
 Kohómérnökképzés  
 Fémalakító szak  
 Fémtani ágazat  
 Bányamérnökképzés  
 Műszaki földtudományi szak  
 Mérnökgeológiai ágazat  
 Építőmérnökképzés  
 Szerkezetépítő szak  
 Közlekedésépítő szak  
 Vízépítő mérnöki szak  
 Földmérő mérnöki szak  
 Építésmérnökképzés  
 Gépésmérnökképzés  
 Vegyészmérnökképzés  
 Nehézvegyipari szak  
 Szerves és biológiai vegyipari szak  
 Gyógyszeripari ágazat  
 Biológiai és élelmiszeripari ágazat  
 Szerves szintetikus ágazat  
 Villamosmérnökképzés  
 Erősáramu szak  
 Villamosművek ágazat  
 Erősáramu szak  
 Gépesítési és automatizálási ágazat  
 Műszer- és Irányítástechnika szak  
 Híradástechnikai szak  
 Agrármérnökképzés  
 Növénytermesztési szakirány  
 Állattenyésztési szakirány  
 Táj- és kertépítő szak  
 Erdőmérnökképzés  
 Erdőmérnöki szak  
 Faipari mérnöki szak

*Osztrák tanulmányi szakirányok*

Montanmaschinenwesen  
 Bergwesen  
 Erdölwesen  
 Hüttenwesen  
 Eisenhüttenwesen  
 Metallhüttenwesen  
 Gießereiwesen  
 Verformungslehre  
 Werkstoffwissenschaften  
 Erdwissenschaften  
 Technische Geologie  
 Bauingenieurwesen  
 Konstruktiver Ingenieurbau  
 Verkehrswesen und Verkehrswirtschaft  
 Wasserwirtschaft und Wasserbau  
 Vermessungswesen  
 Architektur  
 Maschinenbau  
 Maschinenbau  
 Technische Chemie  
 Anorganische Chemie  
 Organische Chemie  
 Biochemie und Lebensmittelchemie  
 Chemieingenieurwesen  
 Elektrotechnik  
 Elektrische Energietechnik  
 Industrielle Elektronik und Regelungstechnik  
 Nachrichtentechnik  
 Landwirtschaft  
 Pflanzenproduktion  
 Tierproduktion  
 Grünraumgestaltung und Gartenbau  
 Forst- und Holzwirtschaft  
 Forstwirtschaft  
 Holzwirtschaft

## [TRANSLATION — TRADUCTION]

**AGREEMENT<sup>1</sup> BETWEEN THE REPUBLIC OF AUSTRIA AND THE HUNGARIAN PEOPLE'S REPUBLIC ON EQUIVALENCE IN EDUCATION AT THE UNIVERSITY LEVEL AND IN ACADEMIC DEGREES**

The Republic of Austria and the Hungarian People's Republic,  
Desiring to develop co-operation between the two States in the field of science and education  
And to afford the youth of both States free access to the intellectual values of the two States,  
Have agreed as follows:

*Article 1.* For the purposes of this Agreement:

(a) The term "universities" means those universities, higher educational establishments and institutions which are recognized as having the character of universities by the Contracting State in whose territory they are situated;

(b) The term "academic degree" means in Austria the academic degree conferred upon the completion of a course of university study and in Hungary a course of university study completed and the university doctorate obtained as a result of doctoral activities after completion of a course of university study;

(c) The term "diploma" means every certificate issued by a university upon completion of a course of university study;

(d) The term "university certificates" means all certificates and attestations relating to the results of examinations or to successful participation in courses;

(e) The term "examinations" means all examinations held for the purpose of determining the knowledge and skills acquired and/or determining successful participation in courses in conformity with the study regulations of the Contracting States;

(f) The term "period of studies" means the minimum period prescribed by the Contracting States for completing the regular course of study;

(g) The term "course of university study" means studies whose statutory duration in both States is at least eight semesters.

*Article 2.* The provisions of this Agreement shall apply only if the major part of the course of university study was pursued at a university of one of the Contracting States and if the academic degree or diploma was awarded on the basis of such course.

*Article 3.* This Agreement shall apply only to nationals of the Contracting States.

<sup>1</sup> Came into force on 1 May 1985, i.e., the first day of the third month following the exchange of the instruments of ratification, which took place at Budapest on 18 February 1985, in accordance with article 8 (2).



*Article 4.* (1) Academic degrees shall be equivalent to each other on the basis of this Agreement as follows:

- (a) Holders of an Austrian academic degree in the Austrian fields of study enumerated in the Annex hereto, which constitutes an integral part of this Agreement, shall be admitted directly, without additional or supplementary examinations, to subsequent studies intended to lead to the acquisition of a university doctorate at a university in Hungary where such a course may be pursued.
- (b) Holders of a Hungarian degree or diploma awarded on the basis of the Hungarian fields of study enumerated in the Annex hereto, which constitutes an integral part of this Agreement, shall be admitted directly, without additional or supplementary examination, to the subsequent studies intended to lead to the acquisition of a doctoral degree at a university in Austria at which such a course is provided.

(2) Admission to such courses in the two Contracting States shall be subject to the availability of places, and the only requirement, in addition to presentation of the relevant diplomas or university certificates, shall be proof of sufficient knowledge of the respective language.

*Article 5.* (1) The degree of doctor obtained at an Austrian university and the degree of doctor obtained at a Hungarian university on the basis of courses studied in accordance with article 4 of this Agreement shall be recognized as equivalent to each other in the two Contracting States.

(2) For the purpose of recognizing such equivalence, persons who have obtained the degree of doctor in Austria must submit the requisite documents to the Hungarian Ministry of Education; persons who have obtained the degree of doctor in Hungary must submit the requisite documents to the Austrian Federal Ministry for Science and Research.

*Article 6.* (1) Austrian students of Finno-Ugric philology at a Hungarian university shall be fully credited with not more than two semesters towards their period of studies in Austria, and the examinations which they have passed during those semesters shall be fully recognized. This shall be subject to the requirement that such students have completed their studies in Hungary in conformity with Hungarian study regulations and have submitted the relevant university certificates.

(2) Hungarian students of Germanic philology at an Austrian university shall be fully credited with not more than two semesters towards their period of studies in Hungary, and the examinations which they have passed during those semesters shall be fully recognized. This shall be subject to the requirement that such students have completed their studies in Austria as regular students in conformity with Austrian study regulations and have submitted the relevant university certificates.

(3) A requirement for the applicability of this article shall be in both Contracting States that the said students have completed at least half of their period of studies in their home State.

*Article 7.* The Standing Expert Commission established pursuant to article 4 of the Agreement between the Republic of Austria and the Hungarian People's Republic concerning the Equivalence of School-leaving Certificates for Admission to

Universities, dated 16 July 1982,<sup>1</sup> shall be competent also to consider all questions arising out of this Agreement.

*Article 8.* (1) This Agreement is subject to ratification. The instruments of ratification shall be exchanged as soon as possible at Budapest.

(2) The Agreement shall enter into force on the first day of the third month following the month during which the instruments of ratification are exchanged.

(3) This Agreement is concluded for an indefinite period. It may be denounced at any time by either Contracting State in writing through the diplomatic channel. Denunciation shall take effect one year after receipt of the notification by the other Contracting State.

IN WITNESS WHEREOF the plenipotentiaries, being duly authorized, have signed this Agreement and have thereto affixed their seals.

DONE at Vienna on 8 March 1983, in duplicate in the German and Hungarian languages, both texts being equally authentic.

For the Republic of Austria:

Dr. HERTHA FIRNBERG M.P.

For the Hungarian People's Republic:

DDr. BÉLA KÖPECZI M.P.

---

<sup>1</sup> United Nations, *Treaty Series*, vol. 1379, p. 243.

## ANNEX

<i>Austrian fields of study</i>	<i>Hungarian fields of study</i>
Mining machine technology ( <i>Montanmaschinenwesen</i> )	Training of mining engineers ( <i>Bányamérnök-képzés</i> ) <i>Subject:</i> Mining mechanical technology and mining electrical technology ( <i>Bányagépészeti és bányavillamosági szak</i> )
Mining ( <i>Bergwesen</i> )	Training of mining engineers ( <i>Bányamérnök-képzés</i> ) <i>Subject:</i> Mining ( <i>Bányászati szak</i> )
Petroleum technology ( <i>Erdölwesen</i> )	Training of mining engineers ( <i>Bányamérnök-képzés</i> ) <i>Subject:</i> Petroleum and natural gas industry ( <i>Kőolaj- és földgázipari szak</i> )
Metallurgy ( <i>Hüttenwesen</i> )	Training of metallurgical engineers ( <i>Kohómérnökképzés</i> ) <i>Subject:</i> Metallurgy ( <i>Metallurgus szak</i> )
Ferrous metallurgy ( <i>Eisenhüttenwesen</i> )	Ferrous and non-ferrous metallurgy branch ( <i>Vas- és fémkohászati ágazat</i> )
Non-ferrous metallurgy ( <i>Metallhüttenwesen</i> )	<i>Subject:</i> Metallurgy ( <i>Metallurgus szak</i> )
Foundry work ( <i>Giessereiwesen</i> )	Foundry branch ( <i>Öntő ágazat</i> )
Shaping technology ( <i>Verformungslehre</i> )	<i>Subject:</i> Metal shaping ( <i>Fémalakító szak</i> ) Shaping technology branch ( <i>Alakítás-technológiai ágazat</i> )
Material sciences ( <i>Werkstoffwissenschaften</i> )	Training of metallurgical engineers ( <i>Kohómérnökképzés</i> ) <i>Subject:</i> Metal shaping ( <i>Fémalakító szak</i> ) Metallurgical branch ( <i>Fémtani ágazat</i> )
Earth sciences ( <i>Erdwissenschaften</i> )	Training of mining engineers ( <i>Bányamérnök-képzés</i> ) <i>Subject:</i> Technological earth science ( <i>Műszaki földtudományi szak</i> ) Engineering geology branch ( <i>Mérnök-geológiai ágazat</i> )
Civil engineering ( <i>Bauingenieurwesen</i> )	Training of civil engineers ( <i>Építőmérnök-képzés</i> ) <i>Subject:</i> Structures construction ( <i>Szerkezetépítő szak</i> )
Structural engineering ( <i>Konstruktive Ingenieurbau</i> )	<i>Subject:</i> Transport construction ( <i>Közlekedésépítő szak</i> )
Transport technology and transport economy ( <i>Verkehrswesen und Verkehrswirtschaft</i> )	<i>Subject:</i> Hydraulic engineering ( <i>Vízépítő mérnöki szak</i> )
Water economy and hydraulic construction ( <i>Wasserwirtschaft und Wasserbau</i> )	Training of civil engineers ( <i>Építőmérnök-képzés</i> ) <i>Subject:</i> Land survey engineering ( <i>Földmérő mérnöki szak</i> )
Surveying ( <i>Vermessungswesen</i> )	Training of architects ( <i>Építészmérnökképzés</i> )
Architecture ( <i>Architektur</i> )	

<i>Austrian fields of study</i>	<i>Hungarian fields of study</i>
Mechanical engineering ( <i>Maschinenbau</i> )	Training of mechanical engineers ( <i>Gépész-mérnökképzés</i> )
Chemical technology ( <i>Technische Chemie</i> )	Training of chemical engineers ( <i>Vegyésszermérnökképzés</i> )
Inorganic chemistry ( <i>Anorganische Chemie</i> )	<i>Subject:</i> Heavy chemical industry ( <i>Nehézvegyipari szak</i> )
Organic chemistry ( <i>Organische Chemie</i> )	<i>Subject:</i> Organic and biological chemical industry ( <i>Szerves és biológiai vegyipari szak</i> )
Biochemistry and food chemistry ( <i>Biochemie und Lebensmittelchemie</i> )	Pharmaceuticals industry branch ( <i>Gyógyszeripari ágazat</i> )
Chemical engineering ( <i>Chemieingenieurwesen</i> )	Biological and food industry branch ( <i>Biológiai és élelmiszeripari ágazat</i> )
Electrotechnology ( <i>Elektrotechnik</i> )	Organic synthesis branch ( <i>Szerves szintetikus ágazat</i> )
Electric power engineering ( <i>Elektrische Energietechnik</i> )	Training of electrical engineers ( <i>Villamosmérnökképzés</i> )
Industrial electronics and control technology ( <i>Industrielle Elektronik und Regelungstechnik</i> )	<i>Subject:</i> Heavy-current technology ( <i>Erősáramu szak</i> )
	Electrical power plants branch ( <i>Villamosművek ágazat</i> )
	<i>Subject:</i> Heavy-current technology ( <i>Erősáramu szak</i> )
	Mechanization and automation branch ( <i>Gépesítési és automatizálási ágazat</i> )
	Instrument and control technology branch ( <i>Műszer- és irányítástechnika szak</i> )
Communications technology ( <i>Nachrichtentechnik</i> )	<i>Subject:</i> Communications technology ( <i>Híradástechnikai szak</i> )
Agriculture ( <i>Landwirtschaft</i> )	Training of agricultural engineers ( <i>Agrármérnökképzés</i> )
Plant production ( <i>Pflanzenproduktion</i> )	<i>Subject:</i> Plant production ( <i>Növénytermesztési szakirány</i> )
Animal husbandry ( <i>Tierproduktion</i> )	<i>Subject:</i> Animal husbandry ( <i>Állattenyésztési szakirány</i> )
Green-belt development and horticulture ( <i>Grünraumgestaltung und Gartenbau</i> )	<i>Subject:</i> Landscaping and horticulture ( <i>Táj- és kertépítő szak</i> )
Forestry and timber economy ( <i>Forst- und Holzwirtschaft</i> )	Training of forestry engineers ( <i>Erdőmérnökképzés</i> )
Forestry ( <i>Forstwirtschaft</i> )	<i>Subject:</i> Forestry engineering ( <i>Erdőmérnöki szak</i> )
Timber economy ( <i>Holzwirtschaft</i> )	<i>Subject:</i> Timber industry engineering ( <i>Faipari mérnöki szak</i> )

[TRADUCTION — TRANSLATION]

ACCORD<sup>1</sup> ENTRE LA RÉPUBLIQUE D'AUTRICHE ET LA RÉPUBLIQUE POPULAIRE HONGROISE RELATIF À L'ÉQUIVALENCE DES ÉTUDES SUPÉRIEURES ET DES GRADES UNIVERSITAIRES

La République d'Autriche et la République populaire hongroise,  
Animées du désir de développer la coopération entre les deux Etats dans le domaine scientifique et culturel

Et de donner aux jeunes des deux Etats le libre accès aux richesses culturelles des deux Etats,

Sont convenues de ce qui suit :

*Article premier.* Aux fins du présent Accord,

a) Le terme «université» désigne les universités, écoles supérieures et établissements auxquels la Partie contractante sur le territoire de laquelle ils sont situés reconnaît le caractère d'université;

b) L'expression «grade universitaire» désigne, en Autriche, tout grade universitaire délivré après l'achèvement d'un cursus d'études supérieures et, en Hongrie, l'achèvement d'un cursus universitaire plus le grade de doctorat d'université obtenu au moyen d'une thèse;

c) Le terme «diplôme» désigne tout certificat délivré par une université à la fin des études supérieures;

d) L'expression «certificat d'études supérieures» désigne tous les certificats et attestations relatifs aux résultats des examens passés ou sanctionnant la participation aux cours;

e) Le terme «examen» désigne tous les examens constatant les connaissances et aptitudes acquises au cours des études ou sanctionnant la participation aux cours, conformément à la réglementation des deux Etats contractants en matière d'études;

f) L'expression «durée des études» désigne la période minimale prescrite par la réglementation des deux Etats contractants en matière d'études;

g) L'expression «études supérieures» désigne les études dont la durée légale est d'au moins huit semestres dans les deux Etats.

*Article 2.* Les dispositions du présent Accord ne s'appliquent que si les études supérieures ont eu lieu essentiellement dans une université d'une des Parties contractantes et que le grade universitaire ou le diplôme a été décerné sur la base de ces études.

*Article 3.* Le présent Accord n'est applicable qu'aux ressortissants des Etats contractants.

<sup>1</sup> Entré en vigueur le 1<sup>er</sup> mai 1985, soit le premier jour du troisième mois ayant suivi l'échange des instruments de ratification, qui a eu lieu à Budapest le 18 février 1985, conformément au paragraphe 2 de l'article 8.

*Article 4.* 1) Les grades universitaires sont équivalents les uns aux autres selon le présent Accord dans les conditions suivantes :

- a) Les titulaires d'un grade universitaire autrichien dans les spécialités universitaires autrichiennes visées à l'annexe qui fait partie intégrante du présent Accord sont directement admis sans examen supplémentaire à poursuivre leurs études en vue d'acquérir le grade de docteur d'université dans toute université de Hongrie où de telles études existent.
- b) Les titulaires d'un grade ou d'un diplôme universitaire hongrois dans les spécialités hongroises visées à l'annexe sont directement admis sans examen supplémentaire à poursuivre leurs études en vue d'acquérir le grade de docteur dans toute université d'Autriche où de telles études sont organisées.

2) L'admission à de telles études aura lieu, dans les deux Etats contractants, dans le cadre des places disponibles et sera subordonnée à la présentation des diplômes ou certificats d'études supérieures correspondant ainsi qu'à la preuve d'une connaissance suffisante de la langue concernée.

*Article 5.* 1) Les grades de doctorat obtenus après l'accomplissement des études visées à l'article 4 du présent Accord dans une université autrichienne ou hongroise sont admis en équivalence dans les deux Etats contractants.

2) Aux fins de la reconnaissance de cette équivalence, les titulaires d'un grade de doctorat obtenu en Autriche sont tenus de présenter les documents nécessaires au Ministère hongrois de la culture; les titulaires d'un grade de doctorat obtenu en Hongrie sont tenus de présenter les documents nécessaires au Ministère fédéral autrichien de la science et de la recherche.

*Article 6.* 1) Les étudiants autrichiens qui suivent des études de finnoougrien dans une université hongroise se verront reconnaître au maximum deux semestres en vue de la poursuite de leurs études en Autriche, ainsi que les examens qu'ils ont passés avec succès pour ces deux semestres, à condition qu'ils aient suivi ces études en Hongrie conformément à la réglementation hongroise et qu'ils présentent les certificats d'études supérieures correspondants.

2) Les étudiants hongrois qui suivent des études de philologie allemande dans une université autrichienne se verront reconnaître au maximum deux semestres en vue de la poursuite de leurs études en Hongrie, ainsi que les examens qu'ils ont passés avec succès pour ces deux semestres, à condition qu'ils aient suivi ces études en Autriche conformément à la réglementation autrichienne et qu'ils présentent les certificats d'études supérieures correspondants.

3) Les dispositions du présent article ne sont applicables que si les étudiants ont accompli au moins la moitié de leurs études dans leur Etat d'origine.

*Article 7.* La Commission d'experts nommée conformément à l'article 4 de la Convention entre la République d'Autriche et la République populaire hongroise concernant l'équivalence des certificats de maturité pour l'accès aux universités en date du 16 juillet 1982 est également compétente pour examiner toutes les questions relatives au présent Accord.

*Article 8.* 1) Le présent Accord sera ratifié. Les instruments de ratification seront échangés aussitôt que possible à Budapest.

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 1379, p. 243.

2) L'Accord entrera en vigueur le premier jour du troisième mois suivant le mois au cours duquel aura lieu l'échange des instruments de ratification.

3) Le présent Accord est conclu pour une durée indéterminée. Il pourra être dénoncé à tout moment par l'un des Etats contractants, par écrit et par la voie diplomatique. La dénonciation entrera en vigueur un an après la réception de la notification par l'autre Etat contractant.

EN FOI DE QUOI, les soussignés à ce dûment autorisés ont signé le présent Accord et y ont apposé leur sceau.

FAIT à Vienne le 8 mars 1983 en deux exemplaires originaux, chacun en langues allemande et hongroise, les deux textes faisant également foi.

Pour la République d'Autriche :

HERTA FIRNBERG

Pour la République populaire hongroise :

BÉLA KÖPECZI

## ANNEXE

*Spécialités autrichiennes*

Construction mécanique pour les mines  
 Génie des mines  
 Génie pétrolier  
 Métallurgie  
   Sidérurgie  
   Métallurgie  
   Fonderie  
   Technique des déformations  
 Science des matériaux  
 Sciences de la terre  
   Géologie technique  
 Génie civil  
   Génie civil des constructions  
   Transports et économie des transports  
   Aménagement des eaux et construction hydraulique  
 Topographie  
 Architecture  
 Construction mécanique  
   Construction mécanique  
 Chimie technique  
   Chimie minérale  
   Chimie organique  
   Biochimie et chimie des produits alimentaires  
   Génie chimique  
 Electrotechnique  
   Technique de l'énergie électrique  
   Electronique industrielle et technique de régulation  
   Technique des communications  
 Agronomie  
   Production végétale  
   Production animale  
   Aménagement des espaces verts et cultures maraîchères  
 Sylviculture et industrie du bois  
   Sylviculture  
   Industrie du bois

*Spécialités hongroises*

Construction mécanique pour les mines  
 Génie des mines  
 Génie pétrolier  
 Métallurgie  
   Sidérurgie  
   Métallurgie  
   Fonderie  
   Technique des déformations  
 Science des matériaux  
 Sciences de la terre  
   Géologie technique  
 Génie civil  
   Génie civil des constructions  
   Transports et économie des transports  
   Aménagement des eaux et construction hydraulique  
 Topographie  
 Architecture  
 Construction mécanique  
   Construction mécanique  
 Chimie technique  
   Chimie minérale  
   Chimie organique  
   Biochimie et chimie des produits alimentaires  
   Génie chimique  
 Electrotechnique  
   Technique de l'énergie électrique  
   Electronique industrielle et technique de régulation  
   Technique des communications  
 Agronomie  
   Production végétale  
   Production animale  
   Aménagement des espaces verts et cultures maraîchères  
 Sylviculture et industrie du bois  
   Sylviculture  
   Industrie du bois



**No. 24596**

---

**AUSTRIA  
and  
HUNGARY**

**Treaty on reciprocal enforcement of sentences in criminal  
cases. Signed at Vienna on 6 May 1985**

*Authentic texts: German and Hungarian.  
Registered by Austria on 8 January 1987.*

---

**AUTRICHE  
et  
HONGRIE**

**Traité relatif à l'exécution réciproque des sentences pénales.  
Signé à Vienne le 6 mai 1985**

*Textes authentiques : allemand et hongrois.  
Enregistré par l'Autriche le 8 janvier 1987.*

[GERMAN TEXT — TEXTE ALLEMAND]

VERTRAG ZWISCHEN DER REPUBLIK ÖSTERREICH UND DER UNGARISCHEN VOLKSREPUBLIK ÜBER DIE WECHSELSEITIGE VOLLZIEHUNG GERICHTLICHER ENTSCHEIDUNGEN IN STRAFSACHEN

Der Bundespräsident der Republik Österreich und der Präsidiaratsrat der Ungarischen Volksrepublik

von dem Wunsche geleitet, die rechtlichen Beziehungen zwischen den beiden Staaten zu vertiefen und den rechtlichen Verkehr zwischen ihnen zu erleichtern sowie die Resozialisierung von Verurteilten zu fördern, sind übereingekommen, einen Vertrag über die wechselseitige Vollziehung gerichtlicher Entscheidungen in Strafsachen abzuschließen und haben zu diesem Zweck zu ihren Bevollmächtigten ernannt:

Der Bundespräsident der Republik Österreich: Herrn Bundesminister für Justiz Dr. Harald Ofner;

Der Präsidiaratsrat der Ungarischen Volksrepublik: Herrn Justizminister Dr. Imre Markója;

die nach Austausch ihrer in guter und gehöriger Form befundenen Vollmachten folgendes vereinbart haben:

TEIL I. ALLGEMEINE BESTIMMUNGEN

ALLGEMEINER GRUNDSATZ

*Artikel 1.* (1) Die Vertragsstaaten verpflichten sich, auf Ersuchen nach den nachstehenden Vorschriften und Bedingungen wechselseitig Entscheidungen in Strafsachen zu vollziehen, mit denen von dem Gericht eines Vertragsstaats über einen Angehörigen des anderen Vertragsstaats eine Freiheitsstrafe oder eine vorbeugende Maßnahme (Art. 29) rechtskräftig verhängt worden ist.

(2) Ersuchen nach Abs. 1 werden von dem Staat gestellt, in dem die gerichtliche Entscheidung ergangen ist (Urteilsstaat). Hiedurch wird jedoch das Recht desjenigen Staates, in dem die gerichtliche Entscheidung vollzogen werden soll (Vollstreckungsstaat), beim Urteilsstaat ein Ersuchen nach Abs. 1 anzuregen, nicht eingeschränkt.

RECHT DES VERURTEILTEN

*Artikel 2.* Der Verurteilte selbst, sein gesetzlicher Vertreter, sein Ehegatte, seine Verwandten in gerader Linie oder seine Geschwister können bei jedem der beiden Vertragsstaaten ein Vorgehen nach Art. 1 anregen. Jeder Verurteilte, auf den dieser Vertrag Anwendung finden kann, wird durch den Urteilsstaat vom wesentlichen Inhalt dieses Vertrages unterrichtet.

WOHNSITZ, AUFENTHALT

*Artikel 3.* Die Vollziehung wird nur übernommen, wenn der Verurteilte im Vollstreckungsstaat seinen Wohnsitz oder gewöhnlichen Aufenthalt hat.

**BEIDERSEITIGE GERICHTLICHE STRAFBARKEIT**

*Artikel 4.* Die Vollziehung wird nur übernommen, wenn die der Entscheidung zugrunde liegende Handlung auch nach dem Recht des Vollstreckungsstaats mit gerichtlicher Strafe bedroht ist.

**POLITISCHE STRAFBARE HANDLUNGEN**

*Artikel 5.* (1) Die Vollziehung wird nicht übernommen, wenn die der Entscheidung zugrunde liegende Handlung nach Ansicht des Vollstreckungsstaats eine strafbare Handlung politischen Charakters darstellt.

(2) Eine strafbare Handlung, bei welcher unter Berücksichtigung aller Umstände des Einzelfalls, insbesondere der Art der Begehung, der angewendeten oder angedrohten Mittel oder der Schwere der eingetretenen oder beabsichtigten Folgen, der kriminelle Charakter der Tat den politischen überwiegt, wird nicht als strafbare Handlung politischen Charakters betrachtet.

**MILITÄRISCHE STRAFBARE HANDLUNGEN**

*Artikel 6.* Die Vollziehung wird nicht übernommen, wenn die der Entscheidung zugrunde liegende Handlung nach Ansicht des Vollstreckungsstaats ausschließlich in der Verletzung militärischer Pflichten besteht.

**FISKALISCHE STRAFBARE HANDLUNGEN**

*Artikel 7.* (1) In Abgaben-, Steuer-, Zoll-, Monopol- und Devisenstrafsachen wird die Vollziehung auch übernommen, wenn die der Verurteilung zugrunde liegende Handlung nach einer vergleichbaren gesetzlichen Strafbestimmung des Vollstreckungsstaats gerichtlich strafbar wäre.

(2) Die Übernahme der Vollziehung darf nicht mit der Begründung abgelehnt werden, daß das Recht des Vollstreckungsstaats nicht dieselbe Art von Abgaben, Steuern oder Monopolen oder keine Abgaben-, Steuer-, Zoll-, Monopol- und Devisenbestimmungen derselben Art wie das Recht des Urteilsstaats vorsieht.

(3) Im Falle einer im Abs. 1 nicht genannten, nach Ansicht des Vollstreckungsstaats ausschließlich fiskalischen strafbaren Handlung kann die Übernahme der Vollziehung abgelehnt werden.

**VERJÄHRUNG**

*Artikel 8.* Die Vollziehung wird nicht übernommen, wenn die Vollstreckbarkeit der Freiheitsstrafe oder vorbeugenden Maßnahme nach dem Recht eines der beiden Vertragsstaaten verjährt ist.

**AUSNAHMEGERICHTE**

*Artikel 9.* Die Vollziehung wird nicht übernommen, wenn die Entscheidung von einem Ausnahmegericht getroffen worden ist.

**ABWESENHEITSURTEILE**

*Artikel 10.* Die Vollziehung wird nicht übernommen, wenn die Entscheidung in Abwesenheit des Verurteilten ergangen ist.

## „NE BIS IN IDEM“

*Artikel 11.* Die Vollziehung wird nicht übernommen, wenn der Verurteilte im Vollstreckungsstaat wegen derselben Handlung bereits rechtskräftig verurteilt oder freigesprochen worden ist.

## „ORDRE PUBLIC“

*Artikel 12.* Die Vollziehung wird nicht übernommen, wenn sie nach Ansicht des Vollstreckungsstaats seine öffentliche Ordnung oder Grundsätze seiner Rechtsordnung gefährdet.

## MANGEL DES VOLLZIEHUNGSINTERESSES

*Artikel 13.* Die Vollziehung wird nicht übernommen, wenn sich der Verurteilte im Urteilsstaat in Haft befindet und zum Zeitpunkt des Ersuchens eine vier Monate nicht übersteigende Freiheitsstrafe oder vorbeugende Maßnahme zu vollziehen ist. Zur Beurteilung dieser Voraussetzung werden mehrere Freiheitsstrafen oder vorbeugende Maßnahmen oder ihre zu vollziehenden Reste zusammengerechnet. Ist die Dauer des Vollzuges der vorbeugenden Maßnahme unbestimmt, so ist der Zeitpunkt maßgebend, zu dem sie nach dem Recht des Urteilsstaats spätestens aufzuheben ist.

## ZUSTIMMUNG DES VERURTEILTEN

*Artikel 14.* (1) Die Vollziehung im Vollstreckungsstaat kann nur stattfinden, wenn der Verurteilte zugestimmt hat.

(2) Ist der Verurteilte zu einer rechtsgültigen Zustimmung nicht fähig, so ist die Zustimmung seines gesetzlichen Vertreters einzuholen.

## TEIL II. ÜBERNAHME UND WIRKUNGEN DER VOLLZIEHUNG

## VOLLSTRECKUNGERSUCHEN

*Artikel 15.* Sind nach Ansicht des Urteilsstaats die Voraussetzungen für eine Übernahme der Vollziehung nach diesem Vertrag gegeben, so kann der Urteilsstaat nach Maßgabe seines innerstaatlichen Rechts den Vollstreckungsstaat um die Übernahme der Vollziehung der verhängten Freiheitsstrafe oder vorbeugenden Maßnahme ersuchen.

## BEWILLIGUNG

*Artikel 16.* Auf Grund eines Ersuchens nach Art. 15, dem die in Art. 24 bezeichneten Unterlagen anzuschließen sind, verständigt der Vollstreckungsstaat den Urteilsstaat, inwieweit dem Ersuchen stattgegeben wird. Jede vollständige oder teilweise Ablehnung ist zu begründen.

## DURCHFÜHRUNG DER VOLLZIEHUNG

*Artikel 17.* (1) Im Falle einer Annahme des Ersuchens nach Art. 15 setzt das Gericht des Vollstreckungsstaats die Freiheitsstrafe oder vorbeugende Maßnahme in der gleichen Art und Dauer fest, wie sie im Urteilsstaat ausgesprochen worden ist. Ist diese jedoch nach Art oder Dauer mit den Rechtsvorschriften des Vollstreckungsstaats nicht vereinbar, so wird er sie an die nach seinem Recht für eine strafbare Handlung derselben Art vorgesehene Strafe oder vorbeugende Maßnahme anpassen.

Sie muß ihrer Art und Dauer nach soweit wie möglich der Strafe oder vorbeugenden Maßnahme entsprechen, wie sie durch die zu vollziehende Entscheidung verhängt worden ist. In jedem Fall ist der Vollstreckungsstaat an die Tatsachenfeststellungen gebunden, die der im Urteilsstaat getroffenen Entscheidung zugrunde liegen.

(2) Durch die Vollziehung im Vollstreckungsstaat darf der Verurteilte in der Gesamtauswirkung nicht ungünstiger gestellt werden als im Falle der weiteren Vollziehung im Urteilsstaat.

(3) Die Vollziehung einschließlich der bedingten Entlassung richtet sich nach dem Recht des Vollstreckungsstaats. Für den Verurteilten günstigere Rechtsvorschriften des Urteilsstaats betreffend die bedingte Entlassung werden jedoch angewendet, sofern das Recht des Vollstreckungsstaats dem nicht entgegensteht.

(4) Die im Urteilsstaat in Haft zugebrachte Zeit wird in die im Vollstreckungsstaat zu verbüßende Freiheitsstrafe oder vorbeugende Maßnahme zur Gänze eingerechnet.

#### STRAFTEILUNG

*Artikel 18.* Liegen der Verurteilung mehrere Handlungen zugrunde, kann die Vollziehung aber nur wegen des auf einzelne dieser Handlungen entfallenden Teiles der Freiheitsstrafe oder vorbeugenden Maßnahme erfolgen, so wird das Gericht des Vollstreckungsstaats im Rahmen des Verfahrens nach Art. 17 den zu vollziehenden Teil bestimmen, der auf diese Handlungen entfällt.

#### WIRKUNGEN DER VOLLZIEHUNG

*Artikel 19.* (1) Ist zur Geltung eines ausländischen Urteiles nach dem Recht eines der beiden Vertragsstaaten eine zwischenstaatliche Vereinbarung erforderlich, so knüpfen sich bei Übernahme der Vollziehung an die Entscheidung des Urteilsstaats im Vollstreckungsstaat dieselben Rechtswirkungen wie an die strafgerichtlichen Entscheidungen dieses Staates.

(2) Ist dem Ersuchen um Übernahme der Vollziehung stattgegeben worden, so wird der Urteilsstaat den Verurteilten so bald wie möglich in den Vollstreckungsstaat überstellen. Ist die Überstellung erfolgt oder befindet sich der Verurteilte bereits im Vollstreckungsstaat, so haben weitere Vollstreckungsmaßnahmen im Urteilsstaat zu unterbleiben.

(3) Entzieht sich der Verurteilte der Vollziehung im Vollstreckungsstaat, so erlangt der Urteilsstaat das Recht auf Vollziehung des Strafrestes wieder.

(4) Das Recht des Urteilsstaats auf Vollziehung erlischt endgültig, wenn der Verurteilte die Strafe oder vorbeugende Maßnahme verbüßt hat oder sie ihm endgültig nachgesehen worden ist.

(5) Ist im Vollstreckungsstaat gegen den Verurteilten wegen der dem Ersuchen um Übernahme der Vollziehung zugrunde liegenden Handlung ein Strafverfahren anhängig und ist dem Ersuchen stattgegeben worden, so stellt dieser Staat das Strafverfahren vorläufig ein. Er erlangt das Recht zu Verfolgung wieder, wenn sich der Verurteilte der Vollziehung entzieht. Der Vollstreckungsstaat stellt das Strafverfahren endgültig ein, wenn die Strafe oder vorbeugende Maßnahme vollzogen oder ihre Vollziehung endgültig nachgesehen worden ist.

## GNADENMAßNAHMEN, AMNESTIEN, WIEDERAUFNAHMEN

*Artikel 20.* (1) Gnadenmaßnahmen zugunsten des Verurteilten können vom Vollstreckungsstaat ergriffen werden. Hiedurch wird das Recht des Urteilsstaats, dem Vollstreckungsstaat solche Gnadenmaßnahmen zu empfehlen, nicht ausgeschlossen. Auf diese Empfehlung wird im Vollstreckungsstaat bei der Entscheidung über einen Gnadenerweis wohlwollend Bedacht genommen werden. Unberührt bleibt auch das Recht des Urteilsstaats, Gnadenmaßnahmen mit Wirksamkeit für seinen Rechtsbereich zu ergreifen.

(2) Sowohl die vom Urteilsstaat als auch die vom Vollstreckungsstaat ergriffenen Amnestien wirken zugunsten des Verurteilten.

(3) Für die Entscheidung über einen Antrag auf Wiederaufnahme des Strafverfahrens ist ausschließlich der Urteilsstaat zuständig.

## MITTEILUNGEN

*Artikel 21.* (1) Die Vertragsstaaten verständigen einander so bald wie möglich von allen Umständen, die auf die Vollziehung Einfluß haben könnten.

(2) Der Urteilsstaat verständigt den Vollstreckungsstaat insbesondere von Gnadenmaßnahmen, Amnestien oder einer Wiederaufnahme des Strafverfahrens.

(3) Der Vollstreckungsstaat verständigt den Urteilsstaat von der Beendigung der Vollziehung.

## ÜBERSTELLUNG, DURCHBEFÖRDERUNG

*Artikel 22.* (1) Auf die Überstellung eines Verurteilten in den Vollstreckungsstaat sind die Art. 21 und 22 des Vertrages zwischen der Republik Österreich und der Ungarischen Volksrepublik über die Auslieferung vom 25. Februar 1975 sinngemäß anzuwenden.

(2) Soll ein Verurteilter aus einem Vertragsstaat durch das Hoheitsgebiet des anderen Vertragsstaats in einen dritten Staat oder aus einem dritten Staat durch das Hoheitsgebiet eines Vertragsstaats in den anderen Vertragsstaat zur Vollziehung einer über ihn verhängten Freiheitsstrafe oder vorbeugenden Maßnahme befördert werden, so ist hierfür Art. 29 des Vertrages zwischen der Republik Österreich und der Ungarischen Volksrepublik über die Auslieferung vom 25. Februar 1975 sinngemäß anzuwenden.

## SPEZIALITÄT

*Artikel 23.* (1) Wird ein Verurteilter in Anwendung dieses Vertrages in den Vollstreckungsstaat überstellt, so darf er dort wegen einer vor seiner Übergabe begangenen Handlung, auf die sich die Bewilligung nicht bezieht, oder aus einem anderen vor seiner Übergabe entstandenen Grund weder verfolgt, abgeurteilt oder irgendeiner Beeinträchtigung seiner persönlichen Freiheit unterworfen noch an einen dritten Staat ausgeliefert werden.

(2) Die Beschränkung nach Abs. 1 entfällt,

1. wenn der Urteilsstaat der Strafverfolgung, Auslieferung oder Vollstreckung einer Strafe oder vorbeugenden Maßnahme zustimmt;
2. wenn der überstellte Verurteilte sich nach seiner endgültigen Entlassung länger als 45 Tage im Vollstreckungsstaat aufhält, obwohl er ihn verlassen konnte und durfte, oder wenn er nach Verlassen dieses Staates freiwillig dahin zurückgekehrt ist.

(3) Auf die Zustimmung nach Abs. 2 Z 1 sind die Bestimmungen des Vertrages zwischen der Republik Österreich und der Ungarischen Volksrepublik über die Auslieferung vom 25. Februar 1975 sinngemäß anzuwenden.

### TEIL III. VERFAHREN

#### ERSUCHEN UND UNTERLAGEN

*Artikel 24.* (1) Ersuchen nach diesem Vertrag werden schriftlich gestellt.

(2) Dem Ersuchen sind anzuschließen:

1. eine mit der Bestätigung der Rechtskraft und der Vollstreckbarkeit versehene Ausfertigung oder beglaubigte Abschrift (Kopie) des Urteils;
2. eine Abschrift der angewendeten gesetzlichen Bestimmungen sowie jener über die bedingte Entlassung;
3. möglichst genaue Angaben über den Verurteilten, seine Staatsangehörigkeit und seinen Wohnsitz oder gewöhnlichen Aufenthalt;
4. eine Bestätigung über die anzurechnenden Haftzeiten;
5. ein mit dem Verurteilten aufgenommenes Protokoll, aus dem sich seine Zustimmung ergibt;
6. weitere Unterlagen, die für die Beurteilung des Ersuchens von Bedeutung sein können.

#### ERGÄNZUNG DES ERSUCHENS

*Artikel 25.* Hält der Vollstreckungsstaat die ihm übermittelten Angaben und Unterlagen für nicht ausreichend, so ersucht er um die notwendige Ergänzung. Er kann für das Einlangen dieser Ergänzung eine angemessene Frist bestimmen; diese kann auf begründetes Ersuchen verlängert werden. Mangels einer Ergänzung wird über das Ersuchen auf Grund der vorhandenen Angaben und Unterlagen entschieden.

#### GESCHÄFTSWEG

*Artikel 26.* Der Schriftverkehr nach diesem Vertrag findet zwischen dem Bundesminister für Justiz der Republik Österreich einerseits und dem Justizminister der Ungarischen Volksrepublik andererseits statt. Der diplomatische Weg wird hiedurch nicht ausgeschlossen.

#### SPRACHE, LEGALISIERUNG

*Artikel 27.* Die Ersuchen und Mitteilungen nach diesem Vertrag sowie beizufügende Unterlagen bedürfen keiner Übersetzung und Legalisierung.

#### KOSTEN

*Artikel 28.* Die in Anwendung dieses Vertrages entstandenen Kosten werden nicht ersetzt. Der um Überstellung eines Verurteilten im Luftweg ersuchende Staat trägt aber die Kosten, die durch diese Überstellung entstanden sind.

#### DEFINITIONEN

*Artikel 29.* Im Sinne dieses Vertrages bedeutet der Ausdruck „vorbeugende Maßnahmen“:

1. in der Republik Österreich die Unterbringung in einer Anstalt für geistig abnorme Rechtsbrecher, für entwöhnungsbedürftige Rechtsbrecher und für gefährliche Rückfallstäter;
2. in der Ungarischen Volksrepublik die Zwangsheilbehandlung, die Zwangsheilung der Alkoholiker und die Sicherungsverwahrung.

#### TEIL IV. SCHLUSSBESTIMMUNGEN

*Artikel 30.* Verpflichtungen aus bestehenden mehrseitigen Übereinkommen werden durch diesen Vertrag nicht berührt.

*Article 31.* Dieser Vertrag bedarf der Ratifikation. Die Ratifikationsurkunden werden in Budapest ausgetauscht.

*Artikel 32.* Dieser Vertrag findet auch auf gerichtliche Entscheidungen Anwendung, die vor dem Inkrafttreten dieses Vertrages ergangen sind.

*Artikel 33. (1)* Dieser Vertrag tritt am ersten Tag des dritten Monats nach dem Austausch der Ratifikationsurkunden in Kraft.

*(2)* Dieser Vertrag wird für unbestimmte Zeit geschlossen. Er kann von jedem Vertragsstaat auf diplomatischem Weg schriftlich mit einer Kündigungsfrist von sechs Monaten gekündigt werden.

GESCHEHEN zu Wien, am 6. Mai 1985 in zwei Urschriften in deutscher und ungarischer Sprache, wobei beide Texte gleichermaßen authentisch sind.

Für die Republik Österreich:

Dr. HARALD OFNER

Für die Ungarische Volksrepublik:

Dr. MARKÓJA IMRE



[HUNGARIAN TEXT — TEXTE HONGROIS]

## SZERZŐDÉS AZ OSZTRÁK KÖZTÁRSASÁG ÉS A MAGYAR NÉPKÖZTÁRSASÁG KÖZÖTT A BÜNTETŐÜGYEKBE HOZOTT BÍRÓSÁGI HATÁROZATOK KÖLCSONÖS VÉGREAJTÁSÁRÓL

Az Osztrák Köztársaság Szövetségi Elnöke és a Magyar Népköztársaság Elnöki Tanácsa

attól a szándéktól vezetve, hogy a két állam közötti jogi kapcsolatokat elmélyítsék és az egymásközi jogi forgalmat megkönnyítsék, valamint hogy az elítéltek beilleszkedését a társadalomba előmozdítsák, megegyeztek abban, hogy szerződést kötnek a büntetőügyekben hozott bírósági határozatok kölcsönös végrehajtásáról és ebből a célból Meghatalmazottaikká kinevezték:

az Osztrák Köztársaság Szövetségi Elnöke: dr. Harald Ofner szövetségi igazságügy-miniszter urat;

a Magyar Népköztársaság Elnöki Tanácsa: dr. Markója Imre igazságügyminiszter urat;

akik jó és kellő alakban talált meghatalmazásaik kicserélése után a következőkben állapodtak meg:

### I. RÉSZ. ÁLTALÁNOS RENDELKEZÉSEK

#### ÁLTALÁNOS ALAPELV

*1. cikk.* (1) A Szerződő Államok kötelezik magukat, hogy megkeresésre az alábbi előírások és feltételek szerint kölcsönösen végrehajtják azokat a büntetőügyekben hozott határozatokat, melyekkel az egyik Szerződő Állam bírósága a másik Szerződő Állam állampolgárával szemben jogerősen szabadságvesztés büntetést vagy intézkedést (29. cikk) szabott ki.

(2) Az 1 bekezdés szerinti megkeresést az az állam terjeszti elő, ahol a bírósági határozatot meghozták (Itélkező Állam). Ez azonban nem korlátozza annak az államnak, ahol a bírósági határozatot végre kell hajtani (Végrehajtó Állam), azt a jogát, hogy az Itélkező Államnál az 1 bekezdés szerinti megkeresést kezdeményezze.

#### AZ ELITÉLT JOGA

*2. cikk.* Az elítélt, törvényes képviselője, házastársa, egyenesági rokonai vagy testvérei a Szerződő Államok bármelyikénél maguk is kezdeményezhetik az 1. cikk szerinti eljárást. Minden elítéltet, akire e Szerződés alkalmazást nyerhet, az Itélkező Államban e Szerződés lényeges tartalmáról tájékoztatni kell.

#### LAKÓHELY, TARTÓZKODÁSI HELY

*3. cikk.* A végrehajtást csak akkor veszik át, ha az elítélt lakóhelye vagy szokásos tartózkodási helye a Végrehajtó Államban van.

## A CSELEKMÉNY KÖLCSÖNÖS BIRÓI BÜNTETHETŐSÉGE

*4. cikk.* A végrehajtást csak akkor veszik át, ha a határozat alapjául szolgáló cselekmény a Végrehajtó Állam joga szerint is bírósági uton büntetendő.

## POLITIKAI BÜNCSELEKMÉNYEK

*5. cikk.* (1) A végrehajtást nem veszik át, ha a határozat alapjául szolgáló cselekmény a Végrehajtó Állam nézete szerint politikai jellegű bűncselekmény.

(2) Az olyan büntetendő cselekmény, amelynél figyelemmel az adott eset összes körülményeire, különösen az elkövetés módjára, a felhasznált vagy kilátásba helyezett eszközökre vagy a beállott, illetőleg a szándékolt következmények súlyosságára a cselekmény köztörvényi jellege a politikaihoz képest túlyomó, nem tekintendő politikai jellegű bűncselekménynek.

## KATONAI BÜNCSELEKMÉNYEK

*6. cikk.* A végrehajtást nem veszik át, ha a határozat alapjául szolgáló cselekmény a Végrehajtó Állam nézete szerint kizárólag a katonai kötelezettségek megsértésében áll.

## PÉNZÜGYI BÜNCSELEKMÉNYEK

*7. cikk.* (1) Illeték-, adó-, vám-, jövedéki és devizaügyekben indított büntető eljárásoknál a végrehajtást szintén átveszik, ha az elítélés alapjául szolgáló cselekmény a Végrehajtó Állam hasonló jellegű törvényi büntető rendelkezése szerint bírósági uton büntetendő lenne.

(2) A végrehajtás átvételét nem lehet azzal az indokkal elutasítani, hogy a Végrehajtó Állam joga nem azonos, illetőleg nem azonos jellegű illeték-, adó-, vám-, jövedék vagy devizarendelkezéseket ismer, mint az Itélkező Állam joga.

(3) Az 1. bekezdésben nem említett, a Végrehajtó Állam nézete szerint kizárólag pénzügyi jellegű bűncselekmény esetében a végrehajtás átvételét meg lehet tagadni.

## ELÉVÜLÉS

*8. cikk.* A végrehajtást nem veszik át, ha a szabadságvesztés büntetés vagy az intézkedés végrehajthatósága a két Szerződő Állam egyikének joga szerint elévült.

## RENDKIVÜLI BIRÓSÁGOK

*9. cikk.* A végrehajtást nem veszik át, ha a határozatot rendkívüli bíróság hozta.

## TÁVOLLÉVŐ ELITÉLÉSE

*10. cikk.* A végrehajtást nem veszik át, ha a határozatot az elítélt távollétében hozták.

## A KETTÓS FELELŐSSÉGREVONÁS TILALMA

*11. cikk.* A végrehajtást nem veszik át, ha az elítéltet a Végrehajtó Államban ugyanazon cselekmény miatt már jogerősen elítélték vagy felmentették.

## KÖZREND

12. cikk. A végrehajtást nem veszik át, ha az a Végrehajtó Állam nézete szerint közrendjét, vagy jogrendjének alapelveit veszélyezteti.

## ELENYÉSZŐ VÉGREHAJTÁSI ÉRDEK

13. cikk. A végrehajtást nem veszik át, ha az elítéltet az Itélkező Államban fogva tartják és a megkeresés időpontjában 4 hónapot meg nem haladó szabadságvesztésbüntetést vagy intézkedést kell végrehajtani. E feltétel elbírálása céljából a szabadságvesztésbüntetéseket vagy az intézkedéseket, vagy azok végrehajtandó hátralévő részeit egybe kell számítani. Ha az intézkedés végrehajtási tartama határozatlan idejű, akkor az az időpont az irányadó, amikor azt az Itélkező Állam joga szerint legkésőbb meg kell szüntetni.

## AZ ELITÉLT HOZZÁJÁRULÁSA

14. cikk. (1) A végrehajtásra a Végrehajtó Államban csak akkor kerülhet sor, ha az elítélt ahhoz hozzájárult.

(2) Ha az elítélt jogérvényes hozzájárulásra képtelen, akkor a törvényes képviselője hozzájárulását kell beszerezni.

## II. RÉSZ. A VÉGREHAJTÁS ÁTVÉTELE ÉS HATÁSAI

## A VÉGREHAJTÁS IRÁNTI MEGKERESÉS

15. cikk. Ha az Itélkező Állam nézete szerint a végrehajtás átvételének feltételei e Szerződés szerint fennállnak, akkor az Itélkező Állam saját belső jogának megfelelően megkeresheti a Végrehajtó Államot a kiszabott szabadságvesztésbüntetés vagy az intézkedés végrehajtásának átvétele iránt.

## HELYTADÁS

16. cikk. A 15. cikk szerint történő megkeresés alapján — amelyhez a 24. cikkben megjelölt mellékleteket kell csatolni — a Végrehajtó Állam értesíti az Itélkező Államot, mennyiben tesz eleget a megkeresésnek. A teljes vagy részleges megtagadást indokolni kell.

## A VÉGREHAJTÁS FOGANATOSÍTÁSA

17. cikk. (1) A 15. cikk szerinti megkeresés elfogadása esetén a Végrehajtó Állam bírósága azonos nemű és tartamu szabadságvesztésbüntetést vagy intézkedést állapít meg, mint amelyet az Itélkező Államban kiszabtak. Ha azonban a szabadságvesztésbüntetés vagy intézkedés nemét vagy tartamát illetően nem egyeztethető össze a Végrehajtó Állam jogszabályaival, akkor azt a Végrehajtó Állam bírósága a saját joga szerint az azonos bűncselekményre előírt büntetéshez vagy intézkedéshez igazítja. Ennek a büntetésnek vagy intézkedésnek nemét és tartamát tekintve a lehető legnagyobb mértékben meg kell felelnie annak a büntetésnek vagy intézkedésnek, amelyet a végrehajtandó határozat kiszabott. A Végrehajtó Államot minden esetben kötik az Itélkező Államban hozott határozat alapjául szolgáló ténymegállapítások.

(2) A Végrehajtó Államban az elítélt a végrehajtás során összehatását tekintve nem kerülhet kedvezőtlenebb helyzetbe, mint ha a további végrehajtás az Itélkező Államban történne.

(3) A végrehajtás, beleértve a feltételes szabadságra bocsátást, a Végrehajtó Állam joga szerint történik. Az Itélkező Államnak a feltételes szabadságra bocsátásra vonatkozó, és az elítélre kedvezőbb jogszabályait alkalmazni kell, amennyiben az a Végrehajtó Állam jogával nem ellentétes.

(4) Az Itélkező Államban letartóztatásban töltött időt a Végrehajtó Államban kitöltendő szabadságvesztésbüntetés vagy intézkedés tartamába teljes egészében be kell számítani.

#### BÜNTETÉSMEGOSZTÁS

*18. cikk.* Ha az elítélés alapjául több cselekmény szolgál, a végrehajtás azonban csak a szabadságvesztésbüntetésnek vagy intézkedésnek e cselekmények egy része tekintetében foganatosítható, akkor a Végrehajtó Állam bírósága a 17. cikk szerinti eljárás keretében meghatározza az e cselekményekre jutó végrehajtandó részt.

#### A VÉGREHAJTÁS HATÁSAI

*19. cikk.* (1) Ha a két Szerződő Állam egyikének joga szerint egy külföldi ítélet érvényéhez nemzetközi szerződés szükséges, akkor a végrehajtás átvétele esetén az Itélkező Állam határozatához ugyanazok a joghatások fűződnek a Végrehajtó Államban, mint ez utóbbi államban a büntető ügyekben hozott határozatokhoz.

(2) Ha a végrehajtás átvételére irányuló megkeresést elfogadták, akkor az Itélkező Állam az elítéltet a lehető leghamarabb a Végrehajtó Államnak átadja. Ha az átadás megtörtént, vagy ha az elítélt már a Végrehajtó Államban tartózkodik, akkor az Itélkező Államban a további végrehajtási cselekményeket abba kell hagyni.

(3) Ha az elítélt a Végrehajtó Államban kivonja magát a végrehajtás alól, akkor az Itélkező Államnak a büntetés hátralévő része tekintetében a végrehajtási joga feléled.

(4) Az Itélkező Állam végrehajtási joga véglegesen megszűnik akkor, ha az elítélt a büntetést vagy az intézkedést kitöltötte, vagy ha a büntetés alól véglegesen mentesítették.

(5) Ha a Végrehajtó Államban az elítélt ellen a végrehajtás átvétele iránti megkeresés alapjául szolgáló cselekmény miatt büntetőeljárás folyik és a megkeresést elfogadták, akkor ez az állam a büntető eljárást ideiglenesen megszünteti. A Végrehajtó Állam bűnüldözési joga feléled, ha az elítélt a végrehajtás alól kivonja magát. A Végrehajtó Állam a büntető eljárást véglegesen megszünteti, ha a büntetést vagy intézkedést végrehajtották, vagy ha az elítéltet a büntetés alól véglegesen mentesítették.

#### EGYÉNI KEGYELEM, KÖZKEGYELEM, PERUJITÁS

*20. cikk.* (1) Egyéni kegyelemben az elítéltet a Végrehajtó Államban lehet részesíteni. Ez nem zárja ki az Itélkező Államnak azt a jogát, hogy a Végrehajtó Államnak ilyen kegyelemben való részesítést ajánlja. Ezt az ajánlást a Végrehajtó Államban a kegyelemben részesítésre vonatkozó döntés meghozatalakor jóindulattal figyelembe veszik. Az Itélkező Állam joga érintetlen marad arra, hogy a saját joghatósági területére vonatkozó hatállyal kegyelmi intézkedéseket hozzon.

(2) Mind az Itélkező Államban, mind pedig a Végrehajtó Államban hozott közkegyelem kihat az elítélt javára.

(3) A perujitási kérelem elbírálására kizárólag az Itélkező Államnak van joghatósága.

## KÖZLÉSEK

21. cikk. (1) A Szerződő Államok a lehető leghamarabb értesítik egymást minden olyan körülményről, amely a végrehajtást befolyásolhatja.

(2) Az Itélkező Állam különösen az egyéni kegyelemről, a közkegyelemről vagy a perujtásról értesíti a Végrehajtó Államot.

(3) A Végrehajtó Állam értesíti az Itélkező Államot a végrehajtás befejezéséről.

## ÁTADÁS, ÁTSZÁLLÍTÁS

22. cikk. (1) Az elítéltnak a Végrehajtó Állam részére történő átadására az Osztrák Köztársaság és a Magyar Népköztársaság között a kiadatásról szóló 1975. február 25-én aláírt szerződés 21. és 22. cikkeit kell értelemszerűen alkalmazni.

(2) Ha egy elítéltet az egyik Szerződő Államból a másik Szerződő Állam területén keresztül egy harmadik államba, vagy pedig egy harmadik államból az egyik Szerződő Állam területén keresztül a másik Szerződő Államba kell átszállítani a vele szemben kiszabott szabadságvesztésbüntetés vagy intézkedés végrehajtása céljából, akkor az Osztrák Köztársaság és a Magyar Népköztársaság között a kiadatásról szóló 1975. február 25-én aláírt szerződés 29. cikkét kell értelemszerűen alkalmazni.

## A FELELŐSÉGREVONÁS KORLÁTAI

23. cikk. (1) Ha e Szerződés alkalmazása során valamely elítéltnak a Végrehajtó Állam részére történő átadására kerül sor, akkor őt ott az átadása előtt elkövetett olyan cselekmény miatt, amelyre a hozzájárulás nem vonatkozik, vagy más, az átadása előtt keletkezett ok miatt nem lehet sem felelősségre vonni, sem elítélni vagy személyes szabadságában valamely módon korlátozni, sem pedig egy harmadik államnak kiadni.

(2) Az I bekezdésben foglalt korlátozás nem áll fenn,

1. ha az Itélkező Állam hozzájárul a büntető eljáráshoz, a kiadatáshoz, vagy a büntetés, illetőleg intézkedés végrehajtásához;
2. ha az átadott elítélt végleges szabadulása után 45 napnál hosszabb ideig tartózkodik a Végrehajtó Államban, jóllehet azt jogszerűen elhagyhatta volna, vagy ha ezen állam elhagyása után oda önként visszatért.

(3) A 2 bekezdés 1. pontja szerinti hozzájárulásra az Osztrák Köztársaság és a Magyar Népköztársaság között a kiadatásról szóló 1975. február 25-én aláírt szerződés rendelkezéseit kell értelemszerűen alkalmazni.

## III. RÉSZ. ELJÁRÁS

## A MEGKERESÉS ÉS MELLÉKLETEI

24. cikk. (1) Az e Szerződés alapján történő megkeresést írásban kell elkészíteni.

(2) A megkereséshez mellékelni kell

1. az ítéletnek a jogerőre emelkedés és a végrehajthatóság igazolásával ellátott kiadmányát vagy hitelesített másolatát;

2. az alkalmazott törvényi rendelkezések, valamint a feltételes szabadságra bocsátásról szóló rendelkezések szövegét;
3. lehetőleg pontos adatokat az elítéltről, állampolgárságáról, lakóhelyéről és szokásos tartózkodási helyéről;
4. a beszámítandó fogvatartási idő igazolását;
5. az elítélttel készített jegyzőkönyvet, amelyből hozzájárulása kitűnik;
6. más olyan iratot, amely a megkeresés elbírálása szempontjából jelentőséggel bírhat.

#### A MEGKERESÉS KIEGÉSZÍTÉSE

25. cikk. Ha a Végrehajtó Állam a neki megküldött adatokat és mellékleteket nem tartja kielégítőnek, akkor kéri a szükséges kiegészítést. A kiegészítés megküldésére megfelelő határidőt szabhat; ez indokolt kérelemre meghosszabbítható. Kiegészítés hiányában a Végrehajtó Állam a rendelkezésre álló adatok és mellékletek alapján dönt.

#### AZ ÉRINTKEZÉS MÓDJA

26. cikk. E Szerződés alapján az iratváltás egyrészlől az Osztrák Köztársaság szövetségi igazságügyminisztere, másrészlől a Magyar Népköztársaság igazságügyminisztere között történik. Ez nem zárja ki a diplomáciai ut igénybevételét.

#### NYELV, HITELESÍTÉS

27. cikk. E Szerződés alapján a megkeresések és közlések, valamint a csatolandó mellékletek lefordítása és hitelesítése nem szükséges.

#### KÖLTSÉGEK

28. cikk. Az e Szerződés alkalmazása során felmerült költségeket nem térítik meg. Az elítéltnak légi uton történő átadását kérő állam viseli azonban az ilyen átadással felmerülő költségeket.

#### MEGHATÁROZÁSOK

29. cikk. E Szerződés vonatkozásában az „intézkedés” kifejezés a következőket jelenti:

1. az Osztrák Köztársaságban a szellemileg fogyatékos jogsértők intézeti elhelyezését, az elvonó kezelésre szoruló jogsértők intézeti elhelyezését, a veszélyes visszaeső bűnözők intézeti elhelyezését;
2. a Magyar Népköztársaságban a kényszergyógykezelést, az alkoholisták kényszergyógyítását és a szigorított őrizetet.

#### IV. RÉSZ. ZÁRÓRENDELKEZÉSEK

30. cikk. A jelenleg hatályos többoldalu szerződésekből fakadó kötelezettségeket e Szerződés nem érinti.

31. cikk. Ezt a Szerződést meg kell erősíteni. A megerősítő okiratokat Budapesten cserélik ki.

32. cikk. A Szerződés azokra a bírósági határozatokra is alkalmazandó, amelyeket a Szerződés hatálybalépése előtt hoztak.

33. cikk. (1) E Szerződés a megerősítő okiratok kicserélését követő harmadik hónap első napján lép hatályba.

(2) E Szerződést határozatlan időre kötik. Azt a Szerződő Államok bármelyike hat hónapos felmondási határidővel diplomáciai úton írásban felmondhatja.

Készült Bécsben, 1985. évi május hó 6. napján két eredeti példányban német és magyar nyelven; mindkét szöveg egyaránt hiteles.

Az Osztrák Köztársaság nevében:

Dr. HARALD OFNER

A Magyar Népköztársaság nevében:

Dr. MARKÓJA IMRE

---

## [TRANSLATION — TRADUCTION]

TREATY<sup>1</sup> BETWEEN THE REPUBLIC OF AUSTRIA AND THE HUNGARIAN PEOPLE'S REPUBLIC ON RECIPROCAL ENFORCEMENT OF SENTENCES IN CRIMINAL CASES

The Federal President of the Republic of Austria and the Presidential Council of the Hungarian People's Republic,

Desiring to enhance legal relations between the two States and to facilitate legal dealings between them, as well as to promote the social rehabilitation of convicted persons, have agreed to conclude a Treaty on the reciprocal enforcement of sentences in criminal cases and have for that purpose appointed as their Plenipotentiaries:

The Federal President of the Republic of Austria: Dr. Harald Ofner, Federal Minister of Justice;

The Presidential Council of the Hungarian People's Republic: Dr. Imre Markoja, Minister of Justice;

who, having exchanged their full powers, found in good and due form, have agreed as follows:

## PART I. GENERAL PROVISIONS

## GENERAL PRINCIPLES

*Article 1.* 1. The Contracting States undertake, on request and in accordance with the following provisions and conditions, reciprocally to enforce sentences in criminal cases where the court of one of the Contracting States has finally and absolutely imposed a term of imprisonment or preventive measures (article 29) on a national of the other Contracting State.

2. Requests under paragraph 1 shall be made by the State in which the sentence has been passed (sentencing State). This shall not, however, restrict the right of the State in which the sentence is to be enforced (enforcing State) to submit a request under paragraph 1 to the sentencing State.

## RIGHT OF THE CONVICTED PERSON

*Article 2.* A convicted person, his statutory representative, his spouse, his immediate relatives or his siblings may file with either Contracting State a petition for proceedings under article 1. Every convicted person to whom this Treaty applies shall be informed by the sentencing State of the gist of the Treaty.

## DOMICILE, HABITUAL RESIDENCE

*Article 3.* Sentences shall be enforced only if the convicted person has his domicile or habitual residence in the enforcing State.

<sup>1</sup> Came into force on 1 December 1986, i.e., the first day of the third month following the exchange of the instruments of ratification, which took place at Budapest on 9 September 1986, in accordance with article 33 (1).



## MUTUAL JUDICIAL LIABILITY

*Article 4.* Sentences shall be enforced only if the offence upon which the sentence is based is also punishable under the law of the enforcing State.

## POLITICAL OFFENCES

*Article 5.* 1. A sentence shall not be enforced if, in the opinion of the enforcing State, the offence upon which the sentence is based constitutes a political offence.

2. An offence in which, after consideration of all the circumstances of the individual case, especially the way in which the offence was committed, the means used or threatened and the seriousness of the actual or intended consequences, the criminal character of the offence outweighs its political character, shall not be deemed to be a political offence.

## MILITARY OFFENCES

*Article 6.* A sentence shall not be enforced if, in the opinion of the enforcing State, the offence for which the sentence was pronounced constitutes exclusively a failure to fulfill military duties.

## FISCAL OFFENCES

*Article 7.* 1. In criminal matters relating to levies, taxes, customs duties, monopolies and foreign currency, the sentence shall also be enforced if the offence upon which the sentence is based would be punishable in court under a similar statutory penal provision of the enforcing State.

2. Enforcement shall not be refused on the ground that the law of the enforcing State does not stipulate the same type of levies, taxes or monopolies or does not have levies, tax, custom duty, monopoly or foreign currency provisions of the same kind as is stipulated in the law of the sentencing State.

3. If a criminal offence not referred to in paragraph 1 is, in the opinion of the enforcing State, of an exclusively fiscal nature, enforcement may be refused.

## STATUTE OF LIMITATION

*Article 8.* A sentence shall not be enforced if the enforceability of the sentence of imprisonment or preventive action is statute-barred under the law of one of the Contracting States.

## EXTRAORDINARY COURTS

*Article 9.* A sentence shall not be enforced if the judgement has been pronounced by an extraordinary court.

## JUDGEMENTS "IN ABSENTIA"

*Article 10.* A sentence shall not be enforced if the judgement has been pronounced *in absentia*.

## "NE BIS IN IDEM"

*Article 11.* A sentence shall not be enforced if the convicted person has already been finally convicted or finally acquitted for the same offence in the enforcing State.

#### PUBLIC POLICY

*Article 12.* A sentence shall not be enforced if, in the opinion of the enforcing State, its public policy or the principles of its legal system are endangered.

#### LACK OF INTEREST IN ENFORCEMENT

*Article 13.* A sentence shall not be enforced if the convicted person is in custody in the sentencing State and a sentence of imprisonment or preventive action not exceeding four months is to be enforced at the time of the request. For the purpose of reaching a determination multiple terms of imprisonment or preventive action or the time still to be served shall be aggregated. If the length of the preventive action to be enforced is indefinite, the criterion used shall be the latest time at which, under the law of the sentencing State, the preventive action is to be terminated.

#### CONSENT OF THE CONVICTED PERSON

*Article 14.* I. Sentences shall not be enforced in the enforcing State without the consent of the convicted person.

2. If a convicted person is not capable of giving legal consent, it shall be obtained from his statutory representative.

### PART II. ACCEPTANCE AND EFFECTS OF ENFORCEMENT

#### REQUESTS FOR ENFORCEMENT

*Article 15.* If, in the opinion of the sentencing State, the conditions are met for accepting enforcement under this Treaty, the sentencing State may, in accordance with its domestic law, request the enforcing State to accept enforcement of the prison sentence or preventive action imposed.

#### AUTHORIZATION

*Article 16.* With regard to the terms of a request made under article 15, to which the documents referred to in article 24 must be attached, the enforcing State shall notify the sentencing State of the extent to which the request has been authorized. The reasons for total or partial refusals must be given.

#### IMPLEMENTATION OF ENFORCEMENT

*Article 17.* I. If a request under article 15 is accepted, the court of the enforcing State shall stipulate the same type and length of imprisonment or preventive action as has been imposed in the sentencing State. If, however, the type or length of such imprisonment is not consistent with the legislation of the enforcing State, the said State shall bring the sentence into line with the imprisonment or preventive action provided for under its law for a similar criminal offence. So far as possible, the type and length of imprisonment shall be consistent with the imprisonment or preventive action imposed in the sentence to be enforced. In every case, the enforcing State shall be bound by the established facts that constitute the basis for the sentence in the sentencing State.

2. The overall effect of enforcement in the enforcing State shall not be more unfavourable for the convicted person than would be further enforcement in the sentencing State.

3. Enforcement, including suspension of the remainder of the sentence on probation, shall be carried out in accordance with the law of the enforcing State. However, if the legal provisions of the sentencing State are more favourable for the convicted person with regard to the said suspension, they shall be applied in so far as they do not conflict with the law of the enforcing State.

4. Time spent in custody in the sentencing State shall be deducted in full from the sentence of imprisonment or preventive action served in the enforcing State.

#### DIVISION OF THE SENTENCE

*Article 18.* Where a sentence is based on more than one offence but can be enforced only in respect of that part of the prison sentence or preventive action which applies to certain of those offences, the court of the enforcing State shall determine, pursuant to the procedure under article 17, the part to be enforced in respect of the said offences.

#### EFFECTS OF ENFORCEMENT

*Article 19.* 1. Where, under the law of either Contracting State the validity of a foreign judgement calls for an intergovernmental agreement, the same legal effects shall attach to the sentence of the sentencing State in the enforcing State, upon its acceptance of enforcement, as attach to the sentences of the enforcing State in criminal cases.

2. Where consent has been given to a request for enforcement, the sentencing State shall transfer the convicted person as soon as possible to the enforcing State. Where the convicted person has already been transferred to the enforcing State or is already there, no further enforcement measures shall be taken in the sentencing State.

3. If the convicted person evades enforcement in the enforcing State, the sentencing State shall recover the right to enforce the remainder of the sentence.

4. The right of the sentencing State to enforce shall expire when the convicted person has served his sentence of imprisonment or preventive action or the sentence has been cancelled.

5. Where criminal proceedings are pending in the enforcing State against a convicted person for an offence that is the basis of the request for the acceptance of enforcement and the request has been granted, that State shall temporarily suspend the criminal proceedings. It shall recover the right to prosecute if the convicted person evades enforcement. The enforcing State shall drop the case when the sentence of imprisonment or preventive action has been served or enforcement has been cancelled.

#### CLEMENCY, AMNESTIES, RETRIALS

*Article 20.* 1. Clemency in favour of a convicted person may be granted by the enforcing State. The right of the sentencing State to recommend clemency to the enforcing State shall not be thereby precluded. Such recommendation shall be given favourable consideration when the enforcing State is determining whether to grant clemency. The right of the sentencing State to grant clemency having effect for its area of jurisdiction shall remain unaffected.

2. Convicted persons shall benefit from amnesties declared by the sentencing State and the enforcing State.

3. Only the sentencing State shall be competent to rule on a motion for retrial.

## COMMUNICATIONS

*Article 21.* 1. The Contracting Parties shall inform each other as soon as possible of all circumstances that may have a bearing on enforcement.

2. The sentencing State shall inform the enforcing State of, in particular, clemency, amnesties or retrials.

3. The enforcing State shall inform the sentencing State of the conclusion of enforcement.

## TRANSPORT OF CONVICTED PERSONS, TRANSIT THROUGH A THIRD STATE

*Article 22.* 1. Articles 21 and 22 of the Treaty between the Republic of Austria and the Hungarian People's Republic concerning extradition of 25 February 1975<sup>1</sup> shall apply *mutatis mutandis* to the transport of a convicted person to the enforcing State.

2. Article 29 of the Treaty between the Republic of Austria and the Hungarian People's Republic concerning extradition of 25 February 1975 shall apply *mutatis mutandis* where a convicted person is transported from one of the Contracting States through the territory of the other Contracting State into a third State or from a third State through the territory of one of the Contracting States into the other Contracting State to serve a sentence of imprisonment or preventive action imposed upon him.

## SPECIAL PROVISIONS

*Article 23.* 1. Where a convicted person is transported to the enforcing State under this Treaty he shall not be prosecuted, sentenced or otherwise subjected to any encroachment on his personal freedom in that State or extradited to a third State for committing, before he was handed over, an offence to which the handing-over authorization does not apply, or for any other reason that may have arisen before he was handed over.

2. The restriction under paragraph 1 shall not apply

1. Where the sentencing State consents to criminal prosecution, extradition or enforcement of a sentence of imprisonment or preventive action;
2. Where the transported convicted person remains in the enforcing state more than 45 days after his final release, although he could have and should have left it, or where, after leaving that State, he has voluntarily returned to it.

3. The provisions of the Treaty between the Republic of Austria and the Hungarian People's Republic concerning extradition of 25 February 1975 shall apply *mutatis mutandis* to the consent under paragraph 2, subparagraph 1.

## PART III. PROCEDURE

## REQUESTS AND DOCUMENTS

*Article 24.* 1. Requests under this Treaty shall be made in writing.

2. The following shall be attached to the request:

1. A transcript or true copy of the sentence with confirmation of its finality and enforceability;

<sup>1</sup> United Nations, *Treaty Series*, vol. 1028, p. 217.

2. A duplicate of the statutory provisions applied and of those regarding suspension of the remainder of the sentence on probation;
3. Particulars as accurate as possible on the convicted person, his nationality and his domicile or habitual residence;
4. A confirmation of the length of sentence already served;
5. A record drawn up with the convicted person establishing his consent;
6. Other documents that may be of importance for judging the request.

#### SUPPLEMENTARY MATERIAL FOR THE REQUEST

*Article 25.* Should the enforcing State find that the information and documents submitted to it are insufficient, it shall request the necessary supplementary material. It may set an appropriate time-limit for receipt of such material; the time-limit may be extended upon a well-founded request. In the absence of supplementary material, the request shall be decided upon on the basis of the existing information and documents.

#### CORRESPONDENCE

*Article 26.* The correspondence under this Treaty shall be exchanged between the Federal Minister of Justice of the Republic of Austria and the Minister of Justice of the Hungarian People's Republic. The diplomatic channel shall not be thereby excluded.

#### LANGUAGE, AUTHENTICATION

*Article 27.* Requests and communications under this Treaty, as well as attached documents, shall not require translation or authentication.

#### COSTS

*Article 28.* Costs arising from implementation of this Treaty shall not be reimbursed. However, the State requesting transport of a convicted person by air shall bear the costs arising therefrom.

#### DEFINITIONS

*Article 29.* For the purposes of this Treaty, the expression "preventive action" shall mean:

1. In the Republic of Austria, confinement in an institution for psychiatric lawbreakers, for lawbreakers requiring detoxification and for dangerous recidivists;
2. In the Hungarian People's Republic, mandatory therapeutic treatment, mandatory therapy for alcoholics and protective custody.

#### PART IV. FINAL PROVISIONS

*Article 30.* Obligations arising from existing multilateral agreements shall not be affected by this Treaty.

*Article 31.* This Treaty shall be subject to ratification. The instruments of ratification shall be exchanged in Budapest.

*Article 32.* This Treaty shall apply also to judicial decisions which were promulgated before its entry into force.

*Article 33.* 1. This Treaty shall enter into force on the first day of the third month after the exchange of the instruments of ratification.

2. This Treaty shall be concluded for an indefinite period. It may be denounced by either Contracting State in writing through the diplomatic channel on six months' notice.

DONE at Vienna, on 6 May 1985 in two originals, in the German and Hungarian languages, both texts being equally authentic.

For the Republic of Austria:

Dr. HARALD OFNER

For the Hungarian People's Republic:

Dr. MARKÓJA IMRE

---

[TRADUCTION — TRANSLATION]

TRAITÉ<sup>1</sup> ENTRE LA RÉPUBLIQUE D'AUTRICHE ET LA RÉPUBLIQUE POPULAIRE HONGROISE RELATIF À L'EXÉCUTION RÉCIPROQUE DES SENTENCES PÉNALES

Le Président fédéral de la République d'Autriche et le Conseil d'Etat de la République populaire hongroise,

Désireux d'approfondir les relations dans le domaine judiciaire entre leurs deux pays, de faciliter leurs rapports dans ce domaine et de favoriser la réinsertion des condamnés, ont décidé de conclure un traité relatif à l'exécution réciproque des sentences pénales et ont désigné à cet effet pour leurs plénipotentiaires :

Le Président fédéral de la République d'Autriche : M. Harald Ofner, Ministre fédéral de la justice;

Le Conseil d'Etat de la République populaire hongroise : M. Imre Markója, Ministre de la justice;

lesquels, après avoir échangé leurs pouvoirs, trouvés en bonne et due forme, sont convenus de ce qui suit :

TITRE PREMIER. DISPOSITIONS GÉNÉRALES

PRINCIPES GÉNÉRAUX

*Article premier.* 1) Les Etats contractants s'engagent à exécuter sur une base de réciprocité, sur demande conforme aux règles et dispositions énoncées ci-après, les sentences pénales assorties d'une peine privative de liberté ou d'une mesure de prévention (définie à l'article 29), prononcées par un tribunal de l'un des Etats contractants à l'encontre d'un ressortissant de l'autre Etat.

2) Les demandes visées au paragraphe 1 du présent article sont présentées par l'Etat dans lequel la décision judiciaire a été prononcée (Etat requérant). Cette disposition ne limite cependant pas le droit de l'Etat dans lequel la sentence pénale doit être exécutée (Etat requis) de présenter à l'Etat requérant une demande au sens du paragraphe 1 du présent article.

DROIT DU CONDAMNÉ

*Article 2.* Le condamné lui-même, son représentant légal, son conjoint, ses parents en ligne directe ou ses frères et sœurs peuvent engager une procédure au sens de l'article premier du présent Traité auprès de l'un ou l'autre Etat contractant. Tout condamné auquel sont applicables les dispositions du présent Traité est informé par l'Etat requérant de la substance de ses dispositions.

LIEU DE RÉSIDENCE OU DE SÉJOUR

*Article 3.* La sentence n'est exécutée que si le condamné a son domicile ou sa résidence habituelle sur le territoire de l'Etat requis.

<sup>1</sup> Entré en vigueur le 1<sup>er</sup> décembre 1986, soit le premier jour du troisième mois ayant suivi l'échange des instruments de ratification, qui a eu lieu à Budapest le 9 septembre 1986, conformément au paragraphe 1 de l'article 33.

## ACTE PUNISSABLE DANS LES DEUX ETATS

*Article 4.* L'exécution n'est prise en charge que si l'acte qui a motivé la sentence est aussi passible de peine selon le droit de l'Etat requis.

## INFRACTION POLITIQUE

*Article 5.* 1) L'exécution de la sentence n'est pas prise en charge lorsque l'acte qui a motivé la sentence est considéré comme une infraction politique par l'Etat requis.

2) N'est pas considérée comme ayant un caractère politique une infraction dont le caractère pénal domine le caractère politique compte tenu de toutes les circonstances de l'espèce, en particulier de la façon dont elle a été commise, des moyens employés pour l'accomplir ou des menaces exercées, ou de la gravité des conséquences survenues ou recherchées.

## INFRACTION MILITAIRE

*Article 6.* L'exécution de la sentence n'est pas prise en charge lorsque l'acte qui a motivé la sentence est considéré par l'Etat requis comme constituant exclusivement une infraction aux obligations militaires.

## DÉLITS FISCAUX

*Article 7.* 1) En cas d'infraction à la législation sur les taxes, les impôts, les douanes, le monopole et les devises, l'exécution de la sentence est prise en charge si l'action qui a motivé la sentence est aussi punissable en application de dispositions pénales comparables de l'Etat requis.

2) La prise en charge ne peut être refusée au motif que le droit de l'Etat requis ne prévoit pas les mêmes types de taxes, d'impôts ou de monopoles ou ne comprend pas, en matière de taxes, d'impôts, de douanes, de monopoles ou de devises, une législation de même nature que le droit de l'Etat requérant.

3) La prise en charge peut être refusée dans le cas d'une infraction non définie au paragraphe 1 du présent article et considérée par l'Etat requis comme étant de nature exclusivement fiscale.

## PRESCRIPTION

*Article 8.* L'exécution de la sentence n'est pas prise en charge lorsque la peine privative de liberté ou la mesure de prévention est prescrite par le droit de l'un des Etats contractants.

## TRIBUNAUX D'EXCEPTION

*Article 9.* L'exécution de la sentence n'est pas prise en charge lorsque la sentence a été rendue par un tribunal d'exception.

## JUGEMENT PAR DÉFAUT

*Article 10.* L'exécution de la sentence n'est pas prise en charge lorsque la sentence a été rendue en l'absence du condamné.

## «NE BIS IN IDEM»

*Article 11.* L'exécution de la sentence n'est pas prise en charge lorsque l'intéressé a déjà été condamné ou acquitté pour le même acte dans l'Etat requis.



### ORDRE PUBLIC

*Article 12.* L'exécution de la sentence n'est pas prise en charge lorsque l'Etat requis estime qu'elle va à l'encontre de son ordre public ou de ses principes juridiques fondamentaux.

### INUTILITÉ DE L'EXÉCUTION

*Article 13.* L'exécution de la sentence n'est pas prise en charge lorsque le condamné est emprisonné sur le territoire de l'Etat requérant et qu'au moment de la demande il doit accomplir une peine privative de liberté ou une mesure de prévention ne dépassant pas quatre mois. Aux fins de la détermination de cette condition, il est tenu compte de la durée totale des diverses peines privatives de liberté ou mesures de prévention ou de la part desdites peines ou mesures qui reste à accomplir. Lorsque la durée de la mesure de prévention n'est pas déterminée, la date à considérer est celle à laquelle elle doit prendre fin au plus tard conformément au droit de l'Etat requérant.

### ACCORD DU CONDAMNÉ

*Article 14.* 1) L'exécution de la sentence ne peut avoir lieu sur le territoire de l'Etat requis qu'avec l'accord du condamné.

2) Si le condamné n'est pas juridiquement en mesure de donner son accord, celui-ci doit être demandé à son représentant légal.

## TITRE II. PRISE EN CHARGE ET EFFETS DE L'EXÉCUTION

### DEMANDE DE PRISE EN CHARGE

*Article 15.* Si l'Etat requérant estime remplies les conditions de prise en charge de l'exécution prévues par le présent Traité, il peut, conformément à son droit interne, demander à l'autre Etat contractant de prendre en charge l'exécution de la peine privative de liberté ou de la mesure de prévention qui a été décidée.

### ACCEPTATION

*Article 16.* L'Etat qui reçoit, en application de l'article 15 du présent Traité, une demande relative à l'exécution d'une sentence, à laquelle doivent être jointes les pièces visées à l'article 24 du présent Traité, informe l'Etat requérant de la mesure dans laquelle il fait droit à sa demande. Tout refus total ou partiel doit être justifié.

### EXÉCUTION DE LA SENTENCE

*Article 17.* 1) Si une demande présentée en application de l'article 15 du présent Traité est acceptée, un tribunal de l'Etat requis impose une peine privative de liberté ou une mesure de prévention de même type et de même durée que celle qui a été prononcée par l'Etat requérant. Cependant, si la nature ou la durée de ladite peine ou de ladite mesure n'est pas conforme à la législation de l'Etat requis, celui-ci l'adapte aux peines ou mesures de prévention prévues par sa législation pour une infraction de même nature. La peine ou la mesure de prévention doit, autant que possible, être de même type et de même durée que la peine ou la mesure de prévention définie dans la sentence à exécuter. En tout état de cause, l'Etat requis est lié par les constatations de fait sur lesquelles est fondée la décision prononcée dans l'Etat requérant.

2) Du fait de l'exécution de la sentence dans l'Etat requis, le condamné ne doit pas, dans l'ensemble, être traité plus défavorablement que si la sentence avait été exécutée dans l'Etat requérant.

3) L'exécution de la sentence, y compris la libération conditionnelle, est régie par le droit de l'Etat requis. Cependant, les dispositions juridiques de l'Etat requérant plus favorables au condamné, en matière de libération conditionnelle, sont appliquées dans la mesure où le droit de l'Etat requis ne s'y oppose pas.

4) Les périodes pendant lesquelles le condamné a été emprisonné dans l'Etat requérant sont entièrement déduites de la durée de la peine privative de liberté ou de la mesure de prévention qui doit être accomplie dans l'Etat requis.

#### FRACTIONNEMENT DE LA PEINE

*Article 18.* Si plusieurs actes sont à l'origine de la sentence, mais que l'exécution ne peut porter que sur la fraction de la peine privative de liberté ou de la mesure de prévention correspondant à certains d'entre eux, le tribunal de l'Etat requis définit, dans le cadre de la procédure prévue à l'article 17 du présent Traité, la part de la peine privative de liberté ou de la mesure de prévention qui correspond auxdits actes.

#### EFFETS DE L'EXÉCUTION

*Article 19.* 1) Si le droit de l'un des Etats contractants subordonne la validité d'une sentence rendue à l'étranger à un accord bilatéral, en cas de prise en charge de l'exécution, la sentence prononcée par l'Etat requérant a les mêmes effets juridiques dans l'Etat requis que les sentences pénales dudit Etat.

2) S'il est fait droit à la demande de prise en charge, l'Etat requérant remet dès que possible le condamné à l'Etat requis. Dès que la remise a lieu ou si le condamné se trouve déjà sur le territoire de l'Etat requis, les mesures d'exécution cessent d'être appliquées dans l'Etat requérant.

3) Si le condamné se soustrait à l'exécution de la sentence sur le territoire de l'Etat requis, l'Etat requérant recouvre le droit de faire exécuter le reste de la peine.

4) Le droit de l'Etat requérant à faire exécuter la peine prend définitivement fin lorsque la peine ou la mesure de prévention est achevée ou qu'elle a fait l'objet d'une remise finale.

5) Si une procédure pénale est engagée dans l'Etat requis contre le condamné en raison de l'acte ayant motivé la demande de prise en charge, et s'il a été donné droit à ladite demande, l'Etat requis suspend provisoirement la procédure. Il recouvre le droit à la poursuivre si le condamné se soustrait à l'exécution de la sentence. L'Etat requis suspend définitivement la procédure pénale lorsque la peine ou la mesure de prévention est achevée ou qu'elle a fait l'objet d'une remise finale.

#### MESURES DE GRÂCE, AMNISTIES, REPRISES DE PROCÉDURE

*Article 20.* 1) Des mesures de grâce au bénéfice du condamné peuvent être prises par l'Etat requis. La présente disposition n'interdit nullement à l'Etat requérant de recommander de telles mesures de grâce à l'Etat requis. L'Etat requis auquel une telle recommandation est faite la considère favorablement pour décider de l'octroi d'une mesure de grâce. La présente disposition s'entend également sans préjudice du droit de l'Etat requérant de prendre des mesures de grâce dans son domaine de juridiction.

2) Le condamné bénéficie des amnisties décidées par l'Etat requérant tout comme de celles qui le sont par l'Etat requis.

3) L'Etat requérant est seul compétent pour décider de la suite à donner à une demande de reprise de procédure pénale.

#### COMMUNICATION D'INFORMATIONS

*Article 21.* 1) Les Etats contractants s'informent mutuellement, dès que possible, de toute circonstance pouvant avoir une incidence sur l'exécution de la sentence.

2) L'Etat requérant informe l'Etat requis en particulier des mesures de grâce, des amnisties ou d'une reprise de procédure pénale.

3) L'Etat requis informe l'Etat requérant de la fin de l'exécution.

#### REMISE, TRANSIT PAR UN ETAT TIERS

*Article 22.* 1) La remise d'un condamné à l'Etat requis est régie par les dispositions pertinentes des articles 21 et 22 du Traité d'extradition conclu entre la République d'Autriche et la République populaire hongroise le 25 février 1975<sup>1</sup>.

2) Si un condamné ressortissant de l'un des Etats contractants doit traverser le territoire de l'autre Etat contractant pour être remis dans un Etat tiers ou doit, en provenance d'un Etat tiers, traverser le territoire de l'un des Etats contractants pour être remis à l'autre Etat contractant en vue de l'exécution d'une peine privative de liberté ou d'une mesure de prévention décidée à son encontre, il convient d'appliquer les dispositions pertinentes de l'article 29 du Traité d'extradition conclu entre la République d'Autriche et la République populaire hongroise le 25 février 1975.

#### DISPOSITIONS SPÉCIALES

*Article 23.* 1) Un condamné remis à l'Etat requis en vertu du présent Traité ne peut, en raison d'un acte commis avant sa remise et auquel ne s'étend pas l'acceptation, ou en raison d'un autre motif antérieur à sa remise, y être poursuivi, ni condamné ni y subir une limitation quelconque de sa liberté personnelle ni en être extradé vers un Etat tiers.

2) Les dispositions limitatives énoncées au paragraphe 1 du présent article cessent de s'appliquer :

1. Si l'Etat requérant donne son assentiment à la poursuite pénale, à l'extradition ou à l'exécution d'une peine ou d'une mesure de prévention;
2. Si le condamné remis séjourne pendant plus de 45 jours après sa libération définitive sur le territoire de l'Etat requis, tout en ayant eu la possibilité et l'autorisation de le quitter, ou, après avoir quitté le territoire dudit Etat, y retourne de sa propre volonté.

3) Les dispositions pertinentes du Traité d'extradition conclu entre la République d'Autriche et la République populaire hongroise le 25 février 1975 s'appliquent à l'assentiment visé au sous-paragraphe 1 du paragraphe 2 du présent article.

### TITRE III. PROCÉDURES

#### DEMANDES ET PIÈCES

*Article 24.* 1) Les demandes présentées au titre du présent Traité le sont sous forme écrite.

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 1028, p. 217.

2) Il convient de joindre auxdites demandes :

1. Une expédition, ou une copie certifiée conforme, de la sentence, accompagnée d'une attestation de la validité et du caractère exécutoire de la sentence;
2. Un extrait des dispositions juridiques pertinentes ainsi que de celles qui s'appliquent à la libération conditionnelle;
3. Des renseignements aussi précis que possible sur le condamné, sa nationalité et son domicile ou son lieu de résidence habituel;
4. Une attestation relative aux périodes d'emprisonnement qui doivent être prises en compte;
5. Un procès-verbal des déclarations du condamné dans lequel celui-ci donne son accord;
6. Toutes autres pièces qui peuvent avoir une incidence sur la suite à donner à la demande.

#### COMPLÉMENT D'INFORMATION

*Article 25.* Si l'Etat requis juge insuffisantes les indications et les pièces qui lui sont communiquées, il demande les compléments d'information nécessaires. Il peut fixer, pour la communication de ces informations complémentaires, un délai qui peut être prorogé sur demande motivée. Si les informations complémentaires ne lui sont pas communiquées, il statue sur la suite à donner à la demande d'après les informations et les pièces existantes.

#### COMMUNICATIONS

*Article 26.* Les communications écrites sont transmises, en application du présent Traité, par l'intermédiaire du Ministère fédéral de la justice de la République d'Autriche d'une part et du Ministère de la justice de la République populaire hongroise d'autre part. La voie diplomatique n'est pas exclue.

#### LANGUE, LÉGALISATION

*Article 27.* Les demandes et les informations communiquées en application du présent Traité ainsi que les pièces qui doivent y être jointes n'ont pas besoin d'être traduites ni d'être légalisées.

#### FRAIS

*Article 28.* Les frais découlant de l'application du présent Traité ne sont pas remboursés. Toutefois, l'Etat qui demande la remise d'un condamné par avion assume les frais liés à ladite remise.

#### DÉFINITIONS

*Article 29.* Aux fins du présent Traité, on entend par « mesure de prévention » :

1. En République d'Autriche, l'internement dans un centre de détention pour délinquants aliénés mentaux, délinquants devant subir une cure de désintoxication et récidivistes dangereux;
2. En République populaire hongroise, le traitement médical obligatoire, la cure obligatoire pour alcooliques et l'internement d'office.

## TITRE IV. DISPOSITIONS FINALES

*Article 30.* Le présent Traité ne modifie en rien les obligations de l'un ou l'autre Etat contractant qui peuvent résulter d'instruments internationaux en vigueur.

*Article 31.* Le présent Traité est soumis à ratification. Les instruments de ratification seront échangés à Budapest.

*Article 32.* Le présent Traité s'applique aussi aux décisions judiciaires prononcées avant son entrée en vigueur.

*Article 33.* 1) Le présent Traité entrera en vigueur le premier jour du troisième mois suivant l'échange des instruments de ratification.

2) Le présent Traité est conclu pour une durée illimitée. Il peut être dénoncé par l'un ou l'autre Etat contractant par notification écrite communiquée par la voie diplomatique avec un préavis de six mois.

FAIT à Vienne, le 6 mai 1985, en deux exemplaires originaux, en langues allemande et hongroise, les deux textes faisant également foi.

Pour la République d'Autriche :

HARALD OFNER

Pour la République populaire hongroise :

IMRE MARKÓJA

---



**No. 24597**

---

**OMAN  
and  
TUNISIA**

**Air Transport Agreement (with annex). Signed at Muscat  
on 16 November 1985**

*Authentic text: Arabic.*

*Registered by Oman on 9 January 1987.*

---

**OMAN  
et  
TUNISIE**

**Accord relatif au transport aérien (avec annexe). Signé à  
Mascate le 16 novembre 1985**

*Texte authentique : arabe.*

*Enregistré par l'Oman le 9 janvier 1987.*

من	نقطة في الخليج	السي	نقط متوسطة	نقط فيما وراها
منقط	أبو ظبي	تونس	القاهرة	تحدد فيما بعد
	او دبي		طرابلس	
	او الدوحة		ونقطتين	
	او البحرين		تحددان	
			في ما بعد	

( ٢ ) لشركة الطيران المعينة من قبل حكومة سلطنة عمان الحق في الفناء الهبوط خلال جميع او اي من رحلاتها ، في اي من النقط المذكورة اعلاه شريطة ان تبدأ الخدمات المتفق عليها على هذه الطرق من نقطة في سلطنة عمان .

( ٣ ) الحريات الخاصة تمارس من قبل ناقله لكل طرف حسب ماورد في مذكرة التفاهم .



## ملحق رقم ١

## جدول رقم ( ١ )

- ( ١ ) الطرق الجوية التي يحق لشركة الطيران المعينة من قبل حكومة الجمهورية التونسية .  
استثمارها .

<u>من</u>	<u>الى</u>	<u>نقط متوسطة</u>	<u>نقط فيما وراء</u>
تونس	مقط	اثينا	تحدد فيما بعد
		دمشق	
		عمان	
		الكويت	

- ( ٢ ) لشركة الطيران المعينة من قبل حكومة الجمهورية التونسية الحق في الفاء المهبوط ، خلال جميع او اى من رحلاتها في اى من النقط المذكورة اعلاه شريطة ان تبدأ الخدمات المتفق عليها على هذه الطرق من نقطة في الجمهورية التونسية .
- ( ٣ ) الحريات الخامسة تمارس من قبل ناقلة كل طرف حسب ماورد في مذكرة التفاهم .

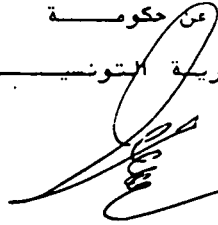
## جدول رقم ( ٢ )

- ( ١ ) الطرق الجوية التي يحق لشركة الطيران المعينة من قبل حكومة سلطنة عمان .  
استثمارها .

واشبات لذلك فان المندوبين الموقعين ادناه ،بناءً على  
التفويض المعطى لكل منهما من قبل حكومته قد وقعا على هذا الاتفاق.

١.  
وقع هذا الاتفاق في يوم السبت الموافق ١٦ نوفمبر ١٩٨٥  
في مسقط بالغة العربية

عن حكومة  
الجمهورية التونسية



عن حكومة  
سلطنة عمان



الاخطار فى نفس الوقت الى المنظمة الدولية للطيران المدنى .  
 وفى هذه الحالة ينتهى العمل بهذا الاتفاق بعد انقضاء اثنى عشر  
 شهرا ( ١٢ ) من تاريخ استلام الطرف المتعاقد الاخر للاخطار مالم  
 يتم الاتفاق على سحب هذا الاخطار قبل انتهاء هذه المدة . واذا لم  
 يعثر الطرف المتعاقد الاخر باستلامه للاخطار فيعتبر انه قد تلتمه  
 عد مئى اربعة عشر يوما من تاريخ استلام المنظمة الدولية للطيران  
 المدنى لهذا الاخطار .

#### مادة ١٨

#### الملاحق

تعتبر ملاحق هذا الاتفاق جزءا من الاتفاق و اى اشارة الى الاتفاق  
 تعنى الاشارة الى الملاحق مالم ينص صراحة على خلاف ذلك .

#### مادة ١٩

#### سريان التمقوعول

يمدق على هذا الاتفاق فى كل من الطرفين المتعاقدين وبقسا  
 للاجراءات الدستورية المعمول بها فى بلد كل منهما . ويصح سارى  
 المعمول مؤقتا من تاريخ التوقيع عليه ونهايا اعتبارا من اليوم  
 الذى يتم فيه تبادل المذكرات الدبلوماسية المؤكدة لاتمام استيفاء  
 هذه الاجراءات .

## مادة ( ١٥ )

## التعديل

- ١ | إذا أرتأى أى من الطرفين المتعاقدين انه من المرغوب فيه  
 تعديل أى نص من نصوص هذا الاتفاق بما فى ذلك جداول الطرق  
 التى تعتبر جزءاً لا يتجزأ منه ، فعليه ان يطلب اجراء مشاورات  
 وفقاً لاحكام المادة الثانية عشرة من هذا الاتفاق . ويمكن ان  
 تتم تلك المشاورات عن طريق تبادل الاتصالات .
- ٢ | إذا كان التعديل متعلقاً بأحكام الاتفاق وليس بجدول الطرق،  
 فإن الموافقة عليه من جانب كل من الطرفين المتعاقدين يجب  
 ان تتم وفقاً للاجراءات الدستورية فى كل منهما ، ويصبح نافذ  
 المفعول متى تأكد بتبادل المذكرات بالطرق الدبلوماسية .
- ٣ | إذا اقتصر التعديل على احكام جداول الطرق ، يتم الاتفاق  
 عليه بين سلطات الطيران لدى كل من الطرفين المتعاقدين .

## مادة ١٦

## التسجيل لدى المنظمة الدولية للطيران المدنى

يسجل هذا الاتفاق واى تعديلات تدخل عليه لدى المنظمة الدولية  
 للطيران المدنى .

## مادة ١٧

## انهاء الاتفاق

بحوز لاي من الطرفين المتعاقدين ان يخطر الطرف المتعاقد  
 الاخر فى أى وقت بقراره انهاء هذا الاتفاق ، على ان يبلغ هذا

المفاوضات جاز لهما الاتفاق على احوالة الخلاف الى هيئة أو شخص للفصل فيه فاذا لم يتفقا على ذلك ، يعرض النزاع - بناءً على طلب اي من الطرفين المتعاقدين للفصل فيه - على هيئة تحكم مشكلة من ثلاثة محكمين يعين كل طرف متعاقد عفوا واحدا مبين ، ويتفق العنوان المعينان على هذا الوجه على اختيار العضو الثالث . وعلى كل من الطرفين المتعاقدين ان يعين محكما خلال ستين (60) يوما من تاريخ تسليم احد الطرفين المتعاقدين من الطرف المتعاقد الاخر مذكرة بالطرق الدبلوماسية تطلب فيها احوالة النزاع الى مثل هذه الهيئة على ان يتسم عضو العضو الثالث خلال ستين (60) يوما اخرى .

فاذا تعذر على اي من الطرفين المتعاقدين تعيين العضو الخاص به في خلال الفترة المحددة او اذا لم يتم تعيين العضو الثالث في الفترة المحددة ايضا فلرئيس مجلس المنظمة الدولية للطيران المدني بناءً على طلب اي من الطرفين المتعاقدين القيام بتعيين محكم او محكمين على حسب ما تقتضيه الحالة . ويجب في مثل هذه الحالة ان يكون المحكم الثالث من رعايا دولة شالطة وان يرأس هيئة التحكيم .

( ٣ ) يلتزم الطرفان المتعاقدان بتنفيذ اي قرار يصدر وفقا للفقرة (٢) من هذه المادة .

#### مادة ( ١٤ )

#### تطبيق المعاهدات المتعددة الاطراف

في حالة ابرام اتفاقيات او معاهدات متعددة الاطراف للنقل الحوى ويكون الطرفان المتعاقدان منضمين اليها ، فانه يجب تعديل هذا الاتفاق ليطبق احكام المعاهدات والاتفاقيات المذكورة .

- عن المصروفات التي تحققتها الشركة في اقليم الطرف المتعاقد الاول مقابل الركاب والبريد والبضائع على ان يتم ذلك على اساس الاععار السائدة للعمليات الاجنبية للمدفوعات الجارية .
- ١٣ اذا فرض احد الطرفين المتعاقدين اية قيود على تحويل فائض الايرادات عن المصروفات التي تحققتها شركة الطيران المعينة من قبل الطرف المتعاقد الاخر يكون لهذا الطرف الحق في فرض قيود مماثلة على شركة الطيران المعينة من قبل الطرف المتعاقد الاول.

#### مادة ( ١٢ )

#### المشاورات

- ١١ بروح من التعاون الوثيق ، تقوم سلطات الطيران لدى كل من الطرفين المتعاقدين بالتشاور فيما بينهما من وقت لآخر وذلك بغرض التأكد من تنفيذ والتقييد بصورة مرضية باحكام هذا الاتفاق والجداول الملحقة به كما تتشاور ايضا عند الاقتضاء لاجراء اي تعديل عليها .
- ١٢ لاي من الطرفين المتعاقدين من يطلب كتابة الدخول في مشاورات تبدأ خلال ستين يوما من تاريخ تلتم الطلب مالم يتفق الطرفين المتعاقدين على مد هذه الفترة .

#### مادة ( ١٣ )

#### تسوية المنازعات

- ١ اذا نشأ اي خلاف بين الطرفين المتعاقدين على تفسير او تطبيق هذا الاتفاق فعليهما اولا محاولة فقه بطريق المفاوضات بينهما .
- ٢ اذا تعذر على الطرفين المتعاقدين التوصل الى تسوية عن طريق

والممنوحة لشركة الطيران المعينه من قبل كل منهما لتقديم الخدمات الى وعبر ومن اقليم الطرق المتعاقد الاخر . ويشتمل ذلك على نسخ من الشهادات والتراخيص النافذة المفعول للخدمات على الطرق المحددة بالإضافة الى التعديلات وأوامر الاعفاء ونماذج الخدمة المرصدين .

- ١٤ على كل من الطرفين المتعاقدين ان يطلب من شركة الطيران المعنية من قبله امدادات تلطط الطيران لدى الطرف المتعاقد الاخر ، مسبقا بوقت كاف حسب الامكان ، نسخ من التعريفات والجداول بما في ذلك اى تعديل لها وكافة المعلومات الاخرى المتعلقة باستثمار الخدمات المتفق عليها . ويشمل ذلك البيانات الخاصة بالسعة المعروفة على كل من الطرق المحددة و اى معلومات اخرى قد تكون مطلوبة لاقناع سلطات الطيران فى الطرف المتعاقد الاخر بالمراعاة التامة لاشتراطات هذا الاتفاق .
- ١٥ على كل من الطرفين المتعاقدين ان يطلب من شركة الطيران المعنية من قبله ان تمد سلطات الطيران لدى الطرف المتعاقد الاخر بالبيانات الاحصائية المتعلقة بالحركة المنقولة على الخدمات المتفق عليها مع تبيان نقاط المنشأ والمقصد .

### مادة ( ١١ )

#### الاعفاء من الضرائب وتحويل فائض الإيرادات

- ١ على الطرفين فى اقرب وقت ممكن لبرام اتفاقية ثنائية خاصة بتجنب الأزواج الضريبي على الارباح الناتجة عن ممارسة مؤسسات النقل الجوى فى كلا البلدين فى نشاطهما فى هذا المجال .
- ٢ يمنح كل من الطرفين المتعاقدين شركة الطيران المعنية من قبل الطرف المتعاقد الاخر حق التحويل الحر لفائض الإيرادات

ثلاثين يوما من تاريخ عرضها وفقا للفقرة الرابعة من هذه المادة ، تعتبر تلك التعريفات بأنها مواءم عليها . وفي حالة اختتام المدة المحددة لعرض التعريفات طبقا للفقرة الرابعة فيجوز لسلطات الطيران ان تتفق على تخفيض المدة التي يلزم فيها الاخطار بعدم الموافقة عن ثلاثين ( ٣٠ ) يوما .

٦ اذا تعذر الاتفاق على تعرفه وفقا للفقرة ( ٣ ) من هذه المادة او اذا اخطرت احدى سلطات الطيران ، خلال المدة المبينة بالفقرة الخامسة من هذه المادة ، سلطات الطيران الاخرى عدم موافقتها على تعرفه متفق عليها طبقا لاحكام الفقرة الثالثة من هذه المادة فعلى سلطات الطيران لدى الطرفين المتعاقدين ، بعد التشاور مع سلطات الطيران في اي دولة اخرى ترى ان رأيها مفيد محاولة تحديد التعرفة بالاتفاق فيما بينهما .

٧ اذا لم تتمكن سلطات الطيران من الاتفاق على اي تعرفه معروفة عليها بموجب الفقرة الرابعة من هذه المادة او على اية تعرفه بموجب الفقرة السادسة من هذه المادة تجرى تسوية الخلاف وفقا لاحكام المادة الثالثة عشرة من هذا الاتفاق .

٨ تظل التعرفة التي توضع بموجب احكام هذه المادة سارية الى حين وضع تعرفه جديدة . ومع ذلك لايجوز استنادا الى هذه الفقرة تمديد العمل بالتعرفة لأكثر من اثني عشر شهرا بعد التاريخ المحدد لانتهائها .

### مادة (١٠)

#### تبادل المعلومات

١ تتبادل سلطات الطيران لدى كل من الطرفين المتعاقدين ، وفي أسرع وقت ممكن ، المعلومات الخاصة بالتراخيص النافذة المفعول



## مادة ( ٩ ) التعريفات

١. يُقصد بعبارة " التعرفة " فيما يتعلق بالفقرات التالية الاسعار التي ينبغي دفعها لنقل الركاب والبضائع والشروط التي نحقق لها هذه الاسعار بما في ذلك الاسعار والشروط فيما يتعلق بالوكالة وغيرها من الخدمات المساعدة ويستثنى منها اجور وشروط نقل البريد .

٢. تحدد التعريفات التي تتفاوضها شركة الطيران التابعة لاحد الطرفين المتعاقدين عن النقل الى ومن اقليم الطرف المتعاقد الاخر في مستويات معقولة مع مراعاة جميع العوامل المتعلقة بذلك بما فيها تكاليف الاستثمار والربح المعقول وتعريفات شركات الطيران الاخرى .

٣. تعتمد التعريفات المشار اليها في الفقرة (٢) من هذه المادة ، كلما امكن ، بالاتفاق بين شركات الطيران المعنية التابعة لكل من الطرفين المتعاقدين بعد التشاور مع شركات الطيران التي تستثمر كامل الطريق او جزء منه ، ويتم هذا الاتفاق ، كلما كان ذلك ممكنا ، باستخدام الاجراءات الخاصة باتحاد النقل الجوي الدولي بالنسبة لتحديد التعريفات .

٤. تعرض التعريفات المتفق عليها على سلطات الطيران في كل من الطرفين المتعاقدين للموافقة عليها وذلك قبل خصم واربعين يوما على الاقل قبل اليوم المقرر لتطبيقها . ويجوز ، في حالات خاصة ، انقاص هذه المدة بالاتفاق مع السلطات المذكورة .

٥. يمكن الموافقة على هذه التعريفات بشكل صريح ، ولكن اذا لم تعلن اي من سلطات الطيران عن عدم موافقتها عليها في غضون

والمتوقعة بصورة معقولة لنقل الركاب والبضائع بما في ذلك البريد الناشئ من أو المنتهي إلى إقليم الطرف المتعاقد الذي قام بتعيين شركة الطيران . ان تأمين نقل الركاب والبضائع بما في ذلك البريد الذي يتم حمله من وانزاله إلى نقاط على الطرق المحددة في اقليم دول أخرى غير تلك التي عينت شركة الطيران ينبغي ان يتم وفقاً للمبادئ العامة التي تقضى بتناسب السعة مع :

- أ ) متطلبات الحركة من وإلى إقليم الطرف المتعاقد الذي قام بتعيين شركة الطيران .
- ب ) متطلبات الحركة للمنطقة التي تمر من خلالها الخدمات المتفق عليها ، بعد الأخذ في الاعتبار خدمات النقل الأخرى لشركات الطيران التابعة للدول التي تشملها المنطقة .
- ج ) متطلبات استثمار شركات الطيران العابرة .
- د ) قبل البدء باستثمار الخدمات المتفق عليها يجب ان تكون السعة المقدمة وكل تعديل لاحق يطرأ عليها موضع اتفاق بين الشركات المعنية من ميل الطرفين المتعاقدين وتخضع لموافقة سلطات الطيران المدني لدى الطرفين المتعاقدين .

#### مادة ( ٨ )

#### الموافقة على جداول الرحلات

تعرض شركات الطيران المعنية من كل من الطرفين المتعاقدين على سلطات الطيران بالطرف المتعاقد الآخر جداول الرحلات متضمنة طيسرز الطائرات التي سيتم استخدامها للموافقة عليها وذلك قبل ثلاثين يوماً على الأقل قبل بدء تسيير الخدمات على الطرق المحددة . وينطبق ذلك ايضاً على أية تغييرات لاحقة . ويجوز انقاص هذه المدة في حالات خاصة بناءً على موافقة السلطات المذكورة .

من قبل احد الطرفين المتعاقدين اثناء دخولها الى وبقائها  
في ، وخروجها من ، او عبورها فوق اقليم الطرف المتعاقد  
الآخر .

٢ ( ٢ ) تطبيق القوانين والانظمة المعمول بها لدى اي من الطرفين  
المتعاقدين والخامة بدخول او خروج الركاب واطقم الطائرات  
والبضائع الى او من اقليمه وبخامة معاملات الجوازات والجمارك  
والعملة والاجراءات الطبية والحجر المحي ، على الركاب واطقم  
الطائرات والبضائع التي تحتل الي او تخرج من اقليم احد  
الطرفين المتعاقدين على متن طائرات شركة الطيران المعينة  
من قبل الطرف المتعاقد الآخر .

#### مادة ( ٧ )

المبادئ التي تحكم استثمار الخدمات المتفق عليها

١ ( ١ ) ينبغي أن يتوفر لشركة الطيران المعينة من قبل كل من الطرفين  
المتعاقدين فرما عادلة ومتكافئة لاستثمار الخدمات المتفق عليها  
على الطرق المحددة بين اقليميهما .

٢ ( ٢ ) على شركة الطيران المعينة من قبل اي من الطرفين المتعاقدين  
ان تأخذ في اعتبارها اثناء استثمارها للخدمات المتفق عليها ،  
مصالح شركة الطيران التابعة للطرف المتعاقد الآخر بما لا يؤثر  
دون حد حق على الخدمات التي تقدمها شركة الطيران الاخرى  
على نفس الطريق او جزء منه .

٣ ( ٣ ) ينبغي ان ترتبط الخدمات الجوية التي تقدمها شركات الطيران  
المعينة من الطرفين المتعاقدين ارتباطا وثيقا ب تياجات  
النقل العام على الطرق المحددة وان يكون الهدف الرئيسي لها  
توفير حمولة بمعامل معقول تناسب واحتياجات النقل الراهنة

تلك الشركة ، من الضرائب الجمركية ورسوم التفتيش ورسوم  
رسوم او ضرائب مماثلة في اقليم الطرف المتعاقد الاخر حتى  
لو استهلكت هذه الطائرات تلك الامدادات في رحلتها داخل ذلك  
الاقليم .

( ٢ ) تعفى امدادات الوقود او زيوت التشحيم ، وقطع الغيار والمعدات  
العادية ومؤن الطائرات ( بما في ذلك الاطعمة والمشروبات  
والدخان ) والتي يحتفظ بها على متن طائرة تابعة لشركة الطيران  
المعينة من قبل احد الاطراف المتعاقدة ، من الضرائب الجمركية  
ورسوم التفتيش ورسوم او ضرائب مماثلة في اقليم الطرف  
المتعاقد الاخر حتى لو استهلكت هذه الطائرات تلك الامدادات في  
رحلتها داخل ذلك الاقليم، ولايجوز انزال البضائع المعفاة وفقا  
لذلك الا بموافقة سلطات الجمارك في الطرف المتعاقد الاخر. وتوضع  
البضائع المعدة لاعادة تصديرها، تحت الرقابة الجمركية حتى يعاد  
تصديرها تحت اشراف السلطات الجمركية .

( ٣ ) لايجوز ان تكون الرسوم التي يفرضها او يأذن بفرضها اي مسن  
الطرفين المتعاقدين على شركة الطيران المعينة من قبل الطرف  
المتعاقد الاخر مقابل استخدامها للمطارات والتسهيلات الاخرى  
الواقعة تحت ادارته أعلى من تلك التي تدفعها شركات الطيران  
الوطنية التابعة لذلك الطرف والتي تعمل على الخدمات الجوية  
الدولية المماثلة مقابل استخدامها لنفس المطارات والتسهيلات  
الاخرى .

#### مادة ( ٦ )

#### تطبيق القوانين والانظمة

( ١ ) تطبق القوانين والانظمة المعمول بها لدى اي من الطرفين  
المتعاقدين على ملاحه واستثمار طائرات شركة الطيران المعينة

- أ) في اية حالة لا يقتنع فيها بأن جزءاً هاماً من ملكية هذه الشركة ومجلس إدارتها الفعلى في يد الطرف المتعاقد الآخر الذى عينها او في يد رعاياه ، او
- ب) في حالة تقصير الشركة المذكورة في التقيد بالقوانين والانظمة المعمول بها لدى الطرف المتعاقد الآخر الذى منح هذه الحقوق ... او
- ج) في حالة عدم قيام الشركة بالاستثمار طبقاً للشروط المقررة في هذا الاتفاق .
- ٢) لا يتم الالغاء او الوقف او فرض الشروط المنوه عنها في الفقرة (١) من هذه المادة الا بعد التشاور مع الطرف المتعاقد الآخر ما لم يكن من الضروري القيام بذلك فوراً للحيلولة دون الاستمرار في مخالفة القوانين والانظمة .
- ٣) لا يحوز المماس بحقوق الطرف المتعاقد الآخر والمبينة بالمادة ١٣ من هذا الاتفاق في حالة اتخاذ احد الطرفين المتعاقدين للاجراءات الواردة اعلاه .

#### مادة ( ٥ )

#### الاعفاء من الضرائب الجمركية والرسوم الاخرى

- ١) تعفى الطائرات التى تستثمرها شركة الطيران المعينة من قبل اى من الطرفين المتعاقدين وكذلك امدادات الوقود، وزيوت التشحيم ، وقطع الغيار ، والمعدات العادية للطائرات ومسؤن الطائرات (بما في ذلك الاطعمة والمشروبات والدخان ) عند وصولها الى اقليم الطرف المتعاقد الآخر او وضعها على طائرة في ذلك الاقليم بفرض استخدامها فقط بواسطة او على متن طائرات

المتعاقدا الآخر المبادرة فور تلمه لهذا الاخطار بمنح شركة الطيران المعنية تراخيص الاستثمار اللازمة دون ابطاء .

٣ | يجوز لسلطات الطيران المدني لدى اى من الطرفين المتعاقدين أن تطلب من الشركة المعنية من قبل الطرف المتعاقد الآخر اثبات استيفائها للاشتراطات المحددة فى القوانين والانظمة التيطبقها هذه السلطات عادة وبطريقة مقبولة وفقا لاحكام المعاهدة ، على استثمار الخدمات الجوية الدولية .

٤ | يحتفظ كل من الطرفين المتعاقدين بحقه فى عدم منح تراخيص الاستثمار المشار اليها فى الفقرة الثانية من هذه المادة أو فرض مايراه ضروريا من شروط على ممارسة الشركة المعنية للحقوق المحددة فى المادة الثانية من هذا الاتفاق وذلك فى اية حالة لايقنع فيها هذا الطرف المتعاقد بأن جزءا هاما من ملكية هذه المؤسسة ومجلس ادارتها الفعلى فى يد الطرف المتعاقد الذى عينها او فى يد رعاياه .

٥ | يجوز للشركة المعنية والمرخص لها على هذا النحو ، البدء فى اى وقت باستثمار الخدمات المتفق عليها شريطة ان تكون تسد وفضت تعرفه وفقا لاحكام المادة التاسعة من هذا الاتفاق وأن تكون هذه التعرفه قد اصحت نافذة بالنسبة لتلك الخدمة .

#### مادة ( ٤ )

### الغاء او وقف العمل بتراخيص الاستثمار

١ | يحتفظ كل من الطرفين المتعاقدين بحق الغاء ترخيص الاستثمار او وقف شركة الطيران المعنية من قبل الطرف المتعاقد الاخر عن ممارسة الحقوق المحددة فى المادة الثانية من هذا الاتفاق او فرض مايراه ضروريا من شروط على ممارسة هذه الحقوق وذلك :

## المادة ( ٢ )

## منح الحقوق

- ١ ) يمنح كل من الطرفين المتعاقدين الطرف المتعاقد الاخر الحقوق المنصوص عليها في هذا الاتفاق بغية اقامة واستثمار الخدمات الجوية المتفق عليها . وتتمتع شركة الطيران المعنية من جانب كل من الطرفين المتعاقدين ، اثناء استثمارها للخدمة المتفق عليها على طريق محدد ، بالحقوق التالية :
- أ ) التحليق بدون هبوط عبر اقليم الطرف المتعاقد الاخر .
- ب ) التوقف في الاقليم المذكور لاجراض غير تجارية .
- ج ) اخذ وانزال الركاب والبضائع والبريد في اى نقطة على الطرق المحددة وفقا لاحكام الواردة في جداول الطررق الملحقة بهذا الاتفاق .

- ٢ ) ليس في نص الفقرة الاولى من هذه المادة ما يخول شركة الطيران التابعة لاحد الطرفين المتعاقدين الحق في ان تأخذ من اقليم الطرف المتعاقد الاخر الركاب او البضائع او البريد لقاء بدل او اجر الى نقطة اخرى في اقليم ذلك الطرف المتعاقد .

## مادة ( ٣ )

## تعيين شركات الطيران

- ١ ) يحق لكل من الطرفين المتعاقدين ان يعين ، ويخطر الطرف المتعاقد الاخر بذلك كتابة ، شركة طيران واحدة بغية استثمار الخدمات المتفق عليها على الطرق المحددة .
- ٢ ) مع مراعاة احكام الفقرتين ٣ و ٤ من هذه المادة ، على الطرف





[ARABIC TEXT — TEXTE ARABE]

اتفاق بين  
حكومة سلطنة عمان  
و  
حكومة الجمهورية التونسية  
بشأن النقل الجوي

اتفاق بين حكومة سلطنة عمان  
و  
حكومة الجمهورية التونسية  
بشأن النقل الجوي

ان حكومة سلطنة عمان وحكومة الجمهورية التونسية بوصفهما  
طرفين في معاهدة الطيران المدني الدولي التي مرست للتوقيع  
في شيكاغو في اليوم السابع من شهر ديسمبر سنة ١٩٤٤ ،  
ورغبة منهما في عقد اتفاق متم للمعاهدة المذكورة في ميدان  
النقل الجوي .

فقد اتفقتا على ما يلي :

مادة (١)

تعاريف

لاغراض هذا الاتفاق ، وما لم يقتضي النص خلاف ذلك :

(١) تعنى عبارة " المعاهدة " معاهدة الطيران المدني الدولي التي مرست  
للتوقيع في شيكاغو في اليوم السابع من شهر ديسمبر ١٩٤٤ وتشتمل

[TRANSLATION — TRADUCTION]

AIR TRANSPORT AGREEMENT<sup>1</sup> BETWEEN THE GOVERNMENT OF  
THE SULTANATE OF OMAN AND THE GOVERNMENT OF THE  
REPUBLIC OF TUNISIA

The Government of the Sultanate of Oman and the Government of the Republic of Tunisia, being Parties to the Convention on International Civil Aviation opened for signature at Chicago on 7 December 1944,<sup>2</sup>

Desiring to conclude an Agreement complementary to the said Convention in the field of air transport,

Have agreed as follows:

*Article 1. DEFINITIONS*

For the purpose of this Agreement, unless the text otherwise requires:

(a) "The Convention" means the Convention on International Civil Aviation opened for signature at Chicago on 7 December 1944 and includes any annex adopted under article 90 of that Convention and any amendment made to the annexes or the Convention under articles 90 and 94 thereof, provided that such annexes and amendments have entered into force or been ratified by both Contracting Parties;

(b) The term "aeronautical authorities" means in the case of the Government of the Sultanate of Oman, the Minister of Communications or any person or agency entrusted with the exercise of the powers currently vested in him or with similar powers and, in the case of the Government of the Republic of Tunisia, the Ministry of Transport and Communications (Civil Aviation Department) or an agency entrusted with the exercise of the powers currently vested in it or with similar powers);

(c) The term "designated airline" means an airline designated and authorised under article 3 of this Agreement;

(d) The term "territory" has in respect of any State, the meaning specified in article 2 of the Convention;

(e) The terms "air service", "international air service", "airlines" and "stop for non-traffic purpose" have the meanings specified for each in article 96 of the Convention;

(f) The terms "agreed air services" and "specified routes" mean the air services specified in the schedule of routes annexed to this Agreement;

(g) The term "capacity" in relation to any aircraft means the payload of that aircraft available on a route or section of a route;

(h) The term "capacity" in relation to an "agreed air service" means the capacity of the aircraft used on such service, multiplied by the frequency operated by such aircraft over a given period and route or section of a route.

<sup>1</sup> Came into force provisionally on 16 November 1985, the date of signature, and definitively on 24 July 1986, the date of the exchange of notes by which the Contracting Parties informed each other of the completion of their constitutional procedures, in accordance with article 19.

<sup>2</sup> United Nations, *Treaty Series*, vol. 15, p. 295. For the texts of the Protocols amending this Convention, see vol. 320, pp. 209 and 217; vol. 418, p. 161; vol. 514, p. 209; vol. 740, p. 21; vol. 893, p. 117; vol. 958, p. 217; vol. 1008, p. 213, and vol. 1175, p. 297.

*Article 2. GRANTING OF RIGHTS*

1. Each Contracting Party grants to the other Contracting Party the rights specified in this Agreement for the purpose of establishing and operating the agreed air services. The airline designated by each Contracting Party shall enjoy, while operating an agreed service on a specified route, the following rights:

- (a) To fly without landing across the territory of the other Contracting Party;
- (b) To make stops in the said territory for non-traffic purposes;
- (c) To take on and discharge passengers, cargo and mail at any point on the specified routes in accordance with the provisions contained in the schedule of routes annexed to this Agreement.

2. Nothing in paragraph 1 of this article shall confer on the designated airline of one Contracting Party the right to take on in the territory of the other Contracting Party passengers, cargo or mail, with or without remuneration or hire, destined for another point in the territory of the other Contracting Party.

*Article 3. DESIGNATION OF AIRLINES*

1. Each Contracting Party shall have the right to designate in writing to the other Contracting Party one airline for the purpose of operating the agreed service on the specified route.

2. On receipt of such designation, the other Contracting Party shall, subject to the provisions of paragraphs 3 and 4 of this article, without delay grant to the airline designated the appropriate authorizations.

3. The civil aviation authorities of either Contracting Party may request an airline designated by the other Contracting Party to satisfy them that it is qualified to fulfil the conditions prescribed under the laws and regulations normally and reasonably applied to the operation of international air services by such authorities in conformity with the provisions of the Convention.

4. Each Contracting Party reserves its right not to grant the operating authorizations referred to in paragraph 2 of this article, or to impose such conditions as it may deem necessary on the exercise by a designated airline of the rights specified in article 2 of this Agreement in any case where the said Contracting Party is not satisfied that substantial ownership and effective control of that airline are vested in the Contracting Party designating the airline or in its nationals.

5. When an airline has been so designated and authorized, it may begin at any time to operate the agreed services, provided that a tariff established in accordance with the provisions of article 9 of this Agreement is in force in respect of those services.

*Article 4. REVOCATION OR SUSPENSION OF AUTHORIZATIONS*

1. Each Contracting Party reserves the right to revoke an operating authorization or to suspend the exercise of the rights specified in article 2 of this Agreement by an airline designated by the other Contracting Party, or to impose such conditions as it may deem necessary on the exercise of these rights:

- (a) Where it is not satisfied that substantial ownership and effective control of the airline are vested in the Contracting Party designating the airline or in its nationals;
- (b) Where that airline fails to comply with the laws and regulations of the Contracting Party granting these rights; or

(c) Where that airline fails to operate in accordance with the conditions prescribed under this Agreement.

2. Unless immediate revocation, suspension or imposition of the conditions mentioned in paragraph 1 of this article is essential to prevent further infringement of laws or regulations, such rights shall be exercised only after consultation with the other Contracting Party.

3. In the event of action by one Contracting Party under this article, the rights of the other Contracting Party as set forth in article 13 of this Agreement shall not be prejudiced.

*Article 5. EXEMPTIONS FROM CUSTOMS DUTIES  
AND OTHER CHARGES*

1. Aircraft operated by the designated airlines of either Contracting Party, as well as their supplies of fuels and lubricants, spare parts and regular equipment and aircraft stores (including food, beverages and tobacco), shall be exempted, on arriving in the territory of the other Contracting Party or taken on board in that territory, for the sole purpose of being used by or on board aircraft of that company, from customs duties, inspection fees and any similar duties or taxes in the territory of the other Contracting Party, even if the aircraft consumes such supplies on flights inside that territory.

2. Supplies of fuels or lubricants, spare parts and regular equipment and aircraft stores (including food, beverages and tobacco), retained on board an aircraft of the designated airline of either Contracting Party shall be exempted from customs duties, inspection fees and any similar duties or taxes in the territory of the other Contracting Party, even where such aircraft consumes its supplies on flights inside that territory. The cargo thus exempted may be unloaded only with approval of the customs authorities of the other Contracting Party. It shall be placed under customs control up to such time as it is re-exported under the supervision of the customs authorities.

3. The charges imposed or authorized to be imposed by either Contracting Party on the designated airline of the other Contracting Party for the use of airports and other facilities under its administration shall not be higher than those paid by the national airlines of that Party engaged in similar international air services for the use of those same airports and other facilities.

*Article 6. APPLICATION OF LAWS AND REGULATIONS*

1. The laws and regulations in force in the country of each Contracting Party shall apply to the navigation and operation of the aircraft of the designated airline of each Contracting Party during their entry into, stay in, departure from or flight over the territory of the other Contracting Party.

2. The laws and regulations in force in the country of either Contracting Party relating to the entry into or departure from its territory of passengers, crews and cargo, in particular passport, customs, currency, medical and quarantine procedures shall apply to the passengers, crews and cargo of aircraft entering or departing from the territory of either Contracting Party on board the aircraft of the designated airline of the other Contracting Party.

*Article 7.* PRINCIPLES GOVERNING THE OPERATION  
OF THE AGREED SERVICES

1. There shall be fair and equal opportunity for the airlines of both Contracting Parties to operate the agreed services on the specified routes between their respective territories.

2. In operating the agreed services, the designated airline of each Contracting Party shall take into account the interests of the designated airline of the other Contracting Party so as not to affect unduly the services which the latter provides on the whole or part of the same route.

3. The agreed air services provided by the airline designated by the two Contracting Parties shall bear close relationship to the requirements for public transportation on the specified routes and shall have as their primary objective the provision, at a reasonable load factor, of capacity adequate to carry the current and reasonably anticipated requirements of the carriage of passengers and cargo including mail originating from or destined for the territory of the Contracting Party which has designated the airline. Provision for the carriage of passengers and cargo including mail both taken on board and discharged at points on the specified routes in the territories of States other than those designated by the airline shall be made in accordance with the general principles which require that capacity shall be in conformity with:

- (a) Traffic requirements to and from the territory of the Contracting Party which has designated the airline;
- (b) Traffic requirements of the area through which the agreed service passes, after taking account of other transport services established by airlines of the States comprising the area;
- (c) The requirements of through airline operation;
- (d) Before beginning to operate the agreed services, the capacity provided and any subsequent modification thereof must be the subject of agreement between the designated airlines of the two Contracting Parties and submitted for approval to the civil aviation authorities of the two Contracting Parties.

*Article 8.* APPROVAL OF FLIGHT SCHEDULES

The designated airline of each Contracting Party shall submit for approval to the aviation authorities of the other Contracting Party flight schedules containing the types of aircraft to be used at least 30 days before the initiation of services on the specified routes. That shall apply also to any subsequent changes. This period may be reduced in special cases subject to the approval of the said authorities.

*Article 9.* TARIFFS

1. In the following paragraphs, the term "tariff" means the prices to be paid for the carriage of passengers and cargo and the conditions to which those prices are subject, including prices and conditions for agency and other auxiliary services, but excluding remuneration or conditions for the carriage of mail.

2. The tariffs to be charged by the airline of one Party for carriage to or from the territory of the other Party shall be established at reasonable levels, due regard being paid to all relevant factors, including cost of operation, reasonable profit and the tariffs of the other airlines.

3. The tariffs referred to in paragraph 2 of this article shall, if possible, be agreed by the airlines concerned of both Parties, after consultation with the other airlines operating over the whole or a section of the route, and such agreement shall, wherever possible, be reached by the use of the procedures of the International Air Transport Association for the working out of tariffs.

4. The tariffs so agreed shall be submitted for the approval of the aeronautical authorities of both Parties at least 45 (forty-five) days before the proposed date of their introduction. In special cases, this period may be reduced, subject to the agreement of the said authorities.

5. This approval may be given expressly. If neither of the aeronautical authorities has expressed disapproval within 30 days from the date of submission, in accordance with paragraph 4 of this article, these tariffs shall be considered as approved. In the event of the period for submission being reduced, as provided in paragraph 4, the aeronautical authorities may agree that the period within which any disapproval must be notified shall be less than 30 (thirty) days.

6. If a tariff cannot be agreed in accordance with paragraph 3 of this article, or if, during the period applicable in accordance with paragraph 5 of this article, one aeronautical authority gives the other aeronautical authority notice of its disapproval of any tariff agreed in accordance with the provisions of paragraph 3, the aeronautical authorities of the two Parties shall, after consultation with the aeronautical authorities of any other State whose advice they consider useful, endeavour to determine the tariff by mutual agreement.

7. If the aeronautical authorities cannot agree on any tariff submitted to them under paragraph 4 of this article, or under determination of any tariff under paragraph 6 of this article, the dispute shall be settled in accordance with the provisions of article 13 of this Agreement.

8. A tariff established in accordance with the provisions of this article shall remain in force until a new tariff has been established. Nevertheless, a tariff shall not be prolonged by virtue of this paragraph for more than 12 months after the date set for its expiry.

#### *Article 10.* EXCHANGE OF INFORMATION

1. The aeronautical authorities of both Contracting Parties shall exchange as soon as possible information on valid authorizations granted to the airlines designated by each of them to provide services to, over and from the territory of the other Contracting Party. This shall include copies of valid certificates and authorizations for services on the specified routes, as well as modifications, exemption orders and authorized service forms.

2. Each Contracting Party shall request its designated airline to furnish the aeronautical authorities of the other Contracting Party as far in advance as possible with copies of tariffs and schedules, including any modification thereof and all other information relating to the operation of the agreed services. That shall include information concerning the capacity offered on each of the specified routes and any other information that may be requested in order to satisfy the aeronautical authorities of the other Contracting Party of full observance of the conditions of this Agreement.

3. Each Contracting Party shall request its designated airline to furnish the aeronautical authorities of the other Contracting Party with statistical data relating to traffic on the agreed services, stating points of origin and destination.

*Article 11. EXEMPTION FROM TAXATION  
AND TRANSFER OF EXCESS OF RECEIPTS*

1. The two Parties shall endeavour to conclude as soon as possible a bilateral convention for the avoidance of double taxation on profits arising from the exercise by the airlines of both countries of their activity in this field.

2. Each Contracting Party shall grant to the designated airline of the other Contracting Party the free right to transfer, at the prevailing rates of exchange for current payments, the excess of receipts over expenditure, achieved in its territory in connection with the carriage of passengers, mail and cargo.

3. If either Contracting Party imposes any restrictions on the transfer of the excess of receipts over expenditure achieved by the designated airline of the other Contracting Party, the last-mentioned party shall have the right to impose similar restrictions on the designated airline of the former Contracting Party.

*Article 12. CONSULTATIONS*

1. In a spirit of close co-operation, the aeronautical authorities of each Contracting Party shall consult each other from time to time with a view to ensuring the implementation of, and satisfactory compliance with, the provisions of this Agreement and the schedules annexed thereto. They shall also consult each other, as necessary, in order to make amendment thereto.

2. Either Contracting Party may request in writing that consultations be entered into. Such consultations shall commence within 60 days from the date of receipt of the request, unless the Contracting Parties decide to extend this period.

*Article 13. SETTLEMENT OF DISPUTES*

1. If any dispute arises between the Contracting Parties relating to the interpretation or application of this Agreement, the Contracting Parties shall in the first place endeavour to settle it by negotiations.

2. If the Contracting Parties fail to reach a settlement by negotiation, they may agree to refer the dispute for decision to some person or body, or, if they do not so agree, the dispute may, at the request of either Contracting Party, be submitted for decision to a tribunal of three arbitrators, one to be nominated by each Contracting Party and the third to be appointed by the two so nominated. Each of the Contracting Parties shall nominate an arbitrator within a period of 60 (sixty) days from the date of receipt by either Contracting Party from the other of a notice through diplomatic channels requesting arbitration of the dispute, and the third arbitrator shall be appointed within a further period of 60 (sixty) days.

If either of the Contracting Parties fails to nominate an arbitrator within the period specified or the third arbitrator is not appointed within the period specified, the President of the Council of the International Civil Aviation Organization may be requested by either Contracting Party to appoint an arbitrator or arbitrators as the case requires. In such case, the third arbitrator shall be a national of a third State and shall act as the president of the arbitration body.

3. The Contracting Parties undertake to comply with any decision given under paragraph 2 of this article.

*Article 14.* IMPLEMENTATION OF MULTILATERAL TREATIES

In the event of the conclusion of multilateral air transport conventions or treaties to which the Contracting Parties accede, the Agreement shall be amended to conform with the provisions of the said treaties and conventions.

*Article 15.* AMENDMENT

1. If either of the Contracting Parties considers it desirable to amend any provisions of this Agreement, including the route schedules which constitute an inseparable part thereof, it shall request consultations in accordance with the provisions of article 12 of this Agreement. Such consultations may be effected through an exchange of communications.

2. If the amendment relates to the provisions of the Agreement and not to the route schedules, approval of it by each Contracting Party must be effected in accordance with its constitutional procedures. The amendment shall come into force when it has been confirmed by an exchange of notes through diplomatic channels.

3. If the amendment is confined to the provisions of the route schedules, it may be agreed on between the aeronautical authorities of each Contracting Party.

*Article 16.* REGISTRATION  
WITH THE INTERNATIONAL CIVIL AVIATION ORGANIZATION

This Agreement and any amendments thereto shall be registered with the International Civil Aviation Organization.

*Article 17.* TERMINATION OF THE AGREEMENT

Either Contracting Party may at any time give notice to the other Contracting Party of its decision to terminate this Agreement, transmitting such notice at the same time to the International Civil Aviation Organization. In such case, this Agreement shall terminate 12 (twelve) months from the date of receipt of the notice by the other Contracting Party, unless agreement is reached to withdraw this notice before the expiry of this period. If the other Contracting Party fails to acknowledge receipt of the notice, it shall be deemed to have received it 14 days after the receipt of the notice by the International Civil Aviation Organization.

*Article 18.* ANNEXES

The annexes to this Agreement shall be deemed to be a part of the Agreement. Any reference to the Agreement shall mean a reference to the annexes unless there is an express provision to the contrary.

*Article 19.* ENTRY INTO FORCE

This Agreement shall be ratified by both Contracting Parties in accordance with the constitutional procedures in force in each country. It shall enter into force provisionally on the date of signature and definitively on the date of the exchange of diplomatic notes confirming the completion of compliance with these procedures.



IN WITNESS WHEREOF the undersigned representatives, being duly authorized by their respective Governments, have signed this Agreement.

DONE on Saturday, 16 November 1985, at Muscat in the Arabic language.

For the Government of the Sultanate of Oman:  
[SEYYID SALIM BIN NASSER]

For the Government of the Republic of Tunisia:  
[MOHAMMED KARIM]

## ANNEX I

### SCHEDULE I

1. Routes to be operated by the designated airline of the Government of the Republic of Tunisia:

<i>From</i>	<i>To</i>	<i>Intermediate points</i>	<i>Points beyond</i>
Tunis	Muscat	Athens Damascus Amman Kuwait	To be determined subsequently

2. The designated airline of the Republic of Tunisia may omit any of the above-mentioned points on any or all of its flights, provided that the agreed services on these routes shall begin from a point in the Republic of Tunisia.

3. The five freedoms shall be exercised by the carrier of each Party, as provided for in the memorandum of understanding.

### SCHEDULE 2

I. Routes to be operated by the designated airline of the Government of the Sultanate of Oman:

<i>From</i>	<i>Point in the Gulf</i>	<i>To</i>	<i>Intermediate points</i>	<i>Points beyond</i>
Muscat	Abu Dhabi or Dubai or Doha or Bahrain	Tunis	Cairo Tripoli And two points to be determined subsequently	To be determined subsequently

2. The designated airline of the Government of the Sultanate of Oman may omit any of the above-mentioned points on any or all of its flights, provided that the agreed services on these routes shall begin from a point in the Sultanate of Oman.

3. The five freedoms shall be exercised by the carrier of each Party, as provided for in the memorandum of understanding.

## [TRADUCTION — TRANSLATION]

ACCORD<sup>1</sup> ENTRE LE GOUVERNEMENT DU SULTANAT D'OMAN  
ET LE GOUVERNEMENT DE LA RÉPUBLIQUE TUNISIENNE  
RELATIF AUX TRANSPORTS AÉRIENS

Le Gouvernement du Sultanat d'Oman et le Gouvernement de la République tunisienne,

Agissant en leur qualité de Parties à la Convention relative à l'aviation civile internationale ouverte à la signature à Chicago le 7 décembre 1944<sup>2</sup>,

Désireux de conclure, dans le domaine des transports aériens, un accord complémentaire de ladite Convention,

Sont convenus de ce qui suit :

*Article premier. DÉFINITIONS*

Aux fins du présent Accord et sauf indication contraire du contexte :

a) Le terme « Convention » s'entend de la Convention relative à l'aviation civile internationale, ouverte à la signature à Chicago le 7 décembre 1944, y compris les annexes adoptées conformément à l'article 90 de la Convention et les modifications apportées aux annexes ou à la Convention en vertu des articles 90 et 94, sous réserve que ces annexes et modifications aient pris effet ou aient été ratifiées par les Parties contractantes;

b) L'expression « autorités aéronautiques » s'entend, en ce qui concerne le Gouvernement du Sultanat d'Oman, du Ministre des communications ou de toute personne ou institution habilitée à exercer les fonctions qu'il exerce actuellement ou des fonctions analogues et, en ce qui concerne le Gouvernement de la République tunisienne, du Ministère des transports et des communications (Direction de l'aviation civile) ou de toute institution habilitée à exercer les fonctions incombant actuellement à ce Ministère ou des fonctions analogues;

c) L'expression « entreprise aérienne désignée » s'entend de l'entreprise aérienne qui aura été désignée et dûment autorisée conformément à l'article 3 du présent Accord;

d) Le terme « territoire » s'entend de tout Etat au sens que lui donne l'article 2 de la Convention;

e) Les expressions « service aérien », « service aérien international », « entreprises aériennes » et « escales non-commerciales » ont chacune le sens que leur donne l'article 96 de la Convention;

f) Les expressions « services aériens convenus » et « routes spécifiées » s'entendent des services aériens indiqués dans le tableau des routes figurant en annexe au présent Accord;

<sup>1</sup> Entré en vigueur à titre provisoire le 16 novembre 1985, date de la signature, et à titre définitif le 24 juillet 1986, date de l'échange de notes par lesquelles les Parties contractantes se sont informées de l'accomplissement de leurs procédures constitutionnelles, conformément à l'article 19.

<sup>2</sup> Nations Unies, *Recueil des Traités*, vol. 15, p. 295. Pour les textes des Protocoles amendant cette Convention, voir vol. 320, p. 209 et 217; vol. 418, p. 161; vol. 514, p. 209; vol. 740, p. 21; vol. 893, p. 117; vol. 958, p. 217; vol. 1008, p. 213, et vol. 1175, p. 297.

g) Le terme «capacité» s'entend, pour tout aéronef, de la capacité fixée et assignée à cet aéronef sur tout ou partie d'une route;

h) Le terme «capacité» s'entend, eu égard au service aérien convenu, de la capacité de l'aéronef assurant ce service multipliée par le nombre de vols effectués par cet aéronef pendant une période déterminée ou sur tout ou partie d'une route spécifiée.

#### *Article 2. DROITS ACCORDÉS*

1. Chacune des Parties contractantes accorde à l'autre Partie contractante les droits stipulés dans le présent Accord aux fins d'établir et d'exploiter les services aériens convenus. L'entreprise aérienne désignée par chacune des Parties contractantes aura le droit, au cours de l'exploitation d'un service convenu sur une route spécifiée :

- a) De survoler le territoire de l'autre Partie contractante sans y faire escale;
- b) De faire sur ledit territoire des escales non-commerciales;
- c) D'embarquer ou de débarquer des passagers, du fret et du courrier en tout point des routes spécifié dans le tableau des routes figurant en annexe au présent Accord.

2. Aucune disposition du premier paragraphe du présent article ne confère à une entreprise aérienne de l'une des Parties contractantes le droit d'embarquer, sur le territoire de l'autre Partie contractante, des passagers, du fret ou du courrier à destination d'un autre point dudit territoire moyennant compensation ou rémunération.

#### *Article 3. DÉSIGNATION DES ENTREPRISES AÉRIENNES*

1. Chacune des Parties contractantes a le droit de désigner une entreprise aérienne chargée d'exploiter les services convenus sur les routes spécifiées et d'en aviser par écrit l'autre Partie contractante.

2. Conformément aux dispositions des paragraphes 3 et 4 du présent article, l'autre Partie contractante doit, dès qu'elle aura reçu cette notification, accorder sans retard à l'entreprise aérienne désignée les permis d'exploitation nécessaires.

3. Les autorités aéronautiques civiles de chacune des Parties contractantes pourront exiger que l'entreprise désignée par l'autre Partie contractante démontre qu'elle est en mesure de satisfaire aux obligations prescrites par les lois et règlements appliqués normalement et raisonnablement par lesdites autorités, conformément aux dispositions de la Convention, pour l'exploitation des services aériens internationaux.

4. Chacune des Parties contractantes conserve le droit de refuser les permis d'exploitation visés au paragraphe 2 du présent article ou d'imposer les conditions qu'elle estimera nécessaires pour l'exercice, par l'entreprise désignée, des droits stipulés à l'article 2 du présent Accord, chaque fois qu'elle ne sera pas convaincue qu'une part importante des avoirs de cette entreprise et de son contrôle effectif sont détenus par la Partie contractante qui l'a désignée ou par des ressortissants de cette Partie.

5. L'entreprise qui aura été ainsi désignée et autorisée aura le droit de commencer à tout moment à exploiter les services convenus, sous réserve que les tarifs aient été fixés conformément aux dispositions de l'article 9 du présent Accord et que ces tarifs soient appliqués pour lesdits services.

*Article 4. RÉVOCATION OU SUSPENSION  
DES PERMIS D'EXPLOITATION*

1. Chacune des Parties contractantes conserve le droit de révoquer les permis d'exploitation ou de suspendre l'exercice, par l'entreprise aérienne désignée par l'autre Partie contractante, des droits stipulés à l'article 2 du présent Accord, ou d'imposer les conditions qu'elle jugera nécessaires à l'exercice desdits droits :

- a) Lorsqu'elle n'est pas convaincue qu'une part importante des avoirs de cette entreprise ou de son contrôle effectif sont détenus par la Partie contractante qui l'a désignée ou par des ressortissants de cette Partie;
- b) Lorsque l'entreprise ne respecte pas les lois et règlements appliqués par la Partie contractante qui a concédé ces droits;
- c) Lorsque l'entreprise n'exploite pas les services convenus conformément aux conditions énoncées dans le présent Accord.

2. La révocation, suspension ou imposition de conditions prévues au paragraphe 1 du présent article n'interviendront qu'après consultations avec l'autre Partie contractante, à moins qu'il ne soit nécessaire qu'elles interviennent sans délai pour prévenir de nouvelles infractions aux lois et règlements.

3. Si l'une des Parties contractantes prend les mesures susmentionnées, il ne sera pas porté atteinte aux droits de l'autre Partie contractante stipulés à l'article 13 du présent Accord.

*Article 5. EXEMPTION DES DROITS DE DOUANE ET AUTRES*

1. Les aéronefs utilisés par l'entreprise aérienne désignée par chaque Partie contractante, ainsi que les carburants, lubrifiants, pièces de rechange, équipement normal et provisions de bord (y compris les vivres, les boissons et le tabac), à l'arrivée sur le territoire de l'autre Partie contractante, ou s'ils sont embarqués sur ce territoire pour être utilisés uniquement aux fins de l'exploitation ou à bord des aéronefs de cette entreprise, sont exonérés de tous droits de douane, frais d'inspection et autres droits ou redevances analogues sur le territoire de l'autre Partie contractante, même si ces approvisionnements sont utilisés au cours du survol de ce territoire.

2. Les carburants, lubrifiants, pièces de rechange, équipement normal et provisions de bord (y compris les vivres, les boissons et le tabac) embarqués à bord d'aéronefs de l'entreprise aérienne désignée par l'une des Parties contractantes sont exonérés de tous droits de douane, frais d'inspection et autres droits ou redevances analogues sur le territoire de l'autre Partie contractante, même si ces approvisionnements sont utilisés au cours du survol de ce territoire. Les articles exonérés ne pourront être déchargés qu'avec l'accord des autorités douanières de l'autre Partie contractante. Les articles réexportés seront placés sous surveillance douanière jusqu'à leur réexportation sous contrôle douanier.

3. Les redevances perçues, ou imposées par l'une des Parties contractantes à l'entreprise aérienne désignée par l'autre Partie contractante au titre de l'utilisation des aéroports ou autres installations relevant de ladite Partie, ne pourront être supérieures à celles que versent, au titre de l'utilisation de ces aéroports et autres installations, les entreprises aériennes nationales de cette Partie contractante pour assurer des services aériens internationaux analogues.

*Article 6. APPLICATION DES LOIS ET RÈGLEMENTS*

1. Les lois et règlements de chacune des Parties contractantes s'appliquent à la navigation et à l'exploitation des aéronefs de l'entreprise aérienne désignée par l'une des Parties contractantes lorsqu'ils pénètrent sur le territoire de l'autre Partie contractante, y séjournent, le quittent ou le survolent.

2. Les lois et règlements de chacune des Parties contractantes régissant l'entrée ou la sortie de son territoire par les passagers, les équipages et le fret, notamment en ce qui concerne les formalités de transit, de douane et de change, le contrôle sanitaire et la quarantaine, seront applicables aux passagers, aux équipages et au fret embarqués à bord des aéronefs de l'entreprise aérienne désignée par l'autre Partie contractante.

*Article 7. PRINCIPES RÉGISSANT L'EXPLOITATION  
DES SERVICES CONVENUS*

1. L'entreprise aérienne désignée par chacune des Parties contractantes aura la faculté d'exploiter, dans des conditions équitables et égales, les services convenus sur les routes spécifiées entre leurs deux territoires.

2. L'entreprise aérienne désignée par chacune des Parties contractantes doit prendre en considération, dans l'exploitation des services convenus, les intérêts de l'entreprise aérienne de l'autre Partie contractante afin de ne pas affecter indûment les services de l'autre entreprise aérienne sur tout ou partie des mêmes routes.

3. Les services aériens assurés par les entreprises aériennes désignées par les deux Parties contractantes seront liés à la demande de transports publics sur les routes spécifiées et auront pour but essentiel de fournir, à un coefficient de charge raisonnable, une capacité correspondant à la demande courante et raisonnablement prévisible du transport de passagers, de fret et de courrier en provenance ou à destination du territoire de la Partie contractante ayant désigné l'entreprise visée. Le transport de passagers, de fret et de courrier embarqués ou débarqués en tout point des routes spécifiées situé sur le territoire d'un Etat autre que celui qui a désigné l'entreprise aérienne s'effectuera conformément aux principes généraux stipulant que la capacité doit être adaptée :

- a) A la demande du trafic en provenance et à destination du territoire de la Partie contractante ayant désigné l'entreprise aérienne;
- b) A la demande du trafic à destination de la région desservie par les services convenus, compte tenu des autres services de transport assurés par les entreprises aériennes des Etats de la région;
- c) Aux exigences de l'exploitation des entreprises aériennes en question;
- d) Avant la mise en exploitation des services convenus, la capacité future ainsi que toutes modifications dont elle ferait l'objet, sera fixée d'un commun accord par les entreprises désignées par les Parties contractantes et soumise à l'approbation des autorités aéronautiques civiles des deux Parties contractantes.

*Article 8. APPROBATION DES PLANS DE VOL*

Les entreprises aériennes désignées par chacune des Parties contractantes communiqueront, pour approbation, aux autorités aéronautiques de l'autre Partie contractante, les plans de vol avec indication des types d'aéronefs qui seront utilisés, 30 jours au plus tard avant la mise en exploitation des services sur les routes spécifiées. Ces dispositions s'appliquent également à toutes modifications ultérieures. Dans certains cas, ce délai peut être abrégé si lesdites autorités y consentent.

### Article 9. TARIFS

1. Dans les paragraphes suivants, le terme «tarif» désigne le tarif applicable au transport de passagers et de fret ainsi que ses conditions d'application, de même que les prix et conditions s'appliquant aux services d'agence et autres services auxiliaires, à l'exception des rémunérations et conditions relatives au transport du courrier.

2. Les tarifs qu'appliquera l'entreprise aérienne de l'une des Parties contractantes pour le transport à destination ou en provenance du territoire de l'autre Partie contractante seront fixés à des niveaux raisonnables, compte tenu de tous les facteurs pertinents, notamment des dépenses d'exploitation, de la réalisation d'un bénéfice raisonnable et des tarifs appliqués par d'autres entreprises aériennes.

3. Les tarifs visés au paragraphe 2 du présent article seront, si possible, fixés d'un commun accord par les entreprises aériennes désignées par les deux Parties contractantes, après consultation des autres entreprises aériennes exploitant tout ou partie des mêmes routes. Cet accord se fera en recourant, dans la mesure du possible, aux procédures de fixation des tarifs établies par l'Association du transport aérien international.

4. Les tarifs convenus seront soumis à l'approbation des autorités aéronautiques des deux Parties contractantes 45 jours au moins avant la date prévue pour leur entrée en vigueur. Dans certains cas, ce délai pourra être abrégé si lesdites autorités y consentent.

5. L'approbation pourra être accordée expressément. Si aucune des autorités aéronautiques n'a exprimé son désaccord dans un délai de 30 jours à compter de la date à laquelle notification lui a été adressée conformément au paragraphe 4 du présent article, lesdits tarifs seront considérés comme approuvés. Si le délai de notification est abrégé comme prévu au paragraphe 4, les autorités aéronautiques pourront convenir que le délai de notification d'un désaccord sera inférieur à trente (30) jours.

6. S'il n'a pas été possible de fixer un tarif d'un commun accord conformément au paragraphe 3 du présent article, ou si les autorités aéronautiques de l'une des Parties contractantes, dans les délais visés au paragraphe 5 du présent article, notifient aux autorités aéronautiques de l'autre Partie leur désaccord avec un tarif fixé conformément aux dispositions du paragraphe 3 du présent article, les autorités aéronautiques des deux Parties contractantes, après avoir consulté celles de tout autre Etat dont elles jugeraient l'avis utile, s'efforceront de fixer les tarifs d'un commun accord.

7. Si les autorités aéronautiques ne parviennent pas à se mettre d'accord sur un tarif qui leur aura été soumis conformément au paragraphe 4 du présent article, ou sur l'établissement d'un tarif conformément au paragraphe 6 dudit article, le différend sera résolu conformément aux dispositions de l'article 13 du présent Accord.

8. Les tarifs établis conformément aux dispositions du présent article demeureront en vigueur jusqu'à ce que de nouveaux tarifs aient été fixés. Toutefois la validité d'un tarif ne pourra être prolongée en vertu du présent article pour une durée supérieure à 12 mois à compter de la date à laquelle elle aurait dû expirer.

### Article 10. ECHANGES D'INFORMATIONS

1. Les autorités aéronautiques des deux Parties contractantes échangeront dans les meilleurs délais les informations relatives aux permis en cours de validité accordés aux entreprises aériennes qu'elles auront désignées pour assurer les services à destination, en provenance et sur l'étendue du territoire de l'autre Partie contractante, y compris copie des permis valides concernant les services assurés sur des

routes spécifiées avec leurs modifications et révocations et l'indication du type de service autorisé.

2. Chacune des Parties contractantes demandera à l'entreprise aérienne qu'elle aura désignée de fournir aux autorités aéronautiques de l'autre Partie contractante, suffisamment à l'avance, copie des tarifs et des tableaux de routes avec indication des modifications dont ils auraient fait l'objet et toutes autres informations ayant trait à l'exploitation des services convenus, notamment des précisions sur la capacité offerte sur toutes les routes spécifiées et toutes autres informations que les autorités aéronautiques de l'autre Partie contractante jugeraient nécessaires, dans le respect intégral des stipulations du présent Accord.

3. Chacune des Parties contractantes demandera à l'entreprise aérienne qu'elle aura désignée de fournir aux autorités aéronautiques de l'autre Partie contractante les données statistiques relatives au trafic acheminé sur les services convenus, avec indication des points d'origine et de destination.

#### *Article 11. EXONÉRATION D'IMPÔTS ET TRANSFERT DES EXCÉDENTS DE RECETTES*

1. Les Parties contractantes s'efforceront de conclure le plus tôt possible un accord bilatéral visant à éviter une double imposition des bénéfices découlant des activités des entreprises de transport aérien dans les deux pays.

2. Chacune des Parties contractantes accordera à l'entreprise aérienne désignée par l'autre Partie contractante le droit de libre transfert des excédents de recettes réalisés par cette entreprise sur son territoire au titre du transport de passagers, de courrier et de fret, sous réserve que ces transferts s'effectuent aux taux de change en vigueur.

3. Si l'une des Parties contractantes impose une restriction quelconque au transfert des excédents de recettes réalisés par l'entreprise aérienne désignée par l'autre Partie contractante, cette dernière sera en droit d'imposer des restrictions analogues à l'entreprise aérienne désignée par la première Partie contractante.

#### *Article 12. CONSULTATIONS*

1. Dans un esprit d'étroite collaboration, les autorités aéronautiques des deux Parties contractantes procéderont de temps à autre à des consultations visant à assurer une application satisfaisante des dispositions du présent Accord et des tableaux figurant en annexe; elles se consulteront également lorsqu'il sera nécessaire d'y apporter des modifications.

2. L'une des Parties contractantes peut demander par écrit l'ouverture de consultations dans un délai de 60 jours à compter de la date de réception de la demande, à moins que les Parties contractantes ne conviennent de prolonger ce délai.

#### *Article 13. RÈGLEMENT DES DIFFÉRENDS*

1. Si un différend surgit entre les Parties contractantes à propos de l'interprétation ou de l'application du présent Accord, elles devront tenter en premier lieu de la régler par voie de négociations directes.

2. Si les Parties contractantes ne parviennent pas à trouver une solution par voie de négociations, elles peuvent, aux termes du présent Accord, soumettre le différend à la décision d'un organisme ou d'un particulier. Si elles ne se mettent pas d'accord sur ce point, le différend sera soumis, sur la demande d'une des Parties

contractantes, à la décision d'un tribunal composé de trois arbitres dont les Parties contractantes nommeront chacun un, le troisième étant désigné par ces deux arbitres. Les deux Parties contractantes nommeront chacune un arbitre dans un délai de soixante (60) jours à compter de la date de réception, par l'une des Parties contractantes, d'une note de l'autre Partie contractante transmise par voie diplomatique et demandant que le différend soit réglé par voie d'arbitrage. Le choix du troisième arbitre devra intervenir dans un nouveau délai de soixante (60) jours.

Si l'une des Parties contractantes ne parvient pas à nommer un arbitre dans le délai fixé ou si le choix du troisième arbitre n'intervient pas dans le délai prévu, c'est le Président du Conseil de l'Organisation de l'aviation civile internationale qui sera chargé, sur la demande d'une des Parties contractantes, de désigner un ou plusieurs arbitres, selon le cas. Dans ces circonstances, le troisième arbitre devra être ressortissant d'un Etat tiers et présider le tribunal d'arbitrage.

3. Toute décision rendue conformément au paragraphe 2 du présent article sera obligatoire pour les deux Parties contractantes.

#### *Article 14. APPLICATION DES CONVENTIONS MULTILATÉRALES*

Si des conventions ou des accords multilatéraux relatifs au transport aérien sont conclus et que les Parties contractantes y adhèrent, le présent Accord devra être modifié pour le rendre conforme aux dispositions desdites conventions et accords.

#### *Article 15. MODIFICATIONS*

1. Si l'une des Parties contractantes juge souhaitable de modifier une quelconque disposition du présent Accord, y compris les tableaux de routes considérés comme en faisant partie intégrante, elle peut solliciter la tenue de consultations conformément aux dispositions de l'article 12 du présent Accord. Ces consultations pourront avoir lieu par voie d'échanges de communications.

2. Si les modifications portent sur les dispositions de l'Accord et non sur les tableaux de routes, les Parties contractantes doivent les approuver conformément à leurs procédures constitutionnelles respectives. Ces modifications entreront en vigueur lorsqu'elles auront été confirmées par un échange de notes diplomatiques.

3. Si les modifications portent sur les tableaux de routes, elles seront approuvées par les autorités aéronautiques de chacune des Parties contractantes.

#### *Article 16. ENREGISTREMENT AUPRÈS DE L'ORGANISATION DE L'AVIATION CIVILE INTERNATIONALE*

Le présent Accord ainsi que toute modification qui lui serait apportée seront enregistrés auprès de l'Organisation de l'aviation civile internationale.

#### *Article 17. DÉNONCIATION DE L'ACCORD*

Chacune des Parties contractantes pourra, à tout moment, notifier à l'autre Partie contractante sa décision de dénoncer le présent Accord, sous réserve que cette décision soit simultanément notifiée à l'Organisation de l'aviation civile internationale. Dans ce cas, l'application de l'Accord prendra fin douze (12) mois à compter de la date de la réception de la notification par l'autre Partie contractante, à moins que cette notification ne soit retirée d'un commun accord avant l'expiration de ce délai. Si l'autre Partie contractante n'accuse pas réception de la notification, elle sera réputée l'avoir reçue 14 jours après la date de sa réception par l'Organisation de l'aviation civile internationale.



*Article 18.* ANNEXES

Les annexes au présent Accord sont considérées comme en faisant partie et toute mention de l'Accord sera considérée comme visant également ses annexes, à moins qu'il n'en soit expressément disposé autrement.

*Article 19.* ENTRÉE EN VIGUEUR

Le présent Accord sera ratifié par les deux Parties contractantes conformément aux procédures constitutionnelles appliquées dans leurs pays respectifs. Il entrera en vigueur provisoirement à la date de sa signature et définitivement à la date de l'échange de notes diplomatiques confirmant l'accomplissement de ces procédures.

EN FOI DE QUOI, les représentants soussignés, agissant en vertu des pouvoirs qui leur ont été conférés par leurs Gouvernements respectifs, ont signé le présent Accord.

FAIT à Mascate, en langue arabe, le samedi 16 novembre 1985.

Pour le Gouvernement du Sultanat d'Oman :

[SEYYID SALIM BIN NASSER]

Pour le Gouvernement de la République tunisienne :

[MOHAMMED KARIM]

## ANNEXE 1

TABLEAU N° 1

1. Route aérienne qu'a le droit d'exploiter l'entreprise aérienne désignée par le Gouvernement de la République tunisienne :

<i>De</i>	<i>A</i>	<i>Points intermédiaires</i>	<i>Points au-delà</i>
Tunis	Mascate	Athènes Damas Amman Koweït	Seront spécifiés ultérieurement

2. L'entreprise aérienne désignée par le Gouvernement de la République tunisienne a la faculté, au cours d'un ou de la totalité de ses vols, de ne pas faire escale en des points spécifiés, sous réserve que les services convenus pour cette route aient leur origine en un point situé en République tunisienne.

3. L'entreprise de transport désignée par chacune des Parties jouira des cinq libertés prévues dans le mémorandum d'accord.

TABLEAU N° 2

1. Routes aériennes qu'a le droit d'exploiter l'entreprise aérienne désignée par le Gouvernement du Sultanat d'Oman :

<i>De</i>	<i>Un point situé dans la région du Golfe</i>	<i>A</i>	<i>Points intermédiaires</i>	<i>Points au-delà</i>
Mascate	Abou Dhabi ou Doubaï ou Doha ou Bahreïn	Tunis	Le Caire Tripoli Et 2 points dont il sera convenu ultérieurement	Seront spécifiés ultérieurement

2. L'entreprise aérienne désignée par le Gouvernement du Sultanat d'Oman a la faculté, au cours d'un ou de la totalité de ses vols, de ne pas faire escale en des points spécifiés, sous réserve que les services convenus pour cette route aient leur origine en un point situé dans le Sultanat d'Oman.

3. L'entreprise de transport désignée par chacune des Parties jouira des cinq libertés prévues dans le mémorandum d'accord.

**No. 24598**

---

**CYPRUS  
and  
BULGARIA**

**Agreement on co-operation in the field of merchant shipping. Signed at Sofia on 19 December 1985**

*Authentic text: English.*

*Registered by Cyprus on 13 January 1987.*

---

**CHYPRE  
et  
BULGARIE**

**Accord relatif à la coopération en matière de marine marchande. Signé à Sofia le 19 décembre 1985**

*Texte authentique : anglais.*

*Enregistré par Chypre le 13 janvier 1987.*

AGREEMENT<sup>1</sup> BETWEEN THE GOVERNMENT OF THE REPUBLIC OF CYPRUS AND THE GOVERNMENT OF THE PEOPLE'S REPUBLIC OF BULGARIA ON COOPERATION IN THE FIELD OF MERCHANT SHIPPING

---

The Government of the Republic of Cyprus and the Government of the People's Republic of Bulgaria (hereinafter called the Contracting Parties);

Desirous of strengthening the friendly relations between the Republic of Cyprus and the People's Republic of Bulgaria;

With the aim of developing and extending cooperation between the Republic of Cyprus and the People's Republic of Bulgaria in the field of merchant shipping according to the principles of international law as they are also stated in the Final Act of the Conference on Security and Cooperation in Europe,<sup>2</sup>

Have agreed as follows:

*Article 1.* The Contracting Parties agree to cooperate on the basis of the principles of sovereign equality, mutual benefit, mutual respect to the respective laws and the principle of freedom of merchant shipping in order to develop the relations between the Republic of Cyprus and the People's Republic of Bulgaria in the field of merchant shipping.

*Article 2.* For the purposes of this Agreement:

a) The term "vessel of a Contracting Party" shall mean any merchant vessel sailing under the national flag of that Party in accordance with its legislation, and registered in its territory.

This term excludes warships, research, fishing and other vessels engaged in non-commercial activities.

b) The term "member of the crew" shall mean any person, including the master, actually engaged on board the vessel performing duties related to the operation, navigation or maintenance of the vessel, and included in the crew list.

c) The term "port of one Contracting Party" shall mean any sea port, including roadsteads, in the territory of that Contracting Party which is approved and legally open to international shipping by that Contracting Party.

*Article 3.* This Agreement shall be applied in the territory of the Republic of Cyprus, and in the territory of the People's Republic of Bulgaria.

*Article 4.* 1. The Contracting Parties shall render each other all-round assistance for developing cooperation in the field of merchant shipping, and shall abstain from any action which would hinder this development.

---

<sup>1</sup> Came into force on 3 November 1986, i.e., 30 days after the date of receipt of the last of the notifications (effected on 4 September and 3 October 1986) by which the Contracting Parties had informed each other of the fulfilment of the required procedures, in accordance with article 22 (1).

<sup>2</sup> *International Legal Materials*, vol. 14 (1975), p. 1292 (American Society of International Law).

2. The Contracting Parties agree:

- a) To encourage the participation of their vessels in the transportation of goods between the ports of the Republic of Cyprus, and the ports of the People's Republic of Bulgaria;
- b) Not to prevent the participation of vessels of the one Contracting Party in the transportation of goods between the ports of the other Contracting Party, and to and from the ports of third countries.

3. The provisions of this Article shall not affect the right of vessels flying the flag of a third State to participate in the transportation of goods between ports of the Contracting Parties as well as between ports of the one Contracting Party and ports of third countries.

4. With a view to applying the provisions of this Article, the shipping enterprises registered in the territory of either Contracting Party and operating in accordance with its legislation shall be entitled to establish and operate individual or joint ship services as well as to conclude bilateral agreements concerning technical, organizational or commercial matters, related to shipping.

*Article 5.* Each Contracting Party shall have the right to set up representation, whenever necessary, of its shipping enterprises or companies in the territory of the other Contracting Party. The activities of this representation shall be in conformity with the respective laws and regulations in force in the territory of the Party where it has been set up.

*Article 6.* 1. The vessels, crews, passengers and cargo of either Contracting Party staying at a port of the other Contracting Party shall be rendered the same terms and treatment as to vessels, their crews, passengers and cargo of the most favoured nation regarding the free access to the ports of the latter Party, staying in ports, the use of ports for performing the usual loading-unloading operations, embarkation and disembarkation of passengers, the use of facilities provided for effecting usual commercial operations of any kind, the free leaving of ports and the collection of fees, dues and charges.

2. The provisions of this Article will not affect the shipping or navigational activities legally preserved for the national authorities, such as cabotage, pilotage, towing and coastal fishing.

*Article 7.* The Contracting Parties shall adopt, within the limits of their respective national laws and regulations, all appropriate measures to reduce, as far as possible, unnecessary delays of vessels in ports and to simplify, as far as possible, the carrying out of administrative, customs and sanitary formalities applicable in ports especially regarding passenger vessels.

*Article 8.* 1. Each Contracting Party shall recognize the documents certifying the nationality of vessels, the measurement certificate, and the other ship documents on board these vessels, including the certificate of competency of their crews issued or recognized by the competent authorities of the other Contracting Party in accordance with its national legislation and international conventions in force and ratified by that Contracting Party.

2. The vessels of one Contracting Party, possessing measurement certificates, regularly issued, or recognized by its competent authorities, shall be exempted from remeasurement in the ports of the other Contracting Party. Calculation and collection

of the respective port and other taxes, fees and dues shall be made on the basis of the measurement certificate's data.

*Article 9.* Each Contracting Party shall recognize the seamen's identity documents issued by the competent authorities of the other Contracting Party.

These identity documents are:

- For the Republic of Cyprus the “passport of the Republic of Cyprus” and the “Cyprus Seaman's Book”;
- For the People's Republic of Bulgaria “The Seaman's Passport”.

*Article 10.* 1. Persons, possessing seamen's identity documents, mentioned in Article 9 of this Agreement, being members of the crew according to Article 2, para. (b) of the same Agreement, shall be allowed to land freely and without visa on the territory of the port town of the other Contracting Party during the stay of the vessel in a port of this Party, provided their names are entered into the vessel's crew list, and in the list submitted to the port authorities by the master.

2. From the moment of their landing on shore till returning on board the vessel, the persons indicated must observe the national laws and regulations in force in that Party. The same persons shall be subject to the established passport and customs control in the port.

3. The master of a vessel of the one Contracting Party, staying at a port of the other Party, or a crew member, authorised by him, may contact and meet the diplomatic or consular representation of the State, under the flag of which the vessel is sailing, provided that he observes the legislation in force in the territory of that Party. Under the same conditions the corresponding diplomatic or consular officers have the right to visit the vessel sailing under the flag of their State.

*Article 11.* 1. Persons, possessing identity documents according to Article 9 of this Agreement, but who are not members of the crew under Article 2 para. (b), shall have the right, if they possess a document certifying the necessity of their boarding or leaving the vessel, to enter the territory of the other Contracting Party, to cross it in transit or leave it, no matter of the kind of transport means used when travelling to a vessel, staying at a port of that Party, or moving to another vessel, or returning to their homeland, or for any other reason recognised as reasonable by the local competent authorities.

2. In all cases mentioned above any formalities required by either Contracting Party shall be treated by its appropriate authorities within the shortest period possible.

*Article 12.* If a member of the crew of a vessel of either Contracting Party, according to Article 2 para. (b) of this Agreement, has to stay in the territory of the other Contracting Party for the purpose of hospitalization, the competent authorities of that Party shall render him the full assistance to this effect, as well as for returning to his homeland after leaving the hospital or to board a vessel sailing under the flag of his own country.

*Article 13.* Any changes made in the crew lists of vessels of the one Contracting Party during their stay in a port of the other Contracting Party shall be immediately communicated to the respective port authorities.

*Article 14.* 1. In case nothing else is provided for in this Agreement, the legislation in force in the territory of each Contracting Party shall be applied to crew members as regards their entry, stay and leaving that territory.

2. The appropriate authorities of each Contracting Party reserve the right to refuse access to their respective territories to persons holding identity documents indicated in Article 9 of this Agreement whom they consider undesirable.

*Article 15.* 1. If a vessel of the one Contracting Party suffers shipwreck, runs aground, is cast ashore or suffers any other accident, within the territory of the other Contracting Party, that vessel, its crew, passengers and cargo on board shall enjoy the same help and assistance as that accorded to the latter Party's own vessels, their crews, passengers and cargo on board.

2. The cargo and property on board, rescued from a vessel that has suffered an accident, shall not be liable to any customs duties and taxes unless they are delivered for use or consumption in the territory of the Contracting Party that has rendered the assistance.

3. Nothing in this Article shall hinder the application of the laws and regulations of the Contracting Parties regarding the handling and temporary storage of goods in their territory, as well as the laying of claims for rescue operations in connection with any help or assistance rendered to a vessel, its crew, passengers and cargo aboard.

*Article 16.* 1. Except at the written request of the master, the diplomatic or the consular officer, the authorities and courts of the one Contracting Party will not be involved in disputes which might arise on vessels flying the flag of the other Contracting Party during the voyage or in ports, between the master, the officers and the ratings included in the crew list, which might be connected with the crew's personal effects, with their wages and generally with the work aboard.

2. The provisions of this Article do not apply to acts or disputes which are detrimental to public order and violate the tranquillity, safety and laws of either Contracting Party.

*Article 17.* All payments between the two Contracting Parties arising from carriage of goods by sea, services rendered, ship-repair operations and others related to merchant shipping, shall be made in free convertible currency according to international currency exchange rules in force in the territory of the Contracting Parties.

*Article 18.* 1. The income and profits realised by shipping enterprises of the one Contracting Party in the territory of the other Contracting Party as a result of carriage of goods by sea shall be exempted from any charges in that territory and shall be freely and immediately remitted according to creditor's instructions.

2. They may be used also for effecting payments in the territory in which they have been realized.

*Article 19.* 1. The Contracting Parties shall render each other all-round assistance for developing the cooperation in the field of merchant shipping between their authorities, shipping enterprises, and organizations concerned with navigation and transportation of goods by sea, set up and operating in the territory of either of them according to their national legislation.

2. For the purpose of efficient implementation of this Agreement and for consideration of any other shipping matters of mutual interest a Joint Commission composed of representatives of the competent authorities of the two Contracting Parties is set up. The Commission may be convened at the request of either Contracting Party.

3. To this effect the competent authorities shall be the Ministry of Communications and Works on the part of the Republic of Cyprus and the Ministry of Transport on the part of the People's Republic of Bulgaria.

*Article 20.* Any alteration of, or amendment to, this Agreement shall be agreed upon by the Contracting Parties and shall come into force on the date of receiving the last notification, through diplomatic channels, on fulfilment of the respective procedures in the two countries.

*Article 21.* Any differences of opinion with regard to interpretation or application of this Agreement shall be settled by direct negotiations between the competent authorities of the Contracting Parties. In case the Contracting Parties are unable to come to an agreement the differences of opinion shall be settled through diplomatic channels.

*Article 22.* 1. This Agreement is concluded for an unlimited period of time and shall enter into force 30 (thirty) days after the receipt of the last notification, through diplomatic channels, on fulfilment of the respective procedures in both countries.

2. This Agreement shall remain in force until one of the Contracting Parties denounces it through diplomatic channels. The denunciation shall be effective 6 (six) months after the date of receipt of the respective notification.

DONE in Sofia on this 19th day of December 1985 in two original copies in the English language, both texts being equally authentic.

For the Government  
of the Republic of Cyprus:

[Signed — Signé]<sup>1</sup>

For the Government  
of the People's Republic  
of Bulgaria:

[Signed — Signé]<sup>2</sup>

---

<sup>1</sup> Signed by Rois Nicolaidis — Signé par Rois Nicolaidis.

<sup>2</sup> Signed by Vassil Tsanov — Signé par Vassil Tsanov.



## [TRADUCTION — TRANSLATION]

**ACCORD<sup>1</sup> ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE DE CHYPRE ET LE GOUVERNEMENT DE LA RÉPUBLIQUE POPULAIRE DE BULGARIE RELATIF À LA COOPÉRATION EN MATIÈRE DE MARINE MARCHANDE**

Le Gouvernement de la République de Chypre et le Gouvernement de la République populaire de la Bulgarie (ci-après dénommés «les Parties contractantes»);

Désireux de renforcer les relations amicales entre la République de Chypre et la République populaire de Bulgarie;

A l'effet de développer et d'étendre la coopération entre la République de Chypre et la République populaire de Bulgarie dans le domaine de la marine marchande conformément aux principes de droit international, tels qu'énoncés notamment dans l'Acte final de la Conférence sur la sécurité et la coopération en Europe<sup>2</sup>,

Sont convenus de ce qui suit :

*Article premier.* Les Parties contractantes conviennent de coopérer sur la base des principes de l'égalité souveraine, de l'avantage mutuel, du respect mutuel de leurs lois respectives et du principe de la liberté de la navigation maritime en vue de développer les relations entre la République de Chypre et la République populaire de Bulgarie dans le domaine de la marine marchande.

*Article 2.* Aux fins du présent Accord :

a) L'expression «navire d'une Partie contractante» désigne tout navire marchand battant le pavillon de ladite Partie conformément à sa législation et immatriculé sur son territoire.

Cette expression ne s'applique pas aux navires de guerre, aux navires de recherche, aux navires de pêche et autres navires s'adonnant à des activités non commerciales.

b) L'expression «membre de l'équipage» désigne toute personne, y compris le capitaine, effectivement employée à bord du navire et s'acquittant de tâches liées à l'exploitation, à la navigation ou à l'entretien du navire et inscrite sur le rôle d'équipage.

c) L'expression «port d'une Partie contractante» désigne tout port de mer, y compris les rades, situé sur le territoire de ladite Partie contractante, qui a été approuvé et légalement ouvert à la navigation maritime internationale par ladite Partie.

*Article 3.* Le présent Accord s'applique au territoire de la République de Chypre et au territoire de la République populaire de Bulgarie.

*Article 4.* 1. Les Parties contractantes se prêtent assistance sur tous les plans en vue de développer la coopération dans le domaine des transports maritimes et s'abstiennent de toute action de nature à entraver ce développement.

<sup>1</sup> Entré en vigueur le 3 novembre 1986, soit 30 jours après la date de réception de la dernière des notifications (effectuées les 4 septembre et 3 octobre 1986) par lesquelles les Parties contractantes s'étaient informées de l'accomplissement des procédures requises, conformément au paragraphe 1 de l'article 22.

<sup>2</sup> *Notes et Etudes documentaires*, n<sup>os</sup> 4271-4272 (15 mars 1976), p. 48 (La Documentation française).

2. Les Parties contractantes conviennent :

- a) D'encourager leurs navires à participer au transport de marchandises entre les ports de la République de Chypre et les ports de la République populaire de Bulgarie;
- b) De ne pas empêcher les navires d'une Partie contractante de participer au transport de marchandises entre les ports de l'autre Partie contractante et à partir et à destination de ports de pays tiers.

3. Les dispositions du présent article n'affectent pas le droit des navires battant pavillon d'un Etat tiers à participer au transport de marchandises entre les ports des Parties contractantes ainsi qu'entre les ports d'une Partie contractante et les ports de pays tiers.

4. En vue d'appliquer les dispositions du présent article, les entreprises de transport maritime constituées sur le territoire de l'une ou l'autre Partie contractante et exploitées conformément à sa législation peuvent établir et exploiter des services distincts ou conjoints et conclure des accords bilatéraux concernant des questions techniques, organisationnelles ou commerciales ayant trait aux transports maritimes.

*Article 5.* Chaque Partie contractante a le droit d'établir une représentation, si besoin est, de ses entreprises ou sociétés de transport maritime sur le territoire de l'autre Partie contractante. Les activités de cette représentation sont menées en conformité des lois et règlements en vigueur sur le territoire de la Partie où elle a été établie.

*Article 6.* 1. Chaque Partie contractante accorde aux navires, équipages, passagers et cargaisons de l'autre Partie contractante séjournant dans un de ses ports les mêmes conditions et le même traitement qu'aux navires, équipages, passagers et cargaisons de la nation la plus favorisée en ce qui concerne le libre accès à ses ports, le séjour au port, l'utilisation de ses ports pour les opérations usuelles de chargement et de déchargement, d'embarquement et de débarquement des passagers, l'utilisation de ses installations pour les opérations commerciales de toute nature, la libre sortie du port et le recouvrement des droits, charges et redevances.

2. Les dispositions du présent article ne portent pas atteinte aux activités de transport maritime ou de navigation qui sont légalement réservées aux autorités nationales, telles que le cabotage, le pilotage, le remorquage ou la pêche côtière.

*Article 7.* Les Parties contractantes adoptent, dans les limites de leurs lois et règlements respectifs, toutes mesures appropriées pour empêcher, autant que possible, que les navires soient inutilement retardés au port et pour simplifier autant que possible l'accomplissement des formalités administratives, douanières et sanitaires prévues dans les ports, notamment en ce qui concerne les navires à passagers.

*Article 8.* 1. Chaque Partie contractante reconnaît les documents certifiant la nationalité du navire, les certificats de jauge et autres documents de bord, y compris les brevets de compétence des membres de l'équipage, délivrés ou reconnus par les autorités compétentes de l'autre Partie contractante conformément à la législation nationale et aux conventions internationales en vigueur et ratifiés par ladite Partie contractante.

2. Les navires de l'une des Parties contractantes possédant des certificats de jauge qui ont été régulièrement délivrés ou reconnus par ses autorités compétentes ne sont pas rejaugés dans les ports de l'autre Partie contractante. Le calcul et le recou-

vement des taxes portuaires et autres droits et redevances est effectué sur la base des données figurant sur le certificat de jauge.

*Article 9.* Chaque Partie contractante reconnaît les pièces d'identité de gens de mer délivrées par les autorités compétentes de l'autre Partie contractante.

Ces pièces sont :

- Pour la République de Chypre, le « passeport de la République de Chypre » et le « livret de marin de Chypre »;
- Pour la République populaire de Bulgarie, le « passeport de marin ».

*Article 10.* 1. Les personnes titulaires des pièces d'identité visées à l'article 9 du présent Accord, qui sont des membres de l'équipage en vertu de l'alinéa *b* de l'article 2 de l'Accord, sont autorisées à descendre à terre sans visa sur le territoire de la municipalité dont relève le port de l'autre Partie contractante durant le séjour du navire au port, à condition que leurs noms figurent sur le rôle d'équipage et sur la liste soumise aux autorités portuaires par le capitaine.

2. De leur descente à terre jusqu'à leur retour à bord, les intéressés doivent observer les lois et règlements nationaux en vigueur sur le territoire de la Partie en question. Elles sont tenues de se soumettre aux contrôles frontalier et douanier prévus dans le port.

3. Le capitaine du navire d'une Partie contractante qui séjourne dans le port de l'autre Partie, ou un membre de l'équipage autorisé par lui, peut contacter et rencontrer les représentants diplomatiques ou consulaires de l'Etat dont le navire bat pavillon, à condition qu'il observe la législation en vigueur sur le territoire de cette Partie. Les fonctionnaires diplomatiques et consulaires pertinents ont, dans les mêmes conditions, le droit de visiter le navire battant pavillon de leur Etat.

*Article 11.* 1. Les personnes possédant les pièces d'identité visées à l'article 9 mais qui ne sont pas membres de l'équipage au sens de l'alinéa *b* de l'article 2 peuvent, si elles possèdent un document attestant qu'il leur faut monter à bord ou quitter le navire, entrer sur le territoire de l'autre Partie contractante, le traverser en transit ou en sortir, quelque soit le mode de transport utilisé pour se rendre à un navire, séjourner au port de cette Partie, être transféré sur un autre navire ou regagner leurs pays d'origine, ou pour toute autre raison jugée raisonnable par les autorités locales compétentes.

2. Dans tous les cas mentionnés ci-dessus, les autorités compétentes de l'autre Partie contractante procèdent aux formalités nécessaires dans les délais les plus brefs.

*Article 12.* Si un membre de l'équipage d'un navire de l'une des Parties contractantes, au sens de l'alinéa *b* de l'article 2 du présent Accord, doit demeurer sur le territoire de l'autre Partie contractante pour y être hospitalisé, les autorités compétentes de cette Partie lui prêtent toute l'assistance voulue à cet effet, de même que pour regagner son pays d'origine après sa sortie d'hôpital, ou pour embarquer sur un navire battant pavillon de son pays.

*Article 13.* Les modifications apportées au rôle de l'équipage d'un navire d'une Partie contractante durant son séjour au port de l'autre Partie contractante sont immédiatement communiquées aux autorités portuaires respectives.

*Article 14.* 1. Sauf dispositions expresses du présent Accord, la législation en vigueur sur le territoire de chacune des Parties contractantes s'applique aux membres des équipages en ce qui concerne leur entrée, leur séjour et leur sortie du territoire.

2. Les autorités compétentes de chacune des Parties contractantes se réservent le droit de refuser l'accès de leurs territoires respectifs aux titulaires des pièces d'identité visées à l'article 9 du présent Accord qu'elles jugent indésirables.

*Article 15.* 1. Si un navire de l'une des Parties contractantes fait naufrage, s'échoue, est jeté à la côte ou subit tout autre accident sur le territoire de l'autre Partie contractante, ce navire, son équipage, ses passagers et sa cargaison bénéficient de la même aide et de la même assistance que celle accordée aux navires, aux équipages, aux passagers et aux cargaisons de l'autre Partie.

2. Les cargaisons et l'armement provenant du sauvetage d'un navire qui a subi un accident sont exonérés de tous droits de douane ou taxes sur le territoire de la Partie contractante qui a prêté assistance au navire à moins qu'ils ne soient destinés à y être utilisés ou consommés.

3. Aucune disposition du présent article n'empêche l'application des lois et règlements des Parties contractantes relatives à la manutention et à l'entreposage provisoire sur leur territoire, ainsi qu'à la présentation de demandes d'indemnisation au titre d'opérations de sauvetage menées pour prêter aide ou assistance à un navire, à son équipage, à ses passagers et à sa cargaison.

*Article 16.* 1. Sauf à la demande écrite du capitaine, le fonctionnaire diplomatique ou consulaire, les autorités et les tribunaux de l'une des Parties contractantes n'interviennent pas dans les différends qui peuvent surgir à bord de navires battant pavillon de l'autre Partie contractante, durant le voyage ou au port, entre le capitaine, les officiers, les matelots inscrits sur le rôle d'équipage et qui ont trait aux effets personnels des membres de l'équipage, à leur salaire et, généralement, aux conditions de travail à bord.

2. Les dispositions du présent article ne s'appliquent pas aux actes et aux différends qui portent atteinte à l'ordre public et troublent la tranquillité, nuisent à la sécurité ou enfreignent les lois de l'autre Partie contractante.

*Article 17.* Tous les paiements entre les deux Parties contractantes au titre du transport de marchandises par mer, de services rendus, de réparation de navires et autres opérations liées à la navigation maritime sont effectués en monnaie librement convertible conformément aux règles en vigueur en matière de contrôle des changes sur le territoire des Parties contractantes.

*Article 18.* 1. Les recettes et bénéfices provenant du transport de marchandises par mer réalisés par des entreprises de transport maritime de l'une des Parties contractantes sur le territoire de l'autre Partie contractante sont exonérés de tous droits sur ce territoire et sont transférés librement et immédiatement, conformément aux instructions du bénéficiaire.

2. Ces recettes et bénéfices peuvent également servir à effectuer des paiements sur le territoire sur lequel ils ont été réalisés.

*Article 19.* 1. Les Parties contractantes se prêtent mutuellement assistance sur tous les plans en vue de développer la coopération dans le domaine des transports maritimes entre leurs autorités, entreprises de transport maritime et organisations intéressées à la navigation et au transport des marchandises par mer, établies sur le territoire de l'une d'elles et y exerçant leur activité, conformément à sa législation nationale.

2. Afin d'assurer la bonne application du présent Accord et l'examen de toutes autres questions relatives aux transports maritimes d'intérêt mutuel, il est créé une Commission mixte composée de représentants des autorités compétentes des deux Parties contractantes. La Commission peut être réunie à la demande de l'une des Parties.

3. Les autorités compétentes à cet effet sont le Ministère des communications et des travaux publics pour ce qui est de la République de Chypre et le Ministère des transports pour ce qui est de la République populaire de Bulgarie.

*Article 20.* Toute modification ou amendement au présent Accord sera arrêté de concert par les Parties contractantes et entrera en vigueur à la date à laquelle aura été reçue par la voie diplomatique la dernière des notifications relatives à l'accomplissement de leurs procédures respectives par les deux pays.

*Article 21.* Toute divergence concernant l'interprétation ou l'application du présent Accord est réglée par voie de négociation directe entre les autorités compétentes des Parties contractantes. Si celles-ci ne peuvent parvenir à un accord, les divergences sont réglées par la voie diplomatique.

*Article 22.* 1. Le présent Accord est conclu pour une durée indéfinie et entrera en vigueur trente (30) jours après la date à laquelle aura été reçue la dernière notification, par la voie diplomatique, de l'accomplissement des procédures requises dans les deux pays.

2. Le présent Accord demeurera en vigueur jusqu'à ce que l'une des Parties contractantes le dénonce par la voie diplomatique. La dénonciation prendra effet six (6) mois après la date de réception de la notification de dénonciation.

FAIT à Sofia, le 19 décembre 1985, en deux exemplaires originaux en langue anglaise, les deux textes faisant également foi.

Pour le Gouvernement  
de la République de Chypre :

[ROIS NICOLAIDES]

Pour le Gouvernement  
de la République populaire  
de Bulgarie :

[VASSIL TSANOV]



**No. 24599**

---

**BULGARIA  
and  
NICARAGUA**

**Agreement on simplified visa regulations. Signed at Sofia on  
22 November 1982**

*Authentic texts: Bulgarian and Spanish.  
Registered by Bulgaria on 19 January 1987.*

---

**BULGARIE  
et  
NICARAGUA**

**Accord d'allégement du régime de visa. Signé à Sofia  
le 22 novembre 1982**

*Textes authentiques : bulgare et espagnol.  
Enregistré par la Bulgarie le 19 janvier 1987.*

[BULGARIAN TEXT — TEXTE BULGARE]

СПОГОДБА ЗА ОБЛЕКЧЕН ВИЗОВ РЕЖИМ МЕЖДУ ПРАВИТЕЛСТВОТО НА НАРОДНА РЕПУБЛИКА БЪЛГАРИЯ И ПРАВИТЕЛСТВОТО ЗА НАЦИОНАЛНО ВЪЗСТАНОВЯВАНЕ НА РЕПУБЛИКА НИКАРАГУА

Правителството на Народна република България и Правителството за национално възстановяване на Република Никарагуа,

в желанието си да улеснят служебните и частни пътувания на своите граждани и с това да съдействуват за по-нататъшното развитие на дружеските отношения между двете страни,

се споразумяха за следното:

*Член 1.* 1. Съгласно тази Спогодба пътуванията на гражданите на двете договарящи се страни се осъществяват със следните видове паспорти:

За Народна република България:

- а) Дипломатически паспорт;
- б) Служебен паспорт;
- в) Обикновен задграничен паспорт;
- г) Моряшки паспорт;
- д) Удостоверение (пасаван) за завръщане в Народна република България.

За Република Никарагуа:

- а) Дипломатически паспорт;
- б) Служебен паспорт;
- в) Официален паспорт;
- г) Обикновен паспорт;
- д) Документ за самоличност и пътувания (пасаван).

2. Компетентните органи на двете договарящи се страни си разменят образци на паспорти, както и се уведомяват за настъпили промени до 30 дни преди тяхното въвеждане.

*Член 2.* Гражданите на едната от договарящите се страни, които притежават валидни дипломатически, официални или служебни паспорти, могат да влизат на територията на другата договаряща се страна и да пребивават на тази територия до 90 дни без входна виза.

*Член 3.* Членовете на дипломатическото или друго официално представителство на едната от договарящите се страни, носител на дипломатически, официални или служебни български или никарагуански паспорти, както и членовете на техните семейства, които живеят заедно с тях, могат по време на техния служебен престой да пребивават на територията на другата договаряща се страна без входни визи.



*Член 4.* Двете договарящи се страни издават безплатно веднага и без формалности транзитни визи, а също така и входни визи с право на престой до 60 дни на членовете на екипажите на самолети и кораби, с които същите влизат на територията на другата договаряща се страна или преминават транзит през нея.

*Член 5.* Двете договарящи се страни издават безплатно в 7-дневен срок от датата на поискването входни визи на гражданите на другата договаряща се страна, с изключение на случаите, посочени в чл.чл. 2,3 и 4 на тази Спогодба.

Транзитните визи се издават безплатно, веднага и без формалности.

*Член 6.* Двете договарящи се страни могат да преустановяват временно приложението на тази Спогодба в изключителни случаи (епидемии, стихийни бедствия и други подобни), като съобщят за това на другата договаряща се страна по дипломатически път в срок от 24 часа, считано от въвеждането на ограничителните мерки.

*Член 7.* Гражданите на една от договарящите се страни, пребиваващи на територията на другата договаряща се страна, са длъжни да спазват нейното законодателство.

Двете договарящи се страни си запазват правото да отказват влизането или прекратяват пребиваването в страната на лица, които те считат за неприемливи или нежелани, като за това уведомяват съответното дипломатическо или друго официално представителство.

*Член 8.* Гражданите на едната от договарящите се страни, изгубили паспортите си на територията на другата договаряща се страна, са длъжни да съобщят за това на местните компетентни органи, които им издават безплатно документ потвърждаващ тяхното заявление. В тези случаи съответното дипломатическо или консулско представителство им издава нов документ за пътуване. Те могат да напускат територията на тази страна с изходна виза, издадена безплатно от местните компетентни органи по установения ред.

*Член 9.* Двете договарящи се страни могат да предлагат изменение и допълнение на тази Спогодба. Новите разпоредби влизат в сила след като двете договарящи се страни изразят съгласието си чрез размяна на вербалии ноти.

*Член 10.* Тази Спогодба се сключва за неопределен срок и влиза в сила 30 дни от датата на размяната на вербалните ноти, с които договарящите се страни взаимно се уведомяват за одобряването ѝ от техните правителства.

Всяка договаряща се страна може да прекрати действието на тази Спогодба 90 дни след връчването по дипломатически път на писменото предизвестие за прекратяването на другата договаряща се страна.

СЪСТАВЕНА в София на 22 ноември 1982 година в два оригинални екземпляра, всеки на български и испански езици, като и двата текста имат еднаква сила.

За Правителството  
на Народна Република България:

[Signed — Signé]

ПЕТЪР МЛАДЕНОВ  
Министър на външните работи

За Правителството  
на Република Никарагуа:

[Signed — Signé]

МИГЕЛ Д'ЕСКОТО БРОКМАН  
Министър на външните работи

---

[SPANISH TEXT — TEXTE ESPAGNOL]

CONVENIO DE RÉGIMEN DE VISADOS ACORDADO ENTRE EL GOBIERNO DE LA REPÚBLICA POPULAR DE BULGARIA Y EL GOBIERNO DE RECONSTRUCCIÓN NACIONAL DE LA REPÚBLICA DE NICARAGUA

El Gobierno de la República Popular de Bulgaria y el Gobierno de Reconstrucción Nacional de la República de Nicaragua, deseosos de facilitar los viajes oficiales, de servicio y privados de sus ciudadanos y de contribuir al desarrollo ulterior de las relaciones amistosas entre los dos países, convinieron en lo siguiente:

*Artículo 1.* 1. Conforme [al] presente Convenio los viajes de los ciudadanos de ambos países se realizarán con los siguientes pasaportes:

Por la República Popular de Bulgaria:

- a) Pasaporte Diplomático;
- b) Pasaporte de Servicio;
- c) Pasaporte Ordinario;
- d) Pasaporte Marítimo;
- e) Certificado (pasavante) de regreso en la República Popular de Bulgaria.

Por la República de Nicaragua:

- a) Pasaporte Diplomático;
- b) Pasaporte de Servicio;
- c) Pasaporte Oficial;
- d) Pasaporte Ordinario;
- e) Documento de Identidad y Viaje.

2. Las autoridades competentes de ambas partes contratantes, se intercambiarán los respectivos modelos de pasaportes, así como su eventual cambio, a más tardar treinta días antes de entrar en uso y vigencia.

*Artículo 2.* Los ciudadanos de una de las partes contratantes, titulares de pasaportes diplomáticos, oficiales o de servicio válidos, podrán entrar en el territorio de la otra parte contratante y permanecer en este territorio por un período no superior a noventa días sin necesidad de visado de entrada.

*Artículo 3.* Los miembros de la Representación diplomática o de otra Representación oficial de una de las Partes Contratantes, titulares de pasaportes diplomáticos, oficiales o de servicio búlgaros o nicaragüenses, así como sus familiares que vivan junto con ellos, podrán permanecer en el territorio de la otra parte contratante por el período que dure su Misión sin necesidad de visado de entrada.

*Artículo 4.* Ambas Partes Contratantes concederán gratuita e inmediatamente sin formalidades visados de tránsito, así como visados de entrada, con

derecho de estancia, hasta por 60 días a los miembros de las tripulaciones de aviones y de barcos en caso de entrada o de paso de tránsito por el territorio de la otra Parte Contratante.

*Artículo 5.* Ambas Partes Contratantes concederán gratuitamente visas en un plazo hasta de siete días contando de la fecha de la solicitud de visados de entrada a los ciudadanos que efectúan viajes, excepto los casos enumerados en los artículos 2, 3 y 4 de este Convenio.

Los visados de tránsito se concederán gratuita e inmediatamente sin formalidades.

*Artículo 6.* Ambas Partes Contratantes podrán interrumpir temporalmente la aplicación del presente Convenio en casos excepcionales (epidemias, calamidades naturales y otras de este tipo), comunicando por vía diplomática a la otra Parte Contratante en un plazo de 24 horas, contando a partir de la aplicación de las medidas respectivas.

*Artículo 7.* Los ciudadanos de cada una de las Partes Contratantes que residen en el territorio de la otra Parte Contratante están obligados a cumplir las leyes y los reglamentos vigentes en el país.

Ambas Partes Contratantes se reservan el derecho de negar la entrada o de interrumpir la estancia en el país de personas consideradas como inaceptables o indeseables, en cuyo caso comunicará a la Representación diplomática o a la otra Oficial correspondiente.

*Artículo 8.* Los ciudadanos de la Parte Contratante que pierden sus pasaportes en el territorio de la otra Parte Contratante deberán denunciar el hecho a las autoridades competentes del lugar de la pérdida, y éstos les certificarán gratuitamente un documento confirmando su declaración. En este caso la Representación diplomática o consular respectiva les concederá un nuevo documento de viaje. Estas personas podrán abandonar el territorio de este país con visado de salida otorgado gratuitamente por las autoridades competentes locales según el orden establecido.

*Artículo 9.* Ambas Partes Contratantes podrán proponer modificaciones o completar el presente Convenio. Las nuevas cláusulas modificatorias entrarán en vigor después del consentimiento expresado por escrito en notas verbales intercambiadas.

*Artículo 10.* El presente Convenio se firma por un período indeterminado y entrará en vigor treinta días después de realizado el canje de notas verbales por las cuales las partes contratantes se informan mutuamente de la ratificación de ambos Gobiernos.

Cada Parte Contratante podrá denunciar la vigencia del presente Convenio noventa días después de entregar por vía diplomática la notificación escrita de su denuncia a la otra Parte Contratante.

ELABORADO en Sofía, el 22 de noviembre de 1982, en dos ejemplares, en búlgaro y español, los dos textos igualmente auténticos.

Por el Gobierno  
de la República Popular  
de Bulgaria:

[*Signed — Signé*]

PETR MLADENOV  
Ministro de Asuntos Exteriores

Por el Gobierno  
de Reconstrucción Nacional  
de la República de Nicaragua:

[*Signed — Signé*]

MIGUEL D'ESCOTO BROCKMANN  
Ministro del Exterior

## [TRANSLATION — TRADUCTION]

**AGREEMENT<sup>1</sup> ON SIMPLIFIED VISA REGULATIONS BETWEEN  
THE GOVERNMENT OF THE PEOPLE'S REPUBLIC OF  
BULGARIA AND THE GOVERNMENT OF NATIONAL RECON-  
STRUCTION OF THE REPUBLIC OF NICARAGUA**

The Government of the People's Republic of Bulgaria and the Government of National Reconstruction of the Republic of Nicaragua,

Desiring to facilitate official service and private travel by their citizens and thereby to contribute to the further development of friendly relations between the two countries,

Have agreed as follows:

*Article 1.* 1. In accordance with this Agreement, citizens of the two countries may travel with the following passports:

In the case of the People's Republic of Bulgaria:

- (a) Diplomatic passport;
- (b) Service passport;
- (c) Ordinary passport for travel abroad;
- (d) Seaman's passport;
- (e) Certificate for return to the People's Republic of Bulgaria.

In the case of the People's Republic Nicaragua:

- (a) Diplomatic passport;
- (b) Service passport;
- (c) Official passport;
- (d) Ordinary passport;
- (e) Identity and travel document.

2. The competent authorities of the two Contracting Parties shall exchange models of passports and notify each other of any changes therein at least 30 days before they are introduced.

*Article 2.* Citizens of one Contracting Party, holding valid diplomatic, official or service passports, may enter the territory of the other Contracting Party and stay there for a maximum period of 90 days without an entry visa.

*Article 3.* Members of the diplomatic mission or of another official mission of one of the Contracting Parties, who hold Bulgarian or Nicaraguan diplomatic, official or service passports, and members of their families residing with them, may stay in the territory of the other Contracting Party during the period of their official assignment without an entry visa.

<sup>1</sup> Came into force on 1 April 1983, i.e., 30 days after the exchange of notes (effected on 1 and 2 March 1983) by which the Contracting Parties informed each other of its ratification, in accordance with article 10.

*Article 4.* The two Contracting Parties shall issue, free of charge and without formalities, transit visas and also entry visas valid for a stay of up to 60 days to crew members of aircraft and vessels when they are entering or travelling in transit through the territory of the other Contracting Party.

*Article 5.* Each Contracting Party shall issue free of charge, within a period not exceeding seven days from the date of application, entry visas to citizens of the other Contracting Party, except in the cases specified in articles 2, 3 and 4 of this Agreement.

Transit visas shall be issued free of charge and immediately, without formalities.

*Article 6.* The two Contracting Parties may temporarily suspend the application of this Agreement in exceptional cases (epidemics, natural disasters and the like), in which case they shall so inform the other Contracting Party through the diplomatic channel within a period of 24 hours reckoned from the time of adoption of the restrictive measures.

*Article 7.* Citizens of either Contracting Party staying in the territory of the other Contracting Party shall be required to comply with the laws and regulations in force in that country.

The two Contracting Parties reserve the right to deny entry or terminate the stay in their country of persons considered unacceptable or undesirable, in which case they shall so inform the diplomatic or other official mission concerned.

*Article 8.* Citizens of one Contracting Party who lose their passports in the territory of the other Contracting Party shall be required to report the loss to the competent local authorities which shall issue free of charge a document confirming their report. In such cases, the diplomatic or consular mission concerned shall issue them a new travel document. Such persons may leave the territory of that country with an exit visa issued free of charge by the competent local authorities in accordance with the usual practice.

*Article 9.* The two Contracting Parties may propose amendments or additions to this Agreement. The new provisions shall enter into force after the two Contracting Parties signify their agreement thereto in an exchange of notes verbales.

*Article 10.* This Agreement is concluded for an indefinite period and shall enter into force 30 days after the exchange of the notes verbales in which the Contracting Parties inform each other of its ratification by their Governments.

Either Contracting Party may suspend application of this Agreement 90 days after written notice of denunciation has been given through the diplomatic channel to the other Contracting Party.

DONE at Sofia on 22 November 1982, in duplicate, in the Bulgarian and Spanish languages, both texts being equally authentic.

For the Government  
of the People's Republic  
of Bulgaria:

[*Signed*]

PETR MLADENOV  
Minister for Foreign Affairs

For the Government  
of National Reconstruction  
of the Republic of Nicaragua:

[*Signed*]

MIGUEL D'ESCOTO BROCKMANN  
Minister for Foreign Affairs

---



## [TRADUCTION — TRANSLATION]

**ACCORD<sup>1</sup> D'ALLÈGEMENT DU RÉGIME DE VISAS ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE POPULAIRE DE BULGARIE ET LE GOUVERNEMENT DE RECONSTRUCTION NATIONALE DE LA RÉPUBLIQUE DU NICARAGUA**

Le Gouvernement de la République populaire de Bulgarie et le Gouvernement de reconstruction nationale de la République de Nicaragua,

Désireux de faciliter les voyages officiels, de service et privés de leurs ressortissants et de contribuer au développement ultérieur des relations amicales entre les deux pays,

Sont convenus de ce qui suit :

*Article premier.* 1) Conformément au présent Accord, les voyages des ressortissants des deux pays seront effectués avec les passeports suivants :

Pour ce qui est de la République populaire de Bulgarie :

- a) Le passeport diplomatique;
- b) Le passeport de service;
- c) Le passeport ordinaire;
- d) Le passeport maritime;
- e) Le certificat (passavant) de retour en République populaire de Bulgarie.

Pour ce qui est de la République du Nicaragua :

- a) Le passeport diplomatique;
- b) Le passeport de service;
- c) Le passeport officiel;
- d) Le passeport ordinaire;
- e) Les papiers d'identité et de voyage.

2. Les autorités compétentes des deux Parties contractantes échangeront leurs modèles respectifs de passeports, ainsi que les modèles qui viendraient à les modifier ou à les remplacer, 30 jours au plus avant leur mise en service.

*Article 2.* Les ressortissants de l'une des Parties contractantes, titulaires de passeports diplomatiques, officiels ou de service valides, pourront entrer sur le territoire de l'autre Partie contractante et y séjourner pendant une période de 90 jours au plus sans avoir besoin de visa d'entrée.

*Article 3.* Les membres de la représentation diplomatique ou de toute autre représentation officielle de l'autre Partie contractante, titulaires de passeports diplomatiques, officiels ou de service, bulgares ou nicaraguayens, ainsi que les membres de leur famille qui font Partie de leur ménage, pourront demeurer sur le territoire de l'autre Partie contractante pendant la durée de leur mission sans avoir besoin de visa d'entrée.

<sup>1</sup> Entré en vigueur le 1<sup>er</sup> avril 1983, soit 30 jours après l'échange de notes (effectué les 1<sup>er</sup> et 2 mars 1983) par lesquelles les Parties contractantes se sont informées de sa ratification, conformément à l'article 10.

*Article 4.* Les deux Parties contractantes accorderont gratuitement et immédiatement, sans formalités, des visas de transit ainsi que des visas d'entrée assortis d'un droit de séjour allant jusqu'à 60 jours aux membres des équipages des avions et des navires entrant ou passant en transit sur le territoire de l'autre Partie contractante.

*Article 5.* Les deux Parties contractantes accorderont gratuitement, dans un délai de sept jours au plus à compter de la date de présentation de la demande, des visas d'entrée aux ressortissants faisant des voyages, sauf dans les cas énumérés aux articles 2, 3 et 4 du présent Accord.

Les visas de transit seront accordés gratuitement et immédiatement, sans formalités.

*Article 6.* Les deux Parties contractantes pourront suspendre temporairement l'application du présent Accord dans des cas exceptionnels (épidémies, catastrophes naturelles ou autres de nature analogue), en faisant part de cette suspension par la voie diplomatique à l'autre Partie contractante, dans un délai de 24 heures à compter de l'application des mesures en cause.

*Article 7.* Les ressortissants de chacune des Parties contractantes qui résident sur le territoire de l'autre Partie contractante, sont tenus de respecter les lois et règlements en vigueur dans le pays.

Les deux Parties contractantes se réservent le droit de refuser l'entrée ou d'interrompre le séjour dans le pays de personnes considérées comme inacceptables ou indésirables. Elles portent le fait à la connaissance de la représentation diplomatique ou autre représentation officielle compétente.

*Article 8.* Les ressortissants d'une Partie contractante qui perdent leur passeport sur le territoire de l'autre Partie contractante doivent signaler le fait aux autorités compétentes du lieu où la perte est intervenue; celles-ci établissent gratuitement un certificat confirmant leur déclaration. En pareil cas, la représentation diplomatique ou consulaire accorde un nouveau document de voyage aux intéressés. Ceux-ci peuvent quitter le territoire dudit pays avec un visa de sortie délivré gratuitement par les autorités locales compétentes suivant l'ordre établi.

*Article 9.* Les deux Parties contractantes pourront proposer des modifications au présent Accord ou le compléter. De nouvelles clauses portant modification de l'Accord entreront en vigueur lorsque les Parties auront exprimé leur consentement par écrit moyennant un échange de notes verbales.

*Article 10.* Le présent Accord est conclu pour une durée indéterminée et entrera en vigueur 30 jours après l'échange des notes verbales par lesquelles les Parties contractantes se seront informées mutuellement de sa ratification par les deux Gouvernements.

Chaque Partie contractante pourra dénoncer le présent Accord 90 jours après avoir transmis par la voie diplomatique une notification écrite de dénonciation à l'autre Partie contractante.

FAIT à Sofia, le 22 novembre 1982 en deux exemplaires, en langues bulgare et espagnole, les deux textes faisant également foi.

Pour le Gouvernement  
de la République populaire  
de Bulgarie :  
Le Ministre des affaires extérieures,  
PETR MILADENOV

Pour le Gouvernement  
de reconstruction nationale  
de la République du Nicaragua :  
Le Ministre des affaires extérieures,  
MIGUEL D'ESCOTO BROCKMANN

---



**No. 24600**

---

**BULGARIA  
and  
UGANDA**

**Agreement for co-operation in the field of culture and science. Signed at Sofia on 22 August 1984**

*Authentic texts: Bulgarian and English.*

*Registered by Bulgaria on 19 January 1987.*

---

**BULGARIE  
et  
OUGANDA**

**Accord de coopération dans le domaine de la science et de la culture. Signé à Sofia le 22 août 1984**

*Textes authentiques : bulgare et anglais.*

*Enregistré par la Bulgarie le 19 janvier 1987.*

[BULGARIAN TEXT — TEXTE BULGARE]

## СПОГОДБА ЗА СЪТРУДНИЧЕСТВО В ОБЛАСТТА НА КУЛТУРАТА И НАУКАТА МЕЖДУ ПРАВИТЕЛСТВОТО НА НАРОДНА РЕПУБЛИКА БЪЛГАРИЯ И ПРАВИТЕЛСТВОТО НА РЕПУБЛИКА УГАНДА

Правителството на Народна република България и Правителството на Република Уганда, иаричани по-долу «Договарящите се Страни», в желанието си да развиват и укрепват приятелските отношения между двете страни на основата на принципите на суверейното равенство и иенамеса във вътрешните работи и отчитайки, че културният обмен и сътрудничество ще съдействува за по-доброто опознаване на техните страни и народи, се споразумяха да сключат тази Спогодба и за целта определиха за свои пълномощници:

Правителството на Народна република България: Марий Антоиов Иванов,  
Първи заместник-министър на външните работи

Правителството на Република Уганда: Джон Луулнза-Кирунда, Министър на вътрешните работи

и се договориха за следното:

*Член 1.* Договарящите се Страни ще развиват и укрепват сътрудничеството си в областта на науката, образованието, културата, изкуството, печата, радиото, телевизията, кинематографията и спорта.

*Член 2.* Договарящите се Страни ще насърчават установяването на преки контакти и развитието на сътрудничеството между своите образователни и научноизследователски институти чрез размяна на взаимни посещения на научни работници и преподаватели от висшите учебни заведения, размяна на научна информация и документация в областта на културата, историята, икономиката на съответната страна и други материали, необходими при съставяне на учебници и други публикации.

*Член 3.* Договарящите се Страни ще си сътрудничат за по-пълно и точно взаимно информиране и за отстраняване на евентуални празноти и неточности в материалите, включени в учебниците, справочниците и енциклопедиите, отнасящи се до другата Страна.

*Член 4.* Всяка една от Страните ще отпуска стипендии за следване и специализация на граждани от другата Договаряща се Страна. Специалностите и условията за приемането им ще се уточняват допълнително.

*Член 5.* Договарящите се Страни ще проучат възможностите за сключване на Спогодба за взаимно признаване еквивалентността на документите за образование, научните степени и звания.

*Член 6.* Договарящите се Страни ще поощряват сътрудничеството в областта на литературата, музиката, театъра, киното, радното и телевизията, изобразителното изкуство, музейното и библиотечното дело, чрез взаимни

гостувания на изтъкнати културни дейци с цел опознаване, предаване на знания и опит, участие в съвещания, конгреси, фестивали и международни курсове, както и ще съдействуват за установяване на пряки контакти между съответните ведомства и творчески организации в двете Страни, занимаващи се с въпросите от горепосочените области.

**Член 7.** Договарящите се Страни ще насърчават обмена на артистични състави и солисти, както и организирането на концерти, спектакли и филмови премиери с творби на другата Договаряща се Страна.

**Член 8.** Договарящите се Страни ще подпомагат взаимния обмен на научни, художествени, фото- и документални изложби.

**Член 9.** Договарящите се Страни ще полагат усилия за осигуряване участие на специалисти и делегации от другата Страна в международни културни, детски и младежки прояви, организирани на тяхна територия.

**Член 10.** Договарящите се Страни ще улесняват превода и издаването на научна и художествена литература, както и разпространението на музикални творби на автори от другата Страна.

**Член 11.** Всяка една от Договарящите се Страни ще улеснява достъпа на граждани от другата Страна до своите библиотеки, музеи, архиви, съгласно действащите в съответната Страна правни норми.

**Член 12.** Дяка от Договарящите се Страни ще улеснява гражданите на другата Страна в тяхната дейност при изпълнение на тази Спогодба в рамките на действащото в приемащата Страна законодателство.

**Член 13.** В изпълнение на тази Спогодба Договарящите се Страни ще подписват периодически планове (минимум двегодишни) за конкретно сътрудничество в областите, които засяга Спогодбата.

Финансовите условия ще бъдат включвани в съответната част на Плановите или договаряни при всеки отделен случай.

**Член 14.** Тази Спогодба влиза в сила от датата на нейното подписване. Тя се сключва за срок от 5 години и нейното действие ще се продължава автоматически за всеки следващ период от 5 години, докато една от Договарящите се Страни не я деонсира с писмено предизвестие най-малко 6 месеца преди изтичане на съответния 5-годишен период.

Съставена в София на 22 август 1984 година в два оригинални екземпляра на български и английски език, като и двата текста имат еднаква сила.

За Правителството  
на Народна Република България:

[Signed — Signé]

МАРИЙ ИВАНОВ  
Първи заместник-министър  
на външните работи

За Правителството  
на Република Уганда:

[Signed — Signé]

ДЖОН ЛУУЛИЗА-КИРУНДА  
Министър на външните работи

AGREEMENT<sup>1</sup> FOR CO-OPERATION IN THE FIELD OF CULTURE  
AND SCIENCE BETWEEN THE GOVERNMENT OF THE PEOPLES  
REPUBLIC OF BULGARIA AND THE GOVERNMENT OF  
THE REPUBLIC OF UGANDA

---

The Government of the People's Republic of Bulgaria and the Government of the Republic of Uganda, hereinafter called the "Contracting Parties", desirous to develop and consolidate the friendly relations between the two countries on the basis of sovereign equality and non-interference in the affairs of one another and considering that the cultural exchange and the cooperation will contribute to the better familiarization of their countries and peoples have agreed to conclude this Agreement and for that purpose have appointed as their representatives:

Mari Ivanov: First Deputy Minister of Foreign Affairs, Representing the Government of the People's Republic of Bulgaria; and

Dr. J. M. M. Luwuliza Kirunda: Minister of Internal Affairs, Representing the Government of the Republic of Uganda;

and have agreed as follows:

*Article 1.* The Contracting Parties will develop and consolidate their cooperation in the fields of science, education, culture, art, press, radio, television, cinematography and sport.

*Article 2.* The Contracting Parties will encourage establishment of direct contacts and development of the co-operation between their educational and scientific-research institutes through:

- (i) Exchange of mutual visits of scientific workers and lecturers of their high educational establishments,
- (ii) Exchange of scientific information and documentation in the field of culture, history, economics of the respective country and other materials necessary for the compilation of textbooks and other publications.

*Article 3.* The Contracting Parties will co-operate for more detailed and more precise information and for removal of eventual deficiencies and laxities in the materials included in the textbooks, reference books and encyclopedias concerning the other country.

*Article 4.* Each Party will endeavour to grant scholarships and fellowships to the nationals of the other country for undertaking studies and training in its institutions of higher training and research. The qualifications and conditions of their admittance will be specified later on.

*Article 5.* The Contracting Parties will examine the possibilities of concluding an agreement for mutual recognition of the equivalence of the certificates of education, the scientific degrees and titles.

---

<sup>1</sup> Came into force on 22 August 1984 by signature, in accordance with article 14.



*Article 6.* The Contracting Parties will encourage co-operation in the field of literature, music, theatre, cinema, radio and television, fine art, museums and libraries by mutual visits of eminent cultural figures with the purpose of familiarization, handing over of erudition and experience, participation at conferences, congresses, festivals and international competitions, and will also contribute to the establishment of direct contacts between the relevant institutions and creative organizations of the two countries, dealing with the problems of the above-mentioned fields.

*Article 7.* The Contracting Parties will encourage the exchange of artistic companies and soloists, and also the organization of concerts, performances and film premieres of the works of each other.

*Article 8.* The Contracting Parties will assist the mutual exchange of scientific, art, photo and documentary exhibitions.

*Article 9.* The Contracting Parties will exert efforts to ensure the participation of specialists and delegations from the other Party at the international cultural, children and youth activities, organized on their territory.

*Article 10.* The Contracting Parties will facilitate the translation and publication of scientific literature and fiction and the distribution of musical works by authors from the other country.

*Article 11.* Each Contracting Party will facilitate the access of nationals of either country to its libraries, museums, archives, in accordance with the laws in force in their respective countries.

*Article 12.* Each of the Contracting Parties will avail the residents from the other Party with necessary facilities in their activities in the fulfilment of this Agreement, within the range of the prevailing legislation of the receiving Party.

*Article 13.* In the implementation of this Agreement the Contracting Parties will sign periodical programmes (two years at minimum) for concrete co-operation in the fields covered by the Agreement.

The financial provisions will be included in the respective part of the Programmes or agreed upon every separate case.

*Article 14.* This Agreement shall come into force on the date of signature. It will remain in force for a period of 5 years and will be automatically extended for every next period of 5 years until renounced by either of the Parties giving 6 months notice to the other immediately before the expiry of the 5 years period provided always that on such renunciation, on-going commitments shall always be honoured.

DONE at Sofia on August 22, 1984 in two original copies, both in Bulgarian and English, both texts being equally authentic.

On behalf of the Government  
of the People's Republic  
of Bulgaria:

*[Signed]*

Mari Ivanov  
First Deputy Minister  
of Foreign Affairs

On behalf of the Government  
of the Republic of Uganda:

*[Signed]*

Dr. J. M. M. LUWULIZA KIRUNDA  
Minister of Internal Affairs

---

[TRADUCTION — TRANSLATION]

ACCORD<sup>1</sup> DE COOPÉRATION DANS LE DOMAINE DE LA SCIENCE  
ET DE LA CULTURE ENTRE LE GOUVERNEMENT DE LA  
RÉPUBLIQUE POPULAIRE DE BULGARIE ET LE GOUVERNE-  
MENT DE LA RÉPUBLIQUE DE L'OUGANDA

Le Gouvernement de la République populaire de Bulgarie et le Gouvernement de la République de l'Ouganda (ci-après dénommés les « Parties contractantes »), mus par le désir de développer et de consolider les relations amicales entre les deux pays sur la base des principes d'égalité souveraine et de non-ingérence dans les affaires de l'autre Partie et considérant que les échanges culturels et la coopération contribueront à une meilleure compréhension réciproque de leurs pays et de leurs peuples, sont convenus de conclure le présent Accord et ont, à cette fin, désigné en tant que leurs représentants :

Mari Ivanov : Premier Vice-Ministre des affaires étrangères, représentant le Gouvernement de la République populaire de Bulgarie; et

J. M. M. Luwuliza Kirunda : Ministre des affaires intérieures, représentant le Gouvernement de la République de l'Ouganda;

qui sont convenus de ce qui suit :

*Article premier.* Les Parties contractantes développent et consolident leur coopération dans les domaines de la science, de l'éducation, de la culture, des arts, de la presse, de la radio, de la télévision, du cinéma et des sports.

*Article 2.* Les Parties contractantes encouragent la création de contacts directs et le développement de la coopération entre leurs établissements d'enseignement et leurs instituts de recherche scientifique par des visites réciproques de scientifiques et de conférenciers venant de leurs établissements d'enseignement, et par l'échange d'informations et de documentation scientifiques dans les domaines de la culture, de l'histoire, de l'économie de leurs pays respectifs et d'autres éléments nécessaires à la compilation de manuels et autres publications.

*Article 3.* Les Parties contractantes coopèrent en vue d'assurer une information plus détaillée et plus précise et afin de corriger des insuffisances et négligences éventuelles du contenu des manuels, ouvrages de référence et encyclopédies concernant l'autre pays.

*Article 4.* Chaque Partie s'efforce d'accorder des bourses d'études et des bourses de perfectionnement aux ressortissants de l'autre pays leur permettant d'entreprendre des études et de recevoir une formation dans des établissements d'enseignement supérieur et de recherche. Les conditions à remplir et les formalités à accomplir seront précisées ultérieurement.

*Article 5.* Les Parties contractantes examinent la possibilité de conclure un accord visant à la reconnaissance réciproque des certificats d'enseignement ainsi que l'équivalence des grades et titres scientifiques.

<sup>1</sup> Entré en vigueur le 22 août 1984 par la signature, conformément à l'article 14.

*Article 6.* Les Parties contractantes encouragent la coopération dans les domaines de la littérature, de la musique, du théâtre, du cinéma, de la radio, de la télévision, des arts, de la muséologie et de la bibliothéconomie au moyen de visites d'éminentes personnalités permettant de communiquer et de répandre érudition et expérience, et par la participation à des conférences, des congrès, des festivals et des concours internationaux contribuant ainsi à la création de contacts directs entre les établissements compétents et les organisations qui encouragent la création des deux pays et qui traitent des problèmes dans les domaines mentionnés ci-avant.

*Article 7.* Les Parties contractantes encouragent l'échange de troupes et de solistes de même que l'organisation de concerts, de représentations et de premières cinématographiques présentant des œuvres des deux pays.

*Article 8.* Les Parties contractantes facilitent l'échange réciproque d'expositions à caractère scientifique, artistique, photographique et documentaire.

*Article 9.* Les Parties contractantes s'efforcent d'assurer la participation de spécialistes et de délégations de l'autre Partie à des activités culturelles internationales intéressant l'enfance et la jeunesse, organisées sur leurs territoires.

*Article 10.* Les Parties contractantes facilitent la traduction et la publication d'ouvrages scientifiques et de fiction ainsi que la diffusion d'œuvres musicales de l'autre pays.

*Article 11.* Chaque Partie contractante facilite l'accès des ressortissants des deux pays aux bibliothèques, musées et archives, conformément à la législation en vigueur dans les deux pays.

*Article 12.* En exécution du présent Accord et dans les limites permises par la législation en vigueur dans le pays d'accueil, chaque Partie contractante fournit aux résidents de l'autre Partie les facilités indispensables à leurs activités.

*Article 13.* Pour l'application du présent Accord, les Parties contractantes conviennent de programmes périodiques (d'une durée minimum de deux ans) permettant d'assurer une coopération réelle dans les domaines visés au présent Accord.

Les dispositions financières figureront aux programmes spécifiques ou feront l'objet d'accords distincts.

*Article 14.* Le présent Accord entrera en vigueur à la date de sa signature. Il le demeurera pour une période de cinq ans et sera automatiquement prorogé pour des périodes successives de même durée jusqu'à ce qu'il soit dénoncé par l'une ou l'autre des Parties au moyen d'un préavis de six mois immédiatement avant l'expiration de la période en cours, étant entendu que les obligations existantes au moment de la dénonciation seront respectées.

FAIT à Sofia le 22 août 1984, en double exemplaire, en langues bulgare et anglaise, les deux textes faisant également foi.

Pour le Gouvernement  
de la République populaire de Bulgarie :

[*Signé*]

MARI IVANOV  
Premier Vice-Ministre  
des affaires étrangères

Pour le Gouvernement  
de la République de l'Ouganda :

[*Signé*]

J. M. M. LUWULIZA KIRUNDA  
Ministre des affaires intérieures

---



**ANNEX A**

*Ratifications, accessions, subsequent agreements, etc.,  
concerning treaties and international agreements  
registered  
with the Secretariat of the United Nations*

---

**ANNEXE A**

*Ratifications, adhésions, accords ultérieurs, etc.,  
concernant des traités et accords internationaux  
enregistrés  
au Secrétariat de l'Organisation des Nations Unies*

## ANNEX A

No. 5742. CONVENTION ON THE CONTRACT FOR THE INTERNATIONAL CARRIAGE OF GOODS BY ROAD (CMR). DONE AT GENEVA ON 19 MAY 1956<sup>1</sup>

DECLARATION relating to the declaration made by the Union of Soviet Socialist Republics concerning the application to Berlin (West)<sup>2</sup>

*Received on:*

15 January 1987

FEDERAL REPUBLIC OF GERMANY

“By their Note of 6 October 1986, the Governments of France, the United Kingdom of Great Britain and Northern Ireland and the United States of America again answered the assertions made in the Soviet communication referred to above. The Government of the Federal Republic of Germany, on the basis of the legal situation set out in the reply of the Three Powers, wishes to confirm that the application in Berlin (West) of the above-mentioned Convention extended by it under the established procedures continues in full force and effect.

“The Government of the Federal Republic of Germany wishes to point out that the absence of a response to further communications of a similar nature should not be taken to imply any change of its position in this matter.”

*Registered ex officio on 15 January 1987.*

<sup>1</sup> United Nations, *Treaty Series*, vol. 399, p. 189; for subsequent actions, see references in Cumulative Indexes Nos. 5 to 7, 9 to 11, 13 and 14, as well as annex A in volumes 905, 916, 940, 943, 948, 1043, 1057, 1331, 1364, 1366, 1412 and 1437.

<sup>2</sup> *Ibid.*, vol. 1412, No. A-5742.

## ANNEXE A

N° 5742. CONVENTION RELATIVE AU CONTRAT DE TRANSPORT INTERNATIONAL DE MARCHANDISES PAR ROUTE (CMR). FAITE À GENÈVE LE 19 MAI 1956<sup>1</sup>

DÉCLARATION relative à la déclaration formulée par l'Union des Républiques socialistes soviétiques concernant l'application à Berlin-Ouest<sup>2</sup>

*Reçue le :*

15 janvier 1987

RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE

[TRADUCTION — TRANSLATION]

Par leur note du 6 octobre 1986, les Gouvernements des Etats-Unis d'Amérique, de la France et du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord ont à nouveau répondu aux assertions contenues dans la communication soviétique visée ci-dessus. Le Gouvernement de la République fédérale d'Allemagne, se fondant sur la situation juridique exposée dans la réponse des trois Puissances, souhaite confirmer que l'extension à Berlin-Ouest, au titre des procédures établies, de l'application de la Convention susmentionnée demeure pleinement en vigueur et conserve tous ses effets.

Le Gouvernement de la République fédérale d'Allemagne tient à souligner que le fait qu'il ne répondrait pas dans l'avenir à d'autres communications de nature analogue ne devrait pas être interprété comme impliquant un changement quelconque de sa position en la matière.

*Enregistré d'office le 15 janvier 1987.*

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 399, p. 189; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 5 à 7, 9 à 11, 13 et 14, ainsi que l'annexe A des volumes 905, 916, 940, 943, 948, 1043, 1057, 1331, 1364, 1366, 1412 et 1437.

<sup>2</sup> *Ibid.*, vol. 1412, n° A-5742.



[DUTCH TEXT — TEXTE NÉERLANDAIS]

No. 10108. BENELUX-VERDRAG INZAKE DE WARENMERKEN

PROTOCOL HOUDENDE WIJZIGING VAN DE EENVORMIGE BENELUXWET OP DE WARENMERKEN

De Regering van het Koninkrijk België,  
De Regering van het Groothertogdom Luxemburg,  
De Regering van het Koninkrijk der Nederlanden,  
Bezield door de wens hun wetgeving inzake de merken aan te vullen door de invoering van de bescherming van dienstmerken,

Gelet op het advies van de Raadgevende Interparlementaire Beneluxraad van 10 december 1982,

Zijn de volgende bepalingen overeengekomen:

*Artikel 1*

De eenvormige Beneluxwet op de warenmerken, die als bijlage is gevoegd bij het op 19 maart 1962 te Brussel ondertekende Benelux-Verdrag inzake de warenmerken, wordt gewijzigd als volgt:

A. De titel van de eenvormige Beneluxwet op de warenmerken wordt gewijzigd in «Eenvormige Beneluxwet op de merken».

B. Aan de eenvormige Beneluxwet op de merken wordt een hoofdstuk V toegevoegd, luidende:

«HOOFDSTUK V. DIENSTMERKEN

ALGEMEEN

*Artikel 39*

De hoofdstukken I, II en IV zijn van overeenkomstige toepassing op tekens ter onderscheiding van diensten, hierna genoemd «dienstmerken», niet dien verstaande dat ook soortgelijkheid tussen diensten en waren kan bestaan.

Het recht van voorrang bedoeld in artikel 4 van het Verdrag van Parijs kan eveneens worden ingeroepen voor dienstmerken.

OVERGANGSBEPALINGEN

*Artikel 40*

A. Een ieder die op de datum van het in werking treden van het Protocol, houdende wijziging van de eenvormige Beneluxwet op de warenmerken, in het Beneluxgebied gebruik maakt van een dienstmerk en binnen een termijn van een jaar, te rekenen van die datum, een Benelux-depot van dat merk verricht, wordt voor de beoordeling van de rangorde daarvan geacht dit depot op genoemde datum te hebben verricht.

B. De bepalingen van dit hoofdstuk brengen geen wijziging in de rechten die voortvloeien uit het gebruik van een dienstmerk in het Beneluxgebied op vooruoemde datum.

C. De nietigheid van een onder A bedoeld depot kan niet worden ingeroepen op de enkele grond van het feit dat dit depot in rangorde na het depot van een overeenstemmend warenmerk komt.

#### *Artikel 41*

Bij het in artikel 40 bedoelde Benelux-depot, dat moet geschieden met inachtneming van de bij uitvoeringsreglement bepaalde vormvereisten en tegen betaling van de daarbij vastgestelde rechten, moet bovendien:

- een beroep op het bestaan van het verkregen recht worden gedaan;
- opgave worden gedaan van het jaar van het eerste gebruik van het dienstmerk, ten einde aan het in artikel 42 bedoelde oogmerk te voldoen.

Indien evenwel de deposant een beroep doet op een verkregen recht van het dienstmerk, terwijl hij weet of behoort te weten, dat dit recht niet bestaat, wordt het depot geacht te kwader trouw te zijn verricht.

#### *Artikel 42*

In afwijking van artikel 10 heeft de eerste inschrijving van de Benelux-depots, bedoeld in artikel 40, een geldigheidsduur van één tot tien jaren. Deze verstrijkt in de maand en op de dag van het Benelux-depot, in het jaar waarvan het jaartal hetzelfde cijfer der eenheden bevat als dat van het jaar waarin het bij depot opgegeven eerste gebruik heeft plaatsgevonden.

De eerste vernieuwing van de inschrijving van deze depots kan op het tijdstip van het depot gevraagd worden voor de in artikel 10 vastgestelde duur.

#### *Artikel 43*

Het Beneluxregister staat met ingang van de dag, volgende op die van het in werking treden van het in artikel 40 genoemde Protocol, open voor depots van dienstmerken.

De inschrijving van de in artikel 40 bedoelde Benelux-depots vermeldt dat beroep op een verkregen recht is gedaan en het jaar van het eerste gebruik van het dienstmerk».

#### *Artikel II*

Ter uitvoering van artikel 1, lid 2, van het Verdrag betreffende de instelling en het statuut van een Benelux-Gerechtshof worden de bepalingen van dit Protocol als gemeenschappelijke rechtsregels aangewezen voor de toepassing van de hoofdstukken III en IV van genoemd Verdrag.

#### *Artikel III*

Dit Protocol zal worden bekrachtigd. De akten van bekrachtiging zullen worden neergelegd bij de Regering van het Koninkrijk België.

#### *Artikel IV*

Dit Protocol treedt in werking op de eerste dag van de derde maand, volgende op de maand van nederlegging van de derde akte van bekrachtiging.

TEN BLIJKE WAARVAN de ondergetekenden, daartoe behoorlijk emachtigd, dit Protocol hebben ondertekend.

GEDAAN te Brussel, op 10 november 1983, in drievoud, in de Nederlandse en in de Franse taal, zijnde beide teksten gelijkelijk authentiek.

Voor de Regering van het Koninkrijk België:

[*Signed — Signé*]

L. TINDEMANS

Voor de Regering van het Groothertogdom Luxemburg:

[*Signed — Signé*]

PIERRE WURTH

Voor de Regering van het Koninkrijk der Nederlanden:

[*Signed — Signé*]

C. A. VAN DER KLÄAUW

---

No. 10108. CONVENTION BENELUX EN MATIÈRE DE MARQUES DE PRODUITS.  
SIGNÉE À BRUXELLES LE 19 MARS 1962<sup>1</sup>

PROCOLE<sup>2</sup> PORTANT MODIFICATION DE LA LOI UNIFORME BENELUX SUR LES MARQUES DES PRODUITS<sup>3</sup> ANNEXÉE À LA CONVENTION SUSMENTIONNÉE. SIGNÉ À BRUXELLES LE 10 NOVEMBRE 1983

*Textes authentiques : néerlandais et français.*

*Enregistré par la Belgique le 19 janvier 1987.*

Le Gouvernement du Royaume de Belgique,  
Le Gouvernement du Grand-Duché de Luxembourg,  
Le Gouvernement du Royaume des Pays-Bas,  
Animés du désir de compléter leur législation sur les marques par l'introduction de la protection des marques de service,  
Vu l'avis du Conseil interparlementaire consultatif de Benelux émis le 10 décembre 1982,  
Sont convenus des dispositions suivantes :

*Article 1*

La loi uniforme Benelux sur les marques de produits annexée à la Convention Benelux en matière de marques de produits, signée à Bruxelles le 19 mars 1962<sup>4</sup> est modifiée comme suit :

A. Le titre de la loi uniforme Benelux sur les marques de \*produits est modifié en «Loi uniforme Benelux sur les marques».

B. La loi uniforme Benelux sur les marques est complétée par un chapitre V libellé comme suit :

«CHAPITRE V. MARQUES DE SERVICE

DISPOSITIONS GÉNÉRALES

*Article 39*

Les chapitres I, II et IV sont applicables par analogie aux signes servant à distinguer des services, ci-après dénommés «marques de service», étant entendu qu'une similitude peut exister également entre les services et les produits.

Le droit de priorité visé à l'article 4 de la Convention de Paris<sup>5</sup> peut également être invoqué pour les marques de service.

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 704, p. 301, et annexe A du volume 1387.

<sup>2</sup> Entré en vigueur le 1<sup>er</sup> janvier 1987, soit le premier jour du troisième mois qui a suivi le dépôt auprès du Gouvernement belge du troisième instrument de ratification, conformément à l'article IV:

<i>Etat</i>	<i>Date du dépôt de l'instrument de ratification</i>
Belgique .....	3 octobre 1986
Luxembourg .....	5 août 1985
Pays-Bas .....	21 janvier 1985

<sup>3</sup> Nations Unies, *Recueil des Traités*, vol. 704, p. 312.

<sup>4</sup> *Ibid.*, p. 301.

<sup>5</sup> *Ibid.*, vol. 828, p. 305.

## DISPOSITIONS TRANSITOIRES

*Article 40*

A. Toute personne qui, à la date d'entrée en vigueur du Protocole portant modification de la loi uniforme Benelux sur les marques de produits, fait usage, sur le territoire Benelux, d'une marque de service et effectue, dans un délai d'une année à compter de cette date, un dépôt Benelux de ladite marque, est réputée, pour l'appréciation de son rang, avoir effectué ce dépôt à la date visée.

B. Les dispositions du présent chapitre ne modifient pas les droits découlant de l'usage, à la date précitée, sur le territoire Benelux, d'une marque de service.

C. La nullité d'un dépôt d'une marque de service visé sous A ne peut être invoquée pour le seul motif que ce dépôt prend rang après celui d'une marque de produits ressemblante.

*Article 41*

Lors du dépôt Benelux visé à l'article 40, qui doit se faire dans les formes et moyennant paiement des taxes fixées par le règlement d'exécution, le déposant doit en outre :

- revendiquer l'existence du droit acquis;
- indiquer, à la seule fin prévue à l'article 42, l'année du premier usage de la marque de service.

Toutefois, si le déposant revendique un droit acquis de la marque de service en connaissance ou dans l'ignorance inexcusable de l'inexistence de ce droit, le dépôt sera considéré comme effectué de mauvaise foi.

*Article 42*

Par dérogation à l'article 10, le premier enregistrement des dépôts Benelux, prévu par l'article 40, a une durée de une à dix années. Il expire à la date anniversaire du dépôt Benelux, au cours de l'année dont le millésime comporte le même chiffre des unités que celui de l'année au cours de laquelle a eu lieu le premier usage indiqué lors du dépôt.

Le premier renouvellement de l'enregistrement de ces dépôts peut être requis au moment du dépôt, pour la durée prévue à l'article 10.

*Article 43*

Le registre Benelux est ouvert aux dépôts des marques de service le jour qui suit celui de l'entrée en vigueur du Protocole mentionné à l'article 40.

L'enregistrement des dépôts Benelux visés à l'article 40 fait mention de la revendication du droit acquis et de l'année du premier usage de la marque de service.»

*Article II*

En exécution de l'article 1<sup>er</sup>, alinéa 2, du Traité relatif à l'institution et au statut d'une Cour de Justice Benelux<sup>1</sup>, les dispositions du présent Protocole sont désignées comme règles juridiques communes pour l'application des chapitres III et IV dudit Traité.

*Article III*

Le présent Protocole sera ratifié. Les instruments de ratification seront déposés auprès du Gouvernement du Royaume de Belgique.

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 924, p. 3.

*Article IV*

Le présent Protocole entrera en vigueur le premier jour du troisième mois suivant le mois du dépôt du troisième instrument de ratification.

EN FOI DE QUOI les soussignés, dûment autorisés à cet effet, ont signé le présent Protocole.

FAIT à Bruxelles, le 10 novembre 1983, en triple exemplaire, en langues française et néerlandaise, les deux textes faisant également foi.

Pour le Gouvernement du Royaume de Belgique :

[Signé]

L. TINDEMANS

Pour le Gouvernement du Grand-Duché de Luxembourg :

[Signé]

PIERRE WURTH

Pour le Gouvernement du Royaume des Pays-Bas :

[Signé]

C. A. VAN DER KLĀAUW

---

## [TRANSLATION — TRADUCTION]

No. 10108. BENELUX CONVENTION ON TRADE MARKS. SIGNED AT BRUSSELS ON 19 MARCH 1962<sup>1</sup>

PROTOCOL<sup>2</sup> MODIFYING THE BENELUX UNIFORM LAW ON TRADE MARKS<sup>3</sup> ANNEXED TO THE ABOVE-MENTIONED CONVENTION. SIGNED AT BRUSSELS ON 10 NOVEMBER 1983

*Authentic texts: Dutch and French.*

*Registered by Belgium on 19 January 1987.*

The Government of the Kingdom of Belgium,  
The Government of the Grand Duchy of Luxembourg,  
The Government of the Kingdom of the Netherlands,  
Desiring to supplement their trade mark legislation by introducing protection for service marks,

Having regard to the opinion given by the Benelux Inter-Parliamentary Advisory Council on 10 December 1982,

Have agreed as follows:

*Article I*

The Benelux Uniform Law on Trade Marks annexed to the Benelux Convention on trade marks, signed at Brussels on 19 March 1962,<sup>4</sup> shall be amended as follows:

A. The title of the Benelux Uniform Law on Trade Marks shall be amended to "Benelux Uniform Law on Marks".

B. The following chapter V shall be added to the Benelux Uniform Law on Marks:

## "CHAPTER V. SERVICE MARKS

## GENERAL PROVISIONS

*Article 39*

Chapters I, II and IV shall apply by analogy to signs used to distinguish services, hereinafter referred to as 'service marks', on the understanding that there may also be a similarity between services and products.

The right of priority referred to in article 4 of the Paris Convention<sup>5</sup> may also be invoked for service marks.

<sup>1</sup> United Nations, *Treaty Series*, vol. 704, p. 301, and annex A in volume 1387.

<sup>2</sup> Came into force on 1 January 1987, i.e., the first day of the third month following the deposit of the third instrument of ratification with the Government of Belgium, in accordance with article IV:

<i>State</i>	<i>Date of deposit of the instrument of ratification</i>
Belgium .....	3 October 1986
Luxembourg .....	5 August 1985
Netherlands .....	21 January 1985

<sup>3</sup> United Nations, *Treaty Series*, vol. 704, p. 346.

<sup>4</sup> *Ibid.*, p. 301.

<sup>5</sup> *Ibid.*, vol. 828, p. 305.

## INTERIM PROVISIONS

*Article 40*

A. Any person who, as of the date of entry into force of the Protocol amending the Benelux Uniform Law on Trade Marks, is using a service mark in Benelux territory and makes a Benelux deposit of that mark within one year of that date shall, for the purpose of determining priority status, be deemed to have effected such deposit on the date in question.

B. The provisions of this chapter shall not affect rights resulting from the use of a service mark in Benelux territory as of the date in question.

C. The deposit of a service mark under paragraph A above shall not be deemed null and void simply because such deposit has lower priority status than a similar mark for a product.

*Article 41*

When making a Benelux deposit under article 40, which must be effected in the manner and subject to payment of the charges fixed by the implementing rule, the depositor must also:

- Claim the existence of an acquired right;
- Indicate, for the sole purposes of article 42, the year in which the service mark was first used.

However, if the depositor claims an acquired right to the service mark knowing, or being inexcusably unaware, that such right does not exist, the deposit shall be deemed to have been made in bad faith.

*Article 42*

Notwithstanding the provisions of article 10, the first registration of Benelux deposits as provided for in article 40 shall be for a period of one to ten years. It shall expire on the anniversary of the Benelux deposit, in the year the date of which has the same unit digit as the year in which the first use indicated the time of deposit took place.

The first renewal of the registration of such deposits, for the period specified in article 10, may be applied for at the time of deposit.

*Article 43*

The Benelux register shall be open for deposit of service marks on the day following the entry into force of the Protocol referred to in article 40.

Registration of Benelux deposits referred to in article 40 shall indicate any claim to an acquired right and the year of first use of the service mark.”

*Article II*

Further to article I, paragraph 2, of the Treaty concerning the establishment and the statute of a Benelux Court of Justice,<sup>1</sup> the provisions of this Protocol shall be designated as common rules of law for the application of chapters III and IV of the said Treaty.

*Article III*

This Protocol shall be ratified. The instruments of ratification shall be deposited with the Government of the Kingdom of Belgium.

<sup>1</sup> United Nations, *Treaty Series*, vol. 924, p. 2.



*Article IV*

This Protocol shall enter into force on the first day of the third month following the month of deposit of the third instrument of ratification.

IN WITNESS WHEREOF the undersigned, being duly authorized for this purpose, have signed this Protocol.

DONE at Brussels on 16 November 1983, in triplicate in the Dutch and French languages, both texts being equally authentic.

For the Government of the Kingdom of Belgium:

[Signed]

L. TINDEMANS

For the Government of the Grand Duchy of Luxembourg:

[Signed]

PIERRE WURTH

For the Government of the Kingdom of the Netherlands:

[Signed]

C. A. VAN DER KLÄAUW

---

N° 18231. CONVENTION ENTRE LE ROYAUME DE BELGIQUE ET L'AUSTRALIE  
TENDANT À ÉVITER LA DOUBLE IMPOSITION ET À PRÉVENIR L'ÉVASION  
FISCALE EN MATIÈRE D'IMPÔTS SUR LE REVENU. SIGNÉE À CANBERRA  
LE 13 OCTOBRE 1977<sup>1</sup>

PROCOLE<sup>2</sup> MODIFIANT LA CONVENTION SUSMENTIONNÉE. SIGNÉ À CANBERRA LE 20 MARS 1984

*Textes authentiques : français, néerlandais et anglais.*

*Enregistré par la Belgique le 19 janvier 1987.*

Le Royaume de Belgique et l'Australie,

Désireux d'amender la Convention entre le Royaume de Belgique et l'Australie tendant à éviter la double imposition et à prévenir l'évasion fiscale en matière d'impôts sur le revenu, signée à Canberra le 13 octobre 1977<sup>1</sup> (désignée dans le présent Protocole par «la Convention»),

Sont convenus des dispositions suivantes :

*Article I.* Dans l'article 7 de la Convention, les paragraphes (8) et (9) sont supprimés.

*Article II.* L'article 9 de la Convention est modifié comme suit :

(a) Au paragraphe (2), les mots «énoncés dans le présent article» sont remplacés par les mots «énoncés dans le paragraphe (1)»; et

(b) Le paragraphe suivant y est ajouté à la fin :

«(4) Nonobstant les dispositions du présent article, une entreprise d'un des Etats Contractants peut être imposée par cet Etat comme si cet article n'était pas entré en vigueur mais dans la mesure où c'est possible, conformément aux principes énoncés dans le paragraphe (1)».

*Article III.* Le paragraphe suivant est ajouté à la fin de l'article 10 de la Convention :

«(6) Aucune disposition de la présente Convention ne peut être interprétée comme empêchant l'un des Etats Contractants de soumettre les bénéficiaires d'une société qui est un résident de l'autre Etat Contractant soit à un impôt qui s'ajoute à l'impôt auquel seraient soumis les bénéficiaires d'une société qui est un résident du premier Etat, soit à un impôt perçu à un taux plus élevé que ledit impôt. Toutefois, si les dispositions de la législation en vigueur dans l'un ou l'autre des Etats Contractants concernant un tel impôt additionnel ou un tel impôt plus élevé sont modifiées (autrement que sur des points mineurs qui n'affectent pas le caractère général), les Etats Contractants se concerteront en vue de parvenir à un accord sur les modifications qu'il conviendrait d'apporter au présent article».

*Article IV.* Dans l'article 12 de la Convention, le paragraphe (3) est remplacé par le paragraphe suivant :

«(3) Le terme «redevances» employé dans le présent article désigne les rémunérations (en ce compris celles attribuées en compte), périodiques ou non et quelle que soit leur qualification ou la manière dont elles sont fixées, dans la mesure où elles sont payées pour l'usage ou la concession de l'usage d'un droit d'auteur, d'un brevet, d'un dessin ou d'un

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 1155, p. 279.

<sup>2</sup> Entré en vigueur le 20 septembre 1986, soit le quinzième jour ayant suivi l'échange des notifications par lesquelles les Parties contractantes s'étaient informées (les 15 janvier 1985 et 5 septembre 1986) de l'accomplissement des procédures requises, conformément à l'article V.

modèle, d'un plan, d'une formule ou d'un procédé secrets, d'une marque de fabrique ou de commerce ou de tout autre bien ou droit analogue ou d'un équipement industriel, commercial ou scientifique ou pour la fourniture de connaissances ou informations de caractère scientifique, technique, industriel ou commercial ou pour la fourniture d'une assistance auxiliaire ou subsidiaire destinée à permettre l'application ou la jouissance de ces connaissances ou informations ou de tous autres biens ou droits visés dans le présent article; ce terme désigne aussi toutes rémunérations (en ce compris celles attribuées en compte), dans la mesure où elles sont payées pour l'usage ou la concession de l'usage de films cinématographiques, de films ou de bandes vidéomagnétiques pour la télévision ou de bandes pour la radiodiffusion, ou pour l'abandon total ou partiel de l'usage ou de la fourniture d'un bien ou d'un droit visé au présent paragraphe».

*Article V.* Le présent Protocole, qui formera partie intégrante de la Convention, entrera en vigueur le quinzième jour suivant celui où les Etats Contractants se seront notifiés au moyen de notes échangées par la voie diplomatique que la procédure requise pour donner force de loi au présent Protocole respectivement en Australie et en Belgique a été totalement accomplie et le présent Protocole s'appliquera dès lors :

- (a) En Australie, aux revenus de toute année des revenus (*year of income*) commençant à partir du 1<sup>er</sup> juillet de l'année civile suivant immédiatement celle au cours de laquelle le Protocole entre en vigueur;
- (b) En Belgique, aux revenus de tout exercice comptable commençant à partir du 1<sup>er</sup> janvier de l'année civile suivant immédiatement celle au cours de laquelle le Protocole entre en vigueur.

EN FOI DE QUOI, les soussignés, dûment autorisés à cet effet, ont signé le présent Protocole.

FAIT à Canberra, le vingt mars mille neuf cent quatre-vingt-quatre, en double exemplaire, en langues française, néerlandaise et anglaise, les trois textes faisant également foi.

Pour le Royaume de Belgique :

[Signé]

A. DOMUS

Pour l'Australie :

[Signé]

P. J. KEATING

[DUTCH TEXT — TEXTE NÉERLANDAIS]

No. 18231. OVEREENKOMST TUSSEN HET KONINKRIJK BELGIË EN AUSTRALIE  
TOT HET VERMIJDEN VAN DUBBELE BELASTING EN HET VOORKOMEN  
VAN HET ONTGAAN VAN BELASTING MET BETREKKING TOT BELASTINGEN  
NAAR HET INKOMEN

PROTOCOL TOT WIJZIGING VAN DE OVEREENKOMST TUSSEN HET KONINKRIJK BELGIE EN AUSTRALIE  
TOT HET VERMIJDEN VAN DUBBELE BELASTING EN HET VOORKOMEN VAN HET ONTGAAN VAN  
BELASTING MET BETREKKING TOT BELASTINGEN NAAR HET INKOMEN, ONDERTEKEND TE  
CANBERRA OP 13 OKTOBER 1977

Het Koninkrijk België en Australië,

De wens koesterende de Overeenkomst te wijzigen tussen het Koninkrijk België en Australië tot het vermijden van dubbele belasting en het voorkomen van het ontgaan van belasting met betrekking tot belastingen naar het inkomen, ondertekend te Canberra op 13 oktober 1977 (in dit Protocol vermeld als “de Overeenkomst”),

Zijn het volgende overeengekomen:

*Artikel I.* In artikel 7 van de Overeenkomst worden de paragrafen (8) en (9) opgeheven.

*Artikel II.* Artikel 9 van de Overeenkomst wordt als volgt gewijzigd:

(a) In paragraaf (2) worden de woorden “van dit artikel” vervangen door de woorden “van paragraaf (1)”; en

(b) Aan het einde ervan wordt de volgende paragraaf toegevoegd:

“(4) Niettegenstaande de bepalingen van dit artikel mag een onderneming van een van de overeenkomstsluitende Staten door die Staat worden belast alsof dit artikel niet in werking was getreden doch, naar de mate van het inogelijke, in overeenstemming met de principes van paragraaf (1)”.

*Artikel III.* Aan het einde van artikel 10 van de Overeenkomst wordt de volgende paragraaf toegevoegd:

“(6) Geen enkele bepaling van deze Overeenkomst mag dusdanig worden uitgelegd dat zij een van de overeenkomstsluitende Staten bclet van de winsten van een vennootschap die inwoner is van de andere overeenkomstsluitende Staat een belasting te heffen naast, of tegen een hoger tarief dan, de belasting die van de winsten van een vennootschap die inwoner is van de eerstbedoelde Staat zou worden geheven. Indien evenwel de bepalingen van de in de ene of de andere overeenkomstsluitende Staat van kracht zijnde wetgeving met betrekking tot zodanige aanvullende belasting of zodanig hoger tarief worden gewijzigd (anders dan op minder belangrijke punten waarbij haar algemeen karakter onaangetroefd blijft), zullen de overeenkomstsluitende Staten overleg plegen om overeenstemming te bereiken aangaande de als geschikt voorkomende aanpassing van dit artikel”.

*Artikel IV.* In artikel 12 van de Overeenkomst wordt paragraaf (3) vervangen door de volgende paragraaf:

“(3) De uitdrukking “royalty’s” in dit artikel betekent vergoedingen (met inbegrip van die welke op rekening zijn geschreven) al dan niet periodiek betaald en hoe ook omschreven of berekend voor zover zij worden betaald voor het gebruik van, of voor het recht van gebruik van, een auteursrecht, een octrooi, een tekening of model, een plan, een geheim recept of een geheime werkwijze, een fabrieks- of handelsmerk of enig ander soortgelijk goed of recht, of nijverheids- of handelsuitrusting of wetenschappelijke uitrusting,

dan wel voor het verstrekken van kennis of inlichtingen op het gebied van wetenschap, techniek, nijverheid of handel of voor het verlenen van bijstand van bijkonstige of aanvullende aard die verleend wordt om de toepassing of het genot van die kennis of inlichtingen of van elk ander goed of recht waarop dit artikel van toepassing is, mogelijk te maken; deze uitdrukking omvat ook vergoedingen (met inbegrip van die welke op rekening worden geschreven) voor zover zij worden betaald voor het gebruik van, of voor het recht van gebruik van, bioscoopfilms, films of beeldbanden voor televisieuitzendingen of geluidsbanden voor radiouitzendingen, of voor de volledige of gedeeltelijke afstand van het gebruik of van de verstrekking van een goed of recht als bedoeld in deze paragraaf”.

*Artikel V.* Dit Protocol, dat een integrerend deel van de Overeenkomst zal uitmaken, treedt in werking op de vijftiende dag na de datum waarop de overeenkomstsluitende Staten Langs diplomatieke weg nota's uitwisselen waarin zij elkaar mededelen dat het laatste is gedaan van al hetgeen nodig is om aan dit Protocol onderscheidenlijk in Australië en in België kracht van wet te verlenen en dit Protocol vindt daarna toepassing:

- (a) In Australië, met betrekking tot inkomsten van elk inkomstenjaar (*Year of income*) dat aanvangt op of na 1 juli van het kalenderjaar dat onmiddellijk volgt op dat waarin het Protocol in werking treedt;
- (b) In België, met betrekking tot inkomsten van elk boekjaar dat aanvangt op of na 1 januari van het kalenderjaar dat onmiddellijk volgt op dat waarin het Protocol in werking treedt.

TEN BLIJKE WAARVAN de ondergetekenden, daartoe behoorlijk gemachtigd dit Protocol hebben ondertekend.

GEDAAN in tweevoud te Canberra, op twintig maart negentienhonderd vierentachtig, in de Nederlandse, de Franse en de Engelse taal, zijnde de drie teksten gelijkelijk authentiek.

Voor het Koninkrijk België:

[Signed — Signé]

A. DOMUS

Voor Australië:

[Signed — Signé]

P. J. KEATING

No. 18231. AGREEMENT BETWEEN THE KINGDOM OF BELGIUM AND AUSTRALIA FOR THE AVOIDANCE OF DOUBLE TAXATION AND THE PREVENTION OF FISCAL EVASION WITH RESPECT TO TAXES ON INCOME. SIGNED AT CANBERRA ON 13 OCTOBER 1977<sup>1</sup>

PROTOCOL<sup>2</sup> AMENDING THE ABOVE-MENTIONED AGREEMENT. SIGNED AT CANBERRA ON 20 MARCH 1984

*Authentic texts: French, Dutch and English.*

*Registered by Belgium on 19 January 1987.*

The Kingdom of Belgium and Australia,

Desiring to amend the Agreement between The Kingdom of Belgium and Australia for the avoidance of double taxation and the prevention of fiscal evasion with respect to taxes on income signed at Canberra on 13 October 1977<sup>1</sup> (in this Protocol referred to as "the Agreement"),

Have agreed as follows:

*Article I.* Article 7 of the Agreement shall be amended by deleting paragraphs (8) and (9).

*Article II.* Article 9 of the Agreement shall be amended by:

(a) Deleting from paragraph (2) "of this Article" and substituting "of paragraph (1)";  
and

(b) Adding at the end thereof the following paragraph:

"(4) Notwithstanding the provisions of this Article, an enterprise of one of the Contracting States may be taxed by that State as if this Article had not come into effect but, so far as it is practicable to do so, in accordance with the principles of paragraph (1)."

*Article III.* Article 10 of the Agreement shall be amended by adding at the end thereof the following paragraph:

"(6) Nothing in this Agreement shall be construed as preventing one of the Contracting States from imposing on the profits of a company which is a resident of the other Contracting State tax in addition to or at a higher rate than the tax which would be imposed on the profits of a company which is a resident of the first-mentioned State. However, if the provisions of the law in force in either Contracting State which relate to such additional tax or such higher rate are varied (otherwise than in minor respects so as not to affect its general character) the Contracting States shall consult with each other with a view to agreeing to such amendments to this Article as may be appropriate."

*Article IV.* Article 12 of the Agreement shall be amended by omitting paragraph (3), and substituting the following paragraph:

"(3) The term "royalties" in this Article means payments (including credits), whether periodical or not, and however described or computed, to the extent to which they are made as consideration for the use of, or the right to use, any copyright, patent, design or model, plan, secret formula or process, trade-mark or other like property or

<sup>1</sup> United Nations, *Treaty Series*, vol. 1155, p. 279.

<sup>2</sup> Came into force on 20 September 1986, i.e., the fifteenth day following the exchange of the notifications by which the Contracting Parties had informed each other (on 15 January 1985 and 5 September 1986) of the completion of the required procedures, in accordance with article V.

right, or industrial, commercial or scientific equipment, or for the supply of scientific, technical, industrial or commercial knowledge or information, or for the supply of any assistance of an ancillary or subsidiary nature furnished as a means of enabling the application or enjoyment of such knowledge or information or any other property or right to which this Article applies, and includes any payments (including credits) to the extent to which they are made as consideration for the use of, or the right to use, motion picture films, films or video tapes for use in connection with television or tapes for use in connection with radio broadcasting, or for total or partial forbearance in respect of the use or supply of a property or right referred to in this paragraph.”

*Article V.* This Protocol, which shall form an integral part of the Agreement, shall enter into force on the fifteenth day after the date on which the Contracting States exchange notes through the diplomatic channel notifying each other that the last of such things has been done as is necessary to give this Protocol the force of law in Australia and in Belgium respectively, and thereupon this Protocol shall have effect:

- (a) In Australia, in relation to income of any year of income beginning on or after 1 July in the calendar year immediately following that in which the Protocol enters into force;
- (b) In Belgium, on income of any accounting period beginning on or after 1 January in the calendar year immediately following that in which the Protocol enters into force.

IN WITNESS WHEREOF the undersigned, duly authorized thereto, have signed this Protocol.

DONE in duplicate at Canberra this twentieth day of March one thousand nine hundred and eighty-four in the English, French and Dutch languages, the three texts being equally authentic.

For the Kingdom of Belgium:

[Signed]

A. DOMUS

For Australia:

[Signed]

P. J. KEATING

No. 21514. PROJECT AGREEMENT (NATURAL RESOURCES EXPLORATION PROJECT) BETWEEN THE REPUBLIC OF HAITI AND THE UNITED NATIONS REVOLVING FUND FOR NATURAL RESOURCES EXPLORATION. SIGNED AT PORT-AU-PRINCE ON 21 OCTOBER 1982<sup>1</sup>

N° 21514. ACCORD RELATIF AU PROJET (PROJET D'EXPLORATION DES RESSOURCES NATURELLES) ENTRE LA RÉPUBLIQUE D'HAÏTI ET LE FONDS AUTORENOUVELABLE DES NATIONS UNIES POUR L'EXPLORATION DES RESSOURCES NATURELLES. SIGNÉ À PORT-AU-PRINCE LE 21 OCTOBRE 1982<sup>1</sup>

AGREEMENT<sup>2</sup> AMENDING THE ABOVE-MENTIONED AGREEMENT (WITH ANNEXES). SIGNED AT PORT-AU-PRINCE AND NEW YORK ON 7 JANUARY 1987

ACCORD<sup>2</sup> PORTANT MODIFICATION À L'ACCORD SUSMENTIONNÉ (AVEC ANNEXES). SIGNÉ À PORT-AU-PRINCE ET À NEW YORK LE 7 JANVIER 1987

*Authentic texts: French and English.*

*Textes authentiques : français et anglais.*

*Registered ex officio on 7 January 1987.*

*Enregistré d'office le 7 janvier 1987.*

*Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.*

*Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.*

<sup>1</sup> United Nations, *Treaty Series*, vol. 1297, p. 13.

<sup>2</sup> Came into force on 7 January 1987 upon execution by the Parties, in accordance with section 8.

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 1297, p. 13.

<sup>2</sup> Entré en vigueur le 7 janvier 1987, date de son exécution par les Parties, conformément au paragraphe 8.



No. 24237. INTERNATIONAL WHEAT AGREEMENT, 1986:<sup>1</sup>

(a) WHEAT TRADE CONVENTION, 1986. CONCLUDED AT LONDON ON 14 MARCH 1986'

N° 24237. ACCORD INTERNATIONAL SUR LE BLÉ DE 1986' :

a) CONVENTION SUR LE COMMERCE DU BLÉ DE 1986. CONCLUE À LONDRES LE 14 MARS 1986'

---

ACCESSION

*Instrument deposited on:*

13 January 1987

PAKISTAN

(With effect from 13 January 1987. Pakistan applies the Convention provisionally since 1 July 1986, having, by that date, deposited a declaration of provisional application, in accordance with article 26.)

*Registered ex officio on 13 January 1987.*

---

ADHÉSION

*Instrument déposé le :*

13 janvier 1987

PAKISTAN

(Avec effet au 13 janvier 1987. Le Pakistan applique la Convention à titre provisoire depuis le 1<sup>er</sup> juillet 1986, ayant déposé, à cette date, une déclaration d'application provisoire, conformément à l'article 26.)

*Enregistré d'office le 13 janvier 1987.*

---

<sup>1</sup> United Nations, *Treaty Series*, vol. 1429, No. 1-24237, and annex A in volumes 1429, 1430, 1436 and 1444.

---

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 1429, no 1-24237, et annexe A des volumes 1429, 1430, 1436 et 1444.

---

*INTERNATIONAL LABOUR ORGANISATION<sup>1</sup>*

No. 597. CONVENTION (No. 14) CONCERNING THE APPLICATION OF THE WEEKLY REST IN INDUSTRIAL UNDERTAKINGS, ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS THIRD SESSION, GENEVA, 17 NOVEMBER 1921, AS MODIFIED BY THE FINAL ARTICLES REVISION CONVENTION, 1946<sup>2</sup>

---

**RATIFICATION**

*Instrument registered with the Director-General of the International Labour Office on:*

10 December 1986

**NEPAL**

(With effect from 10 December 1986.)

---

---

<sup>1</sup> Ratification of any of the Conventions adopted by the General Conference of the International Labour Organisation in the course of its first 32 sessions, i.e., up to and including Convention No. 98, is deemed to be the ratification of that Convention as modified by the Final Articles Revision Convention, 1961, in accordance with article 2 of the latter Convention (see United Nations, *Treaty Series*, vol. 423, p. 11).

<sup>2</sup> United Nations, *Treaty Series*, vol. 38, p. 187; for subsequent actions, see references in Cumulative Indexes Nos. 1 to 9, and 11 to 14, as well as annex A in volumes 996, 1010, 1015, 1020, 1035, 1038, 1050, 1090, 1098, 1106, 1111, 1143, 1162, 1182, 1196, 1236, 1242, 1302, 1314, 1363, 1372, 1391, 1403, 1406 and 1417.

*ORGANISATION INTERNATIONALE DU TRAVAIL<sup>1</sup>*

N° 597. CONVENTION (N° 14) CONCERNANT L'APPLICATION DU REPOS HEBDOMADAIRE DANS LES ÉTABLISSEMENTS INDUSTRIELS, ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA TROISIÈME SESSION, GENÈVE, 17 NOVEMBRE 1921, TELLE QU'ELLE A ÉTÉ MODIFIÉE PAR LA CONVENTION PORTANT RÉVISION DES ARTICLES FINALS, 1946<sup>2</sup>

## RATIFICATION

*Instrument enregistré auprès du Directeur général du Bureau international du Travail le :*

10 décembre 1986

NÉPAL

(Avec effet au 10 décembre 1986.)

<sup>1</sup> La ratification de toute Convention adoptée par la Conférence générale de l'Organisation internationale du Travail au cours de ses 32 premières sessions, soit jusqu'à la Convention n° 98 inclusivement, est réputée valoir ratification de cette Convention sous sa forme modifiée par la Convention portant révision des articles finals, 1961, conformément à l'article 2 de cette dernière Convention (voir Nations Unies, *Recueil des Traités*, vol. 423, p. 11).

<sup>2</sup> Nations Unies, *Recueil des Traités*, vol. 38, p. 187; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 1 à 9, et 11 à 14, ainsi que l'annexe A des volumes 996, 1010, 1015, 1020, 1035, 1038, 1050, 1090, 1098, 1106, 1111, 1143, 1162, 1182, 1196, 1236, 1242, 1302, 1314, 1363, 1372, 1391, 1403, 1406 et 1417.

No. 881. CONVENTION (No. 87) CONCERNING FREEDOM OF ASSOCIATION AND PROTECTION OF THE RIGHT TO ORGANISE. ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS THIRTY-FIRST SESSION, SAN FRANCISCO, 9 JULY 1948<sup>1</sup>

---

No. 1341. CONVENTION (No. 98) CONCERNING THE APPLICATION OF THE PRINCIPLES OF THE RIGHT TO ORGANISE AND TO BARGAIN COLLECTIVELY. ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS THIRTY-SECOND SESSION, GENEVA, 1 JULY 1949<sup>2</sup>

---

#### RATIFICATIONS

*Instruments registered with the Director-General of the International Labour Office on:*

19 December 1986

SAN MARINO

(With effect from 19 December 1987.)

---

<sup>1</sup> United Nations, *Treaty Series*, vol. 68, p. 17; for subsequent actions, see references in Cumulative Indexes Nos. 1 to 10, 13 and 14, as well as annex A in volumes 965, 972, 1015, 1020, 1031, 1041, 1058, 1078, 1090, 1106, 1111, 1141, 1182, 1295, 1302, 1348 and 1417.

<sup>2</sup> *Ibid.*, vol. 96, p. 257; for subsequent actions, see references in Cumulative Indexes Nos. 2 to 11, 13 and 14, as well as annex A in volumes 903, 936, 958, 972, 974, 1010, 1015, 1020, 1031, 1038, 1041, 1050, 1090, 1106, 1111, 1136, 1143, 1182, 1302, 1344, 1348 and 1372.

N° 881. CONVENTION (N° 87) CONCERNANT LA LIBERTÉ SYNDICALE ET LA PROTECTION DU DROIT SYNDICAL. ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA TRENTE ET UNIÈME SESSION, SAN FRANCISCO, 9 JUILLET 1948<sup>1</sup>

---

N° 1341. CONVENTION (N° 98) CONCERNANT L'APPLICATION DES PRINCIPES DU DROIT D'ORGANISATION ET DE NÉGOCIATION COLLECTIVE. ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA TRENTE-DEUXIÈME SESSION, GENÈVE, 1<sup>er</sup> JUILLET 1949<sup>2</sup>

---

#### RATIFICATIONS

*Instruments enregistrés auprès du Directeur général du Bureau international du Travail le :*

19 décembre 1986

SAINT-MARIN

(Avec effet au 19 décembre 1987.)

---

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 68, p. 17; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 1 à 10, 13 et 14, ainsi que l'annexe A des volumes 965, 972, 1015, 1020, 1031, 1041, 1058, 1078, 1090, 1106, 1111, 1141, 1182, 1295, 1302, 1348 et 1417.

<sup>2</sup> *Ibid.*, vol. 96, p. 257; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 2 à 11, 13 et 14, ainsi que l'annexe A des volumes 903, 936, 958, 972, 974, 1010, 1015, 1020, 1031, 1038, 1041, 1050, 1090, 1106, 1111, 1136, 1143, 1182, 1302, 1344, 1348 et 1372.

---

No. 2109. CONVENTION (No. 92) CONCERNING CREW ACCOMMODATION ON BOARD SHIP (REVISED 1949). ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS THIRTY-SECOND SESSION, GENEVA, 18 JUNE 1949<sup>1</sup>

---

RATIFICATION

*Instrument registered with the Director-General of the International Labour Office on:*

2 December 1986

GREECE

(With effect from 2 June 1987.)

---

---

<sup>1</sup> United Nations, *Treaty Series*, vol. 160, p. 223; for subsequent actions, see references in Cumulative Indexes Nos. 2 to 5, 7, 8, 11 and 12, as well as annex A in volumes 949, 1015, 1038, 1046, 1050, 1066, 1198, 1242, 1291, 1363 and 1372.

N° 2109. CONVENTION (N° 92) CONCERNANT LE LOGEMENT DE L'ÉQUIPAGE À BORD (RÉVISÉE EN 1949). ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA TRENTE-DEUXIÈME SESSION, GENÈVE, 18 JUIN 1949<sup>1</sup>

---

#### RATIFICATION

*Instrument enregistré auprès du Directeur général du Bureau international du Travail le :*

2 décembre 1986

GRÈCE

(Avec effet au 2 juin 1987.)

---

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 160, p. 223; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 2 à 5, 7, 8, 11 et 12, ainsi que l'annexe A des volumes 949, 1015, 1038, 1046, 1050, 1066, 1198, 1242, 1291, 1363 et 1372.

No. 5181. CONVENTION (No. 111) CONCERNING DISCRIMINATION IN RESPECT OF EMPLOYMENT AND OCCUPATION. ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS FORTY-SECOND SESSION, GENEVA, 25 JUNE 1958<sup>1</sup>

---

#### RATIFICATION

*Instrument registered with the Director-General of the International Labour Office on:*

19 December 1986

SAN MARINO

(With effect from 19 December 1987.)

---

---

<sup>1</sup> United Nations, *Treaty Series*, vol. 362, p. 31; for subsequent actions, see references in Cumulative Indexes Nos. 4 to 14, as well as annex A in volumes 951, 954, 960, 972, 974, 1015, 1023, 1031, 1035, 1038, 1041, 1050, 1098, 1136, 1147, 1218, 1236, 1242, 1284, 1302, 1323, 1335, 1344, 1363, 1372 and 1428.



N° 5181. CONVENTION (N° 111) CONCERNANT LA DISCRIMINATION EN MATIÈRE D'EMPLOI ET DE PROFESSION. ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA QUARANTE-DEUXIÈME SESSION, GENÈVE, 25 JUIN 1958<sup>1</sup>

---

#### RATIFICATION

*Instrument enregistré auprès du Directeur général du Bureau international du Travail le :*

19 décembre 1986

SAINT-MARIN

(Avec effet au 19 décembre 1987.)

---

---

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 362, p. 31; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 4 à 14, ainsi que l'annexe A des volumes 951, 954, 960, 972, 974, 1015, 1023, 1031, 1035, 1038, 1041, 1050, 1098, 1136, 1147, 1218, 1236, 1242, 1284, 1302, 1323, 1335, 1344, 1363, 1372 et 1428.

No. 6352. CONVENTION (No. 71) CONCERNING SEAFARERS' PENSIONS, ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS TWENTY-EIGHTH SESSION, SEATTLE, 28 JUNE 1946, AS MODIFIED BY THE FINAL ARTICLES REVISION CONVENTION, 1946<sup>1</sup>

---

#### RATIFICATION

*Instrument registered with the Director-General of the International Labour Office on:*

2 December 1986

GREECE

(With effect from 2 June 1987.)

---

<sup>1</sup> United Nations, *Treaty Series*, vol. 442, p. 235, and annex A in volumes 444, 789, 958, 1106 and 1291.

N° 6352. CONVENTION (N° 71) CONCERNANT LES PENSIONS DES GENS DE MER, ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA VINGT-HUITIÈME SESSION, SEATTLE, 28 JUIN 1946, TELLE QU'ELLE A ÉTÉ MODIFIÉE PAR LA CONVENTION PORTANT RÉVISION DES ARTICLES FINALS, 1946<sup>1</sup>

---

#### RATIFICATION

*Instrument enregistré auprès du Directeur général du Bureau international du Travail le :*

2 décembre 1986

GRÈCE

(Avec effet au 2 juin 1987.)

---

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 442, p. 235, et annexe A des volumes 444, 789, 958, 1106 et 1291.

No. 23439. CONVENTION (No. 159) CONCERNING VOCATIONAL REHABILITATION AND EMPLOYMENT (DISABLED PERSONS). ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS SIXTY-NINTH SESSION, GENEVA, 20 JUNE 1983<sup>1</sup>

---

#### RATIFICATION

*Instrument registered with the Director-General of the International Labour Office on:*

19 December 1986

EL SALVADOR

(With effect from 19 December 1987.)

*Certified statements were registered by the International Labour Organisation on 16 January 1987.*

---

<sup>1</sup> United Nations, *Treaty Series*, vol. 1401, p. 235, and annex A in volumes 1405, 1434 and 1441.

---

N° 23439. CONVENTION (N° 159) CONCERNANT LA RÉADAPTATION PROFESSIONNELLE ET L'EMPLOI DES PERSONNES HANDICAPÉES. ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA SOIXANTE-NEUVIÈME SESSION, GENÈVE, 20 JUIN 1983<sup>1</sup>

---

RATIFICATION

*Instrument enregistré auprès du Directeur général du Bureau international du Travail le :*

19 décembre 1986

EL SALVADOR

(Avec effet au 19 décembre 1987.)

*Les déclarations certifiées ont été enregistrées par l'Organisation internationale du Travail le 16 janvier 1987.*

---

---

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 1401, p. 235, et annexe A des volumes 1405, 1434 et 1441.

